

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI  
APPEAL NO. 70 OF 2025**

IN THE MATTER OF:

**DEBADITYO SINHA**

...APPELLANT

VERSUS

**M/S MIRZAPUR THERMAL ENERGY (UP) PRIVATE LIMITED &  
ORS.**

...RESPONDENTS

**INDEX**

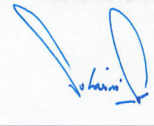
Sl. No.	PARTICULARS	PAGE NO.
1.	Counter Affidavit on behalf of Respondent No. 2, Ministry of Environment, Forest and Climate Change (MoEF&CC)	1-15
2.	<b>Annexure No. R2-1;</b> Copy of the Judgment dated 21.12.2016 in Appeal No. 79 of 2014 passed by the Hon'ble NGT (PB), New Delhi.	16-64
3.	<b>Annexure No. R2-2;</b> Copy of the Order dated 01.05.2017 in the Review Application.	65-68
4.	<b>Annexure No. R2-3;</b> Copy of the letter dated 20.12.2019	69-70
5.	<b>Annexure No. R2-4;</b> Copy of the ToR dated 29.07.2024.	71-89
6.	<b>Annexure No. R2-5;</b> Copy of the Minutes dated 26.08.2026 of the EAC meeting held on 12th-13th August, 2025.	90-189
7.	<b>Annexure No. R2-6;</b> Copy of the written submission dated 14.08.2025 submitted by the PP.	190-214
8.	<b>Annexure No. R2-7;</b> Copy of Environmental Clearance dated 23.09.2025.	215-242
9.	<b>Annexure No. R2-8;</b> Copy of the Stage-I Forest Clearance dated 09.09.2025.	243-245
10.	<b>Annexure No. R2-9;</b> Copy of the Stage-II Forest Clearance dated 10.02.2026.	246-249

11.	<b>Annexure No. R2-10;</b> No Objection Certificate issued by Divisional Forest Officer, Mirzapur.	250
12.	<b>Annexure No. R2-11;</b> Copy of the Request for Approval of Wildlife Conservation Plan submitted by the Project Proponent dated 25.07.2025	251-252
13.	<b>Annexure No. R2-12;</b> Copy of Public Hearing Proceedings	253-389

Filed by:

  
Respondent No. 2

Through

**Suhasini Sen**

Advocate for Respondent No. 2

R-289B, Lower Ground Floor,

Greater Kailash – 1,

New Delhi – 110048.

Email: [suhasini.sen@gmail.com](mailto:suhasini.sen@gmail.com)[suhasini@rschambers.net](mailto:suhasini@rschambers.net)

Date: 21.05.2026

Place: New Delhi



## BEFORE THE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH AT NEW DELHI

APPEAL NO. 70 OF 2025

IN THE MATTER OF:

DEBADITYO SINHA

...APPELLANT

VERSUS

M/S MIRZAPUR THERMAL ENERGY (UP) PRIVATE LIMITED &  
ORS.

...RESPONDENTS

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE

I, Sundar Ramanathan, son of Shri Late Shri Ramanathan, aged 44 years, presently working as Scientist 'F' in the Ministry of Environment, Forest & Climate Change, Government of India, Indira Paryavaran Bhawan, New Delhi - 110003, do hereby solemnly affirm and state as under:

## A. PRELIMINARY SUBMISSIONS

1. That I am presently working as Scientist 'F' in the Ministry of Environment, Forest & Climate Change (hereinafter referred to as "MoEF&CC") and am duly authorised and competent to swear the present affidavit on behalf of Respondent No. 2. I am well conversant with the facts and records of the present case.

That I have read and understood the contents of the instant Appeal and deny all averments, allegations and submissions made therein except those



*[Handwritten Signature]*

specifically admitted herein. The averments not specifically admitted herein shall be deemed to have been denied.

3. That the present Appeal has been filed under Section 16(h) of the National Green Tribunal Act, 2010 challenging the Environmental Clearance dated **23.09.2025**, bearing No. **J-13012/12/2011-IA.II(T)**, granted by MoEF&CC in favour of M/s Mirzapur Thermal Energy (UP) Private Limited for establishment of **2x800 MW (1600 MW) Coal Based Ultra Super Critical Thermal Power Project** at Village Dadri Khurd, Tehsil Mirzapur Sadar, District Mirzapur, Uttar Pradesh.
4. At the outset, it is respectfully submitted that the Environmental Clearance dated **23.09.2025** has been granted strictly in accordance with the provisions of the Environment (Protection) Act, 1986, EIA Notification, 2006, and upon due appraisal by the Expert Appraisal Committee (Thermal Sector) after consideration of the EIA/EMP Report, public hearing proceedings, representations received, site-specific details, statutory clearances, and mitigation measures proposed by the Project Proponent.
5. That it is respectfully submitted that the instant Appeal proceeds on incorrect assumptions, selective reading of previous judicial orders, and misconceived interpretation of the environmental appraisal process undertaken in the present case.

**B. PROCEDURE FOR GRANT OF EC UNDER EIA NOTIFICATION, 2006:**

That it is most respectfully submitted that this Answering Respondent has notified Environment Impact Assessment (EIA) Notification, 2006 under the provisions of the Environment (Protection) Act, 1986 which deals with the process to grant prior Environment Clearances (EC) for the new projects and activities listed in the Schedule of this notification, for



*[Handwritten signature]*

expansion and modernization of the existing projects and for any change in product-mix in an existing manufacturing units.

7. That, it is most respectfully submitted that EIA involves assessing the potential environmental effects of a proposed project, encompassing interconnected socio-economic, cultural, and human-health impacts—both positive and negative. Furthermore, it's crucial to note that the granting of EC to a project isn't a singular step; it follows a prescribed process outlined in the EIA Notification, 2006, which includes:

- **Stage (1) – Screening**(Category B only)
- **Stage (2) - Scoping** – i.e. prescribing Terms of Reference (TOR) or undertaking detailed Environment Impact assessment studies.
- **Stage (3) - Public Consultation** – to be conducted by the respective State Pollution Control Board/UT Pollution Control Committee.
- **Stage (4) - Appraisal** – by Expert Appraisal Committee (EAC).

8. That, it is most respectfully submitted the instant project falls under project activity 1(d) Coal Based Thermal Power Plant of Category A. The process involved for grant of EC is as following:

- Stage (1) – Screening
- Stage (2) - Scoping – i.e. prescribing Terms of Reference (TOR) or undertaking detailed Environment Impact Assessment Studies.
- Stage (3) - Public Consultation – to be conducted by the respective State Pollution Control Board/UT Pollution Control Committee.
- Stage (4) - Appraisal – by Expert Appraisal Committee (EAC).

9. That, it is most respectfully submitted that the process involving grant of EC is transparent & is placed in public domain including the application for grant of EC, submissions and supporting documents filed by the project



*[Handwritten Signature]*

proponent, the minutes of meeting of the EAC/SEAC and the EC issued in the case.

### C. FACTUAL BACKGROUND

10. That, it is most respectfully submitted that this Answering Respondent had previously granted Environmental Clearance (hereinafter referred to as 'EC') to the project vide letter no. J-13012/12/2011-IA.II(T) dated 21.08.2014. However, the Hon'ble Tribunal, through its judgment dated 21.12.2016 in Appeal No. 79 of 2014 titled Debadityo Sinha v. Mirzapur Energy (UP) Pvt. Ltd. & Others, was pleased to quash the said EC dated 21.08.2014. Copy of the Judgment dated 21.12.2016 in Appeal No. 79 of 2014 passed by the Hon'ble NGT (PB), New Delhi is annexed herewith as **Annexure No. R2-1**.

11. That, it is most respectfully submitted that thereafter, Review Applications filed by this Answering Respondent were disposed of vide order dated 01.05.2017, whereby liberty was granted to the Project Proponent to approach the competent authority afresh after rectifying the defects and deficiencies pointed out in the judgment. Copy of the Order dated 01.05.2017 is annexed herewith as **Annexure No. R2-2**.

12. That, it is most respectfully submitted that previously M/s. Welspun Energy UP Pvt. Ltd. (WLUPL) had proposed to establish a 1320 MW (2x660 MW) Super Critical Coal Based Thermal Power Plant at Village Dadri Khurd, Tehsil Mirzapur, Uttar Pradesh, for which this Answering Respondent had granted Environmental Clearance vide F. No. J-13012/12/2011-IA II(T) dated 21.08.2014. Subsequently, the name of the Project Proponent was changed from M/s. Welspun Energy UP Pvt. Ltd. to M/s. Mirzapur Thermal Energy UP Pvt. Ltd. vide letter bearing F. No. J-13012/12/2011-IA E(T) dated 20.12.2019. Pursuant to the liberty granted by the Hon'ble Tribunal vide order dated 01.05.2017, the Project



*[Handwritten signature]*

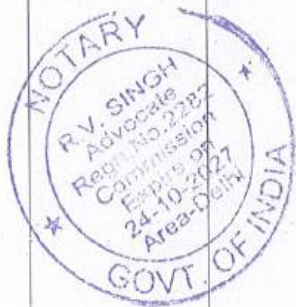
Proponent submitted revised Form-I along with supporting documents and study reports as suggested by this Answering Respondent for amendment of the earlier Environmental Clearance. The said proposal was appraised by the Expert Appraisal Committee (Thermal Power) in its meetings held on 24.07.2017 and 22.02.2019, and the EAC in its meeting dated 22.02.2019 recommended amendment of the Environmental Clearance. Thereafter, this Answering Respondent vide letter no. J-13012/12/2011-IA.II(T) dated 20.12.2019 requested submission of Stage-I Forest Clearance for issuance of the Environmental Clearance amendment letter (Copy of the letter dated 20.12.2019 is annexed herewith and marked as **Annexure No. R2-3**). However, since the Project Proponent failed to submit the said Stage-I Forest Clearance, the Environmental Clearance amendment letter could not be issued. Thereafter, the Project Proponent submitted a fresh proposal, wherein the project configuration was changed from 2x660 MW to 2x800 MW and, considering that almost ten years had elapsed, a fresh de novo reference was made through the present application seeking grant of Terms of Reference (ToR). It is further respectfully submitted that the present proposal materially differs from the earlier proposal considered in the year 2014, both in terms of project configuration as well as environmental safeguards and pollution control mechanisms. A comparative position is reproduced herein below:

	Earlier 2014 EC	Present 2025 EC
Capacity	1320 MW (2x660) MW	1600 MW (2x800) MW
Technology	Supercritical	Ultra-supercritical
EIA Study	March'2011 to May'2011	October'2024 to December'2024
Forest status	Forest land of 9.3681 ha (water pipeline, approach road, within the project boundary)	No forest land is involved within the Project / Plant Area. 8.3581 Ha Forest Land Outside the Project Area for water pipeline and Approach Road for which Forest Clearance Stage I & Stage II is received.



*S. Singh*

Public hearing	07.04.2012	11.04.2025
Pollution controls	Not Implemented as the Environment Clearance dated 21.08.2014 was quashed by the Hon'ble NGT vide Judgment dated 21.12.2016 in Appeal No. 79 of 2014	<ul style="list-style-type: none"> <li>• High Efficiency Electrostatic Precipitator (ESP)</li> <li>• Selective Catalytic Reduction (SCR)</li> <li>• Low Nitrogen Oxides (Low NOx) Burner / Separated Over Fire Air (SOFA) System</li> <li>• 275 Metres High Chimney</li> <li>• Cooling Tower</li> <li>• Ash Management System including Ash Water Recycling</li> <li>• Dust Extraction and Suppression System</li> <li>• Demineralization (DM) Plant</li> <li>• Waste Water Treatment System</li> <li>• Sewage Collection, Treatment and Disposal through Sewage Treatment Plant (STP)</li> <li>• Effluent Treatment Plant (ETP)</li> <li>• Solid and Hazardous Waste Management System</li> <li>• Green Belt Development and Landscaping</li> <li>• Rain Water Harvesting System</li> <li>• Solar Energy System</li> <li>• Environmental Laboratory and Monitoring Facilities</li> <li>• Continuous Emission Monitoring System (CEMS)</li> <li>• Effluent Quality Monitoring System (EQMS)</li> <li>• Continuous Ambient Air Quality Monitoring System (CAAQMS) with Display Boards</li> <li>• Wind Break Wall</li> <li>• Water Sprinkler System</li> <li>• Dry Fog System</li> <li>• Acoustic Enclosures / Sound Insulation for Noisy Machinery to reduce noise impact</li> <li>• Plant based on Zero Liquid Discharge (ZLD) Concept</li> </ul>



13. That, it is most respectfully submitted that accordingly, the Project Proponent, M/s. Mirzapur Thermal Energy (UP) Pvt. Ltd., submitted a

fresh application on 08.05.2024 (Proposal No. IA/UP/THE/467671/2024) seeking grant of Terms of Reference (ToR) for conducting a detailed Environmental Impact Assessment (EIA) study for its proposed 2x800 MW (1600 MW) Coal-based Ultra Super-Critical Thermal Power Project at Dadri Khurd, District Mirzapur, Uttar Pradesh. The project is categorized as Category 'A', Item 1(d) under the EIA Notification, 2006, thereby requiring appraisal at the Central level. Pursuant to the recommendation of the Expert Appraisal Committee (EAC), the Ministry was pleased to accord ToR vide letter dated 29.07.2024 for EIA/EMP Report, baseline environmental data, wildlife aspects, forest land involvement, public hearing proceedings, and other statutory compliances. Copy of the ToR dated 29.07.2024 is annexed herewith and marked as **Annexure No. R2-4.**

14. That, it is most respectfully submitted that the baseline environmental studies were conducted during **October 2024 to December 2024** in accordance with the Terms of Reference granted vide letter dated 29.07.2024.

15. That the mandate of the EIA Notification, 2006 as stated in paragraph no. 7-III-(iii) provides that "*...the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45 (forty-five) days of a request to the effect from the applicant..*"

16. That, from the above it is submitted that as per the EIA Notification, 2006, the MoEF&CC, when issuing the Terms of Reference (ToR), necessitates public consultations, including public hearings, and delegates the responsibility for conducting them to the State Pollution Control Board.



*[Handwritten Signature]*

*submitted by the Project Proponent, and written submissions furnished before the Committee, and found the same satisfactory;*

- i. *The Committee further deliberated upon the observations contained in the judgment dated 21.12.2016 passed by this Hon'ble Tribunal and compliance measures undertaken by the Project Proponent in that regard.*

20. That it is respectfully submitted that upon detailed deliberations on all environmental, technical, statutory and compliance-related aspects, and being satisfied that the project had addressed the concerns noted during appraisal, the Expert Appraisal Committee recommended grant of Environmental Clearance subject to uploading of written submission on PARIVESH Portal and stipulation of specific and general conditions. Copy of the Minutes dated 26.08.2026 of the EAC meeting held on 12th–13th August, 2025 is annexed herewith as **Annexure No. R2-5**.

21. That it is respectfully submitted that, pursuant to the deliberations held during the 28th Meeting of the Expert Appraisal Committee (Thermal Projects), the project proponent vide submission dated 14.08.2025 furnished additional information and clarifications before the Ministry in respect of the issues raised during appraisal, including compliance with the judgment dated 21.12.2016 passed by the Hon'ble National Green Tribunal, land use, forest involvement, biodiversity assessment, public consultation, siting criteria and revised air quality modelling. Clarifications were also specifically sought and furnished on the written representations/objections received through the Ministry, including those submitted by the Appellant and other individuals. The said submissions, including the revised GLC modelling report and point-wise responses to representations, were uploaded on the PARIVESH Portal and formed part of the appraisal record considered by the Ministry and the Expert Appraisal



*P. Singh*

Committee. Copy of the ADS submitted by the PP is annexed herewith as **Annexure No. R2-6.**

22. That it is respectfully submitted that, thereafter, this Answering Respondent has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the EAC hereby accords Environmental Clearance to M/s. Mirzapur Thermal Energy (UP) Private Limited for "2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) located at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh" subject to compliance of the inter-alia following Specific/General environmental conditions:

- i. *the grant of EC/Forest Clearance shall remain subject to orders/judicial pronouncements passed by this Hon'ble Tribunal in Original Application No. 883/2024 and Execution Application No. 29/2024 in Appeal No. 79/2014, thereby ensuring that the project remains subject to ongoing judicial scrutiny;*
- ii. *no activity involving diversion or use of forest land can be undertaken without obtaining requisite forest clearance, including compliance with conditions attached to Stage-I and subsequent forest approvals;*
- iii. *implementation of Wildlife Conservation Plan approved by the competent authority is mandatory, including protection and monitoring of Schedule-I species and compliance with directions of the State wildlife authorities;*
- iv. *a green belt over 121.3 hectares, constituting approximately 33% of the total project area, is required to be developed using native species in a time-bound manner;*

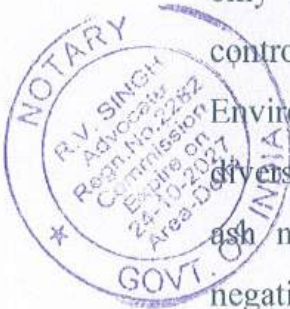


*[Handwritten signature]*

- v. *the project is mandated to adopt Zero Liquid Discharge, establish ETP/STP facilities, undertake groundwater and surface water monitoring, rainwater harvesting, and water audit measures;*
- vi. *pollution control measures including High Efficiency Electrostatic Precipitators (ESP), Low NOx Burners, SOFA/OFA systems, 275 metre stack, Continuous Ambient Air Quality Monitoring Stations and compliance with applicable thermal power emission norms have been specifically mandated;*
- vii. *100% fly ash utilization is compulsory in accordance with applicable Ash Utilization Notifications, with ash pond area restrictions, leak prevention measures, and monitoring obligations; and*
- viii. *periodic compliance obligations including six-monthly compliance reports, environmental audit, third-party monitoring, public disclosure of monitoring data, and reporting on PARIVESH portal have also been imposed.*

Copy of Environmental Clearance dated 23.09.2025 is annexed herewith and marked as **Annexure No. R2-7**.

23. That, in view of the above, it is submitted that the aforesaid conditions clearly demonstrate that the grant of Environmental Clearance is regulatory, conditional, and compliance-based in nature, and was issued only after due appraisal of environmental, forest, wildlife, pollution control, and public consultation aspects. The conditions embedded in the Environmental Clearance adequately address concerns relating to forest diversion, wildlife protection, water management, air pollution mitigation, ash management, and post-clearance compliance monitoring, thereby negating the allegations of mechanical grant, suppression of material facts, or absence of application of mind.



*[Handwritten signature]*

**D. REPLY TO GROUNDS RAISED IN APPEAL**

**a. ALLEGED NON-COMPLIANCE OF JUDGMENT DATED 21.12.2016**

24. The allegations that the Environmental Clearance has been granted in disregard of the judgment dated 21.12.2016 are incorrect and hence denied. It is respectfully submitted that the earlier Environmental Clearance dated 21.08.2014 stood quashed, and the present proposal was considered afresh on a de novo basis under the provisions of the EIA Notification, 2006. The Expert Appraisal Committee (EAC), both at the stage of consideration of Terms of Reference (ToR) as well as grant of Environmental Clearance, specifically took note of the previous litigation history and sought additional clarifications/submissions in that regard. Pursuant thereto, the Project Proponent submitted detailed written submissions concerning the earlier litigations, which are already annexed hereto as Annexure R2-6.

**b. ALLEGED CONCEALMENT OF FOREST LAND AND MATERIAL FACTS:**

25. The allegations regarding concealment of forest land involvement are denied. The EAC minutes specifically record involvement of **8.3581 hectares** forest land outside project boundary for approach road and water pipeline. The EAC specifically noted that said forest land constitutes a material component of the project. Proposal for diversion of forest land was separately processed under applicable forest laws and Stage-I Forest Clearance dated 09.09.2025 and Stage - II forest Clearance dated 10.02.2026 was granted. Allegations regarding transmission lines, railway connectivity and road expansion are speculative and do not form part of impugned Environmental Clearance. Any separate component requiring statutory approval shall be dealt with independently in accordance with law. Allegation that project site itself lies within forest



*R. Singh*

land is specifically denied. Records placed before EAC included No Objection Certificate issued by Divisional Forest Officer, Mirzapur certifying non-involvement of forest land within project area. Copy of the Stage-I Forest Clearance dated 09.09.2025, Copy of the Stage-II Forest Clearance dated 10.02.2026 and the No Objection Certificate issued by Divisional Forest Officer, Mirzapur are annexed herewith and marked as **Annexure No. R2-8, Annexure No. R2-9 and Annexure No. R2-10** respectively.

**c. ALLEGED ECOLOGICAL SENSITIVITY AND SITING CRITERIA:**

26. Allegations regarding suppression of ecological features and violation of siting guidelines are denied. The EIA/EMP Report includes assessment of flora, fauna, water bodies, reserve forests, and environmental attributes within study area. EAC noted that no Eco-Sensitive Zone, Ecologically Sensitive Area, National Park, Wildlife Sanctuary, Tiger Reserve or Elephant Reserve exists within 10 kilometres of project site. The EIA studies recorded presence of Schedule-I species within buffer zone, for which Wildlife Conservation Plan was prepared and submitted. Allegation that EAC ignored wildlife aspects is incorrect. Allegation regarding proposed Sloth Bear Conservation Reserve pertains to proposal not culminating into any notified protected area. Appraisal was carried out on basis of prevailing statutory framework and notified protected areas. Copy of the Request for Approval of Wildlife Conservation Plan submitted by the Project Proponent dated 25.07.2025 is annexed herewith and marked as **Annexure No. R2-11**.

**d. ALLEGED PROCEDURAL VIOLATIONS AND PUBLIC HEARING**

*P. Singh*

29. Allegation that Terms of Reference were granted without Form-I is incorrect and denied. Proposal submitted by Project Proponent contained requisite documents including Form-I and Pre-Feasibility Report. Public hearing dated **11.04.2025** was conducted by Uttar Pradesh Pollution Control Board in accordance with prescribed procedure. Public hearing proceedings, issues raised, and responses formed part of appraisal record before EAC. Allegations relating to inadequate notice, inaccessible venue, or non-availability of EIA Report are denied. Copy of Public Hearing Proceedings is annexed herewith and marked as **Annexure R2-12**.

e. **PENDING LITIGATION**

30. That it is respectfully submitted that the Expert Appraisal Committee and the Ministry were fully cognizant of the earlier proceedings pending before this Hon'ble Tribunal as well as the Hon'ble Supreme Court. The Environmental Clearance itself specifically stipulates that the grant of Environmental Clearance/Forest Clearance shall remain subject to the outcome of proceedings pending before the Hon'ble Supreme Court in I.A. No. 185063/2025. Accordingly, the allegation that the Ministry acted in disregard of the pending judicial proceedings is wholly incorrect and denied. It is further submitted that Original Application No. 883/2024 and Execution Application No. 29/2024 came to be disposed of by this Hon'ble Tribunal vide order dated 18.08.2025 in view of the pendency of the matter before the Hon'ble Supreme Court. Furthermore, the Environmental Clearance dated 23.09.2025 expressly incorporated a condition to the effect that the grant of Environmental Clearance/Forest Clearance shall remain subject to the orders/judicial pronouncements passed by this Hon'ble Tribunal in Original Application No. 883/2024 and Execution Application No. 29/2024 in Appeal No. 79/2014, thereby ensuring that the Project continues to remain subject to ongoing judicial scrutiny.



*[Handwritten Signature]*

## E. CONCLUDING SUBMISSIONS

31. That it is respectfully submitted that the impugned Environmental Clearance dated 23.09.2025 has been granted strictly in accordance with the provisions of the Environment (Protection) Act, 1986, the EIA Notification, 2006, and upon due appraisal by the Expert Appraisal Committee (Thermal Sector) after consideration of all relevant environmental, technical, statutory and public consultation aspects.
32. That the Expert Appraisal Committee, comprising domain experts and technical specialists, undertook detailed appraisal of the proposal, including forest land involvement, wildlife aspects, pollution control mechanisms, cumulative environmental impacts, public representations, and compliance with the observations made by this Hon'ble Tribunal in its earlier judgment dated 21.12.2016.
33. That it is well settled that the scope of judicial review in matters relating to grant of Environmental Clearance is limited to examining whether the decision-making process suffers from arbitrariness, mala fides, procedural illegality, or patent perversity. In the present case, the appraisal process was carried out transparently and in accordance with the prescribed statutory framework.
34. That the Appellant, in substance, seeks re-appreciation of scientific and technical findings already examined by the Expert Appraisal Committee and the regulatory authority. No material has been placed on record demonstrating suppression of facts, non-application of mind, or violation of any mandatory statutory requirement warranting interference by this Hon'ble Tribunal.
35. In view of the facts and circumstances stated hereinabove, it is respectfully submitted that the present Appeal is devoid of merit, misconceived, and liable to be dismissed. The Environmental Clearance dated 23.09.2025



*[Handwritten signature]*

issued in favour of M/s Mirzapur Thermal Energy (UP) Private Limited is legal, valid, reasoned, and sustainable in law.

### PRAYER

In view of the submissions made hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- Dismiss the present Appeal as being devoid of merit;
- Uphold the Environmental Clearance dated **23.09.2025** granted in favour of M/s Mirzapur Thermal Energy (UP) Private Limited; and
- Pass such other order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.

  
DEPONENT

(सुन्दर रामनाथन)  
(SUNDAR RAMANATHAN)  
वैज्ञानिक 'एफ'/Scientist 'F'  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Min. of Environment, Forest and Climate Change  
भारत, सरकार, नई दिल्ली  
Govt. of India, New Delhi

### VERIFICATION

Verified at New Delhi on 21<sup>st</sup> day of May, 2026 that the contents of this affidavit are true and correct to my knowledge and as per official records maintained in the routine course of business. No part of the above affidavit is false and nothing material has been concealed there from.

  
DEPONENT

(सुन्दर रामनाथन)  
(SUNDAR RAMANATHAN)  
वैज्ञानिक 'एफ'/Scientist 'F'  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Min. of Environment, Forest and Climate Change  
भारत, सरकार, नई दिल्ली  
Govt. of India, New Delhi

  
I identified the deponent/executorant  
who has signed in my presence.



Solemnly affirmed before me, read  
over & explained to the deponent

  
Notary Public, DELHI

21 MAY 2026

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI,  
NEW DELHI**

**Appeal No. 79 of 2014**

**(M.A. Nos. 694/2014 & 511/2015)**

**In the matter of:**

1. Debadityo Sinha  
R/o III Floor, 943A/8,  
Govindpuri, Kalkaji,  
New Delhi- 110019
2. Shiv Kumar Upadhyay  
R/o 36/30, Shivpuri Colony,  
Station Road, Mirzapur,  
Uttar Pradesh- 231001
3. Mukesh Kumar  
Room No. 65, Aravalli Hostel,  
Rajiv Gandhi South Campus-Banaras Hindu University  
Village- Barkachha, District Mirzapur,  
Uttar Pradesh

..... Appellants

Versus

1. Union of India  
Through the Secretary  
Ministry of Environment, Forests & Climate Change  
Indira Paryavaran Bhavan  
Jor Bagh Road,  
New Delhi- 110 003
2. Government of Uttar Pradesh  
Through its Chief Secretary  
Lal Bahadur Shastri Bhavan  
UP Secretariat  
Lucknow- 226001
3. Uttar Pradesh Pollution Control Board  
Through its Member Secretary  
Vibhuti Khund, Gomti Nagar  
Lucknow- 226010
4. M/s Welspun Energy (U.P) Pvt. Ltd.  
III Floor, PTI Building, Parliament Street  
New Delhi- 110001

..... Respondents

**Counsel for appellants:**

Ms. Parul Gupta, Advocate for applicant

**Counsel for Respondents:**

Mr. Vishwendra Verma and Ms. Shivali, Advs.  
for respondent no. 1 with Dr.M. Ramesh, Scientist 'D'  
Ms. Savitri Pandey, Adv. for respondent nos. 2  
Mr. Pradeep Misra, Mr. Manoj Kr. Sharma and  
Mr. Daleep Dhayani, Advs for respondent no.3  
Mr. Dhruv Mehta, Mr. Sanjeev Kumar, Mr. Varun  
Shankar, Mr. Abhishek Puri and Mr. Anshul Seghal,  
Advs. for respondent no. 4

**Present:**

**Hon'ble Mr. Justice U.D. Salvi (Judicial Member)**

**Hon'ble Mr. Ranjan Chatterjee (Expert Member)**

**JUDGMENT**

**Per U.D. Salvi J.(Judicial Member)**

**Reserved on: 5<sup>th</sup> April, 2016**

**Pronounced on: 21<sup>st</sup> December, 2016**

1. Environment Clearance dated 21<sup>st</sup> April, 2014 bearing no. J 13012/12/2011-IA.II (T) granted by the respondent no. 1- Ministry of Environment, Forest and Climate Change (for short MOEF&CC) to the respondent no. 4- M/s Welspun Energy (U.P) Pvt. Ltd. for setting up 2x660 MW Super Critical Coal based Thermal Power Project at Village Dadri Khurd, Teshil Mirzapur, Uttar Pradesh is assailed in the present Appeal.
2. The appellant no. 1-Debadityo Sinha, alumnus of Banaras Hindu University, holding a Masters in Environment Science and Technology, claims to be an Environmentalist working in the field of protection and conservation of environment individually and as a founder of Vindhya Bachao Abhiyan.

The appellant no. 2-Shiv Kumar Upadhyay, states that he is a senior journalist based in Mirzapur and is a co-founder of Vindhya Bachao Abhiyan. The appellant no. 3- Mukesh Kumar states that he is a student of M.Sc.(Tech.) Environmental Science and Technology from Banaras Hindu University at Rajiv Gandhi South Campus of the University in Mirzapur and he is a member of students 'ECO One' organisation specifically formed for active involvement of the students and staff members of the campus in conservation measures in the region.

3. According to the appellants, the Project Proponent suppressed facts to obtain Environment Clearance and there have been violations of the provisions of EIA Notification, 2006 from the beginning of process of grant of clearance till the end; and crucial aspects have been over-looked by the Expert Appraisal Committee and MoEF&CC.
4. Initially, the appellants submit, a proposal for setting up of the project in question was proposed to be located near villages- Hazipur- Katya, Pahai Goura and Katya, Tehsil Jakhnia and Saidpur, District Ghazipur, UP with land requirement of 850 acres for power plant, green belt and ash pond as per Form-1 dated 31<sup>st</sup> December, 2010 annexure A-2. However, when the proposal came up for consideration for grant of TOR before the 22<sup>nd</sup> meeting of the reconstituted Expert Appraisal Committee of Thermal Power and Coal Mine projects held on 4<sup>th</sup> -5<sup>th</sup> April, 2011, the information regarding the changed location-District

Mirzapur situate at 140Km from the previous location- was submitted as follows:-

*“The proposal is for setting up of 2x660 MW Super Critical Coal based Thermal Power Plant at villages Dadri Khurd, in Mirzapur Sadar Taluk, in Mirzapur Distt. in Uttar Pradesh.....*

*Coal requirements will be 6.4 MTPA. Coal will be obtained from domestic coal block through SECL/NCL/CCL mines.....*

*There are no National Parks, Wildlife Sanctuaries, Tiger/Biosphere Reserves etc. within 10 Km of the site. Danti RF, Mirzapur RF, Patehra RF and Gorthara RF is situated within 10 Km from the project site.”*

5. The EAC did not ask the project proponent to re-file the information in Form 1 and after considering the said facts found the site suggested in District Mirzapur as unsuitable for the development of the proposed project and accordingly deferred the consideration of the proposal with the direction to the project proponent to look for more acceptable alternative sites in the following terms:

*“The proposed site may be in the flood plain of river or very close to it and has forests in the vicinity. The Committee also noted that the other sites identified were rejected by the project proponent itself. The Committee therefore, decided that the project proponent shall identify more alternative acceptable sites and accordingly deferred the proposal for re-consideration at a later stage.”*

6. In the 24<sup>th</sup> meeting of re-constituted EAC (Thermal) held on 2<sup>nd</sup> May, 2011 the project proponent along with his consultant M/s J.M Environet Pvt. Ltd. gave a presentation and provided the following information as per the minutes of the meeting-  
*“The proposal is for setting up 2x660 MW Super Critical Coal based Thermal Power Project at villages Dadri Khurd, Mirzapur Sadar Taluk in UP. Land requirement will be 1100 acres, out*

of which 798 acres is un-irrigated barren land and 77 acres is waste land. 875 acres land will be used for plant and 225 acres land will be used for railway and pipeline corridor..... The project proponent submitted that the Ganges River is about 22Kms from the proposed site and site is not in flood plain of the Ganges. The project proponent also submitted survey of India toposheet in confirmation of their submission. It was also informed that M/s Welspun Energy (U.P) Pvt. Ltd. had conducted pre-feasibility for availability and route of water pipeline from Upper Khajuri Dam till the proposed project site.....The project proponent informed that they have started collection of AAQ data since April and completed monitoring before onset of monsoon. The Committee decided the same can be used for preparation of EIA Report.”

7. The appellants submit that the location of the project possibly lying in the flood plain or close to it and in the vicinity of the forest- had prompted the EAC to seek alternative site for the project; but the EAC did not discuss the issue of forest land involved in the project and proceeded to prescribe detailed Terms of Reference even when the collection of baseline data was already started prior thereto- vide copy of the minutes of 24<sup>th</sup> meeting of EAC held on 2<sup>nd</sup> and 3<sup>rd</sup> May, 2011 annexure A-4 and TOR letter dated 15<sup>th</sup> June, 2011 annexure A-5.
8. Finding fault with this scoping project as aforesaid, the appellants further submit that a fresh Form-1 mentioning the

project location at District Mirzapur was submitted by the project proponent on 3<sup>rd</sup> December, 2011 annexure A-6 well after the grant of TOR and preparation of draft EIA report.

9. According to the appellants the public consultation process the main component of EIA process suffered from many lacunae:

A. Inadequate publicity of public hearing. No means other than publishing notice of the public hearing in Amar Ujala, Mirzapur and Hindustan Times, New Delhi were adopted by the authorities, which consequently lead to unawareness of public hearing among the local rural folk, thereby preventing real participation of the locals in the public consultation process.

B. Public hearing was conducted on 7<sup>th</sup> April, 2012 at Village Dadri Khurd, Tehsil Sadar, Mirzapur under influence of political leaders, police force and armed private individuals and the locals were denied entry to the public hearing premise.

C. Summary EIA and draft EIA were not made electronically available.

10. The appellants submit that the EAC recommended project for EC overlooking its own observations, siting guidelines and without considering the representations/responses of the affected people, namely Banaras Hindu University and site visit report dated 15<sup>th</sup> September, 2013. The appellants referred to the following siting criteria laid down by the respondent no.1-MoEF&CC:

- A. Availability of adequate uncultivable and unused land for erecting power plant structures;
  - B. Vicinity to the railway line for laying railway siding for coal transportation;
  - C. Suitability of land from topography, geological aspects;
  - D. Environmentally suitable, absence of sensitive areas and major settlements.
11. The appellants further submitted that the EAC did not verify facts at ground level, particularly, the facts: that the major area of the project site is fertile prime agricultural land used for agriculture grazing purpose surrounded by reserved forest, and the railway line proposed to carry coal from 20 Km distance would pass through forest land requiring forest clearance under Forest (Conservation) Act, 1980. EIA report- Chapter III, Section 3.5.2.1 submitted by the project proponent reveals, the appellants pointed out, that the project is located in a valuable Kaimur sand stone reserve. The appellants submit that the EAC overlooked these facts. As regards the location at Mirzapur, the project proponent had advocated for its selection due to NCL coal reserves within 100 km and presented the EIA report on assumption that coal source was from Kaimur NCL mines. However, the EAC in its meeting held on 20<sup>th</sup> March, 2013 decided to go ahead with imported coal from Indonesia until domestic coal was available without giving thought to reconsideration of the location of the project. The appellants submitted that the EAC did not consider economic and

environmental impacts of transporting water from River Ganga to Upper Khajuri reservoir and then to the project site. The appellants added that the EAC had previously decided to send a sub-group comprising of C.R. Babu, Shri T.K. Dhar, Shri N.K. Verma and a representative of MoEF to carry out site inspection and yet without conducting the site inspection as previously decided it had dealt with Appraisal Process in a most casual manner.

12. The appellants submit that the EAC did not deal with the representation made by the affected people and blindly relied upon the statement of the project proponent claiming that the several critical issues and deficiencies in the EIA, suppression of the existence of forest land, non assumption of the water resources and human health raised by the affected persons particularly, the Banaras Hindu University were resolved in the meeting with the BHU.

13. The respondent no. 1-MoEF&CC filed brief affidavit dated 15<sup>th</sup> January, 2015 making a claim that the Environment Clearance in question was granted after following due procedure as laid down under EIA Notification, 2006 and amendments thereto with reference to the EAC meetings held on April 4<sup>th</sup> and 5<sup>th</sup> 2011 and May, 2<sup>nd</sup> and 3<sup>rd</sup>, 2011 for grant of Term of Reference-EACs consenting to use of baseline data collected from April, 2011 and to three EAC meetings held in March, November, 2013 and March, 2014 to highlight deliberations involved in the process of grant of Environment Clearance. The respondent

no.1- MoEF further explained that since a sub-group of EAC could not visit the site, the EAC delegated the said task to State Government officials of Irrigation Department and further extensively deliberated upon the issue of firm water availability for the project and the impact of water drawl by the project.

14. Despite service of notice to respondent no.2- State of Uttar Pradesh and respondent no.3-Uttar Pradesh Pollution Control Board choose not to file their replies. According to them they had very limited role in the entire process and therefore, no replies are necessary.

15. The respondent no.4-the project proponent filed a detailed reply, dated 24<sup>th</sup> December, 2014(page 272-546 Vol-I-A) with voluminous documents annexure R-1 to R-48. Respondent no. 4 admitted that the project proponent had filed Form-1 dated 31<sup>st</sup> December, 2010 annexure R-30 for grant of EC to the project proposed to be setting up at District Ghazipur. However, it contended that the project proponent has chosen to re-file the Form 1 dated 31<sup>st</sup> March, 2011 annexure R-2 changing the proposed project site to district Mirzapur on 31<sup>st</sup> March, 2011 and intimated all the Members and Member Secretary of the EAC regarding the change of proposed project site from District Ghazipur to District Mirzapur through an e-mail, along with pre-feasibility report annexure R-3 and the UP Power Corporation Limited as well as Ministry of Coal had granted approval to such changes vide letters dated 1<sup>st</sup> April, 2011- annexure R-4 and letter dated 24<sup>th</sup> August, 2011- annexure R-6

respectively. The respondent no. 4 further submitted that the EAC was informed by the project proponent in the 24<sup>th</sup> meeting held in May, 2011 that it has started collection of the AAQ data since April, 2011 in order to complete the monitoring before the onset of the monsoon and this was approved by the EAC. According to the respondent no.4 as per the MoEF guideline the project proponent was required to collect baseline data for one season except for the monsoon season and as such the collection of baseline data for the purpose and April, 2011 and June, 2011 was started and the MoEF was informed of the same and its use for formulating the EIA report vide letter dated 12<sup>th</sup> May, 2011.

16. The respondent no.4 further submitted that the project site is located well beyond the highest recorded flood level of River Ganga situated at a distance of 17 km from the project. According to the respondent no. 4 there has been no concealment of any material facts, particularly as regards the presence of reserved forests and wildlife; and this fact has been acknowledged by the District Forest Officer and MoEF vide letters dated 20<sup>th</sup> April, 2011- annexure R-11 and letter dated 11<sup>th</sup> October, 2013- annexure R-12 respectively. The respondent no. 4 made reference to the EIA report (annexure R-13) in that regard. Respondent no. 4 in its reply referred to the minutes of the 13<sup>th</sup> meeting dated 25<sup>th</sup> March, 2015 and 26<sup>th</sup> March, 2014 wherein the biodiversity and conservation plan prepared by the consultant of the project proponent was found

to be forwarded to the MoEF and to the Expert Member from Wildlife Institute of India, Dehradun and approved by the MoEF thereafter as well as by the Chief Conservator of Forest (Wildlife). The respondent no. 4 further submitted that the MoEF has duly taken into account the impact on the water resources and approved the project after all the concerns were satisfactorily replied by all the senior officials of the Government of UP as recorded in the minutes of the EAC dated 26<sup>th</sup> March, 2014. The respondent no. 4 further submitted that the EIA report reveals the efforts and arrangements made to recycle the waste water to attain zero discharge and in inescapable scenario to discharge the quantity of waste water in the nearest drain after meeting the CPCB standards; and as such there will be no significant impact on the surface water quality and discharges shall be curbed to the maximum extent. The respondent no. 4 submits that due care has been taken for dust emission and commercial use of the fly ash generated by the Thermal Power Plant. According to respondent no. 4 the public consultation process was duly conducted as per EIA Notification, 2006; and the public hearing was conducted in the presence of Additional District Magistrate, Regional Officer of the UPPCB, Deputy Superintendent of Police, SDM District Sadar and other top police and administrative officers of District Mirzapur and the proceedings were videographed and the minutes were recorded annexure R-24 and R-25.

17. As regards the concerns raised by the Banaras Hindu University and Vindhya Bachao Manch, the respondent no. 4 submitted that the meeting was held with the BHU on 8<sup>th</sup> October, 2014 and 10<sup>th</sup> October, 2014 wherein after deliberations the respondent no. 4 gave its commitment to the installation of the ESP's with 99.9% efficiency, to the compliance with conditions of CWC ash utilization plan etc. and has adequately dealt with it by settling the issue. The respondent no. 4 further submitted that it had submitted a detailed point wise clarification to the points raised in the site inspection report by the Vindhya Bachao Manch on 6<sup>th</sup> February, 2014. Respondent no. 4 further submitted that the proposed Thermal Power Plant would be a boost to sustainable development in the power deficit State of UP and would generate both electricity and employment to improve the socio-economic standards of the locals in the District of Mirzapur. Generally the respondent no.4 controverted the case of the appellants regarding violations of the EIA Notification and suppression/misrepresentation of the material facts with reference to the proceedings in the Appeal and solicited dismissal of the present Appeal.

18. Rival pleadings warrant answers to the following question:

1. Whether the proposal moved for grant of Environment Clearance by the respondent no.4- M/s Welspun Energy (U.P) Pvt. Ltd to the proposed thermal power project in

question was duly appraised and considered by the concerned authorities.

19. We have heard the parties at length and considered the record of the case including the written submissions tendered by the appellants dated 11<sup>th</sup> April, 2016 and the respondent no. 4 dated 8<sup>th</sup> April, 2016. State players in the contest, namely, MoEF and Uttar Pradesh Pollution Control Board played supplementary role in support of their roles played in the present case.

20. It is true that there is ever growing demand for the power/electricity for the development and to meet this demand the UP Power Corporation Ltd. entered into a power purchase agreement with respondent no.4- M/s Welspun Energy (U.P) Pvt. Ltd. However, any decision over the issue involving environmental concerns needs to be taken as warranted by the Section 20 of the National Green Tribunal Act, 2010. Principles of Sustainable Development, Precautionary Principle and Polluter's Pay Principle are guiding stars in a journey towards such decision as rightly pointed out in M.C. Mehta's Case [(2004) 12 SCC 118: M.C. Mehta vs. Union of India and Ors.] referred to by the respondent no. 4- M/s Welspun Energy (U.P) Pvt. Ltd. The development has to be a sustainable one for ensuring intergenerational equity. The respondent no. 4- M/s Welspun Energy (U.P) Pvt. Ltd has quoted only a part of the para 48 of the Judgment delivered by the Hon'ble Apex Court in M.C. Mehta's Case (Supra) to highlight its submissions. For

making complete sense of what the Hon'ble Apex Court has to say. One needs to read the entire para. We, therefore, reproduce the entire para 48 herein below for ready reference:

*48. Development and the protection of environment are not enemies. If without degrading the environment or minimising adverse effects thereupon by applying stringent safeguards, it is possible to carry on development activity applying the principles of sustainable development, in that eventuality, development has to go on because one cannot lose sight of the need for development of industries, irrigation resources and power projects etc. including the need to improve employment opportunities and the generation of revenue. A balance has to be struck. We may note that to stall fast the depletion of forest, a series of orders have been passed by this Court in T.N. Godavarman case regulating the felling of trees in all the forests in the country. Principle 15 of the Rio Conference of 1992 relating to the applicability of precautionary principle, which stipulates that where there are threats of serious or irreversible damage, lack of full scientific certainty shall not be used as a reason for postponing cost-effective measures to prevent environmental degradation, is also required to be kept in view. In such matters, many a times, the option to be adopted is not very easy or in a straitjacket. If an activity is allowed to go ahead, there may be irreparable damage to the environment and if it is stopped, there may be irreparable damage to economic interest. In case of doubt, however, protection of Precautionary principle requires anticipatory action to be taken to prevent harm. The harm can be prevented even on a reasonable suspicion. It is not always necessary that there should be direct evidence of harm to the environment.*

21. A great caution has, therefore, to be exercised before any developmental activity is allowed to go ahead in order to ensure protection of the environment, which in the words of the Hon'ble Apex Court seeks precedence over economic interest. While concluding the submissions, Learned Counsel appearing

on behalf of the respondent no.4- M/s Welspun Energy (U.P) Pvt. Ltd, fairly made a submission that the project proponent is also open and willing to comply with any additional safeguards in addition to the safeguards stipulated under the EC. We have, therefore, have to cautiously tread our course and reach a balanced decision in the present case.

22. Having realised the need to take such measures necessary for the purpose of preventing and improving the quality of environment and protecting, controlling and abating environmental pollution, the Central Government in exercise of its power under Section 3 of the Environment (Protection) Act, 1986 read with clause d sub-section 3 Rule 5 of the Environment (Protection) Rules, 1986 devised an elaborate mechanism/ procedure to grant prior EC to the projects or the activities as per the EC Regulations, 2006. Environment Clearance Regulations, 2006 categorized the projects and activities into Category A and Category B based on the spatial extent of potential impacts and potential impacts on human health, natural and manmade resources. Admittedly, the project in question is a Category A project and EC Regulations, 2006 envisage in the process of grant of EC therefor the following material stages:

1. Scoping,
2. Public Consultation,
3. Appraisal and
4. Decision for acceptance or rejection of the proposal.

23. In the stage of scoping the Expert appraisal Committee determines detailed and comprehensive Terms of Reference (ToR), addressing all relevant environmental concerns for the preparation of an Environmental Impact Assessment (EIA) report in respect of the project for which prior EC is sought on the basis of information furnished in the prescribed application Form-I/I-A including Terms of Reference proposed by the applicant, outcome of site visit if considered necessary and other information that may be available with the Expert Appraisal Committee. The Terms of Reference so determined are required to be conveyed to the appellants/project proponent by Expert Appraisal Committee within 60 days of the receipt of Form-I. Pertinently, the EAC at this stage itself is conferred with the discretion to recommend to the regulatory authority the rejection of the application for environment clearance and the regulatory authority i.e. MoEF has a discretion to accept such recommendation of the EAC or to reject the application for prior EC. This mechanism build in the EC, Regulations, 2006 emphasises the importance of this stage of scoping, particularly of Form-I therein, which lays the foundation of the Environmental Impact Assessment of the proposed project for its objective appraisal that follows.

24. Next in the chain of the process of evaluation of the potential impacts of the project on environment is the stage of public consultation, a process by which the concerns of the locally affected persons and others, who have plausible stake in the

environmental impact of the project are ascertained. The public Consultation has two components 1) Public hearing and 2) obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project. Appendix IV to the EC Regulations, 2006 prescribes the manner in which its one of the components- a public hearing has to be carried out. At the outset Appendix IV to the EC Regulations, 2006 prescribes that the public hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest public participation at the project site(s) or in its close proximity district wise, by the concerned State Pollution Control Board. Needless to reiterate that the public hearing is carried out for ascertaining concerns of locally affected persons. Response in writing from other concerned persons having a plausible stake in environment or activity are also required to be obtained as a part of another component of public consultation and as such responses are invited by placing on the website of the concerned State Pollution Control Board, the summary of EAC report prepared in the format given in Appendix III-A by the applicant along with a copy of the application in the prescribed form. After completion of the public consultation the appellants is under obligation to address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP, and prepare a final EIA report and submit it to the concerned regulatory authority for appraisal.

25. Following the public consultation the Expert Appraisal Committee is required to carry out appraisal of the proposal for grant of environment clearance before it categorically recommends to the regulatory authority concerned either the grant or rejection of the application for environment clearance. Appraisal involves detailed scrutiny by the Expert Appraisal Committee of the application and other documents, like the final EIA report, outcome of public consultations including public hearing proceedings in a transparent manner in a proceeding to which the applicant is invited for furnishing necessary clarification in person or through authorized representative. Thus, a conspectus of things previous to the appraisal is taken by the Expert Appraisal Committee for the purpose of objective evaluation of merits of the proposal for grant of EC and the recommendations are made thereupon.

26. The regulatory authority, para 8(ii) of the EC Regulations, 2006 stipulates, shall normally accept the recommendations of the Expert Appraisal Committee; and in case where it disagrees with the recommendations of Expert Appraisal Committee, it shall request reconsideration by the Expert Appraisal Committee while giving the reasons for the disagreement within 45 days of the receipt of the recommendations from the Expert Appraisal Committee. The Expert Appraisal Committee in turn has to consider the observations of the regulatory authority and furnish its view on the same within a further period of 60 days and the decision taken by the regulatory authority after

considering the view of Expert Appraisal Committee is regarded as final. This shows an amount of discretion that is also vested with the regulatory authority-in the present case MoEF and the regulatory authority is expected to exercise such discretion in reasonable manner. Para 8 (vi) of the EC Regulations, 2006 voices the sanctity of information or data material to screening or scoping or appraisal or decision on the application in following terms:

“Deliberate concealment and or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation or prior environment clearance granted on that basis”.

The reason for such information or data to be sacrosanct is evident from the entire mechanism which is so interconnected that one false or misleading information and/or its deliberate concealment data in the process necessarily has cascading effect on rest that follows.

27. Keeping this process in mind we have to examine the submissions made by the rival parties. The environment clearance dated 21<sup>st</sup> August, 2014 makes reference to the letters dated 31<sup>st</sup> December, 2010, 12<sup>th</sup> May, 2011, 29<sup>th</sup> June, 2012, 14<sup>th</sup> January, 2013, 11<sup>th</sup> February, 2013, 6<sup>th</sup> February, 2014, 21<sup>st</sup> February, 2014 and 6<sup>th</sup> May, 2014 vide copy of the EC at annexure A-1 to the application. Communication dated

31<sup>st</sup> December, 2010 is a Form-I submitted by the respondent no.4- project proponent seeking prior EC for setting up the thermal power plant in question at Hazipur- Katya, Pahai Goura and Katya, Teshil Jakhnia and Saidpur, District Ghazipur, UP under the hand of Mr. Abhinav Mayank authorized signatory for project proponent. This fact is not disputed, however, respondent no.4- submitted that the project proponent had duly filed the Form-I for the proposed project site to be located at District Mirzapur on 31<sup>st</sup> March, 2011 and had also intimated all the Members and the Member Secretary of Expert Appraisal Committee regarding the change of the project site from District Ghazipur to District Mirzapur through an email along with the pre-feasibility report on 31<sup>st</sup> March, 2011 as per annexure R-2 and R-3 to the reply. Reading of annexure R-3 to the reply reveals that it is a copy of email send by Suranjan Sarkar on behalf of the respondent no.4- M/s Welspun Energy (U.P) Pvt. Ltd. enclosed therewith soft copy of the duly filed Form-I and PFR in respect of 2x660 MW Thermal Power Project in UP to various addresses. According to respondent no. 4 there is mere denial of the email dated 31<sup>st</sup> March, 2011 by the appellants without there being any basis whatsoever. The respondent no.4 to buttress its contentions referred to the reply filed by the MoEF which makes reference to the proposal for District Mirzapur being considered by the EAC in its 22<sup>nd</sup> and 24<sup>th</sup> meeting held on April 4<sup>th</sup> and 5<sup>th</sup>, 2011 (erroneously referred to as 4-5) and May 2-5, 2011 for grant of

ToR and to the minutes of the EAC meeting dated May 4<sup>th</sup> and 5<sup>th</sup>, 2011 at annexure A-4 (page 80).

28. The respondent no.4 also made reference to disclosure made by Dr. M. Ramesh, Scientist 'D' from MoEF before the Tribunal on 5<sup>th</sup> April, 2016 in support of the fact that the project was assessed on basis of Form-I dated 31<sup>st</sup> March, 2011 and the acknowledgment of Mr. C.R. Babu of having acknowledged the consideration of the project on the basis of Form-I dated 31<sup>st</sup> March, 2011 sent by E-mail. Dr. M. Ramesh, Scientist 'D' produced a file containing Note sheets from pages 1 to 11- authenticated copies of which find place on our record at vol-II (documents). We have perused the Note sheet pages 1 to 11. At page 11 a reference is found made to the communication received from respondent no.4 in respect of the present appeal and passing on the information that the appellants could not access revised Form-I from MoEF record and the respondent no.4-company having already submitted revised Form-I and circulated it amongst all EAC Members and Member Secretary through E-mail dated 31<sup>st</sup> March, 2011. Dr. M. Ramesh appeared to have made endorsement on the said Note sheet for checking the records for the same and nothing more. However, our scrutiny has not revealed any reference to revised Form-I dated 31<sup>st</sup> March, 2011 in the said Note sheet except one on page 11 as disclosed herein above and placing of the proposal of respondent no.4 for setting up of thermal power plant at Village Dadri Khurd, Teshil Mirzapur, Uttar Pradesh in 24<sup>th</sup> meeting of

EAC held on May 2<sup>nd</sup> and 3<sup>rd</sup>, 2011 for determination of ToRs at page 2 of the said Note sheet dated 10<sup>th</sup> June, 2011.

29. Material portion of the minutes of EAC meeting dated May 4<sup>th</sup> and 5<sup>th</sup>, 2011 at annexure A-4 (page80) reads as under:

**“2.10 2x660 MW Super Critical Coals Based Thermal Power Plant of M/s Welspun Energy UP Private Ltd. at villages Dadri Khurd, in Mirzapur Sadar Taluk, in Mirzapur Distt. in Uttar Pradesh- reg. TOR.**

*“The proposal was earlier placed for consideration in the 22<sup>nd</sup> meeting held during April 4-5, 2011 wherein the Committee noted that the proposed site may be in the flood plain of river or very close to it and has forests in the vicinity. The Committee also noted that the other sites identified were rejected by the project proponent itself. The Committee therefore decided that the project proponent shall identify more alternative acceptable sites and accordingly deferred the proposal for re-consideration at a later stage.*

*The proposal was again placed for re-consideration for determination of terms of reference for undertaking EIA/EMP study as per the provisions of EIA Notification, 2006. The project proponent along with its consultant M/s J.M Environet Pvt. Ltd. gave a presentation and provided the following information:*

*The proposal is for setting up of 2x660 MW Super Critical Coal Based Thermal Power Plant at Villages Dadri Khurd, in Mirzapur Sadar Taluk, in Mirzapur Distt. in Uttar Pradesh. Land requirement will be 1100 acres, out of which 798 acres is unirrigated barren land and 77 acres is waste land. 875 acres land will be used for plant and 225 acres land will be used for railway and pipeline corridor. The co-ordinates of the plant site are at Latitude 24°58’51.2’’N to 25°00’5.43’’N and Longitude 82°39’34.1’’E to 82°40’52.71’’E. Coal requirements will be 6.4 MTPA. Coal will be obtained from domestic coal block through SECL/NCL/CCL mines. Area requirement for ash/pond dyke will be 225 acres including green belt. Water requirement will be 45 MCM/annum, which will be sourced from the Upper Khajuri Dam and Ganga River through a pipeline about a distance of 4km and 17 km respectively from project site. There are no National parks, Wildlife sanctuaries, Tiger/Biosphere reserves etc. within 10 km of the site. Danti RF, Mirzapur RF, Patehra RF and Gorthara RF are situated within 10 km from the project site.*

*The project proponent submitted that Ganges River is about 22 Kms from the proposed site and site is not in the flood plain of the Ganges. The project proponent also submitted Survey of India toposheet in confirmation to their submission. It was also informed that M/s WAPCOS has conducted pre-feasibility for availability and route of water pipeline from Upper Khajuri Dam till the proposed project site.*

*The Committee noted that details of water availability need to be extensively examined and a detailed source of water sustainability study shall be submitted.*

*The project proponent informed that they have started collection of AAQ data since April and complete monitoring before onset of monsoon. The Committee decided that the same can be used for preparation of EIA report.*

*Based on the information provided and presentation made, the Committee prescribed the following specific ToRs for undertaking detailed study and preparation of EMP.....”*

30. Nowhere in the minutes of the 22<sup>nd</sup> and 24<sup>th</sup> EAC meeting held on April 4<sup>th</sup> and 5<sup>th</sup>, 2011 and May 2<sup>nd</sup> and 3<sup>rd</sup>, 2011 respectively we find reference to revised Form-I dated 31<sup>st</sup> March, 2011 except the fact that it referred to thermal power project at Village Dadri Khurd, Teshil Mirzapur, Uttar Pradesh.
31. In the sur-rejoinder filed by the respondent no.4 (page 2070) the respondent no.4 submitted that in addition to E-mail sent by the project proponent to the EAC and revised Form-I was submitted to the MoEF by hand on 31<sup>st</sup> March, 2011 which was duly signed by Mr. Ravikant Verma, General Manager, Corporate Affairs with proper verifications; and letter of MoEF had informed that the revised Form-I by hand on 31<sup>st</sup> March, 2011 was misplaced and as such MoEF made a request to the project proponent to provide a copy of the revised Form-I and as such the revised Form-I was submitted by hand to the MoEF on

3<sup>rd</sup> December, 2011. A copy of the Board resolution dated 25<sup>th</sup> March, 2011 authorizing Mr. Ravikant Verma to sign Form-I is annexed to sur-rejoinder at annexure R-48 a copy of the Basic Information Form signed by the authorized signatory Mr. Ravikant Verma dated 31<sup>st</sup> March, 2011 is also produced along with sur-rejoinder at annexure R-49.

32. The appellants specifically contends in the backdrop of the aforesaid facts as disclosed that the determination of ToR was done on the basis of a basic information- a concise document circulated for the convenience of EAC and not Form-I dated 31<sup>st</sup> March, 2011. Learned Counsel appearing on behalf of the appellants compared the data furnished through basic information document annexure R-49 (Page 2092), copy of the Form-I dated 31<sup>st</sup> March, 2011 at page no. 2362 and fresh Form-I dated 3<sup>rd</sup> December, 2011 submitted after grant of ToR dated 15<sup>th</sup> June, 2011 (Page 86) and pointed the following discrepancies.

<i>Basic Information</i>	<i>Form-I along with pre-feasibility report</i>	<i>Fresh Form-I</i>
<i>Land Requirement- 1100 acres, out of total land 798 acres is unirrigated barren land, 77 acres is waste land, 875 acres for plant and 225 acres is for railway and pipeline corridor.</i>	<i>Total area of land is 850 acres. Government land: 9.88%, private land 90.12% unirrigated land 93.88%, barren land 5.25% water bodies 0.87%.</i>	<i>Land 875 acres, Government land 11.1% private land 88.9%, single cropped agricultural land 1.78% barren land 97.50%, water bodies 0.62% human settlement 0.02%.</i>

33. Learned Counsel appearing on behalf of the appellants further pointed out that the signatures of the authorised signatory in all the documents, namely, Form-I dated 31<sup>st</sup> March, 2011 (page 383), Basic Information (page 2094) and Form-I dated

31<sup>st</sup> December, 2011(page112) vary and lacks proper verification as per EIA amendment dated 1<sup>st</sup> December, 2009. Learned Counsel appearing on behalf of the respondent no.4 submitted in counter that there is no bar on the EAC to consider the basic information form as the source of information and the project proponent stands by the information submitted in the Form-I dated 31<sup>st</sup> March, 2011 sent vide e-mail to the EAC Members and as submitted during the course of the arguments as the true facts available to it at the relevant times, and the verification is merely a procedural defect which can be cured and cannot be held fatal to the credibility of the Form-I. In support of his submission Learned Counsel appearing on behalf of respondent no.4 quoted the observations made by the Hon'ble Apex Court as follows:

**Kiran Shankar Kathore V Arun Dattaray Sawant (2014) 14 SCC 162**

*Para34. "... The Court, however upheld the view of the High Court holding that on perusal of the affidavit, there was substantial compliance with the prescribed format. Even when some defect was found in the verification of the election petition, it was held that the said defect is also curable and cannot be held fatal to the maintainability of the Election Petition. In the present case we are concerned with the affidavit which a candidate seeking election is required to file along with his nomination form. At the same time, we proceed on the basis that if there is a substantial compliance with the requirements contained in the said affidavits, in the sense that there is a disclosure of required particulars including assets/liabilities it can be treated as adequate compliance with the provisions of the Act, Rules and Orders."*

**Shaikh Sail Haji Abdul Khayumsab V Kumar and others (2006) 1 SCC 46**

*Para 10. "All the rules of procedure are handmaid of justice. The language employed by the draftman of*

*processual law may be liberal or stringent, but the fact remains that the object of prescribing procedure is to advance the cause of justice.”*

*Para 13: “... A procedural law should not ordinarily be constructed as mandatory, the procedural law is always subservient to and is in aid to justice. Any interpretation which eludes or frustrates the recipient of justice is not to be followed.”*

*Para 14: “Processual law is not a tyrant but a servant, not an obstruction but an aid to justice. Procedural prescriptions are the handmaid and not the mistress, a lubricant, not a resistant in the administration of justice.”*

Learned Counsel appearing on behalf of the respondent no.4 added that the Form-I is initiation of the entire process and acts as a guide and cannot bind the EAC. In support he quoted from the Judgment delivered in R. Vermani’s case (R. Veeramani vs. Secretary, Public Works Department and Ors.: Appeal No. 31 of 2012) by the Southern Zone Bench of Tribunal as follows:

*Para 56: “....The application is merely an expression of the desire of the proponent to commence a particular project and Form IA is intended for the mentioning of the safeguards necessary for the said new project. Thus the application is only initiation of the entire process. It can only be a guide; but it is neither conclusive nor decisive on the project and cannot control the EC. The contents in Form I can only be one of the guiding factors, but they cannot bind either of the committees, Appraisal or Assessment. The Appraisal Committee is an independent body consisting of experts from different fields and equally, the Assessment Committee. They have to consider all available materials before taking a decision to grant or reject the request. They have to make an independent study and decide the necessary parameters and safeguards for a given project.*

*Thus the EC is wisdom driven of the Members of the Committees and no doubt, it is not driven by the data and particulars furnished by the proponent in the forms alone. The authority cannot base their decision on the application alone or the contents of the Form. After the application is made along with the safeguards stated by the proponent in Form I and Form IA, the Appraisal Authority at the time of appraisal, can add number of safeguards for the project...”*

34. If one looks at para 7(i) stage II of the EC Regulations, 2006 dealing with the process of scoping it is not difficult to find that all the information furnished in the prescribed application Form-I, forms the basis of detailed and comprehensive Terms of Reference addressing all relevant environmental concerns for the preparation of Environmental Impact Assessment Report in respect of the project for which prior EC is sought in as much as potential impacts of the project are assessed with reference to the information revealed in Form-I. Though, there is no bar on the EAC to consider basic information as a source of information, the EAC has to consider details of the activity in relation to:

- (i) Construction, operation or decommissioning of the project, involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies).
- (ii) Use of natural resources for construction or operation of the project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply)
- (iii) Use, storage, transportation, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.
- (iv) Production of solid wastes during construction or operation or de-commissioning.

- (v) Release of pollutants or any hazardous, toxic or noxious substances to air.
- (vi) Generation of Noise and Vibration, and Emissions of Light and Heat.
- (vii) Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, ground water, coastal waters or the sea.
- (viii) Risk of accidents during construction or operation of the project, which could affect human health or the environment.
- (ix) Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality.
- (x) Environmental sensitivity.

Furnished in Form-I

Before detailed and comprehensive Terms of Reference addressing all relevant Environmental concerns for the preparation of Environmental Impact Assessment Report are determined, it is worthwhile to note, the EAC is expected to be pro-active in as much as to look for other information as to would be available, and secondly it has discretion to reject the application at the stage of scoping upon the total view of the material before it and in that context observations made by the Southern Zone Bench of this Tribunal in R. Veeramani's Case

regarding the role of the EAC and its authority to vet the information furnished and be bound by it are misplaced as regards the present case. However, in view of the discrepancies pointed out in basic information, Form-I and fresh Form- I furnished by the respondent no.4 as pointed earlier, legitimate questions as regards the objective consideration of the information furnished to the EAC for determining the detailed and comprehensive ToRs arise,. In our view all the information furnished and considered by the EAC for the determination of ToR is a raw material for the Terms of Reference determined from which the draft EIA report takes shape- a material step for further stages of public consultations, appraisal, recommendations of EAC and ultimately for grant of EC.

35. Learned Counsel appearing for the appellants submitted that the EIA Notification, 2006 makes it mandatory that all the projects which requires EC need to undergo the scoping process and the appraisal not done on the basis of proper scoping process on the basis of Form-I is a substantial non-compliance. He invited our attention to the observations made by this Tribunal at para 120 of the Judgment delivered in S.P. Muthuraman's case (O.A. No. 37 of 2015): S.P. Muthuraman vs. Union of India & Ors.0 Judgment dated 7<sup>th</sup> July, 2015 reported in Manu/GT/0016/2015 "that the provisions of this enactments are substantive and mandatory.....if compliance is not made to the provisions of this enactments it will totally frustrate the Polluters Pay Principle and thus Polluters Pay

Principle adversely affect the environment, protection of which is the sole objective of the Act of 1986.....” Thus, we have no hesitation in holding that the provisions of Notification 2006 are mandatory and procedural simplicitor”. We do subscribe to this view in relation to the present case for the simple reason that even the smallest lapse in furnishing the information or data material to screening or scoping or appraisal or decision on the application would leave lasting effects possibly adverse impacts on the environment or sustainable development, if information or data is misleading.

36. Nature of the land involved in the project and its expanse are material aspects in determination of adverse impacts of any project on the environment which going by its definition at Section 2(a) of Environment (Protection) Act, 1986 includes water, air and land and the inter-relationship which exists among and between water, air and land, and human beings and other living creatures, plants micro-organism and property. According to the appellants from the stage of scoping to the final stage of appraisal the project proponent projected a misleading picture about the nature and expanse of the land involved as follows:

- (i) Form I dated 3.12.2011- In response to query at sl. 2.1- **Barren land 97.58 %** (pg 99)
- (ii) Final EIA report- (1) sl no. 9 Present land use at the site- **“mostly barren”** pg 565  
(2) para 2.4.1- Factors considered for site selection- **“Availability of adequate uncultivable and unused land for erecting power plant structures”**(pg 579)
- (iii) Letter dated 12.07.2011- Reasons given to Ministry of Coal for change of site from Dist. Gazipur to District Mirzapur

which states **“barren and single crop land”** and **“No forest land involved”**(pg 412)

He further pointed out that use of such wrong terms on which the impugned EC is based found its expression in the EC dated 21<sup>st</sup> August, 2014 in the following terms “land required will be 875 acres, out of which 15.63 acres will be single cropped agricultural land; 859.37 acres will be barren land”. In support of its contentions that it is not a barren land the applicant invited our attention to the following:

- (i) Study report of project site under taken by WAPCOS.
- (ii) Revenue records of project site in village Dadri Khurd, Teshil Mirzapur, Uttar Pradesh.
- (iii) Additional affidavit filed by the appellants on 5<sup>th</sup> April, 2016
- (iv) Photographs of irrigation structures check dams, grazing and agricultural lands.

Para 3.1 of Area Drainage Study Report of the project site undertaken by WAPCOS for the project in question reveals that from the observations made by the WAPCOS team upon the site visit and from Study of survey data of plant area, the team observed that most of the plant area was found covered with trees/vegetation and grass; and though no agricultural activity was noticed on entire plant area, the team found that most of the land was being used for grazing and tree plantations and thus dense forest was noticed at South-eastern part of the plant area at higher elevation of about 220 to 233m. Revenue records

of the project site produced by the appellants during hearing on 2th April, 2016 describe the land as 'Parti Bhumi' i.e. fallow land and not a barren land. Additional affidavit of the appellants dated 5<sup>th</sup> April, 2016 placed before us the relevant extracts from National Resource Census Project Report 2004-2005 of Indian Space Research Organization and Wasteland Atlas of India titled "Control Sheet". Definition of fallow land as found in the National Resource Census Project Report is as under:

Fallow land: These are the lands, which are taken up for cultivation but are temporarily allowed to rest, un-cropped for one or more seasons, but not less than one year"

Barren land from its very description conveys a meaning that it is unfertile not supportive of any vegetation. Definition of barren land in "Wasteland Atlas of India" describes it as: The rock exposures of varying lithology often barren and devoid of soil and vegetation cover. Thus absence of any vegetation is hallmark of a barren land. Description of the land for the project as a 'barren land' is therefore, a misleading description.

37. Learned Counsel appearing on behalf of the appellants further invited our attention to IL&FS Technical EIA Guidelines Manual for thermal power plant- August, 2010 prepared for the MoEF, Government of India. Purpose of developing such sector specific technical guideline manual is to provide clear information on EIA to all the stakeholders. It gives guidelines

for site selection of coal based thermal power station and general siting factors (page 2748 to 2749). At the outset it exhorts the stakeholders to recognise that no forest land shall be used for non-forest activity and no prime agricultural land shall be converted into industrial site. As regards the site selection for thermal power station, it makes reference to the Guidelines of Central Electricity Authority, Government of India for site selection of coal based thermal power station which advice the selection of site near to coal source, accessibility by road and rail. These guidelines spells out the priorities for site selection as follows:

*First priority is given to the sites those are free from forest, habitation and irrigated/agricultural land. Second priority is given to those sites that are barren, i.e. wasteland, intermixed with any other land type, which amounts to 20% of the total land identified for the purpose.*

38. Guidelines for site selection of coal thermal power station set by MoEF are made available in the said manual as under:

- *Locations of thermal power stations are avoided within 25km of the outer periphery of the following:*
  - metropolitan cities;
  - National park and wildlife sanctuaries;
  - Ecologically sensitive areas like tropical forest, biosphere reserve, important lake and coastal areas rich in coral formation;
- *The sites should be chosen in such a way that chimneys of the power plants do not fall within the approach funnel of the runway of the nearest airport;*
- *Those sites should be chosen which are at least 500m away from the flood plain of river system;*
- *Location of the sites are avoided in the vicinity (say 10km) of places of archaeological, historical, cultural/religious/tourist importance and defense installations;*
- *Forest or prime agriculture lands are avoided for setting up of thermal power houses or ash disposal.*

39. In this backdrop the contentions raised by the appellants that there was deliberate concealment of forest land by the appellants in the present case gains significance. Learned Counsel appearing on behalf of the appellants submitted that the project proponent concealed the presence of forest within the plant boundary in Form-I dated 3<sup>rd</sup> December, 2011 as well as in the EIA Report (Page 621) with the statement that there is no forest land within plant boundary.

40. Perusal of the Form -1 dated 03-12-2011 (page no. 93) reveals clear statement of the fact at entry in serial no. 21-23 of the Form-1 that no forest land is involved and as such, the proposal does not call for clearances under the Forest Conservation Act, 1980. Perusal of the EIA Report (page no. 621) also reveals a categorical assertion that no forest land is within the plant boundary. It is pointed out by the Appellants from the Form-1 that the project envisages approach road connecting SH-5, 15.5 kms distance railway line from Sarsogram railway station and 17 kms of pipeline (31kms as per the EIA Report page no. 601) to fetch water from River Ganga and all this passes through the Reserve Forest.

41. To highlight this fact the Appellants drew our attention to the table no. 3.18 in the EIA Report (page no. 668) which is reproduced herein below:

S. No.	Name of R. F.	Distance from Project boundary	Direction from Project Boundary
1	Danti RF	Adjacent to the project site	N
2	Barkachha RF	8.5 km	NW
3	Mirzapur RF	Adjacen	S
4	Sarson RF	5.5km	SE
5	Malua RF	8.5km	SW

6	Karaunda RF	5km	SW
7	Patehra RF	5km	SW
8	Bahuti RF	6.5 km	W
9	Newaria RF	10 km	SW
10	Nanutu RF	7 km	E
11	Golhanpur RF	6.5 km	E

42. It is very clear from the aforesaid table that project site is surrounded by reserved forest from all sides. The Appellants also invited our attention to the photographs at page no. 159-159A of the actual site to point out that the SH-5 passes through the reserved forest area as could be noticed from the signboard of forest department (“this road belong to Forest Department Regional Forest Officer Madihan DFO, Mirzapur, Forest Division”).

43. The project Proponent relied upon the site visit reports dated 01-08-2008 and 19-11-2012 to contend that the area where the power plant is proposed is not a notified reserved forest/protected forest and/or forest like area. As against this the Appellants have relied upon the area drainage study report of the project site undertaken by WAPCOS. Photographs (page no. 159-159A), satellite imagery- particularly National land use and land cover mapping using multi-temporal AWiFS data available at Bhuvan website.

44. It is noticed that the WAPCOS team upon visit to the project site (30-09-2011) at Dadri Khurd Village found dense vegetation/forest at Southern-Eastern part of the plant area (page 165). It is also correct that Land Use/Land Cover (LULC) map of District Mirzapur (page no. 2990-2992) shows project area mostly occupied by deciduous forest and part of it by

agriculture, plantation. On the other hand, the Project Proponent relies upon the judgments delivered in Application No. 19(T<sub>HC</sub>)/2013 dated 08-08-2014 titled as Nisraga Vs. Assistant Conservator of Forests as well as in New Okhla Bird Sanctuary case [(2011) 1 SCC 744: in In Re construction of park at Noida near Okhla Bird Sanctuary]. The Hon'ble Apex Court in In Re-construction of park at Noida near Okhla Bird Sanctuary case observed as follows:

*“In support of the applicant’s case that there used to be a forest at the project site he relies upon the report of the CCF based on site inspection and the Google Image and most heavily on the FSI Report based on satellite imagery and analyzed by GSI application. A satellite image may not always reveal the complete story. Let us for a moment come down from the satellite to the earth and see what picture emerges from the government records and how things appear on the ground. In the revenue records, none of the khasras (plots) falling in the project areas was ever show as jungle or forest..”*

Moreover, the Appellants admit in their affidavit dated 05-04-2016 (page no. 2974) that satellite image per se cannot be relied upon as 100% accurate evidence for forest area. However, it proceeds further to state that the time when the said judgments were passed Google Earth Imagery was most common and Bhuvan Application Services were not developed; and Bhuvan Satellite imagery is based on advance technologies like Multi-temporal(satellite images collected repeatedly over a long time for a year or more), multi-layered(superimposing images from different satellites and sensors) and multi-spectral (involving different radiations other than IR radiation), which when collaborated with ground data gives fairly accurate information

about the present land use and land cover. Even accepting this statement to be correct its collaboration with the ground data is indispensable for giving fairly accurate information. Ground data collection is, therefore, a key to answer the question whether the land was a forest or forest like area.

45. We have therefore to see what site inspection reports have procured for the benefit of decision making. Site visit report dated 01-08-2008 makes a reference to the piece of land in Village Kushiyara and Sangra as having been identified in Thesil Lalganj, Haliya, District Mirzapur and having being identified as a forest like area having specified number of trees mentioned therein. It does not say anything about Village Dadri Khurd. Site Inspection Report dated 19-11-2012 (page no. 508) reveals that the inspection of the project site was purportedly carried out by team of Forest Officials, Scientist from MoEF, Project Proponent, Villagers from Mirzapur and Sh. Balram Singh, President, Van Upvan Conservation of Nature Environment Society. The team after going through the reports of the DFO Mirzapur dated 16-08-2013 and 13-09-2013 as well as revenue records of Village Dadri Khurd drew conclusions as follows:

1. *Thus from the records available the proposed Welspum Thermal Power Plant site plan included no notified reserved forest/protected forest and forest like area recognized in Mirzapur district in compliance of Hon'ble Supreme Court order.*
2. *The two Gatas 180 and 216 jha with an area of 1.5 ha included in proposed site plan of Welspum Thermal Power Plant is revenue recorded Jhari (forest). The ownership belongs to UP Govt. and it is in process of transfer to the*

*company. If this is used for non-forestry purpose, it requires approval of Central Govt. under Forest (Conservation) Act.*

46. Poking holes in this report, the Appellants pointed out that the report is signed only by two officials namely: Dy. Conservator of Forest (Central) and Chief Conservator of Forest (Central) almost a year after and not by all the members of the team.

47. It is further pointed out that Mr. S. N. Mishra, DFO, Mirzapur Forest Division who was the member of the site inspection team addressed a letter dated 16-08-2013 (page no.2051) to the Chief Conservator of Forest(Central) , MoEF making a statement that the project site has 50% of forest like area (page no. 2052). However, there is also a communication dated 13-09-2013 written by the same DFO Mirzapur to the CCF Central, MoEF with reference to list of forest like area prepared by District Level Committee mentioning that no land from the project area has been identified as forest like area. Pertinently, we do not find any collection of ground data in relation to forest density in the area inspected by site inspection team. This leaves us in wilderness of assumptions and presumptions with no categorical answer as to the nature of the area based on ground data collections.

48. Undoubtedly, the approach road, rail line and water line have to pass through forest lands, and these being material components of the project, the Project Proponent ought to have revealed the involvement of the forest land, in Form-1 filed for the purposes of getting EC Paragraph 8 (v) of the EC Regulation, 2006 stipulates that clearances from other regulatory bodies or

authorities shall not be required prior to receipt of applications for prior environmental clearance of project or activities, or screening, scoping and appraisal or decision by regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to requirement of law, or for necessary technical reasons.

49. Office Memorandum dated 09-09-2011 issued by MoEF stipulates that EC is issued only after stage -1 forest clearance has been submitted by Project Proponent and if same is not submitted within time limit prescribed under the said Office Memorandum proposal of the EC would stand rejected and the entire process of obtaining EC will have to be initiated *de novo*. With reference to the guidance document for taking up of non-forest activity in forest dated 19-12-2012, learned Counsel appearing on behalf of the Appellants submitted that the Project Proponent has to apply simultaneously for Environment and Forest and NBWL clearances and a complete clearance is obtained only when requisite clearances are obtained by Project Proponent. As observed above the proposal for grant of EC involves forest land. It is therefore, not correct to submit that the forest clearance is not a criteria for grant of EC under the EIA Notification.

50. Learned Counsel appearing on behalf of the appellants further brought to our notice that not only the project involves use of forest land for coal transportation, water pipeline but there is no discussion in the EIA report regarding the potential impact

of the fragmentation of the forest and disturbance of wildlife due to the passing of the railway line for coal transportation, construction of transmission line, water pipeline and approach road. From the facts noticed herein above, it is evident that the project is surrounded by forest and involves 'Parti Bhumi' (fallow land) thereby signifying least anthropogenic activity at or around the project site and, thus the issue of wildlife in the area deserves serious consideration. EIA report (page 668) and the table provided therein (Page 669, 675) make mention of having not noticed any endangered species within the area of project site and the area lying in 10 km of the radius therefrom. However, the appellants pointed out to the response received by them to the RTI query dated 27<sup>th</sup> August, 2013 (page 161, 162) providing the list of Schedule I species- Sloth Bear, Chinkara, Black Buck, Bengal Monitor, Peafowl, crocodile (Magar) etc. within the project site and 10 km radius area. The project proponent relied upon the bio-diversity assessment and conservation plan and submitted that the EAC in its meeting dated 23<sup>rd</sup> March, 2014 had found the site report/plan in order. It has been pointed out that the site plan was prepared after the EIA report and public hearing and no study was undertaken to assess the impact of the project and its ancillary activity like coal transportation, water pipeline, approach road, ash ponds and such other impacts on the wildlife in the region. Para 4.3.1.3 (page 1058) of the report adds credence to this contention in following terms: *"this survey needs to be carried*

*out with the wildlife experts and the State Authority, Department to identify the areas or forest need all the conservation and management interventions which are highly crucial.”* Facts revealed before us do not show that any member of the EAC or Expert member of WII conducted any site visit of the project to assess the gravity of exception taken to the project upon the issues raised in relation to the forest and wildlife. Appraisal of the project in this regard, therefore, becomes questionable.

51. Water being important component of environment appraisal of the project for accessing its potential impacts on water resources in course of the process of appraisal is also of material importance for answering the question before us. The project envisages drawl of 36 mcl of water from Ganga and its transportation through 24 km of pipeline to upper Khajuri reservoir and thereafter to make supply of the water through 7 km of pipe line to the project site. Upper khajuri reservoir is a rain fed reservoir which according to the project proponent is meant for irrigation purposes. However, the appellants contend that the water in the upper Khajuri reservoir is not only for irrigation purposes but also used for human consumption and caters to the needs of the wildlife in or around the said reservoir. In this context Learned Counsel appearing on behalf of the appellants submitted that upper Khajuri reservoir feeds water to lower khajuri reservoir lying on the River Khajuri- a tributary of Ganga and there has been representation made by Banaras Hindu University regarding the potential impacts of

taking of untreated contaminated water from Ganga to upper Khajuri reservoir and thereafter to the lower Khajuri reservoir which is catering to the need of Banaras Hindu University; and the EAC had completely over looked the critical issues raised by the Banaras Hindu University in that regard and blindly relied upon the misstatement made by the project proponent that the issue with BHU had been resolved.

52. We find from the record, a letter dated 18<sup>th</sup> September, 2013 (page 174) addressed by Registrar of the Banaras Hindu University to the Secretary, Government of India, MoEF, New Delhi voicing concerns of the University in following words:

*I would like to inform you that a Thermal Power Project with capacity 1320 MW Coal based is going to be installed at nearby Village-Dadari Khurd in District-Mirzapur which is 10 km. away from Rajiv Gandhi South Campus of BHU at Barkachha. It is pointed out that the Rajiv Gandhi South Campus is constituent of BHU having running more than 20 self-financing undergraduate and post-graduate courses and other academic activities. A good number of students, teaching and non-teaching staff and their family members are residing in the campus.*

*In this connection, we have received a letter of General Secretary, a NGO-“Vindhya Environmental Society” and representation of resident of that area. Further, we have also examined by our Faculty Member who belongs to field of Environmental Science & Technology and he has submitted an Environment Impact Assessment Report of 1320 MW bout proposed Coal based Thermal Power Project, which are self explanatory(copy enclosed).*

*It is needless to mention here that the negative impact of this project may adversely affect their health of students, teachers and other staff residing in the Rajiv Gandhi South Campus. We would like to highlight the fact that entire drinking water supply of the RGSC is from lower Khajur Dam which is fed by upper Khajuri Dam. Any industrial activity in the upper khajuri Dam will jeopardize our water supply.*

*Keeping in view of the above fact, I request you to kindly consider for reviewing the shifting of place much ahead from the premises of Rajiv Gandhi South Campus,*

*Barkachha so that the ambiance and environment of this area may keep intact.*

This communication from the Registrar enclosed Environment Impact Assessment Report concerning the project in question prepared by Dr. A.K. Pandey, Assistant Professor, Environment Science and Technology, Rajiv Gandhi South Campus, BHU. The respondent no. 4, it appears, made a presentation before the EAC that the issues raised by BHU were resolved in the meeting held on 8<sup>th</sup> March, 2014 and 10<sup>th</sup> March, 2014. In that regard our attention has been invited to minutes of the meeting conducted by the project proponent, BHU Faculty and Campus Members on 8<sup>th</sup> and 10<sup>th</sup> March, 2014. Reading of these minutes would persuade a reader to believe that discussion was held on following major points:

1. Air Impact and dispersion modelling
2. Water withdrawal scheme
3. Water utilization
4. Waste water management system
5. Coal Quality
6. Coal Transportation.

and after three hours of deliberations it was decided that Welspun Energy UP Pvt. Ltd-Project proponent would be forwarding the following commitments to BHU:

1. Installing of ESP with 99.9% efficiency and operating the ESP
2. Commitment to comply all condition stipulated by CWC on water withdrawal
3. Comply with the commitment of ash utilisation plan
4. Commitment to operate ETP

It is further revealed that BHU desired to be part of environmental and social management review during the operational phase of the project and the project proponent should submit six monthly compliance report along with online

data as per EC condition to the University along with other stakeholders. Significantly, the minutes of meeting do not disclose what exactly the discussions were in the meeting for thrashing out technical issues involved in the major topics purportedly discussed. The EAC also did a lip service to the process of appraisal by merely recording its nod to the presentation made by the project proponent in following terms:

6.The pp has submitted point wise response to BHU vide their letter dated 29<sup>th</sup> January, 2014 reg. The adverse impacts on the residents of Rajiv Gandhi South Campus due to the project. The same were presented before the Committee. The PP held meetings with BHU on 08.03.2014 and 10.03.2014 and detailed discussions were held on all the issues and provided satisfactory replies. The issues raised by the NGO, Vindhya Environmental Society in their letter to BHU were also discussed in the said meetings in detail. The Minutes of the said meeting were also submitted before the Committee. As desired by BHU, the commitments regarding installation and operation of ESP (with 99.9% efficiency) and ETP, complying with all conditions stipulated by CWC on water withdrawal and complying with proposed ash utilization plan shall be submitted to BHU. The committee recommended that the environmental cell of the PP shall also work in close coordination with BHU.

To compound this issue further the appellants have pointed out that the persons who raised their concerns did not participate in the meeting nor they authorize any person to hold the meeting on their behalf; and Professor Dr. Vijay Kishna who is shown to have attended the meeting held on 8<sup>th</sup> and 10<sup>th</sup> March, 2014 in the minutes annexure R-26 (page 1183) asserted vide email dated 23<sup>rd</sup> April, 2014 that the said meetings were not authorized by Banaras Hindu University and he participated in his personal capacity (page 2061) annexure

R-30; and this fact was brought to the notice of Secretary, MoEF by appellants no. 3 vide email dated 25<sup>th</sup> April, 2014 annexure R-31. It was therefore, incumbent upon the MoEF to have thoughtfully considered the relevant record and sought clarification from EAC before proceeding to grant the EC. Nothing of this sort is done in the present case.

53. Learned Counsel appearing for the appellants submitted that transporting the massive quantity of Gangetic untreated/contaminated water to the rain fed upper Khajuri reservoir is bound to change the water quality of upper Khajuri reservoir and consequently have impact on the people downstream using the water for human needs. It is further submitted that water withdrawal of 36,000,000,000 litres annually would undoubtedly affect the ecological flow of Ganga and severely affect the Gangetic Biodiversity including Gangetic Dophins found in Mirzapur stretch; and it is wrongly presumed that water withdrawal during monsoon from Ganga would leave no impact on Gangetic environment when there is a record of decline in rainfall in past year with no sufficient water in river in monsoons vide statistical data of rainfall in District Mirzapur annexure A-28 (page 2058). According to Learned Counsel appearing for the appellants both competitive use of water from river Ganga and upper khajuri reservoir and its comulative impact on upstream and downstream have not been discussed in the EIA report. We do find substance in the submission made.

54. It is further pointed out that the Project Proponent revealed in Form-1 dated 03-12-2011 (entry serial no. 10, page no. 110) that the area in question does not fall in any important high quality or scarce resources zone (ground water resource, surface resource, forestry, agriculture, fishery, tourism and minerals), and the EIA report (page no. 633 and 634) disclosed that the project site does not fall in any economically viable zone as per Regional GSI map.

55. The Appellants further points out that the respondent no. 4 in its reply (page no. 342) made reference to the Geological and Mineral Map of District Mirzapur annexure R-47 to state that the District Mirzapur has presence of Alluvium rather than Kaimur sand stone. Coloured map produced at annexure R-58 (page no. 2924) shows that the project area is adjacent to Marihan identified as a Kaimur sand stone area which is an important mineral resource.

56. The record reveals that the Public Hearing was conducted by UPPCB on 07-04-2012 in village Dadri Khurd, District Mirzapur, after publishing the notice of the public hearing in a National Daily- 'Hindustan Times' Delhi edition on 04-03-2012 and in the local Daily- 'Amar Ujala' of the same date, and the meeting was attended by about 190 persons (page 121-127). Two fold exceptions is taken to this public consultation process firstly, that the notice ought to have been publicized in the National Daily published from Allahabad/Varanasi in order to ensure maximum publicity, and secondly, public hearing was

not conducted in free and fair manner there being presence of men holding guns in the meeting as evident from a video clipping.

57. Perusal of the provision prescribing procedure for conduct of public hearing in Appendix IV of EC Regulations, 2006 reveals that notice of public hearing has to be advertised in one major National Daily and one Regional Vernacular Daily/State official language. The procedure stipulated does not say that it needs to be publicised in National Daily published from a particular place.

58. Learned Counsel for the appellants invited our attention to the purpose of public consultation of which the public hearing is one of the important component as mentioned at para 7 (III)(ii)(a). It is correct that public hearing is held for ascertaining concerns of local affected persons. However, the process of public consultation also envisages obtaining of responses in writing from other concerned persons having plausible stake in environmental aspects or project activity. Keeping in mind the procedure prescribed in clear terms at 3.0 under Appendix IV of EC Regulation, 2006. We are of the considered view that the procedure adopted for publication of notice of public hearing has been duly followed in the present case by its advertisement in national daily and local daily.

59. Additional Affidavit (page no. 2936-2944) with photographs filed by respondent no. 4-Project Proponent points out that other mode for publicity was resorted to by the Project

Proponent with the speaker mounted van/jeep for making announcement regarding the public hearing. Exception taken on this ground, therefore, has no merit. However, as regards the conduct of the public hearing itself the videography has revealed the presence of gun toting men amongst the members attending the public hearing. Learned Counsel appearing on behalf of the respondent no. 4 submitted that Village Dadri Khurd being situated in backward Forest area, it is not unusual to find the locals moving with guns. Assuming this to be true it was necessary for policemen on duty to have dis-armed them before they entered the venue of the public hearing. Arms like guns are bound to strike fear in the hearts of men around and dominate their free will. It is, therefore, difficult to call this public hearing as a free and fairly conducted public hearing.

60. EC Regulations, 2006 lay down a chain of interconnected processes to make a complete mechanism required to assess the potential impacts of the project or activities on the environment made of several components. Every piece of information/data furnished and/or collected at every stage of the process is expected to be wholesome free from any twist or turn in order to truly aid the correct appraisal of the potential impacts of the project. This expectation of law is evident from the checks and balances provided in EC Regulations, 2006.

61. Cumulatively, therefore, the entire process of consideration and appraisal of the proposal to grant EC is found tainted so as to render it less credit worthy than the one expected by law and

as such makes it even more difficult to suggest the safeguards in order to render the project sustainable one. We, therefore, answer the question raised herein above negatively. In our opinion, it is advisable to go through the entire process of EC afresh before green signal is given to the project.

We, therefore, allow this Appeal and pass the following directions:

1. The Appeal is allowed and EC dated 21-08-2014 is set aside.
2. Respondent no. 4 shall not carry out any developmental work at the project site.
3. The respondent no. 4 shall restore the area to its original condition.
4. Work of restoration is stayed for a period of two months.

62. In view of the above directions Appeal No. 79 of 2014 stands disposed of. M.A. Nos. 694 of 2014 and 511 of 2015 also stand disposed of.

....., JM  
(U.D. Salvi)

....., EM  
(Ranjan Chatterjee)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

.....

**REVIEW APPLICATION NO. 02 OF 2017  
(M.A. NO. 110/2017)  
IN  
APPEAL NO. 79 OF 2014  
AND  
REVIEW APPLICATION NO. 04 OF 2017  
(M.A. NO. 325/2017)  
IN  
APPEAL NO. 79 OF 2014  
AND  
REVIEW APPLICATION NO. 06 OF 2017  
(M.A. NO. 330/2017 & M.A. NO. 331/2017)  
IN  
APPEAL NO. 79 OF 2014**

**IN THE MATTER OF:**

Debadityo Sinha & Ors.

..... Applicant

Versus

Union of India & Ors.

..... Respondents

**IN THE MATTER OF:**

UNION OF INDIA  
Through the Secretary,  
Ministry of Environment,  
Forests & Climate Change  
Indira Paryavaran Bhavan  
Jor Bagh Road,  
New Delhi-110003

..... Review Applicant

**// Versus //**

1. DEBADITYO SINHA  
R/o III Floor, 943A/8,  
Govindpur, Kalkaji,  
New Delhi-110019
2. SHIV KUMAR UPADHYAY  
R/o 36/30, Shivpuri Colony,  
Station Road, Mirzapur,  
Uttar Pradesh – 231001

3. MUKESH KUMAR  
R/o Room no. 65, Aravalli Hostel,  
Rajiv Gandhi South Campus,  
Banaras Hindu University,  
Village – Barkachha,  
District Mirzapur,  
Uttar Pradesh – 231001
  4. GOVT. OF UTTAR PRADESH  
Through its Chief secretary,  
Lal Bahadur Shastri Bhavan  
UP Secretariat,  
Lucknow-226001.
  5. UTTAR PRADESH POLLUTION CONTROL BOARD  
Through its Member Secretary  
Vibhuti Khund, Gomti Nagar,  
Lucknow, Uttar Pradesh -226010
  6. M/S WELSPUN ENERGY (U.P) PVT. LTD.  
Through its Authorized Representative  
Having its office at:  
III Floor, PTI Building, Parliament Street,  
New Delhi – 110001
- ..... Respondents

**COUNSEL FOR REIEW APPLICANTS:**

Ms. Divya Prakash Pande, Advocate  
Mr. Sanjeev Kumar & Mr. Anshul Sehgal, Advocate

**COUNSEL FOR RESPONDENTS :**

Ms. Parul Gupta, Adv. for R-1 to 3  
Mr. Neeraj Kishan Kaul, ASG for R-4  
Mr. Pradeep Misra, Adv. for UPPCB  
Mr. Pinaki Misra, Sr. Adv. for R-6  
Mr. Tarunvir Singh Khehar, Adv.  
Mr. Tushar Mehta, ASG for R-1  
Mr. Abhishek Yadav, Adv. for State of UP

**JUDGMENT****PRESENT:****Hon'ble Mr. Justice Swatanter Kumar (Chairperson)****Hon'ble Mr. Justice U.D. Salvi (Judicial Member)****Hon'ble Mr. Bikram Singh Sajwan (Expert Member)****Hon'ble Mr. Ranjan Chatterjee (Expert Member)****Reserved on: 28<sup>th</sup> April, 2017****Pronounced on: 1<sup>st</sup> May, 2017**

1. Whether the judgment is allowed to be published on the net?
2. Whether the judgment is allowed to be published in the NGT Reporter?

**JUSTICE SWATANTER KUMAR, (CHAIRPERSON)**

Appeal No. 79 of 2014 was directed against the Environmental Clearance (for short, "EC") dated 21<sup>st</sup> August, 2014. A Bench of the Tribunal vide judgment dated 21<sup>st</sup> December, 2016 set aside the EC granted to the project.

Three different review applications have been filed by different respondents seeking review/modification of the judgment dated 21<sup>st</sup> December, 2016 on different grounds.

2. We have heard the learned Counsel appearing for the respective parties, including the non-applicant, at length. After hearing the parties and perusing the records before us, we are of the considered view that the grounds raised in the present applications for review have no merit and fall within the Appellate Jurisdiction in contradistinction to Review Jurisdiction.

3. However, for proper implementation of the judgement, a clarification needs to be issued which we do hereby issue, that the project proponent is at liberty to approach the MoEF&CC or any other competent authority for processing of the applications for grant of EC

upon making up for/rectifying the defects and deficiencies pointed out in the judgment. However, the authorities concerned are at liberty to process the same in accordance with law while strictly adhering to the content of the judgment.

4. In view of the above, the Review Application Nos. 02 of 2017, 04 of 2017 and 06 of 2017 stand disposed of with no order as to cost. However, the parties would be free to approach the Tribunal if the occasion so arises.

5. M.A. Nos. 110/2017, 325/2017, 330/2017 & 331/2017 do not survive for consideration as the Review Applications have been disposed of. Accordingly, they stand disposed of.

**Swatanter Kumar  
Chairperson**

**U.D. Salvi  
Judicial Member**

**Bikram Singh Sajwan  
Expert Member**

**Ranjan Chatterjee  
Expert Member**

New Delhi  
1<sup>st</sup> May, 2017



**No. J-13012/12/2011-IA.II(T)**  
**Government of India**  
**Ministry of Environment, Forest and Climate Change**

3<sup>rd</sup> Floor, Vayu Block,  
 Indira Paryavaran Bhawan,  
 Jor Bagh Road, Aliganj,  
 New Delhi-110003

Dated: 20.12.2019

To

The General Manager  
**M/s Welspun Energy UP Pvt. Ltd.**  
 Welspun House, 7<sup>th</sup> Floor, Kamala City,  
 Senapati Bapat Marg, Lower Parel,  
 Mumbai-400013.

Tel: 01206757000; Fax: 01204128330; Email: welspunenergypvtltd@gmail.com.

**Sub: 2x660 MW Super Critical Coal based Thermal Power Project at Village Dadri Khurd, Tehsil Mirzapur Sadar, District Mirzapur, Uttar Pradesh by M/s Welspun Energy UP Pvt. Ltd. - reg. amendment in Environmental Clearance.**

Sir,

This has reference to your online application no. IA/UP/THE/10331/2010 dated 17.06.2017 and meetings of Expert Appraisal Committee (Thermal Power) held on 24.7.2017 and 22.2.2019 for recommendation of grant of amendment in Environment Clearance for the above mentioned Project.

2. It has been noted that Environmental Clearance for establishing of 2x660 MW Super Critical coal based Thermal Power Project at Village Dadri Khurd, Tehsil Mirzapur Sadar, Dist. Mirzapur, Uttar Pradesh has been accorded by the Ministry vide letter dated 21.8.2014. Hon'ble NGT, Principal Bench, Delhi in Appeal No.79/2014 (Debadityo Sinha Vs Union of India) in their judgment dated 21.12.2016 set aside the Environmental Clearance dated 21.8.2014 and directed the Project Proponent not to carry out any developmental work at the project site, restore the area to its original condition and work of restoration is stayed for a period of two months. Further, Hon'ble NGT vide their judgment dated 1.5.2017 directed that Project Proponent to approach the MoEF&CC or any other competent authority for processing of the application for grant of EC upon making up for/rectifying the defects and deficiencies pointed out in the judgment.

3. The proposal has been appraised by the EAC (Thermal Power) in its meetings held on 24.7.2017 and 22.2.2019. The EAC in its meeting held on 22.2.2019 recommended for amendment in EC subject to certain additional conditions.

4. It has been noted that proposed project involves acquisition of forest land of 9.3681 ha (water pipeline, approach road, within the project boundary) which requires diversion under Forest (Conservation) Act, 1980.

5. Further, it has been noted that a proposal for transfer of EC vide online application dated on 16.9.2010 has been submitted by M/s Mirzapur Thermal Energy (UP) Pvt. Ltd. which is a subsidiary of M/s Adani Power Ltd. Further, it has been noted that EAC meeting held on 24.7.2017 was attended by M/s Welspun

Energy UP Pvt. Ltd. whereas the EAC meeting held on 22.2.2019 was attended by the new incumbent (M/s Welspun Energy UP Pvt. Ltd., later changed to M/s Mirzapur Thermal Energy (UP) Pvt. Ltd.) which is a subsidiary of M/s Adani Power Ltd.

6. In view of the above, a clear response clarifying the status/details of the present proponent may be provided along with Stage-I Forest Clearance for further consideration.

This issues with the approval of the Competent Authority.

Yours faithfully,



**(Dr. S. Kerketta)**  
**Director, IA.I**

Copy to:-

1. The Deputy Director General of Forests (C), Ministry of Environment Forest and Climate Change, Regional Office (Central Zone), Kendriya Bhawan, 5<sup>th</sup> Floor, Sector - H, Aliganj, Lucknow-226020.
2. Guard file/Monitoring file.
3. Website of MoEF&CC.



**Director, IA.I**



File No: J-13012/12/2011-IA.II (T)

Government of India  
Ministry of Environment, Forest and Climate Change  
IA Division

\*\*\*



Dated 29/07/2024



To,

Sh. Santosh Kumar Singh  
M/s MIRZAPUR THERMAL ENERGY (UP) PRIVATE LIMITED  
Mirzapur Thermal Energy (UP) Private Limited, Adani Corporate House, Shantigram, Near Vaishno Devi Circle, S. G. Highway, Khodiyar, Ahmedabad 382 421, Gujarat, India, Ahmedabad, AHMADABAD, GUJARAT, ACH, Shantigram, Vaishnodevi Circle, S.G Highway., 382421  
E-mail: mirzapur.env@gmail.com

**Subject:** Proposal of 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh by M/s Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL). – Grant of Terms of Reference - regarding

Sir/Madam,

This is in reference to your application for Grant of Terms of Reference under the provision of the EIA Notification 2006-regarding in respect of project 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh by Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL). submitted to Ministry vide proposal number IA/UP/THE/467671/2024 dated 08/05/2024.

2. The particulars of the proposal are as below :

(i) TOR Identification No.	TO24A0601UP5665287N
(ii) File No.	J-13012/12/2011-IA.II (T)
(iii) Clearance Type	TOR
(iv) Category	A
(v) Project/Activity Included Schedule No.	1(d) Thermal Power Plants
(vi) Sector	Thermal Projects 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh by Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL).
(vii) Name of Project	Thermal Projects 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh by Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL).
(viii) Name of Company/Organization	M/s MIRZAPUR THERMAL ENERGY (UP)

(ix) Location of Project (District, State)	PRIVATE LIMITED MIRZAPUR, UTTAR PRADESH
(x) Issuing Authority	MoEF&CC
(xii) Applicability of General Conditions	no
(xiii) Applicability of Specific Conditions	no

3. M/s Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL) has made an application online vide proposal no IA/UP/THE/467671/2024 dated 08/05/2024 in the prescribed format (Form-I) and submitted a pre-feasibility report for undertaking a detailed EIA study as per the EIA Notification, 2006 for grant of Terms of Reference (ToR) to 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh by M/s Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL).

4. The project/activity is covered under category A of item 1(d) 'Thermal Power Plants' of the Schedule to the Environmental Impact Assessment (EIA) Notification, 2006, as amended as the power generation capacity of proposed expansion is beyond threshold capacity of 500MW i.e. 2 x 800 MW (1600 MW) and requires appraisal at Central level.

5. The instant Proposal was considered in the 10th EAC (Thermal) meeting held on 10th June 2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in>.

#### **Details submitted by the project proponent**

6. Project Proponent along with the QCI NABET consultant M/s. Gaurang Environmental Solutions Pvt. Ltd made the detailed presentation and apprised following to the EAC:

i. Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL) is proposed to setup a coal based Ultra Super Critical Technology Thermal Power Project (USCTPP) of 1600(2X800) MW in Village Dadri Khurd, District Mirzapur, State Uttar Pradesh.

ii. Previously, M/s. Welspun Energy UP Pvt. Ltd. (WEUPPL) proposed to set up 2x660 MW Super Critical Coal based thermal power plant at Village Dadri Khurd, Tehsil Mirzapur, Uttar Pradesh. The Ministry of Environment, Forest & Climate Change (MoEFCC) had granted Environmental Clearance for 1320 (2x660) MW vide F. No: J-13012/12/2011-IA II(T) dated 21.08.2014 and subsequently, name changed to Welspun Energy UP Pvt. Ltd. (WEUPPL) to Mirzapur Thermal Energy UP Pvt. Ltd. (MTEUPPL) Vide Letter No. F. No: J-13012/12/2011-IA II(T) dated 20.12.2019.

iii. Earlier, Hon'ble NGT, Principal Bench, Delhi in their judgement dated 21.12.2016 set aside the Environmental Clearance (EC) dated 21.08.2014. Further, in Judgement dated 01.05.2017, a clarification was issued, that "the Project Proponent is at liberty to approach the MoEF&CC or any other competent authority for processing of the application for grant of EC upon making up for /rectifying the defects and deficiencies pointed out in the judgement".

iv. MTEUPPL had submitted the revised Form-I & supporting documents - Study Reports as suggested by MoEFCC for EC amendment, which was appraised by the EAC (Thermal Power) in its meetings held on 24.07.2017 and 22.02.2019. The EAC in its meeting held on 22.02.2019 recommended for EC amendment.

v. The MoEFCC vide letter no. J-13012/ 12/2011-IA.II(T) dated: 20.12.2019 suggested for providing/submitting the Stage-I Forest Clearance for further issuance of EC amendment letter. MTEUPPL had not submitted the same and the EC amendment letter was not issued. PP now submitted a fresh proposal for EC.

vi. Pre-Construction activities & Planning has been completed and construction work not started yet.

vii. Now the proposal has changed from 2x660 MW to 2x800 MW and almost 10 years have lapsed, a new reference (De Novo) is being made through this application for grant of ToR.

viii. The salient features of the project are as under:-

**Project Details**

S. No.	Particulars	Details
i.	Category of the project	A
ii.	Capacity	1600 (2 X 800) MW
iii.	Location of TPP	Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh
iv.	Average height	(a) TPP site: 198 m above MSL (b) Ash pond site: 195 m above MSL.
v.	Accredited Consultant and certificate no.	M/s Gaurang Environmental Solutions Pvt. Ltd. NABET Accreditation No.: NABET / EIA / 2023/SA0203
vi.	Inter- state issue involved	No
vii.	Seismic zone	Zone-III as per IS 1893.

**Land Area Breakup:**

Land Requirement:	<b>365.19 ha.</b>
a) TPP Site	85.80 ha
b) Ash Pond	49.37 ha
c) Township	11.57 ha
d) Railway Siding & Others	64.14
e) Raw Water Reservoir	33.18 ha
f) Green Belt	120.51 ha
g) others	0.62
Total (if expansion state additional land requirement)	Total: No additional land is required.
Status of Land Acquisition:	The land required for proposed project is already under possession except Govt. & Forest like area (Jhari)
Status of the project: If under construction phase: please specify the reasons for delay, works completed till date and balance works along with expected date of completion. If under operation phase, date of commissioning (COD) of each unit. Whether the plant was under shutdown since commissioning, details and reasons.	Proposed project is at planning stage and no construction activities have been commenced at the site.
Break-Up of land-use of TPP site: a) Total land required for project components b) Private land c) Government land Forest Land	<b>Total Project Land:365.19 ha</b> · Private Land: 364.57 ha · Forest Land: 0.62 ha (Application was submitted for same area but after the Joint inspection of DFO (Forest Office) & SDM (Revenue) was held on 03.04.2024 confirming that the above area is Non-Forest Land. This area will be used for plantation / green belt purposes only.)
Whether the project is in the Critically Polluted Area (CPA) or within 10 km of CPA. If so, the details thereof:	No, the district doesn't fall under CPA.
CRZ Clearance	Not Applicable
Whether the project is in the Critically Polluted Area (CPA)/Severally Polluted Area (SPA) or within 10 km of CPA. If so, the details thereof:	No, the district doesn't fall under CPA/SPA.

**Details of fuel and Ash disposal:**

Fuel to be used:	Coal and Auxiliary Fuel
Quantity of Fuel required per Annum:	Coal - 6.4 Million MTPA Auxiliary Fuel- 15000 KL per annum
Coal Linkage / Coal Block: (If Block allotted, status of EC & FC of the Block)	Coal for the Proposed project will be Domestic coal from commercial Coal Mines of NCL / SECL / CCL & Commercial Coal Mines. (Design Coal GCV of 3200-4300 KCal/kg.). Auxiliary liquid fuels, viz. LDO/HSD requirement per annum is about 15000 kilo liters.
Details of mode of transportation of coal from coal source to the plant premises along with distances	Coal shall be received from Mine to TPP through BG Rail Wagons. Total distance from the source to Rail: about 250 - 550 km.
Fly Ash Disposal System Proposed	Fly ash will be collected in dry form for utilization, while bottom ash will be collected in wet form. There would be provision for dry disposal of fly ash from storage silos to closed tankers for utilization in cement industries, abandoned mine reclamation, road construction, aggregate replacement in concrete, for manufacturing bricks, etc. as per Fly Ash Notification, 31st December' 2021 and amendments. Provision would be kept for HCSD disposal of both bottom and fly ash to ash pond in case of exigency. In this case, both bottom ash and fly ash will be disposed through HCSD system to the proposed ash dyke.
a) Ash Pond / Dyke: (Area, Location & Co-ordinates) Average height of area above MSL (m) b) Space left in ash dyke area	Area-49.37 ha 25° 0'1.67"N 82°40'33.12"E 195 m above MSL. Area- 49.37 ha
Quantity of a) Fly Ash to be generated b) Bottom Ash to be generated:	10,035 TPD 8028 TPD 2007 TPD
Fly Ash utilization percentage with details in last 5 years	No fly ash generated in last five years as this is a green field (De Novo) project
Stack Height (m) & Type of Flue	120 (m) (new) Bi Flue

ix. The estimated project cost is Rs. 18,300 Cr. Total capital cost earmarked towards environmental pollution control measures is Rs. 3012.39 Cr. and the Recurring cost (operation and maintenance) will be about Rs 3.0 Cr per annum considering EMP.

x. Total Employment will be 275 persons as direct & 25 persons as indirect. Industry proposes to allocate Rs. 48.5 Cr. towards CER (as per Ministry's OM dated 30.09.2020).

xi. There are no national parks, wildlife sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. within 10 km distance from the project site except Reserved forests, temples and BHU (South Campus) exist within the study area from the project site. Upper Khajuri Dam is at a distance of 6.0 km in the WEST direction and few other water bodies exist within the study area from the project site.

xii. Effluent of 1080 KLD quantity will be treated through STP & ETP. The plant will be based on a Zero Liquid discharge system.

xiii. Power requirement after will be 7.5 and will be met from self-generation, i.e. AUX consumption. The existing unit has no DG sets, additionally, no DG sets are used as standby during power failure. Stack (height-movable DG sets) will be provided as per CPCB norms for the proposed DG sets.

xiv. The existing unit has no boiler. Additionally, a 585 TPH coal-fired boiler will be installed. Electrostatic precipitator (ESP), NO<sub>x</sub> Control system and Flue gas desulphurisation system (FGD) with a stack height of 120 m will be installed for controlling particulate emissions within the statutory limit of 30 mg/Nm<sup>3</sup> for proposed boilers.

xv. Details of Solid waste/ Hazardous waste generation and its management are given below-

Name of the waste	Source	Quantity (TPA)	Mode of Disposal	Mode of Transportation
Used/Spent oil	Plant Operation	60	Registered Recyclers/ Pre-processors with SPCB	Road
Wastes or residues containing oil	Plant Operation	10	Send to authorized recyclers	Road
Empty barrels/container/contaminated liners	Plant Operation	12	Send to authorized recyclers	Road

xvi. Ash Pond area: As per MoEF&CC Notification S.O. 5481(E) dated 31.12.2021 and amendments stipulated ash pond area for thermal power plant 0.1 hectare per Mega Watt (MW). The proposed power plant has total ash pond area 49.37 ha i.e. 13.51% of the total project area 365.19 ha which is well within the norms.

xvii. Water Requirement: Water consumption for thermal power plants as per MoEF&CC vide Notification S.O. 3305 (E) dated 07.12.2015 for all existing CT based plants reduce specific water consumption upto maximum of 3.5 m<sup>3</sup>/MWh and as per MoEF&CC stipulated norms vide Notification GSR 593 (E) dated 28.06.2018 water allocated to the thermal power plant is 3 m<sup>3</sup>/MWhr for new plants installed after the 1st January, 2017. The total water requirement for the project is 3200 m<sup>3</sup>/h, (2m<sup>3</sup>/MWh) which will be well within the stipulated norms of Notification dated 07.12.2015/28.06.2018.

xviii. The water drawl permission of 36 MCM/year is obtained from WRD Uttar Pradesh Vide letter no. 3613/11-27-C.0-4-174/11 dated 09.10.2011.

xix. Details of Coal Linkage: Coal for the Proposed project will be Domestic coal from commercial Coal Mines of NCL / SECL / CCL & Commercial Coal Mines.

xx. Status of Litigation Pending against the proposal, if any.

Court name	Bench	Case Category	Status	Orders Directions
Local Court	Local Court	WP(Civil)	Reserved for judgement	Regulatory and Non Regulatory court caes are under hearing & consideration.
NGT court Case	NGT, Principal Bench, Delhi	Appeal	Disposed Off	In December' 2016, NGT judgement set aside the EC of the 1320 MW TPP at Mirzapur and vide their judgment in May'2017, that Project proponent is at liberty to approach the MoEFCC or any other competent authority for processing of the applications for grant of EC upon making up for rectifying the defects and deficiencies pointed out in the judgment. However, the authorities concerned are at liberty to process the same in accordance with law while strictly adhering to the content of the judgment.

### Deliberations of the Committee

7. The EAC noted the following:

i. The proposal is for the grant of Terms of Reference (ToR) to 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh by Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL). The committee noted that earlier, M/s. Welspun Energy UP Pvt. Ltd. (WEUPPL) proposed to set up a 2x660 MW Super Critical Coal-based thermal power plant and MoEF&CC granted EC for 1320 (2x660) MW vide letter no. F. No: J-13012/12/2011-IA II(T) dated 21.08.2014 and subsequently, name changed to Welspun Energy UP Pvt. Ltd. (WEUPPL) to Mirzapur Thermal Energy UP Pvt. Ltd. (MTEUPPL) vide Letter No. F. No: J-13012/12/2011-IA II(T) dated 20.12.2019.

ii. It was noted by the EAC that in 2016, Hon'ble NGT, Principal Bench, Delhi vide Judgement dated 21.12.2016 set aside the Environmental Clearance (EC) dated 21.08.2014. Further, in the Judgement dated 01.05.2017, it was clarified that "the Project Proponent is at liberty to approach the MoEF&CC or any other competent authority for the processing of the application for grant of EC upon making up for rectifying the defects and deficiencies pointed out in the judgement". Accordingly, PP applied for amendment in EC in 2019 but the same was not issued due to non-submission of the Stage-I FC.

iii. It was observed by the committee that as per the KML file, no construction work has been started yet and now PP has proposed a thermal power plant with a change in capacity from 2x660 MW to 2x800 MW for obtaining prior environmental clearance (De Novo).

iv. The Committee also deliberated on the land use and observed that previous EC was granted over an area of 354.1 Ha (875 acres as per EC dated 21.08.2014) but now the proposal is for 365.19 Ha. The EAC deliberated on land use pattern and PP informed that the area is barren land, further EAC asked PP to submit existing Land Use pattern of the Project Site. Accordingly, PP vide letter dated 10.06.2024 submitted the following:

The proposed Land area for the project is 365.19 Ha. Land as per Government of Uttar Pradesh land records and land use details are as under:

S. No.	Type of Land	Area (in ha)	Remarks
a.	Industrial Land (Private Land converted for industrial use.) Currently the land is barren and under possession.	333.19	Land use map prepared using satellite imagery and GIS is enclosed as Annexure – I. Copy of order & summary of land documents is enclosed as Annexure – II. Based on the Land allotment and Land converted for industrial purpose by order of District Magistrate, Sadar Mirzapur, Govt.of U.P Order dated: 05.11.2012.
b.	Govt. Land	31.38	Application for land allotment was submitted on dated 22.03.2024 & 22.05.2024. Copy of receipt the application is enclosed Annexure - III.
c.	Forest like area	0.62	The application was submitted for diversion of forest area (forest-like area) but after the Joint inspection of DFO (Forest Office) & SDM (Revenue) held on 03.04.2024, it was confirmed that the above area is Non-Forest Land. Copy of Joint inspection report enclosed Annexure - IV. However, as per the directions of Hon'ble committee members, this area will be used for plantation / green belt purposes only

The Committee observed that PP has reported an area of 0.62 Ha (forest land) inside the plant boundary but at the same time applied for FC over an area of 4.0123 vide proposal No FP/UP/OTHERS/470227/2024 dated 22/04/2024. Further, PP submitted that application was submitted for the same area (0.62 Ha) but after joint inspection of DFO (Forest Office) & SDM (Revenue) was held on 3.04.2024 confirming that the above area is non-forest land. In addition to this PP also reported in PFR that there is a forest involvement in water pipeline (5.8162 ha) and approach road (2.5419 ha). Stage I Forest Clearance has already been applied for this vide Proposal no. FP/UP/THE/14236/2015 and the same is under due consideration with MoEF&CC. The Committee is of the view that although PP has submitted a copy of joint inspection report but for more clarity PP shall obtain a letter in this regard from concerned forest department clearly mentioning the extent of forest land involved within and outside (other activities related to plant) plant area. The EAC also suggested that while preparing the EIA/EMP report, PP shall explore the possibility of optimizing forest land requirement to the extent possible and submit a detailed note on the same at the time of EC presentation. In case of any increase in forest land PP shall obtain the amendment in ToR.

v. PP showed the KML file and Topo-Sheet of the project area. The Committee observed that as per KML the area is barren land but some water bodies/nallha passing though the project area. The Committee therefore asked the PP to submit a drainage map with contours. PP vide letter dated 10.06.2024 submitted project area drainage map with contour. The Committee is of the view that PP shall submit a plan for diversion of nallha/water body, if any, involved in the project. PP shall also obtain the permission for such diversion from the concerned authorities.

vi. The Committed observed that PP has submitted that Coal for the proposed project will be Domestic coal from commercial Coal Mines of NCL / SECL / CCL & Commercial Coal Mines. But PP has not submitted the quantity of coal that will be used for the proposed plant, accordingly, PP vide email dated 10.06.2024 submitted that the annual requirement of coal is estimated to be about 6.4 million MTPA for Ultra Super Critical Boiler based TPP (2x800 MW) Coal from Coal Mines of NCL / SECL & Commercial Coal Mines. The Coal will be transported through Rail as per the rules, regulations & terms/conditions of the Indian Railway for transportation of Coal. The Committee is of the view PP shall submit the firm coal linkage, quality of coal and propose mitigative measures in the EIA/EMP report after referring to the OMs issued by MoEF&CC in this regard.

vii. The Committee also observed that PP has submitted a PPT for expansion but it's a green field project and asked the PP to submit the revised PPT. PP vide email dated 10.06.2024 submitted the revised PPT and basic information.

viii. Further, the EAC noted that the total water requirement for the expansion project is 3200 m<sup>3</sup>/h (~2 m<sup>3</sup>/MWh), which is well within the stipulated limits mentioned in the Notification dated 28.06.2018. The water drawl permission of 36 MCM/year is obtained from WRD Uttar Pradesh Vide letter no. 3613/11-27-C.0-4-174/11 dated 09.10.2011.

ix. Additionally, the Committee noted that total power generation will be 1600 MW (2x800 MW). Further, as per MoEF&CC Notification S.O. 5481(E) dated 31.12.2021 and amendments stipulated ash pond area for the thermal power plant is 0.1 hectare per Mega Watt (MW), which works out to be 160 Ha. The proposed power plant has a total ash pond area of 49.37 ha i.e. 13.51% of the total project area 365.19 ha which is well within the area suggested as per Notification dated 31.12.2021.

x. The Committee is also of the view that PP while preparing the EIA/EMP Report and conducting Public consultation shall take into account, the deficiency pointed out by the Hon'ble NGT Judgment 21.12.2016.

#### **Recommendations of the Committee:**

8. The EAC after detailed deliberation on the information submitted and as presented during the meeting **recommended** the proposal for grant of ToR for conducting an EIA study with Public Consultation (Public Hearing and Written submission) to the project for the construction of the 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh by **M/s Mirzapur Thermal Energy (UP) Private Limited** (MTEUPPL), under the provisions of the EIA Notification, 2006, as amended with the specific ToRs in addition to generic/standard ToR.

9. In accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the EAC, the Ministry hereby accords Terms of Reference (ToR) to M/s Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL) for for the construction of the 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh under EIA Notification, 2006 (as amended) with the specific ToRs in addition to generic/standard ToR as per **Annexure 1**.

10. The EIA/EMP report should contain the information in accordance with provisions & stipulations as given in the specific and standard ToR.

11. You are required to submit the final EIA/EMP prepared as per TORs to the Ministry within 4 years as per this Ministry's Notification vide dated 25.07.2022 for considering the proposal for environmental clearance.

12. The consultants involved in the preparation of EIA/EMP report after accreditation with Quality Council of India/National Accreditation Board of Education and Training (QCI/NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other organization(s)/laboratories including their status of approvals etc.

13. The Ministry reserves the right to stipulate additional ToR, if found necessary.

14. The Terms of Reference to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project

Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

15. This issues with the approval of the Competent Authority.

Yours faithfully,

(Sundar Ramanathan)  
Scientist 'E'/Additonal Director  
Tel: 011- 20819378  
Email- r.sundar@nic.in;

**Copy To**

1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi 110001.
2. The Chairman, Central Electricity Authority, Sewa Bhawan, R.K. Puram, New Delhi-110066.
3. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD cum-Office Complex, East Arjun Nagar, Delhi-110032.
4. The Chairman, Uttar Pradesh State Pollution Control Board, Building. No. TC-12V. Vibhuti Khand, Gomti Nagar. Lucknow-226 010
4. The Deputy Director General of Forests (C), Integrated Regional Officer, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 2260205.
5. The Chairman, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi.
6. Member Secretary, Uttar Pradesh State Pollution Control Board, PICUP Bhawan, 3rd Floor, B-Block, Vibhuti Khand, Gomti Nagar Lucknow – 226 010.
7. The Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
9. The District Collector, Mirzapur, Uttar Pradesh
10. Guard File/Monitoring File/PARIVESH Portal

**Annexure 1**

**Specific Terms of Reference for (Thermal Power Plants)**

**1. [A] Environmental Management And Biodiversity Conservation**

S. No	Terms of Reference
1.1	A Cumulative Environmental Impact Assessment study of all the existing and proposed projects in the 15-km radius of the proposed project shall be conducted and the same shall be included the in EIA/EMP report. Details of industrial units present in 15 Km radius of the power plant shall be submitted.
1.2	Radioactivity studies along with coal analysis to be provided (sulphur, ash percentage and heavy metals including Pb, Cr, As and Hg). Details of auxiliary fuel, if any including its quantity, quality, storage, etc should also be given.
1.3	A comparative chart shall be prepared with changes observed from the previous baseline study and present baseline study.

S. No	Terms of Reference
1.4	PP should submit the detailed plan in tabular format (year-wise for the life of the project) for concurrent afforestation and green belt development in and around the project site. The PP should submit the number of saplings to be planted, names of native species, area to be covered under afforestation & green belt, location of plantation, target for survival rate and budget earmarked for the afforestation & green belt development. In addition to this, PP should show on a surface plan (5-year interval for life of project) of suitable scale the area to be covered under afforestation & green belt clearly mentioning the latitude and longitude of the area to be covered during each 5 years. The capital and recurring expenditure to be incurred needs to be submitted. Plantation plan should be prepared in such a way that 80% of the plantation to be carried out in first 5 years and for the remaining years the proposal for gap filling. The seedling of height not less than 2 meters to be selected and accordingly cost of plantation needs to be decided. In addition to this, plantation in the safety zone at project boundary the plantation should be planned in such a way that it should be completed within 2 years only.
1.5	Action plan for development of Three tier plantation programme (33% of total project cover area) along the periphery of the project boundary shall be provided. Plan shall be duly approved by the local forest department.
1.6	A detailed plan need to be submitted for undertaking extensive green plantation within 10 km radius of the plant focusing on water reservoir, school, hospital and other institutional area and same need to be incorporated in EIA/EMP report.
1.7	<i>Detailed action plan shall be prepared for maintenance of air pollution control equipment for proposed and existing units and shall be incorporated in EIA/EMP report.</i>
1.8	<i>Details of Ash management of 5-year plan for 100 % ash utilization for proposed project shall be submitted. MoU signed for ash utilization with companies shall be submitted.</i>
1.9	<i>Details of Ash handling system along with the supplementary coal handling system shall be submitted.</i>
1.10	<i>Proper protection measures like HDPE lining, appropriate height of bund and adequate distance between the proposed Ash pond and water body (minimum 60 meters) etc. shall be planned to reduce the possibility of mixing leachate with any freshwater body for under-construction ash pond. A high-density Slurry disposal plan shall be prepared. The design of the same should as per CEA/CPCB guidelines.</i>
1.11	<i>Pond and ground water quality (10 locations within 2 km radius of the plant boundary) shall be studied and report be submitted along with EIA/EMP. Action plan for Ground water monitoring stations on all hotspots like schools/hospitals within 2 km radius of the plant boundary be submitted. Baseline Study for Heavy metals in Groundwater, Surface water and soil to be carried out and incorporated in EIA/EMP report. This is in addition to the regular baseline study of the study area.</i>
1.12	<i>Details pertaining to water source, treatment and discharge should be provided.</i>
1.13	<i>Zero Liquid Discharge plan shall be submitted.</i>
1.14	<i>PP shall submit action plan for using treated Sewage/Domestic wastewater for its operations.</i>

S.No	Terms of Reference
1.15	<i>Project Proponent to conduct Environmental Cost Benefit Analysis for the project in EIA/EMP Report.</i>
1.16	<i>An action plan shall be prepared for Water shed development within a 10 km radius of the plant boundary in consultation with a reputed government institution and incorporated in the EIA/EMP report. This should include recharge of ground water in the surrounding area of the plant.</i>
1.17	<i>PP should clearly bring out that what is the specific diesel consumption ~ (Liters/Tonne of total material handled) and steps to be taken for reduction of the same. The year-wise target for reduction in the specific diesel consumption needs to be submitted. PP shall also explore the possibility of using e-vehicles/LNG/CNG-based machinery and trucks for the operation and transportation of Coal and ash.</i>
1.18	<i>PP shall submit a plan for diversion of nallha/water body if any involved in the project. PP shall also obtain the permission for such diversion from the concerned authority.</i>
1.19	<i>PP shall obtain a letter from concerned forest department clearly mentioning the extent of forest land involved within and outside (other activities related to plant) plant area.</i>
1.20	<i>While preparing the EIA/EMP report, PP shall explore the possibility of optimizing forest land requirement to the extent possible and submit a detailed note on the same at the time of EC presentation. In case of any increase in forest land PP shall obtain the amendment in ToR.</i>
1.21	<i>List of Schedule-1 species needs to be authenticated by the concerned forest department.</i>
1.22	<i>PP shall submit the firm coal linkage, quality of coal and propose mitigative measures in the EIA/EMP report after referring to the OMs issued by MoEF&amp;CC in this regard.</i>

## 2. [B] Disaster Management

S.No	Terms of Reference
2.1	A Disaster Management Plan shall be prepared and incorporated in the EIA/EMP report.

## 3. [D] Miscellaneous

S.No	Terms of Reference
3.1	<i>Plot the wind rose diagram using the typical meteorological year (TMY) data for the period considered for the study. The monitoring units shall be deployed in the field based on the coverage area ratio and direction of the wind. A mathematical model shall be developed for the local site rather than using the standard model available in software for both air &amp; water quality modelling.</i>
3.2	<i>PP shall align its activities to one/few of the Sustainable Development Goals (SDG) and start working on the mission of net zero by 2050. PPs shall update the same to the EAC.</i>
3.3	<i>PP shall submit the EIA/EMP report after the plagiarism check using authenticated plagiarism software.</i>

S.No	Terms of Reference
3.4	<i>Detailed description of all the court cases including all directions given by the apex and currents status of them shall submit.</i>
3.5	<i>PP should provide in the EIA Report details of all the statutory clearances, permissions, no objection certificates, consents etc. required for this project under various Acts, Rules and regulations and their status or estimated timeline after grant of EC.</i>
3.6	<i>The PP should submit the photograph of monitoring stations &amp; sampling locations. The photograph should bear the date, time, latitude &amp; longitude of the monitoring station/sampling location. In addition to this PP should submit the original test reports and certificates of the labs which will analyze the samples.</i>
3.7	<i>PP should clearly bring out the details of the manpower to be engaged for this project with their roles /responsibilities/designations. In addition to this PP should mention the number and designation of persons to be engaged for the implementation of environmental management plan (EMP). The capital and recurring expenditure to be incurred needs to be submitted.</i>
3.8	<i>PP should submit the year-wise, activity-wise and time-bound budget earmarked for EMP, occupational health surveillance, and activities proposed to address the issues raised during the Public Hearing. The capital and recurring expenditures to be incurred need to be submitted.</i>
3.9	<i>Aerial view video of the project site and transportation route proposed for this project shall be recorded through drone and be submitted.</i>
3.10	<i>PP while preparing the EIA/EMP Report and conducting Public consultation shall take into account, the deficiency pointed out by the Hon'ble NGT Judgment 21.12.2016.</i>

#### 4. [C] Socio-economic Study

S.No	Terms of Reference
4.1	<i>The Public Health Delivery Plan including the provisions for drinking water supply for the local population shall be in the EIA/EMP Report. The status of the existing medical facilities in the project area shall be discussed. Possibilities of strengthening of existing medical facilities, construction of new medical infrastructure etc. will be explored after assessing the needs of the labour force and local populace.</i>
4.2	<i>Public consultation (Public Hearing and Written submission) shall be conducted as per the provisions of EIA Notification, 2006 (as amended) and OMs issued in this regard by MoEF&amp;CC.</i>
4.3	<i>As per the Ministry's OM dated 30.09.2020, to address the concern raised during the Public Hearing, the Project Proponent is required to submit the detailed activities proposed with year-wise budgetary provision (Capital and recurring) for at least 10 years. Activities proposed shall be part of EMP. Tentative no. of project-affected families (if any) shall be identified and accordingly appropriate Rehabilitation &amp;Resettlement plan shall be prepared. The recommendation Socio-economic study may also be considered while planning the activities &amp; budget. In addition to this issues raised during previous PH shall also be taken into account.</i>
4.4	<i>Demographic details in 10 km area shall be submitted.</i>

## Standard Terms of Reference for (Thermal Power Plants)

## 1. Statutory Compliance

S. No	Terms of Reference
1.1	The proposed project shall be given a unique name in consonance with the name submitted to other Government Departments etc. for its better identification and reference.
1.2	Vision document specifying prospective long term plan of the project shall be formulated and submitted.
1.3	Latest compliance report duly certified by the Regional Office of MoEF&CC for the conditions stipulated in the environmental and CRZ clearances of the previous phase(s) for the expansion projects shall be submitted.

## 2. Details Of The Project And Site

S. No	Terms of Reference
2.1	The project proponent needs to identify minimum three potential sites based on environmental, ecological and economic considerations, and choose one appropriate site having minimum impacts on ecology and environment. A detailed comparison of the sites in this regard shall be submitted.
2.2	Executive summary of the project indicating relevant details along with recent photographs of the proposed site (s) shall be provided. Response to the issues raised during Public Hearing and the written representations (if any), along with a time bound Action Plan and budgetary allocations to address the same, shall be provided in a tabular form, against each action proposed.
2.3	Harnessing solar power within the premises of the plant particularly at available roof tops and other available areas shall be formulated and for expansion projects, status of implementation shall also be submitted.
2.4	The geographical coordinates (WGS 84) of the proposed site (plant boundary), including location of ash pond along with topo sheet (1:50,000 scale) and IRS satellite map of the area, shall be submitted. Elevation of plant site and ash pond with respect to HFL of water body/nallah/River and high tide level from the sea shall be specified, if the site is located in proximity to them.
2.5	Layout plan indicating break-up of plant area, ash pond, green belt, infrastructure, roads etc. shall be provided.
2.6	Land requirement for the project shall be optimized and in any case not more than what has been specified by CEA from time to time. Item wise break up of land requirement shall be provided.
2.7	Present land use (including land class/kism) as per the revenue records and State Govt. records of the proposed site shall be furnished. Information on land to be acquired including coal transportation system, laying of pipeline, ROW, transmission lines etc. shall be specifically submitted. Status of land acquisition and litigation, if any, should be provided.
2.8	If the project involves forest land, details of application, including date of application, area applied for, and application registration number, for diversion under FCA and its status should be provided

S.No	Terms of Reference
	along with copies of relevant documents.
2.9	The land acquisition and R&R scheme with a time bound Action Plan should be formulated and addressed in the EIA report.
2.10	Satellite imagery and authenticated topo sheet indicating drainage, cropping pattern, water bodies (wetland, river system, stream, nallahs, ponds etc.), location of nearest habitations (villages), creeks, mangroves, rivers, reservoirs etc. in the study area shall be provided.
2.11	Topography of the study area supported by toposheet on 1:50,000 scale of Survey of India, along with a large scale map preferably of 1:25,000 scale and the specific information whether the site requires any filling shall be provided. In that case, details of filling, quantity of required fill material; its source, transportation etc. shall be submitted.

### 3. Ecology Biodiversity And Environment

S.No	Terms of Reference
3.1	A detailed study on land use pattern in the study area shall be carried out including identification of common property resources (such as grazing and community land, water resources etc.) available and Action Plan for its protection and management shall be formulated. If acquisition of grazing land is involved, it shall be ensured that an equal area of grazing land be acquired and developed and detailed plan submitted.
3.2	Location of any National Park, Sanctuary, Elephant/Tiger Reserve (existing as well as proposed), migratory routes / wildlife corridor, if any, within 10 km of the project site shall be specified and marked on the map duly authenticated by the Chief Wildlife Warden of the State or an officer authorized by him.
3.3	A mineralogical map of the proposed site (including soil type) and information (if available) that the site is not located on potentially mineable mineral deposit shall be submitted.
3.4	The water requirement shall be optimized (by adopting measures such as dry fly ash and dry bottom ash disposal system, air cooled condenser, concept of zero discharge) and in any case not more than that stipulated by CEA from time to time, to be submitted along with details of source of water and water balance diagram. Details of water balance calculated shall take into account reuse and re-circulation of effluents.
3.5	Water body/Nallah (if any) passing across the site should not be disturbed as far as possible. In case any Nallah / drain is proposed to be diverted, it shall be ensured that the diversion does not disturb the natural drainage pattern of the area. Details of proposed diversion shall be furnished duly approved by the concerned Department of the State.
3.6	It shall also be ensured that a minimum of 500 m distance of plant boundary is kept from the HFL of river system / streams etc. and the boundary of site should also be located 500 m away from railway track and National Highways.
3.7	Hydro-geological study of the area shall be carried out through an institute/ organization of repute to assess the impact on ground and surface water regimes. Specific mitigation measures shall be

S. No	Terms of Reference
	spelt out and time bound Action Plan for its implementation shall be submitted
3.8	Detailed Studies on the impacts of the ecology including fisheries of the River/Estuary/Sea due to the proposed withdrawal of water / discharge of treated wastewater into the River/Sea etc shall be carried out and submitted along with the EIA Report. In case of requirement of marine impact assessment study, the location of intake and outfall shall be clearly specified along with depth of water drawl and discharge into open sea.
3.9	Source of water and its sustainability even in lean season shall be provided along with details of ecological impacts arising out of withdrawal of water and taking into account inter-state shares (if any). Information on other competing sources downstream of the proposed project and commitment regarding availability of requisite quantity of water from the Competent Authority shall be provided along with letter / document stating firm allocation of water.
3.10	Detailed plan for rainwater harvesting and its proposed utilization in the plant shall be furnished. In addition, wherever ground water is drawn, PP shall submit detailed plan of Water charging activity to be undertaken.
3.11	Feasibility of near zero discharge concept shall be critically examined and its details submitted.
3.12	Optimization of Cycles of Concentration (COC) along with other water conservation measures in the project shall be specified.
3.13	Plan for recirculation of ash pond water and its implementation shall be submitted.
3.14	Detailed plan for conducting monitoring of water quality regularly with proper maintenance of records shall be formulated. Detail of methodology and identification of monitoring points (between the plant and drainage in the direction of flow of surface / ground water) shall be submitted. It shall be ensured that parameter to be monitored also include heavy metals. A provision for long-term monitoring of ground water table using Piezometer shall be incorporated in EIA, particularly from the study area.
3.15	Hazards Characterization: Past incidents of hazard events within 10km radius of project area with detailed analysis of causes and probability of reoccurrence

#### 4. Environmental Baseline Study And Mitigation Measures

S. No	Terms of Reference
4.1	One complete season (critical season) site specific meteorological and AAQ data (except monsoon season) as per latest MoEF&CC Notification shall be collected along with past three year's meteorological data for that particular season for wins speed analysis and the dates of monitoring shall be recorded. The parameters to be covered for AAQ shall include PM10, PM2.5, SO2, NOx, CO and Hg. The location of the monitoring stations should be so decided so as to take into consideration the upwind direction, pre-dominant downwind direction, other dominant directions, habitation and sensitive receptors. There should be at least one monitoring station each in the upwind and in the pre - dominant downwind direction at a location where maximum ground level concentration is likely to occur.

S.No	Terms of Reference
4.2	In case of expansion project, air quality monitoring data of 104 observations a year for relevant parameters at air quality monitoring stations as identified/stipulated shall be submitted to assess for compliance of AAQ Standards (annual average as well as 24 hrs).
4.3	A list of industries existing and proposed in the study area shall be furnished.
4.4	Cumulative impacts of all sources of emissions including handling and transportation of existing and proposed projects on the environment of the area shall be assessed in detail. Details of the Model used and the input data used for modelling shall also be provided. The air quality contours should be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any. The windrose and isopleths should also be shown on the location map. The cumulative study should also include impacts on water, soil and socio-economics.
4.5	Radio activity and heavy metal contents of coal to be sourced shall be examined and submitted along with laboratory reports.
4.6	Fuel analysis shall be provided. Details of auxiliary fuel, if any, including its quantity, quality, storage etc should also be furnished.
4.7	Quantity of fuel required, its source and characteristics and documentary evidence to substantiate confirmed fuel linkage shall be furnished. The Ministry's Notification dated 02.01.2014 regarding ash content in coal shall be complied. For the expansion projects, the compliance of the existing units to the said Notification shall also be submitted
4.8	Details of transportation of fuel from the source (including port handling) to the proposed plant and its impact on ambient AAQ shall be suitably assessed and submitted. If transportation entails a long distance it shall be ensured that rail transportation to the site shall be first assessed. Wagon loading at source shall preferably be through silo/conveyor belt.
4.9	For proposals based on imported coal, inland transportation and port handling and rail movement shall be examined and details furnished. The approval of the Port and Rail Authorities shall be submitted.
4.10	Details regarding infrastructure facilities such as sanitation, fuel, restrooms, medical facilities, safety during construction phase etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase should be adequately catered for and details furnished.

### 5. Environmental Management Plan

S.No	Terms of Reference
5.1	EMP to mitigate the adverse impacts due to the project along with item - wise cost of its implementation in a time bound manner shall be specified.
5.2	A Disaster Management Plan (DMP) along with risk assessment study including fire and explosion issues due to storage and use of fuel should be prepared. It should take into account the maximum inventory of storage at site at any point of time. The risk contours should be plotted on the plant layout map clearly showing which of the proposed activities would be affected in case of an

S. No	Terms of Reference
	accident taking place. Based on the same, proposed safeguard measures should be provided. Measures to guard against fire hazards should also be invariably provided. Provision for mock drills shall be suitably incorporated to check the efficiency of the plans drawn.
5.3	The DMP so formulated shall include measures against likely Fires/Tsunami/Cyclones/Storm Surges/ Earthquakes etc, as applicable. It shall be ensured that DMP consists of both On-site and Off-site plans, complete with details of containing likely disaster and shall specifically mention personnel identified for the task. Smaller version of the plan for different possible disasters shall be prepared both in English and local languages and circulated widely.
5.4	Details of fly ash utilization plan as per the latest fly ash Utilization Notification of GOI along with firm agreements / MoU with contracting parties including other usages etc. shall be submitted. The plan shall also include disposal method / mechanism of bottom ash along with monitoring mechanism.

### 6. Green Belt Development

S. No	Terms of Reference
6.1	Detailed scheme for raising green belt of native species of appropriate width (50 to 100 m) and consisting of at least 3 tiers around plant boundary not less than 2000 tree per ha with survival rate of more than 85% shall be submitted. Photographic evidence must be created and submitted periodically including NRSA reports in case of expansion projects. A shrub layer beneath tree layer would serve as an effective sieve for dust and sink for CO <sub>2</sub> and other gaseous pollutants and hence a stratified green belt should be developed.
6.2	Over and above the green belt, as carbon sink, plan for additional plantation shall be drawn by identifying blocks of degraded forests, in close consultation with the District Forests Department. In pursuance to this the project proponent shall formulate time bound Action Plans along with financial allocation and shall submit status of implementation to the Ministry every six months

### 7. Socio-economic Activities

S. No	Terms of Reference
7.1	Socio-economic study of the study area comprising of 10 km from the plant site shall be carried out through a reputed institute / agency which shall consist of detail assessment of the impact on livelihood of the local communities.
7.2	Action Plan for identification of local employable youth for training in skills, relevant to the project, for eventual employment in the project itself shall be formulated and numbers specified during construction & operation phases of the Project.
7.3	If the area has tribal population, it shall be ensured that the rights of tribals are well protected. The project proponent shall accordingly identify tribal issues under various provisions of the law of the land.
7.4	A detailed CER plan along with activities wise break up of financial commitment shall be prepared in terms of the provisions OM No. 22-65/2017-IA.III dated 30.09.2020. CER component shall be

S.No	Terms of Reference
	identified considering need based assessment study and Public Hearing issues. Sustainable income generating measures which can help in upliftment of affected section of society, which is consistent with the traditional skills of the people shall be identified.
7.5	While formulating CER schemes it shall be ensured that an in-built monitoring mechanism for the schemes identified are in place and mechanism for conducting annual social audit from the nearest government institute of repute in the region shall be prepared. The project proponent shall also provide Action Plan for the status of implementation of the scheme from time to time and dovetail the same with any Govt. scheme(s). CER details done in the past should be clearly spelt out in case of expansion projects.
7.6	R&R plan, as applicable, shall be formulated wherein mechanism for protecting the rights and livelihood of the people in the region who are likely to be impacted, is taken into consideration. R&R plan shall be formulated after a detailed census of population based on socio economic surveys who were dependant on land falling in the project, as well as, population who were dependant on land not owned by them.
7.7	Assessment of occupational health and endemic diseases of environmental origin in the study area shall be carried out and Action Plan to mitigate the same shall be prepared.
7.8	Occupational health and safety measures for the workers including identification of work related health hazards shall be formulated. The company shall engage full time qualified doctors who are trained in occupational health. Health monitoring of the workers shall be conducted at periodic intervals and health records maintained. Awareness programme for workers due to likely adverse impact on their health due to working in non-conductive environment shall be carried out and precautionary measures like use of personal equipments etc. shall be provided. Review of impact of various health measures undertaken at intervals of two to three years shall be conducted with an excellent follow up plan of action wherever required.

### 8. Corporate Environment Policy

S.No	Terms of Reference
8.1	Does the company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.
8.2	Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.
8.3	What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions. Details of this system may be given.
8.4	Does the company has compliance management system in place wherein compliance status along with compliances / violations of environmental norms are reported to the CMD and the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism should be detailed in the EIA report.

### 9. Miscellaneous

S.No	Terms of Reference
9.1	All the above details should be adequately brought out in the EIA report and in the presentation to the Committee.
9.2	Details of litigation pending or otherwise with respect to project in any Court, Tribunal etc. shall invariably be furnished.
9.3	In case any dismantling of old plants are envisaged, the planned land use & land reclamation of dismantled area to be furnished.

#### 10. Additional Tor For Coastal Based Thermal Power Plants Projects (Tpps)

S.No	Terms of Reference
10.1	Low lying areas fulfilling the definition wetland as per Ramsar Convention shall be identified and clearly demarcated w.r.t the proposed site.
10.2	If the site includes or is located close to marshy areas and backwaters, these areas must be excluded from the site and the project boundary should be away from the CRZ line. Authenticated CRZ map from any of the authorized agencies shall be submitted.
10.3	The soil levelling should be minimum with no or minimal disturbance to the natural drainage of the area. If the minor canals (if any) have to be diverted, the design for diversion should be such that the diverted canals not only drains the plant area but also collect the volume of flood water from the surrounding areas and discharge into marshy areas/major canals that enter into creek. Major canals should not be altered but their embankments should be strengthened and desilted.
10.4	Additional soil required for levelling of the sites should as far as possible be generated within the site itself in such a manner that the natural drainage system of the area is protected and improved.
10.5	Marshy areas which hold large quantities of flood water to be identified and shall not be disturbed.
10.6	No waste should be discharged into Creek, Canal systems, Backwaters, Marshy areas and seas without appropriate treatment. Wherever feasible, the outfall should be first treated in a Guard Pond and then only discharged into deep sea (10 to 15 m depth). Similarly, the Intake should be from deep sea to avoid aggregation of fish and in no case shall be from the estuarine zone. The brine that comes out from Desalinization Plants (if any) should not be discharged into sea without adequate dilution.
10.7	Mangrove conservation and regeneration plan shall be formulated and Action Plan with details of time bound implementation shall be specified, if mangroves are present in Study Area.
10.8	A common Green Endowment Fund should be created by the project proponents out of EMP budgets. The interest earned out of it should be used for the development and management of green cover of the area.
10.9	Impact on fisheries at various socio economic level shall be assessed.
10.10	An endowment Fishermen Welfare Fund should be created out of CER grants not only to enhance their quality of life by creation of facilities for Fish Landing Platforms / Fishing Harbour / cold

S.No	Terms of Reference
	storage, but also to provide relief in case of emergency situations such as missing of fishermen on duty due to rough seas, tropical cyclones and storms etc.
10.11	Tsunami Emergency Management Plan shall be prepared wherever applicable and Plan submitted prior to the commencement of construction work.
10.12	There should not be any contamination of soil, ground and surface waters (canals & village pond) with sea water in and around the project sites. In other words necessary preventive measures for spillage from pipelines, such as lining of Guard Pond used for the treatment of outfall before discharging into the sea and surface RCC channels along the pipelines of outfall and intake should be adopted. This is just because the areas around the projects boundaries could be fertile agricultural land used for paddy cultivation.



6.	No waste should be discharged into Creek, Canal systems, Backwaters, Marshy areas and seas without appropriate treatment. Wherever feasible, the outfall should be first treated in a Guard Pond and then only discharged into deep sea (10 to 15 m depth). Similarly, the Intake should be from deep sea to avoid aggregation of fish and in no case shall be from the estuarine zone. The brine that comes out from Desalinization Plants (if any) should not be discharged into sea without adequate dilution.
7.	Mangrove conservation and regeneration plan shall be formulated and Action Plan with details of time bound implementation shall be specified, if mangroves are present in Study Area.
8.	A common Green Endowment Fund should be created by the project proponents out of EMP budgets. The interest earned out of it should be used for the development and management of green cover of the area.
9.	Impact on fisheries at various socio economic level shall be assessed.
10.	An endowment Fishermen Welfare Fund should be created out of CER grants not only to enhance their quality of life by creation of facilities for Fish Landing Platforms / Fishing Harbour / cold storage, but also to provide relief in case of emergency situations such as missing of fishermen on duty due to rough seas, tropical cyclones and storms etc.
11.	Tsunami Emergency Management Plan shall be prepared wherever applicable and Plan submitted prior to the commencement of construction work.
12.	There should not be any contamination of soil, ground and surface waters (canals & village pond) with sea water in and around the project sites. In other words necessary preventive measures for spillage from pipelines, such as lining of Guard Pond used for the treatment of outfall before discharging into the sea and surface RCC channels along the pipelines of outfall and intake should be adopted. This is just because the areas around the projects boundaries could be fertile agricultural land used for paddy cultivation.

### 3.4. Agenda Item No 4:

#### 3.4.1. Details of the proposal

<b>2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh by Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL) by MIRZAPUR THERMAL ENERGY (UP) PRIVATE LIMITED located at MIRZAPUR,UTTAR PRADESH</b>			
<b>Proposal For</b>		Fresh EC	
<b>Proposal No</b>	<b>File No</b>	<b>Submission Date</b>	<b>Activity (Schedule Item)</b>
<a href="#">IA/UP/THE/542333/2025</a>	J-13012/12/2011-IA.II (T)	19/07/2025	Thermal Power Plants (1(d))

#### 3.4.2. Project Salient Features

##### **Agenda No. 28.4**

28.4 Proposed 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) by **M/s Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL)** located at Village Dadri Khurd, Tehsil, Mirzapur Sardar, **District Mirzapur, Uttar Pradesh - Environmental Clearance-regarding.**

**[Proposal No. IA/UP/THE/542333/2025, F.No. J-13012/12/2011-IA.II (T)]**

**28.4.1: M/s. Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL)**, a subsidiary of Adani Power Limited, has made an online application vide proposal no. IA/UP/THE/542333/2025 Dated 26/06/2025 along with copy of EIA/EMP report, Form and seeking Environment Clearance (EC) under

the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at item no. 1(d) Under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level. The project do not attract the provisions of general condition of the EIA Notification, 2006.

**Name of the EIA consultant:** M/s Gaurang Environmental Solutions Pvt. Ltd. Certificate No. NABET/EIA/2326/RA 0338 Valid up to: 07.12.2026.

**Details of the proposal, as ascertained from the proposal documents and as revealed from the discussions held during the meeting, are given as under:**

**28.4.2:** The Project Site for instant proposal was earlier accorded EC by MoEF&CC vide letter no. J-13012/12/2011-IA.II(T) dated 21.08.2014 and CTE was obtained from UPPCB. The Hon'ble National Green Tribunal vide its judgement dated 21.12.2016 in the matter Appeal No 79 of 2014 titled as Debadityo Sinha vs. Mirzapur Energy (UP) Pvt. Ltd. & Others quashed the EC dated 21.08.2014 and the project could not be implemented further and the validity of the EC got lapse. Meanwhile, the project was acquired by Mirzapur Thermal Energy (UP) Private Ltd., a subsidiary of Adani Power Limited (APL) and submitted a fresh proposal for grant of EC by de-novo under the provisions of the EIA Notification, 2006.

**28.4.3:** The project by M/s Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL) is located at Village Dadri Khurd, Tehsil Mirzapur Sadar, District Mirzapur, Uttar Pradesh, is for setting up a new power plant with a capacity of 2x800 MW coal-based Ultra Supercritical Technology.

**28.4.4:** Status of installation of Flue Gas Desulphurization shall be furnished as per the MoEF&CC Notification dated 11/07/2025:

**28.4.5:** The detail of the ToR is furnished as below:

Proposal No with date	Consideration	Details	Date of accord	ToR Validity
IA/UP/THE/467671/2024 dated 08/05/2024	10 <sup>th</sup> meeting of EAC- Thermal held on 10.06.2024	Terms of Reference	29.07.2024	28.07.2028

**28.4.6: Environmental site settings**

S. No.	Particulars	Details	Remarks																				
1.	Total land	365.19 hectare [Private: 333.81 ha; Govt.: 31.38 ha, Agriculture: 0.ha]																					
2	Land use break-up	<table border="1"> <thead> <tr> <th>Facilities</th> <th>Area (in hectares)</th> </tr> </thead> <tbody> <tr> <td>Main Plant</td> <td>85.80</td> </tr> <tr> <td>Coal Handling System</td> <td>64.14</td> </tr> <tr> <td>Water System</td> <td>33.18</td> </tr> <tr> <td>Switch Yard</td> <td>NIL*</td> </tr> <tr> <td>Green Belt</td> <td>121.13</td> </tr> <tr> <td>Roads (inside plant)</td> <td>NIL*</td> </tr> <tr> <td>Township</td> <td>11.57</td> </tr> <tr> <td>Ash Pond</td> <td>49.37</td> </tr> <tr> <td>Railway Siding</td> <td>Not envisaged. Wagon Tipler/ Track hopper facilities</td> </tr> </tbody> </table>	Facilities	Area (in hectares)	Main Plant	85.80	Coal Handling System	64.14	Water System	33.18	Switch Yard	NIL*	Green Belt	121.13	Roads (inside plant)	NIL*	Township	11.57	Ash Pond	49.37	Railway Siding	Not envisaged. Wagon Tipler/ Track hopper facilities	In addition to the 365.19 Ha, there is a Forest land Outside the Project boundary is <b>8.3581 Ha</b> which includes water pipeline (5.8162 Ha) and approach road (2.5419 Ha). Forest proposal is under progress vide proposal no. FP/UP/THE/14236/2015. <b>The above approach road connects the project site with SH-5. Hence, the 8.3581 Ha of forest land as mentioned above is considered as a material component of the project as observed in the judgement dated 21/12/2016 of Hon'ble NGT in Appeal No 79 of 2014.</b>
Facilities	Area (in hectares)																						
Main Plant	85.80																						
Coal Handling System	64.14																						
Water System	33.18																						
Switch Yard	NIL*																						
Green Belt	121.13																						
Roads (inside plant)	NIL*																						
Township	11.57																						
Ash Pond	49.37																						
Railway Siding	Not envisaged. Wagon Tipler/ Track hopper facilities																						

S. No.	Particulars	Details	Remarks																											
		<table border="1"> <tr> <td data-bbox="443 277 735 360"></td> <td data-bbox="735 277 1075 360">ty will be provided within the Plant</td> </tr> <tr> <td data-bbox="443 360 735 546">Water Supply Pipeline</td> <td data-bbox="735 360 1075 546">Water Source from Ganga River and Intake point at Upper Khajuri Dam, about 32.6 Km from Plant boundary</td> </tr> <tr> <td data-bbox="443 546 735 629">Ash Transport Pipeline</td> <td data-bbox="735 546 1075 629">NIL*</td> </tr> <tr> <td data-bbox="443 629 735 685">Others</td> <td data-bbox="735 629 1075 685">NIL</td> </tr> <tr> <td data-bbox="443 685 735 741"><b>Total</b></td> <td data-bbox="735 685 1075 741"><b>365.19</b></td> </tr> <tr> <td colspan="2" data-bbox="443 741 1075 797"><b>* Included in main plant area</b></td> </tr> </table>		ty will be provided within the Plant	Water Supply Pipeline	Water Source from Ganga River and Intake point at Upper Khajuri Dam, about 32.6 Km from Plant boundary	Ash Transport Pipeline	NIL*	Others	NIL	<b>Total</b>	<b>365.19</b>	<b>* Included in main plant area</b>																	
	ty will be provided within the Plant																													
Water Supply Pipeline	Water Source from Ganga River and Intake point at Upper Khajuri Dam, about 32.6 Km from Plant boundary																													
Ash Transport Pipeline	NIL*																													
Others	NIL																													
<b>Total</b>	<b>365.19</b>																													
<b>* Included in main plant area</b>																														
3.	Land acquisition details as per MoE F&CC O.M, dated 7/10/2014 & 19/02/2025	The land is already in possession with Mirzapur Thermal Energy (UP) Private Limited except 31.38 Ha Govt Land. For 31.38 Ha land transfer and mutation is under progress at Revenue Dept, Vindhyachal Division, District Mirzapur Order No. 19957/2022 dated; 10.10.2024.	Land Documents are submitted along with EC application.																											
4.	Existence of habitation & involvement of R&R, if any.	<p><b>Project site:</b> Name of village (if any) – Nil. No R&amp;R.  <b>Study Area:</b></p> <table border="1"> <thead> <tr> <th data-bbox="443 1167 687 1200">Habitation</th> <th data-bbox="687 1167 839 1200">Distance</th> <th data-bbox="839 1167 1075 1200">Direction</th> </tr> </thead> <tbody> <tr> <td data-bbox="443 1200 687 1245">Garhawa</td> <td data-bbox="687 1200 839 1245">2.0 Km</td> <td data-bbox="839 1200 1075 1245">Northeast</td> </tr> <tr> <td data-bbox="443 1245 687 1312">Ukhdand</td> <td data-bbox="687 1245 839 1312">2.1 Km</td> <td data-bbox="839 1245 1075 1312">North of Northwest</td> </tr> <tr> <td data-bbox="443 1312 687 1357">Darhiram</td> <td data-bbox="687 1312 839 1357">2.6 Km</td> <td data-bbox="839 1312 1075 1357">Northeast</td> </tr> <tr> <td data-bbox="443 1357 687 1402">Umaria</td> <td data-bbox="687 1357 839 1402">2.1 Km</td> <td data-bbox="839 1357 1075 1402">North</td> </tr> <tr> <td data-bbox="443 1402 687 1447">Marihan</td> <td data-bbox="687 1402 839 1447">4.3 Km</td> <td data-bbox="839 1402 1075 1447">Southwest</td> </tr> <tr> <td data-bbox="443 1447 687 1491">Dadri Khurd</td> <td data-bbox="687 1447 839 1491">1.36 Km</td> <td data-bbox="839 1447 1075 1491">Southeast</td> </tr> <tr> <td data-bbox="443 1491 687 1559">Danti</td> <td data-bbox="687 1491 839 1559">1.0 Km</td> <td data-bbox="839 1491 1075 1559">South of Southwest</td> </tr> <tr> <td data-bbox="443 1559 687 1603">Birohiya</td> <td data-bbox="687 1559 839 1603">2.28 Km</td> <td data-bbox="839 1559 1075 1603">North</td> </tr> </tbody> </table>	Habitation	Distance	Direction	Garhawa	2.0 Km	Northeast	Ukhdand	2.1 Km	North of Northwest	Darhiram	2.6 Km	Northeast	Umaria	2.1 Km	North	Marihan	4.3 Km	Southwest	Dadri Khurd	1.36 Km	Southeast	Danti	1.0 Km	South of Southwest	Birohiya	2.28 Km	North	R&R is not involved.
Habitation	Distance	Direction																												
Garhawa	2.0 Km	Northeast																												
Ukhdand	2.1 Km	North of Northwest																												
Darhiram	2.6 Km	Northeast																												
Umaria	2.1 Km	North																												
Marihan	4.3 Km	Southwest																												
Dadri Khurd	1.36 Km	Southeast																												
Danti	1.0 Km	South of Southwest																												
Birohiya	2.28 Km	North																												
5	Existence of school and hospital if any.	<p><b>A. School</b>  Project site: <b>NIL</b>  Study Area: <b>As Below</b></p> <table border="1"> <thead> <tr> <th data-bbox="443 1738 687 1771">School</th> <th data-bbox="687 1738 916 1771">Distance (Km)</th> <th data-bbox="916 1738 1075 1771">Direction</th> </tr> </thead> <tbody> <tr> <td data-bbox="443 1771 687 1895">Ordial Institute Campus - Private educational institution, Danti,</td> <td data-bbox="687 1771 916 1895">1.35</td> <td data-bbox="916 1771 1075 1895">SSW</td> </tr> <tr> <td data-bbox="443 1895 687 1995">Rajkiya Ashram Paddhati Balika Vidhyalaya, Danti,</td> <td data-bbox="687 1895 916 1995">2.4</td> <td data-bbox="916 1895 1075 1995">S</td> </tr> <tr> <td data-bbox="443 1995 687 2063">Prathmik Vidyalaya- Umariya</td> <td data-bbox="687 1995 916 2063">2.8</td> <td data-bbox="916 1995 1075 2063">NNE</td> </tr> </tbody> </table> <p><b>B. Hospital</b></p>	School	Distance (Km)	Direction	Ordial Institute Campus - Private educational institution, Danti,	1.35	SSW	Rajkiya Ashram Paddhati Balika Vidhyalaya, Danti,	2.4	S	Prathmik Vidyalaya- Umariya	2.8	NNE																
School	Distance (Km)	Direction																												
Ordial Institute Campus - Private educational institution, Danti,	1.35	SSW																												
Rajkiya Ashram Paddhati Balika Vidhyalaya, Danti,	2.4	S																												
Prathmik Vidyalaya- Umariya	2.8	NNE																												

S. No.	Particulars	Details	Remarks																																																																																																																																				
		Project site: <b>NIL</b> Study Area: <b>As Below</b> <table border="1" data-bbox="443 342 1077 481"> <thead> <tr> <th>School</th> <th>Distance (Km)</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>CHC Marihan, Mirzapur - Government Hospital.</td> <td>4.6</td> <td>SSE</td> </tr> </tbody> </table>	School	Distance (Km)	Direction	CHC Marihan, Mirzapur - Government Hospital.	4.6	SSE																																																																																																																															
School	Distance (Km)	Direction																																																																																																																																					
CHC Marihan, Mirzapur - Government Hospital.	4.6	SSE																																																																																																																																					
6.	Latitude and Longitude of <u>all corners</u> of the project site.	<b>A. Plant site</b> <table border="1" data-bbox="443 555 1077 2087"> <thead> <tr> <th>Point</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr><td>1</td><td>24°59'43.10"N</td><td>82°41'1.32"E</td></tr> <tr><td>2</td><td>24°59'15.67"N</td><td>82°40'48.65"E</td></tr> <tr><td>3</td><td>24°59'16.22"N</td><td>82°40'32.70"E</td></tr> <tr><td>4</td><td>24°59'0.36"N</td><td>82°40'31.30"E</td></tr> <tr><td>5</td><td>24°58'59.94"N</td><td>82°40'21.69"E</td></tr> <tr><td>6</td><td>24°58'43.86"N</td><td>82°40'21.29"E</td></tr> <tr><td>7</td><td>24°58'44.48"N</td><td>82°40'0.15"E</td></tr> <tr><td>8</td><td>24°58'34.88"N</td><td>82°39'59.91"E</td></tr> <tr><td>9</td><td>24°58'34.59"N</td><td>82°40'10.54"E</td></tr> <tr><td>10</td><td>24°58'27.30"N</td><td>82°40'8.78"E</td></tr> <tr><td>11</td><td>24°58'14.57"N</td><td>82°39'55.42"E</td></tr> <tr><td>12</td><td>24°58'6.36"N</td><td>82°39'44.21"E</td></tr> <tr><td>13</td><td>24°58'23.71"N</td><td>82°39'48.52"E</td></tr> <tr><td>14</td><td>24°58'25.44"N</td><td>82°39'50.05"E</td></tr> <tr><td>15</td><td>24°58'33.97"N</td><td>82°39'46.94"E</td></tr> <tr><td>16</td><td>24°58'37.62"N</td><td>82°39'47.94"E</td></tr> <tr><td>17</td><td>24°58'39.68"N</td><td>82°39'45.63"E</td></tr> <tr><td>18</td><td>24°58'48.52"N</td><td>82°39'44.25"E</td></tr> <tr><td>19</td><td>24°59'0.89"N</td><td>82°39'49.86"E</td></tr> <tr><td>20</td><td>24°59'12.52"N</td><td>82°39'57.77"E</td></tr> <tr><td>21</td><td>24°59'36.31"N</td><td>82°39'57.84"E</td></tr> <tr><td>22</td><td>24°59'42.80"N</td><td>82°39'55.48"E</td></tr> <tr><td>23</td><td>24°59'48.80"N</td><td>82°40'4.67"E</td></tr> <tr><td>24</td><td>24°59'53.60"N</td><td>82°40'2.03"E</td></tr> <tr><td>25</td><td>24°59'56.49"N</td><td>82°40'9.78"E</td></tr> <tr><td>26</td><td>25° 0'1.35"N</td><td>82°40'14.57"E</td></tr> <tr><td>27</td><td>25° 0'6.56"N</td><td>82°40'17.38"E</td></tr> <tr><td>28</td><td>25° 0'4.58"N</td><td>82°40'23.19"E</td></tr> <tr><td>29</td><td>25° 0'9.45"N</td><td>82°40'25.50"E</td></tr> <tr><td>30</td><td>25° 0'10.07"N</td><td>82°40'24.11"E</td></tr> <tr><td>31</td><td>25° 0'14.85"N</td><td>82°40'26.43"E</td></tr> <tr><td>32</td><td>25° 0'14.09"N</td><td>82°40'28.29"E</td></tr> <tr><td>33</td><td>25° 0'15.05"N</td><td>82°40'28.98"E</td></tr> <tr><td>34</td><td>25° 0'9.57"N</td><td>82°40'42.06"E</td></tr> <tr><td>35</td><td>25° 0'10.76"N</td><td>82°40'42.96"E</td></tr> <tr><td>36</td><td>25° 0'4.33"N</td><td>82°40'49.13"E</td></tr> <tr><td>37</td><td>25° 0'0.20"N</td><td>82°40'46.22"E</td></tr> <tr><td>38</td><td>24°59'58.98"N</td><td>82°40'51.13"E</td></tr> <tr><td>39</td><td>24°59'57.20"N</td><td>82°40'50.02"E</td></tr> <tr><td>40</td><td>24°59'54.74"N</td><td>82°40'55.39"E</td></tr> <tr><td>41</td><td>24°59'49.00"N</td><td>82°40'51.94"E</td></tr> <tr><td>42</td><td>24°59'45.52"N</td><td>82°40'55.23"E</td></tr> <tr><td>43</td><td>24°59'43.90"N</td><td>82°40'53.55"E</td></tr> </tbody> </table>	Point	Latitude	Longitude	1	24°59'43.10"N	82°41'1.32"E	2	24°59'15.67"N	82°40'48.65"E	3	24°59'16.22"N	82°40'32.70"E	4	24°59'0.36"N	82°40'31.30"E	5	24°58'59.94"N	82°40'21.69"E	6	24°58'43.86"N	82°40'21.29"E	7	24°58'44.48"N	82°40'0.15"E	8	24°58'34.88"N	82°39'59.91"E	9	24°58'34.59"N	82°40'10.54"E	10	24°58'27.30"N	82°40'8.78"E	11	24°58'14.57"N	82°39'55.42"E	12	24°58'6.36"N	82°39'44.21"E	13	24°58'23.71"N	82°39'48.52"E	14	24°58'25.44"N	82°39'50.05"E	15	24°58'33.97"N	82°39'46.94"E	16	24°58'37.62"N	82°39'47.94"E	17	24°58'39.68"N	82°39'45.63"E	18	24°58'48.52"N	82°39'44.25"E	19	24°59'0.89"N	82°39'49.86"E	20	24°59'12.52"N	82°39'57.77"E	21	24°59'36.31"N	82°39'57.84"E	22	24°59'42.80"N	82°39'55.48"E	23	24°59'48.80"N	82°40'4.67"E	24	24°59'53.60"N	82°40'2.03"E	25	24°59'56.49"N	82°40'9.78"E	26	25° 0'1.35"N	82°40'14.57"E	27	25° 0'6.56"N	82°40'17.38"E	28	25° 0'4.58"N	82°40'23.19"E	29	25° 0'9.45"N	82°40'25.50"E	30	25° 0'10.07"N	82°40'24.11"E	31	25° 0'14.85"N	82°40'26.43"E	32	25° 0'14.09"N	82°40'28.29"E	33	25° 0'15.05"N	82°40'28.98"E	34	25° 0'9.57"N	82°40'42.06"E	35	25° 0'10.76"N	82°40'42.96"E	36	25° 0'4.33"N	82°40'49.13"E	37	25° 0'0.20"N	82°40'46.22"E	38	24°59'58.98"N	82°40'51.13"E	39	24°59'57.20"N	82°40'50.02"E	40	24°59'54.74"N	82°40'55.39"E	41	24°59'49.00"N	82°40'51.94"E	42	24°59'45.52"N	82°40'55.23"E	43	24°59'43.90"N	82°40'53.55"E	
Point	Latitude	Longitude																																																																																																																																					
1	24°59'43.10"N	82°41'1.32"E																																																																																																																																					
2	24°59'15.67"N	82°40'48.65"E																																																																																																																																					
3	24°59'16.22"N	82°40'32.70"E																																																																																																																																					
4	24°59'0.36"N	82°40'31.30"E																																																																																																																																					
5	24°58'59.94"N	82°40'21.69"E																																																																																																																																					
6	24°58'43.86"N	82°40'21.29"E																																																																																																																																					
7	24°58'44.48"N	82°40'0.15"E																																																																																																																																					
8	24°58'34.88"N	82°39'59.91"E																																																																																																																																					
9	24°58'34.59"N	82°40'10.54"E																																																																																																																																					
10	24°58'27.30"N	82°40'8.78"E																																																																																																																																					
11	24°58'14.57"N	82°39'55.42"E																																																																																																																																					
12	24°58'6.36"N	82°39'44.21"E																																																																																																																																					
13	24°58'23.71"N	82°39'48.52"E																																																																																																																																					
14	24°58'25.44"N	82°39'50.05"E																																																																																																																																					
15	24°58'33.97"N	82°39'46.94"E																																																																																																																																					
16	24°58'37.62"N	82°39'47.94"E																																																																																																																																					
17	24°58'39.68"N	82°39'45.63"E																																																																																																																																					
18	24°58'48.52"N	82°39'44.25"E																																																																																																																																					
19	24°59'0.89"N	82°39'49.86"E																																																																																																																																					
20	24°59'12.52"N	82°39'57.77"E																																																																																																																																					
21	24°59'36.31"N	82°39'57.84"E																																																																																																																																					
22	24°59'42.80"N	82°39'55.48"E																																																																																																																																					
23	24°59'48.80"N	82°40'4.67"E																																																																																																																																					
24	24°59'53.60"N	82°40'2.03"E																																																																																																																																					
25	24°59'56.49"N	82°40'9.78"E																																																																																																																																					
26	25° 0'1.35"N	82°40'14.57"E																																																																																																																																					
27	25° 0'6.56"N	82°40'17.38"E																																																																																																																																					
28	25° 0'4.58"N	82°40'23.19"E																																																																																																																																					
29	25° 0'9.45"N	82°40'25.50"E																																																																																																																																					
30	25° 0'10.07"N	82°40'24.11"E																																																																																																																																					
31	25° 0'14.85"N	82°40'26.43"E																																																																																																																																					
32	25° 0'14.09"N	82°40'28.29"E																																																																																																																																					
33	25° 0'15.05"N	82°40'28.98"E																																																																																																																																					
34	25° 0'9.57"N	82°40'42.06"E																																																																																																																																					
35	25° 0'10.76"N	82°40'42.96"E																																																																																																																																					
36	25° 0'4.33"N	82°40'49.13"E																																																																																																																																					
37	25° 0'0.20"N	82°40'46.22"E																																																																																																																																					
38	24°59'58.98"N	82°40'51.13"E																																																																																																																																					
39	24°59'57.20"N	82°40'50.02"E																																																																																																																																					
40	24°59'54.74"N	82°40'55.39"E																																																																																																																																					
41	24°59'49.00"N	82°40'51.94"E																																																																																																																																					
42	24°59'45.52"N	82°40'55.23"E																																																																																																																																					
43	24°59'43.90"N	82°40'53.55"E																																																																																																																																					

S. No.	Particulars	Details	Remarks																																																						
		<p><b>B. Ash pond</b></p> <table border="1"> <thead> <tr> <th>Point</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr><td>A</td><td>24°59'52.57"N</td><td>82°40'18.16"E</td></tr> <tr><td>B</td><td>25° 0'5.61"N</td><td>82°40'18.27"E</td></tr> <tr><td>C</td><td>25° 0'4.65"N</td><td>82°40'23.03"E</td></tr> <tr><td>D</td><td>25° 0'9.40"N</td><td>82°40'25.52"E</td></tr> <tr><td>E</td><td>25° 0'10.13"N</td><td>82°40'24.16"E</td></tr> <tr><td>F</td><td>25° 0'14.84"N</td><td>82°40'26.44"E</td></tr> <tr><td>G</td><td>25° 0'14.10"N</td><td>82°40'28.34"E</td></tr> <tr><td>H</td><td>25° 0'15.10"N</td><td>82°40'29.03"E</td></tr> <tr><td>I</td><td>25° 0'9.56"N</td><td>82°40'42.06"E</td></tr> <tr><td>J</td><td>25° 0'10.73"N</td><td>82°40'42.99"E</td></tr> <tr><td>K</td><td>25° 0'4.36"N</td><td>82°40'49.10"E</td></tr> <tr><td>L</td><td>25° 0'0.20"N</td><td>82°40'46.18"E</td></tr> <tr><td>M</td><td>25° 0'0.13"N</td><td>82°40'49.58"E</td></tr> <tr><td>N</td><td>24°59'58.97"N</td><td>82°40'51.13"E</td></tr> <tr><td>N</td><td>24°59'57.17"N</td><td>82°40'50.05"E</td></tr> <tr><td>O</td><td>24°59'54.77"N</td><td>82°40'55.43"E</td></tr> <tr><td>P</td><td>24°59'52.43"N</td><td>82°40'53.24"E</td></tr> </tbody> </table>	Point	Latitude	Longitude	A	24°59'52.57"N	82°40'18.16"E	B	25° 0'5.61"N	82°40'18.27"E	C	25° 0'4.65"N	82°40'23.03"E	D	25° 0'9.40"N	82°40'25.52"E	E	25° 0'10.13"N	82°40'24.16"E	F	25° 0'14.84"N	82°40'26.44"E	G	25° 0'14.10"N	82°40'28.34"E	H	25° 0'15.10"N	82°40'29.03"E	I	25° 0'9.56"N	82°40'42.06"E	J	25° 0'10.73"N	82°40'42.99"E	K	25° 0'4.36"N	82°40'49.10"E	L	25° 0'0.20"N	82°40'46.18"E	M	25° 0'0.13"N	82°40'49.58"E	N	24°59'58.97"N	82°40'51.13"E	N	24°59'57.17"N	82°40'50.05"E	O	24°59'54.77"N	82°40'55.43"E	P	24°59'52.43"N	82°40'53.24"E	
Point	Latitude	Longitude																																																							
A	24°59'52.57"N	82°40'18.16"E																																																							
B	25° 0'5.61"N	82°40'18.27"E																																																							
C	25° 0'4.65"N	82°40'23.03"E																																																							
D	25° 0'9.40"N	82°40'25.52"E																																																							
E	25° 0'10.13"N	82°40'24.16"E																																																							
F	25° 0'14.84"N	82°40'26.44"E																																																							
G	25° 0'14.10"N	82°40'28.34"E																																																							
H	25° 0'15.10"N	82°40'29.03"E																																																							
I	25° 0'9.56"N	82°40'42.06"E																																																							
J	25° 0'10.73"N	82°40'42.99"E																																																							
K	25° 0'4.36"N	82°40'49.10"E																																																							
L	25° 0'0.20"N	82°40'46.18"E																																																							
M	25° 0'0.13"N	82°40'49.58"E																																																							
N	24°59'58.97"N	82°40'51.13"E																																																							
N	24°59'57.17"N	82°40'50.05"E																																																							
O	24°59'54.77"N	82°40'55.43"E																																																							
P	24°59'52.43"N	82°40'53.24"E																																																							
7.	Elevation of the project site	Minimum: 169 m AMSL Maximum: 214 m AMSL Average: 193 m AMSL																																																							
8.	Involvement of Forest land if any.	No forest land is involved within Project /Plant Area. NOC regarding non-involvement of forest land has been issued by Forest Office Mirzapur vide letter no. 422 9/Mirzapur/15 dated 30.05.2025.	However, Forest land Outside the Project boundary is 8.3 581 Ha which includes water pipeline (5.8162 Ha) and approach road (2.5419 Ha). Forest proposal is under progress vide proposal no. FP/UP/TH E/14236/2015																																																						
9.	Water body ( Rivers, Lake s, Pond, Nala, Natural Drainage, Canal etc.) exists within the project site as well as study area	<p><b>Project site: Nil</b> <b>Study area:</b></p> <table border="1"> <thead> <tr> <th>S.No</th> <th>Particulars</th> <th>Distance (km)</th> <th>Direction</th> </tr> </thead> <tbody> <tr><td>1</td><td>Unnamed Seasonal Nala</td><td>Adjacent to the site</td><td>W</td></tr> <tr><td>2</td><td>Jogldari Nala</td><td>1.9</td><td>SE</td></tr> <tr><td>3</td><td>Jamthwa Nadi</td><td>2.2</td><td>WSW</td></tr> <tr><td>4</td><td>Pahiti Nadi</td><td>3.6</td><td>NNE</td></tr> <tr><td>5</td><td>Kuardari Nadi</td><td>6.0</td><td>W</td></tr> <tr><td>6</td><td>Amjhar Nala</td><td>6.4</td><td>WSW</td></tr> <tr><td>7</td><td>Upper Khajuri Dam</td><td>6</td><td>W</td></tr> <tr><td>8</td><td>Dhenkwan Dam</td><td>6.2</td><td>E</td></tr> <tr><td>9</td><td>Imiliya Bandhwa</td><td>9.82</td><td>E</td></tr> </tbody> </table> <p><i>*Source: - All distances are taken with respect to S.O.I. Toposheet, which is pertinent to this project.</i></p>	S.No	Particulars	Distance (km)	Direction	1	Unnamed Seasonal Nala	Adjacent to the site	W	2	Jogldari Nala	1.9	SE	3	Jamthwa Nadi	2.2	WSW	4	Pahiti Nadi	3.6	NNE	5	Kuardari Nadi	6.0	W	6	Amjhar Nala	6.4	WSW	7	Upper Khajuri Dam	6	W	8	Dhenkwan Dam	6.2	E	9	Imiliya Bandhwa	9.82	E															
S.No	Particulars	Distance (km)	Direction																																																						
1	Unnamed Seasonal Nala	Adjacent to the site	W																																																						
2	Jogldari Nala	1.9	SE																																																						
3	Jamthwa Nadi	2.2	WSW																																																						
4	Pahiti Nadi	3.6	NNE																																																						
5	Kuardari Nadi	6.0	W																																																						
6	Amjhar Nala	6.4	WSW																																																						
7	Upper Khajuri Dam	6	W																																																						
8	Dhenkwan Dam	6.2	E																																																						
9	Imiliya Bandhwa	9.82	E																																																						

S. No.	Particulars	Details	Remarks																																																																									
10.	Existence of ESZ/ESA/ national park/ wildlife sanctuary/ biosphere reserve/ tiger reserve/ elephant reserve etc. if any within the study area	<p><b>Study area</b>  <b>Name of the ESZ/ESA:</b> Nil  <b>Status of Notification:</b> NA  <b>Distance of project from ESZ/ESA:</b> NA  <b>Authenticated map of ESZ projecting distance of ESZ from project site:</b> NA  <b>Status of NBWL approval:</b> NA</p> <p>List of Reserved and Protected Forests:</p> <table border="1" data-bbox="443 533 1078 1240"> <thead> <tr> <th>S. No.</th> <th>Particulars</th> <th>Distance (km)</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td colspan="4"><b>RF/PF</b></td> </tr> <tr> <td>1</td> <td>Mirzapur RF</td> <td>Adjoining</td> <td>SE</td> </tr> <tr> <td>2</td> <td>Danti RF</td> <td>Adjoining</td> <td>N</td> </tr> <tr> <td>3</td> <td>R.F. (Lodhpur)</td> <td>4.0</td> <td>NE</td> </tr> <tr> <td>4</td> <td>Patehra RF</td> <td>5.6</td> <td>SW</td> </tr> <tr> <td>5</td> <td>Sarson R.F.</td> <td>5.6</td> <td>SE</td> </tr> <tr> <td>6</td> <td>Dhanuhaw Pahar</td> <td>5.8</td> <td>ESE</td> </tr> <tr> <td>7</td> <td>Chacdlewakhurd R.F.</td> <td>6.8</td> <td>NE</td> </tr> <tr> <td>8</td> <td>Danti R.F.</td> <td>6.9</td> <td>NW</td> </tr> <tr> <td>9</td> <td>Karaunda R.F.</td> <td>6.9</td> <td>WSW</td> </tr> <tr> <td>10</td> <td>Malua R.F.</td> <td>7.5</td> <td>SW</td> </tr> <tr> <td>11</td> <td>Purainiyan R.F.</td> <td>7.0</td> <td>SE</td> </tr> <tr> <td>12</td> <td>Golhanpur R.F.</td> <td>7.0</td> <td>E</td> </tr> <tr> <td>13</td> <td>R.F. (Atraura)</td> <td>8.1</td> <td>N</td> </tr> <tr> <td>14</td> <td>Matihani R.F.</td> <td>9.0</td> <td>ESE</td> </tr> <tr> <td>15</td> <td>Patehar R.F.</td> <td>9.2</td> <td>WSW</td> </tr> <tr> <td>16</td> <td>Barkachhar R.F.</td> <td>9.8</td> <td>NW</td> </tr> </tbody> </table> <p>No National Park, Sanctuary, Elephant/Tiger Reserve, or migratory routes/wildlife corridor exists within 10 km of the TPP.</p>	S. No.	Particulars	Distance (km)	Direction	<b>RF/PF</b>				1	Mirzapur RF	Adjoining	SE	2	Danti RF	Adjoining	N	3	R.F. (Lodhpur)	4.0	NE	4	Patehra RF	5.6	SW	5	Sarson R.F.	5.6	SE	6	Dhanuhaw Pahar	5.8	ESE	7	Chacdlewakhurd R.F.	6.8	NE	8	Danti R.F.	6.9	NW	9	Karaunda R.F.	6.9	WSW	10	Malua R.F.	7.5	SW	11	Purainiyan R.F.	7.0	SE	12	Golhanpur R.F.	7.0	E	13	R.F. (Atraura)	8.1	N	14	Matihani R.F.	9.0	ESE	15	Patehar R.F.	9.2	WSW	16	Barkachhar R.F.	9.8	NW		
S. No.	Particulars	Distance (km)	Direction																																																																									
<b>RF/PF</b>																																																																												
1	Mirzapur RF	Adjoining	SE																																																																									
2	Danti RF	Adjoining	N																																																																									
3	R.F. (Lodhpur)	4.0	NE																																																																									
4	Patehra RF	5.6	SW																																																																									
5	Sarson R.F.	5.6	SE																																																																									
6	Dhanuhaw Pahar	5.8	ESE																																																																									
7	Chacdlewakhurd R.F.	6.8	NE																																																																									
8	Danti R.F.	6.9	NW																																																																									
9	Karaunda R.F.	6.9	WSW																																																																									
10	Malua R.F.	7.5	SW																																																																									
11	Purainiyan R.F.	7.0	SE																																																																									
12	Golhanpur R.F.	7.0	E																																																																									
13	R.F. (Atraura)	8.1	N																																																																									
14	Matihani R.F.	9.0	ESE																																																																									
15	Patehar R.F.	9.2	WSW																																																																									
16	Barkachhar R.F.	9.8	NW																																																																									
11.	Archaeological sites monuments/ historical temples etc.	There are no Archaeological sites present within study area.																																																																										
12.	Facility envisaged in CRZ area (Only for coastal power plant)	Name of the facility in CRZ area – Nil Recommendations of CZMA – NA Status of CRZ clearance – NA																																																																										
13.	Involvement Of Critically Polluted Area/Severely Polluted area as per 2018 CEPI score	Involvement of CPA/SPA: Nil Proximity to CPA/SPA: - Nil																																																																										

**28.4.7:** The unit configuration and capacity of proposed project is given as below:

Sr. No.	Existing power plant configuration and capacity	Proposed power plant configuration and capacity	Total	Technology adopted
1	Nil	1600 (2x800) MW	1600 MW	Ultra Super Critical

**28.4.8:** The details of the fuel (Coal/LDO) requirement for the proposed project/ expansion cum proposed project along with its source and mode of transportation is given as below:

Details	Fuel requirement (MT PA)	Source	Distance from site (Kms)	Mode of Transportation	Coal characteristics (Worst case scenario)	Linkage document
Coal	6.4 (85% PLF)	Coal Mines of NCL / SECL / CCL & Commercial Coal Mines and e-auction.	Approx 200 Km	Rail	Ash <40 (%) Sulphur <0.50 (%) Moisture-13 (%) GCV - 3200-4300 Kcal/Kg	FSA and E-auction
LDO/HS D	15000 KL per Annum	Local Market/ Vendors	Approx. 40 Km	Road	Low Sulphur (3-5% mass)	Local Vendors

**28.4.9:** The water requirement for the proposed project is estimated as 76,800 m<sup>3</sup>/day, out of which 76,800 m<sup>3</sup>/day of fresh water requirement will be met from the Ganga River. The Permission for drawl of surface water is obtained from WRD Uttar Pradesh for 36 MCM/Year (98,630 m<sup>3</sup>/day) vide letter no. 3613/11-27-C.0-4-174/11 dated 09.10.2011. The water will be transported to the plant site through the pipeline. The specific water consumption for the proposed power plant will be <2.5 m<sup>3</sup>/MWhr.

**28.4.10:** The power requirement for the proposed project is estimated as 7.5 MW during Construction Phase and will be obtained from nearby UP Electricity Board Sub-station.

**28.4.11:** Baseline Environmental Studies

Period	October' 2024 to December 2024			Additional study (if any)
AAQ parameters at 11 Locations (min and max)	<b>Parameter</b>	<b>Min (<math>\mu\text{g}/\text{m}^3</math>)</b>	<b>Max (<math>\mu\text{g}/\text{m}^3</math>)</b>	
	PM <sub>2.5</sub>	22	41	
	PM <sub>10</sub>	48	69	
	SO <sub>2</sub>	4.7	10.5	
	NO <sub>x</sub>	3.7	11.8	
	CO	0.04	0.454	
Incremental GLC level	<b>Parameter</b>	<b>Maximum GLC</b>		
	PM <sub>10</sub> (g/m <sup>3</sup> )	0.323 at 550 meters downwind		
	PM <sub>2.5</sub> (g/m <sup>3</sup> )	0.084 at 550 meters downwind		
	SO <sub>2</sub> (g/m <sup>3</sup> )	7.74 at 550 meters downwind		
	NO <sub>x</sub> (g/m <sup>3</sup> )	6.33 at 550 meters downwind		
Note:				

Period	October' 2024 to December 2024	Additional study (if any)																												
Ground water quality at 19 locations	pH: 6.69 to 7.79, Total Hardness (as CaCO <sub>3</sub> ): 98 mg/l – 178 mg/l; Chlorides: 54 mg/l to 90 mg/l, Fluoride: BDL (DL-0.1) mg/l, Heavy metals like Copper (as Cu) - BLQ(LOQ-0.01), Lead (as Pb) - BLQ (LOQ- 0.005), Cadmium (as Cd) - BLQ(LOQ-0.002), Chromium (as Cr) - BLQ (LOQ-0.02), Arsenic (as As) - BLQ (LOQ-0.005) and Mercury (as Hg)- BLQ(LOQ-0.001).																													
Surface water quality at 07 locations	pH 7.26 to 7.75, Dissolved Oxygen (DO): 4.9 to 7.3 mg/l and BOD: 4- 8 mg/l. COD from 10 to 23 mg/l																													
Effluent generation details and its treatment		The project is based on Zero Liquid Discharge (ZLD).																												
Noise levels Leq (Day and Night) at 11 locations	The Leq values for day time was observed to be 52.3 to 49.2 dB (A), while during night time 44.0 to 40.2 dB (A).																													
Traffic assessment study findings	<p>⟨Traffic study has been conducted for one month.</p> <p>⟨Traffic study has been conducted at State Highway-5 which is at an aerial distance of about 1km towards WSW.</p> <p>⟨Transportation of coal will be done by Rail.</p> <p>⟨The PCU is 525.5 PCU/day on State Highway-5 and level of service (LOS) is A.</p> <table border="1" style="width: 100%; border-collapse: collapse; margin-bottom: 10px;"> <thead> <tr> <th>Road</th> <th>Volume (in PCU/Day)</th> <th>Capacity (in PCU/Day)</th> <th>Existing V/C Ratio</th> <th>LOS</th> <th>Performance</th> </tr> </thead> <tbody> <tr> <td>SH-5</td> <td>525.5</td> <td>15000</td> <td>0.035</td> <td>A</td> <td>Excellent</td> </tr> </tbody> </table> <p><b>PCU load after proposed project:</b></p> <table border="1" style="width: 100%; border-collapse: collapse; margin-bottom: 10px;"> <thead> <tr> <th rowspan="2">Road</th> <th rowspan="2">Existing LOS</th> <th colspan="4">Changed V/C and LOS after adding generated traffic from operational phase of proposed project</th> </tr> <tr> <th>V</th> <th>C</th> <th>V/C</th> <th>Modified LOS</th> </tr> </thead> <tbody> <tr> <td>S.H.-5</td> <td>A 'Excellent'</td> <td>525.5 + 762 = 1287.5</td> <td>15000</td> <td>0.08</td> <td>A 'Excellent'</td> </tr> </tbody> </table> <p>⟨Conclusion: The level of service will be A after including additional traffic due to the proposed project.</p>	Road	Volume (in PCU/Day)	Capacity (in PCU/Day)	Existing V/C Ratio	LOS	Performance	SH-5	525.5	15000	0.035	A	Excellent	Road	Existing LOS	Changed V/C and LOS after adding generated traffic from operational phase of proposed project				V	C	V/C	Modified LOS	S.H.-5	A 'Excellent'	525.5 + 762 = 1287.5	15000	0.08	A 'Excellent'	
Road	Volume (in PCU/Day)	Capacity (in PCU/Day)	Existing V/C Ratio	LOS	Performance																									
SH-5	525.5	15000	0.035	A	Excellent																									
Road	Existing LOS	Changed V/C and LOS after adding generated traffic from operational phase of proposed project																												
		V	C	V/C	Modified LOS																									
S.H.-5	A 'Excellent'	525.5 + 762 = 1287.5	15000	0.08	A 'Excellent'																									
Soil Quality at 11 Locations	pH range 7.81 to 8.12; Electrical conductivity (EC); 174 to 184 mhos/cm; Calcium: 198 to 274 mg/kg; Sodium: 67 to 97 mg/kg; potassium: 88 to 162 /kg/ha; Nitrogen: 10.3 to 11.3 kg/ha; Phosphorous: 11.4 to 13.5 mg/kg; Cation Exchange Capacity (CEC): 2 to 2.6 meg/100gm; Magnesium: 24 to 134 mg/kg; Organic Matter: 0.80% to 0.89 %																													
Flora and fauna	22 Schedule I Species found in the buffer zone during field survey and secondary sources. Out of 22 Schedule I Species, 10 are mammals, 6 are avifauna and 6 herpeto-fauna.	Certified list of Flora & Fauna is received from DFO Mirzapur vide letter no. 4226/																												

Period	October' 2024 to December 2024	Additional study (if any)															
		<p>Mirzapur/15 dated 30.05.2025. Wildlife Conservation Plan has been prepared and submitted for further approval to the State Forest department.</p>															
Hydrogeology study	<p>The action plan to address the recommendation of the <b>Hydrogeology report</b> and Watershed management plan are as below:</p> <table border="1" data-bbox="347 640 1206 2004"> <thead> <tr> <th data-bbox="347 640 432 707">Sl. No.</th> <th data-bbox="432 640 815 707">Recommendations</th> <th data-bbox="815 640 1206 707">Action Plan</th> </tr> </thead> <tbody> <tr> <td data-bbox="347 707 432 1003">1</td> <td data-bbox="432 707 815 1003">Since the TDS value in W-13 well was slightly above the acceptable TDS limit, it is recommended to monitor that the TDS levels in the discharged water meet regulatory requirements to prevent any negative environmental impact from the plant's operations</td> <td data-bbox="815 707 1206 1003">Water quality monitoring shall be done once a month through NABL accredited laboratory to monitor TDS Level.</td> </tr> <tr> <td data-bbox="347 1003 432 1261">2</td> <td data-bbox="432 1003 815 1261">As the value of hardness as CaCO<sub>3</sub> in W-1 groundwater sample was found to be above acceptable limit but within the permissible limit, a need for ongoing monitoring and potential remediation efforts can be suggested in the report.</td> <td data-bbox="815 1003 1206 1261">Water quality monitoring shall be done once in a month engaging NABL accredited laboratory to track hardness as CaCO<sub>3</sub> content and corrective/preventive actions will be taken based on findings in the report.</td> </tr> <tr> <td data-bbox="347 1261 432 1585">3</td> <td data-bbox="432 1261 815 1585">By reviewing the report, it was found that the value of Calcium at W-1 groundwater sample was found to be above acceptable limit but within permissible limits which may result in encrustation, the plant may take some preventive measures accordingly.</td> <td data-bbox="815 1261 1206 1585">Regular monitoring of groundwater quality, particularly calcium concentration, will be conducted once a month through NABL accredited laboratory to monitor Calcium Level. Periodic maintenance and descaling of pipelines, storage systems, and water-handling equipment will be done.</td> </tr> <tr> <td data-bbox="347 1585 432 2004">4</td> <td data-bbox="432 1585 815 2004">The maximum value of alkalinity at W-13 groundwater sample falls above the 'acceptable limit' as per Indian Drinking Water Standards 10500:2012. It is recommended to suggest some preliminary treatment measures for ensuring operational efficiency of the plant.</td> <td data-bbox="815 1585 1206 2004">Mirzapur TPP will initiate a routine water quality monitoring program, with monthly sampling and analysis of alkalinity and associated parameters through NABL accredited laboratory and corrective/preventive actions will be taken based on findings in the report. In addition to above, Mirzapur TPP shall be using Surface water and ZLD will be Implemented</td> </tr> </tbody> </table>	Sl. No.	Recommendations	Action Plan	1	Since the TDS value in W-13 well was slightly above the acceptable TDS limit, it is recommended to monitor that the TDS levels in the discharged water meet regulatory requirements to prevent any negative environmental impact from the plant's operations	Water quality monitoring shall be done once a month through NABL accredited laboratory to monitor TDS Level.	2	As the value of hardness as CaCO <sub>3</sub> in W-1 groundwater sample was found to be above acceptable limit but within the permissible limit, a need for ongoing monitoring and potential remediation efforts can be suggested in the report.	Water quality monitoring shall be done once in a month engaging NABL accredited laboratory to track hardness as CaCO <sub>3</sub> content and corrective/preventive actions will be taken based on findings in the report.	3	By reviewing the report, it was found that the value of Calcium at W-1 groundwater sample was found to be above acceptable limit but within permissible limits which may result in encrustation, the plant may take some preventive measures accordingly.	Regular monitoring of groundwater quality, particularly calcium concentration, will be conducted once a month through NABL accredited laboratory to monitor Calcium Level. Periodic maintenance and descaling of pipelines, storage systems, and water-handling equipment will be done.	4	The maximum value of alkalinity at W-13 groundwater sample falls above the 'acceptable limit' as per Indian Drinking Water Standards 10500:2012. It is recommended to suggest some preliminary treatment measures for ensuring operational efficiency of the plant.	Mirzapur TPP will initiate a routine water quality monitoring program, with monthly sampling and analysis of alkalinity and associated parameters through NABL accredited laboratory and corrective/preventive actions will be taken based on findings in the report. In addition to above, Mirzapur TPP shall be using Surface water and ZLD will be Implemented	<p>Consultant details: The hydrogeology study report has been prepared by M/s. Akshar Geo Services Pvt. Ltd &amp; Vetted by NIT Delhi.</p>
Sl. No.	Recommendations	Action Plan															
1	Since the TDS value in W-13 well was slightly above the acceptable TDS limit, it is recommended to monitor that the TDS levels in the discharged water meet regulatory requirements to prevent any negative environmental impact from the plant's operations	Water quality monitoring shall be done once a month through NABL accredited laboratory to monitor TDS Level.															
2	As the value of hardness as CaCO <sub>3</sub> in W-1 groundwater sample was found to be above acceptable limit but within the permissible limit, a need for ongoing monitoring and potential remediation efforts can be suggested in the report.	Water quality monitoring shall be done once in a month engaging NABL accredited laboratory to track hardness as CaCO <sub>3</sub> content and corrective/preventive actions will be taken based on findings in the report.															
3	By reviewing the report, it was found that the value of Calcium at W-1 groundwater sample was found to be above acceptable limit but within permissible limits which may result in encrustation, the plant may take some preventive measures accordingly.	Regular monitoring of groundwater quality, particularly calcium concentration, will be conducted once a month through NABL accredited laboratory to monitor Calcium Level. Periodic maintenance and descaling of pipelines, storage systems, and water-handling equipment will be done.															
4	The maximum value of alkalinity at W-13 groundwater sample falls above the 'acceptable limit' as per Indian Drinking Water Standards 10500:2012. It is recommended to suggest some preliminary treatment measures for ensuring operational efficiency of the plant.	Mirzapur TPP will initiate a routine water quality monitoring program, with monthly sampling and analysis of alkalinity and associated parameters through NABL accredited laboratory and corrective/preventive actions will be taken based on findings in the report. In addition to above, Mirzapur TPP shall be using Surface water and ZLD will be Implemented															
Impact study	Recommendations of study report:	Indian Institute															

Period	October' 2024 to December 2024	Additional study (if any)
on biodiversity and aquatic ecology	<p>◀<b>Wildlife Protection:</b> Launch anti-poaching and forest protection measures; set up wildlife camps with communication tools</p> <p>◀<b>Habitat Restoration:</b> Implement soil and moisture conservation, afforestation with native species, and green belt development</p> <p>◀<b>Species Conservation:</b> Develop targeted plans for Schedule-I species like Felis chaus, Hyaena hyaena, Melursus ursinus, and others found in the buffer zone</p> <p>◀<b>Community Engagement:</b> Promote eco-clubs, green brigades, and alternative livelihoods to reduce forest dependence</p> <p>◀<b>Budget Allocation:</b> ₹148.02 Lakhs over 5 years for habitat management, fire control, awareness, and capacity building</p>	of Social Welfare and Business Management, University of Calcutta in 2025.
Risk assessment study	<p>Project specific risk assessment with respect to storage of LDO, furnace oil &amp; coal storage and other hazardous chemicals is included in Final EIA-EMP Report.</p> <p>The appropriate preventive measures and necessary safeguards such as toxic and flammable gas detectors, alarm / interlock systems, breathing apparatus for working personnel, fire protection systems such as fire extinguishers, water curtain, fire water hydrants in place, the untoward consequences and the major risk due to the same could be eradicated.</p>	Gaurang Environmental Solutions Pvt Ltd.
Marine Impact Assessment Study	Not Applicable	--

**28.4.12:** The details of solid and hazardous waste generation along with its mode of treatment/disposal is furnished as below:

S. No.	Type of Waste	Source	Quantity generated (TPA)	Mode of Treatment	Disposal	Remarks
1	Municipal Solid Waste	Plant Canteen	70.08 TPA	Collected; segregated using color coded waste bin, Organic waste converters (OWC)	Inorganic will be disposed via local municipal authorized vendor & Organic/Biodegradable waste by OWC.	-
2	E-waste	IT & Telecom Equipment	~2.0 TPA	Collected; segregated	Registered Recycler vendor	
3	Battery waste from UPS	Automotive & Industrial	~3 TPA	Collected; segregated	Authorized Vendor	
4	Bio medical waste	First aid center	0.02 TPA	Collected; segregated	Authorized vendor	
5	Hazardous Waste	Plant Operation	Used/ Spent Oil – 60 TPA, Waste or residues Empty Bar		Registered Recyclers/ Pre-processors with SPCB & Authorized Recyclers	

S. No.	Type of Waste	Source	Quantity generated (TPA)	Mode of Treatment	Disposal	Remarks
			rels/ Containers/ Contaminated Liners – 12 TPA containing oil – 10.0 TPA			

**28.4.13: Public Consultation:**

The public hearing was conducted on 11.04.2025 at Near Upper Primary School, Madihaan Market, Madihaan Tehsil and District Mirzapur (U.P).

Details of advertisement given	1. The Indian Express dated 07.03.2025 2. Amar Ujala dated 07.03.2025
Date of public consultation	Date: 11.04.2025, Thursday, 11:00 AM onwards
Venue	Near Upper Primary School, Madihaan Market, Madihaan Tehsil and District Mirzapur.
Presiding Officer	1. Sri S.P Shukla, Additional District Magistrate, Mirzapur 2. Sri R.K Singh, Regional Officer, U P. Pollution Control Board, Sonbhadra
Major issues raised	During the public hearing, stakeholders 100% supported the project, recognizing its potential to catalyze regional development. Key suggestions included giving priority in employment to local residents, supporting educational infrastructure (including smart classrooms), and addressing drinking water concerns through bore well installations. The public also appreciated the company's initiatives in community health, sports, and infrastructure, and requested their continuation.
No. of people attended	<ul style="list-style-type: none"> <li>• 14 No. Verbal representation</li> <li>• 50 No. Written Representation/ Responses received from local people/villagers</li> </ul> <p>2 No. Written Representations received through UPPCB Office after the Public Hearing</p>

**Summary of needs highlighted during the public consultation:**

Category	Key Concerns Raised	Responses Provided
Local Development	During the public hearing, the public was in full support for the proposed Project	We have assured the public that 'development will be done in the project area on priority basis through CER/CSR activities
Employment	Employment Opportunity	The company is committed to providing preference to locals based on their educational qualification and experience. MTEUPPL through Adani foundation proposes to focus on development of the project area in the following areas under the Socio-EMP (CER) initiative. Education Community Health & Sustainability Livelihood Development.

**Action plan as per MoEF&CC O.M. dated 30/09/2020 to address the concerns of public consultation:**

S r. N o	Ph ysi cal ac tiv ity an d ac tio n P l an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
A	<b>Educational Initiatives</b>						
	M o d e r n i z a t i o n, R e p a i r & c o n s t r u c t i o n/ m a i n t e n a n c e o f i d e n t i f i e d <b>P r i m a r y / H i g h e r S e c o n d a r y S c h o l o f</b>	0.5  KYA  e-Compliance	0.75  e-kyc  e-Compliance	0.75  PARIVESH प्रवृत्ति रक्षिति रक्षिता Nature Protects if She is Protected CPC GREEN e-Payments	0.75  e-Processing	0.75  DSS	3.50

S r. N o	Ph ysi cal ac tiv ity an d ac tio n Pl an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	ne ar by vil la ge s o f t he pr oje ct sit e i n c on sul tat io n wi th Lo cal Go ve rn me nt/ Sc ho ol Au th ori tie s i n v ill ag es Da dri Kh						

S r. N o	Ph ysi cal ac tiv ity an d ac tio n P l an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	ur d & M adi ha n.						
	Di str ib uti on of dri nk in g wa ter filt er s/ Dr in ki ng wa ter co ole rs i n s ch oo ls i n n ear by vil lag es.	0.35	0.35	0.35	0.35	0.35	1.75

S r. N o	Ph ysi cal ac tiv ity an d ac tio n P l an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	Basic teaching and learning infrastructure support to Govt. Schools, Supporting incrementation of assembly halls, prayer	0.5	0.75	0.75	0.75	0.75	3.50

S r. N o	Ph ysi cal ac tiv ity an d ac tio n P l an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	halls, classrooms and smart class, computer room, space for mid-day meals, playground, school boundary walls						

S r. N o	Ph ysi cal ac tiv ity an d ac tio n P l an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	et c. for go ve rn me nt sc ho ols in vil lag es Ko tw a P an de y, Su kh na i, De va ri Ka la n.						
	Pr ov idi ng sc ho lar shi ps to me rit	0.23	0.23	0.23	0.23	0.23	1.15

S r. N o	Ph ysi cal ac tiv ity an d ac tio n P l an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	ori ou s s tu de nts						
	On lin e c ou rse s f or stu de nts in em er gi ng tec hn ol og ies su ch as Ar tifi cia l I nte lli ge nc e, El ect ric Ve hic	0.25	0.25	0.25	0.25	0.25	1.25

S r. N o	Ph ysi cal ac tiv ity an d ac tio n Pl an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	le s, Re ne wa ble En er gy et c. t o e qu ip stu de nts wi th jo b-r ea dy ski lls thr ou gh Ad ani Sk ill De vel op me nt Ce ntr e (A S D C).						

S r. N o	Ph ys ic al ac t iv ity an d ac t io n P l an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	<b>Su b T o t al</b>	<b>1.6</b>	<b>2.35</b>	<b>2.6</b>	<b>2.6</b>	<b>2.6</b>	<b>11.75</b>
<b>B</b>	<b>Community Health Initiatives</b>						
	Pr ov idi ng ass ist an ce for the co nst ru ct io n & op er at io n of Pri ma ry He alt h Ce ntr e e qu ip pe d wi th	0.50	0.75	0.95	1.00	1.00	4.20

S r. N o	Ph ysi cal ac tiv ity an d ac tio n P l an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	ne ce ssa ry fac ilit ies an d o the r h eal th ce nte rs i n Vi lla ge Pa te wa r & o the r n ear by vil lag es of M T E U P P L i n c o n sul tatio						

S r. N o	Ph ys ic al ac t iv ity an d ac t io n P l an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	n wi th loc al go ve rn me nt aut ho rit ies.						
	Ru ral M edi cal Ca m ps thr ou gh M edi cal Te am of Pri ma ry He alt h Ce ntr e , Sa fe M	0.40	0.80	0.80	0.5	0.5	3.00

S r. N o	Ph ysi cal ac tiv ity an d ac tio n P l an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	en str ual Hy gie ne M an ag em ent A wa re ne ss, M eg a He alth Ca m p, Ca tar act Sc ree ni ng & Op era tio n i n n ear by vil lag es of						

S r. N o	Ph ysi cal ac tiv ity an d ac tio n P l an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	M T E U P P L.						
	Pr o m o t i o n o f a w a r e n e s s o f m a l n u t r i t i o n a n d a n e m i a, S a f e M e n s t r u a l H y g i e n e M a n a g e m e n t A w a r e	0.12	0.12	0.12	0.62	0.62	1.60

S r. N o	Ph ysi cal ac tiv ity an d ac tio n P l an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	ness, Meg a He alt h Ca m p. Ca tar act Sc ree ni ng & Op era tio n i n M adi ha n a nd ne ar by vil lag es. Sa nit ar y n ap ki n v en di						

S r. N o	Ph ysi cal ac tiv ity an d ac tio n P l an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	ng & disposal machine, provision of Girls' Toilets with regular water supply facilities.						
	Pr o m o t i o n o f P o s h a n V a	0.34	0.34	0.34	0.34	0.34	1.70

S r. N o	Ph ysi cal ac tiv ity an d ac tio n Pl an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	tik a a t b ac ky ar d o f v ill ag ers & Pr oje ct Su po sh an.						
	<b>Su b To tal</b>	<b>1.36</b>	<b>2.01</b>	<b>2.21</b>	<b>2.46</b>	<b>2.46</b>	<b>10.50</b>
<b>C</b>	<b>Sustainable Livelihood and Women Empowerment</b>						
	Sk ill De vel op me nt Ce ntr e ( S D C) to ma ke	0.40	0.80	0.80	0.90	0.90	3.80

S r. N o	Ph ysi cal ac tiv ity an d ac tio n Pl an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	the yo ut h f or ac hie vi ng the ir Go als in lif e b y b ec om ing Sk ill ed Pr of ess io nal s.						
	De vel op me nt & Su pp ort for Dr ip irri	0.37	0.37	0.37	0.37	0.37	1.85

S r. N o	Ph ysi cal ac tiv ity an d ac tio n P l an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	g at io n, a s s i s t a n c e f o r m u s h r o o m, v e g e t a b l e c u l t i v a t i o n a n d l i v e s t o c k m a n a g e m e n t i n c o r e z o n e v i l l a g e s.						
	<b>Su b T o t al</b>	<b>0.77</b>	<b>1.17</b>	<b>1.17</b>	<b>1.27</b>	<b>1.27</b>	<b>5.65</b>

S r. N o	Ph ys ic al ac t iv ity an d ac t io n P l an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
<b>D</b>	<b>Community Infrastructure Development</b>						
	Re pai rin g, str en gt he ni ng & M ain ten an ce of Ex ist ing Ro ad s in co ns ult ati on wi th Gr am Pa nc ha yat s.	0.50	1.50	1.50	1.75	0.50	5.75
	To pr	0.20	0.20	0.20	0.20	0.20	1.00

S r. N o	Ph ysi cal ac tiv ity an d ac tio n P l an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	ov ide fac ilit y f or po tab le dri nk in g wa te r, an d wa ter su pp ly sy ste m thr ou gh ov er he ad tan ks						
	Cr eat io n o f c lea n a nd	0.30	0.30	0.40	0.40	0.35	1.75

S r. N o	Ph ysi cal ac tiv ity an d ac tio n P l an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	hy gie nic en vir on me nt by pr op er dr ain ag e s yst em s, co m m un ity sa nit ati on ca m pai gn, wa ste ma na ge me nt aw are ne ss et						

S r. N o	Ph ys ic al ac t iv ity an d ac t io n P l an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	c. i m p l e m e n t a t i o n o f S w a c h c h h B h a r a t I n i t i a t i v e.						
	Up g r a d a t i o n & R e n o v a t i o n o f s a n i t a t i o n f a c i l i t i e s s u c h a s t o i l e t	0.70	0.70	0.70	0.70	0.70	3.50

S r. N o	Ph ysi cal ac tiv ity an d ac tio n P l an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	s i n s ch oo ls wi th pri ori ty for gir ls.						
	Pr ov isi on of sol ar str eet lig hti n g/ pa nel s i n n ear by sc ho ol s, loc al he alt h c ent ers	0.51	0.51	0.51	0.51	0.51	2.55

S r. N o	Ph ysi cal ac tiv ity an d ac tio n P l an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	of ne ar by vil lag es, gr ee n n urt uri ng pr og ra m s, pla nta tio n d riv es et c.						
	<b>Su b To tal</b>	<b>2.21</b>	<b>3.21</b>	<b>3.31</b>	<b>3.56</b>	<b>2.26</b>	<b>14.55</b>
<b>E</b>	<b>Sports &amp; Culture Development</b>						
	Pr o m oti on of sp ort s f	0.25	0.25	0.25	0.25	0.25	1.25

S r. N o	Ph ys ic al ac t iv ity an d ac t io n P l an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	or yo ut hs an d wo me n						
	Cu ltu ral ac t iv iti es f or vil lag ers	0.16	0.16	0.16	0.16	0.16	0.80
	<b>Su b To tal</b>	<b>0.41</b>	<b>0.41</b>	<b>0.41</b>	<b>0.41</b>	<b>0.41</b>	<b>2.05</b>
F	Tr ee pla nta tio n i n Go vt. Sc ho ol an d Co m	0.20	0.60	0.40	0.40	0.40	2.00

S r. N o	Ph ysi cal ac tiv ity an d ac tio n Pl an	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	m un ity He alth Ce ntr e i n Vi lla ge s Ga rh wa, Uk hd an da & Da rhi Ra m						
	<b>Su b To tal</b>						
	<b>Total B udget</b>	<b>6.55</b>	<b>9.75</b>	<b>10.1</b>	<b>10.7</b>	<b>9.4</b>	<b>46.50</b>

**28.4.14:** The capital cost of the proposed project is Rs. 18300 Crores and the capital cost for environmental protection measures is proposed as Rs.3012.39 Crores (Excluding cost towards addressal of Public Consultation issues). The annual recurring cost towards the environmental protection measures is proposed as Rs.32.12 Crores (Excluding cost towards addressal of Public Consultation issues). The employment generation from the proposed project (Operational Phase) is Permanent: 250, Contractual: 2600. The details of cost for environmental protection measures as follows:

S.No.	Item Description	EMP Cost (Rs. in Crores)	Recurring Cost (Rs. in Crores)
1	Air Pollution Control	2459.04	24.59
2	Noise Control	3.54	0.224
3	Water Pollution Control (Including RWH +Solar)	261.3	0.06
4	Ash Management	254.88	5.0
5	Environmental Monitoring & Management	21.83	0.25
6	Green Belt Development	11.80	2.0
7	Addressal of Public Consultation issues	46.5	4.65
	<b>Total</b>	<b>3058.89</b>	<b>36.77</b>

**28.4.15:** The proposed Greenbelt will be developed in 121.13 ha area which is about ~33.16 % of the total project area of 365.19 ha with total sapling of 302825 nos. A 10m wide greenbelt, consisting of at least 3 tiers around plant boundary will be developed as greenbelt and green cover as per CPCB guidelines. Local and native species will be planted with a density of 2500 trees per hectare. Total number of 302825 saplings will be planted and nurtured in 121.13 ha in 5 years. The Capital Budget of 11.8 Crores and recurring budget is 2.0 Crores is earmarked for Greenbelt development.

**28.4.16:** Ash management

Details	Annual generation (MTPA)	Utilization (MTPA)	% of utilization	Balance quantity (MTPA)	No. of storage silos with capacity
Ash (Fly & Bottom)	2.56	2.56	100	0	6 x 2500MT

**Ash Pond details: -**

S.No.	Details of Ash Pond	Ash pond
1.	Area (Ha)	49.37 Ha
2.	Dyke height (m)	15
3.	Volume (m <sup>3</sup> )	74 Lac m <sup>3</sup>
4.	Quantity of ash to be disposed (Metric Tons)	88.8 Lac MT
5.	Expected life of ash pond (number of years and months)	Capacity/life of ash dyke calculated for 20 years
6.	Type lining carried in ash pond: HDPE lining of LDPE lining or clay lining or No lining	HDPE
7.	Mode of disposal: Dry disposal or wet slurry (in case of wet slurry please specify whether HCSD or MCSD or LCSD)	HCSD / MCSD

8.	Ratio of ash: water in slurry mix (1:):	65 :35
9.	Ash water recycling system (AWRS): Yes or No	Yes
10.	Quantity of wastewater from ash pond to be discharged into land or water body (m <sup>3</sup> )	0
11.	Details regarding dyke stability study and name of the organization who conducted the study:	N.A

**Ash utilization plan –**

S.N o.	Activity (as applicable)	Quantity	Percentage
	Fly ash based products (bricks or blocks or tiles or fiber cement sheets or pipes or boards or panels)	0.05	2%
	Cement manufacturing	2.05MTPA	80%
	Construction of roads, road and fly over embankment	0.46 MTPA	18%
	<b>Total</b>	2.56 MTPA	100 %

**28.4.17:** Summary of violation under EIA, 2006/court case/show cause/direction if any, related to the project under consideration is furnished as below:

S I. N o.	Case n o.	Name of The Court	Brief Summary of the Case	Last Date of Hearing	Next Date of Hearing	Action taken by PP
1	29/2024 In appeal no- 79/2014	National Green Tribunal	In December' 2016, NGT judgement set aside the EC of the 1320 MW TPP at Mirzapur and vide their judgement in May'2017, that Project proponent is at liberty to approach the MoEFCC or any other competent authority for processing of the applications for grant of EC upon making up for rectifying the defects and deficiencies pointed out in the judgment. However, the authorities concerned are at liberty to process the same in accordance with law while strictly adhering to the content of the judgment.	14.07.2016	Disposed Off	The Suggestions in the Order as well MoEFCC, we have taken all the adequate measures to comply.

S I. N o.	Case n o.	Name o f The C ourt	Brief Summar y of the Case	Last Dat e of Hear ing	Next Date of Hearing	Action taken by PP
2	883/2024	National Green Tribunal	Hon'ble National Green Tribunal has taken suo motu cognizance of the news item "Experts flag large-scale clearing of vegetation in Mirzapur forest" published in Hindustan Times on 03.07.2024 and has registered Original Application No. 883/2024 and started hearing. Hon'ble NGT has made "Mirzapur Thermal Energy (U.P.) Private Limited" as Respondent No. 5 by order dated 25/10/2024.	21.07.2025	The next date of hearing: 18.08.2025	Forest proposal is already submitted vide proposal no. FP/UP/THE/14236/2015 The Proposed Forest Diversion 8.3581 Ha is Outside the Project boundary, which includes water pipeline (5.8162 Ha) and approach road (2.5419 Ha). Stage-I clearance is awaited.
3	Execution Application no-29/2024 In appeal no-79/2014	National Green Tribunal	According to the appellant, by NGT order dated 21/12/2016 in Appeal No. 79/2014, the Environmental Clearance (EC) dated 21.08.2014 granted to the proposed Thermal Power Plant of Welspun Energy Private Limited was cancelled, and the Tribunal passed an order restraining respondent No. 4, M/s Welspun Energy (UP) Private Limited, from carrying out any development work at the project site and to restore the area to its original condition. Mirzapur Energy (UP) Private Limited was carrying out illegal construction activities at the site by clearing vegetation and forest and levelling the land using large-scale earth work. An application for ex-parte interim order has been filed by the appellant. Next Listing date fixed on 12.08.2025	21.07.2025	The next date of hearing: 18.08.2025	We have complied with all the stipulated conditions in TOR, Court Order as well EIA Notification 2006 & subsequent amendments, the following studies, NOCs/Certificates have been prepared & obtained. -Hydrogeology, Rainwater harvesting & Watershed Management Plan. -Land use & Land Cover Study. -Action Plan for Greenbelt /plantation & Solar Power harnessing. -Biodiversity (Ecological) Assessment Study & Wildlife Conservation Plan. -Need Based Assessment, Community Development /CSR Plan & Socio Impact Assessment Study -Water Source Sustainability Study. -Prepared list of nearby sensitive receptors viz; Forest, water bodies, Habitation, Schools, Health centers, Temples has been incorporated in EIA & EMP report, same will be

Sl. No.	Case no.	Name of The Court	Brief Summary of the Case	Last Date of Hearing	Next Date of Hearing	Action taken by PP
						implemented as recommended in study reports. -Public Hearing was conducted on 11.04.2025 as per the EIA notification. The action plan is prepared on the basis of PH proceedings and incorporated in the EIA report.

**Compliance to the observation of Hon'ble NGT made in the Judgement dated 21/12/2026:**

Sl. No.	Key Issues Addressed in the Judgment dated 21.12.2016	Compliance Status for 2x800 MW De-novo Application for Environment Clearance
	<p><b>Change in Project Location and Manipulation of Form-I:</b></p> <ul style="list-style-type: none"> <li>o Originally proposed in Ghazipur, the location was shifted to Mirzapur.</li> <li>o Discrepancies in submission of Form-I (the foundational document for environmental appraisal).</li> <li>o Allegation that the Terms of Reference (ToR) were granted without proper or revised Form-I, undermining the EIA process.</li> <li>o Inconsistencies and procedural lapses in submission and verification of land use data.</li> </ul>	<p>A new reference for Environment Clearance for 1600 (2x800) MW is made through <i>De-novo</i>. Terms of Reference (ToR) is issued by the MoEFCC vide File No: J-13012/12/2011-IA. II (T) dated 29.07.2024.</p> <p>The Project location is at Village Dadri Khurd, Tehsil Mirzapur Sadar, District Mirzapur, Uttar Pradesh. The location of the Project is in accordance with the ToR granted.</p>
	<p><b>Land Use Misrepresentation:</b></p> <ul style="list-style-type: none"> <li>o The project site was misrepresented as barren land in Form-I and EIA report.</li> <li>o Records, including revenue documents and WAPCOS reports, show the land was fallow/agricultural/grazing and partially forested, not barren.</li> <li>o Misrepresentation influenced siting approval and violated siting criteria set by MoEF&amp;CC.</li> </ul>	<p><b>The Total Project area is 365.19 Ha.</b></p> <ul style="list-style-type: none"> <li>- Private Land: 333.81 Ha</li> <li>- Govt. Land: 31.38 Ha</li> </ul> <p>The Status of land as industrial land (Power Project) as per the revenue records of Uttar Pradesh. The land is already in possession with Mirzapur Thermal Energy (UP) Private Limited except 31.38 Ha Govt Land. (31.38 Ha land transfer and mutation is under progress at Revenue Dept, Vindhyachal Division, District Mirzapur Order No. 19957/2022 dated; 10.10.2024). The Power Project is acquired along with land and infrastructure from Welspun Group in August'2019. Forest land Outside the Project boundary is 8.3581 Ha which includes water pipeline (5.8162 Ha) and approach road (2.5419 Ha). Forest proposal is under progress vide proposal no. FP/UP/THE/14236/2015 which is already disclosed with ToR Application.</p>
	<p><b>Forest land and Wildlife</b></p> <ul style="list-style-type: none"> <li>o Allegation of concealment of forest land within project and ancillary components (rail lines, pipeline, road).</li> <li>o Project area surrounded by several Reserved Forests; involvement of forest land not declared in Form-I or EIA.</li> </ul>	<p><b>Forest Land:</b></p> <ul style="list-style-type: none"> <li>- No forest land is involved within Project /Plant Area. NOC regarding non-involvement of forest land has been issued by Forest Office Mirzapur vide letter no. 4229/Mirzapur/15 dated 30.05.2025.</li> <li>- However, Forest land Outside the Project boundary</li> </ul>

Sl. No.	Key Issues Addressed in the Judgment dated 21.12.2016	Compliance Status for 2x800 MW De-novo Application for Environment Clearance																																																																								
	<p>o Wildlife presence, including Schedule I species (e.g., Sloth Bear, Chinkara), was not properly assessed in the EIA.</p> <p>o No proper biodiversity study conducted before EIA finalization; assessment conducted later, post-public hearing.</p>	<p>ndary is 8.3581 Ha which includes water pipeline (5.8162 Ha) and approach road (2.5419 Ha). Forest proposal is under progress vide proposal no. FP/UP/THE/14236/2015.</p> <p>- The List of Reserved Forest/ Protected Forest within the study area is as below:</p> <table border="1" data-bbox="831 504 1453 1211"> <thead> <tr> <th>S. No.</th> <th>Particulars</th> <th>Distance (km)</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td colspan="4"><b>RF/PF</b></td> </tr> <tr> <td>1</td> <td>Mirzapur RF</td> <td>Adjoining</td> <td>SE</td> </tr> <tr> <td>2</td> <td>Danti RF</td> <td>Adjoining</td> <td>N</td> </tr> <tr> <td>3</td> <td>R.F. (Lodhpur)</td> <td>4.0</td> <td>NE</td> </tr> <tr> <td>4</td> <td>Patehra RF</td> <td>5.6</td> <td>SW</td> </tr> <tr> <td>5</td> <td>Sarson R.F.</td> <td>5.6</td> <td>SE</td> </tr> <tr> <td>6</td> <td>Dhanuhaw Pahar</td> <td>5.8</td> <td>ESE</td> </tr> <tr> <td>7</td> <td>Chacklewakhurd R.F.</td> <td>6.8</td> <td>NE</td> </tr> <tr> <td>8</td> <td>Danti R.F.</td> <td>6.9</td> <td>NW</td> </tr> <tr> <td>9</td> <td>Karaunda R.F.</td> <td>6.9</td> <td>WSW</td> </tr> <tr> <td>10</td> <td>Malua R.F.</td> <td>7.5</td> <td>SW</td> </tr> <tr> <td>11</td> <td>Purainiyan R.F.</td> <td>7.0</td> <td>SE</td> </tr> <tr> <td>12</td> <td>Golhanpur R.F.</td> <td>7.0</td> <td>E</td> </tr> <tr> <td>13</td> <td>R.F. (Atraura)</td> <td>8.1</td> <td>N</td> </tr> <tr> <td>14</td> <td>Matihani R.F.</td> <td>9.0</td> <td>ESE</td> </tr> <tr> <td>15</td> <td>Patehar R.F.</td> <td>9.2</td> <td>WSW</td> </tr> <tr> <td>16</td> <td>Barkachhar R.F.</td> <td>9.8</td> <td>NW</td> </tr> </tbody> </table> <p><b>Wildlife:</b></p> <p>- The proposed project will not affect any Wild life corridor. Letter in this regard obtained from DFO Mirzapur vide letter no. 4227/ Mirzapur/15 dated 30.05.2025.</p> <p>- List of Schedule-1 species found in study are a (22 nos.) has been provided by DFO Mirzapur vide letter no. 4226/Mirzapur/15 dated 30.05.2025.</p> <p>- A detailed study on Biodiversity (Ecological) Assessment and Wildlife Conservation Plan has been conducted by Dept. of Environment, Indian Institute of Social Welfare and Business Management, University of Calcutta.</p>	S. No.	Particulars	Distance (km)	Direction	<b>RF/PF</b>				1	Mirzapur RF	Adjoining	SE	2	Danti RF	Adjoining	N	3	R.F. (Lodhpur)	4.0	NE	4	Patehra RF	5.6	SW	5	Sarson R.F.	5.6	SE	6	Dhanuhaw Pahar	5.8	ESE	7	Chacklewakhurd R.F.	6.8	NE	8	Danti R.F.	6.9	NW	9	Karaunda R.F.	6.9	WSW	10	Malua R.F.	7.5	SW	11	Purainiyan R.F.	7.0	SE	12	Golhanpur R.F.	7.0	E	13	R.F. (Atraura)	8.1	N	14	Matihani R.F.	9.0	ESE	15	Patehar R.F.	9.2	WSW	16	Barkachhar R.F.	9.8	NW
S. No.	Particulars	Distance (km)	Direction																																																																							
<b>RF/PF</b>																																																																										
1	Mirzapur RF	Adjoining	SE																																																																							
2	Danti RF	Adjoining	N																																																																							
3	R.F. (Lodhpur)	4.0	NE																																																																							
4	Patehra RF	5.6	SW																																																																							
5	Sarson R.F.	5.6	SE																																																																							
6	Dhanuhaw Pahar	5.8	ESE																																																																							
7	Chacklewakhurd R.F.	6.8	NE																																																																							
8	Danti R.F.	6.9	NW																																																																							
9	Karaunda R.F.	6.9	WSW																																																																							
10	Malua R.F.	7.5	SW																																																																							
11	Purainiyan R.F.	7.0	SE																																																																							
12	Golhanpur R.F.	7.0	E																																																																							
13	R.F. (Atraura)	8.1	N																																																																							
14	Matihani R.F.	9.0	ESE																																																																							
15	Patehar R.F.	9.2	WSW																																																																							
16	Barkachhar R.F.	9.8	NW																																																																							
	<p><b>Deficiencies in Public Consultation Process:</b></p>	<p>The Public Hearing for the project is duly conducted by the Regional office, Uttar Pradesh Pollution Control Board (UPPCB), Sonbhadra &amp; Mirzapur as per the EIA Notification 2006 and subsequent amendments on 11.04.2025 at near Upper Primary School, Madihan Market, Madihan Tehsil, Mirzapur.</p> <p>The advertisements/notice regarding the Public Hearing were published in one National and Regional publications,</p> <ol style="list-style-type: none"> <li>1. The Indian Express, Lucknow Edition dated 07.03.2025</li> </ol>																																																																								

Sl. No.	Key Issues Addressed in the Judgment dated 21.12.2016	Compliance Status for 2x800 MW De-novo Application for Environment Clearance
		<p>2. Amar Ujala, Varanasi, Mirzapur Edition dated 07.03.2025</p> <p>A copy of Draft EIA-EMP report with executive summary in English &amp; Hindi was made available at the following offices:</p> <ul style="list-style-type: none"> <li>- MoEFCC, IRO Office Lucknow.</li> <li>- UPPCB, HO, Lucknow</li> <li>- UPPCB, RO</li> <li>- District Collectorate, Mirzapur</li> <li>- District Industries Centre, Mirzapur.</li> <li>- District Panchayat Office, Mirzapur.</li> <li>- Janpad Panchayat, Mirzapur.</li> <li>- Gram Panchayat, Dadhiram.</li> </ul> <p>Proper Announcement/ Munadi was conducted in nearby villages prior to Public Hearing (10.04.2025). The Action plan has been duly prepared to address the needs highlighted by the Public during the Public Hearing. A budget of Rs. 46.50 crore is earmarked for Socio EMP (CER) activities.</p>
	<p>Violation of Siting Criteria &amp; MoEF Guidelines:</p> <ul style="list-style-type: none"> <li>o Ignored criteria: distance from forests, habitations, water bodies, and ecological sensitivity zones.</li> <li>o Guidelines require forest and prime agricultural land to be avoided for power plants.</li> </ul>	<p>The EIA Report has been prepared considering all sensitive features/ receptors within the study area and mitigation measures have been included in the Additional Study reports and budget allocation has been kept in EMP.</p> <p>The land was already provided by the local administration for setting up Thermal Power Plant in 2012.</p>
	<p>Environmental and Ecological Impacts Ignored:</p>	<p>Water Drawl from Upper Khajuri Dam:</p> <p>A detailed study on Water Source Sustainability is conducted and prepared by Dept. of Environment, Indian Institute of Social Welfare and Business Management, University of Calcutta.</p> <p>The conclusion of the study report is reproduced as under:</p> <p><i>“In view of the total water requirement of 28 MCM/year for proposed thermal power plant unit and for the sustainability of the water source in the coming future, took on the study of Upper Khajuri dam water levels and water availability in the Upper Khajuri dam at the tapping point for the past 10 years for all the possible scenarios such as scanty rainfall months and lowest reservoir levels. Water availability in the Upper Khajuri dam has also been confirmed by the data provided by UPWRD, Mirzapur District and along with this efficacy and efficiency of the existing intake structure, pump house details and the pipeline used to deliver the raw water from the intake structure to the plant have also been studied by IISWBM. From all these studies and analysis of data via graphs and official government sources, it is found that water storage in the Upper Khajuri dam is always present in adequate amount and the level in the dam at the tapping point has always been above the dead storage level. Therefore, we can say that an adequate amount of raw water is available in the Upper Khajuri dam for all the possible scenarios. Moreover, the</i></p>

Sl. No.	Key Issues Addressed in the Judgment dated 21.12.2016	Compliance Status for 2x800 MW De-novo Application for Environment Clearance			
		<p>raw water can be easily pumped in the near future as per the provisions of adding pumps in accordance with the requirements of the intake structure as discussed above. Impact due to water withdrawal is also nil as even after maximum utilization of water from the Upper Khajuri dam by different sectors, the government of Uttar Pradesh will be still left with 2.44 MCM of water per year as a whole and 95.885 MCM of water per year if we go months as shown in Table 9.3 which can also be utilized for downstream ecology sustainability.</p> <p><b>Looking at the overall project scenario, it has been noticed that the project in totality considered environmentally safe.”</b></p> <p>⟨Transportation of Coal will be through Rail with the guidelines of Coal India Limited.</p> <p>⟨Efforts will be made for 100% utilization of ash as per Fly Ash Notification, 31<sup>st</sup> December 2021 and its amendments.</p> <p>⟨An MoU has been signed with ACC Cement Limited and Ambuja Cement Limited for utilization of fly ash.</p>			
	<p>Failure to Conduct Site Visit by EAC:</p> <ul style="list-style-type: none"> <li>o Though EAC earlier decided to conduct a site inspection, it relied solely on reports by State officials.</li> <li>o Lack of ground verification questions the objectivity of the appraisal process.</li> </ul>	<p>A Site visit/ inspection by the IRO office, MoEFCC, Lucknow on dated 25.02.2025 and the Status report along with site photographs were submitted to the MoEFCC vide letter dated 28.02.2025.</p>			
	<p>Non-fulfillment of Procedural Requirements of EIA Notification, 2006:</p> <ul style="list-style-type: none"> <li>o Incomplete or non-compliant scoping, improper baseline data, and procedural violations during appraisal.</li> <li>o Tribunal emphasized that any concealment or misleading information at any stage-scoping, public consultation, or appraisal-vitiates the EC process.</li> </ul>	<p>The entire procedure in the current proposal has been adhered in full compliance with the EIA Notification, 2006 and its subsequent amendments. No information has been concealed at any stage, and all relevant data has been transparently presented.</p> <p>The EIA-EMP report contains complete details as per statutory requirements.</p>			
	<p>Conclusion by the Tribunal</p> <ul style="list-style-type: none"> <li>o The NGT set aside the Environment Clearance dated 21.04.2014 granted to Welspun Energy (U.P.) Pvt. Ltd.</li> <li>o It directed that the project be appraised de novo, i.e., a fresh appraisal following due process.</li> <li>o The judgment re-emphasized strict compliance with environmental safeguards, public participation, and precautionary principles under Section 20 of the NGT Act, 2010.</li> </ul>	<p>Complied.</p> <p>Mirzapur TPP has duly addressed all the observations of Hon'ble NGT. The proposal has changed from 2x600 MW to 2x800 MW and EC expired, a new reference (De Novo) has been initiated.</p>			
S. No.	Issuing authority	Date	Reasons for the issuance of SCN	Status of reply submission	Present status
1	Not Applicable.				

Any violation case pertaining to the project on following:

- i. The Environment Protection Act, 1986
- ii. Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.
- iii. The Wildlife (Protection) Act, 1972

**28.4.18:** Name of the EIA consultant: M/s Gaurang Environmental Solutions Pvt. Ltd. Certificate No. NABET/EIA/2326/RA 0338 Valid up to: 07.12.2026].

**28.4.19:** Public representations: Ministry is in receipt of public representation from different stakeholders regarding the instant project consideration. The issues stated in the representation and reply of the project proponent is furnished as below:

**A) Representation from NGO**

Sl. NO	Written representations/Issues	Response from Mirzapur TPP
-	In June 2024, the present proponent applied for a fresh EC. However, without awaiting its grant, they commenced large-scale illegal construction at the site. These activities included clearing and removing vegetation from forest land, extensive earthwork, land levelling, erection of boundary walls, construction of rooms, electric poles, etc. and construction of an unauthorised approach road through reserved forests. The project presently holds no valid EC, Forest Clearance. The Consent to Establish/Operate is also not valid given the change in project capacity from 1320 MW to 1600 MW.	<b>The contents of Para are not factual.</b> No construction activity has been undertaken at site in violation of EIA Notification. No project related activity has been undertaken at the project site except the activity as per MoEF&CC OM dated 29.03.2022. We hereby clarify that a temporary boundary wall was already constructed by previous company during the validity period of Environmental Clearance (EC) and Consent to Establish (CTE). No Construction activity related to Thermal power plant has been undertaken till date. Temporary repairing, painting and maintenance of existing plant boundary using precast wall segments and installed temporary GI sheets in certain areas solely to prevent encroachment on project land has been done.
1.	The MOEFCC And EAC Cannot Grant 'Ex-Post Facto' Environmental Clearance to This Project.	The contents of the para are not applicable, since no activity in violation of EIA notification has been undertaken.
A	Complaint to MoEFCC (28 June 2024) 1. A <i>suo motu</i> case initiated by the NGT's Principal Bench based on a news article in <i>Hindustan Times</i> dated 03.07.2024. [OA 883 of 2024] 2. A contempt petition filed by the original petitioner in relation to the NGT's judgment dated 21 December 2016. [EA 29 of 2024]	NGT hearing held on 18.08.2025, and Judgement order is awaited.
B	UPPCB Site Inspection Report (25 November 2025) The Uttar Pradesh Pollution Control Board (UPPCB) inspection recorded: "During field visit at above concerned site, construction of pre-cast boundary wall and levelling work of ground was found under progress". The UPPCB subsequently issued a notice to the proponent for carrying out establishment work without a valid Consent to Establish (CTE) on 30th November 2025.	The response to the same has already been submitted to UPPCB vide letter dated 25.02.2025. The content of the letter has already been detailed as above.
C	Continued construction Despite Pending NGT cases.	As already clarified, no construction activities have been undertaken except for those permitted in MoEFCC N

Sl. NO	Written representations/Issues	Response from Mirzapur TPP
		<p>otification dated 29.03.2022. NGT hearing held on 18.08.2025, and Judgement order is awaited.</p>
D	<p>MoEFCC Regional Office Inspection Report ( 25 February 2025):- a) Boundary wall has been constructed all around the project using precast boundary pillars/walls and by using MS profile sheets (in undulated patches), 7 to 10 feet in height. b) Main gate installed using MS pipe/rods c) One security room constructed close to the main gate d) One abandoned well found during the inspection e) A rainwater storage pond with 30,000 m<sup>3</sup> (equal to 3 Crore Liters) capacity has been constructed in the southwest direction of the site f) Several MS portable site cabins fitted with Split Air Conditioners g) One MS portable toilet available on site. h) Availability of industrial cables with wooden/plastic drums, and other materials i) Digging work for cable laying observed in some patches j) Readymade electricity poles with wires seen in working condition and leading to a nearby village. k) High tension wires also passed through project land.</p>	<p>We hereby clarify that a temporary boundary wall was already constructed by previous company during the validity period of Environmental Clearance (EC) and Consent to Establish (CTE). No Construction activity related to Thermal power plant has been undertaken till date. Temporary repairing, painting and maintenance of existing plant boundary using precast wall segments and installed temporary GI sheets in certain areas solely to prevent encroachment on project land has been done. The project was acquired from Welspun Group in August 2019 with Land along with available infrastructure. There are few existing transmission lines passing through the project site, which have already been shown in the layout plan.</p>
<p><b>2. Violation Of Van Adhiniyam 1980 By the Project Proponent</b></p>		
A	<p>Involvement of forest inside and outside of Project Site. If the proposed project is established at this location, all major ancillary components — including the railway line for coal transportation, water pipeline, transmission lines, and approach road — would necessarily pass through forest land. This would require the project proponent to obtain Forest Clearance (FC) for each component before grant of EC and commencing any construction. This material fact was deliberately concealed when applying for fresh EC in 2024, with the clear intention of evading FC under the Van Adhiniyam 1980 and creating a <i>fait accompli</i>.</p>	<p>8.3581 Ha. of forest land (<b>Outside the project area</b>) is proposed for laying of water pipeline (5.8162 Ha.) and for approach road (2.5419 Ha.) for which forest clearance application was submitted vide proposal number FP/UP/THE/14236/2015, which is already under progress and stage I clearance is awaited. The same was submitted to MoEFCC in all the proposals and the same has also been stipulated in ToR letter issued by MoEFCC vide letter dated 29.07.2024.</p>
	<p>The land earmarked for the main thermal power plant lies within the Marihan Forest Range of the Mirzapur Forest Division, forming part of a contiguous forest landscape and a proposed Sloth Bear Conservation Reserve.</p>	<p>No forest land is involved within the project/ plant site. There is no notification published for the proposed project area on Sloth Bear Conservation Reserve. We will adhere to all the Notifications/ Recommendation from the MoEFCC/ State Forest/SPCB. The boundary wall of TPP has already been constructed and all mitigations measures are proposed to be implemented for prevention of Impact on Ecology.</p>

Sl. NO	Written representations/Issues	Response from Mirzapur TPP
	The Survey of India toposheet submitted by the proponent as part of the EC application — available on the Parivesh portal also clearly indicates forested areas within the site.	No forest land is involved within the project/ plant area. NOC regarding non-involvement of forest land has been issued by Forest office, Mirzapur vide letter no.- 4 229/Mirzapur/15 dated 30.05.2025 as well Khasra details of the Project area has also been verified through revenue department (Tehsildar).
B	Violation Of Van Adhiniyam 1980 as observed by the Undersigned and MoEFCC Regional Office:- I. Illegal Use of Forest Road for Heavy Vehicle Transport and Encroachment on Forest Land. II. Suppression of FC Requirement for Railway Corridor and Transmission Line. III. Doubtful Conduct of Range Officer and Divisional Forest Officer, Mirzapur.	The Road is not in use by the Project proponent except regular patrolling/daily commute for site security purpose. 8.3581 Ha. of forest land ( <b>Outside the project area</b> ) for water pipeline (5.8162 Ha.) and approach road (2.54 19 Ha.) application was submitted vide proposal number FP/UP/THE/14236/2015, which is already under progress and stage I clearance is awaited.
3	<b>EIA Report Not Available in Public Domain, Inadequate Public Consultation</b> <b>A. Non-Availability of EIA Report.</b>	Public hearing was conducted by UPPCB as per provision of EIA notification 2006 and its subsequent amendments. Copy of Draft EIA report along with executive summary in English & Hindi was submitted to following: - 1. MoEFCC, IRO Office Lucknow. 2. Member Secretary, UPPCB 3. Regional Office, UPPCB 4. Gram Panchayat, Dadhiram. 5. District Industries Centre, Mirzapur. 6. District Panchayat Office, Mirzapur. 7. DM, Mirzapur. 8. Janpad Panchayat, Mirzapur.  Newspaper advertisement was published by UPPCB in Major Daily Viz. The Indian Express and Amar Ujala on 07.03.2025. Public announcement (Munaadi) was also done in nearby villages to apprise the public for the public hearing.
	Draft EIA Report has not been made available on the MoEFCC website or the Parivesh Portal. The same was not there even prior to the Public Hearing, despite a formal representation being submitted on the day of the hearing. The Final EIA Report was accessible on the Parivesh Portal only after the undersigned filed an RTI application with MoEFCC on 31 July 2025, upon discovering that the project was scheduled for consideration for grant of EC by the EAC on 12 August 2025.	We have complied with all the directions by UPPCB and local administration. There is no provision of uploading Draft EIA report on the MoEFCC website or the Parivesh Portal as per the Appendix IV Para 2.3 and 2.4 of EIA notification. All the due procedure as laid in the EIA notification, Appendix IV has been adhered to by UPPCB. The final EIA was uploaded online on PARIVESH Portal which is accessible.
	<b>B. Irregularities in Public Hearing</b>	Public hearing was conducted by UPPCB as per provision of EIA notification 2006 and its subsequent amendments. Copy of Draft EIA report along with executive summary in English & Hindi was submitted to following: - 1. MoEFCC, IRO Office Lucknow. 2. Member Secretary, UPPCB

Sl. NO	Written representations/Issues	Response from Mirzapur TPP
		<p>3. Regional Office, UPPCB 4. Gram Panchayat, Dadhiram. 5. District Industries Centre, Mirzapur. 6. District Panchayat Office, Mirzapur. 7. DM, Mirzapur. 8. Janpad Panchayat, Mirzapur.</p> <p>Newspaper advertisement was published by UPPCB in Major daily viz. The Indian Express and Amar Ujala on 07.03.2025. Public announcement (Munaadi) was also done in nearby villages to apprise the public for the public hearing.</p>
	The Public Hearing was conducted in the compound of a school in <i>Marihan</i> , far from the proposed site in village Dadri Khurd. The two locations fall in different assembly constituencies—Marihan and Majhawan, respectively	The Public Hearing venue was decided by DM, Mirzapur and UPPCB, RO Sonbhadra keeping in view the most suitable/approachable and accessible location for public. The venue is about 4.3 km from project site and the location of well informed by the means of Newspaper advertisement and public announcements done before public hearing date (more than 30 days). The public hearing was conducted by ADM and RO, UPPCB in line with the provisions of EIA Notification, 2006 and subsequent amendments.
4	Alternate Project Site Shall Be Explored Due To Significant Presence of Forests and Wildlife.	The proposal has changed from 2x660 MW to 2x800 MW and EC expired, a new reference ( <i>De Novo</i> ) is being made through this application for grant of EC.
5	Discrepancies On the Parivesh Portal, Affecting Transparency and Accessibility Of Critical Environmental Information:- A. Two parallel proposal numbers creating confusion. B. Inconsistencies with date of uploads.	Proposal No. IA/UP/THE/467671/2024 for obtaining TOR (Granted) and Proposal No. IA/UP/THE/542333/2025 is for EC application. All requisite documents were uploaded in respect of application.

**B) Representations**

Sl.No.	Written representations	Point-wise Clarification/ Reply
1.	<b>E-mail received on 11.04.2025</b>	
	1. Lack of information: The affected villagers were not given any prior information. Village Dadri Khurd and the surrounding villages fall in the forest and hilly area under Mirzapur Forest Division. Newspapers do not reach here and neither did anyone make any effort to give us any information at the village level.	<p>Public hearing was conducted by UPPCB as per provision of EIA notification 2006 and its subsequent amendments. Copy of Draft EIA report along with executive summary in English &amp; Hindi was submitted to following: -</p> <p>2. Member Secretary, UPPCB 3. Regional Office, UPPCB 4. Gram Panchayat, Dadhiram. 5. District Industries Centre, Mirzapur. 6. District Panchayat Office, Mirzapur. 7. DM, Mirzapur. 8. Janpad Panchayat, Mirzapur.</p> <p>Newspaper advertisement was published by UPPCB in two newspaper publications (National &amp; Vernacular) v</p>

Sl.No.	Written representations	Point-wise Clarification/ Reply
	<p>2. Public hearing was held far away: This power plant is proposed in village Dadri Khurd which is in Tehsil 'Sadar' and Assembly Constituency 'Majhawan', which have a different MLA. Whereas the public hearing was organised in Tehsil 'Madihan' and Assembly Constituency 'Madihan', which are geographically and administratively different from the project site. The residents of village Dadri Khurd are directly affected by this project and hence it was necessary that this public hearing be organised in village Dadri Khurd or any nearby village so that the villagers could express their views on the environmental impact of this project. But this did not happen.</p> <p>3. Termination in short time: When we got information about the public hearing on the morning of 11 April 2025, we hurriedly reached the public hearing venue at around 12 noon but by the time we reached the public hearing venue, we came to know that the public hearing had been ended in just half an hour and the company and administrative officials had left. But the signature campaign and tea and snacks arrangements were going on there while no person from the company was present there from whom we could get information about the project and tell our problems formally.</p> <p>4. Absence of real affected people and crowd of outsiders: We also found out that the public hearing was led by Madihan MLA Ramashankar Patel who was sitting in the middle of the stage with government officials. Most of the people present at the place where the public hearing was held were outsiders who were brought by Madihan MLA in buses, even though this project site does not fall under his jurisdiction. These people were neither informed about the environmental impact of this project nor were they given any information related to this project, they were called only to mark their presence. At the same time, the people who are actually affected by this project, and live in Dadri Khurd and its nearby villages were not given any information about this public hearing. It is also a matter of investigation that who were the people who gathered there that day and for what purpose they were brought there.</p>	<p>iz. The Indian Express and Amar Ujala on 07.03.2025. Public announcement (Munaadi) was also done in nearby villages to apprise the public for the public hearing.</p> <p>The Public Hearing venue was decided by DM, Mirzapur and UPPCB, RO Sonbhadra keeping in view the most suitable/approachable and accessible location for public/people. The venue is about 4.3 km from project site and the location was well informed by the means of Newspaper advertisement and public announcements done before public hearing date (more than 30 days). Public Hearing was conducted by UPPCB, RO Sonbhadra in Chairmanship of Additional District Magistrate (ADM) Mirzapur on 11.04.2025 as per the provision of EIA notification 2006 and its subsequent amendments.</p> <p>The Public Hearing commenced from 11:00 am by ADM &amp; RO, UPPCB and was concluded by ADM and RO, UPPCB after public consensus in line with the provisions of EIA Notification, 2006.</p> <p>Public Hearing was conducted by UPPCB, RO Sonbhadra in Chairmanship of ADM Mirzapur on 11.04.2025 at Village Marihaan located at about 4.3 km from project site. Newspaper advertisements were published by UPPCB in Major daily viz. The Indian Express and Amar Ujala on 07.03.2025. Public announcement (Munaadi) was also done in nearby villages to apprise the public for the public hearing as per the provision of EIA notification 2006 and its subsequent amendments.</p>

Sl.No.	Written representations	Point-wise Clarification/ Reply
	<p>5. Lack of Draft EIA Report: The Draft EIA report was neither made available on the public portal nor provided on demand. I also tried to lodge a complaint in this regard at the District Officer Mirzapur office, but neither our complaint was heard there nor the application was accepted. I also sent a complaint to Uttar Pradesh Pollution Control Board and other related departments through email, but did not receive any satisfactory reply.</p>	<p>Copy of Draft EIA-EMP report along with executive summary in English &amp; Hindi was made available at the following places: -</p> <ol style="list-style-type: none"> <li>1. MoEFCC, IRO Office Lucknow.</li> <li>2. Member Secretary, UPPCB</li> <li>3. Regional Office, UPPCB</li> <li>4. Gram Panchayat, Dadhiram.</li> <li>5. District Industries Centre, Mirzapur.</li> <li>6. District Panchayat Office, Mirzapur.</li> <li>7. DM, Mirzapur.</li> <li>8. Janpad Panchayat, Mirzapur.</li> </ol>
2	<p><b>E-mail received on 11.04.2025</b></p> <p>1. The Environmental Impact Assessment (Draft EIA) report has not been made public till now, whereas it is mandatory to publish it and make it available for public viewing before the environmental public hearing.</p> <p>2. This report was not made available on the Uttar Pradesh Pollution Control Board, Ministry of Forest and Environment or any public portal till 11th April 2025, 11:00 am.</p> <p>3. Neither the information was published in local newspapers, nor was any publicity done at the village level, which raises questions on the transparency of the public hearing process.</p> <p>4. When we went to meet the concerned officials, we were stopped from meeting them. This gives rise to the suspicion that the officials themselves are working against transparency.</p> <p>5. Persons who are directly or indirectly connected with the project were invited as chief guests in the public hearing, thereby affecting impartiality.</p> <p>6. This area is extremely sensitive from the environmental and biodiversity point of view, and the proposed project is likely to have serious effects on the local geo-ecology, water resources, forest land and rural life.</p>	<p>Public hearing was conducted by UPPCB as per provision of EIA notification 2006 and its subsequent amendments.</p> <p>Copy of Draft EIA report along with executive summary in English &amp; Hindi was submitted to following: -</p> <ol style="list-style-type: none"> <li>1. MoEFCC, IRO Office Lucknow.</li> <li>2. Member Secretary, UPPCB</li> <li>3. Regional Office, UPPCB</li> <li>4. Gram Panchayat, Dadhiram.</li> <li>5. District Industries Centre, Mirzapur.</li> <li>6. District Panchayat Office, Mirzapur.</li> <li>7. DM, Mirzapur.</li> <li>8. Janpad Panchayat, Mirzapur.</li> </ol> <p>Newspaper advertisement was published by UPPCB in Major Daily viz. The Indian Express and Amar Ujala on 07.03.2025.</p> <p>Public announcement (Munaadi) was also done in nearby villages to apprise the public for the public hearing.</p> <p>The proposal has changed from 2x660 MW to 2x800 MW and EC expired, a new reference (<i>De Novo</i>) is being made through this application for grant of EC. Proposed project is based on advanced Ultra Super Critical Technology, which is more environment friendly and will be equipped with Highly efficient pollution control equipment's such as Electro-Static Precipitator (ESP), SCR, SOFA Dust Extraction and Suppression systems, STP, ETP etc. TPP shall be based on Zero Liquid Discharge (ZLD).</p> <p>Environment Impact Study along with Biodiversity Assessment study through Indian Institute of Social Welfare and Business Management, University of Calcutta. All mitigations measures are proposed to be implemented.</p>

Sl.No.	Written representations	Point-wise Clarification/ Reply
		ted for prevention of Impact on ecology, water resources, forest land and rural life.
	7. Earlier also, in the case of Welspun Energy Power Project, Mirzapur, violation of environmental rules had come to light, as a result of which the said project was cancelled by the National Green Tribunal (NGT).	As per NGT dispose order, all recommendations have been addressed and complied.
3	Newspaper Cuttings:	
		The newspaper cuttings referenced in the emails are <b>not from nationally recognized publications</b> and therefore lack credibility. Furthermore, the claims made in these cuttings are <b>entirely baseless and misleading</b> . We reaffirm that the <b>public hearing was duly conducted by the Uttar Pradesh Pollution Control Board (UPPCB)</b> chaired by the <b>ADM, Mirzapur</b> , as per the prescribed procedures and guidelines.
	4. Newspaper cutting heading as: (a) (b) 1600 (c) (d) :	

The above representations have been deliberated by the EAC along with Sh R K Singh, RO Mirzapur, UPPCB. During the meeting, it was informed by the representative of UPPCB that due process as per the EIA Notification, 2006 has been followed for the public hearing held on 11/04/2025.

#### 28.4.20: Written submissions

The written submission made by the proponent during the meeting is furnished as below:

S.No.	Additional Information Sought	Pointwise Reply/ Clarification
1	Compliance Status of the key issues Addressed in the NGT Order dated 21.12.2016.	The Compliance Status of key Issues Addressed in the NGT Order dated 21.12.2016 is furnished at para no. 28.4.17.
2	Point wise response to Written representations received through MoEFCC mail to be submitted.	The point wise response towards Written representations received from MoEFCC by Email is furnished at para no. 28.4.19.
3	Justification regarding categorization of TPP in terms of MoEFCC Notification dated 11/07/2025.	Mirzapur Thermal Power Plant is located about <b>19 KM</b> distance from the Mirzapur Town/City (DM office). The nearest CPA/SPA is Varanasi, distance is about <b>45.46 Km</b> as per the DSS portal, therefore Mirzapur TPP falls under the " <b>Category C</b> " as per MoEFCC Notification dated 11.07.2025.
4	The present status of Stage-I Forest Clearance to be provided.	8.3581 Ha of Forest Land is <b>Outside the Plant Boundary</b> for which Forest Proposal Application was filed in 2015 vide proposal no. FP/UP/THE/14236/2015. Stage-I approval is awaited and expected by 30 <sup>th</sup> September 2025.

S.No	Additional Information Sought	Pointwise Reply/ Clarification
5	The GLC modelling has to be revisited.	The revised GLC Modelling report is furnished as above.

### 3.4.3. Deliberations by the committee in previous meetings

N/A

### 3.4.4. Deliberations by the EAC in current meetings

#### Observations and deliberation of the EAC

**28.4.21:** The Committee observed and noted the following:

- i. Instant proposal is for seeking Environmental Clearance for setting up of 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) by M/s Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL) located at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh
- ii. The Project Site for instant proposal was earlier accorded EC by MoEF&CC on 21.08.2014 and CTE was obtained from UPPCB. The Hon'ble National Green Tribunal vide its judgement dated 21.12.2016 in the matter Appeal No 79 of 2014 titled as Debadityo Sinha vs. Mirzapur Energy (UP) Pvt. Ltd. & Others quashed the EC dated 21.08.2014 and the project could not be implemented further and the validity of the EC got lapsed. Meanwhile, the project was acquired by Mirzapur Thermal Energy (UP) Private Ltd., a subsidiary of Adani Power Limited (APL) and submitted a fresh proposal for grant of EC by de-novo under the provisions of the EIA Notification, 2006.
- iii. The EAC also took into consideration the drone survey of the project site and KML file on the Google Earth presented by the project proponent along with DSS of the project site on PARIVESH portal.
- iv. There are no national parks, wildlife sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. within 10 km distance from the project site as ascertained from DSS.
- v. The project site is not located within the Critically Polluted Area (CPA) / Severally Polluted Area (SPA) as per CEPI assessment 2018 of CPCB.
- vi. As per the categorization of CPCB, the proposed project do not fall within any CPA nor in any non-attainment cities as per MoEF &CC notification G.S.R. 465(E) dated 11/07/2025. Hence, it is classified as Category 'C' project with respect to FGD installation.
- vii. ToR was granted vide letter dated 29.07.2024.
- viii. Total land of 365.19 ha is required for the project. The land is already in possession with Mirzapur Thermal Energy (UP) Private Limited except 31.38 Ha Govt Land. For 31.38 Ha land transfer and mutation is under progress at Revenue Dept, Vindhyachal Division, District Mirzapur Order No. 19957/2022 dated 10.10.2024.
- ix. In addition to the 365.19 Ha, there is a Forest land Outside the Project boundary is 8.3581 Ha which includes water pipeline (5.8162 Ha) and approach road (2.5419 Ha). Forest proposal is under progress vide proposal no. FP/UP/THE/14236/2015. The said approach road connects the project site with SH-5. Hence, the 8.3581 Ha of forest land is considered as a material component of the project as observed in the judgement dated 21/12/2016 of Hon'ble NGT in Appeal No 79 of 2014. Stage – I FC for 8.3581 ha is yet to be obtained by the project proponent.
- x. It was apprised by the Member Secretary that instant proposal involves 8.3581 Ha of forest land for which requisite Stage I FC under the provisions of Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980 is yet to be obtained. Further apprised that as per OM dated 09/09/2011, after the EAC has recommended the project for environmental clearance, it would be processed on file for obtaining decision of the Competent Authority for grant of environmental clearance. In the cases where the Competent Authority has approved the grant of environmental clearance, the proponent will be informed of the same and a time limit of 12 months will be given to submit the requisite Stage – I forestry clearance. On receipt of the same, formal EC letter will be issued by the Ministry.
- xi. Total 22 Schedule I Species found in the buffer zone during field survey and secondary sources. Wildlife and conservation plan for schedule I species prepared and submitted for approval.
- xii. Total fresh water requirement is 76800 KLD. Approval for drawing 98630 KLD of water for all 2 units from River Ganga has been obtained from WRD Uttar Pradesh vide letter dated 09/10/2011. The water will be transported to the plant site through pipeline.
- xiii. The power requirement for the proposed project is estimated as 7.5 MW during Construction Phase and will be obtained from nearby UP Electricity Board Sub-station
- xiv. 275 m high Chimney (Twin flue) is proposed and proponent will abide by and adhere to all the Notifications/ Directives issued by the MoEFCC from time to time regarding the TPP.

- xv. Zero Liquid Discharge system will be adopted.
- xvi. Transportation of coal will be done 100% by rail. No road transportation is involved.
- xvii. The proposed Greenbelt will be developed in 121.13 ha area which is about ~33.16 % of the total project area of 365.19 ha with total sapling of 302825 nos. A 5m to 50 meter wide greenbelt, consisting of at least 3 tiers around plant boundary will be developed as greenbelt and green cover as per CPCB guidelines. Local and native species will be planted with a density of 2500 trees per hectare. Total number of 302825 saplings will be planted and nurtured in 121.13 ha in 5 years. The Capital Budget of 11.8 Crores and recurring budget is 2.0 Crores is earmarked for Greenbelt development. The Ash will be collected in dry form in silos for further utilization/transportation through rail wagons / closed trucks to adjacent Cement Plants. 100% Ash will be utilized as per Ash Notification dated 31/12/2021.
- xviii. Ash pond is proposed in an area of 49.37 Ha for ash disposal.
- xix. Public hearing for the project was held on 11/04/2025. The Committee looked in to the videography of the public hearing proceedings, deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory. The committee advised the PP to implement the PH action plan in a time bound manner.
- xx. The capital cost of the proposed project is Rs. 18300 Crores and the capital cost for environmental protection measures is proposed as Rs.3012.39 Crores (Excluding cost towards addressal of Public Consultation issues). The annual recurring cost towards the environmental protection measures is proposed as Rs.32.12 Crores (Excluding cost towards addressal of Public Consultation issues). The employment generation from the proposed project (Operational Phase) is Permanent: 250, Contractual: 2600.
- xxi. The Committee deliberated on the baseline data and incremental GLC due to the proposed project. The committee noted that the proponent is providing Electrostatic Precipitator (ESP), Low Nox Burner, SOFA technology and Dust Extraction & Suppression System to control the emission of Particulate matter and NOx and also stack with a height of 275 m will be provided to control & regulate the air emission from the proposed project.
- xxii. Committee deliberated on the action plan of Hydrogeology study; Bio-diversity/aquatic ecology study and Risk assessment study and found it satisfactory.
- xxiii. The committee noted that with respect to water pollution control, domestic wastewater will be treated in Sewage treatment plant and treated sewage water shall be reused. Effluent will be treated in ETP. There will be no effluent discharge from the premises, hence the ZLD will be maintained. A state-of-the-art roof top rain water harvesting system will be provided to collect the run-off for ground water recharging.
- xxiv. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components.
- xxv. There are two court cases pending before the Hon'ble NGT and the EAC asked the proponent to comply with the directives of the Hon'ble NGT.
- xxvi. The Committee deliberated on the observations of Hon'ble NGT made in the Judgement dated 21/12/2016 in Appeal No 79 of 2014 titled as Debadityo Sinha vs. Mirzapur Energy (UP) Pvt. Ltd. & Others along with the compliance made by the proponent in this regard.
- xxvii. The Committee deliberated on the public representations received for the project as well the reply furnished by the proponent.
- xxviii. The EAC also deliberated on the written submission of the project proponent and found it satisfactory.
- xxix. The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.
- Recommendations of the Committee:**
- 28.4.22: In view of the foregoing and after detailed deliberations, the committee **recommended** the instant proposal for grant of Environment Clearance under the provisions of EIA Notification, 2006 **subject to uploading of written submission on PARIVESH Portal** and stipulation of the following specific conditions and general conditions based on project specific requirements:

### 3.4.5. Recommendation of EAC

Recommended (Subject to submission of requisite information/ documents)

### 3.4.6. Details of Environment Conditions

#### 3.4.6.1. Specific

[A] Environmental Management

1.	Project proponent shall submit the Stage – I Forest Clearance for diversion of forestland of 8.3581 ha involved in the project for non-forestry activity prior to grant of Environment Clearance.
2.	The project proponent shall be abide by all orders and judicial pronouncements, made from time to time by the Hon'ble National Green Tribunal in Original Application No. 883/2024 and Execution Application no-29/2024 in appeal no.79/2014.
3.	Project proponent shall ensure that 100% utilization of ash generated from the project in accordance with the ash utilization notification dated 31/12/2021 and its subsequent amendment. Area for the proposed ash dyke shall not exceed 49.7 ha. as committed.
4.	Project proponent shall establish 4 Continuous Ambient Air Quality Monitoring Stations (CAAQMS) at suitable locations in and around project site in consultation with UPPCB within one year from the date of grant of EC.
5.	Project proponent shall comply with the recommendations made in the biodiversity assessment report and Hydrogeology report in a time bound manner. Compliance status in this regard shall be submitted to the Regional Office of MoEF&CC along with the six monthly compliance report.
6.	The water requirement for project is estimated as 76800 KLD and the same shall be met from Ganga River. The specific water consumption for unit 1 & 2 shall be less than 3.0 m <sup>3</sup> /MWhr.
7.	The entire coal requirement for 2 units of TPP (2x800 MW) shall be transported by rail network only and no road transportation is permitted.
8.	Project proponent shall store harvested rainwater in the project boundary and utilize the same for plantation, recharging water in the pond and domestic utilization in colonies. A record shall be maintained of water collected through rainwater and its supply system. PP shall get the water audit done every year to optimize the water requirement.
9.	Project proponent shall implement the protective measure proposed in EMP in a time-bound manner. The budget earmarked for the same is Rs. 3012.39 crores and should be kept in separate accounts and audited annually. The implementation status along with the amount spent with documentary proof shall be submitted to the concerned Regional Office for the activities carried out during the previous year.
10.	Project proponent shall assess the carbon footprint of the project and develop carbon sink/carbon sequestration resources using modern technologies. The implementation report shall be submitted to the concerned Regional Office of the MoEF&CC.
11.	Project proponent shall ensure that diesel operated vehicles will be switched over to E-Vehicles/CNG/LNG vehicles in a time bound manner, replace the passenger vehicles to E-vehicle/CNG vehicles in phased manner. Further, for local movement of officials, Contract of Vehicles deployment shall be awarded to Project affected people and all efforts for adopting heavy E-vehicles/CNG/LNG vehicles like Bulkers for ash transportation for short distance subject to availability of such E-vehicle and adequate charging infrastructure in the surrounding area shall be provided. PP shall submit the action taken report to concerned RO with amount spent, photographs (before & after), number of such non diesel vehicles deployed etc. in six monthly compliance report.
12.	The Project Proponent shall provide stack of 275 meters height and shall abide by the provisions of the notification number G.S.R 465 (E) dated 11/07/2025 related to FGD.
13.	Project proponent shall ensure that pipelines carrying the fly ash and effluent shall be inspected regularly for any leakages.
14.	Effluent of 1080 KLD will be treated through Effluent Treatment Plant. As committed by the Project proponent, Zero liquid discharge shall be adopted for the existing and the proposed plant. No wastewater will be discharged outside the project site.
15.	PP shall implement the concurrent plantation plan in a time bound manner. Total of 121.3 ha area (33% of total area of 365.19 ha) will be developed as greenbelt. A 5 m - 50 m wide greenbelt, consisting of at least 3 tiers

	around plant boundary will be developed as greenbelt and green cover as per CPCB guidelines within 3 years. PP should annually submit the audited statement of expenditure along with proof of activities viz. photographs (before & after with geolocation date & time), details of expert agency engaged, details of species planted, number of species planted, survival rate, density of plantation etc. to the Regional Office of MoEF&CC and on PARIVESH Portal as the case may be for the activities carried out during previous year.
1 6.	Project proponent shall carry out community plantation with incentive scheme by distributing 50,000 saplings of native and fruit bearing plants per year for a period of five years. Further, PP shall provide basic facilities to the nearby schools such as drinking water, sanitation facilities (sanitary napkin vending machines) and shall also develop green belt around the nearby schools. Further, PP shall organize quarterly awareness programs for school students to educate them on the significance and preservation of trees.
1 7.	Wildlife conservation plan as approved by the competent authority shall be implemented. Additional, budget shall be added in the plan, in case additional measures suggested by state wildlife department. The final Wildlife conservation plan duly approved by the CWLW shall be submitted to RO, MoEF&CC within a time frame of three months from the date of grant of EC and the budget approved by the concerned authority shall be deposited in a government account.
1 8.	Project proponent shall install LED display of air quality (Continuous AAQ monitoring) and stack emission (Continuous emission monitoring) at prominent locations preferably outside the plant's main entrance for public viewing and in administrative complex and maintenance of devices shall be done regularly.
1 9.	Project proponent shall carry out Water Sprinkling on roads inside the plant area/ administrative/ residential areas and outside the plant area at least for 2 KM on a regular basis to control the air pollution. A logbook shall be maintained for the activity and be in six-monthly compliance report.
2 0.	PP shall deploy vacuum based vehicle for everyday cleaning of the road in and around plant site at least for 5 KM. A 3 tier plantation on both side of roads shall be done with native and fruit bearing species.
2 1.	Environment Audit of plant shall be done annually and report shall be submitted to Regional office of the Ministry.
2 2.	A detailed action plan regarding leachate handling shall be prepared and implemented in consultation with SPCB and the same shall be submitted to the Regional Office of the Ministry. Leachate shall be treated and reused. No treated leachate shall be discharged in any circumstances. Characteristics of Leachate and the treated leachate shall be monitored once in quarter and records shall be maintained.
2 3.	Oil and grease recovered from the treatment plant should be disposed only through authorized recyclers.
2 4.	Monitoring of surface water quality and Ground Water quality shall also be regularly conducted in and around the project site and records to be maintained. Further, monitoring points shall be located between the plant and drainage in the direction of flow of ground water and records maintained. Monitoring for heavy metals in ground water shall also be undertaken and results/findings submitted along with half yearly monitoring report. The monitored data shall be submitted regularly on PARIVESH portal as part of Half Yearly compliance report.
2 5.	For the DG sets, emission limits and the stack height shall be in conformity with the extant regulations and the CPCB guidelines. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.
2 6.	PP shall ensure that all types of plastic waste generated from the plant shall be stored separately in isolated area and disposed of strictly adhering to the Plastic Waste Management Rules 2016 (as amended). In pursuant to the Ministry's OM dated 18/07/2022. PP shall also create awareness among the people working in the project area as well as in its surrounding area on the ban on Single Use Plastic (SUP) in order to ensure compliance of Ministry's Notification published by the Ministry on 12/08/2021. A report along with photograph on the measures taken shall also be included in the six monthly compliance report submitted by PP.
2 7.	PP is advised to implement the 'Ek Ped Maa Ke Naam' Campaign which was launched on 5th June 2024 on the occasion of the World Environment Day to increase the forest cover across the Country. This plantation drive is

	other than Green belt development. The action in this regard shall be submitted concerned RO in six monthly report.
<b>[B] Socio-economic</b>	
1.	A vision document comprising prospective plan for implementation of various CER activities, plantation programme outside the project cover area, rejuvenation and conservation of water bodies within 5 km radius of the project cover area shall be prepared and submitted to the Regional Office of the Ministry within 6 months. Implementation status of the same shall be reported to the Regional office in 6 monthly compliance report.
2.	Epidemiological Study among population within 5 km radius of project cover area shall be carried out on regular interval (Once in two year) through independent agency. Necessary measures shall be taken as per findings of study in consultation with district administration. Action taken report shall be submitted to the Regional Office of the Ministry.
3.	The budget proposed for PH is Rs. 46.50 Crores. The budget proposed shall be kept in a separate account and audited annually. Project proponent shall implement the action plan to address the issues raised during public hearing within a time frame of 5 years from the date of grant of EC. In addition to this, PP shall strengthen the existing Primary Health Center (PHC) & Community Health Center (CHC) in the study area for better public health as committed. Compliance status in this regard shall be submitted along with the six monthly compliance to the concerned Regional Office of MoEF&CC.
4.	The establishment of a robust public grievance redressal mechanism to address concerns and complaints from local communities regarding the power plant's operations, environmental impacts, or social issues shall be developed. A Senior Officer shall review the functioning of the mechanism twice in a month.
<b>[C] Miscellaneous</b>	
1.	An Environmental Cell headed by the Environment Manager with postgraduate qualification in environmental science/environmental engineering, shall be created. It shall be ensured that the Head of the Cell shall directly report to the Head of the Plant who would be accountable for implementation of environmental regulations and social impact improvement/mitigation measures.
2.	Consent for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
3.	All necessary clearance from the concerned Authority, as may be applicable should be obtained prior to commencement of project or activity.

### 3.4.6.2. Standard

1(c) d)	<b>Thermal Power Plants</b>
<b>Statutory compliance</b>	
1.	Emission Standards for Thermal Power Plants as per Ministry's Notification S.O. 3305(E) dated 7.12.2015, G.S.R.593(E) dated 28.6.2018 and as amended from time to time shall be complied.
2.	Part C of Schedule II of Municipal Solid Wastes Rules, 2016 dated 08.04.2016 as amended from time to time shall be complied for power plants based on Municipal Solid Waste.
3.	MoEF&CC Notifications on Water Consumption vide Notification No. S.O. 3305 (E) dated 07.12.2015 read with G.S.R 593 (E) dated 28.6.2018 as amended from time to time shall be complied.
4.	The recommendation from Standing Committee of NBWL under the Wildlife (Protection) Act, 1972 should be

	obtained, if applicable.
5.	No Objection Certificate from Ministry of Civil Aviation be obtained for installation of requisite chimney height and its siting criteria for height clearance.
<b>Ash content/mode of transportation of coal</b>	
1.	MoEF&CC Notification issued vide S.O. 1561 (E) dated 21.05.2020 and as amended from time to time shall be complied which inter-alia include use of coal by Thermal Power Plants, without stipulations as regards ash content or distance, shall be permitted subject to compliance of conditions prescribed under (1) Setting Up Technology Solution for emission norms, (2) Management of Ash Ponds and (3) Transportation.
<b>Air quality monitoring and Management</b>	
1.	Project proponent shall abide by the provisions of the notification number G.S.R 465(E) dated 11/07/2025 related to FGD.
2.	Low NOX Burners with Over Fire Air (OFA) system shall be installed to achieve NOX emission standard of 100 mg/Nm <sup>3</sup> .
3.	High efficiency Electrostatic Precipitators (ESPs) shall be installed in each unit to ensure that particulate matter (PM) emission to meet the stipulated standards of 30 mg/Nm <sup>3</sup> .
4.	Stack with a height of 275 meters shall be provided with continuous online monitoring instruments for SO <sub>2</sub> , Nox and Particulate Matter as per extant rules.
5.	Exit velocity of flue gases shall not be less than 20-25 m/s. Mercury emissions from stack shall also be monitored periodically.
6.	Continuous Ambient Air Quality monitoring system shall be set up to monitor common/criteria pollutants from the flue gases such as PM <sub>10</sub> , PM <sub>2.5</sub> , SO <sub>2</sub> , NOX within the plant area at four locations. The monitoring of other locations (at least three locations outside the plant area covering upwind and downwind directions at an angle of 120° each) shall be carried out manually.
7.	Adequate dust extraction/suppression system shall be installed in coal handling, ash handling areas and material transfer points to control fugitive emissions.
8.	Appropriate Air Pollution Control measures (Des/DSs) be provided at all the dust generating sources including sufficient water sprinkling arrangements at various locations viz., roads, excavation sites, crusher plants, transfer points, loading and unloading areas, etc.
<b>Noise pollution and its control measures</b>	
1.	The Ambient Noise levels shall meet the standards prescribed as per the Noise Pollution (Regulation and Control) Rules, 2000.
2.	Persons exposed to high noise generating equipment shall use Personal Protective Equipment (PPE) like earplugs/ear muffs, etc.
3.	Periodical medical examination on hearing loss shall be carried out for all the workers and maintain audiometric record and for treatment of any hearing loss including rotating to non-noisy/less noisy areas.
<b>Human Health Environment</b>	
1.	Bi-annual Health check-up of all the workers is to be conducted. The study shall take into account of chronic exposure to noise which may lead to adverse effects like increase in heart rate and blood pressure, hypertension

	and peripheral vasoconstriction and thus increased peripheral vascular resistance. Similarly, the study shall also assess the health impacts due to air polluting agents.
2.	Impact of operation of power plant on agricultural crops, large water bodies (as applicable) once in two years by engaging an institute of repute. The study shall also include impact due to heavy metals associated with emission from power plant.
<b>Water quality monitoring and Management</b>	
1.	Induced/Natural draft closed cycle wet cooling system including cooling towers shall be set up with minimum Cycles of Concentration (COC) of 5.0 or above for power plants using fresh water to achieve specific water consumption of 3.0 m <sup>3</sup> /MWhr.
2.	In case of the water withdrawal from river, a minimum flow 15% of the average flow of 120 consecutive leanest days should be maintained for environmental flow whichever is higher, to be released during the lean season after water withdrawal for proposed power plant.
3.	Records pertaining to measurements of daily water withdrawal and river flows (obtained from Irrigation Department/Water Resources Department) immediately upstream and downstream of withdrawal site shall be maintained.
4.	Regular (at least once in six months) monitoring of groundwater quality in and around the ash pond area including presence of heavy metals (Hg, Cr, As, Pb, etc.) shall be carried out as per CPCB guidelines. Surface water quality monitoring shall be undertaken for major surface water bodies as per the EMP. The data so obtained should be compared with the baseline data so as to ensure that the groundwater and surface water quality is not adversely impacted due to the project & its activities.
5.	The treated effluents emanating from the different processes such as DM plant, boiler blow down, ash pond/dyke, sewage, etc. conforming to the prescribed standards shall be re-circulated and reused. Sludge/ rejects will be disposed in accordance with the Hazardous Waste Management Rules.
6.	Hot water dispensed from the condenser should be adequately cooled to ensure the temperature of the released surface water is not more than 5 degrees Celsius above the temperature of the intake water.
7.	Wastewater generation of 1080 KLD from various sources (viz. cooling tower blowdown, boiler blow down, wastewater from ash handling, etc) shall be treated to meet the standards of pH: 6.5-8.5; Total Suspended Solids: 100 mg/l; Oil & Grease: 20 mg/l; Copper: 1 mg/l; Iron: 1 mg/l; Free Chlorine: 0.5; Zinc: 1.0 mg/l; Total Chromium: 0.2 mg/l; Phosphate: 5.0 mg/l.
8.	Sewage generation of 8 KLD will be treated by setting up Sewage Treatment plant to maintain the treated sewage characteristics of pH: 6.5-9.0; Bio-Chemical Oxygen Demand (BOD): 30 mg/l; Total Suspended Solids: 100 mg/l; Fecal Coliforms (Most Probable Number).
9.	Action plan by the TPPs located within 50 km of a municipality or any Urban Local Body (ULB) to use the treated sewage water produced by the municipality/Urban Local Body(ULB) to reduce fresh water consumption.
<b>Risk Mitigation and Disaster Management</b>	
1.	Adequate safety measures and environmental safeguards shall be provided in the plant area to control spontaneous fires in coal yard, especially during dry and humid season.
2.	Storage facilities for auxiliary liquid fuel such as LDO and HFO/LSHS shall be made as per the extant rules in the plant area in accordance with the directives of Petroleum & Explosives Safety Organisation (PESO). Sulphur Content in the liquid fuel should not exceed 0.5%.
3.	Ergonomic working conditions with First Aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.

4.	Safety management plan based on Risk Assessment shall be prepared to limit the risk exposure to the workers within the plant boundary.
5.	Regular mock drills for on-site emergency management plan and Integrated Emergency Response System shall be developed for all kind of possible disaster situations.
<b>Green belt and Biodiversity conservation</b>	
1.	Green belt shall be developed in an area of 33% of the total plant area with indigenous native tree species in accordance with CPCB guidelines.
2.	In-situ/ex-situ Conservation Plan for the conservation of flora and fauna should be prepared and implemented.
<b>Waste management</b>	
1.	Solid waste management should be planned in accordance with extant Solid Waste Management Rules, 2016.
2.	Toxicity Characteristic Leachate Procedure (TCLP) test shall be conducted for any substance, potential of leaching heavy metals into the surrounding areas as well as into the groundwater.
3.	Ash pond shall be lined with impervious liner as per the soil conditions. Adequate dam/dyke safety measures shall also be implemented to protect the ash dyke from getting breached. Planting shall be done all along the bank of ash pond.
4.	Fly ash shall be collected in dry form and ash generated shall be used in phased manner as per provisions of the Notification on Ash Utilization issued by the Ministry S.O. 5481 dated 31.12.2021, S.O.6169 (E) dated 30.12.2021, S.O.05 (E) dated 01.01.2024 and amendment thereto.
5.	Unutilized ash if any shall be disposed off in the ash pond in the form of High Concentration Slurry method.
<b>Monitoring of compliance</b>	
1.	Environmental Audit of the project be taken up by the third party for preparation of Environmental Statement as per Form-V & Conditions stipulated in the EC and report be submitted to the Ministry.
2.	Resettlement & Rehabilitation Plan as per the extant rules of Govt. of India and respective State Govt. shall be followed, if applicable.
3.	Energy Conservation Plan to be implemented as envisaged in the EIA / EMP report. Renewable Energy Purchase Obligation as set by MoP/State Government shall be met either by establishing renewable energy power plant (such as solar, wind, etc.) or by purchasing Renewable Energy Certificates.
4.	Energy and Water Audit shall be conducted at least once in two years and recommendations arising out of the Report should be followed. A report in this regard shall be submitted to Ministry's Regional Office.
5.	The project proponent shall (Post-EC Monitoring): a. send a copy of environmental clearance letter to the heads of Local Bodies, Panchayat, Municipal bodies and relevant offices of the Government; b. upload the clearance letter on the web site of the company as a part of information to the general public. c. inform the public through advertisement within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment, Forest and Climate Change (MoEF&CC) at <a href="http://parviesh.nic.in">http://parviesh.nic.in</a> . d. upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same periodically; e. monitor the criteria pollutants level namely; PM (PM10& PM2.5incase of ambient AAQ), SO2, NOx (ambient

- xii. PP should provide in the EIA Report details of the statutory clearances, permissions, no objection certificates, consents etc. required for this project under various Acts, Rules and regulations and their status or estimated timeline after the grant of EC.
- xiii. All the certificates viz. involvement of Forestland, distance from the protected area, and list of flora & fauna should be duly authenticated by the Forest Department. The Certificate should bear the name, designation, official seal of the person signing the certificate and dispatch number.
- xiv. The findings of the subcommittee report shall be incorporated in the final EIA/EMP report.

#### **Agenda No. 28.4**

28.4 Proposed 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) by **M/s Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL)** located at Village Dadri Khurd, Tehsil, Mirzapur Sardar, **District Mirzapur, Uttar Pradesh - Environmental Clearance-regarding.**

**[Proposal No. IA/UP/THE/542333/2025, F.No. J-13012/12/2011-IA.II (T)]**

**28.4.1: M/s. Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL)**, a subsidiary of Adani Power Limited, has made an online application vide proposal no. IA/UP/THE/542333/2025 Dated 26/06/2025 along with copy of EIA/EMP report, Form and seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at item no. 1(d) Under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level. The project do not attract the provisions of general condition of the EIA Notification, 2006.

**Name of the EIA consultant:** M/s Gaurang Environmental Solutions Pvt. Ltd. Certificate No. NABET/EIA/2326/RA 0338 Valid up to: 07.12.2026.

**Details of the proposal, as ascertained from the proposal documents and as revealed from the discussions held during the meeting, are given as under:**

**28.4.2:** The Project Site for instant proposal was earlier accorded EC by MoEF&CC vide letter no. J-13012/12/2011-IA.II(T) dated 21.08.2014 and CTE was obtained from UPPCB. The Hon'ble National Green Tribunal vide its judgement dated 21.12.2016 in the matter Appeal No 79 of 2014 titled as Debadityo Sinha vs. Mirzapur Energy (UP) Pvt. Ltd. & Others quashed the EC dated 21.08.2014 and the project could not be implemented further and the validity of the EC got lapse. Meanwhile, the project was acquired by Mirzapur Thermal Energy (UP) Private Ltd., a subsidiary of Adani Power Limited (APL) and submitted a fresh proposal for grant of EC by de-novo under the provisions of the EIA Notification, 2006.

**28.4.3:** The project by M/s Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL) is located at Village Dadri Khurd, Tehsil Mirzapur Sadar, District Mirzapur, Uttar Pradesh, is for setting up a new power plant with a capacity of 2x800 MW coal-based Ultra Supercritical Technology.

**28.4.4:** Status of installation of Flue Gas Desulphurization shall be furnished as per the MoEF&CC Notification dated 11/07/2025:

- i. Categorization details of TPP: M/s. Mirzapur Thermal Power Project Site is located at about 19 Km distance from the Mirzapur town (DM office). The nearest CPA/SPA is Varanasi, at distance of approx. 45.46 Km as per the DSS portal, therefore Mirzapur TPP falls under the **Category 'C'** as per CPCB categorization with respect to FGD installation.
- ii. Sulfur content of the coal to be fired in the boiler: **<0.5%**
- iii. Status of FGD installation for existing unit: **Not applicable.**
- iv. Action plan for installation of new stack in compliance to the notification number GSR 742 (E) dated the 30/08/1990 for the proposed project: As per MoEFCC notification dated 11.07.2025, 275 m high Chimney (Twin flue) is proposed and proponent will abide by and adhere to all the Notifications/ Directives issued by the MoEFCC from time to time regarding the TPP.

**28.4.5:** The detail of the ToR is furnished as below:

Proposal No with date	Consideration	Details	Date of accord	ToR Validity
IA/UP/THE/467671/2024 dated 08/05/2024	10 <sup>th</sup> meeting of EAC-Thermal held on 10.06.2024	Terms of Reference	29.07.2024	28.07.2028

**28.4.6: Environmental site settings**

S. No.	Particulars	Details		Remarks
1.	Total land	365.19 hectare [Private: 333.81 ha; Govt.: 31.38 ha, Agriculture: 0.ha]		
2	Land use break-up	<b>Facilities</b>	<b>Area (in hectares)</b>	In addition to the 365.19 Ha, there is a Forest land Outside the Project boundary is <b>8.3581 Ha</b> which includes water pipeline (5.8162 Ha) and approach road (2.5419 Ha). Forest proposal is under progress vide proposal no. FP/UP/THE/14236/2015.  <b>The above approach road connects the project site with SH-5. Hence, the 8.3581 Ha of forest land as mentioned above is considered as a material component of the project as observed in the judgement dated 21/12/2016 of Hon'ble NGT in Appeal No 79 of</b>
		Main Plant	85.80	
		Coal Handling System	64.14	
		Water System	33.18	
		Switch Yard	NIL*	
		Green Belt	121.13	
		Roads (inside plant)	NIL*	
		Township	11.57	
		Ash Pond	49.37	
		Railway Siding	Not envisaged. Wagon Tippler/ Track hopper facility will be provided within the Plant	

S. No.	Particulars	Details			Remarks																											
		Water Supply Pipeline	Water Source from Ganga River and Intake point at Upper Khajuri Dam, about 32.6 Km from Plant boundary		2014.																											
		Ash Transport Pipeline	NIL*																													
		Others	NIL																													
		<b>Total</b>	<b>365.19</b>																													
		<b>* Included in main plant area</b>																														
3.	Land acquisition details as per MoEF&CC O.M, dated 7/10/2014 & 19/02/2025	The land is already in possession with Mirzapur Thermal Energy (UP) Private Limited except 31.38 Ha Govt Land. For 31.38 Ha land transfer and mutation is under progress at Revenue Dept, Vindhyachal Division, District Mirzapur Order No. 19957/2022 dated; 10.10.2024.			Land Documents are submitted along with EC application.																											
4.	Existence of habitation & involvement of R&R, if any.	<p><b>Project site:</b> Name of village (if any) – Nil. No R&amp;R.</p> <p><b>Study Area:</b></p> <table border="1"> <thead> <tr> <th>Habitation</th> <th>Distance</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>Garhawa</td> <td>2.0 Km</td> <td>Northeast</td> </tr> <tr> <td>Ukhdand</td> <td>2.1 Km</td> <td>North of Northwest</td> </tr> <tr> <td>Darhiram</td> <td>2.6 Km</td> <td>Northeast</td> </tr> <tr> <td>Umaria</td> <td>2.1 Km</td> <td>North</td> </tr> <tr> <td>Marihan</td> <td>4.3 Km</td> <td>Southwest</td> </tr> <tr> <td>Dadri Khurd</td> <td>1.36 Km</td> <td>Southeast</td> </tr> <tr> <td>Danti</td> <td>1.0 Km</td> <td>South of Southwest</td> </tr> <tr> <td>Birohiya</td> <td>2.28 Km</td> <td>North</td> </tr> </tbody> </table>			Habitation	Distance	Direction	Garhawa	2.0 Km	Northeast	Ukhdand	2.1 Km	North of Northwest	Darhiram	2.6 Km	Northeast	Umaria	2.1 Km	North	Marihan	4.3 Km	Southwest	Dadri Khurd	1.36 Km	Southeast	Danti	1.0 Km	South of Southwest	Birohiya	2.28 Km	North	R&R is not involved.
Habitation	Distance	Direction																														
Garhawa	2.0 Km	Northeast																														
Ukhdand	2.1 Km	North of Northwest																														
Darhiram	2.6 Km	Northeast																														
Umaria	2.1 Km	North																														
Marihan	4.3 Km	Southwest																														
Dadri Khurd	1.36 Km	Southeast																														
Danti	1.0 Km	South of Southwest																														
Birohiya	2.28 Km	North																														
5	Existence of school and hospital if any.	<p><b>A. School</b></p> <p>Project site: NIL Study Area: As Below</p> <table border="1"> <thead> <tr> <th>School</th> <th>Distance (Km)</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>Ordial Institute Campus - Private educational institution, Danti,</td> <td>1.35</td> <td>SSW</td> </tr> <tr> <td>Rajkiya Ashram Paddhati Balika Vidhyalaya, Danti,</td> <td>2.4</td> <td>S</td> </tr> <tr> <td>Prathmik Vidyalaya- Umariya</td> <td>2.8</td> <td>NNE</td> </tr> </tbody> </table> <p><b>B. Hospital</b></p>			School	Distance (Km)	Direction	Ordial Institute Campus - Private educational institution, Danti,	1.35	SSW	Rajkiya Ashram Paddhati Balika Vidhyalaya, Danti,	2.4	S	Prathmik Vidyalaya- Umariya	2.8	NNE																
School	Distance (Km)	Direction																														
Ordial Institute Campus - Private educational institution, Danti,	1.35	SSW																														
Rajkiya Ashram Paddhati Balika Vidhyalaya, Danti,	2.4	S																														
Prathmik Vidyalaya- Umariya	2.8	NNE																														

S. No.	Particulars	Details	Remarks																																																																																																																																	
		Project site: <b>NIL</b> Study Area: <b>As Below</b> <table border="1" style="width: 100%; border-collapse: collapse; margin-top: 5px;"> <thead> <tr> <th style="width: 35%;">School</th> <th style="width: 20%;">Distance (Km)</th> <th style="width: 45%;">Direction</th> </tr> </thead> <tbody> <tr> <td>CHC Marihan, Mirzapur - Government Hospital.</td> <td style="text-align: center;">4.6</td> <td style="text-align: center;">SSE</td> </tr> </tbody> </table>	School	Distance (Km)	Direction	CHC Marihan, Mirzapur - Government Hospital.	4.6	SSE																																																																																																																												
School	Distance (Km)	Direction																																																																																																																																		
CHC Marihan, Mirzapur - Government Hospital.	4.6	SSE																																																																																																																																		
6.	Latitude and Longitude of all corners of the project site.	<b>A. Plant site</b> <table border="1" style="width: 100%; border-collapse: collapse; margin-top: 5px;"> <thead> <tr> <th style="width: 10%;">Point</th> <th style="width: 40%;">Latitude</th> <th style="width: 50%;">Longitude</th> </tr> </thead> <tbody> <tr><td>1</td><td>24°59'43.10"N</td><td>82°41'1.32"E</td></tr> <tr><td>2</td><td>24°59'15.67"N</td><td>82°40'48.65"E</td></tr> <tr><td>3</td><td>24°59'16.22"N</td><td>82°40'32.70"E</td></tr> <tr><td>4</td><td>24°59'0.36"N</td><td>82°40'31.30"E</td></tr> <tr><td>5</td><td>24°58'59.94"N</td><td>82°40'21.69"E</td></tr> <tr><td>6</td><td>24°58'43.86"N</td><td>82°40'21.29"E</td></tr> <tr><td>7</td><td>24°58'44.48"N</td><td>82°40'0.15"E</td></tr> <tr><td>8</td><td>24°58'34.88"N</td><td>82°39'59.91"E</td></tr> <tr><td>9</td><td>24°58'34.59"N</td><td>82°40'10.54"E</td></tr> <tr><td>10</td><td>24°58'27.30"N</td><td>82°40'8.78"E</td></tr> <tr><td>11</td><td>24°58'14.57"N</td><td>82°39'55.42"E</td></tr> <tr><td>12</td><td>24°58'6.36"N</td><td>82°39'44.21"E</td></tr> <tr><td>13</td><td>24°58'23.71"N</td><td>82°39'48.52"E</td></tr> <tr><td>14</td><td>24°58'25.44"N</td><td>82°39'50.05"E</td></tr> <tr><td>15</td><td>24°58'33.97"N</td><td>82°39'46.94"E</td></tr> <tr><td>16</td><td>24°58'37.62"N</td><td>82°39'47.94"E</td></tr> <tr><td>17</td><td>24°58'39.68"N</td><td>82°39'45.63"E</td></tr> <tr><td>18</td><td>24°58'48.52"N</td><td>82°39'44.25"E</td></tr> <tr><td>19</td><td>24°59'0.89"N</td><td>82°39'49.86"E</td></tr> <tr><td>20</td><td>24°59'12.52"N</td><td>82°39'57.77"E</td></tr> <tr><td>21</td><td>24°59'36.31"N</td><td>82°39'57.84"E</td></tr> <tr><td>22</td><td>24°59'42.80"N</td><td>82°39'55.48"E</td></tr> <tr><td>23</td><td>24°59'48.80"N</td><td>82°40'4.67"E</td></tr> <tr><td>24</td><td>24°59'53.60"N</td><td>82°40'2.03"E</td></tr> <tr><td>25</td><td>24°59'56.49"N</td><td>82°40'9.78"E</td></tr> <tr><td>26</td><td>25° 0'1.35"N</td><td>82°40'14.57"E</td></tr> <tr><td>27</td><td>25° 0'6.56"N</td><td>82°40'17.38"E</td></tr> <tr><td>28</td><td>25° 0'4.58"N</td><td>82°40'23.19"E</td></tr> <tr><td>29</td><td>25° 0'9.45"N</td><td>82°40'25.50"E</td></tr> <tr><td>30</td><td>25° 0'10.07"N</td><td>82°40'24.11"E</td></tr> <tr><td>31</td><td>25° 0'14.85"N</td><td>82°40'26.43"E</td></tr> <tr><td>32</td><td>25° 0'14.09"N</td><td>82°40'28.29"E</td></tr> <tr><td>33</td><td>25° 0'15.05"N</td><td>82°40'28.98"E</td></tr> <tr><td>34</td><td>25° 0'9.57"N</td><td>82°40'42.06"E</td></tr> <tr><td>35</td><td>25° 0'10.76"N</td><td>82°40'42.96"E</td></tr> <tr><td>36</td><td>25° 0'4.33"N</td><td>82°40'49.13"E</td></tr> <tr><td>37</td><td>25° 0'0.20"N</td><td>82°40'46.22"E</td></tr> <tr><td>38</td><td>24°59'58.98"N</td><td>82°40'51.13"E</td></tr> <tr><td>39</td><td>24°59'57.20"N</td><td>82°40'50.02"E</td></tr> <tr><td>40</td><td>24°59'54.74"N</td><td>82°40'55.39"E</td></tr> <tr><td>41</td><td>24°59'49.00"N</td><td>82°40'51.94"E</td></tr> <tr><td>42</td><td>24°59'45.52"N</td><td>82°40'55.23"E</td></tr> </tbody> </table>	Point	Latitude	Longitude	1	24°59'43.10"N	82°41'1.32"E	2	24°59'15.67"N	82°40'48.65"E	3	24°59'16.22"N	82°40'32.70"E	4	24°59'0.36"N	82°40'31.30"E	5	24°58'59.94"N	82°40'21.69"E	6	24°58'43.86"N	82°40'21.29"E	7	24°58'44.48"N	82°40'0.15"E	8	24°58'34.88"N	82°39'59.91"E	9	24°58'34.59"N	82°40'10.54"E	10	24°58'27.30"N	82°40'8.78"E	11	24°58'14.57"N	82°39'55.42"E	12	24°58'6.36"N	82°39'44.21"E	13	24°58'23.71"N	82°39'48.52"E	14	24°58'25.44"N	82°39'50.05"E	15	24°58'33.97"N	82°39'46.94"E	16	24°58'37.62"N	82°39'47.94"E	17	24°58'39.68"N	82°39'45.63"E	18	24°58'48.52"N	82°39'44.25"E	19	24°59'0.89"N	82°39'49.86"E	20	24°59'12.52"N	82°39'57.77"E	21	24°59'36.31"N	82°39'57.84"E	22	24°59'42.80"N	82°39'55.48"E	23	24°59'48.80"N	82°40'4.67"E	24	24°59'53.60"N	82°40'2.03"E	25	24°59'56.49"N	82°40'9.78"E	26	25° 0'1.35"N	82°40'14.57"E	27	25° 0'6.56"N	82°40'17.38"E	28	25° 0'4.58"N	82°40'23.19"E	29	25° 0'9.45"N	82°40'25.50"E	30	25° 0'10.07"N	82°40'24.11"E	31	25° 0'14.85"N	82°40'26.43"E	32	25° 0'14.09"N	82°40'28.29"E	33	25° 0'15.05"N	82°40'28.98"E	34	25° 0'9.57"N	82°40'42.06"E	35	25° 0'10.76"N	82°40'42.96"E	36	25° 0'4.33"N	82°40'49.13"E	37	25° 0'0.20"N	82°40'46.22"E	38	24°59'58.98"N	82°40'51.13"E	39	24°59'57.20"N	82°40'50.02"E	40	24°59'54.74"N	82°40'55.39"E	41	24°59'49.00"N	82°40'51.94"E	42	24°59'45.52"N	82°40'55.23"E	
Point	Latitude	Longitude																																																																																																																																		
1	24°59'43.10"N	82°41'1.32"E																																																																																																																																		
2	24°59'15.67"N	82°40'48.65"E																																																																																																																																		
3	24°59'16.22"N	82°40'32.70"E																																																																																																																																		
4	24°59'0.36"N	82°40'31.30"E																																																																																																																																		
5	24°58'59.94"N	82°40'21.69"E																																																																																																																																		
6	24°58'43.86"N	82°40'21.29"E																																																																																																																																		
7	24°58'44.48"N	82°40'0.15"E																																																																																																																																		
8	24°58'34.88"N	82°39'59.91"E																																																																																																																																		
9	24°58'34.59"N	82°40'10.54"E																																																																																																																																		
10	24°58'27.30"N	82°40'8.78"E																																																																																																																																		
11	24°58'14.57"N	82°39'55.42"E																																																																																																																																		
12	24°58'6.36"N	82°39'44.21"E																																																																																																																																		
13	24°58'23.71"N	82°39'48.52"E																																																																																																																																		
14	24°58'25.44"N	82°39'50.05"E																																																																																																																																		
15	24°58'33.97"N	82°39'46.94"E																																																																																																																																		
16	24°58'37.62"N	82°39'47.94"E																																																																																																																																		
17	24°58'39.68"N	82°39'45.63"E																																																																																																																																		
18	24°58'48.52"N	82°39'44.25"E																																																																																																																																		
19	24°59'0.89"N	82°39'49.86"E																																																																																																																																		
20	24°59'12.52"N	82°39'57.77"E																																																																																																																																		
21	24°59'36.31"N	82°39'57.84"E																																																																																																																																		
22	24°59'42.80"N	82°39'55.48"E																																																																																																																																		
23	24°59'48.80"N	82°40'4.67"E																																																																																																																																		
24	24°59'53.60"N	82°40'2.03"E																																																																																																																																		
25	24°59'56.49"N	82°40'9.78"E																																																																																																																																		
26	25° 0'1.35"N	82°40'14.57"E																																																																																																																																		
27	25° 0'6.56"N	82°40'17.38"E																																																																																																																																		
28	25° 0'4.58"N	82°40'23.19"E																																																																																																																																		
29	25° 0'9.45"N	82°40'25.50"E																																																																																																																																		
30	25° 0'10.07"N	82°40'24.11"E																																																																																																																																		
31	25° 0'14.85"N	82°40'26.43"E																																																																																																																																		
32	25° 0'14.09"N	82°40'28.29"E																																																																																																																																		
33	25° 0'15.05"N	82°40'28.98"E																																																																																																																																		
34	25° 0'9.57"N	82°40'42.06"E																																																																																																																																		
35	25° 0'10.76"N	82°40'42.96"E																																																																																																																																		
36	25° 0'4.33"N	82°40'49.13"E																																																																																																																																		
37	25° 0'0.20"N	82°40'46.22"E																																																																																																																																		
38	24°59'58.98"N	82°40'51.13"E																																																																																																																																		
39	24°59'57.20"N	82°40'50.02"E																																																																																																																																		
40	24°59'54.74"N	82°40'55.39"E																																																																																																																																		
41	24°59'49.00"N	82°40'51.94"E																																																																																																																																		
42	24°59'45.52"N	82°40'55.23"E																																																																																																																																		

S. No.	Particulars	Details			Remarks																																								
		43	24°59'43.90"N	82°40'53.55"E																																									
		<b>B. Ash pond</b>																																											
		<b>Point</b>	<b>Latitude</b>	<b>Longitude</b>																																									
		A	24°59'52.57"N	82°40'18.16"E																																									
		B	25° 0'5.61"N	82°40'18.27"E																																									
		C	25° 0'4.65"N	82°40'23.03"E																																									
		D	25° 0'9.40"N	82°40'25.52"E																																									
		E	25° 0'10.13"N	82°40'24.16"E																																									
		F	25° 0'14.84"N	82°40'26.44"E																																									
		G	25° 0'14.10"N	82°40'28.34"E																																									
		H	25° 0'15.10"N	82°40'29.03"E																																									
		I	25° 0'9.56"N	82°40'42.06"E																																									
		J	25° 0'10.73"N	82°40'42.99"E																																									
		K	25° 0'4.36"N	82°40'49.10"E																																									
		L	25° 0'0.20"N	82°40'46.18"E																																									
		M	25° 0'0.13"N	82°40'49.58"E																																									
		N	24°59'58.97"N	82°40'51.13"E																																									
		N	24°59'57.17"N	82°40'50.05"E																																									
		O	24°59'54.77"N	82°40'55.43"E																																									
		P	24°59'52.43"N	82°40'53.24"E																																									
7.	Elevation of the project site	Minimum: 169 m AMSL Maximum: 214 m AMSL Average: 193 m AMSL																																											
8.	Involvement of Forest land if any.	No forest land is involved within Project /Plant Area. NOC regarding non-involvement of forest land has been issued by Forest Office Mirzapur vide letter no. 4229/Mirzapur/15 dated 30.05.2025.			However, Forest land Outside the Project boundary is 8.3581 Ha which includes water pipeline (5.8162 Ha) and approach road (2.5419 Ha). Forest proposal is under progress vide proposal no. FP/UP/THE/14236/2015																																								
9.	Water body (Rivers, Lakes, Pond, Nala, Natural Drainage, Canal etc.) exists within the project site as well as study area	<b>Project site: Nil</b> <b>Study area:</b> <table border="1"> <thead> <tr> <th>S.No</th> <th>Particulars</th> <th>Distance (km)</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Unnamed Seasonal Nala</td> <td>Adjacent to the site</td> <td>W</td> </tr> <tr> <td>2</td> <td>Jogldari Nala</td> <td>1.9</td> <td>SE</td> </tr> <tr> <td>3</td> <td>Jamthwa Nadi</td> <td>2.2</td> <td>WSW</td> </tr> <tr> <td>4</td> <td>Pahiti Nadi</td> <td>3.6</td> <td>NNE</td> </tr> <tr> <td>5</td> <td>Kuardari Nadi</td> <td>6.0</td> <td>W</td> </tr> <tr> <td>6</td> <td>Amjhar Nala</td> <td>6.4</td> <td>WSW</td> </tr> <tr> <td>7</td> <td>Upper Khajuri Dam</td> <td>6</td> <td>W</td> </tr> <tr> <td>8</td> <td>Dhenkwan Dam</td> <td>6.2</td> <td>E</td> </tr> <tr> <td>9</td> <td>Imiliya Bandhwa</td> <td>9.82</td> <td>E</td> </tr> </tbody> </table>			S.No	Particulars	Distance (km)	Direction	1	Unnamed Seasonal Nala	Adjacent to the site	W	2	Jogldari Nala	1.9	SE	3	Jamthwa Nadi	2.2	WSW	4	Pahiti Nadi	3.6	NNE	5	Kuardari Nadi	6.0	W	6	Amjhar Nala	6.4	WSW	7	Upper Khajuri Dam	6	W	8	Dhenkwan Dam	6.2	E	9	Imiliya Bandhwa	9.82	E	
S.No	Particulars	Distance (km)	Direction																																										
1	Unnamed Seasonal Nala	Adjacent to the site	W																																										
2	Jogldari Nala	1.9	SE																																										
3	Jamthwa Nadi	2.2	WSW																																										
4	Pahiti Nadi	3.6	NNE																																										
5	Kuardari Nadi	6.0	W																																										
6	Amjhar Nala	6.4	WSW																																										
7	Upper Khajuri Dam	6	W																																										
8	Dhenkwan Dam	6.2	E																																										
9	Imiliya Bandhwa	9.82	E																																										
		*Source: - All distances are taken with respect to																																											

S. No.	Particulars	Details	Remarks																																																																								
		<i>S.O.I. Toposheet, which is pertinent to this project.</i>																																																																									
10.	Existence of ESZ/ESA/ national park/ wildlife sanctuary/ biosphere reserve/ tiger reserve/ elephant reserve etc. if any within the study area	<p><b>Study area</b>  <b>Name of the ESZ/ESA:</b> Nil  <b>Status of Notification:</b> NA  <b>Distance of project from ESZ/ESA:</b> NA  <b>Authenticated map of ESZ projecting distance of ESZ from project site:</b> NA  <b>Status of NBWL approval:</b> NA  List of Reserved and Protected Forests:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Particulars</th> <th>Distance (km)</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td colspan="4"><b>RF/PF</b></td> </tr> <tr> <td>1</td> <td>Mirzapur RF</td> <td>Adjoining</td> <td>SE</td> </tr> <tr> <td>2</td> <td>Danti RF</td> <td>Adjoining</td> <td>N</td> </tr> <tr> <td>3</td> <td>R.F. (Lodhpur)</td> <td>4.0</td> <td>NE</td> </tr> <tr> <td>4</td> <td>Patehra RF</td> <td>5.6</td> <td>SW</td> </tr> <tr> <td>5</td> <td>Sarson R.F.</td> <td>5.6</td> <td>SE</td> </tr> <tr> <td>6</td> <td>Dhanuhaw Pahar</td> <td>5.8</td> <td>ESE</td> </tr> <tr> <td>7</td> <td>Chacdlewakhurd R.F.</td> <td>6.8</td> <td>NE</td> </tr> <tr> <td>8</td> <td>Danti R.F.</td> <td>6.9</td> <td>NW</td> </tr> <tr> <td>9</td> <td>Karaunda R.F.</td> <td>6.9</td> <td>WSW</td> </tr> <tr> <td>10</td> <td>Malua R.F.</td> <td>7.5</td> <td>SW</td> </tr> <tr> <td>11</td> <td>Purainiyan R.F.</td> <td>7.0</td> <td>SE</td> </tr> <tr> <td>12</td> <td>Golhanpur R.F.</td> <td>7.0</td> <td>E</td> </tr> <tr> <td>13</td> <td>R.F. (Atraura)</td> <td>8.1</td> <td>N</td> </tr> <tr> <td>14</td> <td>Matihani R.F.</td> <td>9.0</td> <td>ESE</td> </tr> <tr> <td>15</td> <td>Patehar R.F.</td> <td>9.2</td> <td>WSW</td> </tr> <tr> <td>16</td> <td>Barkachhar R.F.</td> <td>9.8</td> <td>NW</td> </tr> </tbody> </table> <p>No National Park, Sanctuary, Elephant/Tiger Reserve, or migratory routes/wildlife corridor exists within 10 km of the TPP.</p>	S. No.	Particulars	Distance (km)	Direction	<b>RF/PF</b>				1	Mirzapur RF	Adjoining	SE	2	Danti RF	Adjoining	N	3	R.F. (Lodhpur)	4.0	NE	4	Patehra RF	5.6	SW	5	Sarson R.F.	5.6	SE	6	Dhanuhaw Pahar	5.8	ESE	7	Chacdlewakhurd R.F.	6.8	NE	8	Danti R.F.	6.9	NW	9	Karaunda R.F.	6.9	WSW	10	Malua R.F.	7.5	SW	11	Purainiyan R.F.	7.0	SE	12	Golhanpur R.F.	7.0	E	13	R.F. (Atraura)	8.1	N	14	Matihani R.F.	9.0	ESE	15	Patehar R.F.	9.2	WSW	16	Barkachhar R.F.	9.8	NW	
S. No.	Particulars	Distance (km)	Direction																																																																								
<b>RF/PF</b>																																																																											
1	Mirzapur RF	Adjoining	SE																																																																								
2	Danti RF	Adjoining	N																																																																								
3	R.F. (Lodhpur)	4.0	NE																																																																								
4	Patehra RF	5.6	SW																																																																								
5	Sarson R.F.	5.6	SE																																																																								
6	Dhanuhaw Pahar	5.8	ESE																																																																								
7	Chacdlewakhurd R.F.	6.8	NE																																																																								
8	Danti R.F.	6.9	NW																																																																								
9	Karaunda R.F.	6.9	WSW																																																																								
10	Malua R.F.	7.5	SW																																																																								
11	Purainiyan R.F.	7.0	SE																																																																								
12	Golhanpur R.F.	7.0	E																																																																								
13	R.F. (Atraura)	8.1	N																																																																								
14	Matihani R.F.	9.0	ESE																																																																								
15	Patehar R.F.	9.2	WSW																																																																								
16	Barkachhar R.F.	9.8	NW																																																																								
11.	Archaeological sites monuments/ historical temples etc.	There are no Archaeological sites present within study area.																																																																									
12.	Facility envisaged in CRZ area (Only for coastal power plant)	Name of the facility in CRZ area – Nil Recommendations of CZMA – NA Status of CRZ clearance – NA																																																																									
13.	Involvement Of Critically Polluted Area/Severely Polluted area as per 2018 CEPI score	Involvement of CPA/SPA: Nil Proximity to CPA/SPA: - Nil																																																																									

**28.4.7:** The unit configuration and capacity of proposed project is given as below:

Sr. No.	Existing power plant configuration and capacity	Proposed power plant configuration and capacity	Total	Technology adopted
1	Nil	1600 (2x800) MW	1600 MW	Ultra Super Critical

**28.4.8:** The details of the fuel (Coal/LDO) requirement for the proposed project/ expansion cum proposed project along with its source and mode of transportation is given as below:

Details	Fuel requirement (MTPA)	Source	Distance from site (Kms)	Mode of Transportation	Coal characteristics (Worst case scenario)	Linkage document
Coal	6.4 (85% PLF)	Coal Mines of NCL / SECL / CCL & Commercial Coal Mines and e-auction.	Approx 200 Km	Rail	Ash <40 (%) Sulphur <0.50 (%) Moisture-13 (%) GCV - 3200-4300 Kcal/Kg	FSA and E-auction
LDO/HSD	15000 KL per Annum	Local Market/Vendors	Approx. 40 Km	Road	Low Sulphur (3-5% mass)	Local Vendors

**28.4.9:** The water requirement for the proposed project is estimated as 76,800 m<sup>3</sup>/day, out of which 76,800 m<sup>3</sup>/day of fresh water requirement will be met from the Ganga River. The Permission for drawl of surface water is obtained from WRD Uttar Pradesh for 36 MCM/Year (98,630 m<sup>3</sup>/day) vide letter no. 3613/11-27-C.0-4-174/11 dated 09.10.2011. The water will be transported to the plant site through the pipeline. The specific water consumption for the proposed power plant will be <2.5 m<sup>3</sup>/MWhr.

**28.4.10:** The power requirement for the proposed project is estimated as 7.5 MW during Construction Phase and will be obtained from nearby UP Electricity Board Sub-station.

**28.4.11:** Baseline Environmental Studies

Period	October' 2024 to December 2024			Additional study (if any)
AAQ parameters at 11 Locations (min and max)	<b>Parameter</b>	<b>Min (µg/m<sup>3</sup>)</b>	<b>Max (µg/m<sup>3</sup>)</b>	
	PM <sub>2.5</sub>	22	41	
	PM <sub>10</sub>	48	69	
	SO <sub>2</sub>	4.7	10.5	
	NO <sub>x</sub>	3.7	11.8	
	CO	0.04	0.454	
Incremental GLC level	<b>Parameter</b>	<b>Maximum GLC</b>		
	PM <sub>10</sub> (µg/m <sup>3</sup> )	0.323 at 550 meters downwind		
	PM <sub>2.5</sub> (µg/m <sup>3</sup> )	0.084 at 550 meters downwind		
	SO <sub>2</sub> (µg/m <sup>3</sup> )	7.74 at 550 meters downwind		

Period	October' 2024 to December 2024	Additional study (if any)																												
	<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td style="width: 35%;">NO<sub>x</sub>(µg/m<sup>3</sup>)</td> <td>6.33 at 550 meters downwind</td> </tr> </table> <p>Note:</p> <ul style="list-style-type: none"> <li>• High Efficiency Electrostatic Precipitator (ESP) is proposed to install to meet PM emission as per the norms.</li> <li>• For SO<sub>2</sub>, 275m high Chimney is proposed. MoEFCC Notification dated 11.07.2025 shall be followed.</li> <li>• SCR/SOFA with low NO<sub>x</sub> burner to meet NO<sub>x</sub> emission as per the norms.</li> </ul>	NO <sub>x</sub> (µg/m <sup>3</sup> )	6.33 at 550 meters downwind																											
NO <sub>x</sub> (µg/m <sup>3</sup> )	6.33 at 550 meters downwind																													
Ground water quality at 19 locations	pH: 6.69 to 7.79, Total Hardness (as CaCO <sub>3</sub> ): 98 mg/l – 178 mg/l; Chlorides: 54 mg/l to 90 mg/l, Fluoride: BDL (DI-0.1) mg/l, Heavy metals like Copper (as Cu) - BLQ(LOQ-0.01), Lead (as Pb) - BLQ (LOQ- 0.005), Cadmium (as Cd) - BLQ(LOQ-0.002), Chromium (as Cr) - BLQ (LOQ-0.02), Arsenic (as As) - BLQ (LOQ-0.005) and Mercury (as Hg)- BLQ(LOQ-0.001).																													
Surface water quality at 07 locations	pH 7.26 to 7.75, Dissolved Oxygen (DO): 4.9 to 7.3 mg/l and BOD: 4- 8 mg/l. COD from 10 to 23 mg/l																													
Effluent generation details and its treatment	<ul style="list-style-type: none"> <li>• Wastewater generation from TPP about 1080 KLD</li> <li>• Mode of treatment &amp; reuse – The wastewater will be treated in ETP 1200 KLD (Neutralization &amp; Equalization) and treated wastewater will be utilized within the plant to achieve Zero Liquid discharge.</li> <li>• Domestic wastewater generation will be 8 KLD – Domestic wastewater will be treated through STP 10 KLD (MBBR Technology).</li> <li>• Mode of treatment &amp; reuse - Treated water will be utilized for greenbelt and plantation purpose.</li> </ul>	The project is based on Zero Liquid Discharge (ZLD).																												
Noise levels Leq (Day and Night) at 11 locations	The Leq values for day time was observed to be 52.3 to 49.2 dB (A), while during night time 44.0 to 40.2 dB (A).																													
Traffic assessment study findings	<ul style="list-style-type: none"> <li>• Traffic study has been conducted for one month.</li> <li>• Traffic study has been conducted at State Highway-5 which is at an aerial distance of about 1km towards WSW.</li> <li>• Transportation of coal will be done by Rail.</li> </ul> <p>The PCU is 525.5 PCU/day on State Highway-5 and level of service (LOS) is A.</p> <table border="1" style="width: 100%; border-collapse: collapse; text-align: center;"> <thead> <tr> <th>Road</th> <th>Volume (in PCU/Day)</th> <th>Capacity (in PCU/Day)</th> <th>Existing V/C Ratio</th> <th>LOS</th> <th>Performance</th> </tr> </thead> <tbody> <tr> <td>SH-5</td> <td>525.5</td> <td>15000</td> <td>0.035</td> <td>A</td> <td>Excellent</td> </tr> </tbody> </table> <p><b>PCU load after proposed project:</b></p> <table border="1" style="width: 100%; border-collapse: collapse; text-align: center;"> <thead> <tr> <th rowspan="2">Road</th> <th rowspan="2">Existing LOS</th> <th colspan="4">Changed V/C and LOS after adding generated traffic from operational phase of proposed project</th> </tr> <tr> <th>V</th> <th>C</th> <th>V/C</th> <th>Modified LOS</th> </tr> </thead> <tbody> <tr> <td>S.H.-</td> <td>A</td> <td>525.5 +</td> <td>15000</td> <td>0.08</td> <td>A</td> </tr> </tbody> </table>	Road	Volume (in PCU/Day)	Capacity (in PCU/Day)	Existing V/C Ratio	LOS	Performance	SH-5	525.5	15000	0.035	A	Excellent	Road	Existing LOS	Changed V/C and LOS after adding generated traffic from operational phase of proposed project				V	C	V/C	Modified LOS	S.H.-	A	525.5 +	15000	0.08	A	
Road	Volume (in PCU/Day)	Capacity (in PCU/Day)	Existing V/C Ratio	LOS	Performance																									
SH-5	525.5	15000	0.035	A	Excellent																									
Road	Existing LOS	Changed V/C and LOS after adding generated traffic from operational phase of proposed project																												
		V	C	V/C	Modified LOS																									
S.H.-	A	525.5 +	15000	0.08	A																									

Period	October' 2024 to December 2024					Additional study (if any)
	5	'Excellent'	762 = 1287.5			'Excellent'
	Conclusion: The level of service will be A after including additional traffic due to the proposed project.					
Soil Quality at 11 Locations	pH range 7.81 to 8.12; Electrical conductivity (EC); 174 to 184 mhos/cm; Calcium: 198 to 274 mg/kg; Sodium: 67 to 97 mg/kg; potassium: 88 to 162 /kg/ha; Nitrogen: 10.3 to 11.3 kg/ha; Phosphorous: 11.4 to 13.5 mg/kg; Cation Exchange Capacity (CEC): 2 to 2.6 meg/100gm; Magnesium: 24 to 134 mg/kg; Organic Matter: 0.80% to 0.89 %					
Flora and fauna	22 Schedule I Species found in the buffer zone during field survey and secondary sources. Out of 22 Schedule I Species, 10 are mammals, 6 are avifauna and 6 herpeto-fauna.					Certified list of Flora & Fauna is received from DFO Mirzapur vide letter no. 4226/Mirzapur/15 dated 30.05.2025. Wildlife Conservation Plan has been prepared and submitted for further approval to the State Forest department.
Hydrogeology study	The action plan to address the recommendation of the <b>Hydrogeology report</b> and Watershed management plan are as below:					
	<b>Sl. No.</b>	<b>Recommendations</b>	<b>Action Plan</b>			Consultant details: The hydrogeology study report has been prepared by M/s. Akshar Geo Services Pvt. Ltd & Vetted by NIT Delhi.
	1	Since the TDS value in W-13 well was slightly above the acceptable TDS limit, it is recommended to monitor that the TDS levels in the discharged water meet regulatory requirements to prevent any negative environmental impact from the plant's operations	Water quality monitoring shall be done once a month through NABL accredited laboratory to monitor TDS Level.			
2	As the value of hardness as CaCO <sub>3</sub> in W-1 groundwater sample was found to be above acceptable limit but within the permissible limit, a need for ongoing monitoring and potential remediation efforts can be suggested in the report.	Water quality monitoring shall be done once in a month engaging NABL accredited laboratory to track hardness as CaCO <sub>3</sub> content and corrective/preventive actions will be taken based on findings in the report.				

Period	October' 2024 to December 2024		Additional study (if any)	
	3	By reviewing the report, it was found that the value of Calcium at W-1 groundwater sample was found to be above acceptable limit but within permissible limits which may result in encrustation, the plant may take some preventive measures accordingly.	Regular monitoring of groundwater quality, particularly calcium concentration, will be conducted once a month through NABL accredited laboratory to monitor Calcium Level. Periodic maintenance and descaling of pipelines, storage systems, and water-handling equipment will be done.	
	4	The maximum value of alkalinity at W-13 groundwater sample falls above the 'acceptable limit' as per Indian Drinking Water Standards 10500:2012. It is recommended to suggest some preliminary treatment measures for ensuring operational efficiency of the plant.	Mirzapur TPP will initiate a routine water quality monitoring program, with monthly sampling and analysis of alkalinity and associated parameters through NABL accredited laboratory and corrective/preventive actions will be taken based on findings in the report. In addition to above, Mirzapur TPP shall be using Surface water and ZLD will be implemented	
Impact study on biodiversity and aquatic ecology	Recommendations of study report: <ul style="list-style-type: none"> <li>• <b>Wildlife Protection:</b> Launch anti-poaching and forest protection measures; set up wildlife camps with communication tools</li> <li>• <b>Habitat Restoration:</b> Implement soil and moisture conservation, afforestation with native species, and green belt development</li> <li>• <b>Species Conservation:</b> Develop targeted plans for Schedule-I species like Felis chaus, Hyaena hyaena, Melursus ursinus, and others found in the buffer zone</li> <li>• <b>Community Engagement:</b> Promote eco-clubs, green brigades, and alternative livelihoods to reduce forest dependence</li> <li>• <b>Budget Allocation:</b> ₹148.02 Lakhs over 5 years for habitat management, fire control, awareness, and capacity building</li> </ul>		Indian Institute of Social Welfare and Business Management, University of Calcutta in 2025.	
Risk assessment study	Project specific risk assessment with respect to storage of LDO, furnace oil & coal storage and other hazardous chemicals is included in Final EIA-EMP Report. The appropriate preventive measures and necessary safeguards such as toxic and flammable gas detectors, alarm / interlock systems, breathing apparatus for working personnel, fire protection systems such as fire extinguishers, water curtain, fire water hydrants in place, the untoward consequences and the major risk due to the same could be eradicated.		Gaurang Environmental Solutions Pvt Ltd.	

Period	October' 2024 to December 2024	Additional study (if any)
Marine Impact Assessment Study	Not Applicable	--

**28.4.12:** The details of solid and hazardous waste generation along with its mode of treatment/disposal is furnished as below:

S. No.	Type of Waste	Source	Quantity generated (TPA)	Mode of Treatment	Disposal	Remarks
1	Municipal Solid Waste	Plant Canteen	70.08 TPA	Collected; segregated using color coded waste bin, Organic waste converters (OWC)	Inorganic will be disposed via local municipal authorized vendor & Organic/Biodegradable waste by OWC.	-
2	E-waste	IT & Telecom Equipment	~2.0 TPA	Collected; segregated	Registered Recycler vendor	
3	Battery waste from UPS	Automotive & Industrial	~3 TPA	Collected; segregated	Authorized Vendor	
4	Bio medical waste	First aid center	0.02 TPA	Collected; segregated	Authorized vendor	
5	Hazardous Waste	Plant Operation	Used/ Spent Oil – 60 TPA, Waste or residues Empty Barrels/ Containers/ Contaminated Liners – 12 TPA containing oil – 10.0 TPA		Registered Recyclers/Pre-processors with SPCB & Authorized Recyclers	

**28.4.13: Public Consultation:**

The public hearing was conducted on 11.04.2025 at Near Upper Primary School, Madihaan Market, Madihaan Tehsil and District Mirzapur (U.P).

Details of advertisement given	1. The Indian Express dated 07.03.2025 2. Amar Ujala dated 07.03.2025
Date of public consultation	Date: 11.04.2025, Thursday, 11:00 AM onwards
Venue	Near Upper Primary School, Madihaan Market, Madihaan Tehsil and District Mirzapur.

Presiding Officer	1. Sri S.P Shukla, Additional District Magistrate, Mirzapur 2. Sri R.K Singh, Regional Officer, U P. Pollution Control Board, Sonbhadra
Major issues raised	During the public hearing, stakeholders 100% supported the project, recognizing its potential to catalyze regional development. Key suggestions included giving priority in employment to local residents, supporting educational infrastructure (including smart classrooms), and addressing drinking water concerns through borewell installations. The public also appreciated the company's initiatives in community health, sports, and infrastructure, and requested their continuation.
No. of people attended	<ul style="list-style-type: none"> <li>• About 1600 People were present</li> <li>• 14 No. Verbal representation</li> <li>• 50 No. Written Representation/ Responses received from local people/villagers</li> </ul> 2 No. Written Representations received through UPPCB Office after the Public Hearing

As per the Public hearing minutes, about 1600 nos. of people attended the public hearing and about 720 people signed the attendance register.

**Summary of needs highlighted during the public consultation:**

Category	Key Concerns Raised	Responses Provided
Local Development	During the public hearing, the public was in full support for the proposed Project	We have assured the public that 'development will be done in the project area on priority basis through CER/CSR activities
Employment	Employment Opportunity	The company is committed to providing preference to locals based on their educational qualification and experience. MTEUPPL through Adani foundation proposes to focus on development of the project area in the following areas under the Socio-EMP (CER) initiative. Education Community Health & Sustainability Livelihood Development.

**Action plan as per MoEF&CC O.M. dated 30/09/2020 to address the concerns of public consultation:**

Sr. No	Physical activity and action Plan	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
<b>A</b>	<b>Educational Initiatives</b>						
	Modernization, Repair & construction/maintenance of identified <b>Primary / Higher Secondary School of nearby villages</b> of the project site in consultation with Local Government/School Authorities in villages Dadri Khurd & Madihan.	0.5	0.75	0.75	0.75	0.75	3.50

Sr. No	Physical activity and action Plan	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	Distribution of drinking water filters/Drinking water coolers in schools in nearby villages.	0.35	0.35	0.35	0.35	0.35	1.75
	Basic teaching and learning infrastructure support to Govt. Schools, Supporting in creation of assembly halls, prayer halls, classrooms and smart class, computer room, space for mid-day meals, playground, school boundary walls etc. for government schools in villages Kotwa Pandey, Sukhnai, Devari Kalan.	0.5	0.75	0.75	0.75	0.75	3.50
	Providing scholarships to meritorious students	0.23	0.23	0.23	0.23	0.23	1.15
	Online courses for students in emerging technologies such as Artificial Intelligence, Electric Vehicles, Renewable Energy etc. to equip students with job-ready skills through Adani Skill Development Centre (ASDC).	0.25	0.25	0.25	0.25	0.25	1.25
	<b>Sub Total</b>	<b>1.6</b>	<b>2.35</b>	<b>2.6</b>	<b>2.6</b>	<b>2.6</b>	<b>11.75</b>
<b>B</b>	<b>Community Health Initiatives</b>						
	Providing assistance for the construction & operation of Primary Health Centre equipped with necessary facilities and other health centers in Village Patewar & other nearby villages of MTEUPPL in consultation with local government authorities.	0.50	0.75	0.95	1.00	1.00	4.20
	Rural Medical Camps through Medical Team of Primary Health Centre, Safe Menstrual Hygiene Management Awareness, Mega Health Camp, Cataract Screening & Operation in nearby villages of MTEUPPL.	0.40	0.80	0.80	0.5	0.5	3.00
	Promotion of awareness of malnutrition and anemia, Safe Menstrual Hygiene Management Awareness, Mega Health Camp, Cataract Screening & Operation in Madihan and nearby villages. Sanitary napkin vending & disposal machine, provision of Girls'	0.12	0.12	0.12	0.62	0.62	1.60

Sr. No	Physical activity and action Plan	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	Toilets with regular water supply facilities.						
	Promotion of Poshan Vatika at backyard of villagers & Project Suposhan.	0.34	0.34	0.34	0.34	0.34	1.70
	<b>Sub Total</b>	<b>1.36</b>	<b>2.01</b>	<b>2.21</b>	<b>2.46</b>	<b>2.46</b>	<b>10.50</b>
<b>C</b>	<b>Sustainable Livelihood and Women Empowerment</b>						
	Skill Development Centre (SDC) to make the youth for achieving their Goals in life by becoming Skilled Professionals.	0.40	0.80	0.80	0.90	0.90	3.80
	Development & Support for Drip irrigation, assistance for mushroom, vegetable cultivation and livestock management in core zone villages.	0.37	0.37	0.37	0.37	0.37	1.85
	<b>Sub Total</b>	<b>0.77</b>	<b>1.17</b>	<b>1.17</b>	<b>1.27</b>	<b>1.27</b>	<b>5.65</b>
<b>D</b>	<b>Community Infrastructure Development</b>						
	Repairing, strengthening & Maintenance of Existing Roads in consultation with Gram Panchayats.	0.50	1.50	1.50	1.75	0.50	5.75
	To provide facility for potable drinking water, and water supply system through overhead tanks	0.20	0.20	0.20	0.20	0.20	1.00
	Creation of clean and hygienic environment by proper drainage systems, community sanitation campaign, waste management awareness etc. implementation of Swachhh Bharat Initiative.	0.30	0.30	0.40	0.40	0.35	1.75
	Upgradation & Renovation of sanitation facilities such as toilets in schools with priority for girls.	0.70	0.70	0.70	0.70	0.70	3.50
	Provision of solar street lighting/panels in nearby schools, local health centers of nearby villages, green nurturing programs, plantation drives etc.	0.51	0.51	0.51	0.51	0.51	2.55
	<b>Sub Total</b>	<b>2.21</b>	<b>3.21</b>	<b>3.31</b>	<b>3.56</b>	<b>2.26</b>	<b>14.55</b>
<b>E</b>	<b>Sports &amp; Culture Development</b>						
	Promotion of sports for youths and women	0.25	0.25	0.25	0.25	0.25	1.25
	Cultural activities for villagers	0.16	0.16	0.16	0.16	0.16	0.80

Sr. No	Physical activity and action Plan	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	<b>Sub Total</b>	<b>0.41</b>	<b>0.41</b>	<b>0.41</b>	<b>0.41</b>	<b>0.41</b>	<b>2.05</b>
F	Tree plantation in Govt. School and Community Health Centre in Villages Garhwa, Ukhdanda & Darhi Ram	<b>0.20</b>	<b>0.60</b>	<b>0.40</b>	<b>0.40</b>	<b>0.40</b>	<b>2.00</b>
	<b>Sub Total</b>						
	<b>Total Budget</b>	<b>6.55</b>	<b>9.75</b>	<b>10.1</b>	<b>10.7</b>	<b>9.4</b>	<b>46.50</b>

**28.4.14:** The capital cost of the proposed project is Rs. 18300 Crores and the capital cost for environmental protection measures is proposed as Rs.3012.39 Crores (Excluding cost towards addressal of Public Consultation issues). The annual recurring cost towards the environmental protection measures is proposed as Rs.32.12 Crores (Excluding cost towards addressal of Public Consultation issues). The employment generation from the proposed project (Operational Phase) is Permanent: 250, Contractual: 2600. The details of cost for environmental protection measures as follows:

S. No.	Item Description	EMP Cost (Rs. in Crores)	Recurring Cost (Rs. in Crores)
1	Air Pollution Control	2459.04	24.59
2	Noise Control	3.54	0.224
3	Water Pollution Control (Including RWH +Solar)	261.3	0.06
4	Ash Management	254.88	5.0
5	Environmental Monitoring & Management	21.83	0.25
6	Green Belt Development	11.80	2.0
7	Addressal of Public Consultation issues	46.5	4.65
	<b>Total</b>	<b>3058.89</b>	<b>36.77</b>

**28.4.15:** The proposed Greenbelt will be developed in 121.13 ha area which is about ~33.16 % of the total project area of 365.19 ha with total sapling of 302825 nos. A 10m wide greenbelt, consisting of at least 3 tiers around plant boundary will be developed as greenbelt and green cover as per CPCB guidelines. Local and native species will be planted with a density of 2500 trees per hectare. Total number of 302825 saplings will be planted and nurtured in 121.13 ha in 5 years. The Capital Budget of 11.8 Crores and recurring budget is 2.0 Crores is earmarked for Greenbelt development.

**28.4.16:** Ash management

Details	Annual generation (MTPA)	Utilization (MTPA)	% of utilization	Balance quantity (MTPA)	No. of storage silos with capacity
Ash (Fly & Bottom)	<b>2.56</b>	2.56	100	0	6 x 2500MT

**Ash Pond details: -**

S.No.	Details of Ash Pond	Ash pond
1.	Area (Ha)	49.37 Ha

2.	Dyke height (m)	15
3.	Volume (m <sup>3</sup> )	74 Lac m <sup>3</sup>
4.	Quantity of ash to be disposed (Metric Tons)	88.8 Lac MT
5.	Expected life of ash pond (number of years and months)	Capacity/life of ash dyke calculated for 20 years
6.	Type lining carried in ash pond: HDPE lining of LDPE lining or clay lining or No lining	HDPE
7.	Mode of disposal: Dry disposal or wet slurry (in case of wet slurry please specify whether HCSD or MCSD or LCSD)	HCSD / MCSD
8.	Ratio of ash: water in slurry mix (1:_____):	65 :35
9.	Ash water recycling system (AWRS): Yes or No	Yes
10.	Quantity of wastewater from ash pond to be discharged into land or water body (m <sup>3</sup> )	0
11.	Details regarding dyke stability study and name of the organization who conducted the study:	N.A

TPP has proposed 100% Ash Utilization. However, approx. 5% may be diverted to the ash dyke in emergencies such as during rains or low demand—as a contingency measure, Life of ash dyke is calculated 20 Years.

#### **Ash utilization plan –**

S.No.	Activity (as applicable)	Quantity	Percentage
i.	Fly ash based products (bricks or blocks or tiles or fiber cement sheets or pipes or boards or panels)	0.05	2%
ii.	Cement manufacturing	2.05MTPA	80%
iii.	Construction of roads, road and fly over embankment	0.46 MTPA	18%
	<b>Total</b>	2.56 MTPA	100 %

**28.4.17:** Summary of violation under EIA, 2006/court case/show cause/direction if any, related to the project under consideration is furnished as below:

**A. Summary of court cases :** Details of Cases pertaining to Environment & Forest are as below:

Sl. No.	Case no.	Name of The Court	Brief Summary of the Case	Last Date of Hearing	Next Date of Hearing	Action taken by PP
1	29/2024 In appeal no- 79/2014	National Green Tribunal	In December' 2016, NGT judgement set aside the EC of the 1320 MW TPP at Mirzapur and vide their judgment in May'2017, that Project proponent is at liberty to approach the MoEFCC or any other competent authority for processing of the	14.07.2016	Disposed Off	The Suggestions in the Order as well MoEFCC, we have taken all the adequate measures to comply.

Sl. No.	Case no.	Name of The Court	Brief Summary of the Case	Last Date of Hearing	Next Date of Hearing	Action taken by PP
			applications for grant of EC upon making up for rectifying the defects and deficiencies pointed out in the judgment. However, the authorities concerned are at liberty to process the same in accordance with law while strictly adhering to the content of the judgment.			
2	883/2024	National Green Tribunal	Hon'ble National Green Tribunal has taken suo motu cognizance of the news item "Experts flag large-scale clearing of vegetation in Mirzapur forest" published in Hindustan Times on 03.07.2024 and has registered Original Application No. 883/2024 and started hearing. Hon'ble NGT has made "Mirzapur Thermal Energy (U.P.) Private Limited" as Respondent No. 5 by order dated 25/10/2024.	21.07.2025	The next date of hearing: 18.08.2025	Forest proposal is already submitted vide proposal no. FP/UP/THE/14236/2015 The Proposed Forest Diversion 8.3581 Ha is Outside the Project boundary, which includes water pipeline (5.8162 Ha) and approach road (2.5419 Ha). Stage-I clearance is awaited.
3	Execution Application no- 29/2024 In appeal no- 79/2014	National Green Tribunal	According to the appellatant, by NGT order dated 21/12/2016 in Appeal No. 79/2014, the Environmental Clearance (EC) dated 21.08.2014 granted to the proposed Thermal Power Plant of Welspun Energy Private Limited was	21.07.2025	The next date of hearing: 18.08.2025	We have complied with all the stipulated conditions in TOR, Court Order as well EIA Notification 2006 & subsequent amendments, the following studies, NOCs/Certificates have been prepared & obtained. -Hydrogeology,

Sl. No.	Case no.	Name of The Court	Brief Summary of the Case	Last Date of Hearing	Next Date of Hearing	Action taken by PP
			<p>cancelled, and the Tribunal passed an order restraining respondent No. 4, M/s Welspun Energy (UP) Private Limited, from carrying out any development work at the project site and to restore the area to its original condition. Mirzapur Energy (UP) Private Limited was carrying out illegal construction activities at the site by clearing vegetation and forest and levelling the land using large-scale earthwork. An application for ex-parte interim order has been filed by the appellant. Next Listing date fixed on 12.08.2025</p>			<p>Rainwater harvesting &amp; Water Shed Management Plan. -Land use &amp; Land Cover Study. -Action Plan for Greenbelt /plantation &amp; Solar Power harnessing. -Biodiversity (Ecological) Assessment Study &amp; Wildlife Conservation Plan. -Need Based Assessment, Community Development /CSR Plan &amp; Socio Impact Assessment Study -Water Source Sustainability Study. -Prepared list of nearby sensitive receptors viz; Forest, water bodies, Habitation, Schools, Health centers, Temples has been incorporated in EIA &amp; EMP report, same will be implemented as recommended in study reports. -Public Hearing was conducted on 11.04.2025 as per the EIA notification. The action plan is prepared on the basis of PH proceedings and incorporated in the EIA report.</p>

**Compliance to the observation of Hon'ble NGT made in the Judgement dated 21/12/2026:**

Sl. No.	Key Issues Addressed in the Judgment dated 21.12.2016	Compliance Status for 2x800 MW De-novo Application for Environment Clearance
---------	---	--

Sl. No.	Key Issues Addressed in the Judgment dated 21.12.2016	Compliance Status for 2x800 MW De-novo Application for Environment Clearance
1.	<p><b>Change in Project Location and Manipulation of Form-I:</b></p> <ul style="list-style-type: none"> <li>o Originally proposed in Ghazipur, the location was shifted to Mirzapur.</li> <li>o Discrepancies in submission of Form-I (the foundational document for environmental appraisal).</li> <li>o Allegation that the Terms of Reference (ToR) were granted without proper or revised Form-I, undermining the EIA process.</li> <li>o Inconsistencies and procedural lapses in submission and verification of land use data.</li> </ul>	<p>A new reference for Environment Clearance for 1600 (2x800) MW is made through <b>De-novo</b>. Terms of Reference (ToR) is issued by the MoEFCC vide File No: J-13012/12/2011-IA. II (T) dated 29.07.2024.</p> <p>The Project location is at Village Dadri Khurd, Tehsil Mirzapur Sadar, District Mirzapur, Uttar Pradesh.</p> <p>The location of the Project is in accordance with the ToR granted.</p>
2.	<p><b>Land Use Misrepresentation:</b></p> <ul style="list-style-type: none"> <li>o The project site was misrepresented as barren land in Form-I and EIA report.</li> <li>o Records, including revenue documents and WAPCOS reports, show the land was fallow/agricultural/grazing and partially forested, not barren.</li> <li>o Misrepresentation influenced siting approval and violated siting criteria set by MoEF&amp;CC.</li> </ul>	<p><b>The Total Project area is 365.19 Ha.</b></p> <ul style="list-style-type: none"> <li>- <b>Private Land: 333.81 Ha</b></li> <li>- <b>Govt. Land: 31.38 Ha</b></li> </ul> <p>The Status of land as industrial land (Power Project) as per the revenue records of Uttar Pradesh.</p> <p>The land is already in possession with Mirzapur Thermal Energy (UP) Private Limited except 31.38 Ha Govt Land.</p> <p>(31.38 Ha land transfer and mutation is under progress at Revenue Dept, Vindhyachal Division, District Mirzapur Order No. 19957/2022 dated; 10.10.2024).</p> <p>The Power Project is acquired along with land and infrastructure from Welspun Group in August'2019.</p> <p>Forest land Outside the Project boundary is 8.3581 Ha which includes water pipeline (5.8162 Ha) and approach road (2.5419 Ha). Forest proposal is under progress vide proposal no. FP/UP/THE/14236/2015 which is already disclosed with ToR Application.</p>
3.	<p><b>Forest land and Wildlife</b></p> <ul style="list-style-type: none"> <li>o Allegation of concealment of forest land within project and ancillary components (rail lines, pipeline, road).</li> <li>o Project area surrounded by several Reserved Forests; involvement of forest land not declared in Form-I or EIA.</li> <li>o Wildlife presence, including Schedule I species (e.g., Sloth Bear, Chinkara), was not properly assessed in the EIA.</li> <li>o No proper biodiversity study conducted before EIA finalization; assessment conducted later, post-</li> </ul>	<p><b>Forest Land:</b></p> <ul style="list-style-type: none"> <li>- No forest land is involved within Project /Plant Area. NOC regarding non-involvement of forest land has been issued by Forest Office Mirzapur vide letter no. 4229/Mirzapur/15 dated 30.05.2025.</li> <li>- However, Forest land Outside the Project boundary is 8.3581 Ha which includes water pipeline (5.8162 Ha) and approach road (2.5419 Ha). Forest proposal is under progress vide proposal no. FP/UP/THE/14236/2015.</li> <li>- The List of Reserved Forest/ Protected Forest within the study</li> </ul>

Sl. No.	Key Issues Addressed in the Judgment dated 21.12.2016	Compliance Status for 2x800 MW De-novo Application for Environment Clearance																																																																								
	public hearing.	<p>area is as below:</p> <table border="1" data-bbox="836 297 1410 1010"> <thead> <tr> <th>S. No.</th> <th>Particulars</th> <th>Distance (km)</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td colspan="4"><b>RF/PF</b></td> </tr> <tr> <td>1</td> <td>Mirzapur RF</td> <td>Adjoining</td> <td>SE</td> </tr> <tr> <td>2</td> <td>Danti RF</td> <td>Adjoining</td> <td>N</td> </tr> <tr> <td>3</td> <td>R.F. (Lodhpur)</td> <td>4.0</td> <td>NE</td> </tr> <tr> <td>4</td> <td>Patehra RF</td> <td>5.6</td> <td>SW</td> </tr> <tr> <td>5</td> <td>Sarson R.F.</td> <td>5.6</td> <td>SE</td> </tr> <tr> <td>6</td> <td>Dhanuhaw Pahar</td> <td>5.8</td> <td>ESE</td> </tr> <tr> <td>7</td> <td>Chacdlewakhurd R.F.</td> <td>6.8</td> <td>NE</td> </tr> <tr> <td>8</td> <td>Danti R.F.</td> <td>6.9</td> <td>NW</td> </tr> <tr> <td>9</td> <td>Karaunda R.F.</td> <td>6.9</td> <td>WSW</td> </tr> <tr> <td>10</td> <td>Malua R.F.</td> <td>7.5</td> <td>SW</td> </tr> <tr> <td>11</td> <td>Purainiyan R.F.</td> <td>7.0</td> <td>SE</td> </tr> <tr> <td>12</td> <td>Golhanpur R.F.</td> <td>7.0</td> <td>E</td> </tr> <tr> <td>13</td> <td>R.F. (Atraura)</td> <td>8.1</td> <td>N</td> </tr> <tr> <td>14</td> <td>Matihani R.F.</td> <td>9.0</td> <td>ESE</td> </tr> <tr> <td>15</td> <td>Patehar R.F.</td> <td>9.2</td> <td>WSW</td> </tr> <tr> <td>16</td> <td>Barkachhar R.F.</td> <td>9.8</td> <td>NW</td> </tr> </tbody> </table> <p><b>Wildlife:</b></p> <ul style="list-style-type: none"> <li>- The proposed project will not affect any Wildlife corridor. Letter in this regard obtained from DFO Mirzapur Vide letter no. 4227/Mirzapur/15 dated 30.05.2025.</li> <li>- List of Schedule-1 species found in study area (22 nos.) has been provided by DFO Mirzapur vide letter no. 4226/Mirzapur/15 dated 30.05.2025.</li> <li>- A detailed study on Biodiversity (Ecological) Assessment and Wildlife Conservation Plan has been conducted by Dept. of Environment, Indian Institute of Social Welfare and Business Management, University of Calcutta.</li> </ul>	S. No.	Particulars	Distance (km)	Direction	<b>RF/PF</b>				1	Mirzapur RF	Adjoining	SE	2	Danti RF	Adjoining	N	3	R.F. (Lodhpur)	4.0	NE	4	Patehra RF	5.6	SW	5	Sarson R.F.	5.6	SE	6	Dhanuhaw Pahar	5.8	ESE	7	Chacdlewakhurd R.F.	6.8	NE	8	Danti R.F.	6.9	NW	9	Karaunda R.F.	6.9	WSW	10	Malua R.F.	7.5	SW	11	Purainiyan R.F.	7.0	SE	12	Golhanpur R.F.	7.0	E	13	R.F. (Atraura)	8.1	N	14	Matihani R.F.	9.0	ESE	15	Patehar R.F.	9.2	WSW	16	Barkachhar R.F.	9.8	NW
S. No.	Particulars	Distance (km)	Direction																																																																							
<b>RF/PF</b>																																																																										
1	Mirzapur RF	Adjoining	SE																																																																							
2	Danti RF	Adjoining	N																																																																							
3	R.F. (Lodhpur)	4.0	NE																																																																							
4	Patehra RF	5.6	SW																																																																							
5	Sarson R.F.	5.6	SE																																																																							
6	Dhanuhaw Pahar	5.8	ESE																																																																							
7	Chacdlewakhurd R.F.	6.8	NE																																																																							
8	Danti R.F.	6.9	NW																																																																							
9	Karaunda R.F.	6.9	WSW																																																																							
10	Malua R.F.	7.5	SW																																																																							
11	Purainiyan R.F.	7.0	SE																																																																							
12	Golhanpur R.F.	7.0	E																																																																							
13	R.F. (Atraura)	8.1	N																																																																							
14	Matihani R.F.	9.0	ESE																																																																							
15	Patehar R.F.	9.2	WSW																																																																							
16	Barkachhar R.F.	9.8	NW																																																																							
4.	<p><b>Deficiencies in Public Consultation Process:</b></p> <ul style="list-style-type: none"> <li>o Inadequate publicity and <b>restricted public participation</b> in the public hearing.</li> <li>o Allegations of political and police influence, <b>intimidation</b>, and <b>non-availability</b> of EIA documents electronically.</li> <li>o <b>Non-consideration</b> of objections and</li> </ul>	<p>The Public Hearing for the project is duly conducted by the Regional office, Uttar Pradesh Pollution Control Board (UPPCB), Sonbhadra &amp; Mirzapur as per the EIA Notification 2006 and subsequent amendments on 11.04.2025 at near Upper Primary School, Madihan Market, Madihan Tehsil, Mirzapur. The advertisements/notice regarding the Public Hearing were published in one National and Regional publications,</p> <ol style="list-style-type: none"> <li>1. The Indian Express, Lucknow Edition</li> </ol>																																																																								

Sl. No.	Key Issues Addressed in the Judgment dated 21.12.2016	Compliance Status for 2x800 MW De-novo Application for Environment Clearance
	<p>representations submitted by affected persons including Banaras Hindu University.</p>	<p>dated 07.03.2025</p> <p>2. Amar Ujala, Varanasi, Mirzapur Edition dated 07.03.2025</p> <p>A copy of Draft EIA-EMP report with executive summary in English &amp; Hindi was made available at the following offices:</p> <ul style="list-style-type: none"> <li>- MoEFCC, IRO Office Lucknow.</li> <li>- UPPCB, HO, Lucknow</li> <li>- UPPCB, RO</li> <li>- District Collectorate, Mirzapur</li> <li>- District Industries Centre, Mirzapur.</li> <li>- District Panchayat Office, Mirzapur.</li> <li>- Janpad Panchayat, Mirzapur.</li> <li>- Gram Panchayat, Dadhiram.</li> </ul> <p>Proper Announcement/ Munadi was conducted in nearby villages prior to Public Hearing (10.04.2025).</p> <p>The Action plan has been duly prepared to address the needs highlighted by the Public during the Public Hearing. A budget of Rs. 46.50 crore is earmarked for Socio EMP (CER) activities.</p>
5.	<p>Violation of Siting Criteria &amp; MoEF Guidelines:</p> <ul style="list-style-type: none"> <li>o Ignored criteria: distance from forests, habitations, water bodies, and ecological sensitivity zones.</li> <li>o Guidelines require forest and prime agricultural land to be avoided for power plants.</li> </ul>	<p>The EIA Report has been prepared considering all sensitive features/ receptors within the study area and mitigation measures have been included in the Additional Study reports and budget allocation has been kept in EMP.</p> <p>The land was already provided by the local administration for setting up Thermal Power Plant in 2012.</p>
6.	<p>Environmental and Ecological Impacts Ignored:</p> <ul style="list-style-type: none"> <li>o No proper assessment of water drawal impact on Upper Khajuri Reservoir, used for drinking, irrigation, and wildlife.</li> <li>o Impacts of coal transportation, ash disposal, and construction on ecology and human health not assessed.</li> </ul>	<p>Water Drawl from Upper Khajuri Dam:</p> <p>A detailed study on Water Source Sustainability is conducted and prepared by Dept. of Environment, Indian Institute of Social Welfare and Business Management, University of Calcutta.</p> <p>The conclusion of the study report is reproduced as under:</p> <p><i>“In view of the total water requirement of 28 MCM/year for proposed thermal power plant unit and for the sustainability of the water source in the coming future, took on the study of Upper Khajuri dam water levels and water availability in the Upper Khajuri dam at the tapping point for the past 10 years for all the possible scenarios such as scanty rainfall months and lowest reservoir levels. Water availability in the Upper Khajuri dam has also been confirmed by the data provided by UPWRD, Mirzapur District and along with this efficacy and efficiency of the existing intake</i></p>

Sl. No.	Key Issues Addressed in the Judgment dated 21.12.2016	Compliance Status for 2x800 MW De-novo Application for Environment Clearance
		<p>structure, pump house details and the pipeline used to deliver the raw water from the intake structure to the plant have also been studied by IISWBM. From all these studies and analysis of data via graphs and official government sources, it is found that water storage in the Upper Khajuri dam is always present in adequate amount and the level in the dam at the tapping point has always been above the dead storage level. Therefore, we can say that an adequate amount of raw water is available in the Upper Khajuri dam for all the possible scenarios. Moreover, the raw water can be easily pumped in the near future as per the provisions of adding pumps in accordance with the requirements of the intake structure as discussed above. Impact due to water withdrawal is also nil as even after maximum utilization of water from the Upper Khajuri dam by different sectors, the government of Uttar Pradesh will be still left with 2.44 MCM of water per year as a whole and 95.885 MCM of water per year if we go months as shown in Table 9.3 which can also be utilized for downstream ecology sustainability.</p> <p><b>Looking at the overall project scenario, it has been noticed that the project in totality considered environmentally safe.”</b></p> <ul style="list-style-type: none"> <li>• Transportation of Coal will be through Rail with the guidelines of Coal India Limited.</li> <li>• Efforts will be made for 100% utilization of ash as per Fly Ash Notification, 31<sup>st</sup> December’2021 and its amendments.</li> <li>• An MoU has been signed with ACC Cement Limited and Ambuja Cement Limited for utilization of fly ash.</li> </ul>
7.	<p>Failure to Conduct Site Visit by EAC:</p> <ul style="list-style-type: none"> <li>o Though EAC earlier decided to conduct a site inspection, it relied solely on reports by State officials.</li> <li>o Lack of ground verification questions the objectivity of the appraisal process.</li> </ul>	<p>A Site visit/ inspection by the IRO office, MoEFCC, Lucknow on dated 25.02.2025 and the Status report along with site photographs were submitted to the MoEFCC vide letter dated 28.02.2025.</p>
8.	<p>Non-fulfillment of Procedural Requirements of EIA Notification, 2006:</p> <ul style="list-style-type: none"> <li>o Incomplete or non-compliant scoping, improper baseline data, and procedural violations during appraisal.</li> <li>o Tribunal emphasized that any concealment or misleading</li> </ul>	<p>The entire procedure in the current proposal has been adhered in full compliance with the EIA Notification, 2006 and its subsequent amendments. No information has been concealed at any stage, and all relevant data has been transparently presented.</p> <p>The EIA-EMP report contains complete details as per statutory requirements.</p>

Sl. No.	Key Issues Addressed in the Judgment dated 21.12.2016	Compliance Status for 2x800 MW De-novo Application for Environment Clearance
	information at any stage-scoping, public consultation, or appraisal-vitiates the EC process.	
9.	<p>Conclusion by the Tribunal</p> <ul style="list-style-type: none"> <li>o The NGT set aside the Environment Clearance dated 21.04.2014 granted to Welspun Energy (U.P.) Pvt. Ltd.</li> <li>o It directed that the project be appraised de novo, Le., a fresh appraisal following due process.</li> <li>o The judgment re-emphasized strict compliance with environmental safeguards, public participation, and precautionary principles under Section 20 of the NGT Act, 2010.</li> </ul>	<p>Complied.</p> <p>Mirzapur TPP has duly addressed all the observations of Hon'ble NGT. The proposal has changed from 2x660 MW to 2x800 MW and EC expired, a new reference (De Novo) has been initiated.</p>

**B. Summary of Show Cause Notices – Nil**

S. No	Issuing authority	Date	Reasons for the issuance of SCN	Status of reply submission	Present status
1	Not Applicable.				

**C. Summary of violation**

Any violation case pertaining to the project on following:	No.
i. The Environment Protection Act, 1986	
ii. Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980.	
iii. The Wildlife (Protection) Act, 1972	

**28.4.18:** Name of the EIA consultant: M/s Gaurang Environmental Solutions Pvt. Ltd. Certificate No. NABET/EIA/2326/RA 0338 Valid up to: 07.12.2026].

**28.4.19:** Public representations: Ministry is in receipt of public representation from different stakeholders regarding the instant project consideration. The issues stated in the representation and reply of the project proponent is furnished as below:

**A) Representation from NGO**

Sl. NO	Written representations/Issues	Response from Mirzapur TPP
-	In June 2024, the present proponent applied for a fresh EC. However, without awaiting its grant, they commenced large-scale illegal construction at the site. These activities included clearing and removing vegetation from forest land, extensive earthwork, land levelling, erection of boundary walls, construction of rooms, electric poles, etc. and construction of an unauthorised approach road through	<p><b>The contents of Para are not factual.</b></p> <p>No construction activity has been undertaken at site in violation of EIA Notification. No project related activity has been undertaken at the project site except the activity as per MoEF&amp;CC OM dated 29.03.2022.</p> <p>We hereby clarify that a temporary boundary wall was already constructed by previous company during the validity period of Environmental Clearance (EC) and Consent to</p>

Sl. NO	Written representations/Issues	Response from Mirzapur TPP
	reserved forests. The project presently holds no valid EC, Forest Clearance. The Consent to Establish/Operate is also not valid given the change in project capacity from 1320 MW to 1600 MW.	Establish (CTE). No Construction activity related to Thermal power plant has been undertaken till date. Temporary repairing, painting and maintenance of existing plant boundary using precast wall segments and installed temporary GI sheets in certain areas solely to prevent encroachment on project land has been done.
1.	The MOEFCC And EAC Cannot Grant 'Ex-Post Facto' Environmental Clearance to This Project.	The contents of the para are not applicable, since no activity in violation of EIA notification has been undertaken.
A	Complaint to MoEFCC (28 June 2024) 1. A <i>suo motu</i> case initiated by the NGT's Principal Bench based on a news article in <i>Hindustan Times</i> dated 03.07.2024. [OA 883 of 2024] 2. A contempt petition filed by the original petitioner in relation to the NGT's judgment dated 21 December 2016. [EA 29 of 2024]	NGT hearing held on 18.08.2025, and Judgement order is awaited.
B	UPPCB Site Inspection Report (25 November 2025) The Uttar Pradesh Pollution Control Board (UPPCB) inspection recorded: <i>"During field visit at above concerned site, construction of pre-cast boundary wall and levelling work of ground was found under progress"</i> . The UPPCB subsequently issued a notice to the proponent for carrying out establishment work without a valid Consent to Establish (CTE) on 30th November 2025.	The response to the same has already been submitted to UPPCB vide letter dated 25.02.2025. The content of the letter has already been detailed as above.
C	Continued construction Despite Pending NGT cases.	As already clarified, no construction activities have been undertaken except for those permitted in MoEFCC Notification dated 29.03.2022.  NGT hearing held on 18.08.2025, and Judgement order is awaited.
D	MoEFCC Regional Office Inspection Report (25 February 2025):- a) Boundary wall has been constructed all around the project using precast boundary pillars/walls and by using MS profile sheets (in undulated patches), 7 to 10 feet in height. b) Main gate installed using MS pipe/rods c) One security room constructed close to the main gate d) One abandoned well found during the inspection e) A rainwater storage pond with 30,000	We hereby clarify that a temporary boundary wall was already constructed by previous company during the validity period of Environmental Clearance (EC) and Consent to Establish (CTE). No Construction activity related to Thermal power plant has been undertaken till date.  Temporary repairing, painting and maintenance of existing plant boundary using precast wall segments and installed temporary GI sheets in certain areas solely to prevent encroachment on project land has been done.

Sl. NO	Written representations/Issues	Response from Mirzapur TPP
	<p>m<sup>3</sup> (equal to 3 Crore Liters) capacity has been constructed in the southwest direction of the site</p> <p>f) Several MS portable site cabins fitted with Split Air Conditioners</p> <p>g) One MS portable toilet available on site.</p> <p>h) Availability of industrial cables with wooden/plastic drums, and other materials</p> <p>i) Digging work for cable laying observed in some patches</p> <p>j) Readymade electricity poles with wires seen in working condition and leading to a nearby village.</p> <p>k) High tension wires also passed through project land.</p>	<p>The project was acquired from Welspun Group in August 2019 with Land along with available infrastructure.</p> <p>There are few existing transmission lines passing through the project site, which have already been shown in the layout plan.</p>
<b>2. Violation Of Van Adhiniyam 1980 By the Project Proponent</b>		
A	<p>Involvement of forest inside and outside of Project Site.</p> <p>If the proposed project is established at this location, all major ancillary components — including the railway line for coal transportation, water pipeline, transmission lines, and approach road — would necessarily pass through forest land. This would require the project proponent to obtain Forest Clearance (FC) for each component before grant of EC and commencing any construction. This material fact was deliberately concealed when applying for fresh EC in 2024, with the clear intention of evading FC under the Van Adhiniyam 1980 and creating a <i>fait accompli</i>.</p>	<p>8.3581 Ha. of forest land (<b>Outside the project area</b>) is proposed for laying of water pipeline (5.8162 Ha.) and for approach road (2.5419 Ha.) for which forest clearance application was submitted vide proposal number FP/UP/THE/14236/2015, which is already under progress and stage I clearance is awaited. The same was submitted to MoEFCC in all the proposals and the same has also been stipulated in ToR letter issued by MoEFCC vide letter dated 29.07.2024.</p>
	<p>The land earmarked for the main thermal power plant lies within the Marihan Forest Range of the Mirzapur Forest Division, forming part of a contiguous forest landscape and a proposed Sloth Bear Conservation Reserve.</p>	<p>No forest land is involved within the project/plant site.</p> <p>There is no notification published for the proposed project area on Sloth Bear Conservation Reserve. We will adhere to all the Notifications/ Recommendation from the MoEFCC/ State Forest/SPCB.</p> <p>The boundary wall of TPP has already been constructed and all mitigations measures are proposed to be implemented for prevention of Impact on Ecology.</p>
	<p>The Survey of India toposheet submitted by the proponent as part of the EC application — available on the Parivesh portal also clearly indicates forested areas within the site.</p>	<p>No forest land is involved within the project/plant area. NOC regarding non-involvement of forest land has been issued by Forest office, Mirzapur vide letter no.- 4229/Mirzapur/15 dated 30.05.2025 as well Khasra details of the Project area has also been verified through revenue department (Tehsildar).</p>

Sl. NO	Written representations/Issues	Response from Mirzapur TPP
B	Violation Of Van Adhiniyam 1980 as observed by the Undersigned and MoEFCC Regional Office:- I. Illegal Use of Forest Road for Heavy Vehicle Transport and Encroachment on Forest Land. II. Suppression of FC Requirement for Railway Corridor and Transmission Line. III. Doubtful Conduct of Range Officer and Divisional Forest Officer, Mirzapur.	The Road is not in use by the Project proponent except regular patrolling/daily commute for site security purpose.  8.3581 Ha. of forest land ( <b>Outside the project area</b> ) for water pipeline (5.8162 Ha.) and approach road (2.5419 Ha.) application was submitted vide proposal number FP/UP/THE/14236/2015, which is already under progress and stage I clearance is awaited.
3	<b>EIA Report Not Available in Public Domain, Inadequate Public Consultation</b> A. Non-Availability of EIA Report.	Public hearing was conducted by UPPCB as per provision of EIA notification 2006 and its subsequent amendments. Copy of Draft EIA report along with executive summary in English & Hindi was submitted to following: - 1. MoEFCC, IRO Office Lucknow. 2. Member Secretary, UPPCB 3. Regional Office, UPPCB 4. Gram Panchayat, Dadhiram. 5. District Industries Centre, Mirzapur. 6. District Panchayat Office, Mirzapur. 7. DM, Mirzapur. 8. Janpad Panchayat, Mirzapur. Newspaper advertisement was published by UPPCB in Major Daily Viz. The Indian Express and Amar Ujala on 07.03.2025. Public announcement (Munaadi) was also done in nearby villages to apprise the public for the public hearing.
	Draft EIA Report has not been made available on the MoEFCC website or the Parivesh Portal. The same was not there even prior to the Public Hearing, despite a formal representation being submitted on the day of the hearing. The Final EIA Report was accessible on the Parivesh Portal only after the undersigned filed an RTI application with MoEFCC on 31 July 2025, upon discovering that the project was scheduled for consideration for grant of EC by the EAC on 12 August 2025.	We have complied with all the directions by UPPCB and local administration. There is no provision of uploading Draft EIA report on the MoEFCC website or the Parivesh Portal as per the Appendix IV Para 2.3 and 2.4 of EIA notification. All the due procedure as laid in the EIA notification, Appendix IV has been adhered to by UPPCB. The final EIA was uploaded online on PARIVESH Portal which is accessible.
	<b>B. Irregularities in Public Hearing</b>	Public hearing was conducted by UPPCB as per provision of EIA notification 2006 and its subsequent amendments. Copy of Draft EIA report along with executive summary in English & Hindi was submitted to following: - 1. MoEFCC, IRO Office Lucknow. 2. Member Secretary, UPPCB 3. Regional Office, UPPCB 4. Gram Panchayat, Dadhiram. 5. District Industries Centre, Mirzapur.

Sl. NO	Written representations/Issues	Response from Mirzapur TPP
		<p>6. District Panchayat Office, Mirzapur. 7. DM, Mirzapur. 8. Janpad Panchayat, Mirzapur.</p> <p>Newspaper advertisement was published by UPPCB in Major daily viz. The Indian Express and Amar Ujala on 07.03.2025. Public announcement (Munaadi) was also done in nearby villages to apprise the public for the public hearing.</p>
	The Public Hearing was conducted in the compound of a school in <i>Marihan</i> , far from the proposed site in village Dadri Khurd. The two locations fall in different assembly constituencies—Marihan and Majhawan, respectively	The Public Hearing venue was decided by DM, Mirzapur and UPPCB, RO Sonbhadra keeping in view the most suitable/approachable and accessible location for public. The venue is about 4.3 km from project site and the location of well informed by the means of Newspaper advertisement and public announcements done before public hearing date (more than 30 days). The public hearing was conducted by ADM and RO, UPPCB in line with the provisions of EIA Notification, 2006 and subsequent amendments.
4	Alternate Project Site Shall Be Explored Due To Significant Presence of Forests and Wildlife.	The proposal has changed from 2x660 MW to 2x800 MW and EC expired, a new reference ( <i>De Novo</i> ) is being made through this application for grant of EC.
5	Discrepancies On the Parivesh Portal, Affecting Transparency and Accessibility Of Critical Environmental Information:- A. Two parallel proposal numbers creating confusion. B. Inconsistencies with date of uploads.	Proposal No. IA/UP/THE/467671/2024 for obtaining ToR (Granted) and Proposal No. IA/UP/THE/542333/2025 is for EC application. All requisite documents were uploaded in respect of application.

## B) Representations

Sl.No.	Written representations	Point-wise Clarification/ Reply
1.	<p><b>E-mail received on 11.04.2025</b></p> <p>1. Lack of information: The affected villagers were not given any prior information. Village Dadri Khurd and the surrounding villages fall in the forest and hilly area under Mirzapur Forest Division. Newspapers do not reach here and neither did anyone make any effort to give us any information at the village level.</p>	<p>Public hearing was conducted by UPPCB as per provision of EIA notification 2006 and its subsequent amendments. Copy of Draft EIA report along with executive summary in English &amp; Hindi was submitted to following: -</p> <ol style="list-style-type: none"> <li>1. MoEFCC, IRO Office Lucknow.</li> <li>2. Member Secretary, UPPCB</li> <li>3. Regional Office, UPPCB</li> <li>4. Gram Panchayat, Dadhiram.</li> <li>5. District Industries Centre, Mirzapur.</li> <li>6. District Panchayat Office, Mirzapur.</li> <li>7. DM, Mirzapur.</li> <li>8. Janpad Panchayat, Mirzapur.</li> </ol> <p>Newspaper advertisement was published by UPPCB in two newspaper publications (National &amp; Vernacular) viz. The Indian Express and Amar</p>

Sl.No.	Written representations	Point-wise Clarification/ Reply
		Ujala on 07.03.2025. Public announcement (Munaadi) was also done in nearby villages to apprise the public for the public hearing.
	2. Public hearing was held far away: This power plant is proposed in village Dadri Khurd which is in Tehsil 'Sadar' and Assembly Constituency 'Majhawan', which have a different MLA. Whereas the public hearing was organised in Tehsil 'Madihan' and Assembly Constituency 'Madihan', which are geographically and administratively different from the project site. The residents of village Dadri Khurd are directly affected by this project and hence it was necessary that this public hearing be organised in village Dadri Khurd or any nearby village so that we villagers could express our views on the environmental impact of this project. But this did not happen.	The Public Hearing venue was decided by DM, Mirzapur and UPPCB, RO Sonbhadra keeping in view the most suitable/approachable and accessible location for public/people. The venue is about 4.3 km from project site and the location was well informed by the means of Newspaper advertisement and public announcements done before public hearing date (more than 30 days). Public Hearing was conducted by UPPCB, RO Sonbhadra in Chairmanship of Additional District Magistrate (ADM) Mirzapur on 11.04.2025 as per the provision of EIA notification 2006 and its subsequent amendments.
	3. Termination in short time: When we got information about the public hearing on the morning of 11 April 2025, we hurriedly reached the public hearing venue at around 12 noon but by the time we reached the public hearing venue, we came to know that the public hearing had been ended in just half an hour and the company and administrative officials had left. But the signature campaign and tea and snacks arrangements were going on there while no person from the company was present there from whom we could get information about the project and tell our problems formally.	The Public Hearing commenced from 11:00 am by ADM & RO, UPPCB and was concluded by ADM and RO, UPPCB after public consensus in line with the provisions of EIA Notification, 2006.
	4. Absence of real affected people and crowd of outsiders: We also found out that the public hearing was led by Madihan MLA Ramashankar Patel who was sitting in the middle of the stage with government officials. Most of the people present at the place where the public hearing was held were outsiders who were brought by Madihan MLA in buses, even though this project site does not fall under his jurisdiction. These people were neither informed about the environmental impact of this project nor were they given any information related to this project, they were called only to mark their presence. At the same time, the people who are actually affected by this project, and live in Dadri Khurd and its nearby villages were not given any information about this public hearing. It is also a matter of investigation that who were the people who gathered	Public Hearing was conducted by UPPCB, RO Sonbhadra in Chairmanship of ADM Mirzapur on 11.04.2025 at Village Marihaan located at about 4.3 km from project site.  Newspaper advertisements were published by UPPCB in Major daily viz. The Indian Express and Amar Ujala on 07.03.2025.  Public announcement (Munaadi) was also done in nearby villages to apprise the public for the public hearing as per the provision of EIA notification 2006 and its subsequent amendments.

Sl.No.	Written representations	Point-wise Clarification/ Reply
	there that day and for what purpose they were brought there.	
	<p>5. Lack of Draft EIA Report: The Draft EIA report was neither made available on the public portal nor provided on demand.</p> <p>I also tried to lodge a complaint in this regard at the District Officer Mirzapur office, but neither our complaint was heard there nor the application was accepted. I also sent a complaint to Uttar Pradesh Pollution Control Board and other related departments through email, but did not receive any satisfactory reply.</p>	<p>Copy of Draft EIA-EMP report along with executive summary in English &amp; Hindi was made available at the following places: -</p> <ol style="list-style-type: none"> <li>1. MoEFCC, IRO Office Lucknow.</li> <li>2. Member Secretary, UPPCB</li> <li>3. Regional Office, UPPCB</li> <li>4. Gram Panchayat, Dadhiram.</li> <li>5. District Industries Centre, Mirzapur.</li> <li>6. District Panchayat Office, Mirzapur.</li> <li>7. DM, Mirzapur.</li> <li>8. Janpad Panchayat, Mirzapur.</li> </ol>
2	<b>E-mail received on 11.04.2025</b>	
	1. The Environmental Impact Assessment (Draft EIA) report has not been made public till now, whereas it is mandatory to publish it and make it available for public viewing before the environmental public hearing.	Public hearing was conducted by UPPCB as per provision of EIA notification 2006 and its subsequent amendments. Copy of Draft EIA report along with executive summary in English & Hindi was submitted to following: -
	2. This report was not made available on the Uttar Pradesh Pollution Control Board, Ministry of Forest and Environment or any public portal till 11th April 2025, 11:00 am.	<ol style="list-style-type: none"> <li>1. MoEFCC, IRO Office Lucknow.</li> <li>2. Member Secretary, UPPCB</li> <li>3. Regional Office, UPPCB</li> <li>4. Gram Panchayat, Dadhiram.</li> <li>5. District Industries Centre, Mirzapur.</li> <li>6. District Panchayat Office, Mirzapur.</li> <li>7. DM, Mirzapur.</li> <li>8. Janpad Panchayat, Mirzapur.</li> </ol>
	3. Neither the information was published in local newspapers, nor was any publicity done at the village level, which raises questions on the transparency of the public hearing process.	
	4. When we went to meet the concerned officials, we were stopped from meeting them. This gives rise to the suspicion that the officials themselves are working against transparency.	Newspaper advertisement was published by UPPCB in Major Daily viz. The Indian Express and Amar Ujala on 07.03.2025. Public announcement (Munaadi) was also done in nearby villages to apprise the public for the public hearing.
	5. Persons who are directly or indirectly connected with the project were invited as chief guests in the public hearing, thereby affecting impartiality.	
	6. This area is extremely sensitive from the environmental and biodiversity point of view, and the proposed project is likely to have serious effects on the local geo-ecology, water resources, forest land and rural life.	The proposal has changed from 2x660 MW to 2x800 MW and EC expired, a new reference ( <b>De Novo</b> ) is being made through this application for grant of EC  Proposed project is based on advanced Ultra Super Critical Technology, which is more environment friendly and will be equipped with Highly efficient pollution control equipment's such as Electro-Static Precipitator (ESP), SCR, SOFA Dust Extraction and Suppression systems, STP, ETP etc. TPP shall be based on Zero Liquid Discharge (ZLD). Environment Impact Study along with Biodiversity Assessment study through Indian Institute of Social Welfare and Business

Sl.No.	Written representations	Point-wise Clarification/ Reply
		Management, University of Calcutta. <ul style="list-style-type: none"> <li>No forest land is involved in Project /Plant Area. NOC regarding non-involvement of forest land has been issued by Forest Office Mirzapur vide letter no. 4229/Mirzapur/15 dated 30.05.2025.</li> </ul> All mitigations measures are proposed to be implemented for prevention of Impact on ecology, water resources, forest land and rural life.
	7. Earlier also, in the case of Welspun Energy Power Project, Mirzapur, violation of environmental rules had come to light, as a result of which the said project was cancelled by the National Green Tribunal (NGT).	As per NGT dispose order, all recommendations have been addressed and complied.
3	Newspaper Cuttings: <ol style="list-style-type: none"> <li>Paper cutting – प्रयागराज, गुरुवार, 17.04.2025</li> <li>अचूक संघर्ष, वाराणसी 18 अप्रैल से 24 अप्रैल 2025</li> <li>राष्ट्रीय हिन्दी दैनिक, रणतूर्य, 16.04.2025</li> <li>Newspaper cutting heading as: <ol style="list-style-type: none"> <li>अदानी के थर्मल पावर प्लांट का विरोध</li> <li>1600 मेगावाट थर्मल पावर प्लांट को लेकर विरोध तेज</li> <li>जनसुनवाई को प्रभावित लोगो ने सुनियोजित करार देते हुए जिलाधिकारियों से की शिकायत</li> <li>पर्यावरण संकट: थर्मल पावर प्लांट पर विरोध का साया</li> </ol> </li> </ol>	The newspaper cuttings referenced in the emails are <b>not from nationally recognized publications</b> and therefore lack credibility. Furthermore, the claims made in these cuttings are <b>entirely baseless and misleading</b> .  We reaffirm that the <b>public hearing was duly conducted by the Uttar Pradesh Pollution Control Board (UPPCB)</b> chaired by the <b>ADM, Mirzapur</b> , as per the prescribed procedures and guidelines.

The above representations have been deliberated by the EAC along with Sh R K Singh, RO Mirzapur, UPPCB. During the meeting, it was informed by the representative of UPPCB that due process as per the EIA Notification, 2006 has been followed for the public hearing held on 11/04/2025.

#### 28.4.20: Written submissions

The written submission made by the proponent during the meeting is furnished as below:

S.No	Additional Information Sought	Pointwise Reply/ Clarification
1	Compliance Status of the key issues Addressed in the NGT Order dated 21.12.2016.	The Compliance Status of key Issues Addressed in the NGT Order dated 21.12.2016 is furnished at para no. 28.4.17.
2	Point wise response to Written representations received through MoEFCC mail to be submitted.	The point wise response towards Written representations received from MoEFCC by Email is furnished at para no. 28.4.19.
3	Justification regarding categorization of TPP in terms of MoEFCC Notification dated 11/07/2025.	Mirzapur Thermal Power Plant is located about <b>19 KM</b> distance from the Mirzapur Town/City (DM office). The nearest

S.No	Additional Information Sought	Pointwise Reply/ Clarification
		CPA/SPA is Varanasi, distance is about <b>45.46 Km</b> as per the DSS portal, therefore Mirzapur TPP falls under the " <b>Category C</b> " as per MoEFCC Notification dated 11.07.2025.
4	The present status of Stage-I Forest Clearance to be provided.	8.3581 Ha of Forest Land is <b>Outside the Plant</b> Boundary for which Forest Proposal Application was filed in 2015 vide proposal no. FP/UP/THE/14236/2015. Stage-I approval is awaited and expected by 30 <sup>th</sup> September 2025.
5	The GLC modelling has to be revisited.	The revised GLC Modelling report is furnished as above.

### Observations and deliberation of the EAC

**28.4.21:** The Committee observed and noted the following:

- i. Instant proposal is for seeking Environmental Clearance for setting up of 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) by M/s Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL) located at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh
- ii. The Project Site for instant proposal was earlier accorded EC by MoEF&CC on 21.08.2014 and CTE was obtained from UPPCB. The Hon'ble National Green Tribunal vide its judgement dated 21.12.2016 in the matter Appeal No 79 of 2014 titled as Debadityo Sinha vs. Mirzapur Energy (UP) Pvt. Ltd. & Others quashed the EC dated 21.08.2014 and the project could not be implemented further and the validity of the EC got lapsed. Meanwhile, the project was acquired by Mirzapur Thermal Energy (UP) Private Ltd., a subsidiary of Adani Power Limited (APL) and submitted a fresh proposal for grant of EC by de-novo under the provisions of the EIA Notification, 2006.
- iii. The EAC also took into consideration the drone survey of the project site and KML file on the Google Earth presented by the project proponent along with DSS of the project site on PARIVESH portal.
- iv. There are no national parks, wildlife sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. within 10 km distance from the project site as ascertained from DSS.
- v. The project site is not located within the Critically Polluted Area (CPA) / Severally Polluted Area (SPA) as per CEPI assessment 2018 of CPCB.
- vi. As per the categorization of CPCB, the proposed project do not fall within any CPA nor in any non-attainment cities as per MoEF &CC notification G.S.R. 465(E) dated 11/07/2025. Hence, it is classified as Category 'C' project with respect to FGD installation.
- vii. ToR was granted vide letter dated 29.07.2024.
- viii. Total land of 365.19 ha is required for the project. The land is already in possession

with Mirzapur Thermal Energy (UP) Private Limited except 31.38 Ha Govt Land. For 31.38 Ha land transfer and mutation is under progress at Revenue Dept, Vindhyachal Division, District Mirzapur Order No. 19957/2022 dated 10.10.2024.

- ix. In addition to the 365.19 Ha, there is a Forest land Outside the Project boundary is 8.3581 Ha which includes water pipeline (5.8162 Ha) and approach road (2.5419 Ha). Forest proposal is under progress vide proposal no. FP/UP/THE/14236/2015. The said approach road connects the project site with SH-5. Hence, the 8.3581 Ha of forest land is considered as a material component of the project as observed in the judgement dated 21/12/2016 of Hon'ble NGT in Appeal No 79 of 2014. Stage – I FC for 8.3581 ha is yet to be obtained by the project proponent.
- x. It was apprised by the Member Secretary that instant proposal involves 8.3581 Ha of forest land for which requisite Stage I FC under the provisions of Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980 is yet to be obtained. Further apprised that as per OM dated 09/09/2011, after the EAC has recommended the project for environmental clearance, it would be processed on file for obtaining decision of the Competent Authority for grant of environmental clearance. In the cases where the Competent Authority has approved the grant of environmental clearance, the proponent will be informed of the same and a time limit of 12 months will be given to submit the requisite Stage – I forestry clearance. On receipt of the same, formal EC letter will be issued by the Ministry.
- xi. Total 22 Schedule I Species found in the buffer zone during field survey and secondary sources. Wildlife and conservation plan for schedule I species prepared and submitted for approval.
- xii. Total fresh water requirement is 76800 KLD. Approval for drawing 98630 KLD of water for all 2 units from River Ganga has been obtained from WRD Uttar Pradesh vide letter dated 09/10/2011. The water will be transported to the plant site through pipeline.
- xiii. The power requirement for the proposed project is estimated as 7.5 MW during Construction Phase and will be obtained from nearby UP Electricity Board Sub-station
- xiv. 275 m high Chimney (Twin flue) is proposed and proponent will abide by and adhere to all the Notifications/ Directives issued by the MoEFCC from time to time regarding the TPP.
- xv. Zero Liquid Discharge system will be adopted.
- xvi. Transportation of coal will be done 100% by rail. No road transportation is involved.
- xvii. The proposed Greenbelt will be developed in 121.13 ha area which is about ~33.16 % of the total project area of 365.19 ha with total sapling of 302825 nos. A 5m to 50 meter wide greenbelt, consisting of at least 3 tiers around plant boundary will be developed as greenbelt and green cover as per CPCB guidelines. Local and native species will be planted with a density of 2500 trees per hectare. Total number of 302825 saplings will be planted and nurtured in 121.13 ha in 5 years. The Capital Budget of 11.8 Crores and recurring budget is 2.0 Crores is earmarked for Greenbelt development. The Ash will be collected in dry form in silos for further utilization/transportation through rail wagons / closed trucks to adjacent Cement Plants. 100% Ash will be utilized as per Ash Notification dated 31/12/2021.
- xviii. Ash pond is proposed in an area of 49.37 Ha for ash disposal.

- xix. Public hearing for the project was held on 11/04/2025. The Committee looked in to the videography of the public hearing proceedings, deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory. The committee advised the PP to implement the PH action plan in a time bound manner.
- xx. The capital cost of the proposed project is Rs. 18300 Crores and the capital cost for environmental protection measures is proposed as Rs.3012.39 Crores (Excluding cost towards addressal of Public Consultation issues). The annual recurring cost towards the environmental protection measures is proposed as Rs.32.12 Crores (Excluding cost towards addressal of Public Consultation issues). The employment generation from the proposed project (Operational Phase) is Permanent: 250, Contractual: 2600.
- xxi. The Committee deliberated on the baseline data and incremental GLC due to the proposed project. The committee noted that the proponent is providing Electrostatic Precipitator (ESP), Low Nox Burner, SOFA technology and Dust Extraction & Suppression System to control the emission of Particulate matter and NOx and also stack with a height of 275 m will be provided to control & regulate the air emission from the proposed project.
- xxii. Committee deliberated on the action plan of Hydrogeology study; Bio-diversity/aquatic ecology study and Risk assessment study and found it satisfactory.
- xxiii. The committee noted that with respect to water pollution control, domestic wastewater will be treated in Sewage treatment plant and treated sewage water shall be reused. Effluent will be treated in ETP. There will be no effluent discharge from the premises, hence the ZLD will be maintained. A state-of-the-art roof top rain water harvesting system will be provided to collect the run -off for ground water recharging.
- xxiv. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components.
- xxv. There are two court cases pending before the Hon'ble NGT and the EAC asked the proponent to comply with the directives of the Hon'ble NGT.
- xxvi. The Committee deliberated on the observations of Hon'ble NGT made in the Judgement dated 21/12/2016 in Appeal No 79 of 2014 titled as Debadityo Sinha vs. Mirzapur Energy (UP) Pvt. Ltd. & Others along with the compliance made by the proponent in this regard.
- xxvii. The Committee deliberated on the public representations received for the project as well the reply furnished by the proponent.
- xxviii. The EAC also deliberated on the written submission of the project proponent and found it satisfactory.
- xxix. The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

**Recommendations of the Committee:**

**28.4.22:** In view of the foregoing and after detailed deliberations, the committee **recommended** the instant proposal for grant of Environment Clearance under the provisions of EIA Notification, 2006 **subject to uploading of written submission** on PARIVESH Portal and stipulation of the following specific conditions and general conditions based on project specific requirements:

**A. Specific conditions****[A] Environmental Management**

- 1) Project proponent shall submit the Stage – I Forest Clearance for diversion of forestland of 8.3581 ha involved in the project for non-forestry activity prior to grant of Environment Clearance.
- 2) The project proponent shall abide by all orders and judicial pronouncements, made from time to time by the Hon'ble National Green Tribunal in Original Application No. 883/2024 and Execution Application no-29/2024 in appeal no.79/2014.
- 3) Project proponent shall ensure that 100% utilization of ash generated from the project in accordance with the ash utilization notification dated 31/12/2021 and its subsequent amendment. Area for the proposed ash dyke shall not exceed 49.7 ha. as committed.
- 4) Project proponent shall establish 4 Continuous Ambient Air Quality Monitoring Stations (CAAQMS) at suitable locations in and around project site in consultation with UPPCB within one year from the date of grant of EC.
- 5) Project proponent shall comply with the recommendations made in the biodiversity assessment report and Hydrogeology report in a time bound manner. Compliance status in this regard shall be submitted to the Regional Office of MoEF&CC along with the six monthly compliance report.
- 6) The water requirement for project is estimated as 76800 KLD and the same shall be met from Ganga River. The specific water consumption for unit 1 & 2 shall be less than 3.0 m<sup>3</sup>/MWhr.
- 7) The entire coal requirement for 2 units of TPP (2x800 MW) shall be transported by rail network only and no road transportation is permitted.
- 8) Project proponent shall store harvested rainwater in the project boundary and utilize the same for plantation, recharging water in the pond and domestic utilization in colonies. A record shall be maintained of water collected through rainwater and its supply system. PP shall get the water audit done every year to optimize the water requirement.
- 9) Project proponent shall implement the protective measure proposed in EMP in a time-bound manner. The budget earmarked for the same is Rs. 3012.39 crores and should be kept in separate accounts and audited annually. The implementation status along with the amount spent with documentary proof shall be submitted to the concerned Regional Office for the activities carried out during the previous year.
- 10) Project proponent shall assess the carbon footprint of the project and develop carbon sink/carbon sequestration resources using modern technologies. The implementation report shall be submitted to the concerned Regional Office of the MoEF&CC.
- 11) Project proponent shall ensure that diesel operated vehicles will be switched over to E-Vehicles/CNG/LNG vehicles in a time bound manner, replace the passenger vehicles to E-vehicle/CNG vehicles in phased manner. Further, for local movement of officials, Contract of Vehicles deployment shall be awarded to Project affected people and all efforts for adopting heavy E-vehicles/CNG/LNG vehicles like Bulkers for ash transportation for short distance subject to availability of such E-vehicle and adequate

charging infrastructure in the surrounding area shall be provided. PP shall submit the action taken report to concerned RO with amount spent, photographs (before & after), number of such non diesel vehicles deployed etc. in six monthly compliance report.

- 12) The Project Proponent shall provide stack of 275 meters height and shall abide by the provisions of the notification number G.S.R 465 (E) dated 11/07/2025 related to FGD.
- 13) Project proponent shall ensure that pipelines carrying the fly ash and effluent shall be inspected regularly for any leakages.
- 14) Effluent of 1080 KLD will be treated through Effluent Treatment Plant. As committed by the Project proponent, Zero liquid discharge shall be adopted for the existing and the proposed plant. No wastewater will be discharged outside the project site.
- 15) PP shall implement the concurrent plantation plan in a time bound manner. Total of 121.3 ha area (33% of total area of 365.19 ha) will be developed as greenbelt. A 5 m - 50 m wide greenbelt, consisting of at least 3 tiers around plant boundary will be developed as greenbelt and green cover as per CPCB guidelines within 3 years. PP should annually submit the audited statement of expenditure along with proof of activities viz. photographs (before & after with geolocation date & time), details of expert agency engaged, details of species planted, number of species planted, survival rate, density of plantation etc. to the Regional Office of MoEF&CC and on PARIVESH Portal as the case may be for the activities carried out during previous year.
- 16) Project proponent shall carry out community plantation with incentive scheme by distributing 50,000 saplings of native and fruit bearing plants per year for a period of five years. Further, PP shall provide basic facilities to the nearby schools such as drinking water, sanitation facilities (sanitary napkin vending machines) and shall also develop green belt around the nearby schools. Further, PP shall organize quarterly awareness programs for school students to educate them on the significance and preservation of trees.
- 17) Wildlife conservation plan as approved by the competent authority shall be implemented. Additional, budget shall be added in the plan, in case additional measures suggested by state wildlife department. The final Wildlife conservation plan duly approved by the CWLW shall be submitted to RO, MoEF&CC within a time frame of three months from the date of grant of EC and the budget approved by the concerned authority shall be deposited in a government account.
- 18) Project proponent shall install LED display of air quality (Continuous AAQ monitoring) and stack emission (Continuous emission monitoring) at prominent locations preferably outside the plant's main entrance for public viewing and in administrative complex and maintenance of devices shall be done regularly.
- 19) Project proponent shall carry out Water Sprinkling on roads inside the plant area/ administrative/ residential areas and outside the plant area at least for 2 KM on a regular basis to control the air pollution. A logbook shall be maintained for the activity and be in six-monthly compliance report.
- 20) PP shall deploy vacuum based vehicle for everyday cleaning of the road in and around plant site at least for 5 KM. A 3 tier plantation on both side of roads shall be done with native and fruit bearing species.
- 21) Environment Audit of plant shall be done annually and report shall be submitted to Regional office of the Ministry.
- 22) A detailed action plan regarding leachate handling shall be prepared and implemented in consultation with SPCB and the same shall be submitted to the Regional Office of the Ministry. Leachate shall be treated and reused. No treated leachate shall be discharged in any circumstances. Characteristics of Leachate and the treated leachate

shall be monitored once in quarter and records shall be maintained.

- 23) Oil and grease recovered from the treatment plant should be disposed only through authorized recyclers.
- 24) Monitoring of surface water quality and Ground Water quality shall also be regularly conducted in and around the project site and records to be maintained. Further, monitoring points shall be located between the plant and drainage in the direction of flow of ground water and records maintained. Monitoring for heavy metals in ground water shall also be undertaken and results/findings submitted along with half yearly monitoring report. The monitored data shall be submitted regularly on PARIVESH portal as part of Half Yearly compliance report
- 25) For the DG sets, emission limits and the stack height shall be in conformity with the extant regulations and the CPCB guidelines. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.
- 26) PP shall ensure that all types of plastic waste generated from the plant shall be stored separately in isolated area and disposed of strictly adhering to the Plastic Waste Management Rules 2016 (as amended). In pursuant to the Ministry's OM dated 18/07/2022. PP shall also create awareness among the people working in the project area as well as in its surrounding area on the ban on Single Use Plastic (SUP) in order to ensure compliance of Ministry's Notification published by the Ministry on 12/08/2021. A report along with photograph on the measures taken shall also be included in the six monthly compliance report submitted by PP.
- 27) PP is advised to implement the '*Ek Ped Maa Ke Naam*' Campaign which was launched on 5th June 2024 on the occasion of the World Environment Day to increase the forest cover across the Country. This plantation drive is other than Green belt development. The action in this regard shall be submitted concerned RO in six monthly report.

#### **[B] Socio-economic**

1. A vision document comprising prospective plan for implementation of various CER activities, plantation programme outside the project cover area, rejuvenation and conservation of water bodies within 5 km radius of the project cover area shall be prepared and submitted to the Regional Office of the Ministry within 6 months. Implementation status of the same shall be reported to the Regional office in 6 monthly compliance report.
2. Epidemiological Study among population within 5 km radius of project cover area shall be carried out on regular interval (Once in two year) through independent agency. Necessary measures shall be taken as per findings of study in consultation with district administration. Action taken report shall be submitted to the Regional Office of the Ministry.
3. The budget proposed for PH is Rs. 46.50 Crores. The budget proposed shall be kept in a separate account and audited annually. Project proponent shall implement the action plan to address the issues raised during public hearing within a time frame of 5 years from the date of grant of EC. In addition to this, PP shall strengthen the existing Primary Health Center (PHC) & Community Health Center (CHC) in the study area for better public health as committed. Compliance status in this regard shall be submitted along with the six monthly compliance to the concerned Regional Office of MoEF&CC.
4. The establishment of a robust public grievance redressal mechanism to address concerns and complaints from local communities regarding the power plant's

operations, environmental impacts, or social issues shall be developed. A Senior Officer shall review the functioning of the mechanism twice in a month.

### [C] Miscellaneous

1. An Environmental Cell headed by the Environment Manager with postgraduate qualification in environmental science/environmental engineering, shall be created. It shall be ensured that the Head of the Cell shall directly report to the Head of the Plant who would be accountable for implementation of environmental regulations and social impact improvement/mitigation measures.
2. Consent for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
3. All necessary clearance from the concerned Authority, as may be applicable should be obtained prior to commencement of project or activity.

### B. General conditions

#### A. Statutory compliance:

1. Emission Standards for Thermal Power Plants as per Ministry's Notification S.O. 3305 (E) dated 7.12.2015, G.S.R.593 (E) dated 28.6.2018 and as amended from time to time shall be complied.
2. Part C of Schedule II of Municipal Solid Wastes Rules, 2016 dated 08.04.2016 as amended from time to time shall be complied for power plants based on Municipal Solid Waste.
3. MoEF&CC Notifications on Water Consumption vide Notification No. S.O. 3305 (E) dated 07.12.2015 read with G.S.R 593 (E) dated 28.6.2018 as amended from time to time shall be complied.
4. The recommendation from Standing Committee of NBWL under the Wildlife (Protection) Act, 1972 should be obtained, if applicable.
5. No Objection Certificate from Ministry of Civil Aviation be obtained for installation of requisite chimney height and its siting criteria for height clearance.

#### B. Ash content/ mode of transportation of coal:

1. MoEF&CC Notification issued vide S.O. 1561 (E) dated 21.05.2020 and as amended from time to time shall be complied which inter-alia include use of coal by Thermal Power Plants, without stipulations as regards ash content or distance, shall be permitted subject to compliance of conditions prescribed under (1) Setting Up Technology Solution for emission norms, (2) Management of Ash Ponds and (3) Transportation.

#### D. Air quality monitoring and Management:

1. Project proponent shall abide by the provisions of the notification number G.S.R 465(E) dated 11/07/2025 related to FGD.
2. Low NO<sub>x</sub> Burners with Over Fire Air (OFA) system shall be installed to achieve NO<sub>x</sub> emission standard of 100 mg/Nm<sup>3</sup>.

3. High efficiency Electrostatic Precipitators (ESPs) shall be installed in each unit to ensure that particulate matter (PM) emission to meet the stipulated standards of 30 mg/Nm<sup>3</sup>.
4. Stack with a height of 275 meters shall be provided with continuous online monitoring instruments for SO<sub>2</sub>, Nox and Particulate Matter as per extant rules.
5. Exit velocity of flue gases shall not be less than 20-25 m/s. Mercury emissions from stack shall also be monitored periodically.
6. Continuous Ambient Air Quality monitoring system shall be set up to monitor common/criteria pollutants from the flue gases such as PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub>, NO<sub>x</sub> within the plant area at four locations. The monitoring of other locations (at least three locations outside the plant area covering upwind and downwind directions at an angle of 120° each) shall be carried out manually.
7. Adequate dust extraction/suppression system shall be installed in coal handling, ash handling areas and material transfer points to control fugitive emissions.
8. Appropriate Air Pollution Control measures (Des/DSs) be provided at all the dust generating sources including sufficient water sprinkling arrangements at various locations viz., roads, excavation sites, crusher plants, transfer points, loading and unloading areas, etc.

**E. Noise pollution and its control measures:**

1. The Ambient Noise levels shall meet the standards prescribed as per the Noise Pollution (Regulation and Control) Rules, 2000.
2. Persons exposed to high noise generating equipment shall use Personal Protective Equipment (PPE) like earplugs/ear muffs, etc.
3. Periodical medical examination on hearing loss shall be carried out for all the workers and maintain audiometric record and for treatment of any hearing loss including rotating to non-noisy/less noisy areas.

**E. Human Health Environment:**

1. Bi-annual Health check-up of all the workers is to be conducted. The Occupational health study shall take into account of chronic exposure to noise which may lead to adverse effects like increase in heart rate and blood pressure, hypertension and peripheral vasoconstriction and thus increased peripheral vascular resistance. Similarly, the study shall also assess the health impacts due to air polluting agents.
2. Impact of operation of power plant on agricultural crops, large water bodies (as applicable) once in two years by engaging an institute of repute. The study shall also include impact due to heavy metals associated with emission from power plant.

**F. Water quality monitoring and Management:**

1. Induced/Natural draft closed cycle wet cooling system including cooling towers shall be set up with minimum Cycles of Concentration (COC) of 5.0 or above for power plants using fresh water to achieve specific water consumption of 3.0 m<sup>3</sup>/MWhr.
2. In case of the water withdrawal from river, a minimum flow 15% of the average flow of 120 consecutive leanest days should be maintained for environmental flow whichever is higher, to be released during the lean season after water withdrawal for proposed power plant.

3. Records pertaining to measurements of daily water withdrawal and river flows (obtained from Irrigation Department/Water Resources Department) immediately upstream and downstream of withdrawal site shall be maintained.
4. Regular (at least once in six months) monitoring of groundwater quality in and around the ash pond area including presence of heavy metals (Hg, Cr, As, Pb, etc.) shall be carried out as per CPCB guidelines. Surface water quality monitoring shall be undertaken for major surface water bodies as per the EMP. The data so obtained should be compared with the baseline data so as to ensure that the groundwater and surface water quality is not adversely impacted due to the project & its activities.
5. The treated effluents emanating from the different processes such as DM plant, boiler blow down, ash pond/dyke, sewage, etc. conforming to the prescribed standards shall be re-circulated and reused. Sludge/ rejects will be disposed in accordance with the Hazardous Waste Management Rules.
6. Hot water dispensed from the condenser should be adequately cooled to ensure the temperature of the released surface water is not more than 5 degrees Celsius above the temperature of the intake water.
7. Wastewater generation of 1080 KLD from various sources (viz. cooling tower blowdown, boiler blow down, wastewater from ash handling, etc) shall be treated to meet the standards of pH: 6.5-8.5; Total Suspended Solids: 100 mg/l; Oil & Grease: 20 mg/l; Copper: 1 mg/l; Iron:1 mg/l; Free Chlorine: 0.5; Zinc: 1.0 mg/l; Total Chromium: 0.2 mg/l; Phosphate: 5.0 mg/l.
8. Sewage generation of 8 KLD will be treated by setting up Sewage Treatment plant to maintain the treated sewage characteristics of pH: 6.5-9.0; Bio-Chemical Oxygen Demand (BOD): 30 mg/l; Total Suspended Solids: 100 mg/l; Fecal Coliforms (Most Probable Number).
9. Action plan by the TPPs located within 50 km of a municipality or any Urban Local Body (ULB) to use the treated sewage water produced by the municipality/Urban Local Body(ULB) to reduce fresh water consumption

#### **G. Risk Mitigation and Disaster Management:**

1. Adequate safety measures and environmental safeguards shall be provided in the plant area to control spontaneous fires in coal yard, especially during dry and humid season.
2. Storage facilities for auxiliary liquid fuel such as LDO and HFO/LSHS shall be made as per the extant rules in the plant area in accordance with the directives of Petroleum & Explosives Safety Organisation (PESO). Sulphur Content in the liquid fuel should not exceed 0.5%.
3. Ergonomic working conditions with First Aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.
4. Safety management plan based on Risk Assessment shall be prepared to limit the risk exposure to the workers within the plant boundary.
5. Regular mock drills for on-site emergency management plan and Integrated Emergency Response System shall be developed for all kind of possible disaster situations.

#### **H. Green belt and Biodiversity conservation:**

1. Green belt shall be developed in an area of 33% of the total plant area with indigenous native tree species in accordance with CPCB guidelines.

2. In-situ/ex-situ Conservation Plan for the conservation of flora and fauna should be prepared and implemented.

#### **I. Waste management:**

1. Solid waste management should be planned in accordance with extant Solid Waste Management Rules, 2016.
2. Toxicity Characteristic Leachate Procedure (TCLP) test shall be conducted for any substance, potential of leaching heavy metals into the surrounding areas as well as into the groundwater.
3. Ash pond shall be lined with impervious liner as per the soil conditions. Adequate dam/dyke safety measures shall also be implemented to protect the ash dyke from getting breached. Planting shall be done all along the bank of ash pond.
4. Fly ash shall be collected in dry form and ash generated shall be used in phased manner as per provisions of the Notification on Ash Utilization issued by the Ministry S.O. 5481 dated 31.12.2021, S.O.6169 (E) dated 30.12.2021, S.O.05 (E) dated 01.01.2024 and amendment thereto.
5. Unutilized ash if any shall be disposed off in the ash pond in the form of High Concentration Slurry method.

#### **J. Monitoring of compliance:**

1. Environmental Audit of the project be taken up by the third party for preparation of Environmental Statement as per Form-V & Conditions stipulated in the EC and report be submitted to the Ministry.
2. Resettlement & Rehabilitation Plan as per the extant rules of Govt. of India and respective State Govt. shall be followed, if applicable.
3. Energy Conservation Plan to be implemented as envisaged in the EIA / EMP report. Renewable Energy Purchase Obligation as set by MoP/State Government shall be met either by establishing renewable energy power plant (such as solar, wind, etc.) or by purchasing Renewable Energy Certificates.
4. Energy and Water Audit shall be conducted at least once in two years and recommendations arising out of the Report should be followed. A report in this regard shall be submitted to Ministry's Regional Office.
5. The project proponent shall (Post-EC Monitoring):
  - a. Send a copy of environmental clearance letter to the heads of Local Bodies, Panchayat, Municipal bodies and relevant offices of the Government;
  - b. Upload the clearance letter on the web site of the company as a part of information to the general public.
  - c. Inform the public through advertisement within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment, Forest and Climate Change (MoEF&CC) at <http://parviesh.nic.in>.
  - d. Upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same periodically;

- e. Monitor the criteria pollutants level namely; PM (PM10 & PM2.5 in case of ambient AAQ), SO<sub>2</sub>, Nox (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company;
- f. Submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB;
- g. Submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company;
- h. Inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project and the date of commencement of the land development work.

#### **K. Corporate Environmental Responsibility (CER) activities:**

1. CER activities will be carried out as per Ministry's OM F.No.22- 65/2017- IA.III dated 30<sup>th</sup> September, 2020 and 22-65/2017- IA.III dated 25.02.2021 or as proposed by the PP in reference to Public Hearing or as earmarked in the EIA/EMP report along with the detailed schedule of implementation with appropriate budgeting.

#### **Agenda No 28.5**

**28.5** 3x800 MW Sri Damodaram Sanjeevaiah Thermal Power Project by **M/s Andhra Pradesh Power Development Company Limited** located at Nelaturu Village, Muthukuru Mandal, SPSR Nellore District, Andhra Pradesh – **Amendment in Environment Clearance – regarding.**  
**[Proposal No. IA/AP/THE/542044/2025; F.No. J-13011/20/2007-IA.II(T)]**

**28.5.1:** M/s Andhra Pradesh Power Development Company Limited has made an online application vide proposal no. IA/AP/THE/542044/2025 dated 21/07/2025 and sought for amendment in the existing Environment Clearances (ECs) dated 17/07/2007 & 02/07/2005 regarding utilization of additional ash pond of 100 acres which was already created at the side of existing ash pond of 119 acres (100 acres for pond + 19 acres for bunds) i.e., total of 219 acres ash pond in two lagoons under the provisions of the EIA Notification, 2006.

**28.5.2:** The EAC observed the following:

- i. Project related documents have not been circulated to all the members of EAC by the project proponent.
- ii. The Committee noted that as per the ECs accorded, the proponent was supposed to operate the TPP based on imported coal whereas the proponent is operating the TPP based on the domestic coal.
- iii. It was apprised by the Member Secretary that as per the MoEF&CC O.M. dated 11/11/2020, 06/12/2023 and 07/01/2025 pertaining to change of coal source for



Power

Ref: APL/Mirzapur/MoEFCC/EC/0920/25

Date: 14.08.2025

**To,**  
**The Director – IA, II (T)**  
**Ministry of Environment, Forest, and Climate Change**  
**Government of India, Indira Paryavaran Bhavan,**  
**Vayu Wing, Jor Bagh Road,**  
**New Delhi - 110 003**

**Sub.:** Environment Clearance of Proposed 1600 (2x800) MW Coal Based Ultra Super Critical Mirzapur Thermal Power Plant at Village Dadri Khurd, Tehsil Mirzapur Sadar, District Mirzapur, Uttar Pradesh by Mirzapur Thermal Energy (UP) Private Limited-Reg. **Submission towards Additional Information Sought.**

**Ref.:** 1. **28<sup>th</sup> EAC Meeting (Thermal Projects) held on 12.08.2025**  
 2. Online EC Proposal no: IA/UP/THE/542333/2025  
 3. Terms of Reference (ToR) Vide File No: J-13012/12/2011-IA.II(T) dated 29.07.2025

Dear Sir,

With reference to the above subject, Mirzapur Thermal Energy (UP) Private Limited has proposed 1600 (2x800) MW Coal Based Ultra Super Critical Thermal Power Plant at Village Dadri Khurd, Tehsil Mirzapur Sadar, District Mirzapur, Uttar Pradesh

**The proposal was appraised in the 28<sup>th</sup> EAC meeting (Thermal Power Projects) held on 12.08.2025**

We are herewith submitting the Information/ Clarification as suggested by Hon'ble EAC Members during the meeting.

S.No	Additional Information Sought	Pointwise Reply/ Clarification
1	Compliance Status of the key issues Addressed in the NGT Order dated 21.12.2016.	The Compliance Status of key Issues Addressed in the NGT Order dated 21.12.2016 is enclosed as <b>Annexure I.</b>
2	Point wise response to Written representations received through MoEFCC mail to be submitted.	The point wise response towards Written representations received from MoEFCC by Email is enclosed as <b>Annexure II.</b>
3	Justification regarding categorization of TPP in terms of MoEFCC Notification dated 11/07/2025.	Mirzapur Thermal Power Plant is located about <b>19 KM</b> distance from the Mirzapur Town/City (DM office). The nearest CPA/SPA is Varanasi, distance is about <b>45.46 Km</b> as per the DSS portal, therefore Mirzapur TPP falls under the " <b>Category C</b> " as per MoEFCC Notification dated 11.07.2025. The distance map is enclosed as <b>Annexure III.</b>
4	The present status of Stage-I Forest Clearance to be provided.	8.3581 Ha of Forest Land is <b>Outside the Plant</b> Boundary for which Forest Proposal Application was filed in 2015 vide proposal no.

**Mirzapur Thermal Energy (UP) Pvt. Ltd.**  
 Adani Corporate House  
 Shantigram, S G Highway  
 Ahmedabad 382 421

Tel +91 79 2555 7022  
 Fax +91 79 2555 7177  
 env.power@adani.com  
 www.adani.com Gujarat India

		FP/UP/THE/14236/2015. Stage-I approval is awaited and expected by 30 <sup>th</sup> September 2025.
5	The GLC modelling has to be revisited.	The revised GLC Modelling report is enclosed as <b>Annexure IV.</b>

We humbly request the MoEFCC to kindly consider our submission for the grant of Environment Clearance (EC).

Thanking You,

Yours faithfully

for **Mirzapur Thermal Energy (UP) Private Limited**

**(R N Shukla)**

Head Environment & Forest

**Encl:** As above

# 1149

## Mirzapur Thermal Energy (UP) Private Limited

Sl. No.	Key Issues Addressed in the Judgment dated 21.12.2016	Compliance Status for 2x800 MW De-novo Application for Environment Clearance
1.	<p><b>Change in Project Location and Manipulation of Form-I:</b></p> <ul style="list-style-type: none"> <li>o Originally proposed in Ghazipur, the location was shifted to Mirzapur.</li> <li>o Discrepancies in submission of Form-I (the foundational document for environmental appraisal).</li> <li>o Allegation that the Terms of Reference (ToR) were granted without proper or revised Form-I, undermining the EIA process.</li> <li>o Inconsistencies and procedural lapses in submission and verification of land use data.</li> </ul>	<p>A new reference for Environment Clearance for 1600 (2x800) MW is made through <i>De-novo</i>.</p> <p>Terms of Reference (ToR) is issued by the MoEFCC vide File No: J-13012/12/2011-IA. II (T) dated 29.07.2024.</p> <p>The Project location is at Village Dadri Khurd, Tehsil Mirzapur Sadar, District Mirzapur, Uttar Pradesh.</p> <p>The location of the Project is in accordance with the ToR granted.</p>
2.	<p><b>Land Use Misrepresentation:</b></p> <ul style="list-style-type: none"> <li>o The project site was misrepresented as barren land in Form-I and EIA report.</li> <li>o Records, including revenue documents and WAPCOS reports, show the land was fallow/agricultural/grazing and partially forested, not barren.</li> <li>o Misrepresentation influenced siting approval and violated siting criteria set by MoEF&amp;CC.</li> </ul>	<p><b>The Total Project area is 365.19 Ha.</b></p> <ul style="list-style-type: none"> <li>- <b>Private Land: 333.81 Ha</b></li> <li>- <b>Govt. Land: 31.38 Ha</b></li> </ul> <p>The Status of land as industrial land (Power Project) as per the revenue records of Uttar Pradesh.</p> <p>The land is already in possession with Mirzapur Thermal Energy (UP) Private Limited except 31.38 Ha Govt Land.</p> <p>(31.38 Ha land transfer and mutation is under progress at Revenue Dept, Vindhyachal Division, District Mirzapur Order No. 19957/2022 dated; 10.10.2024).</p> <p>The Power Project is acquired along with land and infrastructure from Welspun Group in August'2019.</p> <p>Forest land Outside the Project boundary is 8.3581 Ha which includes water pipeline (5.8162 Ha) and approach road (2.5419 Ha). Forest proposal is under progress vide proposal no. FP/UP/THE/14236/2015 which is already disclosed with ToR Application.</p>
3.	<p><b>Forest land and Wildlife</b></p> <ul style="list-style-type: none"> <li>o Allegation of concealment of forest land within project and ancillary components (rail lines, pipeline, road).</li> <li>o Project area surrounded by several Reserved Forests; involvement of forest land not declared in Form-I or EIA.</li> <li>o Wildlife presence, including Schedule I species (e.g., Sloth Bear, Chinkara), was not properly assessed in the EIA.</li> </ul>	<p><b>Forest Land:</b></p> <ul style="list-style-type: none"> <li>- No forest land is involved within Project /Plant Area. NOC regarding non-involvement of forest land has been issued by Forest Office Mirzapur vide letter no. 4229/Mirzapur/15 dated 30.05.2025.</li> <li>- However, Forest land Outside the Project boundary is 8.3581</li> </ul>

- o No proper biodiversity study conducted before EIA finalization; assessment conducted later, post-public hearing.

Ha which includes water pipeline (5.8162 Ha) and approach road (2.5419 Ha). Forest proposal is under progress vide proposal no. FP/UP/THE/14236/2015.

- The List of Reserved Forest/ Protected Forest within the study area is as below:

S. No.	Particulars	Distance (km )	Direction
<b>RF/PF</b>			
1	Mirzapur RF	Adjoining	SE
2	Danti RF	Adjoining	N
3	R.F. (Lodhpur)	4.0	NE
4	Patehra RF	5.6	SW
5	Sarson R.F.	5.6	SE
6	Dhanuhaw Pahar	5.8	ESE
7	Chaddlewakhurd R.F.	6.8	NE
8	Danti R.F.	6.9	NW
9	Karaunda R.F.	6.9	WSW
10	Malua R.F.	7.5	SW
11	Purainiyan R.F.	7.0	SE
12	Golhanpur R.F.	7.0	E
13	R.F. (Atraura)	8.1	N
14	Matihani R.F.	9.0	ESE
15	Patehar R.F.	9.2	WSW
16	Barkachhar R.F.	9.8	NW

**Wildlife:**

- The proposed project will not affect any Wildlife corridor. Letter in this regard obtained from DFO Mirzapur Vide letter no. 4227/Mirzapur/15 dated 30.05.2025.
- List of Schedule-1 species found in study area (22 nos.) has been provided by DFO Mirzapur vide letter no. 4226/Mirzapur/15 dated 30.05.2025.
- A detailed study on Biodiversity (Ecological) Assessment and Wildlife Conservation Plan has been conducted by Dept. of

**1151**  
**Mirzapur Thermal Energy (UP) Private Limited**

		Environment, Indian Institute of Social Welfare and Business Management, University of Calcutta.
4.	<p><b>Deficiencies in Public Consultation Process:</b></p> <ul style="list-style-type: none"> <li>o Inadequate publicity and <b>restricted public participation</b> in the public hearing.</li> <li>o Allegations of political and police influence, <b>intimidation</b>, and <b>non-availability</b> of EIA documents electronically.</li> <li>o <b>Non-consideration</b> of objections and representations submitted by affected persons including Banaras Hindu University.</li> </ul>	<p>The Public Hearing for the project is duly conducted by the Regional office, Uttar Pradesh Pollution Control Board (UPPCB), Sonbhadra &amp; Mirzapur as per the EIA Notification 2006 and subsequent amendments on 11.04.2025 at near Upper Primary School, Madihan Market, Madihan Tehsil, Mirzapur.</p> <p>The advertisements/notice regarding the Public Hearing were published in one National and Regional publications,</p> <ol style="list-style-type: none"> <li>1. The Indian Express, Lucknow Edition dated 07.03.2025</li> <li>2. Amar Ujala, Varanasi, Mirzapur Edition dated 07.03.2025</li> </ol> <p>A copy of Draft EIA-EMP report with executive summary in English &amp; Hindi was made available at the following offices:</p> <ul style="list-style-type: none"> <li>- MoEFCC, IRO Office Lucknow.</li> <li>- UPPCB, HO, Lucknow</li> <li>- UPPCB, RO</li> <li>- District Collectorate, Mirzapur</li> <li>- District Industries Centre, Mirzapur.</li> <li>- District Panchayat Office, Mirzapur.</li> <li>- Janpad Panchayat, Mirzapur.</li> <li>- Gram Panchayat, Dadhiram.</li> </ul> <p>Proper Announcement/ Munadi was conducted in nearby villages prior to Public Hearing (10.04.2025).</p> <p>The Action plan has been duly prepared to address the needs highlighted by the Public during the Public Hearing. A budget of Rs. 46.50 crore is earmarked for Socio EMP (CER) activities.</p>
5.	<p>Violation of Siting Criteria &amp; MoEF Guidelines:</p> <ul style="list-style-type: none"> <li>o Ignored criteria: distance from forests, habitations, water bodies, and ecological sensitivity zones.</li> <li>o Guidelines require forest and prime agricultural land to be avoided for power plants.</li> </ul>	<p>The EIA Report has been prepared considering all sensitive features/ receptors within the study area and mitigation measures have been included in the Additional Study reports and budget allocation has been kept in EMP.</p>

		The land was already provided by the local administration for setting up Thermal Power Plant in 2012.
6.	<p>Environmental and Ecological Impacts Ignored:</p> <ul style="list-style-type: none"> <li>o No proper assessment of water drawal impact on Upper Khajuri Reservoir, used for drinking, irrigation, and wildlife.</li> <li>o Impacts of coal transportation, ash disposal, and construction on ecology and human health not assessed.</li> </ul>	<p>Water Drawl from Upper Khajuri Dam:</p> <p>A detailed study on Water Source Sustainability is conducted and prepared by Dept. of Environment, Indian Institute of Social Welfare and Business Management, University of Calcutta.</p> <p>The conclusion of the study report is reproduced as under:</p> <p><i>"In view of the total water requirement of 28 MCM/year for proposed thermal power plant unit and for the sustainability of the water source in the coming future, took on the study of Upper Khajuri dam water levels and water availability in the Upper Khajuri dam at the tapping point for the past 10 years for all the possible scenarios such as scanty rainfall months and lowest reservoir levels. Water availability in the Upper Khajuri dam has also been confirmed by the data provided by UPWRD, Mirzapur District and along with this efficacy and efficiency of the existing intake structure, pump house details and the pipeline used to deliver the raw water from the intake structure to the plant have also been studied by IISWBM. From all these studies and analysis of data via graphs and official government sources, it is found that water storage in the Upper Khajuri dam is always present in adequate amount and the level in the dam at the tapping point has always been above the dead storage level. Therefore, we can say that an adequate amount of raw water is available in the Upper Khajuri dam for all the possible scenarios. Moreover, the raw water can be easily pumped in the near future as per the provisions of adding pumps in accordance with the requirements of the intake structure as discussed above. Impact due to water withdrawal is also nil as even after maximum utilization of water from the Upper Khajuri dam by different sectors, the government of Uttar Pradesh will be still left with 2.44 MCM of water per year as a whole and 95.885 MCM of water per year if we go months as shown in Table 9.3 which can also be utilized for downstream ecology sustainability.</i></p> <p><b>Looking at the overall project scenario, it has been noticed that the project in totality considered environmentally safe."</b></p>

		<ul style="list-style-type: none"> <li>• Transportation of Coal will be through Rail with the guidelines of Coal India Limited.</li> <li>• Efforts will be made for 100% utilization of ash as per Fly Ash Notification, 31<sup>st</sup> December'2021 and its amendments.</li> <li>• An MoU has been signed with ACC Cement Limited and Ambuja Cement Limited for utilization of fly ash.</li> </ul>
7.	<p>Failure to Conduct Site Visit by EAC:</p> <ul style="list-style-type: none"> <li>o Though EAC earlier decided to conduct a site inspection, it relied solely on reports by State officials.</li> <li>o Lack of ground verification questions the objectivity of the appraisal process.</li> </ul>	A Site visit/ inspection by the IRO office, MoEFCC, Lucknow on dated 25.02.2025 and the Status report along with site photographs were submitted to the MoEFCC vide letter dated 28.02.2025.
8.	<p>Non-fulfillment of Procedural Requirements of EIA Notification, 2006:</p> <ul style="list-style-type: none"> <li>o Incomplete or non-compliant scoping, improper baseline data, and procedural violations during appraisal.</li> <li>o Tribunal emphasized that any concealment or misleading information at any stage-scoping. public consultation, or appraisal-vitiates the EC process.</li> </ul>	<p>The entire procedure in the current proposal has been adhered in full compliance with the EIA Notification, 2006 and its subsequent amendments. No information has been concealed at any stage, and all relevant data has been transparently presented.</p> <p>The EIA-EMP report contains complete details as per statutory requirements.</p>
9.	<p>Conclusion by the Tribunal</p> <ul style="list-style-type: none"> <li>o The NGT set aside the Environment Clearance dated 21.04.2014 granted to Welspun Energy (U.P.) Pvt. Ltd.</li> <li>o It directed that the project be appraised de novo, Le., a fresh appraisal following due process.</li> <li>o The judgment re-emphasized strict compliance with environmental safeguards, public participation, and precautionary principles under Section 20 of the NGT Act, 2010.</li> </ul>	

# 1154

## Mirzapur Thermal Energy (UP) Private Limited

### Point wise response to Written representations received through MoEFCC by E-mail

SI.No.	Written representations	Point-wise Clarification/ Reply
1.	<p><b>E-mail received from MOEFCC [Email Send by Mr. Rama Singh, Kripa Shankar Singh and Priyanka Singh (Village Dadri Khurd, Mirzapur) on dated 11.04.205].</b></p> <p>1. Lack of information: The affected villagers were not given any prior information. Village Dadri Khurd and the surrounding villages fall in the forest and hilly area under Mirzapur Forest Division. Newspapers do not reach here and neither did anyone make any effort to give us any information at the village level.</p>	<p>Public hearing was conducted by UPPCB as per provision of EIA notification 2006 and its subsequent amendments. Copy of Draft EIA report along with executive summary in English &amp; Hindi was submitted to following: -</p> <ol style="list-style-type: none"> <li>1. MoEFCC, IRO Office Lucknow.</li> <li>2. Member Secretary, UPPCB</li> <li>3. Regional Office, UPPCB</li> <li>4. Gram Panchayat, Dadhiram.</li> <li>5. District Industries Centre, Mirzapur.</li> <li>6. District Panchayat Office, Mirzapur.</li> <li>7. DM, Mirzapur.</li> <li>8. Janpad Panchayat, Mirzapur.</li> </ol> <p>Newspaper advertisement was published by UPPCB in two newspaper publications (National &amp; Vernacular) viz. The Indian Express and Amar Ujala on 07.03.2025. Public announcement (Munaadi) was also done in nearby villages to apprise the public for the public hearing.</p>
	<p>2. Public hearing was held far away: This power plant is proposed in village Dadri Khurd which is in Tehsil 'Sadar' and Assembly Constituency 'Majhawan', which have a different MLA. Whereas the public hearing was organised in Tehsil 'Madihan' and Assembly Constituency 'Madihan', which are geographically and administratively different from the project site. The residents of village Dadri Khurd are directly affected by this project and hence it was necessary that this public hearing be organised in village Dadri Khurd or any nearby village so that we villagers could express our views on the environmental impact of this project. But this did not happen.</p>	<p>The Public Hearing venue was decided by DM, Mirzapur and UPPCB, RO Sonbhadra keeping in view the most suitable/approachable and accessible location for public/people. The venue is about 4.3 km from project site and the location was well informed by the means of Newspaper advertisement and public announcements done before public hearing date (more than 30 days). Public Hearing was conducted by UPPCB, RO Sonbhadra in Chairmanship of Additional District Magistrate (ADM) Mirzapur on 11.04.2025 as per the provision of EIA notification 2006 and its subsequent amendments.</p>
	<p>3. Termination in short time: When we got information about the public hearing on the morning of 11 April 2025, we hurriedly reached the public hearing venue at around 12 noon but by the time we reached the public hearing venue, we came to know that the public hearing had been ended in just half an</p>	<p>The Public Hearing commenced from 11:00 am by ADM &amp; RO, UPPCB and was concluded by ADM and RO, UPPCB after public consensus in line with the provisions of EIA Notification, 2006.</p>

# 1155

## Mirzapur Thermal Energy (UP) Private Limited

	<p>hour and the company and administrative officials had left. But the signature campaign and tea and snacks arrangements were going on there while no person from the company was present there from whom we could get information about the project and tell our problems formally.</p>	
	<p>4. Absence of real affected people and crowd of outsiders: We also found out that the public hearing was led by Madihan MLA Ramashankar Patel who was sitting in the middle of the stage with government officials. Most of the people present at the place where the public hearing was held were outsiders who were brought by Madihan MLA in buses, even though this project site does not fall under his jurisdiction. These people were neither informed about the environmental impact of this project nor were they given any information related to this project, they were called only to mark their presence. At the same time, the people who are actually affected by this project, and live in Dadri Khurd and its nearby villages were not given any information about this public hearing. It is also a matter of investigation that who were the people who gathered there that day and for what purpose they were brought there.</p>	<p>Public Hearing was conducted by UPPCB, RO Sonbhadra in Chairmanship of ADM Mirzapur on 11.04.2025 at Village Marihaan located at about 4.3 km from project site.</p> <p>Newspaper advertisements were published by UPPCB in Major daily viz. The Indian Express and Amar Ujala on 07.03.2025.</p> <p>Public announcement (Munaadi) was also done in nearby villages to apprise the public for the public hearing as per the provision of EIA notification 2006 and its subsequent amendments.</p>
	<p>5. Lack of Draft EIA Report: The Draft EIA report was neither made available on the public portal nor provided on demand. I also tried to lodge a complaint in this regard at the District Officer Mirzapur office, but neither our complaint was heard there nor the application was accepted. I also sent a complaint to Uttar Pradesh Pollution Control Board and other related departments through email, but did not receive any satisfactory reply.</p>	<p>Copy of Draft EIA-EMP report along with executive summary in English &amp; Hindi was made available at the following places: -</p> <ol style="list-style-type: none"> <li>1. MoEFCC, IRO Office Lucknow.</li> <li>2. Member Secretary, UPPCB</li> <li>3. Regional Office, UPPCB</li> <li>4. Gram Panchayat, Dadhiram.</li> <li>5. District Industries Centre, Mirzapur.</li> <li>6. District Panchayat Office, Mirzapur.</li> <li>7. DM, Mirzapur.</li> <li>8. Janpad Panchayat, Mirzapur.</li> </ol>
2	<p><b>E-mail received from MOEFCC [Email Send by Mr. Raj Bahadur on dated 11.04.205, 16.04.2025 and 18.04.2025.</b></p> <p>1. The Environmental Impact Assessment (Draft EIA) report has not been made public till now, whereas it is mandatory to publish it and make it available for public</p>	<p>Public hearing was conducted by UPPCB as per provision of EIA notification 2006 and its subsequent amendments.</p>


# 1156

## Mirzapur Thermal Energy (UP) Private Limited

<p>viewing before the environmental public hearing.</p> <p>2. This report was not made available on the Uttar Pradesh Pollution Control Board, Ministry of Forest and Environment or any public portal till 11th April 2025, 11:00 am.</p> <p>3. Neither the information was published in local newspapers, nor was any publicity done at the village level, which raises questions on the transparency of the public hearing process.</p> <p>4. When we went to meet the concerned officials, we were stopped from meeting them. This gives rise to the suspicion that the officials themselves are working against transparency.</p> <p>5. Persons who are directly or indirectly connected with the project were invited as chief guests in the public hearing, thereby affecting impartiality.</p>	<p>Copy of Draft EIA report along with executive summary in English &amp; Hindi was submitted to following: -</p> <ol style="list-style-type: none"> <li>1. MoEFCC, IRO Office Lucknow.</li> <li>2. Member Secretary, UPPCB</li> <li>3. Regional Office, UPPCB</li> <li>4. Gram Panchayat, Dadhiram.</li> <li>5. District Industries Centre, Mirzapur.</li> <li>6. District Panchayat Office, Mirzapur.</li> <li>7. DM, Mirzapur.</li> <li>8. Janpad Panchayat, Mirzapur.</li> </ol> <p>Newspaper advertisement was published by UPPCB in Major Daily viz. The Indian Express and Amar Ujala on 07.03.2025.</p> <p>Public announcement (Munaadi) was also done in nearby villages to apprise the public for the public hearing.</p> <p>Munadi (Public Announcement photographs):</p> 
--	--

# 1157

## Mirzapur Thermal Energy (UP) Private Limited

		
	<p>6. This area is extremely sensitive from the environmental and biodiversity point of view, and the proposed project is likely to have serious effects on the local geology, water resources, forest land and rural life.</p>	<p>The proposal has changed from 2x660 MW to 2x800 MW and EC expired, a new reference (<b>De Novo</b>) is being made through this application for grant of EC</p> <p>Proposed project is based on advanced Ultra Super Critical Technology, which is more environment friendly and will be equipped with Highly efficient pollution control equipment's such as Electro-Static Precipitator (ESP), SCR, SOFA Dust Extraction and Suppression systems, STP, ETP etc. TPP shall be based on Zero Liquid Discharge (ZLD).</p> <p>Environment Impact Study along with Biodiversity Assessment study through Indian Institute of Social Welfare and Business Management, University of Calcutta.</p> <ul style="list-style-type: none"> <li>No forest land is involved in Project /Plant Area. NOC regarding non-involvement of forest land has been issued by Forest Office Mirzapur vide letter no. 4229/Mirzapur/15 dated 30.05.2025.</li> </ul> <p>All mitigations measures are proposed to be implemented for prevention of Impact on ecology, water resources, forest land and rural life.</p>
	<p>7. Earlier also, in the case of Welspun Energy Power Project, Mirzapur, violation of environmental rules had come to light, as a result of which the said project was cancelled by the National Green Tribunal (NGT).</p>	<p>As per NGT dispose order, all recommendations have been addressed and complied.</p>
<p>3</p>	<p>Newspaper Cuttings:</p> <ol style="list-style-type: none"> <li>Paper cutting – प्रयागराज, गुरुवार, 17.04.2025</li> <li>अचूक संघर्ष, वाराणसी 18 अप्रैल से 24 अप्रैल 2025</li> <li>राष्ट्रीय हिन्दी दैनिक, रणतूर्य, 16.04.2025</li> <li>Newspaper cutting heading as: (a) अदानी के थर्मल पावर प्लांट का विरोध</li> </ol>	<p>The newspaper cuttings referenced in the emails are <b>not from nationally recognized publications</b> and therefore lack credibility. Furthermore, the claims made in these cuttings are <b>entirely baseless and misleading</b>.</p> <p>We reaffirm that the <b>public hearing was duly conducted by the Uttar Pradesh Pollution Control Board (UPPCB)</b> chaired by the <b>ADM</b>,</p>

# 1158

## Mirzapur Thermal Energy (UP) Private Limited

	<p>(b) 1600 मेगावाट थर्मल पावर प्लांट को लेकर विरोध तेज</p> <p>(c) जनसुनवाई को प्रभावित लोगो ने सुनियोजित करार देते हुए जिलाधिकारियों से की शिकायत</p> <p>(d) पर्यावरण संकट: थर्मल पावर प्लांट पर विरोध का साया</p>	<p><b>Mirzapur</b>, as per the prescribed procedures and guidelines.</p>
--	---	--

## Mirzapur Thermal Energy (UP) Private Limited

Point wise response to Written representations/complaint (by NGO – Debadityo Sinha) received from MoEFCC by E-mail

SI. NO	Written representations/Issues	Response from Mirzapur TPP
-	In June 2024, the present proponent applied for a fresh EC. However, without awaiting its grant, they commenced large-scale illegal construction at the site. These activities included clearing and removing vegetation from forest land, extensive earthwork, land levelling, erection of boundary walls, construction of rooms, electric poles, etc. and construction of an unauthorised approach road through reserved forests. The project presently holds no valid EC, Forest Clearance. The Consent to Establish/Operate is also not valid given the change in project capacity from 1320 MW to 1600 MW.	<p><b>The contents of Para are not factual.</b></p> <p>No construction activity has been undertaken at site in violation of EIA Notification. No project related activity has been undertaken at the project site except the activity as per MoEF&amp;CC OM dated 29.03.2022.</p> <p>We hereby clarify that a temporary boundary wall was already constructed by previous company during the validity period of Environmental Clearance (EC) and Consent to Establish (CTE). No Construction activity related to Thermal power plant has been undertaken till date.</p> <p>Temporary repairing, painting and maintenance of existing plant boundary using precast wall segments and installed temporary GI sheets in certain areas solely to prevent encroachment on project land has been done.</p>
1.	The MOEFCC And EAC Cannot Grant 'Ex-Post Facto' Environmental Clearance to This Project.	The contents of the para are not applicable, since no activity in violation of EIA notification has been undertaken.
A	Complaint to MoEFCC (28 June 2024) 1. A <i>suo motu</i> case initiated by the NGT's Principal Bench based on a news article in <i>Hindustan Times</i> dated 03.07.2024. [OA 883 of 2024] 2. A contempt petition filed by the original petitioner in relation to the NGT's judgment dated 21 December 2016. [EA 29 of 2024]	NGT hearing held on 18.08.2025, and Judgement order is awaited.
B	UPPCB Site Inspection Report (25 November 2025) The Uttar Pradesh Pollution Control Board (UPPCB) inspection recorded: <i>"During field visit at above concerned site, construction of pre-cast boundary wall and levelling work of ground was found under progress".</i> The UPPCB subsequently issued a notice to the proponent for carrying out establishment work without a valid Consent to Establish (CTE) on 30th November 2025.	The response to the same has already been submitted to UPPCB vide letter dated 25.02.2025. The content of the letter has already been detailed as above.
C	Continued construction Despite Pending NGT cases.	As already clarified, no construction activities have been undertaken except for those permitted in MoEFCC Notification dated 29.03.2022.  NGT hearing held on 18.08.2025, and Judgement order is awaited.

# 1160

## Mirzapur Thermal Energy (UP) Private Limited

D	<p>MoEFCC Regional Office Inspection Report (25 February 2025):-</p> <p>a) Boundary wall has been constructed all around the project using precast boundary pillars/walls and by using MS profile sheets (in undulated patches), 7 to 10 feet in height.</p> <p>b) Main gate installed using MS pipe/rods</p> <p>c) One security room constructed close to the main gate</p> <p>d) One abandoned well found during the inspection</p> <p>e) A rainwater storage pond with 30,000 m<sup>3</sup> (equal to 3 Crore Liters) capacity has been constructed in the southwest direction of the site</p> <p>f) Several MS portable site cabins fitted with Split Air Conditioners</p> <p>g) One MS portable toilet available on site.</p> <p>h) Availability of industrial cables with wooden/plastic drums, and other materials</p> <p>i) Digging work for cable laying observed in some patches</p> <p>j) Readymade electricity poles with wires seen in working condition and leading to a nearby village.</p> <p>k) High tension wires also passed through project land.</p>	<p>We hereby clarify that a temporary boundary wall was already constructed by previous company during the validity period of Environmental Clearance (EC) and Consent to Establish (CTE). No Construction activity related to Thermal power plant has been undertaken till date.</p> <p>Temporary repairing, painting and maintenance of existing plant boundary using precast wall segments and installed temporary GI sheets in certain areas solely to prevent encroachment on project land has been done.</p> <p>The project was acquired from Welspun Group in August 2019 with Land along with available infrastructure.</p> <p>There are few existing transmission lines passing through the project site, which have already been shown in the layout plan.</p>
<b>2. Violation Of Van Adhinyam 1980 By the Project Proponent</b>		
A	<p>Involvement of forest inside and outside of Project Site.</p> <p>If the proposed project is established at this location, all major ancillary components — including the railway line for coal transportation, water pipeline, transmission lines, and approach road — would necessarily pass through forest land. This would require the project proponent to obtain Forest Clearance (FC) for each component before grant of EC and commencing any construction. This material fact was deliberately concealed when applying for fresh EC in 2024, with the clear intention of evading FC under the Van Adhinyam 1980 and creating a <i>fait accompli</i>.</p>	<p>8.3581 Ha. of forest land (<b>Outside the project area</b>) is proposed for laying of water pipeline (5.8162 Ha.) and for approach road (2.5419 Ha.) for which forest clearance application was submitted vide proposal number FP/UP/THE/14236/2015, which is already under progress and stage I clearance is awaited. The same was submitted to MoEFCC in all the proposals and the same has also been stipulated in ToR letter issued by MoEFCC vide letter dated 29.07.2024.</p>
	<p>The land earmarked for the main thermal power plant lies within the Marihan Forest Range of the Mirzapur Forest Division, forming part of a contiguous forest landscape and a proposed Sloth Bear Conservation Reserve.</p>	<p>No forest land is involved within the project/ plant site.</p> <p>There is no notification published for the proposed project area on Sloth Bear Conservation Reserve. We will adhere to all the Notifications/ Recommendation from the MoEFCC/ State Forest/SPCB.</p>

# 1161

## Mirzapur Thermal Energy (UP) Private Limited

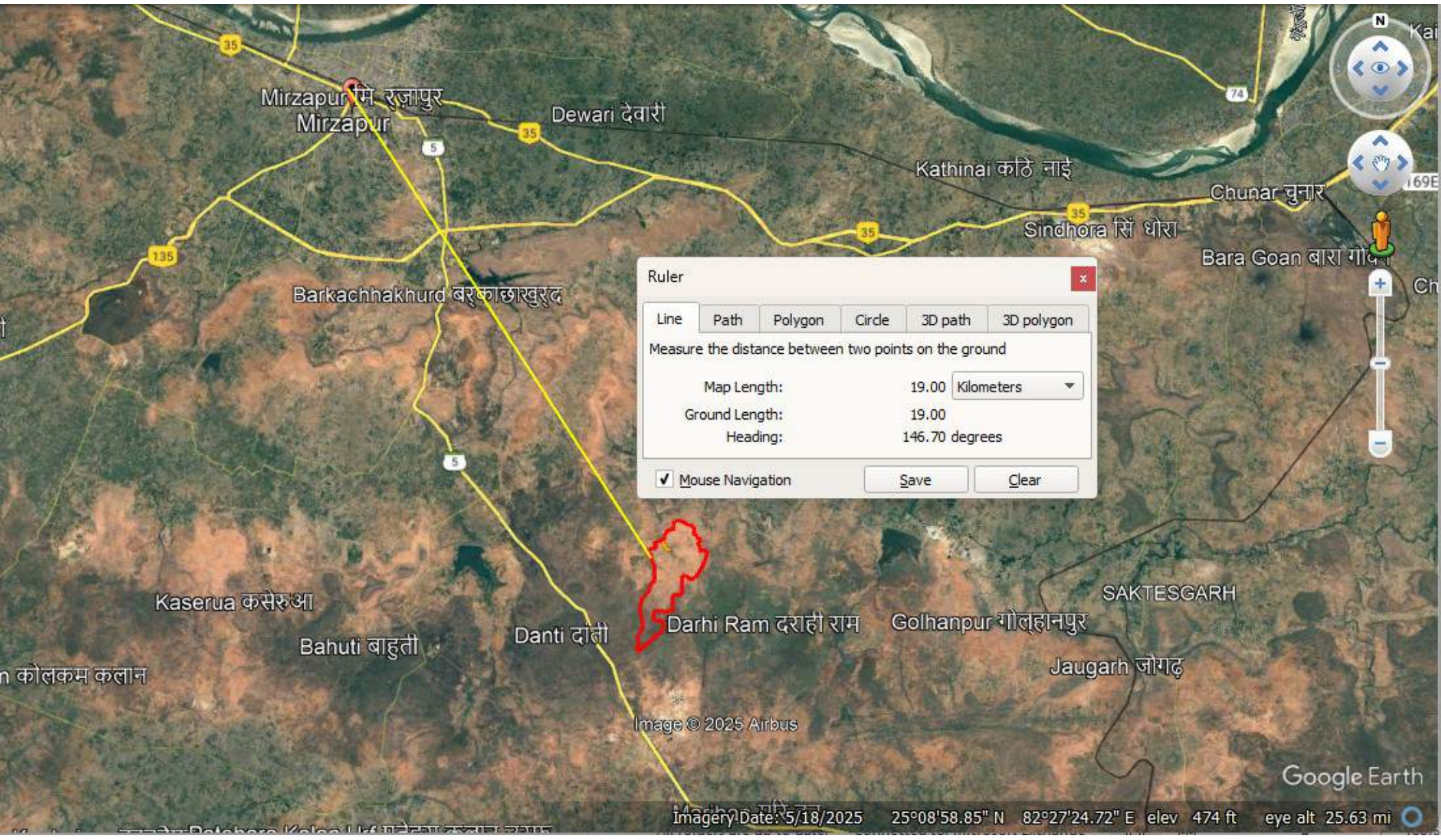
		The boundary wall of TPP has already been constructed and all mitigations measures are proposed to be implemented for prevention of Impact on Ecology.
	The Survey of India toposheet submitted by the proponent as part of the EC application — available on the Parivesh portal also clearly indicates forested areas within the site.	No forest land is involved within the project/ plant area. NOC regarding non-involvement of forest land has been issued by Forest office, Mirzapur vide letter no.- 4229/Mirzapur/15 dated 30.05.2025 as well Khasra details of the Project area has also been verified through revenue department (Tehsildar).
B	Violation Of Van Adhinyam 1980 as observed by the Undersigned and MoEFCC Regional Office:- I. Illegal Use of Forest Road for Heavy Vehicle Transport and Encroachment on Forest Land. II. Suppression of FC Requirement for Railway Corridor and Transmission Line. III. Doubtful Conduct of Range Officer and Divisional Forest Officer, Mirzapur.	The Road is not in use by the Project proponent except regular patrolling/daily commute for site security purpose.  8.3581 Ha. of forest land ( <b>Outside the project area</b> ) for water pipeline (5.8162 Ha.) and approach road (2.5419 Ha.) application was submitted vide proposal number FP/UP/THE/14236/2015, which is already under progress and stage I clearance is awaited.
3	<b>EIA Report Not Available in Public Domain, Inadequate Public Consultation</b> A. <b>Non-Availability of EIA Report.</b>	Public hearing was conducted by UPPCB as per provision of EIA notification 2006 and its subsequent amendments. Copy of Draft EIA report along with executive summary in English & Hindi was submitted to following: - <ol style="list-style-type: none"> <li>1. MoEFCC, IRO Office Lucknow.</li> <li>2. Member Secretary, UPPCB</li> <li>3. Regional Office, UPPCB</li> <li>4. Gram Panchayat, Dadhiram.</li> <li>5. District Industries Centre, Mirzapur.</li> <li>6. District Panchayat Office, Mirzapur.</li> <li>7. DM, Mirzapur.</li> <li>8. Janpad Panchayat, Mirzapur.</li> </ol> Newspaper advertisement was published by UPPCB in Major Daily Viz. The Indian Express and Amar Ujala on 07.03.2025. Public announcement (Munaadi) was also done in nearby villages to apprise the public for the public hearing.
	Draft EIA Report has not been made available on the MoEFCC website or the Parivesh Portal. The same was not there even prior to the Public Hearing, despite a formal representation being submitted on the day of the hearing. The Final EIA Report was accessible on the Parivesh Portal only after the undersigned filed an RTI application with MoEFCC on 31 July 2025, upon discovering that the project was scheduled for consideration for grant of EC by the EAC on 12 August 2025.	We have complied with all the directions by UPPCB and local administration. There is no provision of uploading Draft EIA report on the MoEFCC website or the Parivesh Portal as per the Appendix IV Para 2.3 and 2.4 of EIA notification. All the due procedure as laid in the EIA notification, Appendix IV has been adhered to by UPPCB. The final EIA was uploaded online on PARIVESH Portal which is accessible.

# 1162

## Mirzapur Thermal Energy (UP) Private Limited

	<b>B. Irregularities in Public Hearing</b>	<p>Public hearing was conducted by UPPCB as per provision of EIA notification 2006 and its subsequent amendments.</p> <p>Copy of Draft EIA report along with executive summary in English &amp; Hindi was submitted to following: -</p> <ol style="list-style-type: none"> <li>1. MoEFCC, IRO Office Lucknow.</li> <li>2. Member Secretary, UPPCB</li> <li>3. Regional Office, UPPCB</li> <li>4. Gram Panchayat, Dadhiram.</li> <li>5. District Industries Centre, Mirzapur.</li> <li>6. District Panchayat Office, Mirzapur.</li> <li>7. DM, Mirzapur.</li> <li>8. Janpad Panchayat, Mirzapur.</li> </ol> <p>Newspaper advertisement was published by UPPCB in Major daily viz. The Indian Express and Amar Ujala on 07.03.2025.</p> <p>Public announcement (Munaadi) was also done in nearby villages to apprise the public for the public hearing.</p>
	The Public Hearing was conducted in the compound of a school in <i>Marihan</i> , far from the proposed site in village Dadri Khurd. The two locations fall in different assembly constituencies—Marihan and Majhawan, respectively	<p>The Public Hearing venue was decided by DM, Mirzapur and UPPCB, RO Sonbhadra keeping in view the most suitable/approachable and accessible location for public. The venue is about 4.3 km from project site and the location of well informed by the means of Newspaper advertisement and public announcements done before public hearing date (more than 30 days).</p> <p>The public hearing was conducted by ADM and RO, UPPCB in line with the provisions of EIA Notification, 2006 and subsequent amendments.</p>
4	Alternate Project Site Shall Be Explored Due To Significant Presence of Forests and Wildlife.	The proposal has changed from 2x660 MW to 2x800 MW and EC expired, a new reference ( <i>De Novo</i> ) is being made through this application for grant of EC.
5	Discrepancies On the Parivesh Portal, Affecting Transparency and Accessibility Of Critical Environmental Information:- A. Two parallel proposal numbers creating confusion. B. Inconsistencies with date of uploads.	<p>Proposal No. IA/UP/THE/467671/2024 for obtaining ToR (Granted) and Proposal No. IA/UP/THE/542333/2025 is for EC application.</p> <p>All requisite documents were uploaded in respect of application.</p>

Distance of Mirzapur TPP to Mirzapur City: 19 KM 1163

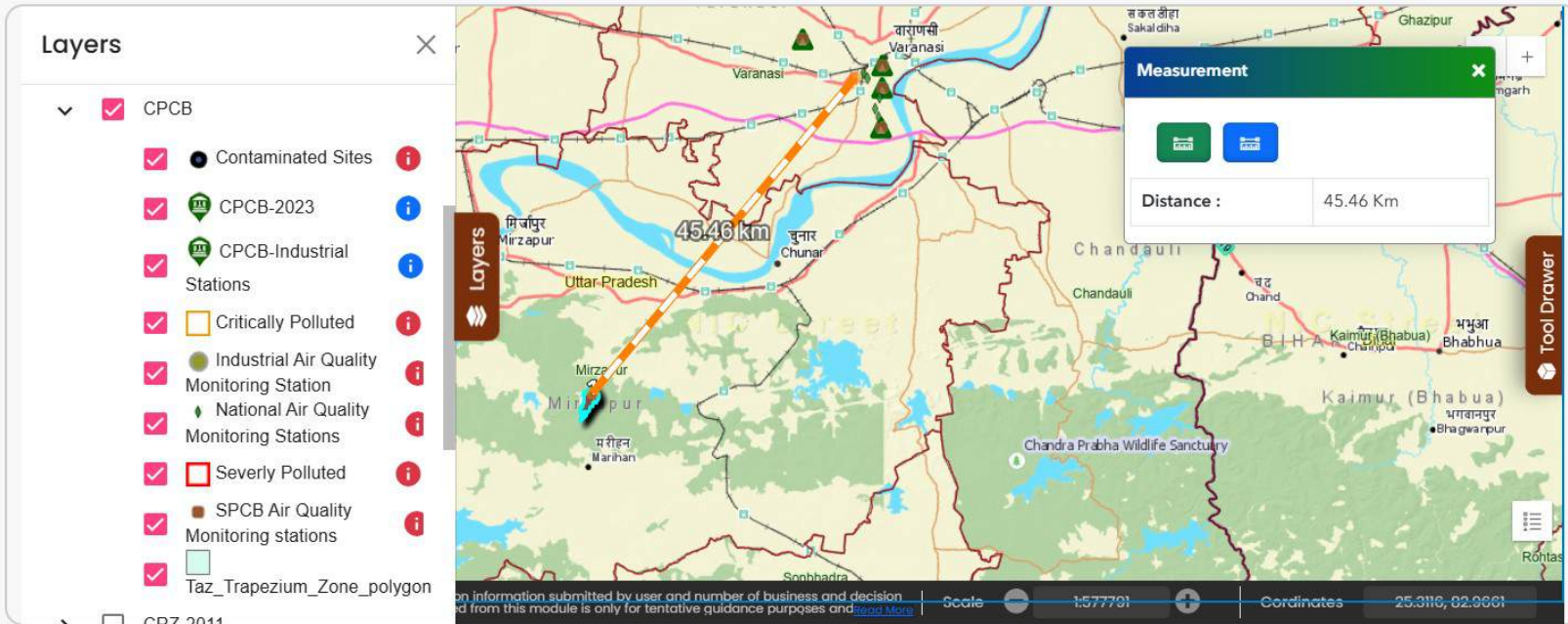


Distance of Mirzapur TPP to Varanasi: 45 Km

Environment Clearance

Yes

Remarks: Coal/Lignite based Thermal Power Plants with power generation  $\geq$  5 MW are covered under schedule of the EIA notification



Print Report

NE Extent of KML: 25.004182,82.683739

SW Extent of KML: 24.968433,82.662278

## AIR QUALITY IMPACT PREDICTION

### IMPACT ON AIR QUALITY

As it has been described earlier in Chapter-II, the operational activities will have impacts on the air quality of the study area.

The results of the monitored data indicate that the ambient air quality of the region in general is conformity with respect to norms of National Ambient Air Quality standards of CPCB, at all locations monitored.

To determine the significance of impacts of project with reference to the baseline ambient air quality status of the study area, impact assessment has been carried out for various emission sources from project as described below.

The proposed coal-based thermal power station is anticipated to emit pollutants such as SO<sub>2</sub>, NO<sub>x</sub>, & PM through flue gas stacks. Additionally, airborne fugitive dust from coal handling plants is expected, leading to deposition on topsoil and leaves of nearby flora. Fugitive dust poses concern for residents, nearby trees accumulating deposits on leaves, and local fauna exposed to the respirable component of these particles. Predictions have been made for stack emissions and emissions from crusher houses, taking into account the worst coal characteristics.

#### a. Fugitive Emission

The air borne fugitive dust from the plant is likely to be generated from coal handling plants, stockpiles and traffic movement which will be deposited on the topsoil in the immediate vicinity of the plant boundary.

However, the fugitive emission is likely to be controlled to a great extent through control measure like dust suppression system at coal transfer point, dedusting system at Crusher House by bag filter, greenbelt etc. The impact of fugitive emissions from all sources is likely to be restricted over a limited area within the premises.

#### b. Process Stack Emission

The flue gas emissions from the plant units, resulting from coal combustion, are the primary contributor to increased pollution levels in the ambient air. The emissions will be kept within the specified limits of 30 mg/Nm<sup>3</sup> for PM and 100 mg/Nm<sup>3</sup> for NO<sub>x</sub>, adhering to TPP standards. Mercury (Hg) emissions will be insignificant and below the TPP emission standard of 0.03 mg/Nm<sup>3</sup> for Indian coals.

In order to quantify the maximum likely impact within buffer area around the project site, the contribution of the existing as well as proposed units of the power plant on the ambient concentration level is assessed using suitable approved dispersion model.

## **AIR DISPERSION MODELING METHODOLOGY**

AMS/EPA Regulatory Model (AERMOD version-9.5) is a steady-state plume model. It is designed to apply to source releases and meteorological conditions that can be assumed to be steady over individual modelling periods (typically one hour or less). AERMOD has been designed to handle the computation of pollutant impacts in both flat and complex terrain within the same modelling framework.

The American Meteorological Society/Environmental Protection Agency Regulatory Model Improvement Committee (AERMIC) was formed to introduce state-of-the-art modelling concepts into the EPA's air quality models. Through AERMIC, a modelling system, AERMOD, was introduced that incorporated air dispersion bases on planetary boundary layer turbulence structure and scaling concepts, including treatment of both surface and elevated sources, and both simple and complex terrain.

### **ASSUMPTION**

The dispersion modelling assumption considered is as follow:

- The terrain of the study area was considered as FLAT;
- Stability class and atmospheric inversion level is based on software's database
- Steady-state conditions (constant source emission strength)
- Wind speed, direction and diffusion characteristics of the plume are constant
- Conservation of mass, i.e. no chemical transformations take place

### **INPUT PARAMETERS:**

**Meteorological Parameters:** The hourly meteorological data considered were wind speed, wind direction, ambient atmospheric temperature, cloud cover, relative humidity, rainfall & ceiling height.

### **Point Source Emissions:**

Air dispersion modelling methodology - Emission from all the stacks were analysed for their impacts on the GLC for various distances using the dispersion modelling guidelines of AERMOD, developed by the AERMIC (American Meteorological Society/Environmental

Protection Agency Regulatory Model Improvement Committee) as directed by CPCB. Maximum Ground Level Concentration (GLC's) of PM<sub>10</sub>, PM<sub>2.5</sub> SO<sub>2</sub>, NO<sub>x</sub>, due to proposed project activity were predicted.

**For Proposed Units:**

- Chimney/Stack height will be 275 m. (Single RCC shell with bi-flue stack)
- Highly Efficient Electrostatic Precipitators (ESP) - 99.9% to limit particulate emission (PM) within 30 mg/Nm<sup>3</sup>.
- Selective Catalytic Reduction (SCR) system to lower NO<sub>x</sub> emission within 100 mg/Nm<sup>3</sup>.
- Bag filters, dry foggers as fugitive dust control measures from coal handling and ash handling systems.

The detail of stack emissions is given in Table 1 below:

**Table 1: Details of Boiler Stack and Emission Rates**

Sr. No.	Parameters	Units	Unit 1	Unit 2
			<b>1 (bi-flue) stack with RCC encasing</b>	
1	Stack Height	M	275	275
2	No. of flue	No.	1	1
3	Top diameter of flue	m	7.5	7.5
4	Flue gas velocity in each flue	m/s	25	25
5	Flue gas temperature	°K	363	363
6	Flow rate of gas in each flue	Nm <sup>3</sup> /s	1104	1104
7	<b>Emission Rates (Controlled Scenario)</b>			
A	PM <sub>10</sub> (Emission Factor 2.3A lb/ton)	g/s	5.63	5.63
B	PM <sub>2.5</sub> (Emission Factor 0.6A lb/ton)	g/s	1.47	1.47
C	SO <sub>2</sub> (Sulphur Content 0.5%)	g/s	1350	1350
D	NO <sub>x</sub> (Norms - 100 mg/Nm <sup>3</sup> )	g/s	110.4	110.4
8	<b>Emission Rates (Uncontrolled Scenario)</b>			
A	PM <sub>10</sub> (Emission Factor 2.3A lb/ton)	g/s	5639	5639
B	PM <sub>2.5</sub> (Emission Factor 0.6A lb/ton)	g/s	1471	1471
C	SO <sub>2</sub> (Sulphur Content 0.5%)	g/s	1350	1350
D	NO <sub>x</sub> (Norms - 100 mg/Nm <sup>3</sup> )	g/s	1104	1104

**Table 2: Maximum ground Level Concentration**

Parameter	Maximum GLC	Distance in meter from site	Direction from site
PM <sub>10</sub> (µg/m <sup>3</sup> )	0.323	550m	downwind
PM <sub>2.5</sub> (µg/m <sup>3</sup> )	0.084	550m	downwind
SO <sub>2</sub> (µg/m <sup>3</sup> )	7.74	550m	downwind
NO <sub>x</sub> (µg/m <sup>3</sup> )	6.33	550m	downwind

Table 3: Cumulative Impact at Monitoring Locations

Receptor Location	Maximum Baseline Concentration( $\mu\text{g}/\text{m}^3$ )				Predicted Incremental GLC at Monitoring Location ( $\mu\text{g}/\text{m}^3$ )				Cumulative GLC			
									(Baseline + Predicted)			
									(math>\mu\text{g}/\text{m}^3)			
	PM <sub>10</sub>	PM <sub>2.5</sub>	SO <sub>2</sub>	NO <sub>2</sub>	PM <sub>10</sub>	PM <sub>2.5</sub>	SO <sub>2</sub>	NO <sub>2</sub>	PM <sub>10</sub>	PM <sub>2.5</sub>	SO <sub>2</sub>	NO <sub>2</sub>
<b>Project site 1</b>	48	32	4.8	11.8	0.02	0.01	0.57	0.47	48.02	32.01	5.37	12.27
<b>Kotwa</b>	62	36	5.3	10.6	0.09	0.02	2.04	1.67	62.09	36.02	7.34	12.27
<b>Marihan</b>	66	37	5.8	9.9	0.12	0.03	2.77	2.26	66.12	37.03	8.57	12.16
<b>Dhekwah</b>	64	36	6.4	7.4	0.11	0.03	2.73	2.23	64.11	36.03	9.13	9.63
<b>Darhiram</b>	65	36	4.8	11.1	0.16	0.04	3.90	3.19	65.16	36.04	8.70	14.29
<b>Patehra</b>	62	36	5.2	8.5	0.13	0.03	3.07	2.51	62.13	36.03	8.27	11.01
<b>Gogdara</b>	65	39	4.9	7.9	0.09	0.02	2.17	1.78	65.09	39.02	7.07	9.68
<b>Sugapankh Khurd</b>	64	37	5.7	8.7	0.07	0.02	1.66	1.36	64.07	37.02	7.36	10.06
<b>Bharpura</b>	63	36	6.2	9.3	0.12	0.03	2.78	2.27	63.12	36.03	8.98	11.57
<b>Ordial Institute Campus</b>	68	38	4.7	10.7	0.18	0.05	4.19	3.43	68.18	38.05	8.89	14.13
<b>Near Rajiv Gandhi South Campus, BHU</b>	69	38	5.6	8.9	0.08	0.02	1.87	1.53	69.08	38.02	7.47	10.43
<b>NAAQ</b>	<b>100</b>	<b>60</b>	<b>80</b>	<b>80</b>	<b>100</b>	<b>60</b>	<b>80</b>	<b>80</b>	<b>100</b>	<b>60</b>	<b>80</b>	<b>80</b>

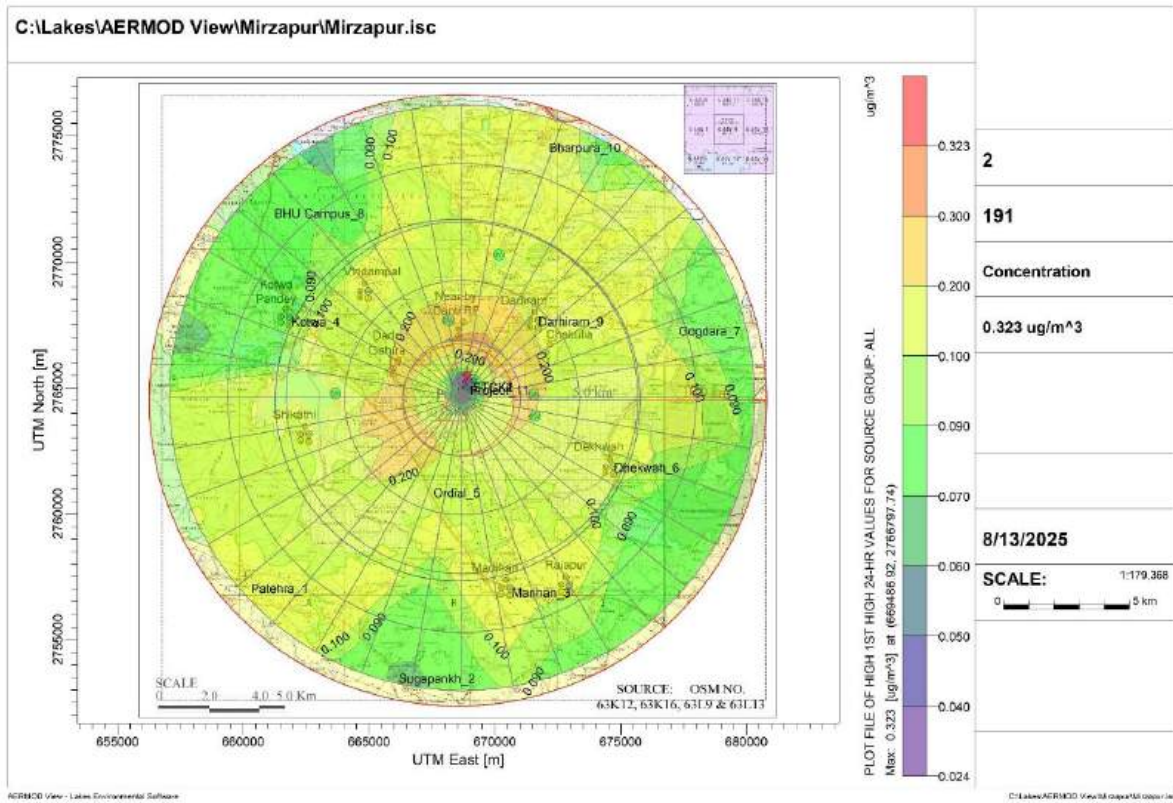


Figure 1: Isopleth of PM<sub>10</sub>

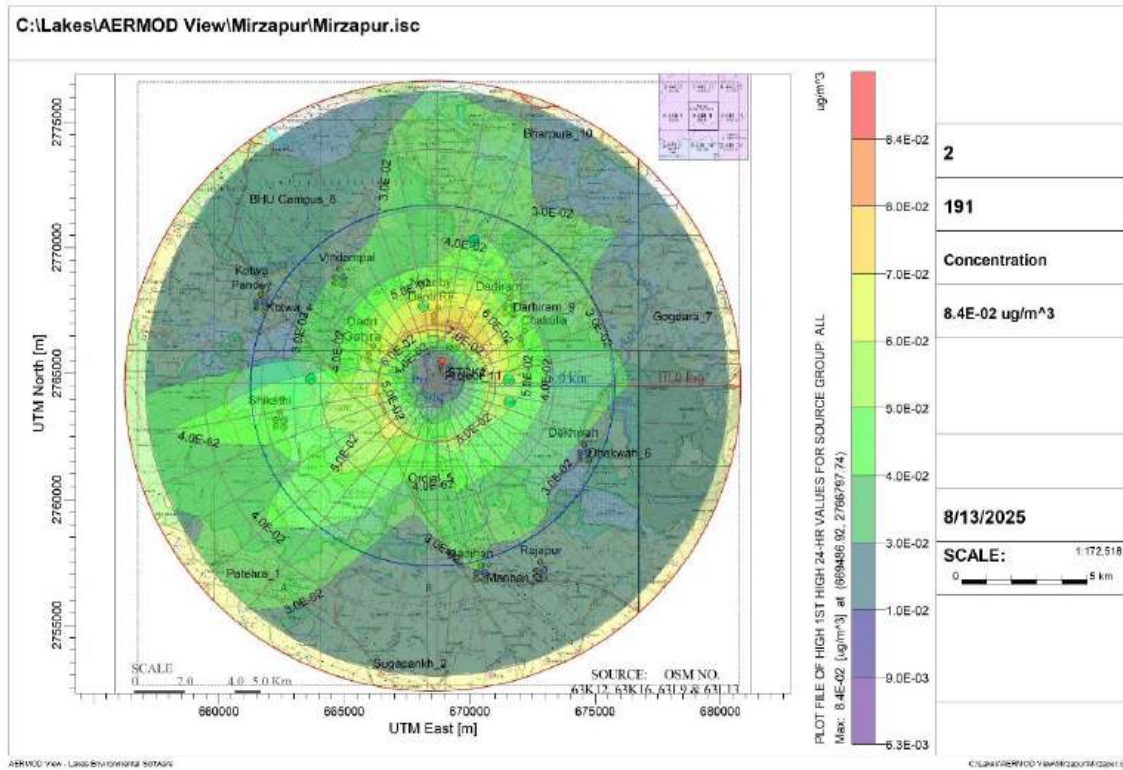


Figure 2: Isopleth of PM<sub>2.5</sub>

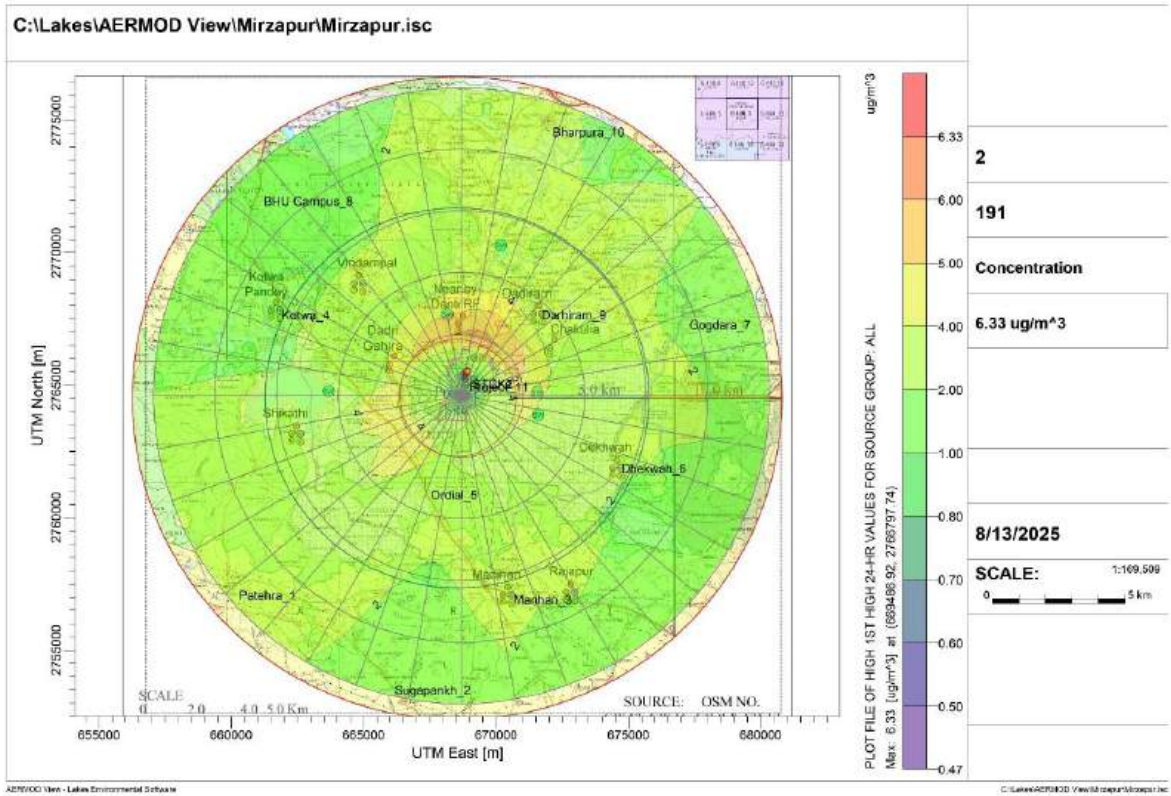


Figure 3: Isopleth of NO<sub>x</sub>

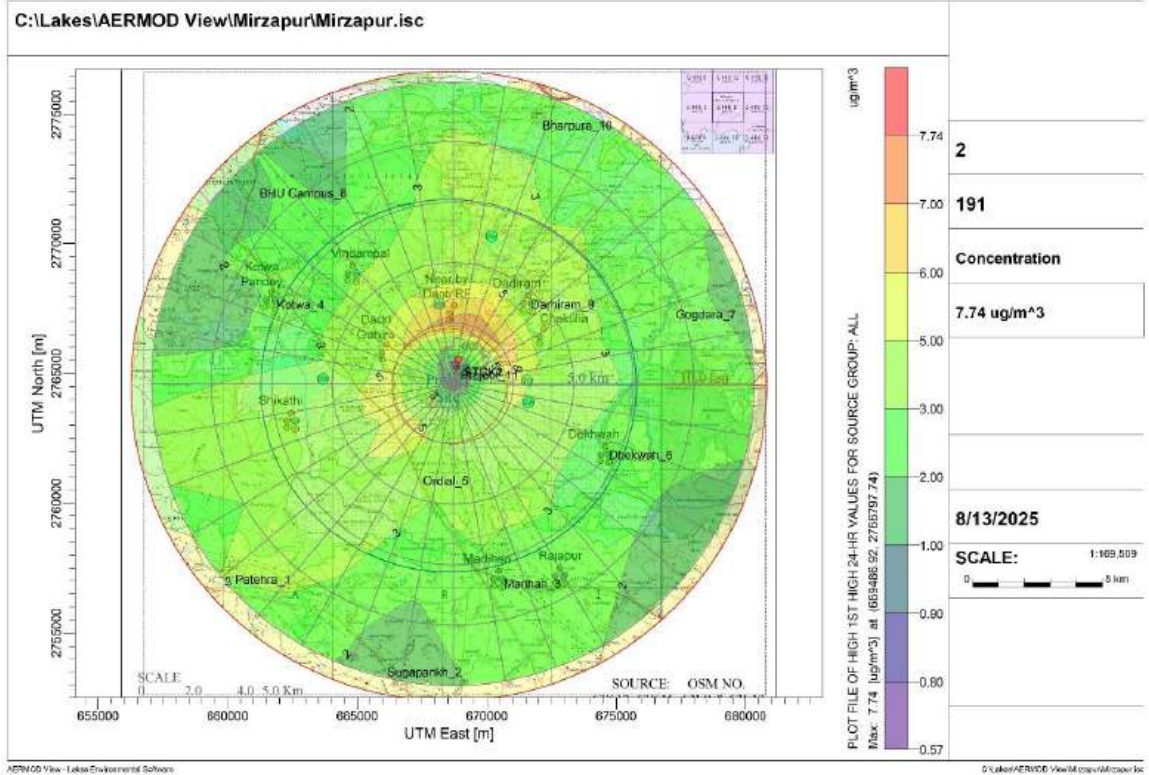


Figure 4: Isopleth of SO<sub>2</sub>

The pollutant levels, presented as averaging values with their respective incremental concentrations (in  $\mu\text{g}/\text{m}^3$ ), were monitored at specific distances from the project boundary. For  $\text{PM}_{10}$ , the 24-hour average showed an incremental concentration of  $0.323\mu\text{g}/\text{m}^3$ , measured at a distance of 550 meters from the project boundary towards SE. Similarly, for  $\text{PM}_{2.5}$ ,  $\text{SO}_2$ ,  $\text{NO}_x$  displayed 24-hour averages with incremental concentrations of 0.084, 7.74 &  $6.33 \mu\text{g}/\text{m}^3$ , respectively, all measured in the SE direction. These data points provide a comprehensive overview of the pollutant levels and their spatial distribution concerning the project site.

Thus, from the prediction of the proposed project, it is clear that even the highest contribution on the ground level concentrations of  $\text{PM}_{10}$ ,  $\text{PM}_{2.5}$ ,  $\text{NO}_x$ ,  $\text{SO}_2$ , are very low. The resultant concentrations at all locations are found to be within the permissible limits of NAAQS. Therefore, after implementation of the units of project, the maximum GLCs for  $\text{PM}_{10}$ ,  $\text{PM}_{2.5}$ ,  $\text{NO}_x$ ,  $\text{SO}_2$ , predicted to be within the prescribed 24 hours NAAQS for Industrial, Residential, Rural and Other Areas Hence impact on air quality is considered to be insignificant due to the proposed project.

\*\*\*\*\*

1172



File No: J-13012/12/2011-IA.II (T)

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**IA Division**

\*\*\*



Date 23/09/2025



To,

Sh. R N Shukla  
M/s. Mirzapur Thermal Energy (UP) Private Limited  
Mirzapur Thermal Energy (UP) Private Limited, Adani Corporate House, Shantigram, Near Vaishno  
Devi Circle, S. G. Highway, Khodiyar, Ahmedabad 382 421, Gujarat  
E-mail: mirzapur.env@gmail.com

**Subject:** **Proposed 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) by M/s. Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL) located at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh - Environmental Clearance-regarding.**

Sir/Madam,

This is with reference to your proposal number IA/UP/THE/542333/2025 Dated 26/06/2025 along with a written submission dated 26.08.2025 seeking for grant of Environmental Clearance (EC) under the provisions of the EIA Notification 2006 and as amended thereof for the project mentioned above.

2. The particulars of the proposal are as below :

<b>(i) EC Identification No.</b>	EC25A0601UP5713439N
<b>(ii) File No.</b>	J-13012/12/2011-IA.II (T)
<b>(iii) Clearance Type</b>	Fresh EC
<b>(iv) Category</b>	A
<b>(v) Project/Activity Included Schedule No.</b>	1(d) Thermal Power Plants
<b>(vi) Sector</b>	Thermal Projects 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh by Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL).
<b>(vii) Name of Project</b>	M/s. Mirzapur Thermal Energy (UP) Private Limited
<b>(viii) Name of Company/Organization</b>	Mirzapur, Uttar Pradesh
<b>(ix) Location of Project (District, State)</b>	

(x) Issuing Authority

MoEF&amp;CC

(xi) Applicability of General Conditions as per  
EIA Notification, 2006

No

3. M/s. Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL), a subsidiary of Adani Power Limited, has made an online application vide proposal no. IA/UP/THE/542333/2025 Dated 26/06/2025 along with copy of EIA/EMP report, Form and seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above.

4. The proposed project activity is listed at item no. 1(d) Under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level. The project do not attract the provisions of general condition of the EIA Notification, 2006.

5. The instant Proposal was considered by the EAC (Thermal) in its 28th meeting held during 12-13th August, 2025. PP has submitted the written information on 26.08.2025. The MoM for the same may be seen using the following web link: <https://parivesh.nic.in>

#### Details submitted by the project proponent

6. The Project Site for instant proposal was earlier accorded EC by MoEF&CC vide letter no. J-13012/12/2011-IA.II(T) dated 21.08.2014 and CTE was obtained from UPPCB. The Hon'ble National Green Tribunal vide its judgement dated 21.12.2016 in the matter Appeal No 79 of 2014 titled as Debadityo Sinha vs. Mirzapur Energy (UP) Pvt. Ltd. & Others quashed the EC dated 21.08.2014 and the project could not be implemented further and the validity of the EC got lapsed. Meanwhile, the project was acquired by Mirzapur Thermal Energy (UP) Private Ltd., a subsidiary of Adani Power Limited (APL) and submitted a fresh proposal for grant of EC by de-novo under the provisions of the EIA Notification, 2006.

7. The project by M/s Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL) is located at Village Dadri Khurd, Tehsil Mirzapur Sadar, District Mirzapur, Uttar Pradesh, is for setting up a new power plant with a capacity of 2x800 MW coal-based Ultra Supercritical Technology.

8. Status of installation of Flue Gas Desulphurization shall be furnished as per the MoEF&CC Notification dated 11/07/2025:

i. Categorization details of TPP: M/s. Mirzapur Thermal Power Project Site is located at about 19 Km distance from the Mirzapur town (DM office). The nearest CPA/SPA is Varanasi, at distance of approx. 45.46 Km as per the DSS portal, therefore Mirzapur TPP falls under the Category 'C' as per CPCB categorization with respect to FGD installation.

ii. Sulfur content of the coal to be fired in the boiler: <0.5%

iii. Status of FGD installation for existing unit: Not applicable.

iv. Action plan for installation of new stack in compliance to the notification number GSR 742 (E) dated the 30/08/1990 for the proposed project: As per MoEF&CC notification dated 11.07.2025, 275 m high Chimney (Twin flue) is proposed and proponent will abide by and adhere to all the Notifications/ Directives issued by the MoEF&CC from time to time regarding the TPP.

#### 9. The detail of the ToR is furnished as below:

Proposal No with date	Consideration	Details	Date of accord	ToR Validity
IA/UP/THE/467671/2024 dated 08/05/2024	10 <sup>th</sup> meeting of EAC- Thermal held on 10.06.2024	Terms of Reference	29.07.2024	28.07.2028

#### 10. Environmental site settings

S. No.	Particulars	Details		Remarks
1.	Total land	365.19 hectare [Private: 333.81 ha; Govt.: 31.38 ha, Agriculture: 0. ha]		
2	Land use break-up	Facilities	Area (in hectares)	In addition to the 365.19 Ha, there is a Forest land Outside the

S. No.	Particulars	Details			Remarks																											
		Main Plant	85.80		Project boundary is 8.3581 Ha which includes water pipeline (5.8162 Ha) and approach road (2.5419 Ha). <i>Stage-I FC letter dated 09.09.2025 for 8.3581 ha of forest land has been submitted.</i> The above approach road connects the project site with SH-5. Hence, the 8.3581 Ha of forest land as mentioned above is considered as a material component of the project as observed in the judgement dated 21/12/2016 of Hon'ble NGT in Appeal No 79 of 2014.																											
		Coal Handling System	64.14																													
		Water System	33.18																													
		Switch Yard	NIL*																													
		Green Belt	121.13																													
		Roads (inside plant)	NIL*																													
		Township	11.57																													
		Ash Pond	49.37																													
		Railway Siding	Not envisaged. Wagon Tippler/ Track hopper facility will be provided within the Plant																													
		Water Supply Pipeline	Water Source from Ganga River and Intake point at Upper Khajuri Dam, about 32.6 Km from Plant boundary																													
		Ash Transport Pipeline	NIL*																													
		Others	NIL																													
Total	365.19																															
	* Included in main plant area																															
3.	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014 & 19/02/2025	The land is already in possession with Mirzapur Thermal Energy (UP) Private Limited except 31.38 Ha Govt Land. For 31.38 Ha land transfer and mutation is under progress at Revenue Dept, Vindhyachal Division, District Mirzapur Order No. 19957/2022 dated; 10.10.2024.			Land Documents are submitted along with EC application.																											
4.	Existence of habitation involvement R&R, if any.	<p>Project site: Name of village (if any) – Nil. No R&amp;R.</p> <p>Study Area:</p> <table border="1"> <thead> <tr> <th>Habitation</th> <th>Distance</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>Garhawa</td> <td>2.0 Km</td> <td>Northeast</td> </tr> <tr> <td>Ukhdand</td> <td>2.1 Km</td> <td>North of Northwest</td> </tr> <tr> <td>Darhiram</td> <td>2.6 Km</td> <td>Northeast</td> </tr> <tr> <td>Umaria</td> <td>2.1 Km</td> <td>North</td> </tr> <tr> <td>Marihan</td> <td>4.3 Km</td> <td>Southwest</td> </tr> <tr> <td>Dadri Khurd</td> <td>1.36 Km</td> <td>Southeast</td> </tr> <tr> <td>Danti</td> <td>1.0 Km</td> <td>South of Southwest</td> </tr> <tr> <td>Birohiya</td> <td>2.28 Km</td> <td>North</td> </tr> </tbody> </table>			Habitation	Distance	Direction	Garhawa	2.0 Km	Northeast	Ukhdand	2.1 Km	North of Northwest	Darhiram	2.6 Km	Northeast	Umaria	2.1 Km	North	Marihan	4.3 Km	Southwest	Dadri Khurd	1.36 Km	Southeast	Danti	1.0 Km	South of Southwest	Birohiya	2.28 Km	North	R&R is not involved.
Habitation	Distance	Direction																														
Garhawa	2.0 Km	Northeast																														
Ukhdand	2.1 Km	North of Northwest																														
Darhiram	2.6 Km	Northeast																														
Umaria	2.1 Km	North																														
Marihan	4.3 Km	Southwest																														
Dadri Khurd	1.36 Km	Southeast																														
Danti	1.0 Km	South of Southwest																														
Birohiya	2.28 Km	North																														
5	Existence of school and hospital if any.	<p>A. School</p> <p>Project site: NIL</p> <p>Study Area: As Below</p> <table border="1"> <thead> <tr> <th>School</th> <th>Distance (Km)</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>Ordial Institute Campus - Private educational institution, Danti,</td> <td>1.35</td> <td>SSW</td> </tr> <tr> <td>Rajkiya Ashram Paddhati Balika Vidhyalaya, Danti,</td> <td>2.4</td> <td>S</td> </tr> <tr> <td>Prathmik Vidyalaya- Umariya</td> <td>2.8</td> <td>NNE</td> </tr> </tbody> </table>			School	Distance (Km)	Direction	Ordial Institute Campus - Private educational institution, Danti,	1.35	SSW	Rajkiya Ashram Paddhati Balika Vidhyalaya, Danti,	2.4	S	Prathmik Vidyalaya- Umariya	2.8	NNE																
School	Distance (Km)	Direction																														
Ordial Institute Campus - Private educational institution, Danti,	1.35	SSW																														
Rajkiya Ashram Paddhati Balika Vidhyalaya, Danti,	2.4	S																														
Prathmik Vidyalaya- Umariya	2.8	NNE																														

S. No.	Particulars	Details			Remarks
		B. Hospital Project site: NIL Study Area: As Below			
		School	Distance (Km)	Direction	
		CHC Marihan, Mirzapur - Government Hospital.	4.6	SSE	
6.	Latitude and Longitude of all corners of the project site.	A. Plant site			
		Point	Latitude	Longitude	
		1	24°59'43.10"N	82°41'1.32"E	
		2	24°59'15.67"N	82°40'48.65"E	
		3	24°59'16.22"N	82°40'32.70"E	
		4	24°59'0.36"N	82°40'31.30"E	
		5	24°58'59.94"N	82°40'21.69"E	
		6	24°58'43.86"N	82°40'21.29"E	
		7	24°58'44.48"N	82°40'0.15"E	
		8	24°58'34.88"N	82°39'59.91"E	
		9	24°58'34.59"N	82°40'10.54"E	
		10	24°58'27.30"N	82°40'8.78"E	
		11	24°58'14.57"N	82°39'55.42"E	
		12	24°58'6.36"N	82°39'44.21"E	
		13	24°58'23.71"N	82°39'48.52"E	
		14	24°58'25.44"N	82°39'50.05"E	
		15	24°58'33.97"N	82°39'46.94"E	
		16	24°58'37.62"N	82°39'47.94"E	
		17	24°58'39.68"N	82°39'45.63"E	
		18	24°58'48.52"N	82°39'44.25"E	
		19	24°59'0.89"N	82°39'49.86"E	
		20	24°59'12.52"N	82°39'57.77"E	
		21	24°59'36.31"N	82°39'57.84"E	
		22	24°59'42.80"N	82°39'55.48"E	
		23	24°59'48.80"N	82°40'4.67"E	
		24	24°59'53.60"N	82°40'2.03"E	
		25	24°59'56.49"N	82°40'9.78"E	
		26	25° 0'1.35"N	82°40'14.57"E	
		27	25° 0'6.56"N	82°40'17.38"E	
		28	25° 0'4.58"N	82°40'23.19"E	
		29	25° 0'9.45"N	82°40'25.50"E	
		30	25° 0'10.07"N	82°40'24.11"E	
		31	25° 0'14.85"N	82°40'26.43"E	
		32	25° 0'14.09"N	82°40'28.29"E	
		33	25° 0'15.05"N	82°40'28.98"E	
		34	25° 0'9.57"N	82°40'42.06"E	
		35	25° 0'10.76"N	82°40'42.96"E	
		36	25° 0'4.33"N	82°40'49.13"E	
		37	25° 0'0.20"N	82°40'46.22"E	
		38	24°59'58.98"N	82°40'51.13"E	
		39	24°59'57.20"N	82°40'50.02"E	
		40	24°59'54.74"N	82°40'55.39"E	

S. No.	Particulars	Details	Remarks																																																																								
		<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td style="width: 10%;">41</td> <td style="width: 30%;">24°59'49.00"N</td> <td style="width: 30%;">82°40'51.94"E</td> <td style="width: 30%;"></td> </tr> <tr> <td>42</td> <td>24°59'45.52"N</td> <td>82°40'55.23"E</td> <td></td> </tr> <tr> <td>43</td> <td>24°59'43.90"N</td> <td>82°40'53.55"E</td> <td></td> </tr> </table>	41	24°59'49.00"N	82°40'51.94"E		42	24°59'45.52"N	82°40'55.23"E		43	24°59'43.90"N	82°40'53.55"E																																																														
41	24°59'49.00"N	82°40'51.94"E																																																																									
42	24°59'45.52"N	82°40'55.23"E																																																																									
43	24°59'43.90"N	82°40'53.55"E																																																																									
		B. Ash pond																																																																									
		<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 10%;">Point</th> <th style="width: 30%;">Latitude</th> <th style="width: 30%;">Longitude</th> <th style="width: 30%;"></th> </tr> </thead> <tbody> <tr><td>A</td><td>24°59'52.57"N</td><td>82°40'18.16"E</td><td></td></tr> <tr><td>B</td><td>25° 0'5.61"N</td><td>82°40'18.27"E</td><td></td></tr> <tr><td>C</td><td>25° 0'4.65"N</td><td>82°40'23.03"E</td><td></td></tr> <tr><td>D</td><td>25° 0'9.40"N</td><td>82°40'25.52"E</td><td></td></tr> <tr><td>E</td><td>25° 0'10.13"N</td><td>82°40'24.16"E</td><td></td></tr> <tr><td>F</td><td>25° 0'14.84"N</td><td>82°40'26.44"E</td><td></td></tr> <tr><td>G</td><td>25° 0'14.10"N</td><td>82°40'28.34"E</td><td></td></tr> <tr><td>H</td><td>25° 0'15.10"N</td><td>82°40'29.03"E</td><td></td></tr> <tr><td>I</td><td>25° 0'9.56"N</td><td>82°40'42.06"E</td><td></td></tr> <tr><td>J</td><td>25° 0'10.73"N</td><td>82°40'42.99"E</td><td></td></tr> <tr><td>K</td><td>25° 0'4.36"N</td><td>82°40'49.10"E</td><td></td></tr> <tr><td>L</td><td>25° 0'0.20"N</td><td>82°40'46.18"E</td><td></td></tr> <tr><td>M</td><td>25° 0'0.13"N</td><td>82°40'49.58"E</td><td></td></tr> <tr><td>N</td><td>24°59'58.97"N</td><td>82°40'51.13"E</td><td></td></tr> <tr><td>N</td><td>24°59'57.17"N</td><td>82°40'50.05"E</td><td></td></tr> <tr><td>O</td><td>24°59'54.77"N</td><td>82°40'55.43"E</td><td></td></tr> <tr><td>P</td><td>24°59'52.43"N</td><td>82°40'53.24"E</td><td></td></tr> </tbody> </table>	Point	Latitude	Longitude		A	24°59'52.57"N	82°40'18.16"E		B	25° 0'5.61"N	82°40'18.27"E		C	25° 0'4.65"N	82°40'23.03"E		D	25° 0'9.40"N	82°40'25.52"E		E	25° 0'10.13"N	82°40'24.16"E		F	25° 0'14.84"N	82°40'26.44"E		G	25° 0'14.10"N	82°40'28.34"E		H	25° 0'15.10"N	82°40'29.03"E		I	25° 0'9.56"N	82°40'42.06"E		J	25° 0'10.73"N	82°40'42.99"E		K	25° 0'4.36"N	82°40'49.10"E		L	25° 0'0.20"N	82°40'46.18"E		M	25° 0'0.13"N	82°40'49.58"E		N	24°59'58.97"N	82°40'51.13"E		N	24°59'57.17"N	82°40'50.05"E		O	24°59'54.77"N	82°40'55.43"E		P	24°59'52.43"N	82°40'53.24"E		
Point	Latitude	Longitude																																																																									
A	24°59'52.57"N	82°40'18.16"E																																																																									
B	25° 0'5.61"N	82°40'18.27"E																																																																									
C	25° 0'4.65"N	82°40'23.03"E																																																																									
D	25° 0'9.40"N	82°40'25.52"E																																																																									
E	25° 0'10.13"N	82°40'24.16"E																																																																									
F	25° 0'14.84"N	82°40'26.44"E																																																																									
G	25° 0'14.10"N	82°40'28.34"E																																																																									
H	25° 0'15.10"N	82°40'29.03"E																																																																									
I	25° 0'9.56"N	82°40'42.06"E																																																																									
J	25° 0'10.73"N	82°40'42.99"E																																																																									
K	25° 0'4.36"N	82°40'49.10"E																																																																									
L	25° 0'0.20"N	82°40'46.18"E																																																																									
M	25° 0'0.13"N	82°40'49.58"E																																																																									
N	24°59'58.97"N	82°40'51.13"E																																																																									
N	24°59'57.17"N	82°40'50.05"E																																																																									
O	24°59'54.77"N	82°40'55.43"E																																																																									
P	24°59'52.43"N	82°40'53.24"E																																																																									
7.	Elevation of the project site	Minimum: 169 m AMSL Maximum: 214 m AMSL Average: 193 m AMSL																																																																									
8.	Involvement of Forest land if any.	No forest land is involved within Project /Plant Area. NOC regarding non-involvement of forest land has been issued by Forest Office Mirzapur vide letter no. 4229/Mirzapur/15 dated 30.05.2025.	However, Forest land Outside the Project boundary is 8.3581 Ha which includes water pipeline (5.8162 Ha) and approach road (2.5419 Ha). Stage-I FC letter dated 09.09.2025 for 8.3581 ha of forest land has been submitted.																																																																								
9.	Water body (Rivers, Lakes, Pond, Nala, Natural Drainage, Canal etc.) exists within the project site as well as study area	Project site: Nil Study area: <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 10%;">S.No</th> <th style="width: 30%;">Particulars</th> <th style="width: 20%;">Distance (km)</th> <th style="width: 40%;">Direction</th> </tr> </thead> <tbody> <tr> <td></td> <td>Unnamed Seasonal Nala</td> <td>Adjacent to the site</td> <td>W</td> </tr> <tr> <td>1</td> <td>Seasonal Nala</td> <td></td> <td></td> </tr> <tr> <td>2</td> <td>Jogldari Nala</td> <td>1.9</td> <td>SE</td> </tr> <tr> <td>3</td> <td>Jamthwa Nadi</td> <td>2.2</td> <td>WSW</td> </tr> <tr> <td>4</td> <td>Pahiti Nadi</td> <td>3.6</td> <td>NNE</td> </tr> <tr> <td>5</td> <td>Kuardari Nadi</td> <td>6.0</td> <td>W</td> </tr> <tr> <td>6</td> <td>Amjhar Nala</td> <td>6.4</td> <td>WSW</td> </tr> <tr> <td>7</td> <td>Upper Khajuri Dam</td> <td>6</td> <td>W</td> </tr> <tr> <td>8</td> <td>Dhenkwan Dam</td> <td>6.2</td> <td>E</td> </tr> <tr> <td>9</td> <td>Imiliya Bandhwa</td> <td>9.82</td> <td>E</td> </tr> </tbody> </table>	S.No	Particulars	Distance (km)	Direction		Unnamed Seasonal Nala	Adjacent to the site	W	1	Seasonal Nala			2	Jogldari Nala	1.9	SE	3	Jamthwa Nadi	2.2	WSW	4	Pahiti Nadi	3.6	NNE	5	Kuardari Nadi	6.0	W	6	Amjhar Nala	6.4	WSW	7	Upper Khajuri Dam	6	W	8	Dhenkwan Dam	6.2	E	9	Imiliya Bandhwa	9.82	E																													
S.No	Particulars	Distance (km)	Direction																																																																								
	Unnamed Seasonal Nala	Adjacent to the site	W																																																																								
1	Seasonal Nala																																																																										
2	Jogldari Nala	1.9	SE																																																																								
3	Jamthwa Nadi	2.2	WSW																																																																								
4	Pahiti Nadi	3.6	NNE																																																																								
5	Kuardari Nadi	6.0	W																																																																								
6	Amjhar Nala	6.4	WSW																																																																								
7	Upper Khajuri Dam	6	W																																																																								
8	Dhenkwan Dam	6.2	E																																																																								
9	Imiliya Bandhwa	9.82	E																																																																								
		*Source: - All distances are taken with respect to S.O.I.																																																																									

S. No.	Particulars	Details	Remarks																																																																				
		<i>Toposheet, which is pertinent to this project.</i>																																																																					
10.	Existence of ESZ/ESA/national park/wildlife sanctuary/biosphere reserve/tiger reserve/elephant reserve etc. if any within the study area	<p><u>Study area</u>                      Name of the ESZ/ESA: Nil                      Status of Notification: NA                      Distance of project from ESZ/ESA: NA                      Authenticated map of ESZ projecting distance of ESZ from project site: NA                      Status of NBWL approval: NA                      List List of Reserved and Protected Forests:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Particulars</th> <th>Distance (km )</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Mirzapur RF</td> <td>Adjoining</td> <td>SE</td> </tr> <tr> <td>2</td> <td>Danti RF</td> <td>Adjoining</td> <td>N</td> </tr> <tr> <td>3</td> <td>R.F. (Lodhpur)</td> <td>4.0</td> <td>NE</td> </tr> <tr> <td>4</td> <td>Patehra RF</td> <td>5.6</td> <td>SW</td> </tr> <tr> <td>5</td> <td>Sarson R.F.</td> <td>5.6</td> <td>SE</td> </tr> <tr> <td>6</td> <td>Dhanuhaw Pahar</td> <td>5.8</td> <td>ESE</td> </tr> <tr> <td>7</td> <td>Chacdlewakhurd R.F.</td> <td>6.8</td> <td>NE</td> </tr> <tr> <td>8</td> <td>Danti R.F.</td> <td>6.9</td> <td>NW</td> </tr> <tr> <td>9</td> <td>Karaunda R.F.</td> <td>6.9</td> <td>WSW</td> </tr> <tr> <td>10</td> <td>Malua R.F.</td> <td>7.5</td> <td>SW</td> </tr> <tr> <td>11</td> <td>Purainiyan R.F.</td> <td>7.0</td> <td>SE</td> </tr> <tr> <td>12</td> <td>Golhanpur R.F.</td> <td>7.0</td> <td>E</td> </tr> <tr> <td>13</td> <td>R.F. (Atraura)</td> <td>8.1</td> <td>N</td> </tr> <tr> <td>14</td> <td>Matihani R.F.</td> <td>9.0</td> <td>ESE</td> </tr> <tr> <td>15</td> <td>Patehar R.F.</td> <td>9.2</td> <td>WSW</td> </tr> <tr> <td>16</td> <td>Barkachhar R.F.</td> <td>9.8</td> <td>NW</td> </tr> </tbody> </table> <p>No National Park, Sanctuary, Elephant/Tiger Reserve, or migratory routes/wildlife corridor exists within 10 km of the TPP.</p>	S. No.	Particulars	Distance (km )	Direction	1	Mirzapur RF	Adjoining	SE	2	Danti RF	Adjoining	N	3	R.F. (Lodhpur)	4.0	NE	4	Patehra RF	5.6	SW	5	Sarson R.F.	5.6	SE	6	Dhanuhaw Pahar	5.8	ESE	7	Chacdlewakhurd R.F.	6.8	NE	8	Danti R.F.	6.9	NW	9	Karaunda R.F.	6.9	WSW	10	Malua R.F.	7.5	SW	11	Purainiyan R.F.	7.0	SE	12	Golhanpur R.F.	7.0	E	13	R.F. (Atraura)	8.1	N	14	Matihani R.F.	9.0	ESE	15	Patehar R.F.	9.2	WSW	16	Barkachhar R.F.	9.8	NW	
S. No.	Particulars	Distance (km )	Direction																																																																				
1	Mirzapur RF	Adjoining	SE																																																																				
2	Danti RF	Adjoining	N																																																																				
3	R.F. (Lodhpur)	4.0	NE																																																																				
4	Patehra RF	5.6	SW																																																																				
5	Sarson R.F.	5.6	SE																																																																				
6	Dhanuhaw Pahar	5.8	ESE																																																																				
7	Chacdlewakhurd R.F.	6.8	NE																																																																				
8	Danti R.F.	6.9	NW																																																																				
9	Karaunda R.F.	6.9	WSW																																																																				
10	Malua R.F.	7.5	SW																																																																				
11	Purainiyan R.F.	7.0	SE																																																																				
12	Golhanpur R.F.	7.0	E																																																																				
13	R.F. (Atraura)	8.1	N																																																																				
14	Matihani R.F.	9.0	ESE																																																																				
15	Patehar R.F.	9.2	WSW																																																																				
16	Barkachhar R.F.	9.8	NW																																																																				
11.	Archaeological sites/monuments/historical temples etc.	There are no Archaeological sites present within study area.																																																																					
12.	Facility envisaged in CRZ area (Only for coastal power plant)	Name of the facility in CRZ area – Nil Recommendations of CZMA – NA Status of CRZ clearance – NA																																																																					
13.	Involvement Of Critically Polluted Area/Severely Polluted area as per 2018 CEPI score	Involvement of CPA/SPA: Nil Proximity to CPA/SPA: - Nil																																																																					

11. The unit configuration and capacity of proposed project is given as below:

S. No.	Existing power plant configuration and capacity	Proposed power plant configuration and capacity	Total	Technology adopted
1	Nil	1600 (2x800) MW	1600 MW	Ultra Super Critical

12. The details of the fuel (Coal/LDO) requirement for the proposed project/ expansion cum proposed project along with its source and mode of transportation is given as below:

Details	Fuel requirement (MTPA)	Source	Distance from site (Kms)	Mode of Transportation	Coal characteristics (Worst case scenario)	Linkage document
Coal	6.4 (85% PLF)	Coal Mines of NCL / SECL / CCL & Commercial Coal Mines and e-auction.	Approx 200 Km	Rail	Ash <40 (%) Sulphur <0.50 (%) Moisture-13 (%) GCV - 3200-4300 Kcal/Kg	FSA and E-auction
LDO/ HSD	15000 KL per Annum	Local Market/Vendors	Approx. 40 Km	Road	Low Sulphur (3-5% mass)	Local Vendors

**13. Water requirement:** The water requirement for the proposed project is estimated as 76,800 m<sup>3</sup>/day, out of which 76,800 m<sup>3</sup>/day of fresh water requirement will be met from the Ganga River. The Permission for drawl of surface water is obtained from WRD Uttar Pradesh for 36 MCM/Year (98,630 m<sup>3</sup>/day) vide letter no. 3613/11-27-C.0-4-174/11 dated 09.10.2011. The water will be transported to the plant site through the pipeline. The specific water consumption for the proposed power plant will be <2.5 m<sup>3</sup>/MWhr.

**14. Power requirement:** The power requirement for the proposed project is estimated as 7.5 MW during Construction Phase and will be obtained from nearby UP Electricity Board Sub-station.

### 15. Baseline Environmental Studies

Period	October' 2024 to December 2024			Additional study (if any)
AAQ parameters at 11 Locations (min and max)	Parameter	Min (µg/m <sup>3</sup> )	Max (µg/m <sup>3</sup> )	DSS
	PM <sub>2.5</sub>	22	41	
	PM <sub>10</sub>	48	69	
	SO <sub>2</sub>	4.7	10.5	
	NO <sub>x</sub>	3.7	11.8	
	CO	0.04	0.454	
Incremental GLC level	Parameter	Maximum GLC		
	PM <sub>10</sub> (g/m <sup>3</sup> )	0.323 at 550 meters downwind		
	PM <sub>2.5</sub> (g/m <sup>3</sup> )	0.084 at 550 meters downwind		
	SO <sub>2</sub> (g/m <sup>3</sup> )	7.74 at 550 meters downwind		
	NO <sub>x</sub> (g/m <sup>3</sup> )	6.33 at 550 meters downwind		
Note: <ul style="list-style-type: none"> <li>• High Efficiency Electrostatic Precipitator (ESP) is proposed to install to meet PM emission as per the norms.</li> <li>• For SO<sub>2</sub>, 275m high Chimney is proposed. MoEFCC Notification dated 11.07.2025 shall be followed.</li> <li>• SCR/SOFA with low NO<sub>x</sub> burner to meet NO<sub>x</sub> emission as per the norms.</li> </ul>				
Ground water quality at 19 locations	pH: 6.69 to 7.79, Total Hardness (as CaCO <sub>3</sub> ): 98 mg/l – 178 mg/l; Chlorides: 54 mg/l to 90 mg/l, Fluoride: BDL (DI-0.1) mg/l, Heavy metals like Copper (as Cu) - BLQ(LOQ-0.01), Lead (as Pb) - BLQ (LOQ- 0.005), Cadmium (as Cd) - BLQ(LOQ-0.002), Chromium (as Cr) - BLQ (LOQ-0.02), Arsenic (as As) - BLQ (LOQ-0.005) and Mercury (as Hg)-BLQ(LOQ-0.001).			
Surface water quality at 07 locations	pH 7.26 to 7.75, Dissolved Oxygen (DO): 4.9 to 7.3 mg/l and BOD: 4- 8 mg/l. COD from 10 to 23 mg/l			
Effluent generation details and its treatment	Wastewater generation from TPP about 1080 KLD Mode of treatment & reuse – The wastewater will be treated in ETP 1200 KLD (Neutralization & Equalization) and treated wastewater will be utilized			The project is based on Zero Liquid Discharge (ZLD).

Period	October' 2024 to December 2024	Additional study (if any)																												
	within the plant to achieve Zero Liquid discharge. · Domestic wastewater generation will be 8 KLD – Domestic wastewater will be treated through STP 10 KLD (MBBR Technology). · Mode of treatment & reuse - Treated water will be utilized for greenbelt and plantation purpose.																													
Noise levels Leq (Day and Night) at 11 locations	The Leq values for day time was observed to be 52.3 to 49.2 dB (A), while during night time 44.0 to 40.2 dB (A).																													
Traffic assessment study findings	Traffic study has been conducted for one month. · Traffic study has been conducted at State Highway-5 which is at an aerial distance of about 1km towards WSW. · Transportation of coal will be done by Rail. · The PCU is 525.5 PCU/day on State Highway-5 and level of service (LOS) is A.																													
	<table border="1" style="width: 100%; border-collapse: collapse; text-align: center;"> <thead> <tr> <th>Road</th> <th>Volume (in PCU/Day)</th> <th>Capacity (in PCU/Day)</th> <th>Existing V/C Ratio</th> <th>LOS</th> <th>Performance</th> </tr> </thead> <tbody> <tr> <td>SH-5</td> <td>525.5</td> <td>15000</td> <td>0.035</td> <td>A</td> <td>Excellent</td> </tr> </tbody> </table> <p>PCU load after proposed project:</p> <table border="1" style="width: 100%; border-collapse: collapse; text-align: center;"> <thead> <tr> <th rowspan="2">Road</th> <th rowspan="2">Existing LOS</th> <th colspan="4">Changed V/C and LOS after adding generated traffic from operational phase of proposed project</th> </tr> <tr> <th>V</th> <th>C</th> <th>V/C</th> <th>Modified LOS</th> </tr> </thead> <tbody> <tr> <td>S.H.-5</td> <td>A 'Excellent'</td> <td>525.5 + 762 = 1287.5</td> <td>15000</td> <td>0.08</td> <td>A 'Excellent'</td> </tr> </tbody> </table> <p>· Conclusion: The level of service will be A after including additional traffic due to the proposed project.</p>	Road	Volume (in PCU/Day)	Capacity (in PCU/Day)	Existing V/C Ratio	LOS	Performance	SH-5	525.5	15000	0.035	A	Excellent	Road	Existing LOS	Changed V/C and LOS after adding generated traffic from operational phase of proposed project				V	C	V/C	Modified LOS	S.H.-5	A 'Excellent'	525.5 + 762 = 1287.5	15000	0.08	A 'Excellent'	
Road	Volume (in PCU/Day)	Capacity (in PCU/Day)	Existing V/C Ratio	LOS	Performance																									
SH-5	525.5	15000	0.035	A	Excellent																									
Road	Existing LOS	Changed V/C and LOS after adding generated traffic from operational phase of proposed project																												
		V	C	V/C	Modified LOS																									
S.H.-5	A 'Excellent'	525.5 + 762 = 1287.5	15000	0.08	A 'Excellent'																									
Soil Quality at 11 Locations	pH range 7.81 to 8.12; Electrical conductivity (EC); 174 to 184 mhos/cm; Calcium: 198 to 274 mg/kg; Sodium: 67 to 97 mg/kg; potassium: 88 to 162 /kg/ha; Nitrogen: 10.3 to 11.3 kg/ha; Phosphorous: 11.4 to 13.5 mg/kg; Cation Exchange Capacity (CEC): 2 to 2.6 meg/100gm; Magnesium: 24 to 134 mg/kg; Organic Matter: 0.80% to 0.89 %																													
Flora and fauna	22 Schedule I Species found in the buffer zone during field survey and secondary sources. Out of 22 Schedule I Species, 10 are mammals, 6 are avifauna and 6 herpeto-fauna.	Certified list of Flora & Fauna is received from DFO Mirzapur vide letter no. 4226/Mirzapur/15 dated 30.05.2025. Wildlife Conservation Plan has been prepared and submitted for further approval to the State Forest department.																												
Hydrogeology study	The action plan to address the recommendation of the Hydrogeology report and Watershed management plan are as below:	Consultant details: The hydrogeology study report has been prepared by M/s. Akshar Geo Services Pvt. Ltd & Vetted by NIT Delhi.																												
	<table border="1" style="width: 100%; border-collapse: collapse; text-align: center;"> <thead> <tr> <th>Sl. No.</th> <th>Recommendations</th> <th>Action Plan</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Since the TDS value in W-13 well was slightly above the acceptable</td> <td>Water quality monitoring shall be done once a month through NABL</td> </tr> </tbody> </table>	Sl. No.	Recommendations	Action Plan	1	Since the TDS value in W-13 well was slightly above the acceptable	Water quality monitoring shall be done once a month through NABL																							
Sl. No.	Recommendations	Action Plan																												
1	Since the TDS value in W-13 well was slightly above the acceptable	Water quality monitoring shall be done once a month through NABL																												

Period	October' 2024 to December 2024		Additional study (if any)
	TDS limit, it is recommended to monitor that the TDS levels in the discharged water meet regulatory requirements to prevent any negative environmental impact from the plant's operations	accredited laboratory to monitor TDS Level.	
2	As the value of hardness as CaCO <sub>3</sub> in W-1 groundwater sample was found to be above acceptable limit but within the permissible limit, a need for ongoing monitoring and potential remediation efforts can be suggested in the report.	Water quality monitoring shall be done once in a month engaging NABL accredited laboratory to track hardness as CaCO <sub>3</sub> content and corrective/preventive actions will be taken based on findings in the report.	
3	By reviewing the report, it was found that the value of Calcium at W-1 groundwater sample was found to be above acceptable limit but within permissible limits which may result in encrustation, the plant may take some preventive measures accordingly.	Regular monitoring of groundwater quality, particularly calcium concentration, will be conducted once a month through NABL accredited laboratory to monitor Calcium Level. Periodic maintenance and descaling of pipelines, storage systems, and water-handling equipment will be done.	
4	The maximum value of alkalinity at W-13 groundwater sample falls above the 'acceptable limit' as per Indian Drinking Water Standards 10500:2012. It is recommended to suggest some preliminary treatment measures for ensuring operational efficiency of the plant.	Mirzapur TPP will initiate a routine water quality monitoring program, with monthly sampling and analysis of alkalinity and associated parameters through NABL accredited laboratory and corrective/preventive actions will be taken based on findings in the report. In addition to above, Mirzapur TPP shall be using Surface water and ZLD will be Implemented	
Impact study on biodiversity and aquatic ecology	<p>Recommendations of study report:</p> <ul style="list-style-type: none"> <li>· Wildlife Protection: Launch anti-poaching and forest protection measures; set up wildlife camps with communication tools</li> <li>· Habitat Restoration: Implement soil and moisture conservation, afforestation with native species, and green belt development</li> <li>· Species Conservation: Develop targeted plans for Schedule-I species like Felis chaus, Hyaena hyaena, Melursus ursinus, and others found in the buffer zone</li> <li>· Community Engagement: Promote eco-clubs, green brigades, and alternative livelihoods to reduce forest dependence</li> <li>· Budget Allocation: 148.02 Lakhs over 5 years for habitat management, fire control, awareness, and capacity building</li> </ul>		Indian Institute of Social Welfare and Business Management, University of Calcutta in 2025.
Risk assessment study	<p>Project specific risk assessment with respect to storage of LDO, furnace oil &amp; coal storage and other hazardous chemicals is included in Final EIA-EMP Report.</p> <p>The appropriate preventive measures and necessary safeguards such as toxic and flammable gas detectors, alarm / interlock systems, breathing apparatus for</p>		Gaurang Environmental Solutions Pvt Ltd.

Period	October' 2024 to December 2024	Additional study (if any)
	working personnel, fire protection systems such as fire extinguishers, water curtain, fire water hydrants in place, the untoward consequences and the major risk due to the same could be eradicated.	
Marine Impact Assessment Study	Not Applicable	--

16. The details of solid and hazardous waste generation along with its mode of treatment/disposal is furnished as below:

S. No.	Type of Waste	Source	Quantity generated (TPA)	Mode of Treatment	Disposal	Remarks
1	Municipal Solid Waste	Plant Canteen	70.08 TPA	Collected; segregated using color coded waste bin, Organic waste converters (OWC)	Inorganic will be disposed via local municipal authorized vendor & Organic/Biodegradable waste by OWC.	-
2	E-waste	IT & Telecom Equipment	~2.0 TPA	Collected; segregated	Registered Recycler vendor	
3	Battery waste from UPS	Automotive & Industrial	~3 TPA	Collected; segregated	Authorized Vendor	
4	Bio medical waste	First aid center	0.02 TPA	Collected; segregated	Authorized vendor	
5	Hazardous Waste	Plant Operation	Used/ Spent Oil – 60 TPA, Waste or residues Empty Barrels/ Containers/ Contaminated Liners – 12 TPA containing oil – 10.0 TPA		Registered Recyclers/Pre-processors with SPCB & Authorized Recyclers	

17. **Public Consultation:** The public hearing was conducted on 11.04.2025 at Near Upper Primary School, Madihaan Market, Madihaan Tehsil and District Mirzapur (U.P).

• Details of advertisement given	1. The Indian Express dated 07.03.2025 2. Amar Ujala dated 07.03.2025
Date of public consultation	Date: 11.04.2025, Thursday, 11:00 AM onwards
Venue	Near Upper Primary School, Madihaan Market, Madihaan Tehsil and District Mirzapur.
Presiding Officer	1. Sri S.P Shukla, Additional District Magistrate, Mirzapur 2. Sri R.K Singh, Regional Officer, U P. Pollution Control Board, Sonbhadra
Major issues raised	During the public hearing, stakeholders 100% supported the project, recognizing its potential to catalyze regional development. Key suggestions included giving priority in employment to local residents, supporting educational infrastructure (including smart classrooms), and addressing drinking water concerns through borewell installations. The public also appreciated the company's initiatives in community health, sports, and infrastructure, and requested their continuation.
No. of people attended	About 1600 People were present. • 14 No. Verbal representation • 50 No. Written Representation/ Responses received from local people/villagers

2 No. Written Representations received through UPPCB Office after the Public Hearing
--

As per the Public hearing minutes, about 1600 nos. of people attended the public hearing and about 720 people signed the attendance register.

**Summary of needs highlighted during the public consultation:**

Category	Key Concerns Raised	Responses Provided
Local Development	During the public hearing, the public was in full support for the proposed Project	We have assured the public that 'development will be done in the project area on priority basis through CER/CSR activities
Employment	Employment Opportunity	The company is committed to providing preference to locals based on their educational qualification and experience. MTEUPPL through Adani foundation proposes to focus on development of the project area in the following areas under the Socio-EMP (CER) initiative. Education Community Health & Sustainability Livelihood Development.

**Action plan as per MoEF&CC O.M. dated 30/09/2020 to address the concerns of public consultation:**

S. No	Physical activity and action Plan	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
A	Educational Initiatives						
	Modernization, Repair & construction/maintenance of identified Primary / Higher Secondary School of nearby villages of the project site in consultation with Local Government/School Authorities in villages Dadri Khurd & Madihan.	0.5	0.75	0.75	0.75	0.75	3.50
	Distribution of drinking water filters/Drinking water coolers in schools in nearby villages.	0.35	0.35	0.35	0.35	0.35	1.75
	Basic teaching and learning infrastructure support to Govt. Schools, Supporting in creation of assembly halls, prayer halls, classrooms and smart class, computer room, space for mid-day meals, playground, school boundary walls etc. for government schools in villages Kotwa Pandey, Sukhnai, Devari Kalan.	0.5	0.75	0.75	0.75	0.75	3.50
	Providing scholarships to meritorious students	0.23	0.23	0.23	0.23	0.23	1.15
	Online courses for students in emerging technologies such as Artificial Intelligence, Electric Vehicles, Renewable Energy etc. to equip students with job-ready skills through Adani Skill Development Centre (ASDC).	0.25	0.25	0.25	0.25	0.25	1.25
	Sub Total	1.6	2.35	2.6	2.6	2.6	11.75
B	Community Health Initiatives						
	Providing assistance for the construction & operation of Primary Health Centre equipped with necessary facilities and other health centers in Village Patewar & other nearby villages of MTEUPPL in consultation with local	0.50	0.75	0.95	1.00	1.00	4.20

S. No	Physical activity and action Plan	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	government authorities.						
	Rural Medical Camps through Medical Team of Primary Health Centre , Safe Menstrual Hygiene Management Awareness, Mega Health Camp, Cataract Screening & Operation in nearby villages of MTEUPPL.	0.40	0.80	0.80	0.5	0.5	3.00
	Promotion of awareness of malnutrition and anemia, Safe Menstrual Hygiene Management Awareness, Mega Health Camp, Cataract Screening & Operation in Madihan and nearby villages. Sanitary napkin vending & disposal machine, provision of Girls' Toilets with regular water supply facilities.	0.12	0.12	0.12	0.62	0.62	1.60
	Promotion of Poshan Vatika at backyard of villagers & Project Suposhan.	0.34	0.34	0.34	0.34	0.34	1.70
	Sub Total	1.36	2.01	2.21	2.46	2.46	10.50
C	Sustainable Livelihood and Women Empowerment						
	Skill Development Centre (SDC) to make the youth for achieving their Goals in life by becoming Skilled Professionals.	0.40	0.80	0.80	0.90	0.90	3.80
	Development & Support for Drip irrigation, assistance for mushroom, vegetable cultivation and livestock management in core zone villages.	0.37	0.37	0.37	0.37	0.37	1.85
	Sub Total	0.77	1.17	1.17	1.27	1.27	5.65
D	Community Infrastructure Development						
	Repairing, strengthening & Maintenance of Existing Roads in consultation with Gram Panchayats.	0.50	1.50	1.50	1.75	0.50	5.75
	To provide facility for potable drinking water, and water supply system through overhead tanks	0.20	0.20	0.20	0.20	0.20	1.00
	Creation of clean and hygienic environment by proper drainage systems, community sanitation campaign, waste management awareness etc. implementation of Swachhh Bharat Initiative.	0.30	0.30	0.40	0.40	0.35	1.75
	Upgradation & Renovation of sanitation facilities such as toilets in schools with priority for girls.	0.70	0.70	0.70	0.70	0.70	3.50
	Provision of solar street lighting/panels in nearby schools, local health centers of nearby villages, green nurturing programs, plantation drives etc.	0.51	0.51	0.51	0.51	0.51	2.55
	Sub Total	2.21	3.21	3.31	3.56	2.26	14.55
E	Sports & Culture Development						
	Promotion of sports for youths and women	0.25	0.25	0.25	0.25	0.25	1.25
	Cultural activities for villagers	0.16	0.16	0.16	0.16	0.16	0.80
	Sub Total	0.41	0.41	0.41	0.41	0.41	2.05
F	Tree plantation in Govt. School and Community Health Centre in Villages Garhwa, Ukhdanda & Darhi Ram	0.20	0.60	0.40	0.40	0.40	2.00

S. No	Physical activity and action Plan	Year of implementation (Rs. In Crores)					Budget (in Crores)
		25-26	26-27	27-28	28-29	29-30	
	Sub Total						
	Total Budget	6.55	9.75	10.1	10.7	9.4	46.50

**18. Project cost:** The capital cost of the proposed project is Rs. 18300 Crores and the capital cost for environmental protection measures is proposed as Rs.3012.39 Crores (Excluding cost towards addressal of Public Consultation issues). The annual recurring cost towards the environmental protection measures is proposed as Rs.32.12 Crores (Excluding cost towards addressal of Public Consultation issues). The employment generation from the proposed project (Operational Phase) is Permanent: 250, Contractual: 2600. The details of cost for environmental protection measures as follows:

S. No.	Item Description	EMP Cost (Rs. in Crores)	Recurring Cost (Rs. in Crores)
1	Air Pollution Control	2459.04	24.59
2	Noise Control	3.54	0.224
3	Water Pollution Control (Including RWH +Solar)	261.3	0.06
4	Ash Management	254.88	5.0
5	Environmental Monitoring & Management	21.83	0.25
6	Green Belt Development	11.80	2.0
7	Addressal of Public Consultation issues	46.5	4.65
	Total	3058.89	36.77

**19. Greenbelt Development:** The proposed Greenbelt will be developed in 121.13 ha area which is about ~33.16 % of the total project area of 365.19 ha with total sapling of 302825 nos. A 10m wide greenbelt, consisting of at least 3 tiers around plant boundary will be developed as greenbelt and green cover as per CPCB guidelines. Local and native species will be planted with a density of 2500 trees per hectare. Total number of 302825 saplings will be planted and nurtured in 121.13 ha in 5 years. The Capital Budget of 11.8 Crores and recurring budget is 2.0 Crores is earmarked for Greenbelt development.

#### 20. Ash management

Details	Annual generation (MTPA)	Utilization (MTPA)	% of utilization	Balance quantity (MTPA)	No. of storage silos with capacity
Ash (Fly & Bottom)	2.56	2.56	100	0	6 x 2500MT

#### Ash Pond details: -

S.No.	Details of Ash Pond	Ash pond
1.	Area (Ha)	49.37 Ha
2.	Dyke height (m)	15
3.	Volume (m <sup>3</sup> )	74 Lac m <sup>3</sup>
4.	Quantity of ash to be disposed (Metric Tons)	88.8 Lac MT
5.	Expected life of ash pond (number of years and months)	Capacity/life of ash dyke calculated for 20 years
6.	Type lining carried in ash pond: HDPE lining of LDPE lining or clay lining or No lining	HDPE
7.	Mode of disposal: Dry disposal or wet slurry (in case of wet slurry please specify whether HCSD or MCSD or LCSD)	HCSD / MCSD
8.	Ratio of ash: water in slurry mix (1:):	65 :35
9.	Ash water recycling system (AWRS): Yes or No	Yes
10.	Quantity of wastewater from ash pond to be discharged into land or water body (m <sup>3</sup> )	0
11.	Details regarding dyke stability study and name of the organization who conducted the study:	N.A

TPP has proposed 100% Ash Utilization. However, approx. 5% may be diverted to the ash dyke in emergencies such as during rains or low demand—as a contingency measure, Life of ash dyke is calculated 20 Years.

**Ash utilization plan –**

S. No.	Activity (as applicable)	Quantity	Percentage
i	Fly ash based products (bricks or blocks or tiles or fiber cement sheets or pipes or boards or panels)	0.05	2%
ii	Cement manufacturing	2.05MTPA	80%
iii	Construction of roads, road and fly over embankment	0.46 MTPA	18%
	Total	2.56 MTPA	100 %

21. Summary of violation under EIA, 2006/court case/show cause/direction if any, related to the project under consideration is furnished as below:

**A. Summary of court cases :** Details of Cases pertaining to Environment & Forest are as below:

S. No.	Case no.	Name of The Court	Brief Summary of the Case	Last Date of Hearing	Next Date of Hearing	Action taken by PP
1	29/2024 In appeal no-79/2014	National Green Tribunal	In December' 2016, NGT judgement set aside the EC of the 1320 MW TPP at Mirzapur and vide their judgment in May'2017, that Project proponent is at liberty to approach the MoEFCC or any other competent authority for processing of the applications for grant of EC upon making up for rectifying the defects and deficiencies pointed out in the judgment. However, the authorities concerned are at liberty to process the same in accordance with law while strictly adhering to the content of the judgment.	21.12.2016	Disposed off	The Suggestions in the Order as well MoEFCC, proponent has taken all the adequate measures to comply.
2	883/2024	National Green Tribunal	Hon'ble National Green Tribunal has taken suo motu cognizance of the news item "Experts flag large-scale clearing of vegetation in Mirzapur forest" published in Hindustan Times on 03.07.2024 and has registered Original Application No. 883/2024 and started hearing. Hon'ble NGT has made "Mirzapur Thermal Energy (U.P.) Private Limited" as Respondent No. 5 by order dated 25/10/2024.	21.07.2025	Disposed of on 18/08/2025	The matter got disposed of on 18/08/2025 as the petitioner has filed IA No. 188063 of 2025 filed in W.P. (C) No. 202/1995 and sought for directions from the Hon'ble Supreme Court to declare the proposed Sloth Bear Conservation Reserve in Mirzapur District, Uttar Pradesh, as a Protected Area under the Wildlife (Protection) Act, 1972.
3	Execution Application no-29/2024 In appeal no-79/2014	National Green Tribunal	According to the appellant, by NGT order dated 21/12/2016 in Appeal No. 79/2014, the Environmental Clearance (EC) dated 21.08.2014 granted to the proposed Thermal Power Plant of Welspun Energy Private Limited was	21.07.2025	-do-	-do-

S. No.	Case no.	Name of The Court	Brief Summary of the Case	Last Date of Hearing	Next Date of Hearing	Action taken by PP
			cancelled, and the Tribunal passed an order restraining respondent No. 4, M/s Welspun Energy (UP) Private Limited, from carrying out any development work at the project site and to restore the area to its original condition. Mirzapur Energy (UP) Private Limited was carrying out illegal construction activities at the site by clearing vegetation and forest and levelling the land using large-scale earthwork. An application for ex-parte interim order has been filed by the appellant. Next Listing date fixed on 12.08.2025			

As per the available records, W.P. (C) No. 202/1995 is next posted for hearing in the Hon'ble Supreme Court on 23/09/2025.

#### B. Summary of Show Cause Notices – Nil

S. No	Issuing authority	Date	Reasons for the issuance of SCN	Status of reply submission	Present status
1	Not Applicable.				

#### C. Summary of violation

Any violation case pertaining to the project on following: i. The Environment Protection Act, 1986 ii. Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. iii. The Wildlife (Protection) Act, 1972	No.
--	-----

22. **Written submissions:** The written submission made by the proponent during the meeting is furnished as below:

S.No	Additional Information Sought	Pointwise Reply/ Clarification
1	Compliance Status of the key issues Addressed in the NGT Order dated 21.12.2016.	The Compliance Status of key Issues Addressed in the NGT Order dated 21.12.2016 is furnished at para no. 28.4.17.
2	Point wise response to Written representations received through MoEFCC mail to be submitted.	The point wise response towards Written representations received from MoEFCC by Email is furnished at para no. 28.4.19.
3	Justification regarding categorization of TPP in terms of MoEFCC Notification dated 11/07/2025.	Mirzapur Thermal Power Plant is located about 19 KM distance from the Mirzapur Town/City (DM office). The nearest CPA/SPA is Varanasi, distance is about 45.46 Km as per the DSS portal, therefore Mirzapur TPP falls under the "Category C" as per MoEFCC Notification dated 11.07.2025.
4	The present status of Stage-I Forest Clearance to be provided.	8.3581 Ha of Forest Land is Outside the Plant Boundary for which Forest Proposal Application was filed in 2015 vide proposal no. FP/UP/THE/14236/2015. Stage-I FC is obtained on dated 09.09.2025.
5	The GLC modelling has to be revisited.	The revised GLC Modelling report is furnished as above.

#### Observations and deliberation of the EAC

23. The Committee observed and noted the following:

i. Instant proposal is for seeking Environmental Clearance for setting up of 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) by M/s Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL) located at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh.

ii. The Project Site for instant proposal was earlier accorded EC by MoEF&CC on 21.08.2014 and CTE was obtained from UPPCB. The Hon'ble National Green Tribunal vide its judgement dated 21.12.2016 in the matter Appeal No 79 of 2014 titled as Debadityo Sinha vs. Mirzapur Energy (UP) Pvt. Ltd. & Others quashed the EC dated 21.08.2014 and the project could not be implemented further and the validity of the EC got lapsed. Meanwhile, the project was acquired by Mirzapur Thermal Energy (UP) Private Ltd., a subsidiary of Adani Power Limited (APL) and submitted a fresh proposal for grant of EC by de-novo under the provisions of the EIA Notification, 2006.

iii. The EAC also took into consideration the drone survey of the project site and KML file on the Google Earth presented by the project proponent along with DSS of the project site on PARIVESH portal.

iv. There are no national parks, wildlife sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. within 10 km distance from the project site as ascertained from DSS.

v. The project site is not located within the Critically Polluted Area (CPA) / Severally Polluted Area (SPA) as per CEPI assessment 2018 of CPCB.

vi. As per the categorization of CPCB, the proposed project do not fall within any CPA nor in any non-attainment cities as per MoEF &CC notification G.S.R. 465(E) dated 11/07/2025. Hence, it is classified as Category 'C' project with respect to FGD installation.

vii. ToR was granted vide letter dated 29.07.2024.

viii. Total land of 365.19 ha is required for the project. The land is already in possession with Mirzapur Thermal Energy (UP) Private Limited except 31.38 Ha Govt Land. For 31.38 Ha land transfer and mutation is under progress at Revenue Dept, Vindhychal Division, District Mirzapur Order No. 19957/2022 dated 10.10.2024.

ix. In addition to the 365.19 Ha, there is a Forest land Outside the Project boundary is 8.3581 Ha which includes water pipeline (5.8162 Ha) and approach road (2.5419 Ha). The said approach road connects the project site with SH-5. Hence, the 8.3581 Ha of forest land is considered as a material component of the project as observed in the judgement dated 21/12/2016 of Hon'ble NGT in Appeal No 79 of 2014.

x. The instant proposal involves 8.3581 Ha of forest land for which requisite Stage I FC under the provisions of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 is obtained.

xi. Total 22 Schedule I Species found in the buffer zone during field survey and secondary sources. Wildlife and conservation plan for schedule I species prepared and submitted for approval.

xii. Total fresh water requirement is 76800 KLD. Approval for drawing 98630 KLD of water for all 2 units from River Ganga has been obtained from WRD Uttar Pradesh vide letter dated 09/10/2011. The water will be transported to the plant site through pipeline.

xiii. The power requirement for the proposed project is estimated as 7.5 MW during Construction Phase and will be obtained from nearby UP Electricity Board Sub-station.

xiv. 275 m high Chimney (Twin flue) is proposed and proponent will abide by and adhere to all the Notifications/Directives issued by the MoEFCC from time to time regarding the TPP.

xv. Zero Liquid Discharge system will be adopted.

xvi. Transportation of coal will be done 100% by rail. No road transportation is involved.

xvii. The proposed Greenbelt will be developed in 121.13 ha area which is about ~33.16 % of the total project area of 365.19 ha with total sapling of 302825 nos. A 5m to 50 meter wide greenbelt, consisting of at least 3 tiers around plant boundary will be developed as greenbelt and green cover as per CPCB guidelines. Local and native species will be planted with a density of 2500 trees per hectare. Total number of 302825 saplings will be planted and nurtured in 121.13 ha in 5 years. The Capital Budget of 11.8 Crores and recurring budget is 2.0 Crores is earmarked for Greenbelt development. The Ash will be collected in dry form in silos for further utilization/transportation through rail wagons / closed trucks to adjacent Cement Plants. 100% Ash will be utilized as per Ash Notification dated 31/12/2021.

xviii. Ash pond is proposed in an area of 49.37 Ha for ash disposal.

xix. Public hearing for the project was held on 11/04/2025. The Committee looked in to the videography of the public hearing proceedings, deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory. The committee advised the PP to implement the PH action plan in a time bound manner.

xx. The capital cost of the proposed project is Rs. 18300 Crores and the capital cost for environmental protection measures is proposed as Rs.3012.39 Crores (Excluding cost towards addressal of Public Consultation issues). The annual recurring cost towards the environmental protection measures is proposed as Rs.32.12 Crores (Excluding cost towards addressal of Public Consultation issues). The employment generation from the proposed project (Operational Phase) is Permanent: 250, Contractual: 2600.

xxi. The Committee deliberated on the baseline data and incremental GLC due to the proposed project. The committee noted that the proponent is providing Electrostatic Precipitator (ESP), Low Nox Burner, SOFA technology and Dust Extraction & Suppression System to control the emission of Particulate matter and NOx and also stack with a height of 275 m will be provided to control & regulate the air emission from the proposed project.

xxii. Committee deliberated on the action plan of Hydrogeology study; Bio-diversity/aquatic ecology study and Risk assessment study and found it satisfactory.

xxiii. The committee noted that with respect to water pollution control, domestic wastewater will be treated in Sewage treatment plant and treated sewage water shall be reused. Effluent will be treated in ETP. There will be no effluent discharge from the premises, hence the ZLD will be maintained. A state-of-the-art roof top rain water harvesting system will be provided to collect the run-off for ground water recharging.

xxiv. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components.

xxv. The Committee deliberated on the observations of Hon'ble NGT made in the Judgement dated 21/12/2016 in Appeal No 79 of 2014 titled as Debadityo Sinha vs. Mirzapur Energy (UP) Pvt. Ltd. & Others along with the compliance made by the proponent in this regard.

xxvi. The Committee deliberated on the public representations received for the project as well the reply furnished by the proponent.

xxvii. The EAC also deliberated on the written submission of the project proponent and found it satisfactory.

xxviii. The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

**Recommendations of the Committee:**

24. The EAC after detailed deliberations on the information submitted and as presented during the meeting recommended for grant of Environmental Clearance to the proposed “*Proposed 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) by M/s. Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL) located at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh*”, under the provisions of EIA Notification, 2006 subject to the stipulation of specific conditions and standard/general conditions (**Annexure 1**).

25. The MoEF&CC has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the EAC hereby accords Environmental Clearance to M/s. Mirzapur Thermal Energy (UP) Private Limited for “*2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) located at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh*” subject to compliance of the Specific/General environmental conditions (**Annexure 1**).

26. The proponent shall obtain all necessary clearances/approvals that may be required before the start of the project. The Ministry or any other competent authority may stipulate any further condition for environmental protection. The Ministry or any other competent authority may stipulate any further condition for environmental protection.

27. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

28. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

29. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

30. General Instructions:

(i) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEF&CC website where it is displayed.

(ii) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

(iii) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

(iv) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

(v) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

(vi) The Regional Office of this MoEF&CC shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

(vii) Validity of EC is as per the provision of EIA Notification, 2006 and its subsequent amendment.

31. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

32. This issue with an approval of the Competent Authority

Yours faithfully,

(Sundar Ramanathan)

Scientist 'F'

Tel: 011- 20819378

Email- r.sundar@nic.in

### **Copy To**

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi
2. The Deputy Director General of Forests (C), Integrated Regional Officer, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020.
3. Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Integrated Regional Office, E-5, Kendriya Paryavaran Bhawan, E-5 Arera Colony, Link Road-3, Ravishankar Nagar, Bhopal – 462016.
4. The Chairman, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi.
5. The Regional Director, Central Ground Water Board, North Central Region, Block-1, 4th Floor, Paryawas Bhawan Area Hills, Jail Road, Bhopal - 462011, Madhya Pradesh.
6. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD cum-Office Complex, East Arjun Nagar, Delhi-110032.
7. The Chairman, Madhya Pradesh Pollution Control Board, E-5, Main Rd No. 3, Ekant Park, Arera Colony, Bhopal, Madhya Pradesh 462.016.
8. The Member Secretary, Uttar Pradesh state Pollution Control Board, Building No TC-12 V, Vibhuti Khand Gomti Nagar, Lucknow -226010.
9. The Member Secretary, Madhya Pradesh Pollution Control Board, E-5, Main Rd No. 3, Ekant Park, Arera Colony, Bhopal, Madhya Pradesh 462.016.
10. The District Collector, Mirzapur, Govt. of UP.
11. PARIVESH Portal

**Annexure 1**

### **Specific EC Conditions for (Thermal Power Plants)**

#### **1. [A] Environmental Management**

<b>S. No</b>	<b>EC Conditions</b>
<b>1.1</b>	Project proponent shall comply with all the conditions stipulated in the Stage – I Forest Clearance letter dated 09.09.2025 for diversion of forestland of 8.3581 ha involved in the project for non-forestry activity.
<b>1.2</b>	The project proponent shall be abide by all orders and judicial pronouncements, made from time to

S.No	EC Conditions
	time by the Hon'ble Supreme Court in IA No. 188063 of 2025 filed under W.P. (C) No. 202/1995.
1.3	Project proponent shall ensure that 100% utilization of ash generated from the project in accordance with the ash utilization notification dated 31/12/2021 and its subsequent amendment. Area for the proposed ash dyke shall not exceed 49.7 ha. as committed.
1.4	Project proponent shall establish 4 Continuous Ambient Air Quality Monitoring Stations (CAAQMS) at suitable locations in and around project site in consultation with UPPCB within one year from the date of grant of EC.
1.5	Project proponent shall comply with the recommendations made in the biodiversity assessment report and Hydrogeology report in a time bound manner. Compliance status in this regard shall be submitted to the Regional Office of MoEF&CC along with the six monthly compliance report.
1.6	The water requirement for project is estimated as 76800 KLD and the same shall be met from Ganga River. The specific water consumption for unit 1 & 2 shall be less than 3.0 m <sup>3</sup> /MWhr.
1.7	The entire coal requirement for 2 units of TPP (2x800 MW) shall be transported by rail network only and no road transportation is permitted.
1.8	Project proponent shall store harvested rainwater in the project boundary and utilize the same for plantation, recharging water in the pond and domestic utilization in colonies. A record shall be maintained of water collected through rainwater and its supply system. PP shall get the water audit done every year to optimize the water requirement.
1.9	Project proponent shall implement the protective measure proposed in EMP in a time-bound manner. The budget earmarked for the same is Rs. 3012.39 crores and should be kept in separate accounts and audited annually. The implementation status along with the amount spent with documentary proof shall be submitted to the concerned Regional Office for the activities carried out during the previous year.
1.10	Project proponent shall assess the carbon footprint of the project and develop carbon sink/carbon sequestration resources using modern technologies. The implementation report shall be submitted to the concerned Regional Office of the MoEF&CC.
1.11	Project proponent shall ensure that diesel operated vehicles will be switched over to E-Vehicles/CNG/LNG vehicles in a time bound manner, replace the passenger vehicles to E-vehicle/CNG vehicles in phased manner. Further, for local movement of officials, Contract of Vehicles deployment shall be awarded to Project affected people and all efforts for adopting heavy E-vehicles/CNG/LNG vehicles like Bulkers for ash transportation for short distance subject to availability of such E-vehicle and adequate charging infrastructure in the surrounding area shall be provided. PP shall submit the action taken report to concerned RO with amount spent, photographs (before & after), number of such non diesel vehicles deployed etc. in six monthly compliance report.
1.12	The Project Proponent shall provide stack of 275 meters height and shall abide by the provisions of the notification number G.S.R 465 (E) dated 11/07/2025 related to FGD.
1.13	Project proponent shall ensure that pipelines carrying the fly ash and effluent shall be inspected regularly for any leakages.

S.No	EC Conditions
1.14	Effluent of 1080 KLD will be treated through Effluent Treatment Plant. As committed by the Project proponent, Zero liquid discharge shall be adopted for the existing and the proposed plant. No wastewater will be discharged outside the project site.
1.15	PP shall implement the concurrent plantation plan in a time bound manner. Total of 121.3 ha area (33% of total area of 365.19 ha) will be developed as greenbelt. A 5 m - 50 m wide greenbelt, consisting of at least 3 tiers around plant boundary will be developed as greenbelt and green cover as per CPCB guidelines within 3 years. PP should annually submit the audited statement of expenditure along with proof of activities viz. photographs (before & after with geolocation date & time), details of expert agency engaged, details of species planted, number of species planted, survival rate, density of plantation etc. to the Regional Office of MoEF&CC and on PARIVESH Portal as the case may be for the activities carried out during previous year.
1.16	Project proponent shall carry out community plantation with incentive scheme by distributing 50,000 saplings of native and fruit bearing plants per year for a period of five years. Further, PP shall provide basic facilities to the nearby schools such as drinking water, sanitation facilities (sanitary napkin vending machines) and shall also develop green belt around the nearby schools. Further, PP shall organize quarterly awareness programs for school students to educate them on the significance and preservation of trees.
1.17	Wildlife conservation plan as approved by the competent authority shall be implemented. Additional, budget shall be added in the plan, in case additional measures suggested by state wildlife department. The final Wildlife conservation plan duly approved by the CWLW shall be submitted to RO, MoEF&CC within a time frame of three months from the date of grant of EC and the budget approved by the concerned authority shall be deposited in a government account.
1.18	Project proponent shall install LED display of air quality (Continuous AAQ monitoring) and stack emission (Continuous emission monitoring) at prominent locations preferably outside the plant's main entrance for public viewing and in administrative complex and maintenance of devices shall be done regularly.
1.19	Project proponent shall carry out Water Sprinkling on roads inside the plant area/ administrative/ residential areas and outside the plant area at least for 2 KM on a regular basis to control the air pollution. A logbook shall be maintained for the activity and be in six-monthly compliance report.
1.20	PP shall deploy vacuum based vehicle for everyday cleaning of the road in and around plant site at least for 5 KM. A 3 tier plantation on both side of roads shall be done with native and fruit bearing species.
1.21	Environment Audit of plant shall be done annually and report shall be submitted to Regional office of the Ministry.
1.22	A detailed action plan regarding leachate handling shall be prepared and implemented in consultation with SPCB and the same shall be submitted to the Regional Office of the Ministry. Leachate shall be treated and reused. No treated leachate shall be discharged in any circumstances. Characteristics of Leachate and the treated leachate shall be monitored once in quarter and records shall be maintained.
1.23	Oil and grease recovered from the treatment plant should be disposed only through authorized recyclers.

S.No	EC Conditions
1.24	Monitoring of surface water quality and Ground Water quality shall also be regularly conducted in and around the project site and records to be maintained. Further, monitoring points shall be located between the plant and drainage in the direction of flow of ground water and records maintained. Monitoring for heavy metals in ground water shall also be undertaken and results/findings submitted along with half yearly monitoring report. The monitored data shall be submitted regularly on PARIVESH portal as part of Half Yearly compliance report.
1.25	For the DG sets, emission limits and the stack height shall be in conformity with the extant regulations and the CPCB guidelines. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.
1.26	PP shall ensure that all types of plastic waste generated from the plant shall be stored separately in isolated area and disposed of strictly adhering to the Plastic Waste Management Rules 2016 (as amended). In pursuant to the Ministry's OM dated 18/07/2022. PP shall also create awareness among the people working in the project area as well as in its surrounding area on the ban on Single Use Plastic (SUP) in order to ensure compliance of Ministry's Notification published by the Ministry on 12/08/2021. A report along with photograph on the measures taken shall also be included in the six monthly compliance report submitted by PP.
1.27	PP is advised to implement the 'Ek Ped Maa Ke Naam' Campaign which was launched on 5th June 2024 on the occasion of the World Environment Day to increase the forest cover across the Country. This plantation drive is other than Green belt development. The action in this regard shall be submitted concerned RO in six monthly report.

## 2. [B] Socio-economic

S.No	EC Conditions
2.1	A vision document comprising prospective plan for implementation of various CER activities, plantation programme outside the project cover area, rejuvenation and conservation of water bodies within 5 km radius of the project cover area shall be prepared and submitted to the Regional Office of the Ministry within 6 months. Implementation status of the same shall be reported to the Regional office in 6 monthly compliance report.
2.2	Epidemiological Study among population within 5 km radius of project cover area shall be carried out on regular interval (Once in two year) through independent agency. Necessary measures shall be taken as per findings of study in consultation with district administration. Action taken report shall be submitted to the Regional Office of the Ministry.
2.3	The budget proposed for PH is Rs. 46.50 Crores. The budget proposed shall be kept in a separate account and audited annually. Project proponent shall implement the action plan to address the issues raised during public hearing within a time frame of 5 years from the date of grant of EC. In addition to this, PP shall strengthen the existing Primary Health Center (PHC) & Community Health Center (CHC) in the study area for better public health as committed. Compliance status in this regard shall be submitted along with the six monthly compliance to the concerned Regional Office of MoEF&CC.
2.4	The establishment of a robust public grievance redressal mechanism to address concerns and complaints from local communities regarding the power plant's operations, environmental impacts, or social issues shall be developed. A Senior Officer shall review the functioning of the mechanism

S.No	EC Conditions
	twice in a month.

### 3. [C] Miscellaneous

S.No	EC Conditions
3.1	An Environmental Cell headed by the Environment Manager with postgraduate qualification in environmental science/environmental engineering, shall be created. It shall be ensured that the Head of the Cell shall directly report to the Head of the Plant who would be accountable for implementation of environmental regulations and social impact improvement/mitigation measures.
3.2	Consent for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
3.3	All necessary clearance from the concerned Authority, as may be applicable should be obtained prior to commencement of project or activity.

#### Standard EC Conditions for (Thermal Power Plants)

##### 1. Statutory Compliance

S.No	EC Conditions
1.1	Emission Standards for Thermal Power Plants as per Ministry's Notification S.O. 3305(E) dated 7.12.2015, G.S.R.593(E) dated 28.6.2018 and as amended from time to time shall be complied.
1.2	Part C of Schedule II of Municipal Solid Wastes Rules, 2016 dated 08.04.2016 as amended from time to time shall be complied for power plants based on Municipal Solid Waste.
1.3	MoEF&CC Notifications on Water Consumption vide Notification No. S.O. 3305 (E) dated 07.12.2015 read with G.S.R 593 (E) dated 28.6.2018 as amended from time to time shall be complied.
1.4	The recommendation from Standing Committee of NBWL under the Wildlife (Protection) Act, 1972 should be obtained, if applicable.
1.5	No Objection Certificate from Ministry of Civil Aviation be obtained for installation of requisite chimney height and its siting criteria for height clearance.

##### 2. Ash Content/mode Of Transportation Of Coal

S.No	EC Conditions
2.1	MoEF&CC Notification issued vide S.O. 1561 (E) dated 21.05.2020 and as amended from time to time shall be complied which inter-alia include use of coal by Thermal Power Plants, without stipulations as regards ash content or distance, shall be permitted subject to compliance of conditions prescribed under (1) Setting Up Technology Solution for emission norms, (2)

S.No	EC Conditions
	Management of Ash Ponds and (3) Transportation.

### 3. Air Quality Monitoring And Management

S.No	EC Conditions
3.1	Project proponent shall abide by the provisions of the notification number G.S.R 465(E) dated 11/07/2025 related to FGD.
3.2	Low NOX Burners with Over Fire Air (OFA) system shall be installed to achieve NOX emission standard of 100 mg/Nm <sup>3</sup> .
3.3	High efficiency Electrostatic Precipitators (ESPs) shall be installed in each unit to ensure that particulate matter (PM) emission to meet the stipulated standards of 30 mg/Nm <sup>3</sup> .
3.4	Stack with a height of 275 meters shall be provided with continuous online monitoring instruments for SO <sub>2</sub> , Nox and Particulate Matter as per extant rules.
3.5	Exit velocity of flue gases shall not be less than 20-25 m/s. Mercury emissions from stack shall also be monitored periodically.
3.6	Continuous Ambient Air Quality monitoring system shall be set up to monitor common/criteria pollutants from the flue gases such as PM <sub>10</sub> , PM <sub>2.5</sub> , SO <sub>2</sub> , NOX within the plant area at four locations. The monitoring of other locations (at least three locations outside the plant area covering upwind and downwind directions at an angle of 120° each) shall be carried out manually.
3.7	Adequate dust extraction/suppression system shall be installed in coal handling, ash handling areas and material transfer points to control fugitive emissions.
3.8	Appropriate Air Pollution Control measures (Des/DSs) be provided at all the dust generating sources including sufficient water sprinkling arrangements at various locations viz., roads, excavation sites, crusher plants, transfer points, loading and unloading areas, etc.

### 4. Noise Pollution And Its Control Measures

S.No	EC Conditions
4.1	The Ambient Noise levels shall meet the standards prescribed as per the Noise Pollution (Regulation and Control) Rules, 2000.
4.2	Persons exposed to high noise generating equipment shall use Personal Protective Equipment (PPE) like earplugs/ear muffs, etc.
4.3	Periodical medical examination on hearing loss shall be carried out for all the workers and maintain audiometric record and for treatment of any hearing loss including rotating to non-noisy/less noisy areas.

### 5. Human Health Environment

S.No	EC Conditions
5.1	Bi-annual Health check-up of all the workers is to be conducted. The study shall take into account of chronic exposure to noise which may lead to adverse effects like increase in heart rate and blood pressure, hypertension and peripheral vasoconstriction and thus increased peripheral vascular resistance. Similarly, the study shall also assess the health impacts due to air polluting agents.
5.2	Impact of operation of power plant on agricultural crops, large water bodies (as applicable) once in two years by engaging an institute of repute. The study shall also include impact due to heavy metals associated with emission from power plant.

#### 6. Water Quality Monitoring And Management

S.No	EC Conditions
6.1	Induced/Natural draft closed cycle wet cooling system including cooling towers shall be set up with minimum Cycles of Concentration (COC) of 5.0 or above for power plants using fresh water to achieve specific water consumption of 3.0 m <sup>3</sup> /MWhr.
6.2	In case of the water withdrawal from river, a minimum flow 15% of the average flow of 120 consecutive leanest days should be maintained for environmental flow whichever is higher, to be released during the lean season after water withdrawal for proposed power plant.
6.3	Records pertaining to measurements of daily water withdrawal and river flows (obtained from Irrigation Department/Water Resources Department) immediately upstream and downstream of withdrawal site shall be maintained.
6.4	Regular (at least once in six months) monitoring of groundwater quality in and around the ash pond area including presence of heavy metals (Hg, Cr, As, Pb, etc.) shall be carried out as per CPCB guidelines. Surface water quality monitoring shall be undertaken for major surface water bodies as per the EMP. The data so obtained should be compared with the baseline data so as to ensure that the groundwater and surface water quality is not adversely impacted due to the project & its activities.
6.5	The treated effluents emanating from the different processes such as DM plant, boiler blow down, ash pond/dyke, sewage, etc. conforming to the prescribed standards shall be re-circulated and reused. Sludge/ rejects will be disposed in accordance with the Hazardous Waste Management Rules.
6.6	Hot water dispensed from the condenser should be adequately cooled to ensure the temperature of the released surface water is not more than 5 degrees Celsius above the temperature of the intake water.
6.7	Wastewater generation of 1080 KLD from various sources (viz. cooling tower blowdown, boiler blow down, wastewater from ash handling, etc) shall be treated to meet the standards of pH: 6.5-8.5; Total Suspended Solids: 100 mg/l; Oil & Grease: 20 mg/l; Copper: 1 mg/l; Iron: 1 mg/l; Free Chlorine: 0.5; Zinc: 1.0 mg/l; Total Chromium: 0.2 mg/l; Phosphate: 5.0 mg/l.
6.8	Sewage generation of 8 KLD will be treated by setting up Sewage Treatment plant to maintain the treated sewage characteristics of pH: 6.5-9.0; Bio-Chemical Oxygen Demand (BOD): 30 mg/l;

S.No	EC Conditions
	Total Suspended Solids: 100 mg/l; Fecal Coliforms (Most Probable Number).
6.9	Action plan by the TPPs located within 50 km of a municipality or any Urban Local Body (ULB) to use the treated sewage water produced by the municipality/Urban Local Body(ULB) to reduce fresh water consumption.

### 7. Risk Mitigation And Disaster Management

S.No	EC Conditions
7.1	Adequate safety measures and environmental safeguards shall be provided in the plant area to control spontaneous fires in coal yard, especially during dry and humid season.
7.2	Storage facilities for auxiliary liquid fuel such as LDO and HFO/LSHS shall be made as per the extant rules in the plant area in accordance with the directives of Petroleum & Explosives Safety Organisation (PESO). Sulphur Content in the liquid fuel should not exceed 0.5%.
7.3	Ergonomic working conditions with First Aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.
7.4	Safety management plan based on Risk Assessment shall be prepared to limit the risk exposure to the workers within the plant boundary.
7.5	Regular mock drills for on-site emergency management plan and Integrated Emergency Response System shall be developed for all kind of possible disaster situations.

### 8. Green Belt And Biodiversity Conservation

S.No	EC Conditions
8.1	Green belt shall be developed in an area of 33% of the total plant area with indigenous native tree species in accordance with CPCB guidelines.
8.2	In-situ/ex-situ Conservation Plan for the conservation of flora and fauna should be prepared and implemented.

### 9. Waste Management

S.No	EC Conditions
9.1	Solid waste management should be planned in accordance with extant Solid Waste Management Rules, 2016.
9.2	Toxicity Characteristic Leachate Procedure (TCLP) test shall be conducted for any substance, potential of leaching heavy metals into the surrounding areas as well as into the groundwater.
9.3	Ash pond shall be lined with impervious liner as per the soil conditions. Adequate dam/dyke safety

S.No	EC Conditions
	measures shall also be implemented to protect the ash dyke from getting breached. Planting shall be done all along the bank of ash pond.
9.4	Fly ash shall be collected in dry form and ash generated shall be used in phased manner as per provisions of the Notification on Ash Utilization issued by the Ministry S.O. 5481 dated 31.12.2021, S.O.6169 (E) dated 30.12.2021, S.O.05 (E) dated 01.01.2024 and amendment thereto.
9.5	Unutilized ash if any shall be disposed off in the ash pond in the form of High Concentration Slurry method.

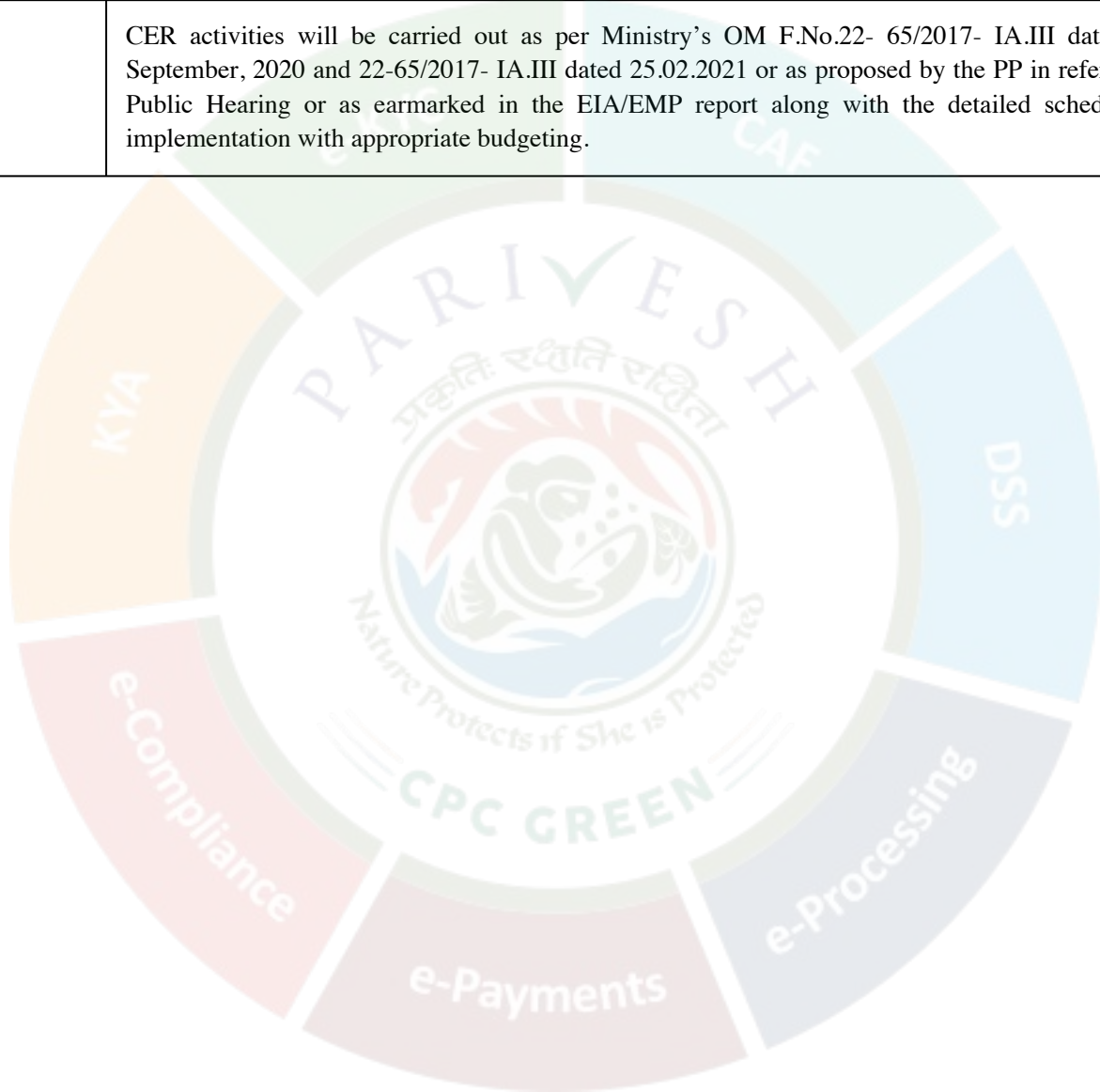
### 10. Monitoring Of Compliance

S.No	EC Conditions
10.1	Environmental Audit of the project be taken up by the third party for preparation of Environmental Statement as per Form-V & Conditions stipulated in the EC and report be submitted to the Ministry.
10.2	Resettlement & Rehabilitation Plan as per the extant rules of Govt. of India and respective State Govt. shall be followed, if applicable.
10.3	Energy Conservation Plan to be implemented as envisaged in the EIA / EMP report. Renewable Energy Purchase Obligation as set by MoP/State Government shall be met either by establishing renewable energy power plant (such as solar, wind, etc.) or by purchasing Renewable Energy Certificates.
10.4	Energy and Water Audit shall be conducted at least once in two years and recommendations arising out of the Report should be followed. A report in this regard shall be submitted to Ministry's Regional Office.
10.5	<p>The project proponent shall (Post-EC Monitoring):</p> <ol style="list-style-type: none"> <li>send a copy of environmental clearance letter to the heads of Local Bodies, Panchayat, Municipal bodies and relevant offices of the Government;</li> <li>upload the clearance letter on the web site of the company as a part of information to the general public.</li> <li>inform the public through advertisement within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment, Forest and Climate Change (MoEF&amp;CC) at <a href="http://parviesh.nic.in">http://parviesh.nic.in</a>.</li> <li>upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same periodically;</li> <li>monitor the criteria pollutants level namely; PM (PM10&amp; PM2.5incase of ambient AAQ), SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company;</li> <li>submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MoEF&amp;CC, the respective Zonal Office of CPCB and the SPCB;</li> <li>submit the environmental statement for each financial year in Form-V to the concerned State</li> </ol>

S.No	EC Conditions
	<p>Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company;</p> <p>h. inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project and the date of commencement of the land development work.</p>

### 11. Corporate Environmental Responsibility (Cer) Activities

S.No	EC Conditions
11.1	<p>CER activities will be carried out as per Ministry's OM F.No.22- 65/2017- IA.III dated 30th September, 2020 and 22-65/2017- IA.III dated 25.02.2021 or as proposed by the PP in reference to Public Hearing or as earmarked in the EIA/EMP report along with the detailed scheduled of implementation with appropriate budgeting.</p>





1200  
भारत सरकार  
Government of India  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Ministry of Environment, Forest & Climate Change  
क्षेत्रीय कार्यालय, लखनऊ  
Regional Office, Lucknow



केन्द्रीय भवन, ग्यारवां तल, सेक्टर एच, अलीगंज, लखनऊ-226024  
Kendriya Bhawan, 11<sup>th</sup> Floor, Sector H, Aliganj, Lucknow-226024, Phone No : 0522-2326696  
Email : roc.lko-mef@nic.in, goimoc@rolko@gmail.com

पत्र सं० : 8बी/यू0पी0/08/38/2016/एफ.सी. | 309

दिनांक : As per e-signed

सेवा में,

अपर मुख्य सचिव,  
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग,  
उत्तर प्रदेश शासन, बापू भवन, लखनऊ।

**Online Proposal No. FP/UP/THERMAL/14236/2015**

**विषय:** वेलस्पन एनर्जी यू0पी0 प्रा0लि0 द्वारा ग्राम-ददरी खुर्द, तहसील-सदर, जिला मीरजापुर में प्रस्तावित 1320 (2\*660) मेगावाट ताप विद्युतगृह की स्थापना हेतु जलापूर्ति बाबत भूमिगत वाटर पाइप लाईन एवं सम्पर्क मार्ग निर्माण हेतु 8.3581 हे0 आरक्षित वन भूमि के गैर वानिकी प्रयोग एवं बाधक 296 वृक्षों के पातन की अनुमति के सम्बंध में।

**संदर्भ:** मुख्य वन संरक्षक/नोडल अधिकारी का पत्रांक 3654/11-सी-FP/UP/THERMAL/14236/2015, दिनांक 12.06.2025. महोदय,

कृपया उपरोक्त विषयक सचिव (वन), उत्तर प्रदेश शासन के पत्रांक पी-61/41-2-2016-800(64)/2016, दिनांक 18.04.2016 का आशय ग्रहण करने का कष्ट करें, जिसके द्वारा विषयांकित प्रकरण में राज्य सरकार द्वारा वन (संरक्षण एवं संवर्धन) अधिनियम, 1980 के अन्तर्गत भारत सरकार की स्वीकृति मांगी गयी थी।

प्रकरण को दिनांक 26.08.2025 को आहूत की गई क्षेत्रीय सशक्त समिति (REC) की बैठक में (REC Agenda item 6.2-UP) शामिल किया गया था। क्षेत्रीय सशक्त समिति के निर्णयानुसार प्रकरण में स्वीकृति प्रदान की गयी है। प्रकरण में विचारोपरान्त मुझे आपको यह सूचित करने का निर्देश हुआ है कि केन्द्र सरकार वेलस्पन एनर्जी यू0पी0 प्रा0लि0 द्वारा ग्राम-ददरी खुर्द, तहसील-सदर, जिला मीरजापुर में प्रस्तावित 1320 (2\*660) मेगावाट ताप विद्युतगृह की स्थापना हेतु जलापूर्ति बाबत भूमिगत वाटर पाइप लाईन एवं सम्पर्क मार्ग निर्माण हेतु 8.3581 हे0 आरक्षित वन भूमि के गैर वानिकी प्रयोग एवं बाधक 296 वृक्षों के पातन की सैद्धांतिक स्वीकृति निम्नलिखित शर्तों पर प्रदान करती है:-

1. Legal status of the forest land shall remain unchanged.
2. Compensatory afforestation shall be taken up by the Forest Department in an area of **8.3581 ha**. Non Forest Land (NFL) in Village Kushiara, Tehsil Lalganj, Mirzapur Forest Division, District Mirzapur at the cost of the user agency. As far as practicable a mixture of local indigenous species will be planted and monoculture of a species has to be avoided.
3. The cost of compensatory afforestation at the prevailing wage rates as per compensatory afforestation scheme and the cost of survey, demarcation and erection of permanent pillars if required on the CA land shall be deposited in advance with the Forest Department by the project authority. The CA will be maintained for 10 years. The scheme will be for plantation and may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.
4. Forest land will be handed over only after required non-forest land (**8.3581 ha.**) for the project is handed over by the user agency.
5. The non-forest land proposed for CA shall be transferred and mutated in the name of Forest Department and notified as RF/PF prior to Stage-II approval. A copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927, or under the relevant section of the State Forest Act as the case may be, will be submitted by the State Government at the time of submission of compliance of "In-Principle" approval.
6. The State Government shall charge the Net Present Value (NPV) for the **8.3581 ha.** forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30/10/2002, 01/08/2003, 28/03/2008, 24/04/2008 and 09/05/2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (Pt.II) dated 18/09/2003, as well as letter No. 5-2/2006-FC dated 03/10/2006, 5-3/2007-FC dated 05/02/2009 and letter No.5-3/2011-FC(Vol-I) dated 6/1/2022 in this regard.
7. Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect.

8. User agency shall restrict the felling of trees to the enumerated 296 trees/any minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
9. The FRA certificate as per Ministry's guidelines shall be submitted before the issuance of final approval. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.
10. No violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 certificate from concerned DFO shall be provided.
11. User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.
12. The User Agency shall ensure that ash disposal is carried out as per the detailed plan prepared for the purpose, and is in accordance with all environmental safe guards.
13. Mitigative measures to minimize soil erosion and choking of stream shall be implemented within a period of three year with effect from the issue of 'Final' approval in accordance with the approved Plan/Scheme in consultation with the State Forest Department.
14. Planting of adequate drought hardy plant species and sowing of seeds, in the appropriate area within the mining lease to arrest soil erosion in accordance with the approved Plan/scheme.
15. Construction of check dams, retention /toe walls to arrest sliding down of the excavated material along the contour in accordance with the approved Plan/Scheme.
16. Stabilize the overburden dumps by appropriate grading/benching, in accordance with the approved scheme, so as to ensure that angles of repose at any given place is less than 28°.
17. Wherever possible and technically feasible, the User Agency shall undertake by involving local community, the afforestation measures in the blanks within the project area being diverted under this approval, in consultation with the State Forest Department at the project cost.
18. The user agency should give an undertaking that it shall take all measures to prevent pollution by effluents, particulate matters etc. at the project cost.
19. The user agency will develop a green belt along the power station and also along the water pipe line/channel.
20. The State Government will submit the proposal for water supply to the plant at the earliest.
21. The approval granted under the Van (Sanrakshan Evam Samvardhan) shall not confer any rights or any guarantee to the user agency of coal linkages.
22. The layout plan of the proposal shall not be changed without prior approval of Central Government.
23. No labour camp shall be established on the forest land.
24. The User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas.
25. The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.
26. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
27. **This approval is subject to the final outcome in the IA No. 185063/2025 in Writ Petition No. 202/1995.**
28. **The State Govt. will submit the Biodiversity Assessment and Preparation of Conservation Management Plan (including wildlife) and will ensure depositing the cost to be incurred for its implementation by the Project Proponent in CAMPA.**
29. **The period of diversion under this approval shall be for 35 years or co-terminus with the period of the project life, whichever is earlier.**
30. **The State Government shall ensure necessary action subsequent to any change in forest area/forest boundary after completion of digitization.**
31. **DFO needs to certify that the area proposed for diversion is as per the existing Working Plan and no other affected forest area is left to be included in the proposal.**
32. The forest land shall not be used for any purpose other than that specified in the project proposal.
33. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.

- 1202
34. The KML file of area proposed for diversion and area proposed for plantation shall be uploaded on the E-Green watch portal with all requisite details before commencement of works.
  35. Any order of Temporary Work Permission in case of linear projects for tree cutting and commencement of work as per clause 11.1 of Van (Sanrakshan Evam Samvardhan) Adhinyam Guidelines shall be passed under intimation to Nodal office and this office. Order of Temporary Work Permission have to be uploaded on PARIVESH Portal as well. Nodal Officer will strictly monitor and ensure that no further activity is carried out under such permission after the expiry of one year from the date of issue of such permission.
  36. Violation of any of these conditions will amount to violation of Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980 and action would be taken as per para 1.16 of consolidated guideline and clarifications on Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980 and Van (Sanrakshan Evam Samvardhan) Rules, 2023, MoEF&CC.
  37. Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife.
  38. This approval is subject to the final outcome with respect to Hon'ble Supreme Court Orders in the CWP (C) No 1164/2023 dated 3.2.2025 and 4.3.2025.
  39. All the funds received from the user agency under the project shall be transferred/ deposited to CAMPA fund only through e-portal (<https://parivesh.nic.in/>).
  40. The compliance report shall be uploaded on e-portal (<https://parivesh.nic.in/>).

After receipt of the compliance report on the fulfillment of the conditions mentioned above, the proposal shall be considered for final approval under section 2 of the Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980. Transfer of forest land shall not be effected till final approval is granted by the Government in this regard.

Digitally signed by  
RAJA RAM SINGH  
Date: 09-09-2025  
15:37:13

भवदीय,

(राजा राम सिंह)  
उप वन महानिरीक्षक {केन्द्रीय}

प्रतिलिपि (ईमेल द्वारा) :-

1. प्रधान मुख्य वन संरक्षक(हॉफ), वन विभाग, 17, राणा प्रताप मार्ग, लखनऊ, उ०प्र०।
2. मुख्य वन संरक्षक(वन संरक्षण) एवं नोडल अधिकारी, वन विभाग, 17, राणा प्रताप मार्ग, लखनऊ, उ०प्र०।
3. मुख्य वन संरक्षक, मीरजापुर क्षेत्र, मीरजापुर।
4. प्रभागीय वनाधिकारी, मिर्जापुर वन प्रभाग, मिर्जापुर।
5. अधिकृत प्रतिनिधि, वेलस्पन एनर्जी, यू०पी० प्रा०लि०, मिर्जापुर।
6. पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ को वेबसाइट पर अपलोडिंग हेतु/आदेश पत्रावली।

(राजा राम सिंह)  
उप वन महानिरीक्षक {केन्द्रीय}



भारत सरकार  
Government of India  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Ministry of Environment, Forest & Climate Change  
क्षेत्रीय कार्यालय, लखनऊ  
Regional Office, Lucknow



केन्द्रीय भवन, ग्यारवां तल, सेक्टर एच, अलीगंज, लखनऊ-226024  
Kendriya Bhawan, 11<sup>th</sup> Floor, Sector H, Aliganj, Lucknow-226024, Phone No : 0522-2326696  
Email : roc.lko-mef@nic.in

पत्र सं० : 8बी/यू0पी0/08/38/2016/एफ.सी. | 5550

दिनांक : As per E-signed

सेवा में,

अपर मुख्य सचिव,  
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग,  
उत्तर प्रदेश शासन, बापू भवन, लखनऊ।

**Online Proposal No. FP/UP/THERMAL/14236/2015**

विषय: वेलस्पन एनर्जी यू0पी0 प्रा0लि0 द्वारा ग्राम-ददरी खुर्द, तहसील-सदर, जिला मीरजापुर में प्रस्तावित 1320 (2\*660) मेगावाट ताप विद्युतगृह की स्थापना हेतु जलापूर्ति बाबत भूमिगत वाटर पाइप लाईन एवं सम्पर्क मार्ग निर्माण हेतु 8.3581 हे0 आरक्षित वन भूमि के गैर वानिकी प्रयोग एवं बाधक 296 वृक्षों के पातन की अनुमति के सम्बंध में।

संदर्भ: मुख्य वन संरक्षक/नोडल अधिकारी का पत्रांक 2114/11-सी-FP/UP/THERMAL/14236/2015, दिनांक 16.01.2026.

महोदय,

कृपया उपरोक्त विषयक सचिव (वन), उत्तर प्रदेश शासन के पत्रांक पी-61/41-2-2016-800(64)/2016, दिनांक 18.04.2016 का आशय ग्रहण करने का कष्ट करें, जिसके द्वारा विषयांकित प्रकरण में राज्य सरकार द्वारा वन (संरक्षण एवं संवर्धन) अधिनियम, 1980 के अन्तर्गत भारत सरकार की स्वीकृति मांगी गयी थी।

प्रश्नगत प्रकरण में इस कार्यालय के समसंख्यक पत्र दिनांक 09.09.2025 द्वारा कतिपय शर्तों के साथ सैद्धांतिक स्वीकृति प्रदान की गई थी, जिसकी अनुपालना उपरोक्त संदर्भित पत्र के माध्यम से प्रेषित की गई है। प्रस्तुत अनुपालना के परीक्षणोपरान्त मुझे आपको यह सूचित करने का निर्देश हुआ है कि केन्द्र सरकार वेलस्पन एनर्जी यू0पी0 प्रा0लि0 द्वारा ग्राम-ददरी खुर्द, तहसील-सदर, जिला मीरजापुर में प्रस्तावित 1320 (2\*660) मेगावाट ताप विद्युतगृह की स्थापना हेतु जलापूर्ति बाबत भूमिगत वाटर पाइप लाईन एवं सम्पर्क मार्ग निर्माण हेतु 8.3581 हे0 आरक्षित वन भूमि के गैर वानिकी प्रयोग एवं बाधक 296 वृक्षों के पातन की विधिवत् स्वीकृति निम्नलिखित शर्तों पर प्रदान करती है :-

1. Legal status of the forest land shall remain unchanged.
2. Compensatory afforestation shall be taken up by the Forest Department in an area of 8.3581 ha. Non Forest Land (NFL) in Village Kushiya, Tehsil Lalganj, Mirzapur Forest Division, District Mirzapur at the cost of the user agency. As far as practicable a mixture of local indigenous species will be planted and monoculture of a species has to be avoided.
3. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.
4. Forest land will be handed over only after required non-forest land (8.3581 ha.) for the project is handed over by the user agency.
5. User agency shall restrict the felling of trees to the enumerated 296 trees/any minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
6. The User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.
7. The User Agency shall ensure that ash disposal is carried out as per the detailed plan prepared for the purpose, and is in accordance with all environmental safe guards.
8. Mitigative measures to minimize soil erosion and choking of stream shall be implemented within a period of three year with effect from the issue of 'Final' approval in accordance with the approved Plan/Scheme in consultation with the State Forest Department.
9. Planting of adequate drought hardy plant species and sowing of seeds, in the appropriate area within the mining lease to arrest soil erosion in accordance with the approved Plan/scheme.
10. Construction of check dams, retention /toe walls to arrest sliding down of the excavated material along the contour in accordance with the approved Plan/Scheme.

1204

11. Stabilize the overburden dumps by appropriate grading/benching, in accordance with the approved scheme, so as to ensure that angles of repose at any given place is less than 28°.
12. Wherever possible and technically feasible, the User Agency shall undertake by involving local community, the afforestation measures in the blanks within the project area being diverted under this approval, in consultation with the State Forest Department at the project cost.
13. The user agency should give an undertaking that it shall take all measures to prevent pollution by effluents, particulate matters etc. at the project cost.
14. The user agency will develop a green belt along the power station and also along the water pipe line/channel.
15. The State Government will submit the proposal for water supply to the plant at the earliest.
16. The approval granted under the Van (Sanrakshan Evam Samvardhan) shall not confer any rights or any guarantee to the user agency of coal linkages.
17. The layout plan of the proposal shall not be changed without prior approval of Central Government.
18. No labour camp shall be established on the forest land.
19. The User Agency shall provide alternate fuels preferably LPG to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas.
20. The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.
21. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
22. **This approval is subject to the final outcome in the IA No. 185063/2025 in Writ Petition No. 202/1995.**
23. **The State Govt. will submit the Biodiversity Assessment and Preparation of Conservation Management Plan (including wildlife) and depositing the cost to be incurred for its implementation by the Project Proponent in CAMPA within a period of one year from the date of final (Stage-II) approval.**
24. **The period of diversion under this approval shall be for 35 years or co-terminus with the period of the project life, whichever is earlier.**
25. The State Government shall ensure necessary action subsequent to any change in forest area/forest boundary after completion of digitization.
26. DFO shall ensure that the area proposed for diversion is as per the existing Working Plan and no other affected forest area is left to be included in the proposal.
27. The forest land shall not be used for any purpose other than that specified in the project proposal.
28. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.
29. **The KML file of area proposed for diversion and area proposed for plantation shall be uploaded on the E-Green watch portal with all requisite details before commencement of works.**
30. Annual 3rd party monitoring and concurrent internal monitoring by State Forest Department shall be done and monitoring reports submitted to this office.
31. The User Agency and the State Government shall ensure compliance of all the Court orders, provisions, rules, regulations and guidelines for the time being in force as applicable to the project.
32. Project Completion Report and Stage-II compliance report shall be submitted within a period of 6 months of completion of project.
33. Violation of any of these conditions will amount to violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and action would be taken as per para 1.16 of consolidated guideline and clarifications on Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and Van (Sanrakshan Evam Samvardhan) Rules, 2023, MoEF&CC.
34. Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife.
35. **This approval is subject to the final outcome with respect to Hon'ble Supreme Court Orders in the CWP (C) No 1164/2023 dated 3.2.2025 and 4.3.2025.**

भवदीया,

Digitally signed by

Vijaya Ratre

Date: 10-02-2026

14:48:18

(विजया रात्रे)

सहायक वन महानिरीक्षक [केन्द्रीय]

प्रतिलिपि (ईमेल द्वारा) :-

1. प्रधान मुख्य वन संरक्षक(हॉफ), वन विभाग, 17, राणा प्रताप मार्ग, लखनऊ, उ०प्र०।
2. मुख्य वन संरक्षक(वन संरक्षण) एवं नोडल अधिकारी, वन विभाग, 17, राणा प्रताप मार्ग, लखनऊ, उ०प्र०।
3. राष्ट्रीय प्रतिपूरक वनरोपण निधि प्रबन्धन एवं योजना प्राधिकरण, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, हॉल संख्या-1, चतुर्थ तल, ब्लॉक संख्या 3, सी०जी०ओ० कॉम्प्लेक्स, लोधी रोड, नई दिल्ली-110003।
4. मुख्य वन संरक्षक, मीरजापुर क्षेत्र, मीरजापुर।
5. प्रभागीय वनाधिकारी, मिर्जापुर वन प्रभाग, मिर्जापुर।
6. अधिकृत प्रतिनिधि, वेलस्पन एनर्जी, यू०पी० प्रा०लि०, मिर्जापुर।
7. पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ को वेबसाइट पर अपलोडिंग हेतु/आदेश पत्रावली।

(विजया रात्रे)  
सहायक वन महानिरीक्षक [केन्द्रीय]

-: (अथ सप्तमोऽध्यायः)

१. अथ सप्तमोऽध्यायः ॥ १ ॥ अथ सप्तमोऽध्यायः ॥ १ ॥  
 २. अथ सप्तमोऽध्यायः ॥ २ ॥ अथ सप्तमोऽध्यायः ॥ २ ॥  
 ३. अथ सप्तमोऽध्यायः ॥ ३ ॥ अथ सप्तमोऽध्यायः ॥ ३ ॥  
 ४. अथ सप्तमोऽध्यायः ॥ ४ ॥ अथ सप्तमोऽध्यायः ॥ ४ ॥  
 ५. अथ सप्तमोऽध्यायः ॥ ५ ॥ अथ सप्तमोऽध्यायः ॥ ५ ॥  
 ६. अथ सप्तमोऽध्यायः ॥ ६ ॥ अथ सप्तमोऽध्यायः ॥ ६ ॥  
 ७. अथ सप्तमोऽध्यायः ॥ ७ ॥ अथ सप्तमोऽध्यायः ॥ ७ ॥  
 ८. अथ सप्तमोऽध्यायः ॥ ८ ॥ अथ सप्तमोऽध्यायः ॥ ८ ॥  
 ९. अथ सप्तमोऽध्यायः ॥ ९ ॥ अथ सप्तमोऽध्यायः ॥ ९ ॥  
 १०. अथ सप्तमोऽध्यायः ॥ १० ॥ अथ सप्तमोऽध्यायः ॥ १० ॥

११. अथ सप्तमोऽध्यायः ॥ ११ ॥ अथ सप्तमोऽध्यायः ॥ ११ ॥  
 १२. अथ सप्तमोऽध्यायः ॥ १२ ॥ अथ सप्तमोऽध्यायः ॥ १२ ॥

कार्यालय प्रभागीय वनाधिकारी, मीरजापुर वन प्रभाग, मीरजापुर

पत्रांक - 4229/मीरजापुर/15 दिनांक, मीरजापुर मई 30, 2025

सेवा मे,

Sri R.N. Shukla  
Head Environment & Forest  
Mirzapur Thermal Energy (UP) Pvt.Ltd.  
Address- Adani Corporate House  
Shantigram, SGHighway  
Ahmedabad-382421  
Env.power@adani.com

**विषय:-** Request for Certiflition of Non Involvement for Forest Land in the Project Area (365.19 Ha.) for Proposed 1600(2x800) MW Ultra Super Critcal Thermal Power plant Located at Village-Dadri Khurd, Tehsil-Mirzapur Sadar, District-Mirzapur Uttar Pradesh.

**सन्दर्भ:-** आपका पत्र संख्या- APL/MIRZAPURTPP/EC/DFO/1018/25 DATE 11-01-2025.


आपके उपरोक्त सन्दर्भित पत्र द्वारा Request for Certiflition of Non Involvement for Forest Land in the Project Area (365.19 Ha.) for Proposed 1600(2x800) MW Ultra Super Critcal Thermal Power plant Located at Village-Dadri Khurd, Tehsil-Mirzapur Sadar, District-Mirzapur Uttar Pradesh आपेक्षा की गयी है।

उक्त के क्रम में प्रकरण की जाँच क्षेत्रीय वन अधिकारी, मड़िहान से करायी गयी। क्षेत्रीय वन अधिकारी, मड़िहान रेंज के पत्रांक-404/मड़िहान/दिनांक 30.05.2025 द्वारा उपलब्ध करायी गयी जाँच आख्या के अनुसार विवरण निम्नवत् है :-

**Specific ToR Condition/Point 1.19**

PP shall obtain a letter from concerned forest department clearly mentioning the extent of forest land involved within and outside (other activities related to plant) plant area. विषयक परियोजना में आरक्षित/संरक्षित या निजी वन एवं 'वन स्वरूप क्षेत्र' प्रभावित नहीं हो रही है।

भवदीय

  
प्रभागीय वनाधिकारी  
मीरजापुर वन प्रभाग, मीरजापुर

# adani

## Power

Ref: APL/Mirzapur/ENV/DFO/WLCP/904/25

Date: 25.07.2025

To,

**The District Forest Officer,**

Mirzapur Forest Division

Mirzapur, Uttar Pradesh

**Sub:** Request for Approval of Wildlife Conservation Plan of Mirzapur Thermal Power Project at Village Dadri Khurd, Tehsil Mirzapur Sadar, District Mirzapur, Uttar Pradesh.

Dear Sir,

With reference to the above subject, Mirzapur Thermal Energy (UP) Private Limited has Proposed 1600 (2x800) MW Coal Based Ultra Super Critical Thermal Power Project at Village Dadri Khurd, Tehsil Mirzapur Sadar, District Mirzapur, Uttar Pradesh.

The Wildlife Conservation Plan with Biodiversity (Ecological) Assessment Study has been conducted and prepared including list of Schedule I species reported/observed in the study area with respect to 10 Km radius by Dept. of Environment, Indian Institute of Social Welfare & Business Management (IISWBM), University of Calcutta.

We hereby submit Wildlife Conservation Plan for your kind consideration and further approval.

We will adhere to all mitigation measures, recommendations/suggestions and their implementation in a time bound manner.

Thanking you,

Yours faithfully,

for **Mirzapur Thermal Energy (UP) Private Limited**



**(R N Shukla)**

Head Environment & Forest

**Encl:** As Above

CC: The Principal Chief Conservator of Forests (Wildlife),  
Government of Uttar Pradesh,  
17, Rana Pratap Marg,  
Lucknow, (Uttar Pradesh) – 22600

डा. र. शुकल  
30/07/25  
प्रधान सहायक  
मीरजापुर वन प्रभाग  
मीरजापुर

**Mirzapur Thermal Energy (UP) Pvt. Ltd.**  
Adani Corporate House  
Shantigram, S G Highway  
Ahmedabad 382 421

Tel +91 79 2555 7022  
Fax +91 79 2555 7177  
env.power@adani.com  
www.adani.com Gujarat India

Registered Office: Adani Corporate House, Shantigram, S G Highway, Vaishnodevi Circle, Ahmedabad - 382 421, Gujarat, India

**Khushi Parekh**

---

**From:** R N Shukla  
**Sent:** Thursday, December 25, 2025 11:40 AM  
**To:** pccfwl-up@nic.in  
**Cc:** pccf-up@nic.in; dfomi-up@nic.in; Khushi Parekh  
**Subject:** Request for Approval of Wildlife Conservation Plan (WLCP) for Mirzapur Thermal Power Project located at Village Dadri Khurd, District Mirzapur, Uttar Pradesh.  
**Attachments:** Request for approval of WLCP\_1600 MW Mirzapur Project.pdf

**To,**  
**The Principal Chief Conservator of Forests (Wildlife)**  
Government of Uttar Pradesh,  
17, Rana Pratap Marg,  
Lucknow, 22600 Uttar Pradesh

Sub: Request for Approval of Wildlife Conservation Plan for Mirzapur Thermal Power Project located at Village Dadri Khurd, District Mirzapur, Uttar Pradesh.

R/sir,

MoEFCC has stipulated condition in the Environment Clearance of 1600 (2x800) MW Coal Based Ultra Super Critical Mirzapur Thermal Power Project at Village Dadri Khurd, District Mirzapur, Uttar Pradesh, we submit herewith the **Wildlife Conservation Plan** for your kind consideration and further recommendation & approval.

We humbly request to kindly approve the WLCP. We will adhere to all mitigation measures, recommendations/suggestions and implementation in a time-bound manner. Hard copy will be submitted in the PCCF office at the earliest.

**Regards,**  
**R N SHUKLA**  
**079-25557022**  
**09426600976**



## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०  
Ref. No. 45428/15-2/NOC-5506/Public hearing/25

पंजीकृत  
दिनांक  
Date 20-4-25

सेवा में,

पंजीकृत

सदस्य सचिव, IA-Division (Thermal),  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,  
इन्दिरा पर्यावरण भवन, जोरबाग रोड,  
नई दिल्ली-110003।

**विषय:** मैसर्स मिर्जापुर थर्मल एनर्जी (यू०पी०) प्राइवेट लि० द्वारा प्रस्तावित 2x800 मेगावाट कोयला आधारित अल्ट्रा सुपर क्रिटिकल मिर्जापुर थर्मल पॉवर प्लांट, ग्राम-दादरी खुर्द, तहसील-मिर्जापुर सदर, जिला-मीरजापुर, उ०प्र० में क्षेत्रफल-365.19 हे० में 2x800 मेगावाट कोयला आधारित अल्ट्रा सुपर क्रिटिकल मिर्जापुर थर्मल पॉवर प्लांट की स्थापना के प्रस्ताव पर प्रस्तावित परियोजना की दिनांक 11.04.2025 को आहुत लोक सुनवाई की कार्यवृत्त के संबंध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ लेने का कष्ट करे। उक्त के संबंध में मैसर्स मिर्जापुर थर्मल एनर्जी (यू०पी०) प्राइवेट लि० द्वारा प्रस्तावित 2x800 मेगावाट कोयला आधारित अल्ट्रा सुपर क्रिटिकल मिर्जापुर थर्मल पॉवर प्लांट, ग्राम-दादरी खुर्द, तहसील-मिर्जापुर सदर, जिला-मीरजापुर, उ०प्र० में क्षेत्रफल-365.19 हे० में 2x800 मेगावाट कोयला आधारित अल्ट्रा सुपर क्रिटिकल मिर्जापुर थर्मल पॉवर प्लांट की स्थापना हेतु प्रस्तावित परियोजना द्वारा पर्यावरणीय स्वीकृत के लिए लोक सुनवाई के संबंध में पर्यावरण अधिप्रभाव रिपोर्ट/प्रस्ताव प्राप्त हुआ था।

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना संख्या-एस०ओ०-1533, दिनांक 14.09.2006 यथासंशोधित एस०ओ०-3067(ई) दिनांक 01.12.2009 के प्राविधानों के अनुसार पर्यावरणीय क्लियरेंस हेतु अपर जिलाधिकारी (वि०-राजस्व), मिर्जापुर की अध्यक्षता में दिनांक 11.04.2025 को सम्पन्न लोक सुनवाई का कार्यवृत्त एवं अन्य प्रपत्र, लोक सुनवाई की विडियोग्राफी (पेन ड्राइव में), फोटोग्राफ्स संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु प्रेषित किया जा रहा है।

भवदीय,

संलग्नक:-उपरोक्तानुसार।

sk  
(संजीव कुमार सिंह)  
सदस्य सचिव



1211  
क्षेत्रीय कार्यालय

उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
सोनभद्र



पत्रांक:- 60450 /PH-1668/M2P/2025

दिनांक:- 17/04/2025

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-2),  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
टी०सी० 12वी, विभूति खण्ड, गोमती नगर,  
लखनऊ।

**विषय:** मेसर्स मिर्जापुर थर्मल एनर्जी (यूपी) प्राइवेट लिमिटेड के प्रस्तावित 2X800 मेगावाट कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्लांट की स्थापना हेतु पर्यावरणीय स्वीकृति सम्बन्धी सम्पन्न हुई लोक सुनवाई की कार्यवृत्त प्रेषित करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में आपको अवगत कराना है कि मेसर्स मिर्जापुर थर्मल एनर्जी (यूपी) प्राइवेट लिमिटेड के प्रस्तावित 2 X 800 मेगावाट कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्लांट की स्थापना के लिए पर्यावरणीय स्वीकृति के सम्बन्ध में अपर जिलाधिकारी (वि०-राजस्व) महोदय, मिर्जापुर की अध्यक्षता में दिनांक-11.04.2025 को सम्पन्न हुई। लोक सुनवाई की कार्यवृत्त, दैनिक समाचार पत्रों में प्रकाशित विज्ञप्ति की छायाप्रतियाँ, लोक सुनवाई के दौरान उपस्थित अधिकारी/जन-समुदाय की उपस्थिति की छायाप्रति लोक सुनवाई के कार्यवाही की विडियोग्राफी (पेन ड्राइव में), फोटोग्राफ्स एवं जन सामान्य द्वारा दिये गये सुझाव/शिकायत को इस पत्र के साथ 02 प्रतियों में संलग्न कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

भवदीय,

संलग्नक-यथोपरि।

  
(आर०के० सिंह)  
क्षेत्रीय अधिकारी

पृ०सं० एवं दिनांक उपरोक्तानुसार।

**प्रतिलिपि:-** निम्नलिखित को सूचनार्थ प्रेषित:-

1. सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, टी०सी० 12वी, विभूति खण्ड, गोमती नगर, लखनऊ।
2. पर्यावरण संघात प्राधिकरण (SEIAA), डा. भीमराव अम्बेडकर पर्यावरण परिसर, विनीत खण्ड-1, गोमती नगर, लखनऊ।
3. मेसर्स मिर्जापुर थर्मल एनर्जी (यूपी) प्राइवेट लिमिटेड, ग्राम-दादरी खुर्द, मड़िहान, जनपद-मिर्जापुर।

क्षेत्रीय अधिकारी

उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र

Regional Office: H. No. 162, Uttar Mohal, Near Chandni Hotel, Sonbhadra (231216)

Phone: (05444) 222464 - Fax: 05444- 222464

Emil: rosonbhadra@uppcb.in - Web Site: www.uppcb.com

254

मेसर्स मिर्जापुर थर्मल एनर्जी (यूपी) प्राइवेट लिमिटेड के प्रस्तावित 2X800 मेगावाट कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्लांट की स्थापना के लिए परियोजना की पर्यावरणीय स्वीकृति के सम्बन्ध में दिनांक-11.04.2025 को अपर जिलाधिकारी (वि०-राजस्व), मिर्जापुर की अध्यक्षता में सम्पन्न हुई "लोक सुनवाई" का कार्यवृत्त।

उक्त सन्दर्भित परियोजना की पर्यावरणीय स्वीकृति प्राप्त करने विषयक मेसर्स मिर्जापुर थर्मल एनर्जी (यूपी) प्राइवेट लिमिटेड के प्रस्तावित 2X800 मेगावाट कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्लांट की स्थापना सम्बन्धी आवेदन-पत्र पर सम्यक् विचारोपरान्त राज्य बोर्ड के पत्रांक-एच 24458/सी-2/एन०ओ०सी०-5506/लोक-सुनवाई/25, दिनांक-20.02.2025 जो जिलाधिकारी महोदय, सोनभद्र को सम्बोधित है तथा क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को पृष्ठांकित है, के निर्देशों के अनुपालन में जिलाधिकारी, सोनभद्र से लोक-सुनवाई आयोजित करने सम्बन्धी दिनांक, स्थान एवं समय नियत करने हेतु क्षेत्रीय अधिकारी, सोनभद्र के अनुरोध पर जिलाधिकारी महोदय, सोनभद्र द्वारा नामित अपर जिलाधिकारी (वि०-राजस्व), मिर्जापुर की अध्यक्षता में दिनांक-11.04.2025 को उच्च प्राथमिक विद्यालय मड़िहान बाजार, मड़िहान, जनपद-मिर्जापुर के समीप नियत की गयी थी। पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा अधिसूचना संख्या एस०ओ०-1533, दिनांक 14 सितम्बर, 2006 (यथासंशोधित) अधिसूचना संख्या एस०ओ०-3067 (ई) दिनांक-01.12.2009 में वर्णित प्राविधानों के अनुसार उक्त प्रस्ताव पर पर्यावरणीय स्वीकृति के लिए आम-सूचना हिन्दी दैनिक समाचार पत्रों अमर उजाला एवं दी इण्डियन एक्सप्रेस में दिनांक-07.03.2025 को आम-जनता से पर्यावरण सम्बन्धी आक्षेप/सुझाव/आपत्ति आदि प्रकाशन की तिथि से 30 दिन के भीतर आमंत्रित किया गया था। उक्त परियोजना का कार्यपालक सार एवं पर्यावरणीय प्रभाव ऑकलन रिपोर्ट (ई०आई०ए०) की हार्ड एवं सॉफ्ट कॉपी कार्यालय जिला अधिकारी, मिर्जापुर, कार्यालय जिला पंचायत, मिर्जापुर उपायुक्त, जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र मिर्जापुर, उ०प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ, क्षेत्रीय कार्यालय, मध्य क्षेत्र, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के कार्यालय में जन-साधारण के अवलोकनार्थ रखवायी गयी थी। लोक सुनवाई के प्रचार-प्रसार हेतु आवश्यक एवं निर्धारित स्थल पर बैनर लगाये गए एवं मुनादी करायी गयी। अपर जिलाधिकारी (वि०-राजस्व), मिर्जापुर की अध्यक्षता में दिनांक-11.04.2025 को उच्च प्राथमिक विद्यालय मड़िहान बाजार, मड़िहान, जनपद-मिर्जापुर के समीप लोक-सुनवाई का आयोजन किया गया। उक्त लोक सुनवाई में निम्नलिखित अधिकारी/जन-समूह उपस्थित हुए:-

1. श्री एस०पी० शुक्ला, अपर जिलाधिकारी (वि०-राजस्व), मिर्जापुर।
2. श्री आर०के० सिंह, क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र।
3. श्री आर०एन० शुक्ला, प्रतिनिधि, मेसर्स मिर्जापुर थर्मल एनर्जी (यूपी) प्राइवेट लिमिटेड।
4. श्री अभय कुमार सिंह, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र।
5. श्री अभिषेक गौतम, मेसर्स गौरांग एनवायरमेंटल सॉल्यूशंस प्राइवेट लिमिटेड, जयपुर, राजस्थान।
6. लोक सुनवाई के समय उपस्थित जन-समूह की उपस्थिति पंजिका की छायाप्रति संलग्न है।

सर्वप्रथम श्री आर०के० सिंह, क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र ने उपस्थित अध्यक्ष, आम जनता एवं प्रिन्ट व इलेक्ट्रानिक मीडिया के प्रतिनिधियों का स्वागत करते हुए अवगत कराया कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना संख्या एस०ओ०-1533, दिनांक 14 सितम्बर 2006 (यथासंशोधित) एस०ओ० 3067

(ई) दिनांक-01.12.2009 में दिये गये प्राविधानों के अनुसार राज्य प्रदूषण नियंत्रण बोर्ड को प्रेषित उक्त प्रस्ताव पर लोक-सुनवाई की प्रक्रिया अपनायी जानी आवश्यक है। लोक-सुनवाई में लगभग 1600 से अधिक लोगों ने भाग लिया। पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी उक्त अधिसूचना के अनुसार राष्ट्रीय समाचार-पत्रों में प्रकाशित निर्धारित अवधि में लिखित रूप में 01 सुझाव/शिकायत इस कार्यालय में दिनांक-11.04.2025 को क्षेत्रीय कार्यालय को प्राप्त हुआ है (छायाप्रति संलग्न)। तदोपरान्त प्रतिनिधि, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र द्वारा परियोजना का विस्तृत विवरण पर्यावरणीय संरक्षण एवं पर्यावरण के विभिन्न पहलुओं पर जानकारी देने हेतु परियोजना प्रस्तावक को आमंत्रित किया गया।

तत्पश्चात परियोजना प्रतिनिधि, श्री आर०एन० शुक्ला द्वारा लोक सुनवाई में उपस्थित अपर जिला अधिकारी, मिर्जापुर, उ०प्र० प्रदूषण नियंत्रण बोर्ड के अधिकारियों/सदस्यों तथा जन सामान्य का स्वागत किया गया तथा बताया गया कि मेसर्स मिर्जापुर थर्मल एनर्जी (यूपी) प्राइवेट लिमिटेड के प्रस्तावित 2X800 मेगावाट कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्लांट की स्थापना के लिए परियोजना है। उक्त परियोजना की स्थापना सम्बन्धी पर्यावरण प्रभाव आंकलन के अध्ययन हेतु पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा टर्म ऑफ रिफरेंसेज (टी०ओ०आर०) स्वीकृति पत्रांक दिनांक-29.07.2024 द्वारा प्रदान की गयी।

अनुमोदित टी०ओ०आर० की शर्तों के अनुसार परियोजना स्थल के 10 कि०मी० की परिधि क्षेत्र में भौतिक, जैविक एवं सामाजिक-आर्थिक पर्यावरणीय आधारभूत सम्बन्धी अध्ययन माह-अक्टूबर, नवंबर, दिसंबर 2024 के मध्य पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा अनुमोदित पर्यावरण सलाहकार मेसर्स गौरांग एनवायरमेंटल सॉल्यूशंस प्राइवेट लिमिटेड के द्वारा कराया गया एवं ड्राफ्ट ई०आई०ए० रिपोर्ट एवं पर्यावरण प्रबंधन योजना बनाकर लोक-सुनवाई हेतु उ०प्र० प्रदूषण नियंत्रण बोर्ड को परियोजना प्रस्तावक द्वारा दिनांक-10.02.2025 को प्रेषित किया गया था। परियोजना के प्रस्तावक द्वारा प्रस्तावित परियोजना के सम्बंध में विस्तृत विवरण उपस्थित जन-समूह को अवगत कराया गया है, जो निम्नवत् है:-

“मेसर्स अडानी पावर लिमिटेड (एपीएल) विविधीकृत अडानी समूह की एक प्रमुख कंपनी है, जो भारत की सबसे बड़ी निजी थर्मल पावर उत्पादक कंपनी है, जिसकी कुल उत्पादन क्षमता 17,510 मेगावाट है। ए०पी०एल० गुजरात, महाराष्ट्र, राजस्थान, कर्नाटक, तमिलनाडु, झारखंड, मध्य प्रदेश और छत्तीसगढ़ राज्यों में थर्मल पावर प्लांट का संचालन कर रही है।

### परियोजना की पृष्ठभूमि

मेसर्स मिर्जापुर थर्मल एनर्जी (यूपी) प्राइवेट लिमिटेड ने दादरी खुर्द गांव, जिला मिर्जापुर, उत्तर प्रदेश में 1600 (2X800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल तकनीकी थर्मल पावर परियोजना (यूएससीटीपीपी) स्थापित करने का प्रस्ताव रखा है।

इससे पहले, पर्यावरण एवं वन मंत्रालय, नई दिल्ली द्वारा फाइल संख्या जे-13012/12/2011-आई.ए.II(टी) दिनांक 21.08.2014 के तहत वेलस्पन एनर्जी यूपी प्राइवेट लिमिटेड को 1320 (2x660) मेगावाट के लिए पर्यावरणीय मंजूरी (ईसी) प्रदान की गई थी तत्पश्चात, पत्र संख्या एफ० सं० जे-13012/12/2011-आई.ए. II(टी) दिनांक 20.12.2019 द्वारा नाम परिवर्तित कर मेसर्स मिर्जापुर थर्मल एनर्जी यूपी प्राइवेट लिमिटेड कर दिया गया। यूपी०पी०सी०बी० ने दिनांक 13.01.2015 को स्थापना की सहमति (सी०टी०ई०) भी प्रदान की थी। अब प्रस्ताव 2x660 मेगावाट से बदलकर 2X800 मेगावाट कर दिया गया है।

### लोक सुनवाई का उद्देश्य:-

- प्रस्तावित परियोजना या गतिविधि के पर्यावरणीय प्रभाव से संबंधित सुझाव/आपत्ति/आपेक्ष को स्थानीय लोगों एवं अन्य हितधारकों के साथ विचार करना और उनका समाधान करना

↓

↓

एवं संबंधित मुद्दों, सुविधाओं, संभावनाओं, सामाजिक, आर्थिक एवं पर्यावरणीय लाभ और प्रभावों पर स्थानीय जनता के सुझावों के लिए एक मंच प्रदान करना।

### परियोजना की मुख्य विशेषताएं:

- प्रस्तावित परियोजना की विद्युत उत्पादन क्षमता **2x800** मेगावाट परियोजना का निर्माण ग्राम दादरी खुर्द, तहसील मिर्जापुर सदर, जिला मिर्जापुर, उत्तर प्रदेश में प्रस्तावित है।
- यह परियोजना विद्युत उत्पादन क्षमता के मामले में भारत में सबसे बड़ी स्थापित परियोजना में से एक है।
- परियोजना के लिए पानी की आवश्यकता गंगा नदी से ऊपरी खजूरी बांध तक तथा ऊपरी खजूरी बांध से संयंत्र स्थल तक पाइपलाइन के माध्यम से पूरी की जाएगी।
- यह संयंत्र शून्य तरल निर्वहन (ZLD) पर आधारित है।
- प्रस्तावित परियोजना के निर्माण हेतु कुल-365.19 हेक्टेयर भूमि की आवश्यकता है।
- प्रस्तावित परियोजना के निर्माण चरण में लगभग 7500 कामगारों की आवश्यकता होगी, जिससे से स्थानीय युवाओं को प्रत्यक्ष और अप्रत्यक्ष रूप से रोजगार, स्वरोजगार एवं व्यवसाय के अवसर प्राप्त होंगे।
- परियोजना के निर्माण से स्थानीय स्तर पर शिक्षा, स्वास्थ्य, पेयजल, जैसी बुनियादी सुविधाओं में स्थानीय निवासियों के जीवन स्तर में गुणात्मक सुधार होगा, जिससे परियोजना क्षेत्र में स्थानीय निवासियों के जीवन की गुणवत्ता में सुधार होगा।

### परियोजना से लाभ:-

उपलब्ध भौतिक अवसंरचना (जैसे संपर्क मार्ग, जल निकासी, संचार और परिवहन सुविधाएं आदि) और सामाजिक संरचना (जैसे शिक्षा और स्वास्थ्य देखभाल प्रणाली) में सुधार। परियोजना की आवश्यकता को पूरा करने के लिए क्षेत्र में सहायक और लघु उद्योगों का विकास। आस-पास के क्षेत्रों में रहने वाले लोगों को प्रत्यक्ष एवं अप्रत्यक्ष रूप से लाभ होगा। सीएसआर गतिविधियों/कार्यक्रमों के तहत आवश्यक चिकित्सा सुविधाओं का विकास किया जाएगा जो कंपनी अधिनियम के अनुसार अध्ययन क्षेत्र में रहने वाले स्थानीय लोगों के लिए फायदेमंद होगा। नए स्कूल और दुकानें खोलने जैसे अन्य विकास हो सकते हैं। ये अध्ययन क्षेत्र में रहने वाले स्थानीय लोगों के लिए फायदेमंद होंगे। इससे राज्य के साथ-साथ भारत में भी बिजली आपूर्ति की स्थिति में सुधार होगा, जो आर्थिक विकास के साथ-साथ जीवन की गुणवत्ता में सुधार के लिए महत्वपूर्ण है।

प्रस्तावित परियोजना के निर्माण चरण में पर्यावरण एवं सामाजिक परिवेश पर पड़ने वाले प्रभावों को कम करने हेतु पर्यावरण प्रबंधन योजना, वनीकरण योजना, जैव विविधता संरक्षण और वन्यजीव प्रबंधन योजना, मत्स्य विकास योजना, भूमिहीन और निर्माण स्थलों की पुनर्स्थापना, स्वच्छता और ठोस अपशिष्ट प्रबंधन योजना, सार्वजनिक स्वास्थ्य वितरण प्रणाली, ऊर्जा संरक्षण उपाय, श्रमिक स्वास्थ्य एवं सुरक्षा प्रबंधन योजना, ग्रीन बेल्ट विकास योजना, आपदा प्रबंधन योजना, स्थानीय क्षेत्र विकास योजना, प्रदूषण नियंत्रण योजना, वायु जल और ध्वनि प्रदूषण के नियंत्रण योजना, स्थानीय क्षेत्र का विकास योजना, जल ग्रहण क्षेत्र उपचार योजना एवं पर्यावरण मॉनिटरिंग कार्यक्रम के प्रस्तावित पर्यावरण प्रबंधन आदि प्रस्तावित की गयी है।

तत्पश्चात उपस्थित जन सामान्य को परियोजना प्रतिनिधि श्री आर एन शुक्ला, प्रमुख, पर्यावरण और वन द्वारा बताया गया कि पर्यावरणीय प्रबंधन योजना (EMP) के मद में कुल रुपये **3012.39 करोड़** प्रस्तावित है।

क्षेत्रीय विकास योजना (CER) में बुनियादी सुविधाओं के विकास के अन्तर्गत रु **45.75 करोड़** व्यय किया जाना प्रस्तावित है।”



तत्पश्चात् क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र ने उपस्थित जन-सामान्य को सुझाव/आपत्ति/आक्षेप प्रकट करने हेतु आमंत्रित किया गया। लोक-सुनवाई के दौरान जन-सामान्य से निम्नलिखित मौखिक सुझाव/आपत्ति/आक्षेप के अतिरिक्त लिखित रूप से कुल 53 समर्थन पत्र MTEUPPL के पक्ष में प्राप्त हुए हैं, जो संलग्न हैं। सम्पूर्ण जन सुनवाई की वीडियोग्राफी एवं फोटोग्राफी की गई है जो संलग्न है।

तत्पश्चात् क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र ने उपस्थित जन-सामान्य को सुझाव/आपत्ति प्रकट करने हेतु आमंत्रित किया गया। उपस्थित जन-सामान्य द्वारा प्रस्तुत सुझाव/आपत्ति का विवरण निम्नवत है:-

क्र सं	व्यक्ति का नाम एवं पता	सुझाव/आपत्ति/टिप्पणी
1.	श्री महेंद्र सिंह, मड़िहान, जनपद-मिर्जापुर।	➤ हमारे माननीय प्रधान मंत्री कहते हैं कि जब कोई बड़ी कंपनी किसी क्षेत्र में उद्योग स्थापित करने का निर्णय लेती है, तो सबसे पहले उस क्षेत्र के विकास को प्राथमिकता दी जानी चाहिए। हमारे क्षेत्र में रोजगार के अवसर कम हैं। यहां जो उद्योग स्थापित किया जाएगा, वह लोगों को किसी महत्वपूर्ण रूप से प्रभावित नहीं करेगा, इसलिए स्थानीय लोगों को रोजगार दिया जाना चाहिए और यह बहुत अच्छा होगा यदि यह बताया जाए कि स्थानीय लोगों को कितना प्रतिशत रोजगार दिया जाएगा।
2.	श्री बाबूराम यादव, ददरा पहाड़ी, मड़िहान, जनपद-मिर्जापुर।	➤ मैं इस जनसुनवाई में उपस्थित सभी लोगों का धन्यवाद करता हूँ। मैं कंपनी प्रतिनिधियों से एक प्रश्न पूछना चाहता हूँ; पहले सोनभद्र में एक पावर प्लांट स्थापित किया गया था, लेकिन उसकी बिजली का लाभ सोनभद्र के लोगों को, विशेष रूप से मिर्जापुर और विंध्याचल के लोगों को नहीं मिला। इसलिए मैं आपसे अनुरोध करता हूँ कि कृपया यह स्पष्ट करें कि उत्पन्न की जाने वाली बिजली का कितना प्रतिशत मिर्जापुर को वितरित किया जाएगा। साथ ही, कृपया यह भी बताएं कि मिर्जापुर के स्थानीय निवासियों को कितना रोजगार प्रदान किया जाएगा। मैं इस परियोजना का समर्थन करता हूँ क्योंकि इतनी बड़ी क्षमता की परियोजना की स्थापना क्षेत्र के विकास में महत्वपूर्ण योगदान निभाती है।
3.	श्री नंदन यादव, ददरा पहाड़ी, मड़िहान, जनपद-मिर्जापुर।	➤ हम अपने क्षेत्र में विकास देखना चाहते हैं। और यह परियोजना इस लक्ष्य को प्राप्त करने में महत्वपूर्ण भूमिका निभा सकती है। हम यह भी आशा करते हैं कि स्थानीय निवासियों को रोजगार के अवसर दिए जाएंगे, और यह पावर प्लांट आसपास के स्कूलों, सामुदायिक केंद्रों और अन्य आवश्यक सुविधाओं के सुधार में योगदान देगा।
4.	श्री दीनदयाल सिंह (एनटीपीसी रिटायर्ड), मड़िहान, जनपद-	➤ मैं अदानी समूह द्वारा किए गए सीएसआर कार्यों की सराहना करता हूँ। पीने के पानी की समस्या के

	मिर्जापुर	समाधान के लिए एक बोरवेल स्थापित किया जाना चाहिए।
5.	श्री दिनेश कुमार पटेल, मड़िहान, जनपद-मिर्जापुर।	➤ परियोजना की जल आवश्यकता की पूर्ति गंगा नदी से जल लेकर की जाएगी। हालाँकि, इससे किसानों के लिए जल की कमी हो सकती है, जो क्षेत्र में कृषि और अन्य संबंधित गतिविधियों को प्रभावित कर सकती है।
6.	श्रीमती रिकू देवी, देवरीकला, मड़िहान, जनपद-मिर्जापुर।	➤ मैं इस परियोजना के लिए अदानी समूह का समर्थन करती हूँ, क्योंकि वे शिक्षा क्षेत्र में सराहनीय कार्य कर रहे हैं, जिसमें स्कूलों में स्मार्ट कक्षाओं का विकास भी शामिल है।
7.	श्री हरि शंकर पटेल, मड़िहान, मिर्जापुर।	<p>➤ मैं इस परियोजना का समर्थन करता हूँ, क्योंकि यह बिजली उत्पन्न करेगी, जो क्षेत्र के विकास में महत्वपूर्ण योगदान देगी। पहले यहां एक सीमेंट फैक्ट्री चालू थी, लेकिन अब वह बंद हो चुकी है, जिससे स्थानीय लोगों का कुल रोजगार कोई प्रमुख स्रोत नहीं बचा है। जिले का कुल क्षेत्रफल लगभग 4.5 लाख हेक्टेयर है, जिसमें से 1.6 लाख हेक्टेयर कृषि भूमि है। शेष भूमि पहाड़ी, वन क्षेत्र या आबादी वाला क्षेत्र है। भूमि अधिग्रहण अधिनियम 2013 के अनुसार, औद्योगिक प्रयोजन के लिए कृषि भूमि का अधिग्रहण नहीं किया जा सकता है। चूंकि इस परियोजना के लिए चयनित भूमि गैर-कृषि है, इसलिए हम इस परियोजना का खुले दिल से स्वागत करते हैं।</p> <p>➤ मिर्जापुर, देश की विभिन्न महत्वपूर्ण गतिविधियों का केंद्र बन रहा है, और इस विद्युत संयंत्र की स्थापना इस क्षेत्र के लिए एक आशीर्वाद के रूप में देखी जा सकती है। मिर्जापुर के लोगों को रोजगार के अवसरों में प्राथमिकता दी जानी चाहिए, खासकर जब जिले की जनसंख्या 30 लाख से अधिक हो चुकी है।</p> <p>➤ मैं एक सुझाव भी देना चाहता हूँ – जब इस परियोजना के लिए खजुरी डैम से पानी की आवश्यकता होगी, तब तो पानी छोड़ा ही जाएगा, लेकिन अन्य समयों में भी इसे छोड़ा जाना चाहिए, जिससे स्थानीय लोग इस जल संसाधन का बेहतर उपयोग कर सकें।</p>
8.	श्रीमती राम दुलारी (दादरी खुर्द), मड़िहान, मिर्जापुर।	➤ मैं इस पावर प्लांट परियोजना का समर्थन करती हूँ और केवल यही अनुरोध करती हूँ कि स्थानीय निवासियों को रोजगार के अवसरों में प्राथमिकता दी जाए।
9.	श्री बैजनाथ प्रजापति, मड़िहान, मिर्जापुर।	➤ यह परियोजना मिर्जापुर के विकास में योगदान देगी और रोजगार के अवसरों को बढ़ाएगी, इसलिए मैं इसका समर्थन करता हूँ।

10.	श्री पुष्पांजलि देवी, देवरी कलाँ, मड़िहान, मिर्जापुर।	➤ मैं अदानी पावर प्लांट परियोजना का समर्थन करता हूँ क्योंकि यह रोजगार के अवसर प्रदान करेगी। इसके अतिरिक्त, यह परियोजना शिक्षा प्रणाली में सुधार और सड़क अवसंरचना को बेहतर बनाने सहित कई अन्य लाभों में भी योगदान देगी।
11.	श्री प्रवीण कुमार पांडे, मड़िहान, मिर्जापुर।	➤ उत्तर प्रदेश में रोजगार की समस्या है। यदि यह समूह स्थानीय लोगों को रोजगार प्रदान करता है, तो यह युवाओं को अपने गांवों में ही रहने और एक स्थिर व शांतिपूर्ण जीवन जीने के लिए प्रोत्साहित करेगा।
12.	श्री मनीष कुमार सिंह, पटेहरा कला, मड़िहान, मिर्जापुर।	➤ मैं अदानी पावर लिमिटेड का समर्थन करता हूँ, क्योंकि अदानी पावर प्लांट स्थानीय समुदाय के लिए सराहनीय कल्याणकारी कार्य कर रहा है, जो वास्तव में प्रशंसनीय है।
13.	श्रीमती रुकमणी, मड़िहान, मिर्जापुर।	➤ मैं अदानी पावर लिमिटेड का समर्थन करती हूँ।
14.	श्री अनिल कुमार सिंह (प्रिंसिपल शान्ति निकेतन स्कूल, गोडहोडरा)	<p>➤ मैं इस परियोजना का वास्तव में सराहना करता हूँ। मैं पिछले 27 वर्षों से कार्यरत हूँ, और इस दौरान किसी भी निजी संस्था ने स्कूलों में एक नल तक नहीं लगाया। इसके विपरीत, इस समूह ने 40-50 स्कूलों में सोलर पैनल लगाए हैं, कॉलेजों में नवीनीकरण का कार्य किया है और खेल गतिविधियों के लिए क्रिकेट नेट प्रैक्टिस ग्राउंड भी प्रदान किया है।</p> <p>➤ इस समूह ने खेल, स्वास्थ्य और पर्यावरण के क्षेत्रों में महत्वपूर्ण योगदान दिया है। उनकी मेडिकल वैन सेवा वर्तमान में चालू है, और मैं चाहता हूँ कि यह सेवा निरंतर चलती रहे।</p> <p>➤ कुछ लोगों का मानना है कि जब यह प्लांट स्थापित हो जाएगा, तो सभी कल्याणकारी कार्य बंद हो जाएंगे, लेकिन ऐसा नहीं होगा। आधुनिक तकनीक के कारण इस परियोजना से प्रदूषण नहीं होगा। उचित तरीके से वृक्षारोपण किया जाएगा और राख के प्रबंधन की जिम्मेदारी संभाली जाएगी।</p>

तत्पश्चात् मा0 विधायक मड़िहान, श्री रमा शंकर सिंह पटेल द्वारा बताया गया कि लोग भाग्यशाली हैं कि मिर्जापुर जनपद में उत्तर प्रदेश की स्थिति कोई नहीं जानता था, लेकिन आज मिर्जापुर थर्मल एनर्जी यूपी प्राइवेट लिमिटेड द्वारा लगभग 18300 करोड़ का इन्वेस्ट मिर्जापुर में हो रहा है और हमारे बगल में हो रहा है, इसके लिए मैं आपको बधाई देता हूँ। यहाँ रोजगार करने के लिए थर्मल पावर 1600 मेगावॉट का लगा रहे हैं। इस प्लांट के लगने से हमने बताया कि लोगों को रोजगार मिलेगा।

जन सामान्य को परियोजना प्रतिनिधि श्री अभिषेक गौतम, मेसर्स गौरांग एनवायरमेंटल सॉल्यूशंस प्राइवेट लिमिटेड, जयपुर, राजस्थान द्वारा बताया गया कि स्थानीय लोगों के लिए रोजगार के अवसर प्रदान करने सहित पड़ोसी क्षेत्रों के समग्र सामाजिक-आर्थिक विकास को सुनिश्चित करता है। 30 सितंबर, 2020 और 20 अक्टूबर, 2020 के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, नई

दिल्ली के कार्यालय ज्ञापन के अनुसार सार्वजनिक सुनवाई के दौरान उठाए गए मुद्दों के आधार पर सामाजिक-आर्थिक विकासात्मक गतिविधियाँ तैयार की जाएंगी, जिन्हें पर्यावरण प्रबंधन योजना (ईएमपी) में संबोधित किया जाएगा और परियोजना के चालू होने के साथ समयबद्ध तरीके से लागू किया जाएगा।

तत्पश्चात् अपर जिलाधिकारी (वि०-राजस्व), मिर्जापुर द्वारा लोक सुनवाई में अपने सुझावों को व्यक्त करने हेतु जन प्रतिनिधियों एवं उपस्थित जन सामान्य का आभार व्यक्त करते हुए बताया गया कि यह लोक-सुनवाई की कार्यवाही का मुख्य उद्देश्य प्रस्तावित परियोजना से सम्बन्धित लोगों की आपत्ति/सुझाव को लिखित रूप से दर्ज कर सक्षम स्तर पर प्रेषित किया जाना है। इस लोक सुनवाई में उपस्थित आम जनमानस द्वारा अपनी-अपनी सुझावों/आक्षेप से अवगत कराया गया। जन-मानस द्वारा जो भी सुझाव/आपत्ति/टिप्पणी रखे गये हैं, चाहे वो लिखित हो या मौखिक हो, आपके द्वारा रखे गये विचार रिकार्ड किये गये हैं। उन्हें लिपिबद्ध कर वीडियो रिकार्डिंग के साथ उच्च स्तर पर अन्तिम निर्णय लेने हेतु प्रेषित किया जायेगा। अपर जिलाधिकारी (वि०-राजस्व), मिर्जापुर द्वारा उम्मीद की गयी की जन सामान्य द्वारा परियोजना के विकास हेतु परियोजना प्रस्तावक का सहयोग करेंगे तथा परियोजना प्रस्तावक द्वारा स्थानीय लोगों की मांगो एवं सुझावों को ध्यान में रखते हुए क्षेत्र के विकास पर ध्यान देंगे। साथ ही साथ अपर जिलाधिकारी (वि०-राजस्व), मिर्जापुर द्वारा परियोजना प्रतिनिधि से कहा गया कि यहाँ के स्थानीय लोगों को रोजगार के अवसर उपलब्ध कराने की कोशिश करें तथा क्षेत्र में बुनियादी सुविधाओ के विकास हेतु कार्य किये जाये।

अन्त में क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र द्वारा सभी उपस्थित जन-सामान्य को धन्यवाद करते हुए अपर जिलाधिकारी (वि०-राजस्व), मिर्जापुर की अनुमति से लोक सुनेवाई की कार्यवाही पूर्ण करने की घोषणा की गयी।

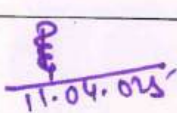
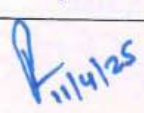
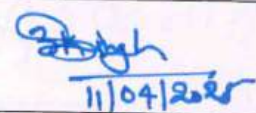
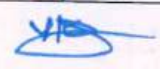

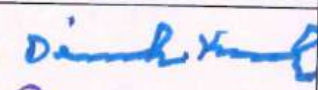


*R*  
11/4/25

(आर०के० सिंह)  
क्षेत्रीय अधिकारी,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
जनपद-सोनभद्र



*FFP*  
11.04.25

(एस०पी० शुक्ला)  
अपर जिलाधिकारी  
(वि०-राजस्व),  
जनपद-मिर्जापुर

मेसर्स मिर्जापुर थर्मल एनर्जी (यूपीए) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील-मीरजापुर सदर, जिला-मीरजापुर उत्तर प्रदेश में 1600 (2X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मड़िहान, जनपद-मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
1.	रमणी कुमला	आयु जिनधिकारी महिपुर (वि०-२५) मिर्जापुर	9454417638	 11.04.25
2.	आर० के० सिंह	द्वैतीय अधिकारी महिपुर जलवायु परिवर्तन विभाग सागर		 11/4/25
3	अभिम कुमार सिंह	UP PCB Sonbhadra	9793931811	 11/04/2025
4.	विकेश मादव	11	6393251559	
5.	R N SHUKLA	MTEUPPL HEAD-ESG-(APL)	9426600976 rn-shukla@adani.com	
6.	Dinesh Kumar	MTEUPPL	898080998	
7.	Arun Kumar Bansal	Adani Power (MTEUPPL)	6232911421	
8.	Khushi Parekh	Adani Power Ltd. (MTEUPPL)	6355083098 khushi.parekh@adani.com	

मेसर्स मिर्जापुर थर्मल एनर्जी (यू०पी०) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील-मीरजापुर सदर, जिला-मीरजापुर उत्तर प्रदेश में 1600 (2X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मड़िहान, जनपद-मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
	मगरी	देवरी मड़िहान		
	उमिला	पट्टेवर मड़िहान	9935656324	उमिला
	शिवकुमारी	देवरी कला मड़िहान	9721928054	शिवकुमारी
	राजकुमारी	मड़िहान	8382070 126	राजकुमारी
	पुनम	ददरा पहाड़ी मड़िहान	70599805 13	पुनम
	गीता	॥	7390836539	गीता
	रीना	॥	6357808499	रीना
	किशोमती	देवरी कला मड़िहान	7985008578	किशोमती
	सुनिता	॥	7985095256	सुनिता
	सपना	॥	8569490299	सपना
	रीता	भदोहा मड़िहान	8840969145	रीता
	रुबीना	देवरी मड़िहान	7018658567	रुबीना
	विन्दा	॥	912044442	विन्दा
	सरस्वती	ददरा पहाड़ी मड़िहान		
	सुनिता देवी	॥	9187942552	सुनिता





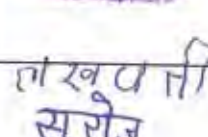


मेसर्स मिर्जापुर थर्मल एनर्जी (यू०पी०) प्राइवेट लिमिटेड, ग्राम दंदरी-खुर्द, तहसील-मीरजापुर सदर, जिला-मीरजापुर उत्तर प्रदेश में 1600 (2X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मड़िहान, जनपद-मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
	अनिता	राजापुर	9935723936	अनिता
	चमेली	"		
	चन्द्रावती	"		
	गुजराती	चुडुडीया		
	रेशमा	पैल्वर मड़िहान	73889184374	रेशमा
	सुनिता	"	7068941256	सुनिता
	रेशमा	"		रेशमा
	प्रमिला	"	9695077920	प्रमिला
	शंखि	"	8858492791	शंखि
	मालती	"		मालती
	सुमीला	"	830321433	सुमीला
	शिवकुमारी	"	8470952128	शिवकुमारी
	करी	"	9554722703	
	चमलावती	"		
	धन्यती	"		





मेसर्स मिर्जापुर थर्मल एनर्जी (यू0पी0) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील-मीरजापुर सदर, जिला-मीरजापुर उत्तर प्रदेश में 1600 (2X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद-मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र0सं0	नाम	पता / पदनाम एवं विभाग	ई0 मेल आई0डी0 / मो0 नं0	हस्ताक्षर
	डामरा	पट्टेवर मडिहान		
	रीता	"	8253752070	रीता
	भारती	"	7408311790	भारती
	सोनी		8172861541	सोनी
	लालती	गंगापुर देहली	9175995076	लालती
	मनिषा	पट्टेवर मडिहान	9305723471	मनिषा
	ममता भारती	गंगापुर देहली	9120436393	ममता भारती
	तारा	गंगापुर देहली		तारा
	बुटनी	पट्टेवर मडिहान	9336056994	बुटनी
	अमला	"		अमला
	सोनी	"		सोनी
	सुधा	"	99328751246	सुधा
	अतवारी	"	9519095682	अतवारी
	आशा	"	7215484619	आशा
	वार्धिका	"	8489785160	

मेसर्स मिर्जापुर थर्मल एनर्जी (यूपीए) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील-मीरजापुर सदर, जिला-मीरजापुर उत्तर प्रदेश में 1600 (2X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मड़िहान, जनपद-मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यजन जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
	निलम	रामदास मंडिर	8960313093	निलम
	राजकुमारी,	रामदास " "	8573942283	राजकुमारी
	राधिका	रामदास " "		राधिका
	पूजा	रामदास " "	7307686785	पूजा
	सिधारी	रामपुर " "		
	गुंडी	रामपुर " "		
	फतीदेवी.	रामपुर " "		
	उषा	रामपुर " "		
	अश्वपती	रामपुर " "		
	सुरोज	रामपुर मंडिर " "	9120440286	अश्वपती सुरोज
	जमिना	रामपुर मंडिर " "		जमिना
	मालती	पहाड़ी पदरा " "	9198521796	
	गुंडी	पहाड़ी पदरा " "		गुंडी
	विद्या	पहाड़ी पदरा " "		विद्या
	मालती	पहाड़ी पदरा मंडिर		

मेसर्स मिर्जापुर थर्मल एनर्जी (यू०पी०) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील-मीरजापुर सदर, जिला-मीरजापुर उत्तर प्रदेश में 1600 (2X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद-मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
	दिपुती	ददरा पहाड़ी मडिहान मो०		जीवती
	गीमती	ददरा पहाड़ी		गीमती
	कल्लो	ददरा पहाड़ी मडिहान	969548467	
	झान्ति	खचहाँ मडिहान	979432620	झान्ति
	सरिता देवी	खचहाँ "	9621358708	सरिता देवी
	जानिता	खचहाँ "	9753034638	जानिता
	साधना	खचहाँ "	9580954344	साधना
	राजकुमारी	खचहाँ "		राजकुमारी
	हनुवती	भपोहा मडिहान	9235181138	
1	सन्ती	ददरा मडिहान		
	सावित्री	ददरा "		सावित्री
	मनजिरा	ददरा मडिहान		
	उर्मिला	ददरा "		उर्मिला देवी
	पूनम	खचहाँ मडिहान	9129347262	पूनम
	सुनीता	खचहाँ "	7080217133	


मेसर्स मिर्जापुर थर्मल एनर्जी (यू०पी०) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील-मीरजापुर सदर, जिला-मीरजापुर उत्तर प्रदेश में 1600 (2X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मड़िहान, जनपद-मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
	श्रीलक्ष्मी	दमरा मडिहान		
	सुनीता	भदोदा मडिहान	8471078282	
	विमला	भदोदा मडिहान		
	शालू	भदोदा मडिहान	8948370488	
	मंता	भदोदा मडिहान		
	श्रीवमती	भदोदा मडिहान	8299776859	श्रीवमती
	निर्मला देवी	भदोदा मडिहान	8528655878	निर्मला देवी
	सुशीला	भदोदा मडिहान	7800771472	सुशीला
	रंजना देवी	भदोदा मडिहान	9555661569	रंजना देवी







मेसर्स मिर्जापुर थर्मल एनर्जी (यू0पी0) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील-मीरजापुर सदर, जिला-मीरजापुर उत्तर प्रदेश में 1600 (2X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद-मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र0सं0	नाम	पता/पदनाम एवं विभाग	ई0 मेल आई0डी0/ मो0 नं0	हस्ताक्षर
	शिवकुमारी	ददरापहाड़ी मडिहान	8853008799	शिवकुमारी
	गुंजा	॥		गुंजा
	इसरावती	॥		गुंजा
	मीरा देवी	॥		इसरावती
	सुलेखा	॥	9195087264	सुलेखा
	कुसुम देवी	ददरा मुतलके रामपुर मडिहान	9453892216	कुसुम देवी
	हिवावती देवी	॥	॥	हिवावती
	सुगवती	॥		सुगवती
	देवी	॥		देवी
	रमणी	॥		रमणी
	सीमा	॥		सीमा
	अनीता	ददरा मुतलके रामपुर मडिहान		अनीता
	राधिका	॥	6387125217	राधिका
	अनीता	॥	8081412976	अनीता
	सीमा	अदोडा मडिहान		सीमा

मेसर्स मिर्जापुर थर्मल एनर्जी (यू0पी0) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील-मीरजापुर सदर, जिला-मीरजापुर उत्तर प्रदेश में 1600 (2X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद-मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यजनता की उपस्थिति का विवरण:-

क्र0सं0	नाम	पता/पदनाम एवं विभाग	ई0 मेल आई0डी0/ मो0 नं0	हस्ताक्षर
1	रवीता	मडिहान		रवीता
2	कोशिल्या	मडिहान		कोशिल्या
3	कुमारी	जगपुर		कुमारी
4	संजू चौरीसधा	जगपुर मीडिहान		संजू
5	प्रमीला	मडिहान पट्टी		
6	सौचा	बधैरम डहान		सौचा
7	कुंडी	मडिहान		कुंडी
8	प्रमिला	मडिहान		प्रमिला
9	कौशिल्या	मडिहान		कौशिल्या
10	पूजा	मडिहान पट्टी		पूजा
11	सुनीता	मडिहान		सुनीता
12	वन्दना	मडिहान		वन्दना
13	मुन्नी	मडिहान		मुन्नी
14	सीनी	मडिहान		सीनी
15	देवकुमारी	मडिहान		देवकुमारी

मेसर्स मिर्जापुर थर्मल एनर्जी (यू0पी0) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील-मीरजापुर सदर, जिला-मीरजापुर उत्तर प्रदेश में 1600 (2X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद-मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र0सं0	नाम	पता/पदनाम एवं विभाग	ई0 मेल आई0डी0/ मो0 नं0	हस्ताक्षर
16		मडिहान		
17	रिंकी	मडिहान		रिंकी
18	मिना	मडिहान		मिना
19		मडिहान		
20	कमलावती	देउरी		कमलावती
21	मंजू	पचौखरा		मंजू
22	बिन्दू	पचौखरा		बिन्दू
23	सविता	पचौखरा		सविता
24	लक्ष्मी	पचौखरा	7081717539	सविता लक्ष्मी
25	सुमनदेवी	पचौखरा मडिहान	766878205	सुमनदेवी
26	नेहा	मडिहान	760986881	नेहा
27	बिन्दू	देउरी		
28		देउरी		शरणी
29	राधा	देउरी		राधा
30	विन्दा	देउरी फला		विन्दा

मेसर्स मिर्जापुर थर्मल एनर्जी (यू०पी०) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील-मीरजापुर सदर, जिला-मीरजापुर उत्तर प्रदेश में 1600 (2X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद-मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
31	गीता देवी	ददरी मडिहान		गीता देवी
32	रेखा देवी	मडिहान		रेखा देवी
33	लीलावती	ददरी कला		लीलावती
34		ददरी कला		
35		मडिहान		
36	सुनीता जगरानी	शानीखजार		सुनीता जगरानी
37	भ्रमता	दसरा		भ्रमता
38	मुन्नी देवी	हरिहरा/वसुधि		मुन्नी देवी
39	संजू	मडिहान समुह	9219925472	संजू
40	राजकुमारी	मडिहान समुह	9569 807510	राजकुमारी
41	नर्मदा सिंह	मडिहान समुह		नर्मदा सिंह
42	नजबुननिशा	मडिहान ददरी		नजबुननिशा
43	शोनी	मडिहान ददरी		शोनी
44				
45				

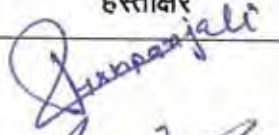
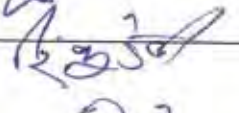
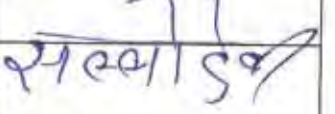
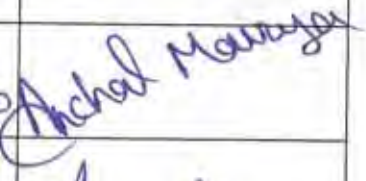
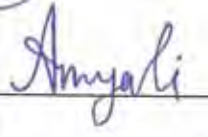

मेसर्स मिर्जापुर थर्मल एनर्जी (यू०पी०) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील-मीरजापुर सदर, जिला-मीरजापुर उत्तर प्रदेश में 1600 (2X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद-मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यजनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
46	चाँदनी	मडिहान देवरी		आशा/चाँदनी
47	मेनु	मडिहान-ममरी	919423983	मेनु
48	आशा	मदवहा		आशा
49	चंद्रवती	मडिहान-ममरी	738891337	चंद्रवती
50	मंजू देवी	मडिहान ममरी		
51	अर्चना देवी	मडिहान ममरी	7753802915	मंजू देवी
52	नीलम देवी	मडिहान ममरी	6392677914	अर्चना देवी
53		मडिहान ममरी	4994393314	नीलम देवी
54	वंकी	वदेवरी		
55	वंकी	देवरी		वंकी
56	जामवन्दी देवी	मडिहान देवरी		
57	सुमारी	मडिहान		
58		देवरी		
59	सीता	मडिहान		
60				

मेसर्स मिर्जापुर थर्मल एनर्जी (यू०पी०) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील-मीरजापुर सदर, जिला-मीरजापुर उत्तर प्रदेश में 1600 (2X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद-मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
	सुनीता	खचडाँ मडिहान	8953802721	सुनीता
	कुमारी	खचडाँ मडिहान	9125062875	कुमारी
	सीता	खचडाँ मडिहान	6306921368	सीता
	दुर्गावती	खचडाँ मडिहान	8081875304	दुर्गावती
	मीरा	खचडाँ मडिहान	9335608696	मीरा
	ममता	खचडाँ मडिहान	7007265160	ममता
	इन्दरावती	खचडाँ मडिहान	8949460581	इन्दरावती
	मंगरी	खचडाँ मडिहान	8957181428	मंगरी
	शौला कुमारी	खचडाँ मडिहान	8960316230	शौला कुमारी
	उषा	खचडाँ मडिहान	8858277932	उषा
	अश्रूया	खचडाँ मडिहान		अश्रूया
	प्रमिला	खचडाँ मडिहान		प्रमिला
	सौनी	खचडाँ मडिहान		सौनी
	मालती	खचडाँ मडिहान		मालती
	जमलावती	खचडाँ मडिहान		जमलावती

मेसर्स मिर्जापुर थर्मल एनर्जी (यू0पी0) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील-मीरजापुर सदर, जिला-मीरजापुर उत्तर प्रदेश में 1600 (2X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद-मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र0सं0	नाम	पता/पदनाम एवं विभाग	ई0 मेल आई0डी0/ मो0 नं0	हस्ताक्षर
-	पुष्पांजली	देवी कवा	7318266616	
	रिजुंडेल	" "	63944/3444	
	सिल्वी/डेल	" "	63944/3444	
	गिता देवी	" "	9839688940	
	Anchal Maurya	" "	9839688940	
	Anjali Maurya	" "	9839688940	
	निशा	तिसुडी भवानीपूर मडिहान	958083/295	निशा
	मनोज	खरदा भडिहान	89575582 07	मनोज
	निशा	खरदा भडिहान	8318009232	निशा
	शामल्य	खरदा भडिहान	70070682 94	
	शु लाली	खरदा भडिहान		शु लाली
	कृष्णावती	तिसुडी भवानीपूर	73887926 72	कृष्णावती
	पुनम	" "	8543814424	पुनम
	पुष्पा	" "		पुष्पा
	शु लाली	" "	860726 7242	शु लाली

मेसर्स मिर्जापुर थर्मल एनर्जी (यू०पी०) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
	Ashok Kumar Singh	Ballikpur, BJP mandal Keshavnagar	9452390777	
	राजेश्वर सिंह	गावसदर, उनाट ग्रुप महाश्वरी	6393561357	
	मनोजसिंह	खडवापल्ली मुकामोरी मण्डल अदमर	8318254514	
	सविता	मडिहान तिसह	8810967956	सविता
	राम डुलारी	ग्रुप पं० गडिया	798572032	राम डुलारी
	प्रमिला	ग्रुप पं० ददरा दुबरा मण्डल	6388245049	प्रमिला
	अनिता विष्णुकर्मा	ग्रुप पं० शोभी, परसौना	7905573134	अनिता विष्णुकर्मा
	अमरावती	ग्रुप पं० शोभी, परसौना		अमरावती
	लक्ष्मी चमेली	ग्रुप पं० शोभी, परसौना	9918816286	चमेली
	बसन्ती	ग्रुप पं० शोभी, परसौना	998475828	बसन्ती
	बबीता देवी	ग्रुप शोभी	7607683210	बबीता देवी
	इसाक्षी	ग्रुप शोभी		इसाक्षी
			7738607580	
	Ranjana Devi	भाँवा	9580250539	
	अंजुम	दिवर	7706030656	अंजुम
	लक्ष्मी देवी	मडिहान	8737825226	लक्ष्मी
	मंजु देवी	ददरा	9129203617	मंजु देवी


मेसर्स मिर्जापुर थर्मल एनर्जी (यूपीए) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मड़िहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
	शाबिती सोनी	उदिया मडिहान	81125647 18	शाबिती सोनी
	बिनकुमार	मालपुर	840248891	बिनकुमार
	Brijesh Pal	malpur	7526057452	
	उमादीप	उमरिया		
	गुलाब	मालपुर	895366392	
	उमरिया	मडिहान	7862895311	
	शिवराम पांडे	उमरिया	9621221276	
	SURESH	उमरिया	7862895311	सुरेश
	के० प्रसाद	पटवर् मडिहान	9580717732	के० प्रसाद

मेसर्स मिर्जापुर थर्मल एनर्जी (यूपीए) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मड़िहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
	मीना	देहरा		मीना
	सुशीला	देहरा		सुशीला
	रोजना	देहरा		रोजना
	मुन्नी	देहरा		मुन्नी
	सुनिता	देहरा		सुनिता
	मीना	देहरा		मीना
	मदीना	देहरा		मदीना
	उममा	देहरा		उममा
	मुनिता	देहरा		मुनिता
	उममा			उममा
	मीनिता			मीनिता

मेसर्स मिर्जापुर थर्मल एनर्जी (यू०पी०) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
	प्र-जु	इंद्रा घटगी		मं जु
	वेशरी	लिसुडी		किंपि
	नीलम	विशुनपुर	9138467178	नीलम
	विद्यावती देवी	विशुनपुर	8960613411	विद्यावती देवी
	विमला देवी	विशुनपुर		विमला
	राजा कुमारी	विशुनपुर		
	अनीता देवी	विशुनपुर		अनीता
	आ कुलमती	"		कुलमती
	आरती देवी			आरती देवी
	निमला	विशुनपुर		निमला
	शान्ती	विशुनपुर		शान्ती
	निमला	विशुनपुर		निमला
	शंजीला	विशुनपुर		शंजीला
	धरमकुंज	विशुनपुर		धरमकुंज
	पुमिला	विशुनपुर		पुमिला

मेसर्स मिर्जापुर थर्मल एनर्जी (यूपीओ) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मड़िहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यजन जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
	गुडडी	ददरी (मड़िहान)	8953482662	गुडडी
	रेखा	" "	7753015083	रेखा
	जानकी	" "	9598418693	जानकी
	इंद्र देवी	" "	923509888	इंद्र देवी
	कन्या कुमारी	" "	749952673	कन्या कुमारी
	निशा देवी	देवी कल्याण (मड़िहान)	8176951408	निशा देवी
	श्याम कुमारी	" "	7307460110	श्याम कुमारी
	वनिता	" "	9696313895	वनिता
	शैलजा	" "	9594801573	शैलजा
	उषा	" "	7206632602	उषा
	विन्दी	" "		विन्दी
	सिंधी	" "		सिंधी
	राधीका	" "		राधीका
	वासुदेवी	" "		वासुदेवी
	सविता	" "		सविता




मेसर्स मिर्जापुर थर्मल एनर्जी (यूपी) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मड़िहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
	गीता	पट्टर (मड़िहान)		गीता
	राजकुमारी	पट्टर (॥		राजकुमारी
	राजवती	पट्टर ॥		राजवती
	गीता	॥ ॥		गीता
	राजवती	॥ ॥		राजवती
	समलवती	॥ ॥		समलवती
	गीता	॥ ॥		गीता
	मालती	॥ ॥		मालती
	राजवती	॥ ॥		राजवती
	सुरेखा	॥ ॥		सुरेखा
	किटन	॥ ॥		किटन
	सविता	ददरीकला (मड़िहान)	73182061 83	सविता देवी
	क्षेत्री सिंघे देवी	॥ ॥	7887292194	क्षेत्री देवी
	निर्मला	॥ ॥		निर्मला
	मालती	पट्टर (मड़िहान)		मालती

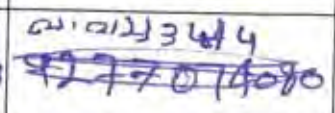
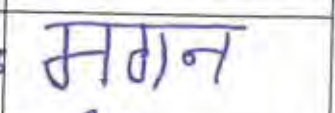
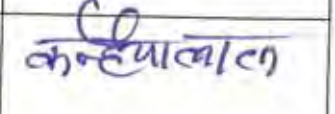
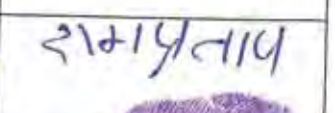

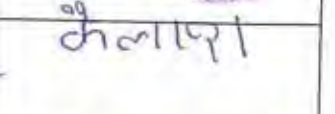
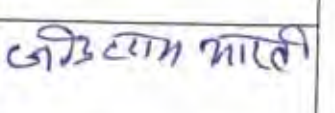
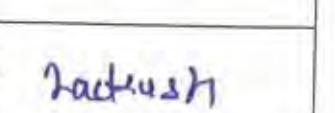
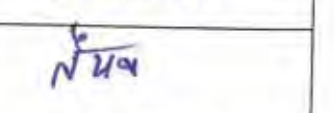
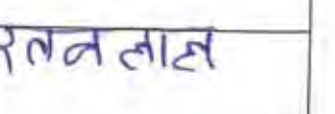

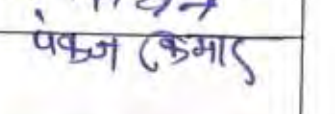

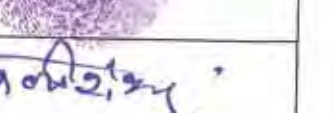
मेसर्स मिर्जापुर थर्मल एनर्जी (यूपीओ) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
	मीना	श्रीवा डिप्टी (मडिहान)		मीना
	शाली	५ ॥		शाली
	राधा	कौशिक		राधा
	शंगिता	कौशिक	९३५९२०३६	शंगिता
	अमरावती	रेखुडिग (मडिहान)	८८५३८६९३४ ८	अमरावती
	मीना देवी	ददरा पहाड़ी	८००९५९२९९९	मीना
	रमावती	॥ ॥	८४००२२३०८४	रमावती
	प्रमिला	पट्टेकर (मडिहान)	७६०७८६६३५०	प्रमिला
	पुजा	॥	७६०७८६६३५०	पुजा
	गैना	॥	९०४६१६१९९	गैना
	नशीना	कौशिक	९५८०६२९२३०	नशीना
	दियावती	पट्टेकर (मडिहान)		दियावती
	पार्वती	पट्टेकर (॥		पार्वती
	मंजू देवी	राजापुर (मडिहान)	९०५५१८१८९९	मंजू देवी
	इंदू देवी	॥ ॥		इंदू देवी

मेसर्स मिर्जापुर थर्मल एनर्जी (यू0पी0) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र0सं0	नाम	पता/पदनाम एवं विभाग	ई0 मेल आई0डी0/ मो0 नं0	हस्ताक्षर
	च-डा	मिर्जापुर (मडिहान)		
	शुभावी	॥ ॥		
	केशरी	॥ ॥		
	शीला	॥ ॥		शीला
	वि.डू	पटेली खुर्द		वि.डू
	सपना	॥		सपना
	ममता	॥		ममता
	चम्पा	॥		चम्पा
	वनिता	॥		वनिता
	शोभा	डेवरीमल	9792826	शोभा
	सुनीता	चण्डी	568	सुनीता
	उषा देवी	चण्डी		उषा देवी
	उर्मिला	जगानपुर		उर्मिला
	शीला	जगानपुर		शीला
	राधा	मडिहान पटेली		राधा




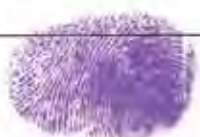
मेसर्स मिर्जापुर थर्मल एनर्जी (यू0पी0) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मड़िहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र0सं0	नाम	पता/पदनाम एवं विभाग	ई0 मेल आई0डी0/ मो0 नं0	हस्ताक्षर
	लाल मोहन	डरिगा शाका	927707460	
	मंगन	" "	7897646435	
	कन्हैया लाल	" "	7394801397	
	राम प्रताप	" "	9559733069	
	लाला	" "		
	कैलाश	" "	8173031092	
	मिशन राधा शर्मा	" "	9651712089	
	लखवुशी शीड	डीगा	9076980975	
	तेजव	" "	9336817926	
	रतन लाल	शाका	9936260709	
	नन्दु प्रसाद	" "	9555203315	
	यशवन्तराजन	" "	9369759719	
	पंकज कुमार	" "	9120439982	
	मिशर अहमद	" "		
	शीशंकर	राजापुर	9140909581	

मेसर्स मिर्जापुर थर्मल एनर्जी (यू0पी0) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क0सं0	नाम	पता/पदनाम एवं विभाग	ई0 मेल आई0डी0/ मो0 नं0	हस्ताक्षर
	वेणुप्रसाद यादव	राजापुर	9423133590	वेणुप्रसाद यादव
	शिवभूषण शर्मा	11	9651485490	(शिव)
	प्रभु	11		
	फुलावती	11		
	राजकुमारी	मडिहान		राजकुमारी
	मनिता	भदरैदा	9026269331	मनिता
	सुश्रामी	11	9129637165	सुश्रामी
	पुष्पा देवी	11	9120509945	पुष्पा देवी
	देवी	11	6392297608	
	उर्मिला देवी	11		
	मन्मथी	वसन्तपुर गाँव		उर्मिला देवी
	लालमनी	11	9199300915	लालमनी
	उर्मिला	भदरैदा	9140371318	उर्मिला
	समिरा	11	7080264293	समिरा
	गीता	11	8853108544	गीता

मेसर्स मिर्जापुर थर्मल एनर्जी (यू०पी०) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मड़िहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
	राजकुमार	डी०ई०	9325989467	राजकुमार
	मोहन चंद्रपटेल	डी०ई०	8960820422	मोहन
	सुभावती	भदोदा		सुभावती
	मालीरबी	नीडिहा लखपुर	9511403115	मालीरबी
	मुनिवती	नीडिहा लखपुर	800975183	मुनिवती
	आरिफ़ अली	गा० भावो	9266434060	आरिफ़ अली
	राजकुमारी	भदोदा	9174901245	
	मनिशा	॥		मनिशा
	अश्वानी	भावो		
	प्रमीना	राजापुर		प्रमीना
	इशरथ	॥		
	सोना देवी	इशरथ पहाड़ी	7054043138	सोना देवी
	इशोदा	॥	9793526808	इशोदा
	रामलखन	राजापुर		रामलखन
	प्रलवा	इशरथ पहाड़ी		

मेसर्स मिर्जापुर थर्मल एनर्जी (यू0पी0) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील-मीरजापुर सदर, जिला-मीरजापुर उत्तर प्रदेश में 1800 (2X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद-मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यजन जनता की उपस्थिति का विवरण:-

क्र0सं0	नाम	पता/पदनाम एवं विभाग	ई0 मेल आई0डी0/ मो0 नं0	हस्ताक्षर
1.	राजिन्द्र	मडिहान	9793949977	राजिन्द्र
2.	बैजनाथ प्रजापति	मडिहान	9415634624 bejnazp@gmail.com	बैजनाथ प्रजापति
3.	अनूप कुमार जायसवाल	मडिहान	9415848901	अनूप कुमार जायसवाल
4.	गणेश शर्मा	मडिहान	9956122819	गणेश शर्मा
5.	रुक्मा देवी	मडिहान	9956 031513	रुक्मा देवी
6.	विष्णु सिंह	मडिहान	9369514012	विष्णु सिंह
7.	राधावल्लभ देव	मडिहान	9451185290	राधावल्लभ देव
8.	अशोक सिंह	मडिहान	7408327879	अशोक सिंह
9.	राजकुमार देव	मडिहान	9198331255	राजकुमार देव
10.	सतीश प्रकाश	मडिहान	6393635433	Satish Prakash
11.	दवेश जायसवाल	मडिहान	7081313103	Dवेश
12.	प्रवीण कुमार पाण्डेय	मडिहान	6392472500	प्रवीण कुमार पाण्डेय
13.	पुष्पराजगिरी (म-शुवावा)	मडिहान	83 08977 315	पुष्पराजगिरी
14.	चंद्रपाल मौर्य	सेक्टर संपोजन मडिहान	9935512961	चंद्रपाल मौर्य
15.	बनारसी	मडिहान		बनारसी

मेसर्स मिर्जापुर थर्मल एनर्जी (यूपीओ) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील-मीरजापुर सदर, जिला-मीरजापुर उत्तर प्रदेश में 1600 (2X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मड़िहान, जनपद-मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
16	पंजाब	<del>पंजाब (प्रधान)</del> मडिहान	9984010393	पंजाब
17	Awaalish Kuma	Rajwadeh-	9793946802	
	जगत सिंह	मडिहान	895380524	जगत सिंह
	रंजीत कुमार	मडिहान 33		
	रंजीत कुमार	मडिहान	7897248259	रंजीत कुमार
	अरविंद कुमार	भावां (झरिया)	9140889721	अरविंद कुमार
	शम्भू मोहनवाल	<del>मडिहान</del>	9919070585	शम्भू
	उमेश कुमार	भावां डडिमा	9026984705	उमेश कुमार
	देवी लाल गुप्ता	गु लाल गुप्ता मडिहान	9918290470	देवी लाल गुप्ता
	कविन्द्र सिंह	मडिहान	9919938957	कविन्द्र सिंह
	विनोद कुमार	मडिहान	9127985557	विनोद कुमार
	रमायन मौर्य	मडिहान	8400063973	रमायन मौर्य
	न.दीपक शर्मा	मडिहान	8194840063	न.दीपक शर्मा
	विजयानन्द मौर्य	मडिहान	9956691367	विजयानन्द मौर्य
	रमेश कुमार काल	डडिमा (भावां)	9437935370	रमेश कुमार काल

मेसर्स मिर्जापुर थर्मल एनर्जी (यू0पी0) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील-मीरजापुर सदर, जिला-मीरजापुर उत्तर प्रदेश में 1600 (2X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद-मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र0सं0	नाम	पता/पदनाम एवं विभाग	ई0 मेल आई0डी0/ मो0 नं0	हस्ताक्षर
	अमरजीत पटेल	ददा कुं रागकु	9648788948	
	आशीष कुमार	मडिहान	6588307696	
	संजय कुमार गुप्ता	मडिहान पटेल	9112313613	संजय
	जोनाबल्लाह	रतना करके देहापे तम एसएम के माधव	9696766196	
	दिनेश कुमार	मडिहान	75288023	दिनेश कुमार
	आरविंद कुमार	मडिहान पटेल	927182338	Arvind
	बाबुका	मडिहान	993612545-8923382994	
	हासलम	परसोना	997437404	हासलम
	मानल कुमार	जगनपुर	6386807509	अनिल कुमार
	इयामकुमार	जगनपुर (मडिहान)	6506795767	इयामकुमार
	सुबाष	जगनपुर (मडिहान)	6386807509	सुबाष
	सीवा देवि	जगनपुर (मडिहान)	6506795767	सीवा
	संजय सोनव	जगनपुर-जगनपुर	8887969164	संजय
	अनिल कुमार	जगनपुर-जगनपुर	9580259744	अनिल
	Satish Maurya	Lischi, Manik	6357148186	

मेसर्स मिर्जापुर थर्मल एनर्जी (यू0पी0) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील-मीरजापुर सदर, जिला-मीरजापुर उत्तर प्रदेश में 1600 (2X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मड़िहान, जनपद-मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र0सं0	नाम	पता/पदनाम एवं विभाग	ई0 मेल आई0डी0/ मो0 नं0	हस्ताक्षर
	अजय कुमार	रामपुर 33	8734075668	अजय
	डानिया कुमार	रामपुर 33	6394977463	डानिया
	विजय कुमार	रामपुर 33	8853467754	विजय
	सुरेश कुमार	मपौडा-20	9695287308	सुरेश
	विरजू -	मपौडा-20	6392326069	विरजू
	विष्णा 21	मपौडा 20	6392314057	विष्णा 21
	महेश	मपौडा 20	8821648642	महेश
	अपज	मपौडा 20	9235643383	अपज
	राम लाल	तीलुडी	9697092156	राम लाल
	कैलाश लाल	मड़िहान	—	कैलाश लाल
	अशोक कुमार	पणर 2021	9616968594	अशोक
	Rajiv kumar	Chetkharaj	9369251626	Rajiv



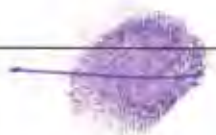




मेसर्स मिर्जापुर थर्मल एनर्जी (यूपीए) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
	अुजराती	देवरी कलां - मडिहान		अुजराती
	शिवकुमारी	देवरी कलां - मडिहान		शिवकुमारी
	तारा	देवरी कलां - मडिहान	7080078575	तारा
	हसिनाबानू	देवरी कलां - मडिहान	7084915195	हसिनाबानू
	आरती	देवरी कलां - मडिहान		आरती
	गीता	देवरी कलां - मडिहान		गीता
	गंगिया	देवरी कलां - मडिहान		गंगिया
	प्राभा	देवरी कलां - मडिहान		प्राभा
	उर्मिला	अदोहा - मडिहान	9956993160	उर्मिला
	अमिता	देवरी कलां - मडिहान	7270957540	अमिता
	लातती	देवरी कलां - मडिहान	9935815314	लातती
	निशा	देवरी कलां - मडिहान	8957653066	निशा
	सबनम	कासोहर - मडिहान	9372518317	सबनम
	अनोरमा	पचोहरा - मडिहान	7897641527	अनोरमा
	प्रभावती	पचोहरा - मडिहान		प्रभावती






मेसर्स मिर्जापुर थर्मल एनर्जी (यू0पी0) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र0सं0	नाम	पता/पदनाम एवं विभाग	ई0 मेल आई0डी0/ मो0 नं0	हस्ताक्षर
	गंगा प्रसाद	राजापुर - मडिहान		
	उर्मिला	राजापुर - मडिहान		
	मुगवन्ती	राजापुर - मडिहान		
	मीरादेवी	शोभा - जमुई	70685778 79	मीरा देवी
	निशा देवी	हलरा	9336004909	निशा देवी-
	मनिषा	हलरा	9026905309	मनिषा
	कुषा	राजापुर - मडिहान		उषा
	आसशा	लालपुर - मडिहान	7897224855	आसशा
	विद्यावती	राजापुर - मडिहान	9120440286	विद्यावती
	राजकुमारी	राजापुर - मडिहान	9120440286	राजकुमारी
	सीता	जयदा - मडिहान	7388169985	सीता
	पार्वती	जयदा - मडिहान	8400637021	पार्वती
	सन्तुलिया	जयदा - मडिहान	9793551112	सन्तुलिया
	शुनिता	जयदा - मडिहान	6307433988	शुनिता
	बिर्मला	जयदा - मडिहान	8009210626	बिर्मला



मेसर्स मिर्जापुर थर्मल एनर्जी (यू०पी०) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मड़िहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
1	कलावती	लुसा	-	
2	मीरा ज्ञानमती	देवरी कला	99563400 53	
3	फुलकुमारी	देवरी कला	99565229	18 ज्ञानमती फुलकुमारी
4	इसरवती	लुसा	831842265	
6	आशा	देवरी कला		आशा
7	गैना	॥	85289263 09	
8	शिवकुमारी	॥		
9	मोरेया	इसरा	9793525	मोरेया
10	शान्ती	विशुनपुर	962175343	शान्ती
11	कलावती	विशुनपुर	951996755	कलावती
12	सीवता	विशुनपुर	8303333565	सीवता
13	ममता	विशुनपुर	81272587 21	
14	फुलमती	इसरा	832947 9644	फुलमती
15	इन्द्रावती	अपौरा		

मेसर्स मिर्जापुर थर्मल एनर्जी (यूपीओ) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मड़िहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
1	अमरावती	देवरी कलां	92191291 92	अमरावती
2	अमरावती	॥		अमरावती
3	शैलकुमारी	॥	8173033941	शैलकुमारी
4	राहुल	वाराणसी	70561024957	राहुल
5	अनुपलुप्त	पेठु घोरावल	9935930685	अनुपलुप्त
6	राजनाथ पाल	मुथनदी	919426494	राजनाथ पाल
7	शैकुंतला	लूसा		
8	सुनीता देवी	॥	90767222 34	सुनीता देवी
9	संखु देवी	लूसा	8960314 354	संखु देवी
10	शीयाती	॥		
11	निर्मला	देवरी कलां	9140884633	निर्मला
12	रीता	देवरी कलां	77953396 86	रीता
13	अमराती	॥		
14	गुलाबी	॥		
15	शैकुंतला	लूसा		

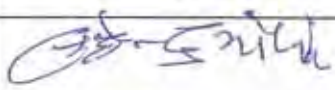
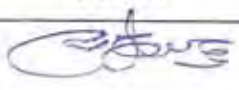

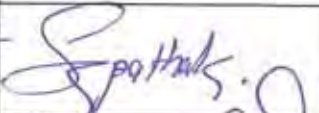
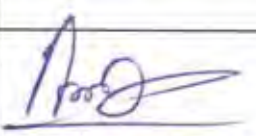
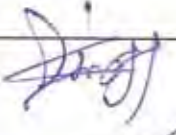

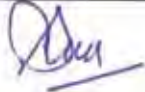
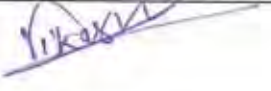
मेसर्स मिर्जापुर थर्मल एनर्जी (यूपी) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
11	शीता	देवरी कलां	9580116530	शीता
12	किशन सिंह	जमुई बाजार	87075716 75	किशन सिंह
13	आशा बेगम	जमुई बाजार	993624 6805	आशा बेगम
14	सरीता	मरया	8052316750	मर सरीता
15	अनीता	मडिहान	75119855 13	अनीता
16	हिरावती	मडिहान	82998520 22	हिरावती
17	रुबी पेटल	दहरा पहाड़ी बंगालिपुर	8756073913	रुबी पेटल
18	संगीता	दहरा पहाड़ी बंगालिपुर	73982146 33	
19	रिंकु	देवरी कलां	-	रिंकु
20	जयदेव पाठक	जमुई	99585828 44	
21	गुंजा	देवरी कलां	7390946615	गुंजा
22	प्रमिता	देवरी कलां	639170190	प्रमिता
23	मालती	11		मालती
24	पुष्पा	11	9360109624	पुष्पा
25	तारा	11	8953751239	तारा


मेसर्स मिर्जापुर थर्मल एनर्जी (यू0पी0) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र0सं0	नाम	पता/पदनाम एवं विभाग	ई0 मेल आई0डी0/ मो0 नं0	हस्ताक्षर
	मिर्सी देवी	मडिहान तीसरी	6392495955	मिर्सी देवी
	विषयलक्ष्मी	मडिहान जमुई		विषयलक्ष्मी
	पार्वती	मडिहान		पार्वती
	दासी	मडिहान	8853255834	दासी
	माधुरी देवी	दिनांदा ददरा	97938262	माधुरी देवी
	उषा लता चाण्ड्य	ददरा राजगढ़	9450800438	
	Ruman Bhardwaj	Dadara, Rajgarh	705709739	Ruman Bhardwaj
	रेखा देवी	बघौड़ा मडिहान	734336835	रेखा देवी
	Jyoti Vishwakarma	Rajgarh	8080601343	Jyoti V.
	पिप्पा सिंह	मडिहान	9455494817	
	हेमलता सिंह	भवानीपुर राजगढ़	734632393	हेमलता
	त्रेस्तु बाला	दरवाना राजगढ़	6394090693	त्रेस्तु बाला
	सोना देवी	राजगढ़ पीनिगाँवाँ	7839838731	सोना देवी
	डॉ सुनीता सिंह	राजगढ़ मंडल अध्यक्ष	9455948406	डॉ सुनीता सिंह
	चंद्रमणी सिंह	सकलेशा गढ़ मंडल अध्यक्ष	8174057072	चंद्रमणी सिंह







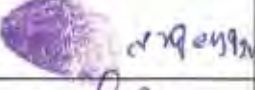
मेसर्स मिर्जापुर थर्मल एनर्जी (यूपीओ) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1800 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
		मीरजापुर	923534639	
	शिवप्रकाश	मीरजापुर	9793529081	शिवप्रकाश
	Taribhawan Singh	मीरजापुर, तहसील	8009911093	
	सिद्धेश कुमार	मल्लुआ	9452349927	
	प्राणनाथ कान्त त्रिपाठी	गोडदिया (घांवा)	8382961300	प्राणनाथ त्रिपाठी
	सुमित सिंह पटेल	गोल्हानपुर	9198246771	
	आनंद सिंह पटेल	देवपुरा	9696016623	आनंद
	जितेंद्र पटेल	कुदरवा	8707386048	जितेंद्र
	शिवचंद्र केवारी	मांवा	838200632	शिवचंद्र
	मीलानाथसिंह	मांवा	9450756404	मीलानाथसिंह
	चंद्रवती सिंह	गोल्हानपुर	9621132911	
	सुनीलसिंह	चीखनपडी	9453544626	
	सूर्यकांत सिंह	गो.र.ह.पुर	9198282877	
	Vikas Singh Patel	Golhanpur	7390975836	
	Basanti Devi	पलौना		बसन्ती

मेसर्स मिर्जापुर थर्मल एनर्जी (यू०पी०) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
①	रेनु	माँवा	7355624783	रेनु
②	मैरून निशा	बागुई बाजार	"	मैरून निशा
	कृष्णावती	डडिया	7897646945	कृष्णावती
	मीना देवी	माँवा	8353048404	मीना देवी
	शिवकुमारी	बाँवा	7309926864	शिवकुमारी
	गीता			गीता
	गुडडी	स डडिया		गुडडी
	नुरजहाँबानो	भावाँ	7309598344	नुरजहाँबानो
	मैरून निशा	भावाँ	9956674462	मैरून निशा
	रांजीमा बाना	भा 8976474334 भावाँ	भा/बा	निशा
	सद्दिन	भावाँ	<del>8604202178</del>	सद्दिन
		भावाँ	9651332501	उमा मथा
	रसूलन	डडिया		रसूलन
	माजहाँ	डडिया		<del>माजहाँ</del>
	जनुवनिशा	डडिया		जनुवनिशा

मेसर्स मिर्जापुर थर्मल एनर्जी (यू०पी०) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मड़िहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
	रमेश शर्मा			
	राममणी शर्मा	रामपुर	9451301518	राममणी शर्मा
	निगल शर्मा	ड.क.श.		 निगल शर्मा
	उषा	दहिया		 उषा
	आशा शर्मा			
	शुक्ल शर्मा	ड.क.श.		
	अमाशा शर्मा	"		
	मनिता	दहिया		
	रमेश शर्मा	"		 रमेश शर्मा
	Chhaya Jaiswal	Gulalpur Morihau	991029019	Chhaya Jaiswal
	विश्वरूप शर्मा	मिर्जापुर	8299114151	विश्वरूप शर्मा
	Deepa	Pathar Khuda	9616962599	Deepa
	Hemant Singh	Shankar	7080940981	Hemant Singh

मेसर्स मिर्जापुर थर्मल एनर्जी (यू०पी०) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मड़िहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
1	ARYAMAN PRATAP SINGH	Amoi	7907054010	
2	VERAS PRATAP SINGH	"	7415404335	
3	Raj Behadur Singh	Shakti Singh	8707216198	
	Rinko Ushankumar	'	3696362090	
	अनुराग सिंह	मड़िहान	9838405765	
	अशोक कुमार सिंह	मड़िहान	8853744492	
	शशि कृष्ण निवासी	मड़िहान	7355994106	
	Arun Kumar	कलिया	9005389559	Arun Kumar
	Ravi Prakash	Pachawa	778565615	Ravi Prakash
	Shreyash Singh	Karanda	9695793300	
	Dharmendra Singh	Anari	7355484865	
	Satendra Agrahari	Malua	7905636156	
	Abhishek	Bodo	9026199529	
	Abhay Maurya	Santargar	8400745739	Abhay S
	Vikash Singh	Rahkalan	6386726301	

मेसर्स मिर्जापुर थर्मल एनर्जी (यू०पी०) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
	जय प्रकाश सिंह	मम०३३१-मडिहान	9452375087	
	म-दलाल सिंह	देवपुरा मडिहान	9453157823	
	भद्रेड सिंह	मडिहान	727507319	
	रमेश सिंह	मडिहान	7985233030	
	मनोज कुमार सो	मडिहान	8707760568	MK
	कमलेश कुमार पंडे	मडिहान	9936120280	
	योगेश सिंह	मडिहान	8953153521	
	Ramu Singh	मडिहान	6393122290	
	रामेश पटेल	मडिहान	6388918516	
	गोपाल जी उमेशी	मडिहान	8840059293	
	कृष्णा तिवारी	मडिहान	8922002309	
	उमेश तिवारी	मडिहान	7380701971	
	राम धनी सिंह	मडिहान	6387274285	
	मनीष कुमार सिंह	मडिहान	9452185965	
	विरेंद्र कुमार	मडिहान	9621801288 9451856676	

मेसर्स मिर्जापुर थर्मल एनर्जी (यूपीओ) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यजन जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
	हुंसपटेल	मडिहान	9453050500	हुंसपटेल
	नामवली सिंह	मडिहान	9453761818	ABM
	अश्विन सिंह	मडिहान	9451943031	Ashwin
	आलोक सिंह	पटेहरा, मडिहान	7007278335	Allok
	धीरज सिंह	मडिहान (मरवा)	6392827306	धीरज
	अमित पाण्डेय	मडिहान	9598962010	अमित
	शुभम जायसवाल	पटेहरा	8172838704	शुभम
	अभिषेक	मलुआ	6306344244	Abhishek
	दामोदर कुमार	मडिहान	8318868080	दामोदर
	अश्विनी कुमार	मडिहान	8318854065	अश्विनी
	सुनील सिंह	मडिहान	945313888	सुनील
	विजय सिंह	मडिहान	9792373540	विजय
	अजीत कुमार मौर्या	मडिहान	9198346699	Ajitmawrya
	प्रद्युम्न कुमार मिश्र	मडिहान	9026090105	Pradyumn
	आयुष अग्रहरी	पटेहरा कला	9235253589	आयुष अग्रहरी

मेसर्स मिर्जापुर थर्मल एनर्जी (यूपीओ) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
	अंकित पाण्डेय	पेट्टेरा कला	9335102752	Ankit
	विरिन्द्र कुमार	अदरौरा	9415243932	
	रीटिल कुमार डब्लू	मडिहान	9415201492 8787095642	रीटिल
	श्री/नारायण चंद्र जायसवाल	मडिहान	9918290018	श्री/नारायण
	जिवेन्द्र सिंह पटेल	मडिहान	7897464900	जिवेन्द्र
	ओम प्रकाश	मडिहान	232222 2094	ओमप्रकाश
	Ranjay K	मडिहान	8090987901	Ranjay
	श्री/नारायण	मडिहान	8393156565	श्री/नारायण
	Upreendra Manoj/Chaurasia	मडिहान	8423616646	Upreendra
	दिनेश कुमार शर्मा	मडिहान-बाबा	9794040279	दिनेश
	जितेन्द्र कुमार (मिर्जा)	मडिहानगाँव	639244911	जितेन्द्र
	प्रेमनाथ शर्मा	मडिहानगाँव	85	प्रेमनाथ
	इन्द्र पाल सिंह	रौली, राजगढ़, मीरजापुर सेक्टर - अदरौरा	9415689838	इन्द्र पाल
	Omprakash Singh	रौली/राजगढ़/मीरजापुर	9335068411	Omprakash Singh
	बाबूबाबू विन्ध्य	धुरकर कलवारी गाँव जिला मीरजापुर	9794947755	बाबू






मिर्जापुर

मेसर्स मिर्जापुर थर्मल एनर्जी (यू0पी0) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र0सं0	नाम	पता/पदनाम एवं विभाग	ई0 मेल आई0डी0/ मो0 नं0	हस्ताक्षर
	अशोक कुमार	खुर्द मडिहान	7705790351	अशोक
	सुनील कुमार शर्मा	खुर्द, मडिहान मीरजापुर	9559589240	Sunil
	सुरेंद्र पाण्डे	अलालपुर मडिहान मीरजापुर	7388420495	सुरेंद्र पाण्डे
	नीलम	ददरी मुल्तके	9321363921	नीलम
	सतरा देवी	ददरी मुल्तके मीरजापुर	9335226285	सतरा देवी
	सावित्री	ददरी मुल्तके	8980313159	सावित्री
	गीता देवी	ददरी मुल्तके	63917773	गीता देवी
	शिवानी	भावां	6383937829	शिवानी
	कमलावती	पट्टेवा		कमलावती
	सुकुलमा	भावां		सुकुलमा
	संगीता	भावां	96256413 79	संगीता
	कौशल्या	ग्राम भावां	82483829 52	कौशल्या
	कमला	ग्राम भावां		कमला
	राधा	ग्राम भावां	7752770 688	राधा
	तुरन्ती	भावां		तुरन्ती



मेसर्स मिर्जापुर थर्मल एनर्जी (यू०पी०) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील-मीरजापुर सदर, जिला-मीरजापुर उत्तर प्रदेश में 1600 (2X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मड़िहान, जनपद-मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
	पूजा	मैथिली मड़िहान		पूजा
	लोखिया	॥		
	रामकृष्ण	॥		
	मीनाकुमारी	पटवर्द मड़िहान		मीनाकुमारी
	संगीता देवी	ददरा पहाड़ी मड़िहान	775480489	संगीता देवी
	ममीता	ददरा पहाड़ी मड़िहान	919833352	ममीता मेर्व
	मुन्नी बेगम	ददरा पहाड़ी मड़िहान	885346725	मुन्नी बेगम
	पुनीता	ददरा पहाड़ी मड़िहान	931199490	पुनीता
	बसन्ती देवी	गाँव	8009976499	बसन्ती देवी
	श्याम देवी	गाँव		
	अनिराशनी	देवपुरा पहाड़ी	9194032522	अनिराशनी
	माधवी	गाँव	6883937829	माधवी
	उत्तारती	गाँव		उत्तारती
		गाँव		
	साविता		895690057	

मेसर्स मिर्जापुर थर्मल एनर्जी (यू0पी0) प्राइवेट लिमिटेड, ग्राम देवरी-खुर्व, तहसील-मीरजापुर सदर, जिला-मीरजापुर उत्तर प्रदेश में 1600 (2X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद-मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यजन जनता की उपस्थिति का विवरण:-

क्र0सं0	नाम	पता/पदनाम एवं विभाग	ई0 मेल आई0डी0/ मो0 नं0	हस्ताक्षर
	संतरा	ददरा पहाड़ी	8173980491	स- 
	अनंजलि चौधरी	ददरा पहाड़ी	9005235682	अनंजलि चौधरी 
	विभा सिंह	ददरा पहाड़ी	8303275398	विभा सिंह 
	राजेश रेवी	तहसील मडिहान ददरा मडिहान	8303275398	
	आशा	मडिहान		आशा 
	जुमारी	मडिहान		
	इसराकली	गडरीहा मडिहान		इसराकली 
	रुपा	मौवा		रुपा 
	पिंकी	मौवा		पिंकी 
	आशमा बेगम	ददरा मुंरामपुर	885317050	आशमा बेगम 
	नजनुनीशा	ददरा मुंरामपुर	9935855710	
	अनीशा बेगम	ददरा मुंरामपुर	884082245	अनीशा बेगम 
	अप्सना	ददरा मुंरामपुर	9935492788	अप्सना 
	मौनी रूक़शार	ददरा मुंरामपुर	7393890687	मौनी रूक़शार 
	त्रेमा	विशुनपुर	75 21880611	

मेसर्स मिर्जापुर थर्मल एनर्जी (यूपीओ) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील-मीरजापुर सदर, जिला-मीरजापुर उत्तर प्रदेश में 1600 (2X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मड़िहान, जनपद-मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
	पुष्पा देवी	विशुनपुर	9766486398	पुष्पा देवी
	अबवती	बुला		अबवती
	साधना सिंह	लुसा	6386007038	साधना सिंह
	सुनीता देवी	लुसा		सुनीता देवी
	संगीता	लुसा		
	सुन्दरी	लुसा		
	अनन्दा	लुसा		
	वीरा	लुसा		
	सान्ती	लुसा		
	गुलाबचीकी	लुसा		
	शुनी	लुसा		शुनी
	इन्द्रावती	लुसा		इन्द्रावती
	पुष्पा	लुसा		पुष्पा देवी
	कुसुमलता	लुसा		कुसुमलता
	सकादेशी	लुसा		

मेसर्स मिर्जापुर थर्मल एनर्जी (यू०पी०) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
1	मनोरमा	लुसा समूह लक्ष्मी शेखरगढ़ NRLM	6399586356	मनोरमा देवी
2	साधना देवी	बुसा सदर शेखरगढ़	736520 7652073686	साधना देवी
3	संजु देवी	बुसा शेखरगढ़	91205254 33	संजु देवी
4	संगीता	लुसा समूह लक्ष्मी मडिहान NRLM	8429351760	संगीता
5	शोनी	भदोहा समूह लक्ष्मी मडिहान NRLM	9651351552	शोनी
6	राधिका	"	8115187492	राधिका
7	दालपारी	"		दालपारी
8	वासुमती	"	7861975930	वासुमती
9	तारा	"	808586519	तारा देवी
10	कंचन	भदोहा, सदर	6281556695	कंचन
11	सीता	लुसा		
12	गीता देवी	लुसा / अच्युत	9794026516	गीता देवी
13	रुपाक्षी	देवी /	705484029	रुपाक्षी
14	इलाह	देवी कला मडिहान	9715983483	इलाह
15	जयललिता	देवी	9793811211	जयललिता

मेसर्स मिर्जापुर थर्मल एनर्जी (यूपीओ) प्राइवेट लिमिटेड, ग्राम ददरी-खुर्द, तहसील- मीरजापुर सदर, जिला- मीरजापुर उत्तर प्रदेश में 1600 (2 X 800) मेगावाट की कोयला आधारित अल्ट्रा सुपर क्रिटिकल थर्मल पावर प्रोजेक्ट की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना दिनांक 14 सितंबर 2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा आयोजित दिनांक 11-04-2025 पूर्वाह्न 11:00 बजे उच्च प्राथमिक विद्यालय, मडिहान, जनपद -मीरजापुर के समीप आयोजित "लोक सुनवाई" में अधिकारियों व सामान्यगण जनता की उपस्थिति का विवरण:-

क्र०सं०	नाम	पता/पदनाम एवं विभाग	ई० मेल आई०डी०/ मो० नं०	हस्ताक्षर
16	शधा	देवरी कला	9695372054	शधा
17	निर्मला	देवरी कला	8957184826	निर्मला
18	पार्वती	देवरी कला	83925261 32	पार्वती
19	रमावारी	दड़िया		
20	अन्नारि	विष्णुपुर	74579258 57	अन्नारि
21	रमावती	विष्णुपुर	99227930 49	रमावती
22	मंजु	विष्णुपुर		मंजु
23	शिवकुमार	भदोहा	98396363 58	
24	कमुंडी	भदोहा	98396363 88	कमुंडी
25	दिव्यती	विष्णुपुर	87006057 24	
26	अंजलि	देवी	9250755630	
27	रंजु देवी	भुसा	8127515224	रंजु देवी
28	रमपति	भुसा	9305385 962	
29	कलावती	राजापुर		
30	पूजा	भदोहा	8303216653	पूजा

## शिक्षकों के तबादले के लिए एक अप्रैल से शुरू होंगे आवेदन पारस्परिक स्थानांतरण के लिए नहीं होगी सेवा अवधि की बाध्यता

प्रयागराज। बेसिक शिक्षा परिषद के विद्यालयों में कार्यरत शिक्षक/शिक्षिकाओं के अंतरजनपदीय पारस्परिक तबादले के लिए सेवा अवधि की बाध्यता समाप्त कर दी गई है। ऐसे में नवनि्युक्त शिक्षक भी दूसरे जिले में तबादले के लिए आवेदन कर सकता है। स्थानांतरण के लिए ऑनलाइन आवेदन एक से 11 अप्रैल तक स्वीकार किए जाएंगे। बेसिक शिक्षा परिषद के सचिव सुरेंद्र कुमार तिवारी की ओर से जारी निर्देश के अनुसार शिक्षकों को एक से अधिक बार तबादले का मौका दिया जाएगा। इसके विरुद्ध हाईकोर्ट में

कई याचिकाएं दाखिल हो गई थीं और विभाग को दोबारा मौका देना पड़ा था। पिछले साल स्कूल से स्कूल तबादले पर शिक्षकों ने आपत्ति की थी, जो इस शासनादेश में ही स्कूल से स्कूल तबादले के नियम को शामिल कर लिया गया है। इसके साथ ही प्राथमिक विद्यालय के प्रधानाध्यापक का उच्च प्राथमिक या कंपोजिट विद्यालय के सहायक अध्यापक से पारस्परिक स्थानांतरण हो सकेगा। तबादले के लिए जिला स्तर पर मुख्य विकास अधिकारी की अध्यक्षता में समिति गठित की जाएगी। समिति में जिला शिक्षा एवं प्रशिक्षण

### नवनि्युक्त शिक्षक भी दूसरे जिले में तबादले को कर सकते हैं आवेदन

संस्थान के प्राचार्य और वित्त एवं लेखाधिकारी (बेसिक शिक्षा) सदस्य और जिला बेसिक शिक्षा अधिकारी सदस्य सचिव होंगे। पठन-पाठन का कार्य प्रभावित न हो, सो स्थानांतरित होने शिक्षक या शिक्षिका को ग्रीष्मकालीन अवकाश में कार्यमुक्त करते हुए नए तैनाती स्थल पर कार्यभार ग्रहण कराया जाएगा। स्थानांतरण होने के बाद शिक्षक

अपना आवेदन वापस नहीं ले सकेंगे। आवेदन की प्रक्रिया शुरू होने से पहले बेसिक शिक्षा अधिकारी 10 मार्च तक मानव संसाधन पोर्टल पर शिक्षकों के विवरण जैसे पदनाम, जन्मतिथि, मोबाइल नंबर, नियुक्ति तिथि आदि विवरण संशोधित/अद्यतन करेंगे। राज्य परियोजना कार्यालय की ओर से एनआईसी को 11 से 25 मार्च के बीच डाटा उपलब्ध कराया जाएगा। 11 अप्रैल तक आवेदन लिए जाने बाद 15 अप्रैल तक शिक्षक अपने ऑनलाइन आवेदन प्र का प्रिंटआउट संबंधित बीएसए कार्यालय में जमा करेंगे।

## मेरठ : श्मशान घाट में जलती चिता से कुत्ते ने निकाली खोपड़ी

मेरठ। सूरजकुंड गंगा मोटर कमेटी द्वारा संचालित श्मशान घाट स्थित 31 नंबर प्लेटफार्म पर जलती चिता से बृहस्पतिवार को कुत्ते ने खोपड़ी निकाल ली। कुत्ता खोपड़ी को नोचता रहा लेकिन किसी ने भी उसे रोकने का प्रयास नहीं किया। एक दिन पहले भी चिता से कुत्ते के हड्डों निकालने का मामला सामने आया था। कमेटी के पदाधिकारियों ने केयर टेकर और महा ब्राह्मणों पर लापरवाही के आरोप लगाए हैं। इस मामले में बैठक बुलाई गई है। सूरजकुंड श्मशान घाट की यह घटना बृहस्पतिवार दोपहर 3:40 बजे की है।

## एक महीने में अंसल के खेल का खुलासा करेगी कमेटी

लखनऊ। शहीद पथ स्थित अंसल के टाउनशिप में जमीन से जुड़े फर्जीवाड़े और आवंटियों के साथ धोखाधड़ी के मामले की जांच एक उच्चस्तरीय कमेटी करेगी। मंडलायुक्त के निर्देश पर एलडीए वीसी की अध्यक्षता में यह कमेटी एक महीने के अंदर जांच कर रिपोर्ट देगी, जिसे शासन को भेजा जाएगा। इस कमेटी में कई विभागों के अफसर शामिल रहेंगे। जांच कमेटी के अन्य सदस्यों में जिला प्रशासन से एडीएम स्तर के अधिकारी, निबंधन विभाग से सब रजिस्ट्रार, मंडलायुक्त कार्यालय से अपर आयुक्त का नाम प्रस्तावित है।

कमेटी में एलडीए वीसी के अलावा भी एक या दो अधिकारी और शामिल किए जाएंगे। जांच कमेटी का प्रारूप तैयार हो गया है। अधिकारियों के नाम भी प्रस्तावित किए गए हैं। मंडलायुक्त के अनुमोदन के बाद कमेटी का आदेश जारी हो जाएगा। आरोप है कि अंसल ने टाउनशिप में वह 413 एकड़ जमीन भी बेच दी है, जो एलडीए के पास बंधक थी। बेचने से पहले एलडीए से एनओसी भी नहीं ली गई। टाउनशिप में विकास कार्य भी शीतों के अनुसार नहीं किए गए। तालाब, श्मशान, ग्रीन बेल्ट और जनसुविधाओं की जमीन अपर आयुक्त का नाम प्रस्तावित है।

## तामराज ने रची थी आसाराम के रसोइये की हत्या की साजिश

मुजफ्फरनगर। आसाराम बापू के रसोइया अखिल गुप्ता की हत्या की साजिश रचने का आरोपी तामराज उर्फ ताम्रध्वज उर्फ महावीर को गुजरात पुलिस ने नोएडा से गिरफ्तार कर लिया। आरोपी नाम बदलकर रह रहा था। पुलिस को पिछले 10 साल से उसकी तलाश थी। दस साल पहले अखिल गुप्ता की हत्या की साजिश तामराज ने रची थी। शहर के जानसठ रोड के गीत एंक्लेव निवासी अखिल गुप्ता दूध का व्यवसाय करते थे। 11 जनवरी 2015 को गंगा प्लाजा स्थित दुकान से स्कूटर पर सवार होकर अपने घर लौट रहे थे।

# लजर अपने साथियों से सिग्नल एप के जरिए रोजाना करता था बातचीत

# प्रयागराज में आतंकियों का पहले भी बन चुका है ठिकाना

लखनऊ। कौशांबी से गिरफ्तार आतंकी संगठन बम्बर खालसा इंटरनेशनल के आतंकी लजर मसीह के साथी अमेरिका, दुबई, कतर और पुर्तगाल में ठिकाने बनाए हुए हैं। वह उनसे सिग्नल एप के जरिए बातचीत करता था। उसके मोबाइल में तमाम आपत्तिजनक और संवेदनशील डाटा मिला है, जिसे एसटीफ की साइबर लैब खंगाल रही है। उसकी गिरफ्तारी से पाकिस्तान से पंजाब में ड्रोन के जरिये हो रही हथियारों और मादक पदार्थों की तस्करी के बड़े नेटवर्क का खुलासा भी हुआ है। डीजीपी ने बताया कि इस नेटवर्क के माध्यम से आतंकी घटनाओं को अंजाम दिया जा रहा है। लजर पर पंजाब में 7 मुकदमे दर्ज होने की जानकारी मिली है। वहीं अन्य मुकदमों एवं आपराधिक गतिविधियों के बारे में गहनता से छानबीनी की जा रही है। उससे पूछताछ में बम्बर खालसा इंटरनेशनल के एक बड़े



**लजर के मोबाइल में आपत्तिजनक और संवेदनशील डाटा मिला है**

**उस पर पंजाब में सात मुकदमे दर्ज हैं पुलिस गहनता से कर रही छानबीनी**

अंतरराष्ट्रीय नेटवर्क की जानकारी मिली है। उसके खिलाफ कौशांबी के कोखराज थाने में मुकदमा दर्ज कराया गया है। उसे रिमांड पर लेकर पूछताछ कर इस बारे में अधिक जानकारी जुटाई जाएगी। उसके खिलाफ पंजाब पुलिस द्वारा भी विधिक कार्यवाही की जा रही है। एसटीएफ की पूछताछ में लजर ने बताया कि अमृतसर जेल से बाटला कोर्ट में पेशी के दौरान उसका परिचय मुक्तसर जेल में बंद एक

## पीलीभीत कनेक्शन खंगाल रही पुलिस

पीलीभीत। पीलीभीत पुलिस कौशांबी से पकड़े गए बम्बर खालसा इंटरनेशनल एवं आईएसआई माड्यूल के सक्रिय आतंकी लजर मसीह का जिले से कनेक्शन खंगाल रही है। पूर्व में मुठभेड़ में मारे गए तीन खालिस्तानी आतंकियों से संबंध और फर्जी पासपोर्ट की कड़ी भी जांच में शामिल हैं। अन्य पहलुओं पर भी जांच शुरू हो गई है। 13 दिसंबर की तड़के पीलीभीत और पंजाब पुलिस के साझा ऑपरेशन में पूरनपुर क्षेत्र में हरदोई ब्रॉच नहर पुल से माधोटांडा जाने वाले मार्ग पर तीन खालिस्तानी आतंकी मार गिराए गए थे। आतंकियों की पहचान पंजाब के गुरदासपुर जिले के रहने वाले युवद्विंद सिंह, वरिंदर सिंह उर्फ रवि और जसप्रीत सिंह उर्फ प्रताप सिंह के तौर पर हुई। तीनों कलानौरे थाने की बख्शीवाल पुलिस चौकी पर ग्रेनेड फेंकने की घटना को अंजाम देकर पूरनपुर पहुंचे थे। आतंकियों के स्थानीय कनेक्शन तलाशें तो बम्बर खालसा के आतंकी कुलबीर सिंह सिद्धू का नाम सामने आया। कुलबीर सिंह सिद्धू ने ही आतंकियों को पूरनपुर के होटल में उठारने के लिए स्थानीय मददगार जसपाल उर्फ सनी को भेजा था। फर्जी आधार भी मुहैया कराया था।

## कई देशों में आतंकी साथी

पूछताछ में सामने आया कि लजर का एक साथी बम्बर खालसा और आईएसआई के लिए काम करता है। उसे 20 वर्ष की सजा हुई थी। वह फर्जी पासपोर्ट बनवानेकर दुबई भाग गया है। उसका एक और साथी अजनाला निवासी राहुल काका अमेरिका में छिपा है, जिसका खालिस्तानी आतंकियों से संबंध है। वहीं एक अन्य साथी पुर्तगाल में रहता है, जिसके पास जाने की वह फिराक में था।

## आतंकी पन्नु की धमकी के बाद खुफिया तंत्र सक्रिय

महाकुंभ मेला शुरू होने से पहले 24 दिसंबर 2024 को आतंकी गुरपतवंत सिंह पन्नु का धमकी भरा वीडियो सोशल मीडिया पर वायरल हुआ। धमकी के बाद महाकुंभ में खुफिया तंत्र का विस्तार कर मेले में सिविल वर्दी में लगभग 700 से अधिक पुलिसकर्मियों का खुफिया तंत्र लगाया गया। इनमें एटीएस, एलआईयू, इंटेलिजेंस ब्यूरो, थाना पुलिस एंक्लेव निवासी अखिल गुप्ता दूध का व्यवसाय करते थे। 11 जनवरी 2015 को गंगा प्लाजा स्थित दुकान से स्कूटर पर सवार होकर अपने घर लौट रहे थे।



**आतंकी पन्नु की धमकी के बाद खुफिया तंत्र सक्रिय**

करोली से एंटी टेरिस्ट स्कवाड (एटीएस) ने आतंकी जीशान और फिर मोहम्मद ताहिर उर्फ मदन की गिरफ्तार किया। इसके बाद इनको दिल्ली ले जाया गया। आतंकी पन्नु की धमकी के बाद खुफिया तंत्र का विस्तार कर मेले में सिविल वर्दी में लगभग 700 से अधिक पुलिसकर्मियों का खुफिया तंत्र लगाया गया। इनमें एटीएस, एलआईयू, इंटेलिजेंस ब्यूरो, थाना पुलिस एंक्लेव निवासी अखिल गुप्ता दूध का व्यवसाय करते थे। 11 जनवरी 2015 को गंगा प्लाजा स्थित दुकान से स्कूटर पर सवार होकर अपने घर लौट रहे थे।

## महिला दिवस पर सभी जिलों में होगा मिशन शक्ति मेला

लखनऊ। अंतरराष्ट्रीय महिला दिवस (8 मार्च) के अवसर पर प्रदेश के सभी जिलों में एक साथ मिशन शक्ति मेले का आयोजन किया जाएगा। इसके माध्यम से महिला सुरक्षा, आत्मनिर्भरता और शिक्षा को बढ़ावा देने के साथ जमीनी स्तर पर बालिकाओं की आत्मरक्षा, जीवन कौशल और नेतृत्व क्षमता को भी सशक्त



किया जाएगा। इस आयोजन में 880 ब्लॉक स्तरीय और 75 जिला स्तरीय नोडल अधिकारी के रूप में कार्यरत शिक्षकों को महिला सशक्तिकरण में उत्कृष्ट योगदान के लिए सम्मानित किया जाएगा। साथ ही हर जिले में शिक्षा विभाग की उपलब्धियों और नवाचारों को दिखाने वाले स्टॉल लगाए जाएंगे। इनमें से सर्वश्रेष्ठ प्रदर्शन करने वालों को पुरस्कृत भी किया जाएगा।

## दिव्यांग पति को पीठ पर लादने के प्रकरण में तीन पर कार्रवाई

लखनऊ। रायबरेली में व्हील चेयर न मिलने पर दिव्यांग पति को पत्नी द्वारा पीठ पर लादकर सीएमओ कार्यालय पहुंचने के प्रकरण को उपमुख्यमंत्री ब्रजेश पाठक ने गंभीरता से लिया है। उन्होंने अपर निदेशक चिकित्सा स्वास्थ्य एवं परिवार कल्याण, लखनऊ मंडल को जांच कराने के आदेश दिए हैं। जांच में डॉक्टर समेत दो कर्मचारियों की लापरवाही उजागर हुई। उपमुख्यमंत्री के निर्देश पर सीएमओ ने तीनों पर कार्रवाई की है। सीएमओ कार्यालय में दिव्यांग प्रमाण-पत्र बनाए जाते हैं। बीते दिनों एक महिला अपने दिव्यांग पति का प्रमाण

## आठ साल में डिजिटल लेनदेन आठ गुना बढ़ा

लखनऊ। प्रदेश ने योगी आदित्यनाथ के नेतृत्व में डिजिटल क्रांति और आर्थिक प्रगति के क्षेत्र में नया कीर्तिमान स्थापित किया है। डायरेक्ट बेंचमार्क ट्रांसफर (डीबीटी) से लेकर डिजिटल लेनदेन और सकल राज्य धरोलू उत्पाद (जीएसडीपी) में अभूतपूर्व वृद्धि दर्ज की गई है। नीति आयोग ने यूपी को 'फ्रंट रनर' का दर्जा दिया है। वहीं भारतीय रिजर्व बैंक की रिपोर्ट के अनुसार 2024-25 में राज्य की कर हिस्सेदारी 11.6% रही, जो महाराष्ट्र के बाद देश में सर्वाधिक है। पिछले आठ वर्ष में प्रदेश में डिजिटल ट्रांजेक्शन आठ गुना से ज्यादा हो गया है।

## क्षेत्रीय कार्यालय उ.प्र. प्रदूषण नियंत्रण बोर्ड

162, उत्तर मोहाल (निकट चण्डी होटल), रावटसर्गंज, सोनभद्र।

## पर्यावरणीय अधिसूचना दि. 14.09.2006 के अन्तर्गत 'लोक सुनवाई' हेतु आम-सूचना

सर्वसाधारण को सूचित किया जाता है कि जनपद- मिर्जापुर में 2x800 मेगावाट कोयला आधारित अल्ट्रा सुपर क्रिटिकल मिर्जापुर थर्मल पावर प्लांट की लोक-सुनवाई सम्बन्धी प्रस्ताव उ.प्र. प्रदूषण नियंत्रण बोर्ड में प्राप्त हुआ है। इस सम्बन्ध में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा प्रख्यापित प्रविधानानुसार लोक सुनवाई की कार्यवाही जिलाधिकारी, मिर्जापुर द्वारा निम्न अपर जिलाधिकारी (वि.-राजस्व), मिर्जापुर की अध्यक्षता में नियत की गयी है, जिनका विस्तृत विवरण निम्न तालिका में दर्शित है:-

क्र.सं.	परियोजना का नाम व पता	परियोजना का क्षेत्रफल एवं विवरण	लोक सुनवाई की तिथि एवं समय	लोक सुनवाई स्थल
1.	मेसर्स मिर्जापुर थर्मल एनर्जी (यूपी.) प्राइवेट लिमिटेड, अदानी कॉर्पोरेट हाउस, शांतिग्राम, निकट वैष्णो देवी सर्कल, एस.जी. हाईवे, खोडियार, अहमदवाड, मुजफ्फर	क्षेत्रफल- 365.19हे. में 2x800 मेगावाट कोयला आधारित अल्ट्रा सुपर क्रिटिकल मिर्जापुर थर्मल पावर प्लांट, ग्राम- दादरी बुर्द, तहसील- सदर, मिर्जापुर (उ.प्र.)	दिनांक 11.04.2025, पूर्वाह्न 11.00 बजे	उच्च प्राथमिक विद्यालय मडिहान बाजार, मडिहान जनपद- मिर्जापुर के समीप

उपरोक्त परियोजना बोर्ड द्वारा पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना संख्या-एस0ओ-1533. दिनांक-14.09.2006 को यथासंशोधित-एस0ओ 3067(ई) दिनांक-01.12.2009 के प्रावधानों के अनुपालन में उपरोक्त परियोजना को लोक-सुनवाई उपरोक्त सूची में अंकित परियोजना के समूह वर्गीत स्थान, दिनांक एवं समय के अनुसार आयोजित किया जाना प्रस्तावित है। उपरोक्त परियोजना को लोक-सुनवाई हेतु जनता के सुझाव, विचार एवं टिप्पणियाँ आदि आमंत्रित किये जाते हैं। परियोजना से सम्बन्धित ई0आई0ए0 एवं इसका सक्षिप्त अभिलेख निम्नलिखित कार्यालयों में उपलब्ध है:-

(1) कार्यालय जिलाधिकारी, मिर्जापुर (2) कार्यालय जिला पंचायत, मिर्जापुर (3) उपयुक्त उद्योग, जिला उद्योग प्रोत्साहन एवं उद्यमिता विकास केन्द्र, मिर्जापुर (4) क्षेत्रीय कार्यालय, मध्य क्षेत्र, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, पंचम तल, केन्द्रिय भवन, सेक्टर-एच, अलीगंज, लखनऊ (5) उ0प्र0 प्रदूषण नियंत्रण बोर्ड, टी0सी0 12वीं, विभूति खण्ड, गोमती नगर, लखनऊ एवं (6) क्षेत्रीय कार्यालय उ0प्र0 प्रदूषण नियंत्रण बोर्ड, 162 उत्तर मोहाल, रावटसर्गंज, सोनभद्र।

अतः सर्वसाधारण को इस आम सूचना के माध्यम से सूचित किया जाता है कि प्रस्तावित परियोजना हेतु प्राप्त प्रस्ताव के सम्बन्ध में पर्यावरणीय स्वीकृति सम्बन्धी प्रकरण के निरन्तरण हेतु अंकित तिथि, समय एवं स्थल पर 'लोक सुनवाई' की कार्यवाही निर्धारित की गयी है, जिसमें उपस्थित होकर अपना सुझाव व आपत्तियाँ प्रस्तुत कर सकते हैं अथवा सुझाव/आपत्तियाँ लिखित रूप से इस प्रकाशन की तिथि से 30 दिन की अवधि में उपरोक्त वर्गीत कार्यालयों में प्रेषित कर सकते हैं।

(श्रद्धेश कुमार तिवारी) क्षेत्रीय अधिकारी

## स्मृतियों को संजोएँ श्रद्धा की अंजलि दें

अपने प्रियजनों का विधोह जीवन का सबसे बड़ा पल होता है। अपनी भावनाओं और सूचनाओं को आप शोक सन्देश, श्रद्धांजलि या पुण्य स्मरण के रूप में अमर उजाला के जरिये सब तक पहुंचा सकते हैं।

पुण्यतिथि, शोक संदेश व श्रद्धांजलि देने के लिए संपर्क करें:

वाराणसी: 9692095159, जौनपुर: 7007030178, बलिया: 9415360003, मऊ: 7838356940, आजमगढ़: 8081803062, गाजीपुर: 8765738300, सोनभद्र, 9415456033, मिर्जापुर: 8400613161, भदोही: 8400613161, चन्दौली: 8948000095

प्रकाशन सामग्री मोबाइल और व्हाट्सएप से भी रात्रि 9.30 बजे तक भेज सकते हैं।

# कार्यालय जिला पंचायत, गाजीपुर।

संख्या : 982 / जि०पं०गा० / 2024-25 दिनांक :- 05.03.2025

**पंजीकरण/नवीनीकरण की सूचना**

सर्वसाधारण/जिला पंचायत के पंजीकृत ठेकेदारों/फर्मों को सूचित किया जाता है कि जिला पंचायत, गाजीपुर द्वारा करायें जाने वाले निर्माण कार्यों को सम्पादित कराने हेतु वित्तीय वर्ष 2025-26 में पंजीकरण/नवीनीकरण कराने हेतु दिनांक-10.03.2025 से दिनांक-25.03.2025 तक अपना आवेदन प्रस्तुत कर सकते हैं। शासनादेश संख्या-819/33-2-2007-190<sup>अ</sup>/2006, दिनांक-10 अप्रैल, 2007 के क्रम में आवेदन-पत्र के साथ चरित्र प्रमाण-पत्र, हैसियत प्रमाण-पत्र (जिलाधिकारी द्वारा प्रदत्त), फर्म की दशा में फर्म का हैसियत प्रमाण-पत्र, अधिवास प्रमाण-पत्र, आयकर प्रमाण-पत्र, जी०एस०टी० प्रमाण-पत्र, मु०-100.00 रु० स्टाम्प शपथ पत्र-3, बार काउन्सिल सदस्य एवं जिला पंचायत, गाजीपुर के अध्यक्ष/सदस्य एवं अधिकारी/कर्मचारी के सम्बन्धी न होने का शपथ-पत्र, फर्म का आयकर व पंजीकरण प्रमाण-पत्र तथा जाति प्रमाण-पत्र, श्रम पंजीयन प्रमाण-पत्र संलग्न कर प्रस्तुत करना अनिवार्य होगा। अपूर्ण आवेदन एवं उक्त तिथि के पश्चात् किसी भी प्रार्थना-पत्र पर विचार नहीं किया जायेगा। पंजीयन स्वीकृति के उपरान्त निर्धारित पंजीकरण/नवीनीकरण शुल्क रु०-10,000.00 एवं लाईसेंस शुल्क रु०-1500.00 जमा करना होगा। उक्त विज्ञप्ति वेबसाइट <https://ghazipur.nic.in> पर भी देखी जा सकती है। विस्तृत जानकारी कार्यालय कार्य दिवस में जिला पंचायत, गाजीपुर के अभियंत्रण अनुभाग से प्राप्त की जा सकती है।

**नोट :-** शासकीय-पत्र संख्या-3460/23-7-08-41/एम०एस०ए०/54टी०सी०-III, लोक निर्माण अनुभाग-7, लखनऊ, दिनांक-28.07.2008 के अनुसार श्रेणीवार ठेकेदारों को निविदा सीमा हैसियत एवं जमानत धनराशि का विवरण निम्नवत् है:-

श्रेणी	क्लास-ए	क्लास-बी	क्लास-सी	क्लास-डी	क्लास-ई
निविदा सीमा	रु०-5000	रु०-2000	रु०-7500	रु०-4000	रु०-5000
जमानत की धनराशि	रु०-5000	रु०-4000	रु०-2000	रु०-500	रु०-500
निविदा सीमा	रु०-5000	रु०-2000	रु०-7500	रु०-4000	रु०-5000
जमानत की धनराशि	रु०-5000	रु०-4000	रु०-2000	रु०-500	रु०-500

**नोट:-** अनुसूचित जाति/जनजाति एवं पिछड़ी जाति के ठेकेदारों तथा बेरोजगार इंजीनियर ठेकेदारों का पंजीकरण हेतु हैसियत सीमा में 50 प्रतिशत की छूट प्रदान की जायेगी।

(अरविन्द कुमार आनन्द), अपर मुख्य अधिकारी, जिला पंचायत, गाजीपुर। (सपना सिंह), अध्यक्ष, जिला पंचायत, गाजीपुर।

### फर्जी दस्तावेज बना किरायेदार ने 28.25 लाख में बेच दिया भकान

सहायक (अभियंता) के रूप में काम करने वाले किरायेदार ने फर्जी दस्तावेज बना कर भकान को 28.25 लाख में बेच दिया। भकान को बेचने के लिए एक फर्जी दस्तावेज बनाया गया था जो भकान को बेचने के लिए प्रस्तुत किया गया था।

### मुंबई में 10 नए इलाके

मुंबई में 10 नए इलाके घोषित किए गए हैं। इन इलाकों में शामिल हैं: 1. अंधेरी पूर्व, 2. अंधेरी पूर्व-दक्षिण, 3. अंधेरी पूर्व-दक्षिण-पूर्व, 4. अंधेरी पूर्व-दक्षिण-पश्चिम, 5. अंधेरी पूर्व-दक्षिण-पश्चिम-पूर्व, 6. अंधेरी पूर्व-दक्षिण-पश्चिम-पश्चिम, 7. अंधेरी पूर्व-दक्षिण-पश्चिम-पश्चिम-पूर्व, 8. अंधेरी पूर्व-दक्षिण-पश्चिम-पश्चिम-पश्चिम-पूर्व, 9. अंधेरी पूर्व-दक्षिण-पश्चिम-पश्चिम-पश्चिम-पश्चिम-पूर्व, 10. अंधेरी पूर्व-दक्षिण-पश्चिम-पश्चिम-पश्चिम-पश्चिम-पश्चिम-पूर्व।

### आठ साल में डिजिटल लेनदेन आठ गुना बढ़ा, यूपी देशभर में नंबर वन

राज्य में डिजिटल लेनदेन के नए रिकॉर्ड सात साल में आठ गुना बढ़े हैं। यह आंकड़ा राज्य सरकार के वित्त विभाग के एक बयान में उल्लेखित है।

डिजिटल प्रगति और आर्थिक उन्नति की नई मीलगांठ बना रही, जो राष्ट्रीय में टॉप में आगे बढ़ रही है।



यूपी में डिजिटल लेनदेन के नए रिकॉर्ड सात साल में आठ गुना बढ़े हैं। यह आंकड़ा राज्य सरकार के वित्त विभाग के एक बयान में उल्लेखित है।

### मात्र चयन हो जाने से नियुक्ति का अधिकार प्राप्त नहीं होता : हाईकोर्ट

अवरोध पैनल के चयनित उम्मीदवारों में दाखिल की थी याचिका, हाईकोर्ट ने अवरोध पैनल के चयनित उम्मीदवारों में दाखिल की थी याचिका, हाईकोर्ट ने

### संभल : उपद्रवियों की 16 जमानत अर्जियां और खारिज

संभल जिले की 16 जमानत अर्जियां खारिज की गईं। जज ने कहा कि उम्मीदवारों में दाखिल की थी याचिका, हाईकोर्ट ने

### अवरोध पैनल के चयनित उम्मीदवारों में दाखिल की थी याचिका, हाईकोर्ट

अवरोध पैनल के चयनित उम्मीदवारों में दाखिल की थी याचिका, हाईकोर्ट ने अवरोध पैनल के चयनित उम्मीदवारों में दाखिल की थी याचिका, हाईकोर्ट ने

### ...शरीयत के मुताबिक खजूर से इफ्तार करना बेहतर

हेल्थलाइन पर दूर की गई रोजेदारों की शंकाएं... शरीयत के मुताबिक खजूर से इफ्तार करना बेहतर है।

### कार्यालय पुलिस कमिश्नरेंट वाराणसी। अल्पकालिक निविदा सूचना

विभाग की 2024-25 के अंतर्गत कार्यालय-2025-26 के अंतर्गत निविदा सूचना... अल्पकालिक निविदा सूचना

### कार्यालय अधिशासी अभियंता, प्रान्तीय खण्ड, लोनिवि. बलिया। ई-प्रोक्वोरमेंट निविदा सूचना

विभाग की 2024-25 के अंतर्गत कार्यालय-2025-26 के अंतर्गत निविदा सूचना... ई-प्रोक्वोरमेंट निविदा सूचना

क्र.सं.	वर्क का नाम	अनुमानित राशि (₹)	बidding शुरू (दिनांक)	बidding समाप्त (दिनांक)	बidding की शर्तें	बidding की शर्तें	बidding की शर्तें	बidding की शर्तें	बidding की शर्तें
1	...	...	...	...	...	...	...	...	...

### कार्यालय अधिशासी अभियंता, प्रान्तीय खण्ड, लोनिवि. बलिया। ई-प्रोक्वोरमेंट निविदा सूचना

विभाग की 2024-25 के अंतर्गत कार्यालय-2025-26 के अंतर्गत निविदा सूचना... ई-प्रोक्वोरमेंट निविदा सूचना

### कार्यालय अधिशासी अभियंता, प्रान्तीय खण्ड, लोनिवि. बलिया। ई-प्रोक्वोरमेंट निविदा सूचना

विभाग की 2024-25 के अंतर्गत कार्यालय-2025-26 के अंतर्गत निविदा सूचना... ई-प्रोक्वोरमेंट निविदा सूचना

क्र.सं.	वर्क का नाम	अनुमानित राशि (₹)	बidding शुरू (दिनांक)	बidding समाप्त (दिनांक)	बidding की शर्तें	बidding की शर्तें	बidding की शर्तें	बidding की शर्तें	बidding की शर्तें
1	...	...	...	...	...	...	...	...	...

### कार्यालय अधिशासी अभियंता, प्रान्तीय खण्ड, लोनिवि. बलिया। ई-प्रोक्वोरमेंट निविदा सूचना

विभाग की 2024-25 के अंतर्गत कार्यालय-2025-26 के अंतर्गत निविदा सूचना... ई-प्रोक्वोरमेंट निविदा सूचना

क्र.सं.	वर्क का नाम	अनुमानित राशि (₹)	बidding शुरू (दिनांक)	बidding समाप्त (दिनांक)	बidding की शर्तें	बidding की शर्तें	बidding की शर्तें	बidding की शर्तें	बidding की शर्तें
1	...	...	...	...	...	...	...	...	...

### कार्यालय अधिशासी अभियंता, प्रान्तीय खण्ड, लोनिवि. बलिया। ई-प्रोक्वोरमेंट निविदा सूचना

विभाग की 2024-25 के अंतर्गत कार्यालय-2025-26 के अंतर्गत निविदा सूचना... ई-प्रोक्वोरमेंट निविदा सूचना

क्र.सं.	वर्क का नाम	अनुमानित राशि (₹)	बidding शुरू (दिनांक)	बidding समाप्त (दिनांक)	बidding की शर्तें	बidding की शर्तें	बidding की शर्तें	बidding की शर्तें	बidding की शर्तें
1	...	...	...	...	...	...	...	...	...

### उत्तर मध्य रेलवे। विद्युत सूचना

उत्तर मध्य रेलवे द्वारा विद्युत सूचना जारी की गई है। विद्युत सूचना

### पुनर्वसन विद्युत वितरण निगम। ई-निविदा सूचना

पुनर्वसन विद्युत वितरण निगम द्वारा ई-निविदा सूचना जारी की गई है। पुनर्वसन विद्युत वितरण निगम

### CANTONMENT BOARD VARANASI

Electronic Bids from eligible qualified architects, town planning engineers, urban planning agencies or expert agencies in the field of formulating building by laws by determining various variable parameters specific to...

### कार्यालय अधिशासी अभियंता, प्रान्तीय खण्ड, लोनिवि. बलिया। ई-प्रोक्वोरमेंट निविदा सूचना

विभाग की 2024-25 के अंतर्गत कार्यालय-2025-26 के अंतर्गत निविदा सूचना... ई-प्रोक्वोरमेंट निविदा सूचना

Advertisement for U.P. Pradhan Mantri Housing Board, 162, उत्तर मोहल (मिक्ट कम्प्लीट सेल), रावदरवाजा, सोनभद्र।

# UTTAR PRADESH

**BRIEFLY**

**3 get 10-year prison term for killing man**

**Maharajganj:** A court in Maharajganj district has sentenced three persons to 10 years of rigorous imprisonment for killing a man nine years ago due to an old enmity, an official said on Thursday. Additional Session Judge Ramakant Prasad also imposed a fine of Rs 5,00,000 on each of the convicts on Wednesday. Police said Ayesha (21), Ashok (23) and Rajesh (20) were found guilty of killing Rahul on April 20, 2016, due to enmity. **PTI**

**Man, son die, four injured in Agra accident**

**Agra:** A man and his one-year-old son were killed while four others were grievously injured after a tempo collided with a loaded tractor-trolley near Arjunpura village in Agra district, police said on Thursday. According to officials, the accident occurred on Wednesday. The deceased have been identified as Vishnu (22) and his son Anshu. The injured were taken to hospital. **PTI**

**ISI LINK ALLEGED**

## 'BKI operative' held in Kaushambi, STF claims was planning attack at Kumbh

Fled from Punjab Police custody in Sept; grenades, other firearms seized, say officers

**EXPRESS NEWS SERVICE**  
LUCKNOW, MARCH 6

AN OPERATIVE of banned terror outfit Babbar Khalsa International (BKI) with ISI links arrested on Thursday from Kaushambi district of Uttar Pradesh was planning an attack during the recently concluded Maha Kumbh in Prayagraj, the state police's Special Task Force claimed on Thursday.

Lajar Masih, a resident of Ramdas area in Amritsar, had escaped from police custody in Punjab in September last year when being brought to a hospital from jail where he was lodged in a drug-trafficking case, officials said. He was nabbed in a joint operation by the STF and the Punjab Police in Kaushambi's Kokhraj area in the early hours, they added. Grenades, gelatin rods, detonators and a pistol were recovered from his possession, the police said.

Kaushambi district borders Prayagraj where the Maha Kumbh spanning 45 days concluded on February 26.

The STF claimed that Masih was in regular contact with his ISI handlers in Pakistan and Swarn Singh, alias Jeevan Fauji, the head of a Germany-



The alleged terror operative, Lajar Masih, in STF custody in Kaushambi district where he was arrested in a joint operation with Punjab Police on Thursday. **PTI**

based BKI module.

He planned to escape to Portugal after executing the terror attack, the STF officials said.

Addressing a press conference in Lucknow, UP Director General of Police (DGP) Prashant Kumar said Masih planned a major terrorist attack during the Maha Kumbh but failed to execute his plan due to intensive security checks at the religious

gathering. He had been staying in Lucknow, Kanpur and Kaushambi to execute the planned attack, the DGP added.

During his interrogation, Masih is believed to have told the investigators that he was one of the people who supplied the grenades used for an attack at a police post in Punjab earlier, which was planned by Swarn Singh. He also got supplies of heroin,

grenades and firearms through drones from the ISI near the India-Pakistan border, Kumar said.

Masih had also been in touch with Virendra Singh, alias Ravi, an alleged BKI operative who was killed in an encounter in a joint operation of the UP Police and Punjab Police in Pilibhit district on December 23 last year, the DGP said. Masih also told the interrogators that the BKI has developed a network of drugs and extortion in Punjab to fund terror activities, the police officer said.

Earlier in the day, Additional DGP (STF, Law and Order) Amitabh Yash said, "As per information, the arrested terrorist works for Swarn Singh alias Jeevan Fauji, the head of the Germany-based module of Babbar Khalsa International and is in direct touch with Pakistan-based ISI operatives."

Among the seizures are three active hand grenades, two detonators, one foreign-made pistol and 13 cartridges of foreign make, the officer said.

Besides, a white coloured explosive powder, an Aadhaar card with a Ghaziabad address, one mobile phone without SIM card was also seized from his possession, he said. **-PTI/INPUTS**

## 7 injured in group clash in Muzaffarnagar, 15 booked

Muzaffarnagar: At least seven people were injured in a clash between two groups over firecrackers during a wedding procession at Saidpur village of Titawi area in Muzaffarnagar district on Thursday, police said.

Superintendent of Police (SP) (Rural) Aditya Bansal confirmed that a case had been filed against more than 15 people, with some suspects taken into custody. "The dispute began when firecrackers were set off at

the wedding of Vikas Kashyap, causing tensions with the local community," he said.

"A fire broke out in some wooden structures, leading to a violent altercation, with members of the community attacking the wedding procession," he added.

The police intervened to control the situation, the officer said, adding that police forces have been deployed, and investigations are ongoing. **PTI**

**INSURANCE FRAUD**

## Gang fudged victims' Aadhaar cards to show lower age, claimed payouts after their death

**NEETIKA JHA**  
SAMBHAL, MARCH 6

AN INTER-STATE insurance fraud gang, busted by the Sambhal Police last month, would tamper with the Aadhaar cards of victims to show that they were below the age of 50 when they applied for life insurance under a government scheme and claim the insurance payout of ₹2 lakh after their deaths, police said Thursday.

This insurance racket, which relied on unsuspecting victims and their families, alongside insurance agents, bank officials and several others, was first reported by The Indian Express on March 2. The police said 19 people, including an ASHA worker, have been arrested in the case so far.

On Thursday, Sambhal Police arrested 34-year-old Vinod.

"The accused changed the date of birth of his father in the Aadhaar card to show he was below the age of 50 to claim the benefits of ₹2 lakh under the Pradhan Mantri Jeevan Jyoti Bima Yojana," said Additional Superintendent of Police (Sambhal), Anukriti Sharma.

Only those between the ages of 18 and 50 can enrol under the scheme. The assurance on life terminates after a person turns 55.

The gang operates in 12 states, in-

cluding in UP, Rajasthan, Delhi and Jharkhand, police said.

"Until now, we were investigating cases where life insurance policies were taken in the names of those who had died or were about to die. The gang would pay the premium for some time and later claim the insurance amount. But this time we have witnessed a new modus operandi," Sharma told the Indian Express.

She said that when they arrested the accused, they found photos of two Aadhaar cards of his father on his phone. Both cards had different dates of birth.

"In one Aadhaar card, the date of birth of the deceased is January 1 of 1955 and in the other it is July 7 of 1976. Vinod told us that his father's Aadhaar card was linked with his mobile number. We obtained the information from UIDAI's official website," she said.

"When the update history of the deceased's Aadhaar was checked, it was found that the age related change was made in the deceased's Aadhaar on June 29 of 2024," said Sharma. His father died on December 1, 2024.

This change made his father 49 years old — eligible to enrol for the scheme.

"Following the death of his father, Vinod encashed his father's PMJJY policy in Indian Post Payment Bank. He told us that he had paid someone

₹3,000 to change his father's date of birth," police said in an official statement.

Sharma, meanwhile, also said that the gang would buy vehicles in the name of people who had died and would then sell them to someone else.

"This came to light after a victim, Chandrasen, a resident of Bahroli Taharpur reached the Bahjoi police station to file a complaint against Vinod and Praveesh. Chandrasen said that his son Dinesh was suffering from a serious illness for two years. Vinod used to visit their house and later bought an insurance policy in his son's name along with a tractor and a motorcycle, for which he had taken documents from Dinesh's wife," police said.

"After Dinesh's death on February 4, 2023 he kept the money under the PMJJY scheme and also kept the vehicles," Chandrasen told the police.

Following the complaint an FIR was registered with Bahjoi police on March 2 under BNS sections 318(4), (cheating), 316(2)(breach of trust), 338(forgery of documents), 340(2)(use of forged documents), 352(breach of peace), 351(3)(criminal intimidation), 336(3)(forgery with intent to defraud) and relevant sections of The Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016.

**The Brihanmumbai Electric Supply & Transport Undertaking**  
(OF THE BRIHANMUMBAI MAHANAGARPALIKA)

**TENDER NOTICE**  
E-tender is invited for the supply of following items.  
(1) 79975 - 16/20 MVA, ONAN/ONAF, 33KV/111KV Power Transformers with Nitrogen Injection Fire Protection System along with their Accessories & Spares  
Re - invited e-tenders  
(2) 79634, (3) 79858 (Corrigendum).

Note: For more details, log on to website <https://mahatenders.gov.in>

PRO/AAM(M)/123/2025 GENERAL MANAGER

**Chhatrapati Shivaji Maharaj INTERNATIONAL AIRPORT**  
MUMBAI

1<sup>st</sup> floor, Terminal 1, Chhatrapati Shivaji Maharaj International Airport, Santacruz (E), Mumbai - 400 099.

REQUEST FOR QUALIFICATION AND PROPOSAL FOR DEVELOPMENT AND MANAGEMENT OF CARGO COMMUNITY SYSTEM FOR PROVISION OF EDI SERVICES (AMAX IT SERVICES) AT AIR CARGO COMPLEX, CHHATRAPATI SHIVAJI MAHARAJ INTERNATIONAL AIRPORT, MUMBAI

Mumbai International Airport Limited ("MIAL") intends to award Concession for "Development and Management of Cargo Community System for provision of EDI Services (AMAX IT Services) at Air Cargo Complex CSMA, Mumbai" through a competitive bidding process. MIAL hereby invites interested parties to participate in the competitive bidding process by submitting an application to MIAL. The application can be downloaded from CSMA website: <https://csma.aadaniports.com/tenders.aspx>

Request for Qualification and Proposal ("RFQP") document containing details of concession, eligibility criteria and terms shall be provided to the applicant who submits the application on or before 13th March 2025 on payment of cost for issue of RFQP.

Contact details: [cargo.csma@adani.com](mailto:cargo.csma@adani.com)

**Model Hospital Bapunagar**  
**Employees' State Insurance Corporation**  
(Ministry of Labour & Employment Govt. of India)  
Near Hardasagar Police Chowky Ahmedabad-38  
(ISO 9001:2015 Certified) Phone: 079-22772587  
Website: [www.esic.nic.in](http://www.esic.nic.in) Email: [ms-bapunagar@esic.nic.in](mailto:ms-bapunagar@esic.nic.in)

**ROLLING ADVERTISEMENT NO. 01/2025**

**WALK-IN-INTERVIEW FOR RECRUITMENT OF DOCTORS ON CONTRACT BASIS**

Walk-in-interview will be held each month at ESIC Model Hospital Bapunagar, Ahmedabad in the chamber of Medical Superintendent for recruitment of doctors on contractual basis. The interview to be held on 20.03.2025 from 09:30 AM onwards will be for the following posts:

Post	Speciality / No. of Posts
Senior Residents (Under 3 Years Residency Scheme)	General Surgery-02, Obs & Gynaec-02, Paediatrics-01, Pathology-01 & Orthopaedics-01
Full Time Specialists	General Surgery-01 & Pulmonology Medicine-01

This is a "rolling advertisement" to fill the vacancies declared above and any unfilled/fresh posts in any speciality by issuing subsequent amendment notifications as per requirement to be notified on the website [www.esic.gov.in/recruitments](http://www.esic.gov.in/recruitments) & [www.bapunagarhospital.esic.gov.in/recruitments](http://www.bapunagarhospital.esic.gov.in/recruitments) and will be valid up to 31.12.2025 or till the date of notice of closure whichever is earlier without the need to re-publish in any newspaper. The vacancies available will be published on ESIC website by 7 days before the date of Walk in Interview, which is 20th of every month (next working day in case 20th of the month is a holiday). Interested candidates may visit ESIC Website: [www.esic.gov.in](http://www.esic.gov.in) & [www.bapunagarhospital.esic.gov.in](http://www.bapunagarhospital.esic.gov.in) under tab "Recruitment" for schedule, detailed vacancy position and terms & conditions every month.

-Sd/-  
**MEDICAL SUPERINTENDENT**

## Bareilly nursery owner & son flog boy after tying him to pole for plucking flowers, booked

**AMIT SHARMA**  
MEERUT, MARCH 6

THE BAREILLY police in Uttar Pradesh have booked a nursery owner and his son for allegedly flogging an eight-year-old boy with his hands and legs tied to a wooden pole.

The incident occurred on Wednesday afternoon after the boy allegedly plucked flowers from the nursery.

The boy's father filed a complaint at the local police station against the owner of the nursery.

"I requested him not to beat my son, but he threatened that he would kill him because he plucked flowers from his nursery. The nursery owner's son also joined him," claimed the boy's father. He requested assistance from the police, and only after they arrived was the boy freed, he claimed in his complaint.

A video of the purported incident surfaced on social media. "We have registered a First Information Report (FIR)

### Search on for the nursery owner and his son, officials say; the eight-year-old freed after police arrived at the spot

against the accused on the basis of the complaint by the boy's father. A search is on for the father-son duo," a senior police officer said on Thursday.

The FIR was lodged under Sections 115-2 (punishment for voluntarily causing hurt to someone), 352 (intentionally insulting someone in a way that provokes them to break the peace), 351-3 (threatening someone with death), and 127-2 (wrongful confinement) of the Bharatiya Nyaya Sanhita (BNS), officials familiar with the matter said.

"An unusual punishment was allegedly meted out to the minor boy by the nursery owner for plucking a few flowers. He and his son will be arrested soon," said Manush Pareek, Superintendent of Police (Bareilly city).

**Lucknow Development Authority**  
(ISO 14001 : 2004, ISO 9001:2008 with/without fees)  
Vijn Vihar, Gomti Nagar, Lucknow - 226010 (U.P.) TOLL FREE: 1800 1800 3000, Tel: 0522 2307872, Website: [www.ldaonline.co.in](http://www.ldaonline.co.in)

Advt. No.: 144/25-निविदा/2025/25 ADVERTISEMENT Date: 05.03.2025  
Lucknow Development Authority, Lucknow invites Applications from eligible and experienced Indian Nationals for the following positions on contractual basis under Project Management Cell for a period of two years or project period whichever is earlier.  
The applications should be sent on email id: [ldacecivil@gmail.com](mailto:ldacecivil@gmail.com) with the subject line as "Application for the Post of \_\_\_\_\_"  
Last date for receipt of Applications is 18.03.2025, by 12 PM.

Sl. No.	Expert	No. of Position	Essential Qualification & Experience	Monthly Remuneration
1.	TEAM LEADER	1	Post-Graduate in Urban Planning with Graduation in Planning or Architecture.	1,00,000/-
2.	JR. GIS EXPERT	1	Master's degree in Geomatics/Geoinformatics /RS&GIS/CS/PGDGRS.	50,000/-
3.	STRUCTURAL ENGINEER	1	A Graduate, Civil Engineer with Master's Degree in Structural Engineering.	70,000/-
4.	MEP ENGINEER	1	Master's degree in Mechanical or Electrical Engineering.	50,000/-

Terms and conditions :  
• For further details please visit: <https://www.ldaonline.co.in/> CHIEF ENGINEER

**भारत सरकार कॅम्पाइन, मुंबई**  
**INDIA GOVERNMENT MINT, MUMBAI**  
NABL ISO 17025:2017 Certified Unit  
A Unit of Security Printing and Minting Corporation of India Limited  
CIN : U22213DL2006GOI144763  
निधी-रत्न श्रेणी - सीपीएस (भारत सरकार के पूर्ण स्वामित्व वाली) Mini -Ratna Category - I CPSE (Wholly owned by Govt. of India)  
शहिद भगत सिंह मार्ग, फोर्ट, मुंबई - 400 001  
Shahid Bhagat Singh Road, Fort, Mumbai-400 001  
Tel: 022 - 222600250 / 22600251/22600334 Email: [igm.mumbai@spmcl.com](mailto:igm.mumbai@spmcl.com) Web: <https://www.indiagovtmint.in>

**NOTICE**  
**BOOKING OPEN FOR 150th Birth Anniversary of Bhagwan Birsa Munda Ji and Centenary Celebration of Mysore Medical College & Research Institute Commemorative Coins.**  
India Government Mint, Mumbai (A unit of Security Printing and Minting Corporation of India Ltd.) is pleased to notify booking of Commemorative coins in Proof and Uncirculated varieties of following themes.

Theme	Proof (Rs.)	UNC (Rs.)
150 Birth Anniversary of Bhagwan Birsa Munda Ji - (Denomination of ₹ 150) - Folder Packing	6835.00	6655.00
150 Birth Anniversary of Bhagwan Birsa Munda Ji - (Denomination of ₹ 150) - Wooden Packing	7046.00	NA
Centenary Celebration of Mysore Medical College & Research Institute (Denomination of ₹ 100) - Folder Packing	3870.00	3690.00
Centenary Celebration of Mysore Medical College & Research Institute (Denomination of ₹ 100) - Wooden Packing	4060.00	NA

The coin sets can be booked online on our website <https://www.indiagovtmint.in>. Alternatively, the Commemorative Coins can be ordered offline by submitting an order form available on our website or Commemorative Coins are also available at our Sales Counter @ Shahid Bhagat Singh Marg, Fort, Mumbai - 400001.  
50gms Silver Coin on Shree Ram Janmabhoomi Mandir, Ayodhya is also available for Sale (both Website & at Sales Counter)  
For other detailed terms and conditions and online booking please visit customer corner section of our web site: <https://www.indiagovtmint.in>  
Sd/-  
Manager (Marketing)  
For Chief General Manager

Follow us on: [@SPMCLINDIA](https://twitter.com/SPMCLINDIA) /SPMCLIndia /spmclindia

**उत्तर प्रदेश आवास एवं विकास परिषद**  
(भूमि अर्जन अनुभार)  
104, महात्मा गांधी मार्ग, लखनऊ  
फ़ोन- 1171 / एलओसीओ/ एचओ/ (ल/ओ) दिनांक : 24-10-2024

**NOTICE**  
**Notice under Section-28 of U.P. Avas Evam Vikas Parishad Adhiniyam-1965 (U.P. Act. No.-(1)-1966)**  
M/s Bihani Construction PVT. Ltd is developing a scheme under Uttar Pradesh Township Policy-2023 in Village Uttargaon, Pargana & Tehsil-Mohanlalganj, Lucknow. The boundaries of the comprised area in the scheme are as follows:-  
North: Khasra No. 1744, 1745, 1746, 1749(Part), 1767(Part), 1768, 1769, 1783, 1792, 1796, 1797(Part), 1798 Village Uttargaon, Pargana & Tehsil-Mohanlalganj, Lucknow.  
East: Khasra No. 1800, 2343, 2345, 2346, 2348, 2349, 2350, 2373, 2375, 2376, 2387, 2388, 2392(Part), 2394, 2395 Village Uttargaon, Pargana & Tehsil-Mohanlalganj, Lucknow.  
South: Khasra No. 1685, 1686, Village Sisendi & Khasra No. 1681, 1697, 1699 Village Uttargaon, Pargana & Tehsil-Mohanlalganj, Lucknow.  
West: Khasra No. 1601, 1683, 1684, 1760 Village Uttargaon, Pargana & Tehsil-Mohanlalganj, Lucknow (Maurawn to Mohanlalganj Road)

The details of the land falling under the scheme and map can be seen in the Office of Housing Commissioner (Land Acquisition Section), U.P. Avas Evam Vikas Parishad 104, Mahatma Gandhi Marg, Lucknow or Office of the Executive Engineer, Construction Division Lucknow-09, U.P. Avas Evam Vikas Parishad, Office Complex, Sector-09, Vrindavan Yojna, Lucknow on any working day from 11:00 AM to 02:00 PM.

Land owners will be liable to pay betterment fee/development charges of their situated structures in the scheme according to requisite rules/provisions of U.P. Avas Evam Vikas Parishad Adhiniyam-1965.  
Objections against the scheme shall be received at the office of Housing Commissioner (Land Acquisition Section), U.P. Avas Evam Vikas Parishad, 104, Mahatma Gandhi Marg, Lucknow or in the Office of the Executive Engineer, Construction Division Lucknow-09, U.P. Avas Evam Vikas Parishad, Office Complex, Sector-09, Vrindavan Yojna, Lucknow within 30 days from the first publication in Uttar Pradesh, Gazette of this notice. After passing the due date, no objection shall be considered. In objection to be submitted, the correct Name of the Scheme and the Land/Building/Village name/Khasra Number/Area of the land and all other details of the objector included in the scheme should be clearly mentioned.  
(Dr. Balkar Singh)  
Housing Commissioner  
For More Information ☎ 1800-180-5333 (Toll-Free), 0522-2236803  
UPHousingBoard www.upavp.in info@upavp.com

**क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड,**  
162, उत्तर मोहाल (निकट चण्डी होटल), राबर्ट्सगंज, सोनभद्र

पर्यावरणीय अधिसूचना दि० 14.09.2006 के अन्तर्गत 'लोक सुनवाई' हेतु आम-सूचना

सर्वसाधारण को सूचित किया जाता है कि जनपद-मिजापुर में 2 X 800 मेगावाट कोयला आधारित अल्ट्रा सुपर क्रिटिकल मिजापुर थर्मल पावर प्लांट की लोक सुनवाई सम्बन्धी प्रस्ताव उ०प्र० प्रदूषण नियंत्रण बोर्ड में प्राप्त हुआ है। इस सम्बन्ध में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा प्रख्यापित प्राविधानानुसार लोक सुनवाई की कार्यवाही जिलाधिकारी, मिजापुर द्वारा नामित अपर जिलाधिकारी (वि०-राजस्व), मिजापुर की अध्यक्षता में नियत की गयी है, जिसका विस्तृत विवरण निम्न तालिका में दर्शित है:-

क्र. सं.	परियोजना का नाम व पता	परियोजना का क्षेत्रफल एवं विवरण	लोक सुनवाई की तिथि एवं समय	लोक सुनवाई स्थल
1.	मेसर्स मिजापुर थर्मल एनर्जी (यू०पी०) प्राइवेट लिमिटेड, अदानी कॉर्पोरेट हाउस, शांतिग्राम, निकट वैष्णो देवी सर्कल, एस०जी० हाईवे, खोड़ियार, अहमदाबाद, गुजरात	क्षेत्रफल-365.19 हे० में 2 X 800 मेगावाट कोयला आधारित अल्ट्रा सुपर क्रिटिकल मिजापुर थर्मल पावर प्लांट, ग्राम-दादरी खुर्द, तहसील-सदर, मिजापुर (उ०प्र०)	दिनांक: 11.04.2025 पूर्वाह्न 11:00 बजे	उच्च प्राथमिक विद्यालय मडिहान बाजार, मडिहान जनपद-मिजापुर के समीप

उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना संख्या-एस०ओ०1533, दिनांक: 14.09.2006 यथासंशोधित एस०ओ०3067 (ई) दिनांक 01.12.2009 के प्राविधानों के अनुपालन में उपरोक्त परियोजना की लोक सुनवाई उपरोक्त सूची में अंकित परियोजना के सम्मुख वर्णित स्थान, दिनांक एवं समय के अनुसार आयोजित किया जाना प्रस्तावित है। उपरोक्त परियोजना की लोक सुनवाई हेतु जनता के सुझाव, विचार एवं टिप्पणियाँ आदि आमंत्रित किये जाते हैं। परियोजना से सम्बन्धित ई०आई०ई० एवं इसका संक्षिप्त अभिलेख निम्नलिखित कार्यालयों में उपलब्ध है:-

(1) कार्यालय जिलाधिकारी, मिजापुर (2) कार्यालय जिला पंचायत, मिजापुर (3) उपायुक्त उद्योग, जिला उद्योग प्रोत्साहन एवं उद्यमिता विकास केन्द्र, मिजापुर (4) क्षेत्रीय कार्यालय, मध्य क्षेत्र, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, पंचम तल, केन्द्रीय भवन, सेक्टर-एच, अलीगंज, लखनऊ (5) उ०प्र० प्रदूषण नियंत्रण बोर्ड, टी०सी० 12वीं, विभूति खण्ड, गोमती नगर, लखनऊ एवं (6) क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, 162 उत्तर मोहाल, राबर्ट्सगंज, सोनभद्र।

अतः सर्वसाधारण को इस आम सूचना के माध्यम से सूचित किया जाता है कि प्रस्तावित परियोजना हेतु प्राप्त प्रस्ताव के सम्बन्ध में पर्यावरणीय स्वीकृति संबंधी प्रकरण के निस्तारण हेतु अंकित तिथि, समय एवं स्थल पर लोक सुनवाई की कार्यवाही निर्धारित की गयी है, जिसमें उपस्थित होकर अपना सुझाव व आपत्तियाँ प्रस्तुत कर सकते हैं अथवा सुझाव/आपत्तियाँ लिखित रूप से इस प्रकारान्तर्गत की तिथि से 30 दिन की अवधि में उपरोक्त वर्णित कार्यालयों में प्रेषित कर सकते हैं।

हस्ता/-  
(ऋतेश कुमार तिवारी)  
क्षेत्रीय अधिकारी  
पत्रांक: G0249/PH-1668/MZP/2025 दिनांक: 05/03/2025

BRIEFLY

3 get 10 year rigorous jail for killing man

Moharajpur: A court in Maharaajpur district has sentenced three persons to 10 years of rigorous imprisonment for killing a man nine years ago due to an old enmity, an official said on Thursday.

Man, son die, four injured in Agra accident

Agra: A man and his one-year-old son were killed while four others were grievously injured after a trolley collided with a loaded tractor-trolley near Arjuna village in Agra district, police said on Thursday.

Man held for killing 5-yr-old daughter

Sitapur: A man who reported his five-year-old daughter missing last month has been arrested for allegedly murdering her in Sitapur district of Uttar Pradesh, police said on Thursday.

ISI LINK ALLEGED

'BKI operative' held in Kaushambi, STF says planned Kumbh attack

Fled from Punjab Police custody in Sept; grenades, other arms seized, say police

EXPRESS NEWS SERVICE LUCKNOW, MARCH 6

AN OPERATIVE of banned terror outfit Babbar Khalsa International (BKI) with links who was planning an attack during the recently concluded Maha Kumbh in Prayagraj was arrested from Kaushambi district of Uttar Pradesh, the state police's Special Task Force claimed on Thursday.



The Kohraj police station in Kaushambi district where the STF in a joint operation with Punjab Police arrested Lajar Masah early Thursday.

Lajar Masah, who was arrested in a joint operation by the STF and the Punjab Police from Kaushambi's Kohraj area in the early hours of Thursday, had escaped from police custody in Punjab in September last year when being brought to a hospital in Amritsar from jail, officials said.

The STF claimed that Masah was in regular contact with his handlers in Pakistan's ISI and Swarn Singh, alias Jeevan Fauji, the head of a Germany-based BKI module. He planned to escape to Portugal after executing the terrorist attack, the STF officials said.

Masah had also been in touch with Virendra Singh, alias Ravi, an alleged BKI operative who was killed in an encounter in a joint operation of the UP Police and Punjab Police in Pilibhit district on December 23 last year, the DGP said.

Masah told the interrogators that the BKI had developed a network of drugs and extortion in Punjab to fund terror activities, the police officer said. Earlier in the day, Additional DGP (STF, Law and Order) Anilabh Yadav said, "As per information, the arrested terrorist was for Swarn Singh alias Jeevan Fauji, the head of the Germany-based module of Babbar Khalsa International and is in direct touch with Pakistan-based ISI operatives."

Among the seizures are three active hand grenades, two detonators, one foreign-made pistol and 13 cartridges of 16 foreign make, the officer said. Besides, a white colour explosive powder, an Aadhaar card with a Chhannabad address, one mobile phone without SIM card was also seized from his possession, he said.

During his interrogation, Masah is believed to have told the investigators that he was one of the people who supplied the grenades used for an attack at a police post in Punjab earlier, which was planned by Swarn Singh. He also got supplies of heroin, grenades and firearms through drones from the ISI near the India-Pakistan border.

Reacting to the issue, Akhlesh said in a post that he had their failures, people often invoke someone else's name, forgetting that they themselves inaugurated the mall and his very person, the city names after that very person. Yadav also hit out at the BJP government in the state, saying "leveling allegations at investors and discouraging them will neither promote the 'startup' nor benefit the state."

He also said that all its assets would be seized if Ansal Group had defrauded even a single homebuyer. He emphasised that the culprits would be tracked down and would face strict punishment. CM also accused the SP of shielding the Ansal Group and said the company was a product of the erstwhile SP government. He alleged that during the SP's rule, Ansal's illegal demands were met at the cost of investors and homebuyers, who were cheated.

Akhlesh hits back at CM for targeting SP over Ansal issue

EXPRESS NEWS SERVICE LUCKNOW, MARCH 6

A DAY after Chief Minister Yogi Adityanath targeted the Samajwadi Party (SP) over its alleged links with the real estate developer Ansal Group, after which an FIR was registered against Ansal's Ansal Properties & Infrastructure Ltd in drug-trafficking case, the party president Akhlesh Yadav on Wednesday said, "If everything was wrong, why did you go there for the inauguration instead of sending a bulldozer?"



Samajwadi Party chief Akhlesh Yadav

During a discussion on the Budget in the state Assembly on Tuesday, Adityanath said that all its assets would be seized if Ansal Group had defrauded even a single homebuyer. He emphasised that the culprits would be tracked down and would face strict punishment. CM also accused the SP of shielding the Ansal Group and said the company was a product of the erstwhile SP government. He alleged that during the SP's rule, Ansal's illegal demands were met at the cost of investors and homebuyers, who were cheated.

While claiming that the SP government had extended undue favours to Ansal, the CM had highlighted that his government had curtailed these privileges and begun the firm. He also said that all its assets would be seized if Ansal Group had defrauded even a single homebuyer. He emphasised that the culprits would be tracked down and would face strict punishment. CM also accused the SP of shielding the Ansal Group and said the company was a product of the erstwhile SP government.

Paan masala, gutkha banned on Assembly premises: Speaker

MAULSHREE SETH LUCKNOW, MARCH 6

A DAY after Speaker Satish Mahana pointed out just at the start of the proceedings that someone spit 'paan masala' at one of the entrances of the state Assembly, he announced an immediate ban on use of 'paan masala' and gutkha (tobacco) in the Assembly, officials said. Including MLAs, officials and staff. A day before, Mahana had pointed out that he was infuriated because someone had spit 'paan masala' and how it had to be cleaned manually.

Mahana informed the House that although the person was spotted in CCTV footage, he would not reveal the name.

The Speaker also informed the House that it was reported that some of the legislators did not stand in their respective

lobby during recitation of 'Vande Mataram' in the Assembly. He said that CCTV report had brought forward the members, who did not stand in respect and said that not giving respect to Vande Mataram is violation of commitment to the constitution. He requested all the MLAs to ensure that such acts are not repeated in the future.

Speaker Satish Mahana also informed the House that incidents of vehicles using fake vehicle passes or using passes issued to MLAs wrongfully, has come to light and that the inquiry for the same has been referred to the Home Department.

Speaker said that it has come to his knowledge that despite giving two passes to each MLAs, some wrong passes are being used. Speaker said that keeping security in mind, by the end of April, passes equipped with RFID would be issued and manually issued passes would be cancelled.

Parliamentary Affairs Minister Suresh Kumar Khanna said that whatever programme members make in their area in the House, they must fulfil it, otherwise it will reduce their credibility.

Advertisement for Lucknow Development Authority. Includes details about expert positions, qualifications, and application process.

Advertisement for India Government Mint, Mumbai. Details about the 150th Birth Anniversary of Bhagwan Birsa Munda.

Advertisement for The Bholamombhai Electric Supply & Transport Undertaking. Includes tender notice for electrical equipment.

Advertisement for Employees' State Insurance Corporation. Includes details about recruitment for medical superintendents.

Advertisement for U.P. Avam Vikas Parishad. Includes details about the 162nd Uttar Pradesh Legislative Assembly.

Advertisement for Mahatma Gandhi Marg. Includes details about land parcels and development charges.

Police to move court, seek attachment of properties owned by absconding accused

AMIT SHARMA MEERUT, MARCH 6

THE DISTRICT police in Sambhal have been unable to locate over 70 accused despite issuing non-bailable warrants in connection with a court-ordered survey of the Shabri Jama Masjid in Sambhal town on November 24. As a result, the police plan to approach the local court soon to initiate the process of attaching these properties.

the town, including on the wall of the controversial mosque. However, no one shown in the posters has been traced. The police obtained photographs of the accused from CCTV footage, videos from mobile phones and other means. The primary challenge the police face in apprehending the accused is that many have fled the town, leaving their homes locked after the police raids began following the violence. Four people died, and many others, including police officers, were injured in the violence that erupted on the streets of Sambhal in November.

trace have settled in nearby districts with their families after locking their houses since last November. We will soon approach the local court to initiate the legal process of attachment of their properties with the hope that they will be forced to surrender so that our investigation can be completed," said Kuldip Kumar, Deputy Superintendent of Police (crime). The attachment process will begin for those named in the First Information Reports (FIR) filed at the Noida police station. Non-bailable warrants have been issued against 24 named accused. Only nine have been arrested so far.

The police have put up posters of 74 accused at various locations throughout

"Most of the accused we are trying to

Official notice from the Government of Uttar Pradesh regarding the 162nd Uttar Pradesh Legislative Assembly. Includes details about the assembly, members, and contact information.

Advertisement for Chhatrapati Shivaji Maharaj International Airport. Includes details about the 150th Birth Anniversary of Bhagwan Birsa Munda.

Advertisement for Employees' State Insurance Corporation. Includes details about recruitment for medical superintendents.

Advertisement for Mahatma Gandhi Marg. Includes details about land parcels and development charges.



Ref: APL/MTEUPPL/ENV/UPPCB/EC/PH/35/25

Date: 06.03.2025

**To,**  
**The Member Secretary,**  
**Uttar Pradesh Pollution Control Board,**  
 TC-12V Vibhuti Khand, Gomti Nagar  
 Lucknow- 226010

Sub: Public Hearing for proposed 1600 (2x800) MW Coal based Ultra Super Critical Thermal Project at Village Dadri Khurd, Tehsil Mirzapur Sadar, District Mirzapur, Uttar Pradesh by Mirzapur Thermal Energy (UP) Private Limited.

Ref.: Uttar Pradesh Pollution Control Board, Regional Office Notice vide letter G-0248/PH- 1668/MZP/2025 dated 05.03.2025

Dear Sir,

With reference to the above subject and notice from Uttar Pradesh Pollution Control Board, Regional Office vide letter G-0248/PH- 1668/MZP/2025 dated 05.03.2025, we are herewith enclosing the Draft EIA-EMP Report along with Executive Summary in English & Hindi.

This is for your kind information and record.

Thanking you,

Yours faithfully,  
 for Mirzapur Thermal Energy (UP) Private Limited

(R N Shukla)  
 Head Environment & Forest

Encl: As above 8 soft

ठाक प्राप्ति रसीद  
 प्राप्ति दिनांक ..... 10/03/25  
 प्राप्तकर्ता के पता पर .....  
 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

**Mirzapur Thermal Energy (UP) Private Limited**  
 "Adani Corporate House"  
 Shantigram, Near Vaishno Devi Circle,  
 S G Highway, Khodiyar,  
 Ahmedabad 382 421, Gujarat India  
 CIN: U40300GJ2010PTC117810

Tel +91 79 26567555  
 Fax +91 79 2555 7177  
 info@adani.com  
 www.adani.com

Registered Office: "Adani Corporate House", Shantigram, Near Vaishno Devi Circle, S G Highway, Ahmedabad - 382 421



Ref: APL/MTEUPPL/ENV/UPPCB/EC/PH/34/25

Date: 06.03.2025

**To,**  
**The Additional Principal Chief Conservator of Forest,**  
**Ministry of Environment, Forest & Climate Change,**  
Regional Office (Central Region) Kendriya Bhawan,  
Sector 'H', Aliganj, Lucknow - 226024

Sub: Public Hearing for proposed 1600 (2x800) MW Coal based Ultra Super Critical Thermal Project at Village Dadri Khurd, Tehsil Mirzapur Sadar, District Mirzapur, Uttar Pradesh by Mirzapur Thermal Energy (UP) Private Limited.

Ref.: Uttar Pradesh Pollution Control Board, Regional Office Notice vide letter G-0248/PH- 1668/MZP/2025 dated 05.03.2025

Dear Sir,

With reference to the above subject and notice from Uttar Pradesh Pollution Control Board, Regional Office vide letter G-0248/PH- 1668/MZP/2025 dated 05.03.2025, we are herewith enclosing the Draft EIA-EMP Report along with Executive Summary in English & Hindi.

This is for your kind information and record.

Thanking you,

Yours faithfully,  
for Mirzapur Thermal Energy (UP) Private Limited

(R N Shukla)  
Head Environment & Forest

Encl: As above 3 soft



**Mirzapur Thermal Energy (UP) Private Limited**  
"Adani Corporate House"  
Shantigram, Near Vaishno Devi Circle,  
S G Highway, Khodiyar,  
Ahmedabad 382 421, Gujarat India  
CIN: U40300GJ2010PTC117810

Tel +91 79 26567555  
Fax +91 79 2555 7177  
info@adani.com  
www.adani.com

Registered Office: "Adani Corporate House", Shantigram, Near Vaishno Devi Circle, S G Highway, Ahmedabad - 382 421



Ref: APL/MTEUPPL/ENV/UPPCB/EC/PH/38/25

Date: 06.03.2025

To,  
**The Sarpanch Office, / Pradhan.**  
**Gram Panchayat, Sadar / Dadkiran**  
**Mirzapur, Uttar Pradesh**

Sub: Public Hearing for proposed 1600 (2x800) MW Coal based Ultra Super Critical Thermal Project at Village Dadri Khurd, Tehsil Mirzapur Sadar, District Mirzapur, Uttar Pradesh by Mirzapur Thermal Energy (UP) Private Limited.

Ref.: Uttar Pradesh Pollution Control Board, Regional Office Notice vide letter G-0248/PH- 1668/MZP/2025 dated 05.03.2025

Dear Sir,

With reference to the above subject and notice from Uttar Pradesh Pollution Control Board, Regional Office vide letter G-0248/PH- 1668/MZP/2025 dated 05.03.2025, we are herewith enclosing the Draft EIA-EMP Report along with Executive Summary in English & Hindi.

This is for your kind information and record.

Thanking you,

Yours faithfully,  
 for Mirzapur Thermal Energy (UP) Private Limited

(R N Shukla)  
 Head Environment & Forest

Encl: As above ४ ५११



**Mirzapur Thermal Energy (UP) Private Limited**  
 "Adani Corporate House"  
 Shantigram, Near Vaishno Devi Circle,  
 S G Highway, Khodiyar,  
 Ahmedabad 382 421, Gujarat India  
 CIN: U40300GJ2010PTC117810

Tel +91 79 26567555  
 Fax +91 79 2555 7177  
 info@adani.com  
 www.adani.com

Registered Office: "Adani Corporate House", Shantigram, Near Vaishno Devi Circle, S G Highway, Ahmedabad - 382 421



Ref: APL/MTEUPPL/ENV/UPPCB/EC/PH/33/25

Date: 06.03.2025

To,  
**The District Industries Centre,**  
 Jila Udyog Protsahan/ Udyamita Vikas Kendra,  
 Mirzapur, Uttar Pradesh

Sub: Public Hearing for proposed 1600 (2x800) MW Coal based Ultra Super Critical Thermal Project at Village Dadri Khurd, Tehsil Mirzapur Sadar, District Mirzapur, Uttar Pradesh by Mirzapur Thermal Energy (UP) Private Limited.

Ref.: Uttar Pradesh Pollution Control Board, Regional Office Notice vide letter G-0248/PH- 1668/MZP/2025 dated 05.03.2025

Dear Sir,

With reference to the above subject and notice from Uttar Pradesh Pollution Control Board, Regional Office vide letter G-0248/PH- 1668/MZP/2025 dated 05.03.2025, we are herewith enclosing the Draft EIA-EMP Report along with Executive Summary in English & Hindi.

This is for your kind information and record.

Thanking you,

Yours faithfully,  
 for Mirzapur Thermal Energy (UP) Private Limited

(R N Shukla)  
 Head Environment & Forest

Encl: As above & soft



**Mirzapur Thermal Energy (UP) Private Limited**  
 "Adani Corporate House"  
 Shantigram, Near Vaishno Devi Circle,  
 S G Highway, Khodiyar,  
 Ahmedabad 382 421, Gujarat India  
 CIN: U40300GJ2010PTC117810

Tel +91 79 26567555  
 Fax +91 79 2555 7177  
 info@adani.com  
 www.adani.com

Registered Office: "Adani Corporate House", Shantigram, Near Vaishno Devi Circle, S G Highway, Ahmedabad - 382 421



Ref: APL/MTEUPPL/ENV/UPPCB/EC/PH/32/25

Date: 06.03.2025

**To,**  
**The District Panchayat Office,**  
 Nagar Palika Parishad,  
 Mirzapur, Uttar Pradesh

Sub: Public Hearing for proposed 1600 (2x800) MW Coal based Ultra Super Critical Thermal Project at Village Dadri Khurd, Tehsil Mirzapur Sadar, District Mirzapur, Uttar Pradesh by Mirzapur Thermal Energy (UP) Private Limited.

Ref.: Uttar Pradesh Pollution Control Board, Regional Office Notice vide letter G-0248/PH- 1668/MZP/2025 dated 05.03.2025

Dear Sir,

With reference to the above subject and notice from Uttar Pradesh Pollution Control Board, Regional Office vide letter G-0248/PH- 1668/MZP/2025 dated 05.03.2025, we are herewith enclosing the Draft EIA-EMP Report along with Executive Summary in English & Hindi.

This is for your kind information and record.

Thanking you,

Yours faithfully,  
 for Mirzapur Thermal Energy (UP) Private Limited

(R N Shukla)  
 Head Environment & Forest

Encl: As above & soft

06/03/2025  
 जिला पंचायत  
 मीरजापुर

**Mirzapur Thermal Energy (UP) Private Limited**  
 "Adani Corporate House"  
 Shantigram, Near Vaishno Devi Circle,  
 S G Highway, Khodiyar,  
 Ahmedabad 382 421, Gujarat India  
 CIN: U40300GJ2010PTC117810

Tel +91 79 26567555  
 Fax +91 79 2555 7177  
 info@adani.com  
 www.adani.com

Registered Office: "Adani Corporate House", Shantigram, Near Vaishno Devi Circle, S G Highway, Ahmedabad - 382 421



Ref: APL/MTEUPPL/ENV/UPPCB/EC/PH/31/25

Date: 06.03.2025

To,

**The District Magistrate (DM),**  
Office Collectorate Compound,  
Mirzapur, Uttar Pradesh

*07/3/25*

संप्रैजी अभिलेखापाल  
कलेक्ट्रेट, मीरजापुर

Sub: Public Hearing for proposed 1600 (2x800) MW Coal based Ultra Super Critical Thermal Project at Village Dadri Khurd, Tehsil Mirzapur Sadar, District Mirzapur, Uttar Pradesh by Mirzapur Thermal Energy (UP) Private Limited.

Ref.: Uttar Pradesh Pollution Control Board, Regional Office Notice vide letter G-0248/PH- 1668/MZP/2025 dated 05.03.2025

Dear Sir,

With reference to the above subject and notice from Uttar Pradesh Pollution Control Board, Regional Office vide letter G-0248/PH- 1668/MZP/2025 dated 05.03.2025, we are herewith enclosing the Draft EIA-EMP Report along with Executive Summary in English & Hindi.

This is for your kind information and record.

Thanking you,

Yours faithfully,  
for Mirzapur Thermal Energy (UP) Private Limited

(R N Shukla)  
Head Environment & Forest

Encl: As above & soft

**Mirzapur Thermal Energy (UP) Private Limited**  
"Adani Corporate House"  
Shantigram, Near Vaishno Devi Circle,  
S G Highway, Khodiyar,  
Ahmedabad 382 421, Gujarat India  
CIN: U40300GJ2010PTC117810

Tel +91 79 26567555  
Fax +91 79 2555 7177  
info@adani.com  
www.adani.com

Registered Office: "Adani Corporate House", Shantigram, Near Vaishno Devi Circle, S G Highway, Ahmedabad - 382 421



Ref: APL/MTEUPPL/ENV/UPPCB/EC/PH/37/25

Date: 06.03.2025

**To,**  
**The Janpad Panchayat,**  
**Mirzapur, Uttar Pradesh**

Sub: Public Hearing for proposed 1600 (2x800) MW Coal based Ultra Super Critical Thermal Project at Village Dadri Khurd, Tehsil Mirzapur Sadar, District Mirzapur, Uttar Pradesh by Mirzapur Thermal Energy (UP) Private Limited.

Ref.: Uttar Pradesh Pollution Control Board, Regional Office Notice vide letter G-0248/PH- 1668/MZP/2025 dated 05.03.2025

Dear Sir,

With reference to the above subject and notice from Uttar Pradesh Pollution Control Board, Regional Office vide letter G-0248/PH- 1668/MZP/2025 dated 05.03.2025, we are herewith enclosing the Draft EIA-EMP Report along with Executive Summary in English & Hindi.

This is for your kind information and record.

Thanking you,

Yours faithfully,  
for Mirzapur Thermal Energy (UP) Private Limited

(R N Shukla)  
Head Environment & Forest

Encl: As above *B soft*

*AKD*  
*07/03/25*

**Mirzapur Thermal Energy (UP) Private Limited**  
"Adani Corporate House"  
Shantigram, Near Vaishno Devi Circle,  
S G Highway, Khodiyar,  
Ahmedabad 382 421, Gujarat India  
CIN: U40300GJ2010PTC117810

Tel +91 79 26567555  
Fax +91 79 2555 7177  
info@adani.com  
www.adani.com

Registered Office: "Adani Corporate House", Shantigram, Near Vaishno Devi Circle, S G Highway, Ahmedabad - 382 421



**पर्यावरणीय अधिसूचना दि० 14.09.2006 के अन्तर्गत 'लोक सुनवाई' हेतु आम-सूचना**

सर्वसाधारण को सूचित किया जाता है कि जनपद-मिर्जापुर में 2 X 800 मेगावाट कोयला आधारित अल्ट्रा सुपर क्रिटिकल मिर्जापुर थर्मल पावर प्लांट की लोक सुनवाई सम्बन्धी प्रस्ताव उ०प्र० प्रदूषण नियंत्रण बोर्ड में प्राप्त हुआ है। इस सम्बन्ध में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा प्रख्यापित प्राविधानानुसार लोक सुनवाई की कार्यवाही जिलाधिकारी, मिर्जापुर द्वारा नामित अपर जिलाधिकारी (वि०-राजस्व), मिर्जापुर की अध्यक्षता में नियत की गयी है, जिसका विस्तृत विवरण निम्न तालिका में दर्शित है:-

क्र.स.	परियोजना का नाम व पता	परियोजना का क्षेत्रफल एवं विवरण	लोक सुनवाई की तिथि एवं समय	लोक सुनवाई स्थल
1.	मेसर्स मिर्जापुर थर्मल एनर्जी (यू०पी०) प्राइवेट लिमिटेड, अदानी कॉरपोरेट हाउस, शांतिग्राम, निकट वैष्णो देवी सर्कल, एस०जी० हाईवे, खोड़ियार, अहमदाबाद, गुजरात	क्षेत्रफल-365.19 हे० में 2 X 800 मेगावाट कोयला आधारित अल्ट्रा सुपर क्रिटिकल मिर्जापुर थर्मल पावर प्लांट, ग्राम-दादरी खुर्द, तहसील-सदर, मिर्जापुर (उ०प्र०)	दिनांक: 11.04.2025, पूर्वाह्न 11:00 बजे	उच्च प्राथमिक विद्यालय मड़िहान बाजार, मड़िहान जनपद-मिर्जापुर के समीप

उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना संख्या-एस०ओ०:1533, दिनांक:14.09.2006 यथासंशोधित एस०ओ०3067(ई) दिनांक 01.12.2009 के प्राविधानों के अनुपालन में उपरोक्त परियोजना की लोक सुनवाई उपरोक्त सूची में अंकित परियोजना के सम्मुख वर्णित स्थान, दिनांक एवं समय के अनुसार आयोजित किया जाना प्रस्तावित है। उपरोक्त परियोजना की लोक सुनवाई हेतु जनता के सुझाव, विचार एवं टिप्पणियाँ आदि आमंत्रित किये जाते हैं। परियोजना से सम्बन्धित ई०आई०ए० एवं इसका संक्षिप्त अभिलेख निम्नलिखित कार्यालयों में उपलब्ध है:-

(1) कार्यालय जिलाधिकारी, मिर्जापुर (2) कार्यालय जिला पंचायत, मिर्जापुर (3) उपायुक्त उद्योग, जिला उद्योग प्रोत्साहन एवं उद्यमिता विकास केन्द्र, मिर्जापुर (4) क्षेत्रीय कार्यालय, मध्य क्षेत्र, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, पंचम तल, केन्द्रीय भवन, सेक्टर-एच, अलीगंज, लखनऊ (5) उ०प्र० प्रदूषण नियंत्रण बोर्ड, टी०सी० 12वी, विभूति खण्ड, गोमती नगर, लखनऊ एवं (6) क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, 162 उत्तर मोहाल, राबर्टसगंज, सोनभद्र।

अतः सर्वसाधारण को इस आम सूचना के माध्यम से सूचित किया जाता है कि प्रस्तावित परियोजना हेतु प्राप्त प्रस्ताव के सम्बन्ध में पर्यावरणीय स्वीकृति संबंधी प्रकरण के निस्तारण हेतु अंकित तिथि, समय एवं स्थल पर 'लोक सुनवाई' की कार्यवाही निर्धारित की गयी है, जिसमें उपस्थित होकर अपना सुझाव व आपत्तियाँ प्रस्तुत कर सकते हैं अथवा सुझाव/आपत्तियाँ लिखित रूप से इस प्रकाशन की तिथि से 30 दिन की अवधि में उपरोक्त वर्णित कार्यालयों में प्रेषित कर सकते हैं।

संदर्भ संख्या-G-0248/PH-1668/MZP/2025, दिनांक-05/03/2025

(ऋतेश कुमार तिवारी)  
क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
सोनभद्र



पत्रांक: G20248/PH-1668/MZP/2025

दिनांक: 05/03/2025

सेवा में,

विज्ञापन प्रबन्धक,  
अमर उजाला,  
सोनभद्र।

विषय:- 'लोक सुनवाई' की जन सूचना प्रकाशित करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अवगत कराना है कि पत्र के साथ संलग्न आम सूचना को अपने समाचार पत्र के मिर्जापुर संस्करण में दिनांक 07.03.2025 तक DAVP दर पर न्यूनतम स्थान में (फान्ट साईज-08), नियमानुसार प्रकाशित करने का कष्ट करें एवं भुगतान हेतु बिल द्विपर्ण में इस कार्यालय को उपलब्ध कराने का कष्ट करें।

भवदीय,

संलग्नक-उपरोक्तानुसार।

(ऋतेश कुमार तिवारी)  
क्षेत्रीय अधिकारी

पृ०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित:-

1. जिलाधिकारी महोदय, मिर्जापुर।
2. पुलिस अधीक्षक महोदय, मिर्जापुर।
3. सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. अपर जिलाधिकारी (वि०-राजस्व), मिर्जापुर।
5. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. उप जिलाधिकारी, तहसील-सदर/मड़िहान, मिर्जापुर।
7. बेसिक शिक्षा अधिकारी, मिर्जापुर को इस अनुरोध के साथ प्रेषित कि उक्त तिथि को सम्बन्धित विद्यालय के प्रांगण को खुलवाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।
8. मुख्य लेखाधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
9. मेसर्स मिर्जापुर थर्मल एनर्जी (यू०पी०) प्राइवेट लिमिटेड, अदानी कॉरपोरेट हाउस, शांतिग्राम, निकट वैष्णो देवी सर्कल, एस०जी० हाईवे, खोड़ियार, अहमदाबाद, गुजरात।
10. वरिष्ठ लेखाकार, उ०प्र० प्रदूषण नियंत्रण बोर्ड, जनपद-सोनभद्र।
11. विज्ञापन पत्रावली हेतु।

क्षेत्रीय अधिकारी



# ग्राम पंचायत मलुआ

वि.स. पटेहरा कला, तहसील- मडिहान, जिला- मीरजापुर

**दिव्या सिंह**

“ग्राम प्रधान”

निवास-  
करौदा, कुबरी पटेहरा  
मीरजापुर  
मो०- 9935557979

पत्रांक .

दिनांक ...12-03-2023

सेवा में  
श्री मान् पीलानीधकारी  
श्री मान् कुलीधकारी  
मीरजापुर 3050

सहस्रिय लघु उणापीत पत्र  
मीरजापुर शर्मिल कुनली 3050 प्रा.लि.मि.टेड द्वारा प्रस्तावित 2 x 800 मेगावाट  
पावर प्लांट का हमारे ग्राम पंचायत मलुआ लागू करती है। पंचायत  
के लोग बड़े धरि की बात है कि पावर प्लांट की स्थापना से परमाणु  
के नुक़े धर- खुलेगा व राजगार एवं आय के साधन बड़ेगा। पंचायत  
को प्लांट की स्थापना से कसरी प्रकार की कसरी आपत नही है  
पंचायत की ओर से परमाणु को अनुपहित व लक्ष्य की ज्वहति  
प्रदान की जाती है।

*Divya Singh*  
(दिव्या सिंह)

ग्राम प्रधान  
ग्राम पंचायत-मलुआ  
वि.स. पंचायत-पटेहरा कला  
विकास खण्ड-पटेहरा कला  
मीरजापुर

# ग्राम पंचायत चेन्दुली

श्रीमती गुब्जा सिंह

ग्राम पंचायत- चेन्दुली (ग्राम प्रधान)

न्याय पंचायत- भरपुरा

विकास खण्ड- पहाड़ी, पडरी

जनपद- मीरजापुर



निवास-

ग्राम: चेन्दुली, पो- भरपुरा

जनपद- मीरजापुर

मो. 9452866181

प्रमाण

दिनांक 18-8-2025

सेवा में,

श्रीमान जिलाधिकारी

श्रीमान क्षेत्राधिकारी पदाधिकारी

मिर्जापुर उत्तर प्रदेश

सहमति सह अनापत्ति पत्र

मिर्जापुर थर्मल एनर्जी (30 प्रो) प्राइवेट लिमिटेड द्वारा प्रस्तावित

2x800 मेगावाट पावर प्लांट का हमारी ग्राम पंचायत

स्वगत करती है। पंचायत के लिए बड़े हर्ष की बात है

कि पावर प्लांट की स्थापना से विकास के नये द्वार खुलेंगे

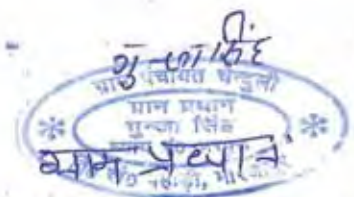
व रोजगार तथा आय के साधन बढेंगे। पंचायत

को प्लांट की स्थापना से किसी प्रकार की कोई

आपत्ति नहीं है।

पंचायत की ओर से परियोजना की अनापत्ति व सहमति

स्वीकृति है।



चेन्दुली, भरपुरा

कार्यालय- ग्राम पंचायत अघवार, वि०ख० सिटी, मीरजापुर (उ०प्र०)

श्रीमती पुष्पा गौतम  
ग्राम प्रधान



ग्राम पंचायत सचिवालय भवन- अघवार  
विकास खण्ड- सिटी  
जिला- मीरजापुर- 231001 (उ०प्र०)

निवास-  
ग्रा०- अघवार  
झिंगुरा चौराहा  
पो०- देवरी (आमघाट)  
जिला- मीरजापुर-231001 (उ०प्र०)  
मो०- 9936531797

पत्रांक .....

दिनांक... 12/03/2025

सेवा में

श्रीमान् जिलाधिकारी  
श्रीमान् क्षेत्राधिकारी  
मिर्जापुर उच्च प्रवेद्य

सहमति सह उन्मापति प्रमाण पत्र

मिर्जापुर भर्मल एनजीए (उ० प्र०) प्रा० लिमिटेड द्वारा प्रस्तावित 2x800 मेगावाट पावर प्लांट का हमारी ग्राम पंचायत स्वागत करती है। पंचायत के लिए बड़े हर्ष की बात है कि पावर प्लांट की स्थापना से विकास के नये डार खुलेंगे व रोजगार तथा आय के साधन बढ़ेंगे। पंचायत को प्लांट स्थापना से किसी प्रकार की कोई आपत्ति नहीं है।

पंचायत की ओर से परियोजना की उन्मापति व सहमति स्वीकृति है।



**ग्राम पंचायत-रजौहाँ, वि०ख०- पटेहरा कलाँ, मड़िहान, मीरजापुर**  
**ग्राम प्रधान- पिकल सिंह**

निवास : ग्राम- रजौहाँ, पो०- पटेहरा खुर्द, थाना व तह०- मड़िहान, जिला- मीरजापुर (उ०प्र०)

मो०- 8299388417, 9453152540

पत्रांक.....

दिनांक... 29/3/25

सेवा में,  
 श्रीमान् जिलाधिकारी,  
 श्रीमान् क्षेत्राधिकारी  
 मीरजापुर उ०प्र०

सहभाति सहजनापति पत्र =

मीरजापुर नर्मल एनजी (उ०प्र०) प्रा० लिमिटेड द्वारा

प्रस्तावित 2 x 800 मेगावाट पावर प्लांट का हमारी ग्राम पंचायत द्वारा फरती  
 है। पंचायत के लिए वेद हर्ष कि बात है कि पावर प्लांट कि  
 स्थापना से किसानों के नए द्वार खुलेंगे व रोजगार व आय के साधन  
 बढ़ेंगे पंचायत को प्लांट कि स्थापना से किसी प्रकार कि कोई  
 आपत्त नही है।

पंचायत की ओर से परियोजना को मान्यपति व सहभाति कि  
 स्वीकृति है

पिकल सिंह

ग्राम प्रधान  
 ग्राम पंचायत रजौहाँ  
 वि० ख० पटेहरा कलाँ, मीरजापुर

# ग्राम पंचायत-पटेवर, वि०ख०- पटेहरा कलाँ, मड़िहान, मीरजापुर

## ग्राम प्रधान- उर्मिला देवी

ग्राम- पटेवर, पो०- मड़िहान, जनपद- मीरजापुर (30प्र०)

मो०- 9453108888, 7355112942

पत्रांक...623.....

दिनांक...22/3/25..

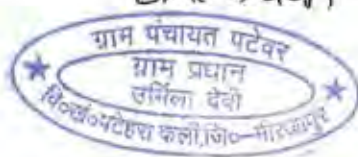
सेवा में-

श्रीमान जिलाधिकारी  
श्रीमान क्षेत्रीय अधिकारी

मीरजापुर इंचुपुठ

सदमाती सह अनापत्ती पत्र  
मीरजापुर लोक सभा इंचुपुठ ज० कमिश्नेर द्वारा  
प्रतापीत 248000 मेगा वाट पावर प्लान का  
हमारी ग्राम पंचायत स्वागत करती है  
पंचायत के लिए बड़े ठरों की बात है  
जिसे पावर प्लान की स्थापना से विकास  
का नये ड्राइव लुकेगा व रोजगार व आय  
के साधन बढ़ेंगे पंचायत को प्लान की स्थापना  
से किसी प्रकार की कोई आपत्ती नहीं है  
पंचायत की ओर से परीचोजना को अनापत्ती  
न सदमाती प्रदान की जाती है

उर्मिला देवी



ग्राम पंचायत खन्तरा विकास खड पटेहरा कला जनपद मिर्जापुर

श्री शिवबालक पटेल

निवास

ग्राम प्रधान

ग्राम-खन्तरा पोस्ट- पटेहरा खुर्द

☎ 6393006031

मडिहान मिर्जापुर 231210

Date 25/02/2025

Reference No .....

सेवा में

श्रीमान् जिलाधिकारी

श्रीमान् क्षेत्राधिकारी

श्री खजापुर उ० प्र०

साहगरी सह अनापत्ति पत्र-

खीरजापुर धर्मल खन्ती (उ० प्र०) प्रा लिमिटेड

द्वारा प्रस्तावित 2x800 मेगावाट पावर प्लांट का हमारी ग्रामपंचायत स्वागत करती है। पंचायत के लिए बड़े हर्ष की बात है कि पावर प्लांट की स्थापना से विकास के नौमे द्वार खुलेंगे व राजगार व आम के साधन बढेंगे पंचायत को प्लांट की स्थापना से किसी प्रकार कि कोई आपत्ति नहीं है।

पंचायत की ओर से परियोजना को अनापत्ति व सहगरी कि स्वीकृति है।



# ग्राम पंचायत पड़रिया खुर्द

विकास खण्ड- पटेहरा कलां, मडिहान, मीरजापुर

राजेश कुमार पटेल

निवास-

ग्राम प्रधान

ग्राम- पड़रिया खुर्द, पोष्ट-पड़रिया कलां

मो०- 9198709200

मडिहान, मीरजापुर, उ० प्र०

पत्रांक .....

दिनांक...०६...०९...२६

स्व. श्री

मीरजापुर जिलाधिकारी महोदय  
भी भवन क्षेत्रीय पदाधिकारी  
मीरजापुर ३०५०

सदस्य सड अनापालि पत्र

मीरजापुर थर्मल एनर्जी ३०५० लिमिटेड द्वारा प्रस्तावित 2x 800 मेगावट  
घावर प्लान्ट की दृष्टि पंचायत पड़रिया खुर्द स्वागत करती है। पंचायत  
के सिद्ध तर्क एवं बिजात हैं। कि घावर प्लान्ट की दृष्टिना ही विकास  
के लिए धार खुलेंगी व रोजगार एवं आय के साधन बनेंगे।  
पंचायत की प्लान्ट की दृष्टिना ही किली प्रकार की कोई आपालि  
नहीं है। पंचायत कि और ही परिभाषना की अनापालि व सदस्य कि  
दिव्यलि प्रदान कि जाती है।

राजेश कुमार  
हस्ताक्षर एवं मोहर  
(राजेश कुमार)  
ग्राम प्रधान  
ग्राम पंचायत-पड़रिया खुर्द  
पोष्ट-पड़रिया कलां  
विकास खण्ड-पटेहरा कलां  
मीरजापुर

# ग्राम पंचायत लूसा

विकास खण्ड- राजगढ़, जनपद-मीरजापुर

**अर्चना देवी**

ग्राम प्रधान  
ग्राम पंचायत लूसा



निवास-

ग्राम-लूसा, पो0-बघौड़ा  
न्या0पं0-राजगढ़, जनपद-मीरजापुर  
मो0- 8707883243

पत्रांक.....

दिनांक...01/04/25

श्रीमान

श्रीमान जिलाधिकारी

श्रीमान ज्येष्ठ पदाधिकारी

मीरजापुर उ०प्र०

सहमति सह क्षमापत्ति पत्र

मीरजापुर शर्मल सनर्जी (उ०प्र०) प्राइवेट लिमिटेड द्वारा प्रस्तावित 2x800 मेगावाट पावर प्लांट का हमारी पंचायत स्वागत करती है। पंचायत के लिए हर्ष की बात है कि पावर प्लांट की स्थापना से विकास के नए द्वार खुलेंगे व रोजगार क्षाय के साधन बनेंगे। पंचायत की प्लांट स्थापना से किसी प्रकार की आपत्ति नहीं है, पंचायत की शौर से परियोजना को क्षमापत्ति व सहमति स्वीकृति है।



# ग्राम पंचायत भरपुरा

न्याय पंचायत- भरपुरा, विकास खण्ड- पहाड़ी (पड़री), जनपद- मीरजापुर

**श्रीमती जड़ावती देवी**  
(ग्राम प्रधान)  
पत्नी- श्री देवमणि दूबे



**निवास-**  
ग्राम. व पो- भरपुरा  
जनपद- मीरजापुर

मो. 9936583720, 8840616915

प्रत्रांक-

दिनांक- ...15-3-2025....

सविषय - श्रीमान जिलाधिकारी  
श्रीमान श्रेयसाधिकारी पदाधिकारी  
मिर्जापुर उच्च-प्रदेश  
सहकारित सह अनापत्तिका

मिर्जापुर जिला अन्तर्गत उच्च-प्रदेश प्रांतीय द्वारा  
प्रस्तावित 2x800 मीटर पावर प्लॉट का हमारे  
ग्राम पंचायत स्वागत करती है। पंचायत की  
तकिए पड़े इसी की बाल है। पावर प्लॉट  
की स्थापना से विकास के लिए जो सुके  
व श्रेयसा (वै) कोप के सोल्युन वकें।  
पंचायत का प्लॉट के स्थापना से किसी  
प्रकार का कोई आपत्तिका नहीं है।  
पंचायत की ओर से परिभाषना  
की आपत्तिका व सहकारित है।



# धर्मावती देवी

## ग्राम प्रधान

ग्राम पंचायत- अमोई  
विकास खण्ड- पटेहरा कलाँ  
जनपद- मीरजापुर



: निवास :  
ग्राम- अमोई, पोस्ट- मड़िहान  
जनपद- मीरजापुर (उ.प्र.)  
मोबाइल- 8004126290

पत्रांक .....

दिनांक 27-03-2025

सेवा में

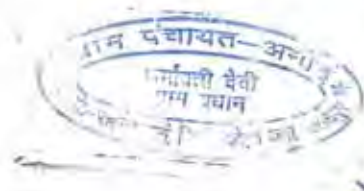
मीरजापुर जिलाधिकारी  
मीरजापुर अंतर्गत  
मीरजापुर 80 प्र

सदर प्रति सदर अनापत्ति पत्र

मीरजापुर शरीफ हनजी 80 प्र लिखित द्वारा प्रस्तावित 2x800 पैसावाह  
पावर प्लान्ट की हमारी ग्राम पंचायत लागत करती है। पंचायत  
के लिए लगे हुए हैं कि बात है कि पावर प्लान्ट की लागतों से  
विकास के नए द्वार खुलेंगे व लोगार एवं आर्थिक के साधन  
बढ़ेंगे पंचायत की प्लान्ट के हमें पता है किसी प्रकार  
कि कोई आपत्ति नहीं है।

पंचायत कि और न परिशोधन के अनापत्ति व लिखित  
प्रदान कि जाती है।

धर्मावती देवी



# प्रधान संघ अध्यक्ष पहाड़ी-मीरजापुर

**ब्यास जी बिन्द** (एडवोकेट)

(देश रत्न से सम्मानित)

(ग्राम प्रधान टोंगा)

ग्राम पंचायत- टोंगा, न्याय पंचायत- भरपुरा  
विकास खण्ड- पहाड़ी (पड़री) जनपद- मीरजापुर



निवास-

ग्राम. पुतरिहॉ, पो- पड़री

जनपद- मीरजापुर

मो. 9935387072

प्रक्रांक-

दिनांक- 14/3/2025

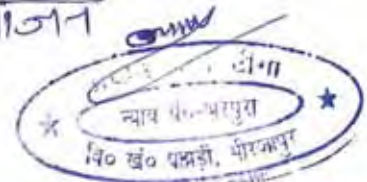
सेवा में

मीरजापुर जिलाधिकारी  
मीरजापुर क्षेत्रीय पदाधिकारी  
मीरजापुर उ० प्र०

सदस्यता सह अनापत्ती पत्र

मीरजापुर शर्कल एनजी (शु० पी०) प्राइवेट लिमिटेड द्वारा प्रस्तावित  
2x800 मैगावाट पावर प्लांट का इशाली पंचायत स्वागत  
करती है। पंचायत के सिबे हसे कि बात है कि पावर प्लांट  
की स्थापना से विकास के तरे हुए खुलेगी व रोजगार एवं  
आर्थिक साधन बढ़ेगी। पंचायत का प्लांट की स्थापना से  
किसी प्रकार कि कोई आफती नही है पंचायत कि ऊँट से  
परिवाजन का अनापत्ती व सदस्यता स्वीकृत है। जगम टोंगा से  
चांदसेवा कलां।

विश्वस भाजन



# ग्राम पंचायत-देवरी कलाँ, वि०ख०- पटेहरा कलाँ, (मड़िहान) मीरजापुर

**ग्राम प्रधान- अखिलेश्वर (मुन्नु पाण्डेय)**

ग्राम- देवरी कलाँ, पो० - मड़िहान, जिला- मीरजापुर (उ०प्र०)

मो०- 8320008339

पत्रांक.....

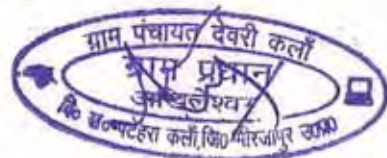
दिनांक..10/03/2025

सेवा में  
श्रीमान जिलाधिकारी  
श्रीमान क्षेत्राधिकारी पदाधिकारी  
मिर्जापुर उत्तर प्रदेश

सहमति सह अनापत्ति पत्र

मिर्जापुर थर्मल प्लांट (उ०प्र०) प्रा० लिमिटेड द्वारा प्रस्तावित  
2x800 मेगावाट पावर प्लांट का हमारी ग्राम पंचायत  
स्वागत करती है। पंचायत के लिए बड़े दर्भ की  
बाल हैं कि पावर प्लांट की स्थापना से विकास  
के नये द्वार खुलेंगे व वीजगार व खसम आय  
के स्थापन बदेगे पंचायत की प्लांट स्थापना से  
किसी प्रकार की कोइ आपत्ति नहीं है।

पंचायत की ओर से परियोजना की अनापत्ति  
व सहमति स्वीकृति है।



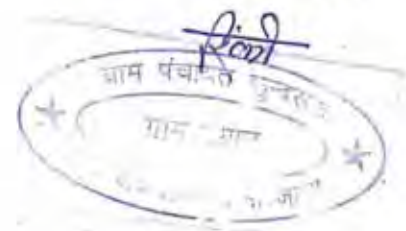
सेवा से

दि 4/4/25

भौतिक जिलाधिकारी  
भौतिक इन्जीनियर पदाधिकारी  
ग्रीन्हापुर शून् पी०

सहायता एवं अनापत्ति पत्र

मिर्जापुर शर्मा इन्जी (शून् पी०) प्राइवेट लिमिटेड द्वारा  
प्रस्तावित 2x800 मेगावाट पावर प्लांट की दृश्यादी पंचायत  
स्वीकृत करती है। पंचायत के लिए हमें कि बात है कि  
पावर प्लांट की स्थापना से विकास के क्षेत्रों द्वारा श्रुतियों  
व रोजगार, आर्थिक साधन बढ़ेंगी पंचायत की प्लांट  
स्थापना से किसी प्रकार की बाधा अपत्ती नहीं है। पंचायत  
के और से परिश्रमों की अनापत्ति व सहायता सिद्धता  
है।



# ग्राम पंचायत महुआरी

(सम्मिलित राजस्व ग्राम - महुआरी, शिष्टा कलां, शिष्टा खुर्द, नगहट)

क्षेत्र पंचायत पहाड़ी (पड़री), जनपद- मीरजापुर (उ०प्र०)

**जनकदुलारी देवी**

(ग्राम प्रधान)

ग्राम पंचायत-महुआरी

न्याय पंचायत- दाढीराम

मो- 7897326141, 8840514037



**निवास**

ग्राम. शिष्टा कलां

पो०-दाढीराम

जनपद- मीरजापुर

पिन कोड-231304

उत्तर-प्रदेश

प्रत्रांक.....

दिनांक... 22/03/2025

सेवा में;

श्रीमान जिलाधिकारी

श्रीमान क्षेत्रीय पदाधिकारी

सदर प्रति सद अनारपत्री पत्र

मिजस्ट्रि चर्चल एन्जी (यू०पी०) प्रा० लिमिटेड द्वारा प्रस्तावित 2X800 हेजावाह पत्तर प्लॉट को एमारी पंचायत स्वागत केली है। पंचायत के लिए एर्ष की बात है कि पत्तर प्लॉट के स्थापना हे विकास के नए बाल खुलेंगे राजगाल एवं आय के लाधन बढेंगे। पंचायत को प्लॉट की स्थापना हे किली प्रकार की कोई आपत्ती नहीं है। पंचायत कि ओर हे परियोजना को अनारपत्री व सदर प्रति स्वीकृत है।



आप का निवास काल

# ग्राम पंचायत कठिनई

**महेश कुमार गौतम**  
 ग्राम पंचायत- कठिनई (ग्राम प्रधान)  
 न्याय पंचायत- कठिनई  
 विकास खण्ड- पहाड़ी, पड़री  
 जनपद- मीरजापुर



निवास-  
 ग्राम, व पो- कठिनई  
 जनपद- मीरजापुर  
 मो. 9956529102

दि. 18/03/2025

सेवा में  
 श्रीमान जिलाधिकारी  
 श्रीमान क्षेत्रीय पदाधिकारी

लक्ष्मी लक्ष्मी अनापत्ति पत्र

मिर्जापुर शर्कल एनजी (ग्रुप बी) प्रा. लिमिटेड द्वारा प्रस्तावित  
 2x800 ग्रेगावाह पावर प्लांट का इशारी पंचायत स्वागत करती  
 है। पंचायत के लिए हमें कि बात है कि पावर प्लांट की स्थापना  
 से विकास के नए द्वार खुलेंगे व रोजगार व आम के साधन बढ़ेंगे।  
 पंचायत का प्लांट स्थापना में किसी भी प्रकार की अनापत्ति नहीं  
 है। पंचायत की ओर से परमिशन अनापत्ति व लक्ष्मी स्वीकृत है।  
 ग्राम - पत्थरताल, कठिनई

(महेश)



विकास राजन

# ग्राम पंचायत छीतमपुर

## राजस्व ग्राम - करकचहॉ

### विकास खण्ड - राजगढ़

मीरा देवी  
(ग्राम प्रधान)  
मो० - 9005319172



निवास:-  
ग्राम - छीतमपुर, पो० - पहाड़ा  
जिला - मीरजापुर

पत्रांक.....६६.....

दिनांक.....९/५/२०२

सेवा में,

श्रीमान जिलाधिकारी मधेय  
श्रीमान क्षेत्राधिकारी, पदाधिकारी  
मिर्जापुर उत्तर प्रदेश

सहमति सह अनापत्ति पत्र

मिर्जापुर थर्मल एनर्जी (उ०प्र०) प्राणलिमिटेड द्वारा प्रस्तावित  
2x800 मेगावट पावर प्लांट का हमारी ग्राम पंचायत स्वागत  
करती है। पंचायत के लिए बड़े धर्म की बात है कि पावर  
प्लांट की स्थापना से विकास के जमे इस खुलेगे व  
रोजगार तथा आय के साधन बढेगे। पंचायत को  
प्लांट स्थापना से किसी प्रकार की कोई आपत्ति नहीं  
है। पंचायत की ओर से परियोजना की अनापत्ति  
व सहमति स्वीकृत है।

मीरा देवी  
ग्राम प्रधान  
ग्राम पंचायत-छीतमपुर  
वि०ख०-राजगढ़, मीरजापुर  
ग्राम प्रधान



# ग्राम पंचायत लहौरा

विकास खण्ड राजगढ़, जिला-मीरजापुर



सचिवान निर्माता

## कमलेश कुमार कौशल

ग्राम प्रधान

(पूर्व छात्र संघ अध्यक्ष)

399 मडिहान विधान सभा

संयोजक-बसपा यूनिट मीरजापुर

निवास:-

ग्रा0-गगोदरा, पो0-लहौरा

राजगढ़, चुनार, जिला-मीरजापुर 231304

मो0: 8853887191, 9120107191, 8174887191

पत्रांक...../.....

दिनांक 01-03/025

सेवा में

श्रीमान जिलाधिकारी मधोदया  
श्रीमान क्षेत्राधिकारी पदाधिकारी  
मिजीपुर उत्तर प्रदेश

सहमति सह अनापत्ति पत्र

मिजीपुर अर्जिल एनर्जी (उ०प्र०) प्राइवेट लिमिटेड द्वारा प्रस्तावित  
2x8000 मेगावाट पावर प्लांट का हमारी ग्राम पंचायत स्वागत  
करती है। पंचायत के लिए बड़े हर्ष की बात है कि पावर  
प्लांट की स्थापना से विकास के नये द्वार खुलेंगे व  
रोजगार तथा आय के साधन बढ़ेंगे। पंचायत को  
प्लांट की स्थापना से किसी प्रकार की कोई  
आपत्ति नहीं है। पंचायत की ओर से परियोजना की  
अनापत्ति व सहमति स्वीकृति है।



# ग्राम पंचायत दूबेपुर बसारी

**दीपक कुमार** (ग्राम प्रधान)

ग्राम पंचायत- दूबेपुर बसारी  
न्याय पंचायत- भोजपुर पहाड़ी  
विकास खण्ड- पहाड़ी, पड़री  
जनपद- मीरजापुर



निवास-

ग्राम. बसारी, पो0- पहाड़ा

जनपद- मीरजापुर

मो. 8707237738, 9198462381

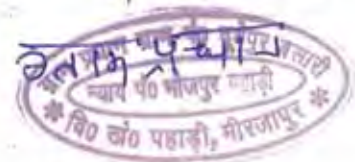
प्रत्रांक.....

दिनांक...07-04-25

सेवक मे  
श्रीमान जिलाधिकारी  
श्रीमान क्षेत्राधिकारी पदाधिकारी  
मिर्जापुर उत्तर प्रदेश

संघर्षित सह अनापत्तित पर  
मिर्जापुर धर्मिक एनर्जी (उ० प्र०) प्रा० लिमिटेड द्वारा प्रस्तावित 2X 800  
मेगावाट पावर प्लांट का हमारी ग्राम पंचायत स्वागत  
कर रही है। पंचायत के लिए बड़े धर्म की बात है कि  
पावर प्लांट की स्थापना से विकास के नये द्वार खुलेंगे  
व रोजगार तथा आय के साधन बढ़ेंगे।  
पंचायत को प्लांट के स्थापना से किसी प्रकार की  
कोई आपत्तित नहीं है। पंचायत की ओर से  
परिमोजना की अनापत्तित व संघर्षित स्वीकृत है।

*(Handwritten signature)*



# ग्राम पंचायत तेन्दुआँ कला

विकास खण्ड - राजगढ़

ओमप्रकाश  
(ग्राम प्रधान)

मो० - 9305604219



निवास:-

ग्राम - अनन्तपुर, पो० - लहौरा

जिला - मीरजापुर

पत्रांक.....

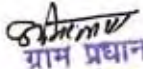
दिनांक...06/4/2021

सेवा में,

श्रीमान जिलाधिकारी  
श्रीमान क्षेत्राधिकारी  
मिर्जापुर उत्तर प्रदेश

सहमति सह अनापत्ति पत्र

मिर्जापुर थर्मल एनर्जी (उ०प्र०) प्राइवेट लिमिटेड द्वारा प्रस्तावित  
2x800 मेगावाट पावर प्लांट हमारी ग्राम पंचायत स्वागत  
करती है। पंचायत के लिए बड़े दर्जे की बात है कि  
पावर प्लांट के खुलने से विकास होगा तथा रोजगार  
एवं आय का स्तूपन होगा। पंचायत के प्लांट की  
स्थापना से किसी प्रकार की कोई आपत्ति नहीं है।  
पंचायत की ओर से परियोजना की अनापत्ति व  
सहमति स्वीकृति है।

  
ग्राम प्रधान  
ग्राम पंचायत तेन्दुआँ कला  
खलीला नगर, पो० लहौरा  
जिला-मीरजापुर

# ग्राम पंचायत - इटिया (भावाँ)

**मीना सोनी**

ग्राम प्रधान

मो०न० : +91 7905410919

पत्रांक .....

दिनांक 24-03-2025

सेवा में,

श्रीमान जिलाधिकारी  
श्रीमान क्षेत्रीय पदाधिकारी  
मीरजापुर, थू० पी०

सहकारी सह अनापत्ति पत्र

मिजिस्ट्र थर्मल एनर्जी (थू० पी०) प्राइवेट लिमिटेड द्वारा प्रस्तावित  
2x800 मेगावट पावर हाउस का हमारी पंचायत खण्डकली है।  
पंचायत के लिए हर्ष की बात है कि पावर हाउस के स्थापना  
से विकास के नए रास्ते खुलेंगे व रोजगार-आय के  
साधन बढ़ेंगे। पंचायत को हाउस स्थापना से मिली  
प्रकार में आपत्ति नहीं है पंचायत कि ओर से परियोजना  
को अनापत्ति व सहकारी स्वीकृति है।

वि. लालभावन

ग्राम प्रधान इटिया



# ग्राम पंचायत नुनौटी

वि० ख० - राजगढ़, जिला-मीरजापुर

ग्राम प्रधान

जंग बहादुर

मो०-9198449959

पत्रांक.....

दिनांक... 05/01/25

सेवा में

श्रीमान (जिला) अधिकारी

श्रीमान क्षेत्राधिकारी-

मीरजापुर डी.प्रदेश

सदस्य सद अनारति पत्र

मीरजापुर धर्मल एनपी (उ० प्र०) प्राइवेट लिमिटेड द्वारा  
 स्थापित 2x800 मेगावाट पावर प्लांट हमरी ग्राम  
 पंचायत स्वागत करती है। पंचायत के लिए  
 बड़े दर्ज की बात है कि पावर प्लांट के  
 खुलने से विकास होगा तथा रोजगार व आय  
 का सृजन होगा पंचायत की प्लांट की  
 स्थापना से किसी प्रकार की कोड़ आयत नही  
 पंचायत की ओर से परियोजना की अनारति  
 व सदस्य स्वीकृत है।

ग्राम प्रधान  
 जंग बहादुर  
 ग्राम प०-नुनौटी,  
 वि० ख०-राजगढ़-मीरजापुर

# ग्राम पंचायत-विशुनपुर, वि०ख०- राजगढ़, जनपद मीरजापुर

ग्राम प्रधान- सूरज कुमार सोनकर

ग्राम- विशुनपुर, पो०- देवपुरा, जिला- मीरजापुर-231001 (30प्र०)

मो०- 9935374243

पत्रांक.....२२२.....

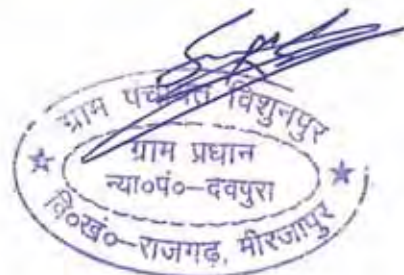
दिनांक...6-04-2025

सेवा में

श्री मान जिलाधिकारी  
श्रीमान क्षेत्रीय पदाधिकारी  
मीरजापुर यू०पी०

सहमति सह अनापति पत्र

मीरजापुर थर्मल एनर्जी (यू०पी०) प्राइवेट लिमिटेड  
द्वारा प्रस्तावित 2x800 मेगावाट पावर प्लांट को  
हमारी पंचायत स्वागत करती हैं। पंचायत के  
लिए हर्ष कि बात है कि पावर प्लांट की  
स्थापना से विकास के नये द्वार खुलेंगे  
व रोजगार आग के साधन ~~को~~ बनेंगे  
पंचायत को प्लांट स्थापना से किसी प्रकार  
की आपत्ति नहीं है। पंचायत की ओर  
से परियोजना को अनापति व सहमति  
स्वीकृति है।



# ग्राम पंचायत पचोखरा कलां

क्षेत्र पंचायत पहाड़ी (पड़री), जनपद- मीरजापुर (उ०प्र०)

**अनिल कुमार सिंह**  
(ग्राम प्रधान)

ग्राम पंचायत- पचोखरा कलां  
न्याय पंचायत- दाढ़ीराम  
मो- 7897632208



**निवास**

ग्राम. पचोखरा कलां  
पो०- दाढ़ीराम  
जनपद- मीरजापुर  
उत्तर-प्रदेश  
पिन कोड- 231001

प्रत्रांक.....

दिनांक...04/04/2025

सेवा में,

श्रीमान् जिलाधिकारी महोदय  
श्रीमान् क्षेत्राधिकारी पदाधिकारी  
मिर्जापुर उत्तर प्रदेश

सहमति सह अनापत्ति पत्र

मिर्जापुर धर्मल स्पर्जी (उ०प्र०) प्राइवेट लिमिटेड द्वारा प्रस्तावित  
2x800 मेगावाट पावर प्लांट का हमारी ग्राम पंचायत स्वागत  
करती है। पंचायत के लिए बड़े हर्ष की बात है कि  
पावर प्लांट की स्थापना से विकास के नये द्वार खुलेंगे  
व रोजगार तथा आय के साधन बढ़ेंगे। पंचायत को  
प्लांट की स्थापना से किसी प्रकार की कोई आपत्ति  
नहीं है। पंचायत की ओर से परियोजना की अनापत्ति  
व सहमति स्वीकृति है।

*अनिल कुमार सिंह*  
ग्राम पंचायत पचोखरा कलां  
ग्राम प्रधान



# सोनू

(ग्राम प्रधान)

ग्राम पंच-दारा नगर

मो-7054185510

पत्रांक-



# निवास स्थान



ग्राम-भरको

पो-लालपुर नौ

वि-राजगढ़, मीरजापुर।

दिनांक-

03/04/2025

सेवा में,

श्रीमान मिलाधिकारी महोदय,

श्रीमान क्षेत्रीय पदाधिकारी, मीरजापुर, उ० प्र०।

सहमति सह अनापत्ति पत्र

मीरजापुर धर्मल एनर्जी उत्तर प्रदेश प्राइवेट लिमिटेड द्वारा प्रस्तावित 2x800 मेगावाट पावर प्लान्ट की हमारी ग्राम पंच स्वागत करती है। ग्राम पंच के लिये बड़े इर्ष की बात है की पावर ~~प्लान्ट~~ प्लान्ट के स्थापना से विकास के नये द्वार खुलेंगे व रोजगार एवं आय के साधन बढ़ेंगे पंचायत की प्लान्ट के स्थापना से किसी भी प्रकार की कोई आपत्ति नहीं है।

पंचायत की ओर से परियोजना को अनापत्ति व सहमति स्वीकृति प्रदान की जाती है।



# ग्राम पंचायत-राजापुर, वि०ख०- राजगढ़, मीरजापुर

**नीतू यादव**

ग्राम प्रधान

मो०- 6393783693

निवास-  
ग्राम- राजापुर, पो०- लालपुर नौडिहा

थाना- मड़िहान

तहसील- मड़िहान

जिला- मीरजापुर (उ०प्र०)

पत्रांक.....३३०.....

दिनांक. 18-3-2025

सेवार्थ श्रीमान जिलाधिकारी

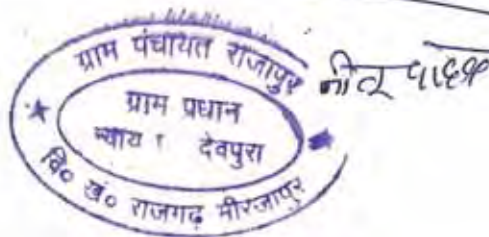
श्रीमान क्षेत्रिय पदाधिकारी

मीरजापुर मु० पी०

संयुक्त सभनापति व

मीरजापुर फार्मल ए नर्सी मु० पी० प्राइवेट लिमिटेड द्वारा  
प्रस्तावित ₹ 2x800 मेघा वार पावर प्लान्ट का हमारी  
पंचायत स्वागत करती है। पंचायत के लिए दृष्टि को वात है।  
की पावर प्लान्ट की स्थापना से विकसित के नगरे द्वारा  
शुल्के व रोजगार के अलावा एक आय के साधन बढेगा।  
पंचायत को प्लान्ट स्थापना से किली प्रकार की कोई आपत्ति  
नही पंचायत की ओर से पौरभोजना के अनापति व  
संयुक्त सभे कृत है।

विश्वास आज्ञा ग्राम प्रधान राजापुर



# ग्राम पंचायत-मरचा, वि०ख०- पटेहरा कलाँ, मड़िहान, मीरजापुर

## ग्राम प्रधान- महेंद्र कुमार कोल

निवास : ग्राम- मरचा, पो०- जमुई, तह० व थाना- मड़िहान, जनपद- मीरजापुर (उ०प्र०)

मो०- 6380925286

पत्रांक.....

दिनांक..02/4/25.

सेवा में

श्रीमान जिलाधिकारी मधेपुर

श्रीमान क्षेत्रीय पदाधिकारी

मिरजापुर उत्तर प्रदेरा

सदस्य सद अनापत्ति पत्र

मिरजापुर अमील सनजी उत्तर प्रदेरा प्रॉब्लिम लिमिटेड  
द्वारा प्रस्तावित 2x800 मेगावाट पावर प्लांट कि दमारी

ग्राम पंच. स्वागत करती है। पंचायत के लिए बड़े हर्ष की  
बाह है की पावर प्लांट के स्थापना से विकास के नये द्वा खुलेंगे  
वं रोजगार एवं आपके साधन बढेंगे पंचायत की लगन के  
स्थापना से किसी भी प्रकार की कोई आपत्ति नहीं है।  
पंचायत कि ओर से परियोजना को अनापत्ति व सदस्यी  
स्वीकृती प्रदान कि जाती है।

  
महेंद्र कुमार  
प्रधान-ग्राम पंचायत-मरचा  
न्याय पंचायत-हिनाता  
वि०ख०-पटेहरा कलाँ, मीरजापुर

# ग्राम पंचायत-बसही, वि०ख०- पटेहरा कलाँ, मड़िहान, मीरजापुर

## ग्राम प्रधान- अभिषेक सिंह

निवास : ग्राम- बसही, पो०- जमुई बाजार, थाना व तह०- मड़िहान, जिला- मीरजापुर (30प्र०)

मो०- 7905477229

पत्रांक.....

दिनांक...01/04/25

सेवा में

श्रीमान जिल्मधिकारी महोदय

श्रीमान क्षेत्रीय पदाधिकारी

मीरजापुर उत्तर प्रदेश

सहमति सह अनापत्ति पत्र

मीरजापुर चर्मल खनजी उत्तर प्रदेश प्राइवेट लिमिटेड द्वारा प्रस्तावित 2x800 मेगावाट पावर प्लांट की हमारी ग्राम पंचायत स्वागत करती है पंचायत के लिये बड़े हर्ष छि बात है कि पावर प्लांट के स्थापना से विकास के नये द्वार खुलेंगे व रोजगार एवं आय के साधन बढेंगे पंचायत की प्लांट के स्थापना से किसी भी प्रकार की फोर्ड आपत्ति नहीं है। पंचायत की ओर से परियोजना को अनापत्ति व सहमति स्विकृती प्रदान की जाती है।

*Singh*



1308

# ग्राम पंचायत हंसरा

विकास खण्ड- पटेहरा कलां, जनपद-मीरजापुर

रमेश सिंह  
(ग्राम प्रधान)

मो- 9451621956

निवास:-

ग्राम- बधैला ग्राम पंचायत- हंसरा

न्याय पंचायत-हिनौता

वि०ख० पटेहरा कलां, जनपद-मीरजापुर

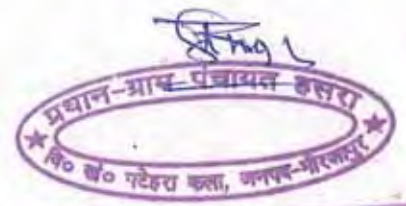
पत्रांक .....

दिनांक.. 30-3-2025

सेवा में,  
श्रीमान जिलाधिकारी महोदय  
श्रीमान क्षेत्रीय पदाधिकारी  
मीरजापुर, उत्तर प्रदेश

सहमति सह अनापत्ति पत्र

मीरजापुर थर्मल एनर्जी डी. प्रो. प्राइवेट लिमिटेड द्वारा प्रस्तावित 2 x 800 मेगा वाट पावर प्लांट की हमारी ग्राम पंचायत स्वागत करती है पंचायत के लिए छोटे हर्ष की बात है कि पावर प्लांट के स्थापना से विकास के नये द्वार खुलेंगे व रोजगार एवं आय के साधन बढ़ेंगे पंचायत की प्लांट के स्थापना से किसी भी प्रकार की कोई आपत्ति नहीं है। पंचायत की ओर से परियोजना के अनापत्ति एवं सहमति स्वीकृत प्रदान की जाती है।



# ग्राम पंचायत मोहनपुर-भवरख

(सम्मिलित राजस्व ग्राम - मोहनपुर भवरख, झिगुरा)

क्षेत्र पंचायत पहाड़ी (पड़री), जनपद- मीरजापुर (उ०प्र०)

सुनील कुमार सिंह (एडवो.)

(ग्राम प्रधान)

ग्राम पंचायत- मोहनपुर-भवरख  
न्याय पंचायत- नेवढियाँ  
मो-07985604950, 08115604703  
Email-sksinghmzp01@gmail.com



निवास

मोहनपुर भवरख  
जनपद- मीरजापुर  
पिन कोड-231304  
उत्तर-प्रदेश

प्रत्रांक.....

दिनांक 29/03/25

सेवा में-

श्रीमान् जिलाधिकारी महोदय  
श्रीमान् क्षेत्राधिकारी पदाधिकारी  
मीरजापुर (उ.प्र.)

सहमति एवं समतापत्र पत्र

मीरजापुर थर्मल एनर्जी (उ०प्र०) प्रा. लि. द्वारा प्रस्तावित  
2x 800 मेगा वाट पावर प्लांट का हमारे ग्राम पंचायत का  
स्वागत करती है। पंचायत के तल्लिठ वडे हर्ष की बात है।  
कि पावर प्लांट की स्थापना से विकास के नये डार खुलेंगे  
व रोजगार तथा आय के साधन बढेंगे पंचायत को प्लांट  
की स्थापना से किसी प्रकार की कोई आपत्ति नही है।  
पंचायत की और से परियोजना की समतापत्र व सहमति  
स्वीकृति है।



# ग्राम पंचायत तोसवाँ भिलगों

विकास खण्ड- पहाड़ी, पड़री, जनपद-मीरजापुर

निवास:-

ग्राम-भिलगों पोस्ट-मोहनपुर  
जिला-मीरजापुर  
मो०- 9730665947

**अमलेश प्रजापति**

(ग्राम प्रधान)

पत्रांक.....

दिनांक...28/03/25

सेवामे,

श्रीमान जिलाधिकारी महोदय,  
श्रीमान क्षेत्राधिकारी महोदय,  
मिर्जापुर उत्तर प्रवेश.

सहभति सह अनापति पत्र

मिर्जापुर थर्मल एनर्जी (उ०प्र०) प्राइवेट लिमिटेड द्वारा प्रस्तावित  
2x800 मेगावाट पावर प्लांट हमारी ग्राम पंचायत स्वागत  
करती है। पंचायत के लिए बड़ी इर्ष को बात है कि  
पावर प्लांट के खुलने से क्षेत्र का विकास होगा तथा रोजगार  
एवं आय का सृजन होगा। पंचायत को प्लांट की स्थापना  
से किसी प्रकार की अपति नहीं है। पंचायत की ओर से  
परियोजना की अनापति व सहभति स्वीकृति है।



# श्रीमती सुमन चतुर्वेदी

ग्राम प्रधान



ग्राम पंचायत - लोकापुर  
विकास खण्ड- पहाड़ी  
जनपद- मीरजापुर

: निवास :  
ग्रा0- उमरियां, पो0- पहाड़ा  
ब्लाक- पहाड़ी  
जनपद- मीरजापुर (30प्र0)  
मो0- 8318692901, 7754953400

पत्रांक .....

दिनांक... 27-03-25

सेवा में

श्रीमान जिलाधिकारी महोदया  
श्रीमान क्षेत्राधिकारी पहाड़िया  
जनपद - मीरजापुर उत्तर प्रभाग

सहमति सह अनापत्तिपत्र

मीरजापुर चर्मल एनपी (30प्र0) प्राइवेट लिमिटेड द्वारा प्राप्ति  
2 x 8000 मेगावाट पावर प्लांट का हमारे ग्राम पंचायत (लोकापुर  
कस्बा है) पंचायत लोकापुर के सिधे हब की बात है।  
पावर प्लांट की स्थापना से विकास के नये आयाम पैदा  
होगे व रोजगार व आय के साधन बढ़ेंगे। अतः पंचायत  
लोकापुर को प्लांट की स्थापना से किसी भी प्रकार की  
नहीं है। पंचायत लोकापुर की ओर से प्राप्ति  
परियोजना को अनापत्ति व सहमति - सहमति स्वीकृत है।  
मेरे परियोजना के उद्भवल मखिल्य की आशा करती हूँ।

सुमन

# ग्राम पंचायत-मड़िहान, वि०ख०- पटेहरा कलां, मीरजापुर

**नीलम**

ग्राम प्रधान

मो०- 9455066437, 6387549860

निवास-

ग्राम- भदौहा

पो० व तह०- मड़िहान

जिला- मीरजापुर (30प्र०)

पत्रांक... (1) .....

दिनांक... 16.3.2025 .....

सेवा में,

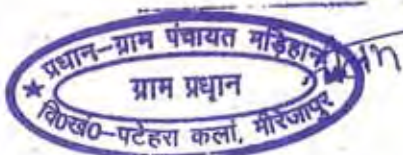
श्रीमान जिलाधिकारी  
श्रीमान क्षेत्रीय पदाधिकारी  
मीरजापुर, झ०पी०

सहमति सह अनापत्ति पत्र

मिजिस्ट्रल चर्चल एनजीओ झ०पी० प्राइवेट लिमिटेड द्वारा प्रस्तावित 2X800 मेगावाट पावर प्लांट का हमारी पंचायत स्वागत करती है। पंचायत के लिए हर्ष की बात है कि पावर प्लांट की स्थापना से विकास के नए द्वार खुलेंगे। व एनजीओ के अवसर व एनजीओ - आय के साधन बढ़ेंगे। पंचायत को प्लांट स्थापना से मिली प्रकाश कि आपत्ति नष्ट है पंचायत कि ओर से परियोजना की अनापत्ति व सहमति स्वीकृत है।

विषयकज्ञ

ग्राम प्रधान मड़ि.हान



ग्राम पंचायत गौराराजा 1313

(सम्मिलित राजस्व ग्राम - बिलवा, गौराराजा, गौरा बिसेम)

क्षेत्र पंचायत पहाड़ी, जनपद मीरजापुर (उ०प्र०)

पार्वती  
(प्रधान)

न्याय पंचायत - नेवड़िया  
मौ०न० - 7800620615

निवास

बिलवा मीरजापुर उ०प्र०  
पिन कोड - 231001

पत्रांक

दिनांक 26.03.20

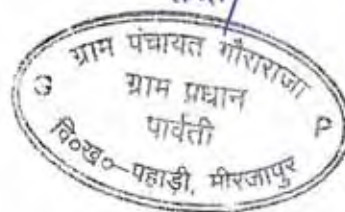
सेवा में,

श्रीमान जिलाधिकारी महोदय  
श्रीमान क्षेत्राधिकारी पदाधिकारी  
मीरजापुर (उ०प्र०)

सदरार्थ सह अनापत्ति पत्र

मीरजापुर शर्मिल शर्मा (उ०प्र०) प्राइवेट लि० द्वारा प्रस्तावित  
2x800 मेगावाट पावर प्लांट का हमारी ग्राम पंचायत  
स्वागत करती है। पंचायत के लिए बड़े हर्ष की बात  
है कि पावर प्लांट की स्थापना से विकास के नये द्वार  
खुलेंगे व रोजगार तथा आय के साधन बढ़ेंगे। पंचायत की  
प्लांट की स्थापना से किसी प्रकार की कोई आपत्ति नहीं  
है। पंचायत की ओर से परियोजना की अनापत्ति व  
सहमति स्वीकृति है।

पार्वती



ग्राम प्रधान

# ग्राम पंचायत- कोटवाँ पाण्डेय

न्याय पंचायत- बहुती, वि.ख.- पटेहरा कलां, जिला- मीरजापुर (उ.प्र.)

**मनीज कुमार**  
(ग्राम प्रधान)

निवास :  
ग्राम व पोस्ट- कोटवाँ पाण्डेय  
जिला- मीरजापुर (उ.प्र.)  
मो.- 8604688985

पत्रांक.....

दिनांक..26/3/2025

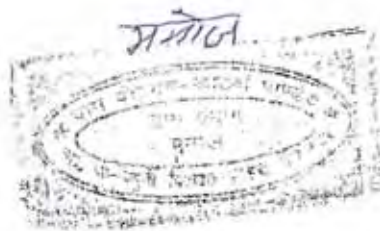
श्रीवा श्री

श्रीमान जिलाधिकारी  
श्रीमान सहायक जिलाधिकारी  
मीरजापुर उ०प्र०

सहस्रति लघु अनापत्ति पत्र

मीरजापुर अर्बल एनर्जी उत्तर प्रदेश प्राइवेट लिमिटेड द्वारा प्रस्तावित 2x800 मेगावाट पावर प्लांट कि हमारी पंचायत स्वागत करती है। पंचायत के लिफ्ट वट्टे वट्टे डिवाट है कि पावर प्लांट स्थापना से विकास के नये द्वार खुलेंगे व रोजगार एवं आश के साधन बढेंगे। पंचायत प्लांट स्थापना से किसी प्रकार कि कोई आपत्ति नहीं है। पंचायत कि ओर से परिसोजना की अनापत्ति व सहस्रती स्वीकृती प्रदान कि जाती है।

मनीज



## ग्राम पंचायत हड़ौरा

न्याय पंचायत- बहुती, विकास खण्ड- पटेहरा कलां, तहसील- मड़िहान, जिला- मीरजापुर (उत्तर प्रदेश)

**ज्ञान देवी**

ग्राम प्रधान

अध्यक्ष प्रधान संघ

विकास खण्ड पटेहरा



: निवास :

ग्राम- हर्दी खुर्द (हड़ौरा), पोस्ट- बेलहरा

जनपद- मीरजापुर (उ.प्र.)

☎ 9026850050

पत्रांक .....मैत्री.....

दिनांक 03/03/2025

सैवा में,

श्रीमान जिलाधिकारी महोदय  
श्रीमान क्षेत्रीय पदाधिकारी  
मीरजापुर उत्तर प्रदेश

सहकारी सह अनापत्ति पत्र

मीरजापुर शर्किल एनर्जी उत्तर प्रदेश प्रा० लि० द्वारा प्रस्तावित 2x800 मेगावाट पावर प्लांट की धमकी ग्राम पंचायत स्वागत केली है। पंचायत के लिए बड़े धरती की बात है की पावर प्लांट लगाने से निवास के नए बाल कुल्लो व लजगाए एवं आय के साधन बढेंगे। पंचायत को प्लांट की स्थापना से किली प्रकार की कोई आसक्ति नही है।

पंचायत की ओर से परियोजना को अनापत्ति व सहकारी की स्विकृति है।

**ज्ञान देवी**

(ज्ञान देवी)  
ग्राम प्रधान  
न्याय पंचायत- हड़ौरा,  
विकास खण्ड- पटेहरा कलां,  
तहसील- मड़िहान, जिला- मीरजापुर।

नन्दलाल यादव  
ग्राम प्रधान

ग्राम पंचायत- बघौड़ा  
विकास खण्ड- राजगढ़  
जनपद- मीरजापुर



: निवास :  
ग्राम व पोस्ट- बघौड़ा  
जनपद- मीरजापुर (उ.प्र.)  
मोबाइल- 8127482171

पत्रांक .....

दिनांक 20.03.2025

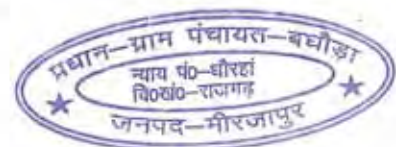
सेवा में,

श्रीमान जिलाधिकारी  
श्रीमान क्षेत्रीय पदाधिकारी  
मीरजापुर, उत्तर प्रदेश

सहस्री सह अनापत्ति पत्र

मीरजापुर शर्मिला एनर्जी (ग्रुपी.) प्राइवेट लिमिटेड द्वारा  
प्रस्तावित 2x800 मेगावाट पावर प्लांट का स्थापना  
पंचायत स्वागत करती है। पंचायत के लिए  
इसकी बात है कि पावर प्लांट की स्थापना से  
विकास के नए द्वार खुलेंगे व शेजागार डाय  
के साथ बनने वाले पंचायत को ~~का~~ प्लांट की स्थापना  
से किसी प्रकार की आपत्ति नहीं है पंचायत की  
ओर से परियोजना को आपत्ति व स्वीकृति है।

नन्दलाल यादव



# ग्राम पंचायत-पचोखरा, वि०ख०- राजगढ़, मीरजापुर

ग्राम प्रधान- कैलाश नाथ सिंह

ग्राम- पचोखरा, पो०- लालपुर नौडिहा, तह०- मडिहान, जनपद- मीरजापुर (30प्र०)

मो०- 9450313577, 9935847750

पत्रांक.....

दिनांक.19.3.25.....

सेवा में

भारत जिलाधिकारी  
मीरजापुर क्षेत्रीय पदाधिकारी  
मीरजापुर श०पी०

सहायि सहा अनापत्ति पत्र

मीरजापुर शर्जल एनजी प्राइवेट लिमिटेड द्वारा प्रस्तावित 2x800 मीटर का  
पावर प्लान्ट को इज्जती पंचायत स्वागत करती है। पंचायत के लिए  
हमें यह बात है कि पावर प्लान्ट की स्थापना से विकास के नये द्वार  
खुलेंगे व रोजगार के आश के साधन बढ़ेंगे। पंचायत का  
प्लान्ट स्थापना से किसी प्रकार की आपत्ति नहीं है, पंचायत  
की ओर से परिश्रमों की अनापत्ति व सहायि स्वीकृत है।  
ग्राम मीरजापुर

विश्वास राजन

के.एस.राजे



# ग्राम पंचायत - बेलहरा

न्याय पंचायत बहुती वि० खण्ड- पटेहरा कलाँ तहसील मडिहान, मीरजापुर

ग्राम-प्रधान  
रमाशंकर पटेल  
मो० :- 8429218707



निवास :-  
ग्राम- फुलियारी, पोस्ट- बेलहरा  
जिला- मीरजापुर (उ० प्र०)

25/03/2025

सुवा श्री  
श्रीमान जिलाधिकारी महोदय  
श्रीमान मंत्रीय पदाधिकारी

सहमति सह अनापत्ति पत्र

मीरजापुर थर्मल एनर्जी उ० प्र० प्राइवेट लिमिटेड द्वारा प्रस्तावित  
2x800 मेगावाट पावर प्लांट की हमारी ग्राम पंचायत  
स्वीकार करती है। पंचायत के सिर्फ लड़े हुए की बात है  
कि पावर प्लांट के स्थापना से विकास के नए द्वार खुलेंगे  
व रोजगार एवं आम के साधन लड़ेंगे पंचायत की प्लांट के  
स्थापना से किसी भी प्रकार के कोई आपत्ति नहीं है।  
पंचायत की ओर से परिश्रमों की अनापत्ति एवं सहमति  
स्वीकृति प्रदान की जाती है।



# ग्राम पंचायत देवपुरा

विकास खंड- राजगढ, मिर्जापुर

ग्राम व पोस्ट- देवपुरा  
मंडल, जिला- मीरजापुर  
मो- 7355084587  
9918478916

**इन्द्रजीत सिंह**  
ग्राम प्रधान

सहभारि सह अनापति पत्र

पत्रांक- 0949

दिनांक 25/02/25

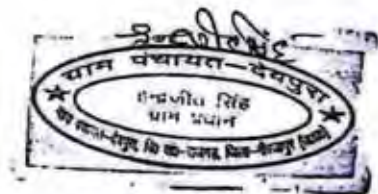
सेवा में:

श्री. मान जिलाधिकारी  
श्री. मान क्षेत्राधिकारी पदाधिकारी  
मिर्जापुर, उत्तर-प्रदेश

मिर्जापुर थर्मल एनर्जी (3030) प्राइवेट लिमिटेड द्वारा प्रस्तावित  
2x800 मेगावाट पावर प्लांट को हमारी ग्राम पंचायत स्वागत करती  
है। पंचायत के लिये बड़े हर्ष की बात है कि पावर प्लांट  
की स्थापना से विकास के नये द्वार खुलेंगे व रोजगार एवं  
आय के साधन बढेंगे। पंचायत को प्लांट स्थापना से किसी  
प्रकार की कोई आपत्ति नहीं है।

पंचायत की ओर से परियोजना की अनापति  
व सहभारि स्वीकृति है।

ग्राम प्रधान



# ग्राम पंचायत पहिती

अश्वनी कुमार उपाध्याय

(ग्राम प्रधान)

न्याय पंचायत-दाढ़ी राम  
विकास खण्ड - पहाड़ी (पड़री)  
जनपद-मीरजापुर



निवास-

ग्राम-पहिती, पोस्ट-लहौरा

जनपद-मीरजापुर

मो0 : 9621343536

पत्रांक.....

दिनांक 24/09/25

सेवा में,

श्रीमान जिलाधिकारी महोदय,  
श्रीमान कोषाधिकारी पदाधिकारी,  
मिर्जापुर उत्तर प्रदेश

सहभाति सड अनापत्ति पत्र

मिर्जापुर थर्मल स्नर्जी (30 MW) प्राइवेट लिमिटेड द्वारा प्रस्तावित  
2 x 800 मेगावाट पावर प्लांट का हमारी ग्राम पंचायत स्वागत  
करती है। पंचायत के लिए बड़े हर्ष की बात है कि पावर  
प्लांट की स्थापना से विकास नर अयाम पैदा होंगे व  
रोजगार, आय के साधन बढ़ेंगे। पंचायत को प्लांट की  
स्थापना किसी प्रकार की अपत्ति नहीं है। पंचायत की  
ओर से प्रस्तावित परियोजना की अनापत्ति व सहभाति  
स्वीकृत है।



ग्राम प्रधान

# बिपिन बिहारी बिन्द

(ग्राम प्रधान)

ग्राम पंचायत- धनावल



निवास कार्यालय- ग्राम- परमापुर  
पोस्ट- बेलहरा, न्याय पंचायत बहुती  
विकास खण्ड-पटेहरा कर्ना  
जनपद मीरजापुर मो-9450313761

पत्रांक.....५५५.....



दिनांक. 23/3/25

श्रीका श्री

श्रीमान जिलाधिकारी  
श्रीमान क्षेत्रीय पदाधिकारी  
मीरजापुर 30 फ़र

सद्व्यक्ति सट्ट अनापत्ती पत्र

मीरजापुर शरीर शनजी 30 फ़र प्राइवेट लिमिटेड द्वारा प्रस्तावित  
2x800 मैगावाट पावर प्लान्ट की इजाजती पंचायत एजाजत  
करती है। पंचायत के लिखे बड़े हर्ष की बात है। की  
पावर प्लान्ट की इजाजत से विकास के नये द्वार खुलेंगे  
व रोजगार एवं आय के साधन बढेंगे। पंचायत  
की प्लान्ट के इजाजत से किसी भी प्रकार की कोड़े  
आपत्ती नहीं है। पंचायत कि और से परिश्रम  
की अनापत्ती व सहिष्णुता प्रदान कि जाती है।



# ग्राम प्रधान - बाबूनन्दन यादव

ग्राम पंचायत - ददरा मु. रामपुर, वि. ख. राजगढ़, थना-राजगढ़, तहसील - मड़िहान,  
जनपद-मिर्जापुर, उत्तर प्रदेश / मो०-7905524393

पत्र सं० 10

दिनांक. 18-03-2025

शेवा श्री,

भोगान जिलाधिकारी महोदय  
भीगान क्षेत्रीय पदाधिकारी महोदय  
मीरजापुर श्र० पी०

सहस्रति सह अनापत्ति पत्र

मीरजापुर शर्लस एनर्जी (श्र० पी०) प्राइवेट लिमिटेड द्वारा प्रस्तावित  
2x800 मेगावाट पावर प्लांट की दृशरी पंचायत स्वागत  
करती है। पंचायत के लिए इर्ष कि बात है कि पावर प्लांट  
की स्थापना से विकास के नए द्वार खुलेंगे व रोजगार, आश्र  
के साधन लगे पंचायत की प्लांट स्थापना से किसी प्रकार  
की आपत्ति नहीं है। पंचायत कि और से परिश्रोजनता की  
अनापत्ति व सहस्रति स्वीकृति है।

*B. N. Yadav*  
प्रधान-ग्राम पंचायत-ददरा मु० रामपुर  
\* न्याय पं० धीरहां \*  
वि० ख० राजगढ़, मीरजापुर

हस्ताक्षर एवं मोहर

ग्राम प्रधान

# राजकुमार ग्राम प्रधान

ग्राम पंचायत - नेवढ़िया  
विकास खण्ड- पहाड़ी  
जनपद- मीरजापुर (30प्र0)



: निवास :  
गा०- नेवढ़िया, पो०- देवरी  
थाना- पड़री  
जनपद- मीरजापुर (30प्र0)  
मो०- 7054341821, 8299576234

पत्रांक .....

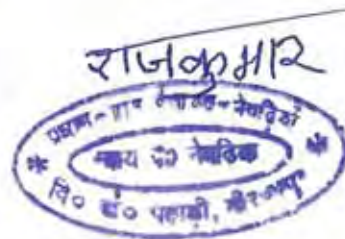
दिनांक 22/3/25

सेवा में

श्रीमान जिलाधिकारी महोदय  
श्रीमान क्षेत्राधिकारी महोदय  
मिर्जापुर 30 प्र०

सदमति सद अनापत्ति पत्र

मिर्जापुर थर्मल एनर्जी (30 प्र०) प्रा० लिमिटेड द्वारा प्रस्तावित  
2x800 मेगावाट पावर प्लांट हमारी ग्राम पंचायत स्वागत  
करती है, पंचायत के लिए बड़े धर्म की बात है कि  
पावर प्लांट के खुलने से विकास होगा तथा रोजगार  
एवं आय का सृजन होगा। पंचायत को प्लांट की  
स्थापना से किसी प्रकार की कोई आपत्त नहीं है।  
पंचायत की ओर परिभाषना की अपात्त व  
सदमति स्वीकृति है।



ग्राम प्रधान

ग्राम पंचायत-गोपालपुर, न्याय पंचायत- नेवड़िया, वि०स०-पहाड़ी, मीरजापुर (उ०प्र०)

श्रीमती त्रिवेणी  
ग्राम प्रधान



-निवास-  
ग्राम- गोपालपुर, पोस्ट-नकटी मिश्रौली  
जिला-मीरजापुर  
मो- 9621686040, 6387184537

पत्रांक .....

दिनांक 21/3/2025

सेवा में,

श्रीमान् जिलाधिकारी मधोदक,  
श्रीमान् क्षेत्राधिकारी पदाधिकारी  
मिर्जापुर उत्तर प्रदेश

सहमति सह अनापत्ति प्रमाण पत्र  
मिर्जापुर थर्मल स्नर्जी (उ०प्र०) प्रा० लिमिटेड द्वारा प्रस्तावित  
2x800 मेगावाट पावर प्लांट का हमारी ग्राम पंचायत  
स्वागत करती है। पंचायत के लिए बड़े धर्म की बात  
है कि पावर प्लांट की स्थापना से विकास के नये  
द्वार खुलेंगे व रोजगार तथा आय के साधन बढ़ेंगे।  
पंचायत को प्लांट स्थापना से किसी प्रकार की  
कोई आपत्ति नहीं है। पंचायत की ओर से परियोजना  
की अनापत्ति व सहमति स्वीकृति है।

ग्राम प्रधान

त्रिवेणी



# ग्राम पंचायत-हिनौता, वि०ख०- पटेहरा कलाँ, मड़िहान, मीरजापुर

## ग्राम प्रधान- छकोड़ी

ग्राम व पो०- हिनौता, थाना व तह०- मड़िहान, जिला- मीरजापुर (30प्र०)

मो०- 9648957775

पत्रांक.....

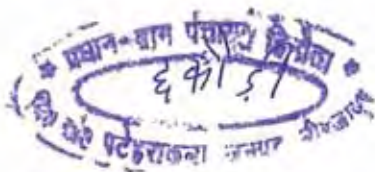
दिनांक...14...03...2025

सेवा में,

श्रीमान जिलाधिकारी महोदय  
श्रीमान क्षेत्रीय पदाधिकारी  
मीरजापुर, उत्तर प्रदेश

सहमति सह अनापत्ति पत्र

मीरजापुर थर्मल सनर्जी उत्तर प्रदेश पाइवर लिमिटेड द्वारा प्रस्तावित 2 x 800 मेगावाट पावर प्लांट की हमारी ग्राम पंचायत स्वागत करती है। पंचायत के लिए बड़े हर्ष की बात है कि पावर प्लांट की स्थापना से विकास के नये द्वार खुलेंगे व रोजगार एवं आय के साधन बढ़ेंगे। पंचायत को पावर प्लांट की स्थापना से किसी भी प्रकार की आपत्ति नहीं है। पंचायत की ओर से परियोजना को अनापत्ति व सहमति स्वीकृती प्रदान की जाती है।



दीपक कुमार  
ग्राम प्रधान

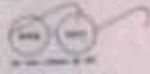
ग्राम पंचायत - नौडिहा लालपुर



निवास : ग्राम व पोस्ट - नौडिहा लालपुर  
ग्राम पंचायत - देवपुरा  
विठरवा - राजगढ़, जनपद - मीरजापुर  
मो : 6393491098, 9473705830

दिनांक 01/04/2025

पत्रांक



शेखर मे  
श्रीमान श्री राजेश कुमार  
श्रीमान श्री रविंद्र प्रसाद श्रीवास्तव  
श्री श्रीवास्तव (कृ. पी.)

सहभागी सह अनुयायी पत्र

मैं तहसील क्षेत्र में श्रीवास्तव परिवार में एक लीज प्रॉपर्टी लिमिटेड  
का पुस्तकालय 2 X 8000 मीटर का प्लॉट खरीदा जा रहा है।  
इसके पंचायत स्वीकृत कर ले रहा हूँ। मैं क्षेत्र में राजगढ़  
के साथ के साक्ष्य बड़े आगे है कि पुस्तकालय कंपनी क्षेत्र के  
पुनर्विकास पर काम करने के साथ ही धारा के युवाओं को राजगढ़  
के सहभागी के सशक्तिकरण के साथ के क्षेत्र में काम करे।  
उपरोक्त कार्य में ग्राम पंचायत की कंपनी का सहयोग करेगी  
करीबी जन का जल्द से जल्द स्थापित कर विकास कार्य में  
हमें भी सहभागी बनाना।

दीपक कुमार

ग्राम प्रधान नौडिहा लालपुर



1327

# ग्राम पंचायत गहिरा

( राजस्व ग्राम - नकटी मिसरौली , थानसिंह का पूरा )

शिवकुमार भारती  
(ग्राम प्रधान)  
ग्राम पंचायत - गहिरा  
न्याय पंचायत - भरपुरा  
विकास खंड पहाड़ी , पड़री,  
जनपद - मिर्जापुर



निवास  
ग्राम - गहिरा,  
पो० दाढीराम  
जनपद - मीरजापुर  
मो० 9326503337

पत्रांक.... ..

दिनांक 13.03.2025

सेवा में

श्रीमान जिलाधिकारी महोदय  
श्रीमान क्षेत्राधिकारी पदाधिकारी  
मिर्जापुर उत्तर प्रदेश

सहमति सह अनापत्ति पत्र

मीरजापुर धर्मल एनर्जी (उ०प्र०) प्राइवेट लिमिटेड द्वारा प्रस्तावित  
2x800 मेगावाट पावर प्लांट का हमारी ग्राम पंचायत स्वागत  
करती है, पंचायत के लिए बड़े दर्जे की बात है कि  
पावर प्लांट की स्थापना से विकास के नये द्वार खुलेंगे  
व रोजगार तथा आय के साधन बढ़ेंगे, पंचायत को  
प्लांट की स्थापना से किसी प्रकार की कोई आपत्ति  
नहीं है, पंचायत की ओर से परियोजना की  
अनापत्ति व सहमति स्वीकृति है।

शिव कुमार  
ग्राम प्रधान



# ग्राम पंचायत सुर्यवार

**सोनम** (ग्राम प्रधान)

न्याय पंचायत- नेवड़िया  
विकास खण्ड- पहाड़ी (पडरी)  
जनपद- मीरजापुर



निवास-  
ग्राम- सुर्यवार, पोस्ट- मोहनपुर  
जनपद- मीरजापुर  
मो०- 8081323052

पत्रांक .....

दिनांक ..12.03.2025

सेवा में,  
श्रीमान जिलाधिकारी सरोदय,  
श्रीमान क्षेत्राधिकारी पदाधिकारी,  
मिर्जापुर (उ० प्र०)

सहभाते सह अनापत्ति पत्र

मिर्जापुर धर्मल एनर्जी (उ० प्र०) प्राइवेट लि० द्वारा प्रस्तावित  
2.1X800 मेगावाट पावर प्लांट का हमारी ग्राम पंचायत स्वागत  
कस्ती है। पंचायत के लिए बड़ी हर्ष की बात है। कि पावर  
प्लांट की स्थापना से विकास के नए द्वार खुलेंगे व  
रोजगार तथा आय के साधन बढ़ेंगे। पंचायत को  
प्लांट की स्थापना से किसी प्रकार की कोई  
अपत्ति नहीं है।  
पंचायत की ओर से परियोजना को अनापत्ति व  
सहभाते स्वीकृति है।



# ग्राम पंचायत बिरोहियाँ

मुन्नालाल यादव

ग्राम पंचायत- बिरोहियाँ (ग्राम प्रधान)

न्याय पंचायत- दाढ़ीराम

विकास खण्ड- पहाड़ी (पड़री)

जनपद- मीरजापुर



निवास-

ग्राम. बिरोहियाँ, पो0- दाढ़ीराम

जनपद- मीरजापुर

मो. 9838196010, 80 09336501

प्रत्रांक

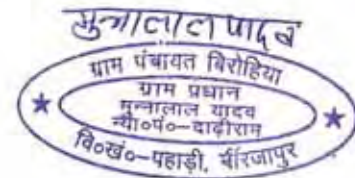
दिनांक 16-03-2025

सेवा मे

श्रीमान जिलाधिकारी महोदय  
श्रीमान जेताधिकारी पदाधिकारी  
मिर्जापुर उत्तर-उदम

सद्व्यति सह अनापति पत्र

मीरजापुर धर्मत एनर्जी (इंज) प्राइवेट लिमिटेड द्वारा प्रस्तावित  
2 x 800 मेगावाट पावर प्लांट का हमारी ग्राम पंचायत स्वागत  
करती है पंचायत के लिए बड़े दर्ष की बात है कि पावर प्लांट  
की स्थापना से विकास के नये द्वारा खुलेंगे व रोजगार तथा  
भाप के साधन बढ़ेंगे पंचायत को प्लांट की स्थापना से  
किसी प्रकार की कौरे आपति नहीं है पंचायत की शोर्ट से  
परिमोणन की अनापति व सद्व्यति स्वीकृति है।



# फुल कुमारी

(ग्राम प्रधान)

ग्राम पंचायत - खुटारी

मो० - 9628008181

9473578787



## निवास स्थान

ग्राम- खुटारी

पो० - कलवारी माफी

थाना व तहसील - मडिहान

जनपद - मिर्जापुर

पत्रांक .....

दिनांक... 11-03-2025 .....

स्वेवा श्री

भीमन जिलाधिकारी महोदय

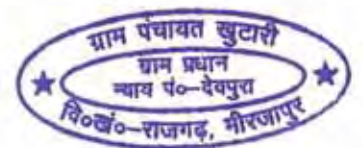
भीमन क्षेत्रीय पदाधिकारी

मीरजापुर उ० प्र०

सद्व्यति लक्ष अनापत्ति पत्र

मीरजापुर शर्मा लक्ष अनापत्ति उ० प्र० फाइल लिमिटेड द्वारा फस्ताहित 2X800 प्रेगवाट पावर प्लान्ट कि हजारी जगज पंचायत स्वागत करती है। पंचायत के लिफ्ट बर्डे हर्षे कि बात है कि पावर प्लान्ट के लगपना से विजाल के नई द्वार खुलेंगे व रोजगार एवं आर्य के लाधन वरुं पंचायत का प्लान्ट के लगपना से किली लि प्रका कि कांटे आपत्ति नहीं है। पंचायत की और से परिभाजना का अनापत्ति व सद्व्यति विकृति प्रदान कि जाती है।

फुल कुमारी



Estd. 2000

ALL NATURE'S  
CLIMATE  
**ENVIRONMENTAL**  
SOCIETY



Regd. Office :

Police Line Road, Churk,

Sonebhadra - 231206

Uttar Pradesh (INDIA)

M. 9936394095

email : ances2000@gmail.com

93 9895 329 2

Ref. No. ANCES/541/2025

Date 03-04-2025

ADM(F/R)

1834

SP  
ADM(F/R)  
9/4/25

सेवा में,

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

रौबर्टसगंज- सोनभद्र ।

विषय:- जनपद मिर्जापुर में 2x800 मेगावाट कोयले पर आधारित अल्ट्रा सुपर कीटिकल मिर्जापुर थर्मल पावर प्लांट के अनापत्ति प्रमाण पत्र के सम्बन्ध में,

महोदय,

सोसाइटी निम्न बिन्दुओं पर जानकारी देना चाहती है । की नए थर्मल पावर प्लांट क्षेत्रफल 365.19 हे० 2x800 मेगावाट कोयले पर आधारित अल्ट्रा सुपर कीटिकल मिर्जापुर ग्राम दादरी खुर्द तहसील सादर मिर्जापुर 30 प्र० इस नए थर्मल पावर योजना जो कोयले पर आधारित है इस परियोजना को सोसाइटी विरोध करती है । इस परियोजना को अनापत्ति प्रमाण पत्र देना जनता के हित में नहीं होगा क्योंकि कोयले पर आधारित विद्युत उत्पादन कोयले का ट्रांसपोर्टिंग सड़कों द्वारा अगर होगा तो वायु प्रदूषण व दुर्घटना यह आम हो जाएगी ।

कोयले की राख यह थर्मल पावर प्लांट परियोजना यह संरक्षण नहीं कर पाते, रात में चोरी छिपे नदी नाले में बहा देते हैं जिससे प्रदूषण बढ़ता है जनजीवन को भी खतरा बढ़ जाता है ।

थर्मल पावर परियोजना में जीरो डिस्चार्ज पर कार्य नहीं होता है जहरीला पानी बहिस्राव नदी नाले में जाता है जो जल प्रदूषण को बढ़ावा होता है ।

थर्मल पावर परियोजना में पक्षियों का संरक्षण नहीं होता है न इस पर कोई कार्य किया जाता है जिससे प्रदूषण की मार से पक्षियाँ वह इलाका छोड़ कर चली जाती है यह गहरी चिंता है ।

जनपद सोनभद्र में प्रदूषण चरम पर है कई वर्षों से यहाँ का प्रदूषण बढ़ता ही जा रहा है । जनपद सोनभद्र में डाला में सैकड़ों की तादात में निजी स्टोन कर्सर प्लांट लगे हैं यहाँ का वायु प्रदूषण कई किलोमीटर तक फैला है कभी-कभी ऐसा होता है की सड़के धूल में ढक जाता

हैं देखने में दिक्कत होती है यह वायु प्रदूषण कई वर्षों से चल रहा है लेकिन प्रदूषण नियंत्रण बोर्ड प्रदूषण को रोक पाने असमर्थ है।

ओबरा सोन पावर परियोजना का राख पास के गांवों में जा रहा है वहाँ के गाँव वालों का जीना-दूभर हो गया है। शासन/प्रशासन इस प्रदूषण को रोक पाने में असमर्थ है। सच्चाई दैनिक समाचार की प्रति लगी है।

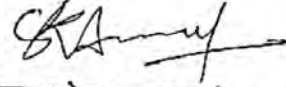
जनपद सोनभद्र में रिहंद बाँध के पास कई थर्मल परियोजना लगी है जैसे अनपरा, रेणुसगर, शक्ति नगर NTPC, विंध्य नगर NTPC अनपरा थर्मल परियोजना की राख कई वर्षों से रिहंद बाँध में जा रहा है और थर्मल परियोजनाओं की राख बाँध में जाता है वहाँ के वासिन्दों को पीने का पानी रिहंद बाँध पर निर्भर है। रिहंद बाँध का जल प्रदूषण बढ़ता ही जा रहा है इसकी सच्चाई दैनिक समाचार की प्रति लगी है।

शासन/सरकार का ध्यान आकर्षित किया जाता है कोयले पर आधारित विद्युत नयी परियोजनाओं पर रोक लगाई जाय। अनापत्ति प्रमाण न दिया जाय।

सोसाइटी यह सुझाव देती है की इस क्षेत्रफल में थर्मल पावर परियोजना ना लगाकर सौर ऊर्जा का वृहद विद्युत परियोजना लाया जा सकता है। ये पर्यावरण के हित में बड़ा ही साराहनीय कार्य हो सकता है।

| धन्यवाद |

प्रबंधक



ऑल नेचर्स क्लाइमेट इन्वायरमेन्टल सोसाइटी

सूचनार्थ:-

- 1- मंडलायुक्त विंध्य मण्डल मिर्जापुर।
- 2- अपर जिलाधिकारी मिर्जापुर।
- 3- केन्द्रिय प्रदूषण नियंत्रण इंटरबोर्ड लखनऊ।
- 4- पर्यावरण व वन मंत्रालय नई दिल्ली।

संलग्नक:-

अखबार की छायाप्रति (6 प्रति)

# आमर उजाला

उजाला

वाराणसी शुक्रवार, 7 मार्च 2025

10



**क्षेत्रीय कार्यालय**  
**उ.प्र. प्रदूषण नियंत्रण बोर्ड**  
162, उत्तर मोहल (निकट चण्डी होटल), रावदसगंज, सोनभद्र।



**पर्यावरणीय अधिसूचना दि. 14.09.2006 के अन्तर्गत 'लोक सुनवाई' हेतु आम-सूचना**

सर्वसाधारण को सूचित किया जाता है कि जनपद- मिर्जापुर में 2x800 मेगावाट कोयला आधारित अल्ट्रा सुपर क्रिटिकल मिर्जापुर थर्मल पावर प्लांट की लोक सुनवाई सम्बन्धी प्रस्ताव उ.प्र. प्रदूषण नियंत्रण बोर्ड में प्राप्त हुआ है। इस सम्बन्ध में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा प्रख्यापित प्राविधानानुसार लोक सुनवाई की कार्यवाही जिलाधिकारी, मिर्जापुर द्वारा नामित अपर जिलाधिकारी (वि.-राजस्व), मिर्जापुर की अध्यक्षता में नियत की गयी है, जिनका विस्तृत विवरण निम्न तालिका में दर्शित है:-

क्र. सं.	परियोजना का नाम व पता	परियोजना का क्षेत्रफल एवं विवरण	लोक सुनवाई की तिथि एवं समय	लोक सुनवाई स्थल
1.	मैसर्स मिर्जापुर थर्मल एनर्जी (प्रा.पि.) प्राइवेट लिमिटेड, अदानी कॉरपोरेट हाउस, शांतिग्राम, निकट बैम्बों देवी सर्कल, एस.जी. हाईवे, खोड़िया, अहमदबाद, मुजरत	क्षेत्रफल- 365.19 हे. में 2x800 मेगावाट कोयला आधारित अल्ट्रा सुपर क्रिटिकल मिर्जापुर थर्मल पावर प्लांट, ग्राम- दादरी खुर्द, सहस्रील- सदर, मिर्जापुर (उ.प्र.)	दिनांक 11.04.2025, पूर्वाह्न 11.00 बजे	उच्च प्राथमिक विद्यालय 'प्रद्विहान' बाजार, प्रद्विहान जनपद- मिर्जापुर के समीप

उपरोक्त प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना संख्या-एस0ओ0:1533, दिनांक-14.09.2006 को यथासंशोधित-एस0ओ0 3067(ई) दिनांक-01.12.2009 के प्राविधानों के अनुपालन में उपरोक्त परियोजना की लोक-सुनवाई उपरोक्त सूची में अंकित परियोजना के सम्मुख वर्णित स्थान, दिनांक एवं समय के अनुसार आयोजित किया जाना प्रस्तावित है। उपरोक्त परियोजना की लोक-सुनवाई हेतु जनता के सुझाव, विचार एवं टिप्पणियाँ आदि आमंत्रित किये जाते हैं। परियोजना से सम्बंधित ई0आई0ए0 एवं इसका संक्षिप्त अधिलेख निम्नलिखित कार्यालयों में उपलब्ध है:-

(1) कार्यालय जिलाधिकारी, मिर्जापुर (2) कार्यालय जिला पंचायत, मिर्जापुर (3) उपरोक्त उद्योग, जिला उद्योग प्रोत्साहन एवं उद्यमिता विकास केंद्र, मिर्जापुर (4) क्षेत्रीय कार्यालय, मध्य क्षेत्र, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, पंचम तल, केन्द्रीय भवन, सेक्टर-प्रच, अलीगंज, लखनऊ (5) उ0प्र0 प्रदूषण नियंत्रण बोर्ड, टी0सी0 12वीं, विभूति खेपंड, गोमती नगर, लखनऊ एवं (6) क्षेत्रीय कार्यालय उ0प्र0 प्रदूषण नियंत्रण बोर्ड, 162 उत्तर मोहल, रावदसगंज, सोनभद्र।

अतः सर्वसाधारण को इस आम सूचना के माध्यम से सूचित किया जाता है कि प्रस्तावित परियोजना हेतु प्राप्त प्रस्ताव के सम्बंध में पर्यावरणीय स्वीकृति सम्बन्धी प्रकरण के निस्तारण हेतु अंकित तिथि, समय एवं स्थल पर 'लोक सुनवाई' की कार्यवाही निर्धारित की गयी है, जिसमें उपस्थित होकर अपना सुझाव व आपत्तियाँ प्रस्तुत कर सकते हैं अथवा सुझाव/आपत्तियाँ लिखित रूप से इस प्रकाशन की तिथि से 30 दिन की अवधि में उपरोक्त वर्णित कार्यालयों में प्रेषित कर सकते।

**(भ्रतेश कुमार तिवारी)**  
**क्षेत्रीय अधिकारी**

पत्रांक: G0248/PH-1668/MZF/2025, दिनांक: 05/03/2025



वाराणसी, सोमवार  
10 मार्च, 2025

सोनभद्र संस्करण

# दैनिक जागरण

उत्तर प्रदेश, दिल्ली, नया प्रदेश, हरियाणा, उत्तराखण्ड, बिहार, झारखण्ड, पंजाब, जम्मू कश्मीर, हिमाचल प्रदेश और प. बंगाल से प्रकाशित

12.5° सूर्य अस्त (आज) 06:03  
न्यूनतम ● उदय (कल) 06:14

## सोनभद्र जागरण

### ऐश डैम से उड़ती राख से जनजीवन बेहाल, प्रदर्शन

पनारी ग्राम पंचायत के चकाड़ी में राख से प्रभावित हो रही **पेयजल आपूर्ति**, प्राकृतिक नाला में जमा हो रही राख

संवाद सूत्र जागरण ओबरा (सोनभद्र): पनारी ग्राम पंचायत के चकाड़ी में ओबरा तापीय परियोजना का बना ऐश डैम स्थानीय लोगों के लिए मुसीबत का सबब बनता जा रहा है। ऐश डैम से उड़ने वाली राख और जगह-जगह टूटी हुई पाइप लाइन से निकल रहा राखयुक्त पानी यहां के खेतों और जलस्रोत को काफी नुकसान पहुंचा रहा है। आक्रोशित महिलाओं और पुरुषों ने रविवार को प्रदर्शन कर जिला प्रशासन समस्या समाधान की मांग की है।

ग्राम सेवा समिति अध्यक्ष शिवदत्त दुबे, रविंद्र सिंह यादव व राजकुमार यादव के नेतृत्व में दर्जनों महिलाओं और पुरुषों ने प्रदर्शन कर परियोजना प्रशासन के खिलाफ नाराजगी व्यक्त की। शिवदत्त दुबे ने कहा कि पाइपलाइन के द्वारा ऐश डैम में निस्तारित किया जा रहा राखयुक्त पानी पाइपलाइन टूटा होने की वजह से रहवासियों के घरों में घुस जाता है। साथ ही राखयुक्त पानी खेतों तक पहुंचने से फसल भी बर्बाद हो रही है। रविंद्र सिंह यादव ने कहा कि इलाके में समस्या इतनी गहरा चुकी है कि यहां जनजीवन बेहाल हो गया है। प्रदर्शनकारियों ने परियोजना प्रशासन पर आरोप लगाते हुए कहा कि इलाके के लोग प्रदूषण की मार



पनारी ग्राम पंचायत के चकाड़ी में विरोध प्रदर्शन करते ग्रामीण ● जागरण

राखयुक्त पानी पाइपलाइन टूट जाने की वजह से रहवासियों के घरों में पहुंच रहा है, पेयजल के लिए हो रही परेशानी

झेलने को विवश हैं, बावजूद इसके परियोजना प्रशासन यहां के लोगों के लिए सीएसआर के तहत कोई भी सुविधाएं मुहैया नहीं करा पा रहा है। कहा दस दिनों में ग्रामीणों की समस्या का समाधान नहीं हुआ तो सभी ग्रामीण डीएम कार्यालय का घेराव करने के लिए बाध्य होंगे। पजलालुदीन, गुलाबचंद यादव, मोहम्मद हरीफ, राम सुबह, रफीक अहमद, देवजीत यादव, पवन प्रजापति आदि रहे।

### राख पाटने से अनपरा में अब दिखने लगी भयावह स्थिति

संवाद सूत्र अनपरा: रेणुकट वन प्रभाग के अनपरा वन रेंज परिक्षेत्र में प्राकृतिक नाला के समीप राख पाटने का मंजर अब भयावह दिखने लगा है। नाला व रफटा में राख भरती जा रही है। आसपास के पेड़ व जंगल सूखकर गिरने लगे हैं।

राख की भयावहता से प्रदूषण के ग्राफ में निरंतर वृद्धि हो रही है। सोनभद्र-सिंगरौली अति प्रदूषित क्षेत्रों में शुमार है। इसके बावजूद भी औड़ी-सिंगरौली मुख्य मार्ग की दोनों पटरी पर परिक्षेत्र में जंगल को जमींदोज कर राख पाटकर आलीशान व्यवसायिक भवन बनाने का सिलसिला निरंतर

जारी है। राख पाटे जाने से प्राकृतिक नाला प्रभावित हो रहा है।

संबंधित विभाग की ओर से इस दिशा में कोई ठोस पहल नहीं किए जाने से इस धंधे में संलिप्त लोगों के होंसले बुलंद हैं। क्षेत्र के बुद्धिजीवियों का कहना है कि समय रहते इस पर प्रभावी अंकुश नहीं लगाया गया तो बारिश के दिनों में परिक्षेत्र में राख का और भयावह मंजर देखने को मिलेगा। राख से निरंतर पट रहे नालों में महाडों से गिरने वाले बारिश के पानी से क्षेत्र के संपर्क व मुख्य मार्ग भी प्रभावित होने से इन्कार नहीं किया जा सकता।



सिंगरौली मार्ग पर राख पाटने से नाला व पेड़ की हो रही दुर्दशा ● जागरण

### चिह्नित कर लोगों पर की जाएगी कार्रवाई

अनपरा वनाधिकारी रविशंकर शर्मा ने कहा कि यह एक गंभीर मामला है। ऐसे लोगों को चिह्नित कर पहले उन्हें नोटिस भेजी जाएगी। स्थलीय निरीक्षण व भौगोलिक वस्तुस्थिति का अवलोकन कर नाला बाधित करने, पहाड़ व जंगल-पेड़ को क्षति पहुंचाने वालों को चिह्नित कर कार्रवाई सुनिश्चित की जाएगी।



## कोई सिर्फ पीने लायक पानी दिला दे ताकि हम और हमारी पीढ़ियां जिंदा रह सकें...

पड़रक्ष-पटेलनगर की 500 मकानों की बस्ती में 90 प्रतिशत लोग फ्लोरोसिस से जूझ रहे

अमर उजाला व्यूरो

सोनभद्र। जिले के 276 गांवों की आबादी फ्लोराइड युक्त पानी पीने के लिए मजबूर है। तमाम शिकायतों के बावजूद समस्या का समाधान न होने से ग्रामीण नाउम्मीद हो चुके हैं। उनका कहना है कि कोई सिर्फ पीने लायक पानी दिला दे ताकि हम और हमारी पीढ़ियां जिंदा रह सकें।

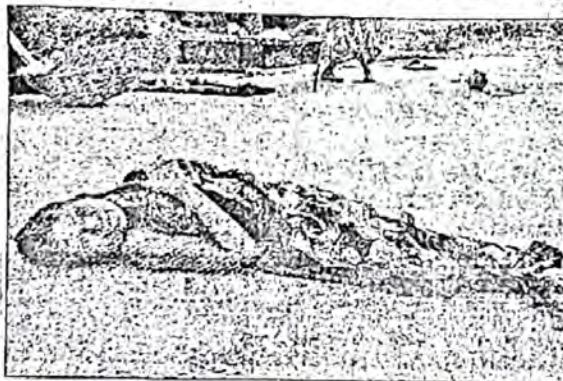
फ्लोराइड धीमा जहर है। जन्म के पांच-सात साल बाद पहले बच्चे के दांत खराब होने लगते हैं। फिर रीढ़ की हड्डी। फिर पैर। और फिर सारा शरीर। ग्राम पंचायत कचनरवा की धांगर बस्ती की 55 वर्षीय रंजमतिया की कमर पूरी तरह झुक चुकी है।

उन्होंने बताया कि पहले वो स्वस्थ थीं। फिर बच्चों के जन्म के बाद रीढ़ की हड्डी और पैरों में समस्या शुरू हो गई। इलाज के नाम पर कुछ नहीं है, सिर्फ दर्द की दवा खाती हूँ। उन्हीं के पड़ोस में रहने वाली 35 वर्षीय कुलवंती की कमर करीब 10 साल से झुकी हुई है।

कहती हैं कि जब शादी होकर आई थी, तब एकदम ठीक थीं, लेकिन यहाँ का पानी पीने से वो ऐसी हो गई हैं। मुख्यालय से 65 किमी दूर हरदी पहाड़ के पास बसे गांव पड़रक्ष-पटेलनगर के लोग भी यही पानी पीने के लिए मजबूर हैं।

यहाँ के शिक्षक राम आधार पटेल कहते हैं, करीब 500 मकानों की बस्ती में 90 प्रतिशत लोग फ्लोरोसिस की समस्या से जूझ रहे हैं। गांव में फ्लोराइड रिमूवल प्लांट जरूर लगाए गए थे, मगर देखोख के अभाव में ज्यादातर प्लांट खराब पड़े हैं।

रस्सी के सहारे उठने बैठने वाले विजय बताते हैं कि उन्होंने 1995 से सबसे पहले फ्लोराइड वाले पानी को मुद्दा उठाया था। धरना-प्रदर्शन भी किया था और लखनऊ तक दौड़ लगाई थी। मगर समस्या का समाधान नहीं हुआ। धीरे-धीरे बीमारी ने जकड़



फ्लोराइड से पीड़ित रिकी। अमर उजाला



फ्लोराइड पीड़ित सोमरिया। अमर उजाला



फ्लोराइड पीड़ित रोहिता। अमर उजाला

फ्लोराइड प्रभावित गांवों में शुद्ध पेयजल पहुंचाने के लिए जल जीवन मिशन के तहत पाइप लाइन बिछाकर पंचे तक पानी आपूर्ति की व्यवस्था कराई जा रही है। कौन क्षेत्र में हरव पेयजल परियोजना, म्योरपुर में झीलो-बीजपुर परियोजनाएं संचालित हैं। जिन इलाकों में किन्हीं कारणों से पानी नहीं पहुंच रहा, उसकी नियमित समीक्षा कर समस्याएं दूर कराई जा रही हैं। जल्द ही सभी इलाकों तक पाइप से पानी पहुंचने लगेगा। - रोहित सादव, एडीएम, नमामि गंगे परियोजना।

दूषित पानी के सेवन से होने वाली बीमारियों से बचाव के लिए नियमित अभियान चलाया जाता है। गांवों में टीमें जाकर कैंप लगा रही हैं तो, मरीजों को चिह्नित कर दवाएं भी दी जाती हैं। फ्लोरोसिस से बचाव के लिए शुद्ध पेयजल की उपलब्धता जरूरी है। - डॉ. अश्वनी कुमार, सीएमओ।

### ये है एनजीटी का आदेश

सोनभद्र जिले में सौर ऊर्जा आधारित क्लोराइड/आयरन रिमूवल प्लांट लगाने और मिनी पेयजल योजना स्वीकृति के लिए 2022 में अधिशासी अभियंता यूनिसेफ प्रोजेक्ट यूनिट की ओर से मुख्य अभियंता ग्रामीण उप को पत्र लिखा गया था। पत्र के साथ राष्ट्रीय हरित प्राधिकरण के आदेश की प्रति भी भेजी गई थी। इसमें एनजीटी ने अपने आदेश में कहा था कि दो सप्ताह में पर्यवेक्षीय समिति का गठन कर लिया जाए। कोर समिति हर माह अपनी रिपोर्ट पर्यवेक्षीय समिति को देगी। पर्यवेक्षीय समिति हर तीन माह में अपनी रिपोर्ट एनजीटी के समक्ष प्रस्तुत करेगी। साथ ही, फ्लोराइड प्रभावित गांवों में आरओ प्लांट लगाए जाएं। आवश्यक हो तो दो या तीन भी लगा सकते हैं। प्लांट के लिए जमीन सरकार और ग्राम पंचायतें उपलब्ध कराएंगी। उद्योगों को ओर से प्लांट की स्थापना और रखरखाव कराया जाए। तब तक प्रभावित गांवों में अंतरिम उपायों के तौर पर टैंकरों के जरिये पानी की आपूर्ति की जाए।

लिया। परिवार के 5 सदस्य पीड़ित हैं।

दो भाइयों की मौत हो चुकी है।

ग्रामीणों का कहना है कि प्राथमिक स्वास्थ्य केंद्रों पर डॉक्टर तक नहीं हैं। इलाज के नाम पर सिर्फ दर्द की दवा दी जाती है। पांच साल से न यहां पर डीएम आए और न सांसद और

विधायक। सिर्फ वोट मांगने आते हैं।

जल जीवन मिशन के नाम पर सिर्फ धरों में कनेक्शन दे दिए गए हैं। नलों से पानी आज तक नहीं आया है। वहीं, कचनरवा में सौर ऊर्जा से संचालित प्लांट से पानी की आपूर्ति होती है। मगर वह पानी भी दूषित है।

### 1 से 1.5 पीपीएम तक फ्लोराइड की मात्रा होनी चाहिए

जिले के वरिष्ठ चिकित्सक और स्वास्थ्य विभाग के पूर्व नोडल अधिकारी डॉ. गणेश प्रसाद ने बताया कि प्रति लीटर पानी में 1 से 1.5 पीपीएम तक फ्लोराइड की मात्रा होनी चाहिए। जिले के म्योरपुर, कोन, बभनी, दुहरी क्षेत्र के कई गांवों के भूजल में फ्लोराइड कई गुना अधिक है। पानी के जरिए फ्लोराइड की अतिरिक्त मात्रा शरीर में पहुंचकर कैल्शियम की जगह से लेता है। इस पानी के नियमित सेवन से डेंटल और स्केलेटल फ्लोरोसिस बीमारी होती है। शुद्ध पेयजल ही इसका सही उपचार है।



पीड़ित रंजमतिया और कुलवंती। अमर उजाला

हैंडपंपों में लगाए फ्लोराइड रिमूवल प्लांट भी खराब पड़े हैं। कई शिकायत के बाद भी उनकी मरम्मत नहीं हुई।

फ्लोराइड युक्त पानी का असर लोगों पर ही नहीं जानवरों पर भी पड़ रहा है। उनकी भी हड्डियां कमजोर हैं। लोगों का कहना है कि जब इसानों की कोई सुध लेने वाला नहीं है तो जानवरों को कौन पूछेगा।

कचनरवा के पंचायत प्रतिनिधि

राजनारायण सिंह का कहना है कि ग्राम पंचायत में डेढ़ साल पहले 2023 में फ्लोराइड रिमूवल किट एक एनजीओ ने बांटी थी।

बाद में आदेश आया कि किट का भुगतान ग्राम पंचायतों की अपने पास से करना है। पंचायतों के पास बजट नहीं था तो दोबारा किट नहीं बंट पाई। किट की कीमत करीब 3 हजार रुपये की।

# दैनिक जागरण

उत्तरप्रदेश, दिल्ली, मध्यप्रदेश, हरियाणा, उत्तराखंड, विहार, झारखंड, पंजाब, जम्मू कश्मीर, हिमाचल प्रदेश और प. बंगाल से प्रकाशित

## सोनभद्र जागरण

www.jagran.com

दैनिक जागरण 5  
वाराणसी, 22 मार्च, 2025

### रिहंद जलाशय में बहाई जा रही भारी मात्रा में राख

संवाद सूत्र, जागरण अनपरा: रिहंद जलाशय में गुरुवार की पूरी रात अनपरा तापीय परियोजना की राख बहाई जाती रही है। शुक्रवार की सुबह प्रबंधन को जानकारी होने पर राख बहाना बंद कराया गया।

रिहंद जलाशय में तापीय परियोजना की राख नहीं बहाने को लेकर शासन, प्रदूषण विभाग एवं एनजीटी की ओर से सख्त निर्देश दिए गए हैं, लेकिन परिक्षेत्र में राख हटाने के लिए निर्धारित मानकों को जमकर माफ़ौल तड़ाया जा रहा है। गुरुवार की रात डी प्लांट बैरियर के समीप लगभग 500 मीटर की दूरी पर पाइप का वाल्व खोलकर राख बहाया जाता रहा। शुक्रवार की सुबह इसकी जानकारी प्रबंधन को देने पर परियोजना में खलबली मच गई।

परियोजना के तमाम आला अधिकारी मौके पर पहुंच राख बहाने के कारणों की जानकारी हासिल कर उत्पन्न समस्या के निस्तारण में जुटे रहे। लोगों का कहना है कि आपदिन परियोजना के संबंधित अधिकारी के शह पर राख बहाने के लिये



झाड़ी के बीच रिहंद जलाशय में बहाई जा रही अनपरा तापीय परियोजना की राख - जागरण

बिछाई गई पाइपलाइन का वाल्व खोल दिया जाता है। इससे भारी मात्रा में राख जंगल-नाला होते हुए रिहंद जलाशय में पहुंच रहा है। राख को जलाशय में बहाने से उसका पानी निरंतर प्रदूषित हो रहा है। ऊर्जाचल के लाखों लोगों एवं परियोजना संचालन के लिए जलश्रोत का मुख्य केंद्र रिहंद जलाशय ही है। परियोजना की ओर से राख बहाने से

#### दूसरे डिविजन की हो सकती है राख

रिहंद जलाशय में राख नहीं जाने पाए, इसके लिए हर संभव कवायद की जाती है। कहीं पाइप लीकेंज होने से राखयुक्त पानी बाहर आ जाता है, जिसकी निरंतर निगरानी की जा रही है। यहां डी परियोजना से राख नहीं बहाई गई है। दूसरे डिविजन की हो सकती है।

-संदीप कुमार चौहान, अभियंता, अनपरा तापीय परियोजना।

रिहंद जलाशय में काफी दूरी तक राख पहुंच गई है। रात 30 व 31 जनवरी को इसी तरह राख को जलाशय में बहाया जाता रहा, जिसकी खबर जागरण ने प्रकाशित किया था। इसपर प्रबंधन ने पंहल कर खोले गए तीन पाइपों को बंद कर राख बहाव पर अंकुश लगाया, लेकिन ऐसी घटनाएं आपदिन हो रही हैं।



# आभास आजादा



वाराणसी  
शुक्रवार, 28 फरवरी 2025  
कालानु शुक्ल-प्रतिपदा  
विक्रम संवत्-2081

संयुक्तसंवाद

पाकिस्तान सिर्फ अंतरराष्ट्रीय मदद के भरोसे पर टिका नाकाब देश... 14

276 गांवों में 2 लाख आबादी फ्लोराइड पीड़ित, इनके दांत गले, हड्डियां टेढ़ी हुई

सोनभद्र : दूषित पानी पीने से हो रही बेवकाल मौत, कमर झुकी, रीढ़ कमजोर हुई, बच्चों का मानसिक विकास रुका, लोग इन्हें 'फ्लोराइड वाला' कहते हैं

बौरेंद्र कुमार शुक्ल

सोनभद्र। गांव तौहिनबादापर को 25 साल की रिकी चल नहीं सकती है। बोल नहीं पाती। सारा दिन जमीन पर लेटे रहना उनका मजबूती है। वो इसारे समझती है। लेकिन शरीर में इतनी भी लकल नहीं है कि अपने चेहरे पर बैठी मौखिक उड़ाने लगे।

इसी गांव का बच्चा तौहिन मानसिक रूप से असह्य है। वह कुछ मिन्ट से ज्यादा खड़ा नहीं हो पाता। फिर बाकी शरीर से

जिले में खनिज भयस्क बहुतायत में, भूपर्प जल में मानक से 5-6 गुना ज्यादा फ्लोराइड मौजूद

काफ़ी बड़ा है। दांत खराब हैं। यहां से लगभग 20 किमी दूर के गांव पड़रख-मटेलनगर के 60 साल के विजय कुमार शर्मा 2014 से बिस्तर पर हैं। कंगर के गांव के हिस्से ने काम करना बंद कर दिया। बिस्तर के पास बंधी रस्सी ही उनका सहारा है। बिस्तर से उठने के लिए उठी रस्सी को खिंचते हैं। ब्राथरूम तक नहीं जा

सकते, इसलिए पास ही डब्बा रखते हैं। ये सभी फ्लोराइड पीड़ित हैं।

फ्लोराइड के आदेश के बावजूद जिले के 276 गांवों की आबादी फ्लोराइड युक्त पानी पीने के लिए मजबूर है। इस पानी के पीने से किमी के दांत काले-पीले पड़कर सड़-गले चुके हैं। उनकी हड्डियां कमजोर और टेढ़ी हो चुकी हैं। रीढ़ की हड्डी इस हद तक कमजोर हो रही है कि चलने की सोचलज है।

बच्चों दिव्यांग पैदा हो रहे हैं। यानि जेले नबाद हो रही है। बड़ों संख्या में लोग बिस्तर पर हैं। और असमय मौत हो रही है। चण्ड जिले में खनिज अयस्क बहुतायत में है। भूपर्प जल में मानक से 5-6 गुना ज्यादा फ्लोराइड होने के कारण, बच्चों कोन, बमर्प, प्योरपु और दुहली की दो लाख से अधिक की आबादी प्रभावित है। जिला मुख्यालय राबट्सगंज से करीब 80 किलोमीटर दूर कवनरावा ग्राम पंचायत की 25 हजारा की आबादी है। इस ग्राम पंचायत से जुड़े मजरा, टोला में कई सारे

रिकी और रोहित हैं, गाववाले इन्हें 'फ्लोराइड वाला' कहते हैं।  
'रिकी के ही परिवार के मुन्नी और उनके बेटे पप्पू की छह माहने पहलें मौत हो चुकी है। जैसे तो दोनों ठीक थे, फिर अचानक दोनों ने बिस्तर पकड़ लिया और इलाज के अभाव में उनकी मौत हो गई। यहां की करीब 7000 की आबादी पर फ्लोराइड का असर है। (संवाद में सोनभद्र से मनीष जायसवाल)



फ्लोराइड पीड़ित विजय शर्मा रस्सी के सहारे उठने की कोशिश करते हुए। -अमर जगला

# दैनिक जागरण

उत्तर प्रदेश, दिल्ली, मध्य प्रदेश, हरियाणा, उत्तराखंड, बिहार, झारखंड, राजस्थान, जम्मू कश्मीर, हिमाचल प्रदेश और प. बंगाल से प्रकाशित

6 दैनिक जागरण वाराणसी, 26 फरवरी, 2025

सोनभद्र जागरण

## चकाड़ी डैम से उड़ रही राख से लोग परेशान

संवाद सूत्र, जागरण ओबरा (सोनभद्र) : गर्मियों के दिनों में रेणुकापार स्थित चकाड़ी डैम से उठने वाले राख के गुबार की याद जहन में आते ही आसपास के इलाकों में रहने वाले लोग सहम उठते हैं। पिछले वर्ष इस ऐश डैम से उड़ने वाली राख आसपास के क्षेत्रों सहित परियोजना कालोनी के कई हिस्सों को अपने आगोश में ले लिया था। इससे लोगों का जीना दूमर होने के साथ ही सांस संबंधी तकलीफों को लेकर घबरा उठे थे।

ऐसे में गर्मियों से ठीक पहले एक बार फिर राख उड़ने की समस्या को याद कर लोग चिंतित हो उठे हैं। गर्मियों में उत्तर पश्चिम दिशा से चलने वाली हवाएं तेज होने पर ओबरा व पनारी ग्राम पंचायत के कई गांव इसकी चपेट में आ जाते हैं। देश की सबसे पुरानी तापीय परियोजना में शामिल ओबरा तापीय परियोजना का ऐश डैम रेणुकापार चकाड़ी क्षेत्र में स्थित है। पिछले काफी वर्षों से गर्मियों में चलने वाली तेज हवाएं ऐश डैम के आसपास रहने वाले लोगों को खराब अनुभव करा रही है। पिछले वर्ष अप्रैल माह में इन तेज हवाओं की वजह से चकाड़ी ऐश डैम की राख ने ओबरा परियोजना कालोनी सहित आसपास के क्षेत्रों को अपने आगोश

- तेज हवा के साथ काफी दूर तक पहुंच रही राख से लोगों की बड़ रही हैं मुश्किलें
- ओबरा कालोनी सहित पनारी ग्राम पंचायत के कई गांव हैं राख उड़ने से प्रभावित



पनारी ग्राम पंचायत के चकाड़ी ऐश डैम।

में ले लिया था। जिसकी याद अब तक लोगों के जहन में बसी हुई है। पिछले वर्ष उत्तर पश्चिम से चलने वाली तेज हवाओं की वजह से चकाड़ी ऐश डैम से उठे कई फ्रीट ऊंचे राख के गुबार ने एक बड़े इलाके को अपनी चपेट में ले लिया था। हालांकि ओबरा परियोजना के ऐश डैम से उड़ने वाली राख का इतिहास काफी पुराना रहा है। लेकिन पिछले वर्ष से चकाड़ी ऐश डैम से उड़ने वाली राख में हुए भारी इजाफे ने लोगों को चौंका कर रख दिया है। ओबरा सी तापीय परियोजना के निर्माण कार्य शुरू होने पर चकाड़ी स्थित ऐश डैम की क्षमता में भी वृद्धि होने के बाद परियोजना की पहली इकाई से उत्पादन शुरू होने पर इस ऐश डैम में अधिक मात्रा में राख पहुंचने लगी।

ओबरा सी परियोजना की पहली इकाई से उत्पादन शुरू होने से पहले ही ओबरा परियोजना की दो सी भेगावाट वाली इकाईयों से निकले कई

मीट्रिक टन राख को पाइपलाइन के जरिये चकाड़ी ऐश डैम तक पहुंचाया गया। जबकि इसके इतर राख का उपयोग उत्पादन की अपेक्षाकृत काफी कम होने से राख की बढ़ती मात्रा बड़ी समस्या बनती जा रही है। फरवरी के अंतिम सप्ताह में ही मौसम में आये बदलाव की वजह से चल रही हवाओं से एक बार फिर राख उड़ने का सिलसिला शुरू हो चुका है। जिसे लेकर पनारी ग्राम पंचायत के वारिंदि घबराए हुए हैं। ग्राम प्रधान प्रतिनिधि लक्ष्मण प्रसाद यादव ने परियोजना प्रबंधन पर आरोप लगाते हुए कहा कि प्रबंधन ने पनारी ग्राम पंचायतवासियों को राख देने के अलावा कुछ भी नहीं किया। भारी मात्रा में उड़ रही राख की वजह से चकाड़ी सहित आसपास के इलाकों में रह रहे ग्रामीणों का जीवन यापन मुश्किल होता जा रहा है। अगर हालांत ऐसे ही रहे तो इलाके के कई लोग गंभीर बीमारियों के शिकार हो जाएंगे।



संदर्भ: APL/Mirzapur/EC/MoEFCC/0989/25  
दिनांक: 11.04.2025

सेवा में,  
क्षेत्रीय अधिकारी,  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,  
रॉबर्टगंज, सोनभद्र  
जिला, उत्तर प्रदेश।

विषय: मिर्जापुर थर्मल एनर्जी (यूपी) प्राइवेट लिमिटेड द्वारा उत्तर प्रदेश के मिर्जापुर सदर, तहसील मिर्जापुर, गांव दादरी खुर्द में प्रस्तावित 2x800 मेगावाट कोयला आधारित अल्ट्रा सुपर क्रिटिकल मिर्जापुर थर्मल पावर प्लांट - जन सुनवाई मामले में यूपीपीसीबी द्वारा प्राप्त पत्र के प्रति प्रतिक्रिया

संदर्भ: ऑल नेचर क्लाइमेट एनवायरमेंटल सोसाइटी द्वारा दिनांक: 05.04.2025 को जारी पत्र संख्या एएनसीईएस/501/2025

महोदय,

उपरोक्त के संदर्भ में, जन सुनवाई मामले में यूपीपीसीबी द्वारा प्राप्त पत्र में की गई टिप्पणियों के प्रति प्रस्तुत प्रतिक्रिया नीचे प्रस्तुत है:

क्रमांक.	संख्या पत्र संख्या: ANCES/501/2025 दिनांक: 05.04.2025 की टिप्पणी	प्रतिक्रिया
1.	इस परियोजना को अनापत्ति प्रमाण पत्र देना जनता के हित में नहीं होगा क्योंकि कोयले पर आधारित विद्युत उत्पादन कोयले का ट्रांसपोर्टिंग सड़कों द्वारा अगर होगा तो वायु प्रदूषण व दुर्घटना यह आम हो जाएगी	MTEUPPL एमटीईयूपीएल निकटवर्ती वाणिज्यिक कोयला खदानों से कोयला प्राप्त करेगा और टीपीपी तक रेल के माध्यम से ई-नीलामी करेगा। इसलिए सड़क पर कोयला परिवहन का कोई असर नहीं पड़ेगा.
2.	कोयले की राख यह थर्मल पावर प्लांट परियोजना यह संरक्षण नहीं कर पाते, रात में चोरी छिपे नदी नाले में वहा देते है जिससे प्रदूषण बढ़ता है जनजीवन को भी खतरा बढ़ जाता है।	उत्पन्न फ्लाई ऐश को साइलो में सूखे रूप में एकत्र किया जाएगा और वैगनों/बल्कर्स के माध्यम से निकटवर्ती सीमेंट संयंत्रों तक आगे उपयोग/परिवहन के लिए किया जाएगा  फ्लाई ऐश अधिसूचना, 31 दिसंबर 2021 के अनुसार 100% राख का उपयोग सीमेंट

Mirzapur Thermal Energy (UP) Private Limited  
"Adani Corporate House"  
Shantigram, Near Vaishno Devi Circle,  
S G Highway, Khodiyar,  
Ahmedabad 382 421, Gujarat India  
CIN: U40300GJ2010PTC117810

Tel +91 79 26567555  
Fax +91 79 2555 7177  
[info@adani.com](mailto:info@adani.com)  
[www.adani.com](http://www.adani.com)

Registered Office: "Adani Corporate House", Shantigram, Near Vaishno Devi Circle, S G Highway, Ahmedabad - 382 421

		उद्योगों, बंद पड़ी खदानों के भाराव, ईंटों के निर्माण, सड़क निर्माण आदि में किया जाएगा।
3.	थर्मल पावर परियोजना मे जीरो डिस्चार्ज पर कार्य नहीं होता है जहरीला पानी बहिस्राव नदी नाले में जाता है जो जल प्रदूषण को बढ़ावा होता है।	उत्पन्न अपशिष्ट जल को ईटीपी और एसटीपी में उपचारित किया जाएगा और उपचारित अपशिष्ट जल का उपयोग राख प्रबंधन, जल दमन और ग्रीनबेल्ट के लिए किया जाएगा। प्लांट परिसर के बाहर कोई भी पानी या अपशिष्ट जल नहीं छोड़ा जाएगा और प्लांट ZLD पर आधारित होगा।
4.	थर्मल पावर परियोजना में पक्षियों का संरक्षण नहीं होता है न इस पर कोई कार्य किया जाता है जिससे प्रदूषण की मार से पक्षियों वह इलाका छोड़ कर चली जाती है यह गहरी चिंता है।	परियोजना स्थल के 33% क्षेत्र में हरित पट्टी विकसित की जाएगी। स्थानीय प्रजातियों के पेड़ लगाए जाएंगे जो उच्च कार्बन अवशोषण क्षमता वाले हैं, प्रदूषकों को अवशोषित करते हैं, छाया प्रदान करते हैं और वायु की गुणवत्ता में सुधार करते हैं। 2500 से अधिक पेड़/हेक्टेयर की सघन रोपाई से पक्षियों की कई प्रजातियां आकर्षित होंगी और पारिस्थितिकी संतुलन बना रहेगा।
	जनपद सोनभद्र में प्रदूषण चरम पर है कई वर्षों से यहां का प्रदूषण बढ़ता ही जा रहा है। जनपद सोनभद्र मे डाला में सैकड़ों की तादात मे निजी स्टोन कर्सर प्लांट लगे है यहाँ का वायु प्रदूषण कई किलोमीटर तक फैला है कभी-कभी ऐसा होता है की सड़के धूल मे ढक जाता है देखने में दिक्कत होती है यह वायु प्रदूषण कई वर्षों से चल रहा है लेकिन प्रदूषण नियंत्रण बोर्ड प्रदूषण को रोक पाने असमर्थ है।	टीपीपी से उत्सर्जन को नियंत्रित करने और वायु प्रदूषण को रोकने के लिए अत्यधिक कुशल (99.99%) इलेक्ट्रोस्टैटिक प्रीसिपिटेटर (ईएसपी), पर्याप्त ऊंचाई के साथ स्टैक, कम एनओएक्स बर्नर के साथ डी-एनओएक्स सिस्टम, धूल दमन और निष्कर्षण प्रणाली प्रदान की जाएगी।
5.	ओबरा सोन पावर परियोजना का राख पास के गांवों में जा रहा है वहाँ के गाँव वालों का जीना दूभर हो गया है। शासन/प्रशासन इस प्रदूषण को रोक पाने में असमर्थ है।	फ्लार्ई ऐश अधिसूचना, 31 दिसंबर 2021 के अनुसार, मिर्जापुर टीपीपी में 100% राख का उपयोग सीमेंट उद्योग, परित्यक्त खदानों के सुधार, ईंटों के निर्माण, सड़क निर्माण आदि में किया जाएगा।
6.	जनपद सोनभद्र मे रिहंद बाँध के पास कई थर्मल परियोजना लगी है जैसे अनपरा, रेणुसगर, शक्ति नगर NTPC, विंध्य नगर NTPC अनपरा थर्मल परियोजना की राख कई वर्षों से रिहंद बाँध मे जा रहा है और	मिर्जापुर टीपीपी के लिए रिहंद बांध से पानी नहीं लिया जाएगा और बिजली संयंत्र जीरो लिक्विड डिस्चार्ज (जेडएलडी) पर आधारित है। इसलिए, रिहंद बांध पर टीपीपी के संचालन के कारण कोई प्रभाव नहीं पड़ेगा।

Mirzapur Thermal Energy (UP) Private Limited  
 "Adani Corporate House"  
 Shantigram, Near Vaishno Devi Circle,  
 S G Highway, Khodiyar,  
 Ahmedabad 382 421, Gujarat India  
 CIN: U40300GJ2010PTC117810

Tel +91 79 26567555  
 Fax +91 79 2555 7177  
[info@adani.com](mailto:info@adani.com)  
[www.adani.com](http://www.adani.com)

Registered Office: "Adani Corporate House", Shantigram, Near Vaishno Devi Circle, S G Highway, Ahmedabad - 382 421

थर्मल परियोजनाओ की राख बाँध मे जाता है वहां के वासिन्दो को पीने का पानी रिहंद बाँध पर निर्भर है । रिहंद बाँध का जल प्रदूषण बढ़ता ही जा रहा है ।
---

हम प्रदूषण नियंत्रण एवं इसकी रोकथाम के लिए प्रतिबद्ध हैं तथा सभी लागू पर्यावरण नियमों एवं विनियमों को बनाए रखना सुनिश्चित करते हैं।

धन्यवाद,  
आपका सादर

मिर्जापुर थर्मल एनर्जी (यूपी) प्राइवेट लिमिटेड



(आर एन शुक्ला)  
प्रमुख - पर्यावरण एवं वन

**Mirzapur Thermal Energy (UP) Private Limited**  
"Adani Corporate House"  
Shantigram, Near Vaishno Devi Circle,  
S G Highway, Khodiyar,  
Ahmedabad 382 421, Gujarat India  
CIN: U40300GJ2010PTC117810

Tel +91 79 26567555  
Fax +91 79 2555 7177  
[info@adani.com](mailto:info@adani.com)  
[www.adani.com](http://www.adani.com)

Registered Office: "Adani Corporate House", Shantigram, Near Vaishno Devi Circle, S G Highway, Ahmedabad - 382 421

11 April 2025

To,

1. The Member Secretary,  
Uttar Pradesh Pollution Control Board,  
Govt. of Uttar Pradesh
2. The Commissioner-Mirzapur  
Govt. of Uttar Pradesh
3. The District Magistrate-Mirzapur,  
Govt. of Uttar Pradesh
4. The Deputy Director General of Forests (C)  
Integrated Regional Office, Lucknow  
Ministry of Environment, Forest & Climate Change  
Govt. of India
5. The Secretary (EF&CC)  
Ministry of Environment, Forest & Climate Change  
Govt. of India

**Subject:** Complaint/ Objection Regarding 'Illegal' Public Hearing Conducted by Mirzapur Thermal Energy (U.P.) Pvt. Ltd. in Violation of EIA Notification, 2006 on today 11 April 2025

Dear Sir/Madam,

It has come to my notice that a *Public Hearing* is being conducted today by Mirzapur Thermal Energy (U.P.) Pvt. Ltd. for the purpose of environmental clearance the EIA Notification, 2006, for the proposed 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh.

At the outset, I wish to raise the following serious concerns regarding the legality and transparency of this process:

1. **Lack of Proper Public Intimation:** There has been no prior public notice or outreach about the scheduled public hearing as required under the law. As a result, affected individuals and stakeholders have been deprived of the opportunity to participate meaningfully or submit objections/suggestions.
2. **Non-Availability of EIA Report in Public Domain:** As of **11th April 2025, 10:00 AM**, the **Draft EIA Report** and **Executive Summary** are not available on the websites of:
  - Uttar Pradesh Pollution Control Board,
  - Ministry of Environment, Forest and Climate Change (MoEFCC), or
  - Mirzapur District Administration

In the absence of these critical documents in the public domain, the fundamental purpose of the public hearing — enabling informed public participation — is entirely defeated. There exists no scope for critically examining the project proposal or submitting objections based on its environmental impact.

I would also like to bring to your attention that I am the original petitioner in the matter Debadityo Sinha v. Union of India (Appeal No. 79/2014), wherein the Hon'ble National Green Tribunal (NGT) had set aside the Environmental Clearance dated 21st August 2014, previously granted to Welspun Energy U.P. Pvt. Ltd. for a thermal power plant at the same site. The Hon'ble NGT had made serious observations on the deficiencies in the public hearing conducted for that project.

Furthermore, I wish to inform you that a separate matter regarding the violation of the EIA Notification, 2006 — specifically, undertaking construction without an environmental clearance — is already pending before the Hon'ble Tribunal. I also called the District Administration today morning including Commissioner-Mirzapur and District Magistrate- Mirzapur on their landline their secretaries informed me they were busy in meeting and should call on mobile. The mobile number of Commissioner was received by their secretary who informed they are busy in meeting and cannot speak now. The mobile phone of District Magistrate was switched off.

Considering the above, I strongly urge that the public hearing being held today be suspended immediately, as it fails to meet the legal requirements under the EIA Notification, 2006. Proceeding with the public hearing in the current manner would not only violate the EIA Notification, 2006 but also undermine the judgment of the Hon'ble National Green Tribunal.

*Annexure- Photo of the public hearing from today 11 April 2025*

Yours sincerely,



Debadityo Sinha,

Vindhya Bachao Secretariat,  
Vindhyan Ecology and Natural History Foundation  
36/30, Shivpuri Colony, Station Road  
Mirzapur-231001

Mobile- 9540857338 Email- [debadityo@vindhya Bachao.org](mailto:debadityo@vindhya Bachao.org)



Photo of the public hearing from today 11 April 2025



Ref: APL/Mirzapur/PH/7898/25  
Date: 11.04.2025

**To,**  
**The Member Secretary,**  
**Uttar Pradesh Pollution Control Board,**  
TC-12V Vibhuti Khand, Gomti Nagar  
Lucknow- 226010

**Sub:** Public Hearing for proposed 1600 (2x800) MW Coal based Ultra Super Critical Thermal Power Project (TPP) at Village Dadri Khurd, Tehsil Mirzapur Sadar, District Mirzapur, Uttar Pradesh **by Mirzapur Thermal Energy (UP) Private Limited.**

**Ref:** Letter from Vindhya Bachao Secretariat dated 11 April 2025.

Dear Sir,

Mirzapur Thermal Energy (UP) Private Limited propose to set up a coal based Ultra Super Critical Technology Thermal Power Project (USCTPP) of 1600 (2x800) MW in village Dadri Khurd, District Mirzapur, State Uttar Pradesh.

The Public hearing was conducted near Upper Primary School, Near Madihan Bazaar, Madihan, District-Mirzapur at 11:00 AM dated 11.04.2025 .

The Point-wise response towards the letter received is as below:

Sr. No	Concerns	Point-wise Reply
1.	Lack of Proper Public Intimation: There has been no prior public notice or outreach about the scheduled public hearing as required under the law. As a result, affected individuals and stakeholders have been deprived of the opportunity to participate meaningfully or submit objections/suggestions.	As per Ministry of Environment, Forest and Climate Change (MoEFCC), Government of India's Notification No. S.O-1533 dated 14.09.2006 (as amended) and S.O 3067(E) dated 01.12.2009 and subsequent amendments, the Uttar Pradesh Pollution Control Board (UPPCB) published notice for public hearing 30 days before in the local daily newspapers, Amar Ujala and The Indian Express on 07.03.2025. Newspaper

**Mirzapur Thermal Energy (UP) Private Limited**  
"Adani Corporate House"  
Shantigram, Near Vaishno Devi Circle,  
S G Highway, Khodiyar,  
Ahmedabad 382 421, Gujarat India  
CIN: U40300GJ2010PTC117810

Tel +91 79 26567555  
Fax +91 79 2555 7177  
[info@adani.com](mailto:info@adani.com)  
[www.adani.com](http://www.adani.com)

Registered Office: "Adani Corporate House", Shantigram, Near Vaishno Devi Circle, S G Highway, Ahmedabad - 382 421

		cuttings are already submitted to UPPCB RO Office, Sonbhadra.
2.	<p>Non-Availability of EIA Report in Public Domain: As of 11th April 2025, 10:00 AM, the Draft EIA Report and Executive Summary are not available on the websites of:</p> <ul style="list-style-type: none"> <li>• Uttar Pradesh Pollution Control Board,</li> <li>• Ministry of Environment, Forest and Climate Change (MoEFCC), or</li> <li>• Mirzapur District Administration</li> </ul>	<p>Mirzapur Thermal Energy (UP) Private Limited had submitted the Draft EIA &amp; EMP Report with Executive Summary (English &amp; Hindi) in Hard &amp; Soft copies to UPPCB for conducting Public Hearing and also submitted to MoEFCC, Sarpanch Offices of Villages, District Industries Centre, District Panchayat Office, District Magistrate, Janpad Panchayat, Mirzapur as per the EIA notification 2006 &amp; subsequent amendments. Acknowledgement copies of the same are already submitted to UPPCB RO Office, Sonbhadra.</p>

We are committed to pollution control and prevention and ensure to maintain all applicable environmental rules and regulations.

Thank you,

Yours sincerely

for, **Mirzapur Thermal Energy (UP) Private Limited**

(R N Shukla)

**Head Environment & Forests**

**Mirzapur Thermal Energy (UP) Private Limited**  
 "Adani Corporate House"  
 Shantigram, Near Vaishno Devi Circle,  
 S G Highway, Khodiyar,  
 Ahmedabad 382 421, Gujarat India  
 CIN: U40300GJ2010PTC117810

Tel +91 79 26567555  
 Fax +91 79 2555 7177  
[info@adani.com](mailto:info@adani.com)  
[www.adani.com](http://www.adani.com)

Registered Office: "Adani Corporate House", Shantigram, Near Vaishno Devi Circle, S G Highway, Ahmedabad - 382 421